

Eighteenth Series, Vol. VII No. 20

Wednesday, March 26, 2025

Chaitra 05, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. VII contains Nos. 11 to 20)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Ajay Sharma

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. VII, Fourth Session, 2025/1947 (Saka)

No. 20, Wednesday, March 26, 2025/ Chaitra 05, 1947 (Saka)

<u>S U B J E C T</u>	<u>P A G E S</u>
OBITUARY REFERENCE	11
ORAL ANSWERS TO QUESTIONS	12-94
Starred Question Nos. 361 to 370	
WRITTEN ANSWERS TO QUESTIONS	95-874
(i) Starred Question Nos. 371 to 380	95-134
(ii) Unstarred Question Nos. 4141 to 4370	135-874

PAPERS LAID ON THE TABLE 875-877

MESSAGE FROM RAJYA SABHA 878-879

AND

BILL AS AMENDED BY RAJYA SABHA

PUBLIC ACCOUNTS COMMITTEE 879

19th to 21st Reports

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

Statements 880

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

4th Report 881

**STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN,
YOUTH AND SPORTS**

363rd and 364th Reports 881

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on Demands for Grants (2024-2025) pertaining to the Ministry of New and Renewable Energy

Shri Pralhad Joshi 882

- (ii) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Railways on Demands for Grants (2024-2025) pertaining to the Ministry of Railways

Shri Ravneet Singh 882

ANNOUNCEMENT BY THE SPEAKER

Matters of Urgent Public Importance raised during 'Zero Hour'

To be termed as 'Matters of Public Importance' 883

MATTERS OF PUBLIC IMPORTANCE

883-906

OBSERVATION BY THE SPEAKER

Maintaining High Standards of Integrity in the House 907

MATTERS UNDER RULE 377

908-925

- (i) Need to take comprehensive measures to control unregulated online trading platforms in the country

Shri P. P. Chaudhary 908-909

- (ii) Need to develop Bhubaneswar New Railway Station at Barang in Odisha as a smart railway station

Shri Bhartruhari Mahtab 909-910

- (iii) Need to set up a Software Technology Park of India at Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh

Shri Ashok Kumar Rawat 910

- (iv) Need to restore train stoppages at railway stations in Darrang-Udalguri Parliamentary Constituency, Assam

Shri Dilip Saikia 910-911

- (v) Regarding introduction of new trains for Maharajganj Parliamentary Constituency, Bihar

Shri Janardan Singh Sigriwal 911-912

(vi)	Need to establish a Navodaya Vidyalaya, Krishi Vigyan Kendra and a Food Processing Park in Maihar district, Madhya Pradesh Shri Ganesh Singh	912
(vii)	Need to establish a Potato Development Board Shri Mukesh Rajput	912
(viii)	Need to control the spread of spurious liquor in Odisha and other parts of the country Shri Pradeep Purohit	913
(ix)	Need to restore provision of night stay at Sainik Rest House at Paonta Sahib, Sirmaur district, Himachal Pradesh Shri Suresh Kumar Kashyap	913-914
(x)	Need to construct a railway line between Jhargram and Purulia in West Bengal Shri Bidyut Baran Mahato	914
(xi)	Need to include basic legal education in school curriculum Shri Darshan Singh Choudhary	914-915
(xii)	Regarding situation arising out of offshore mining activities along Kerala coast Shri Hibi Eden	915
(xiii)	Need to declare Latur, Maharashtra a Special Economic Zone Dr. Shivaji Bandappa Kalge	915-916

- (xiv) Need for GST exemption on all products of Khadi & Village Industries
Dr. Shashi Tharoor 916-917
- (xv) Need for an underpass at OKUP School along National Highway No. 66 in Kannur, Kerala
Shri K. Sudhakaran 917
- (xvi) Need to conduct Elephant Specific Environment Impact Assessments (EIs) in different areas of Assam to address human-elephant conflicts in the State
Shri Pradyut Bordoloi 918
- (xvii) Regarding issues pertaining to power sector in Azamgarh district, Uttar Pradesh
Shri Daroga Prasad Saroj 918-919
- (xviii) Regarding alleged irregularities in utilization of CSR fund
Shri Virendra Singh 919
- (xix) Regarding erosion caused by Ganga River in Murshidabad, West Bengal
Shri Khalilur Rahaman 919-920
- (xx) Need for implementation of 5-day work week in banks of the country
Shrimati Pratima Mondal 920

(xxi)	Need to declare heat waves, a natural disaster Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian	920-921
(xxii)	Need to take steps to address the problem of Corneal blindness in the country Shri Sribharat Mathukumilli	921-922
(xxiii)	Regarding construction of road in Sheohar Parliamentary Constituency, Bihar Shrimati Lovely Anand	922-923
(xxiv)	Regarding exemption of toll tax for persons residing near Panniankara Toll Plaza on National Highway No. 544 in Kerala Shri K. Radhakrishnan	923
(xxv)	Need to include Government General Hospital, Kakinada under Pradhan Mantri Swasthya Suraksha Yojana Shri Tangella Uday Srinivas	923-924
(xxvi)	Regarding pollution caused by factories in Giridih district, Jharkhand Shri Chandra Prakash Choudhary	924-925
	TRIBHUVAN SAHKARI UNIVERSITY BILL, 2025	925-1037
	Motion to Consider	925
	Shri Amit Shah	925, 1007-1022

Shrimati Geniben Nagaji Thakor	926-931
Shri Mitesh Patel (Bakabhai)	931-934
Shri Virendra Singh	934-936
Prof. Sougata Ray	936-940
Shri K. E. Prakash	940-944
Shri Sribharat Mathukumilli	944-948
Shri Dileshwar Kamait	948-950
Shri Bhaskar Murlidhar Bhagare	950-952
Shri Arvind Ganpat Sawant	953-956
Shri Naresh Ganpat Mhaske	956-959
Shri M. K. Raghavan	959-964
Shri Arun Govil	964-967
Shri Abhay Kumar Sinha	967-969
Shri Aditya Yadav	969-970
Dr. Kadiyam Kavya	970-973
Shri Ganesh Singh	973-976
Shri Sachithanantham R.	976-978
Dr. Gumma Thanuja Rani	978-980
Shri Rajesh Ranjan	980-982
Dr. M. P. Abdussamad Samadani	982-985
Adv. Francis George	985-988

Shri N. K. Premachandran	988-992
Dr. Prashant Yadaorao Padole	992-994
Shri Janardan Mishra	994-997
Shri Balashowry Vallabhaneni	997-999
Shri Gurmeet Singh Meet Hayer	999-1000
Shri Eatala Rajender	1001-1002
Shri Vishaldada Prakashbapu Patil	1002-1003
Shri Chhotelal	1003-1004
Dr. Jayanta Kumar Roy	1004-1007
Clauses 2 to 53 and 1	1023-1037
Motion to Pass	1037
<u>ANNEXURE – I</u>	1038-1049
(i) Member-wise Index to Starred Questions	1038-1039
(ii) Member-wise Index to Unstarred Questions	1040-1049
<u>ANNEXURE – II</u>	1050-1053
(i) Ministry-wise Index to Starred Questions	1050-1051
(ii) Ministry-wise Index to Unstarred Questions	1051-1053

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 26, 2025/ Chaitra 05, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

OBITUARY REFERENCE

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे अत्यंत दुःख के साथ सभा को अपने एक पूर्व साथी डॉ. देबेन्द्र प्रधान जी के निधन के बारे में सूचित करना है। डॉ. प्रधान ओडिशा के देवगढ़ संसदीय निर्वाचन-क्षेत्र से 12वीं और 13वीं लोक सभा के सदस्य थे।

डॉ. प्रधान ने भूतल परिवहन मंत्रालय और कृषि मंत्रालय में केंद्रीय राज्य मंत्री के रूप में अपनी सेवाएं दी। डॉ. देबेन्द्र प्रधान जी का निधन 17 मार्च, 2025 को 83 वर्ष की आयु में नई दिल्ली में हुआ। हम डॉ. देबेन्द्र प्रधान जी के निधन पर गहरा शोक व्यक्त करते हैं। यह सभा शोकसंतप्त परिवार के प्रति अपनी संवेदना व्यक्त करती है।

अब, यह सभा दिवंगत आत्मा के सम्मान में कुछ देर के लिए मौन रहेगी।

11.02 hrs

The Members then stood in silence for a short while.

माननीय अध्यक्ष: ओम् शांति: शांति: शांति:।

11.03 hrs

ORAL ANSWERS TO QUESTIONS

***Starred Question Nos. 361 to 370**

माननीय अध्यक्ष : क्वेश्चन न० 361, श्री नवीन जिंदल ।

CONSUMER COMPLAINTS RELATING TO FOOD AND BEVERAGES

***361. SHRI NAVEEN JINDAL:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the total number of consumer complaints registered under the food and beverages category during each of the last three years, State-wise;
- (b) the nature of these complaints including issues related to food safety, adulteration, labelling violations and the percentage of complaints resolved so far;
- (c) the key measures taken by the Government to strengthen grievance redressal mechanism for food and beverage consumers;
- (d) the steps taken to ensure stricter quality control, regular inspections and penalties for violations to prevent recurring complaints;

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

- (e) the status of implementation of these measures and whether the Government plans to enhance awareness on food safety through nationwide campaigns; and
- (f) if so, the details thereof?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी):

(क) से (च) : विवरण सभा के पटल पर रख दिया गया है।

विवरण

(क) से (घ): खाद्य सुरक्षा एवं मानक अधिनियम 2006 तथा इसके अंतर्गत बनाए गए नियम एवं विनियम विभिन्न खाद्य पदार्थों के लिए गुणवत्ता एवं सुरक्षा मानक निर्धारित करते हैं। खाद्य सुरक्षा, मिलावट, लेबलिंग उल्लंघन, गुणवत्ता नियंत्रण, निरीक्षण और खाद्य सुरक्षा एवं मानक अधिनियम 2006, नियमों और विनियमों के उल्लंघन के लिए दंड से संबंधित मुद्दों को स्वास्थ्य एवं परिवार कल्याण मंत्रालय के प्रशासनिक नियंत्रण के तहत भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) द्वारा निपटाया जाता है। इन मानकों का कार्यान्वयन और प्रवर्तन मुख्य रूप से राज्य/संघ राज्य क्षेत्र सरकारों पर निर्भर है।

उपर्युक्त को सुनिश्चित करने के लिए, खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत भंडारण, पृथक्करण और स्वच्छता आवश्यकताओं के अनुपालन को सत्यापित करने के लिए एफएसएसएआई द्वारा केंद्रीय और राज्य प्राधिकरणों के खाद्य सुरक्षा अधिकारियों के माध्यम से नियमित निरीक्षण और ऑडिट किए जाते हैं। भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण द्वारा दी गई जानकारी के अनुसार विश्लेषण किए गए नमूनों और लगाए गए जुर्माना और दोषसिद्धियों सहित की गई कार्रवाई का विवरण नीचे दिया गया है:

वर्ष	विश्लेषित नमूनों की संख्या	गैर-अनुरूप पाए गए नमूनों की संख्या	गैर-अनुरूप नमूने			दीवानी मामले		आपराधिक मामले	
			असुरक्षित	उप-मानक	लेबलिंग दोष/ भ्रामक/ विविध	दोषसिद्धि की संख्या	एकत्रित जुर्माना राशि (करोड़ रुपये में)	दोषसिद्धि की संख्या	एकत्रित जुर्माना राशि (करोड़ रुपये में)
2023-24	170513	33808	6782	22603	4423	29586	74.12	1161	2.67
2022-23	177511	44626	6579	21917	16130	28464	33.23	1188	2.75
2021-22	144345	32934	4890	16582	11462	19437	53.39	671	1.38
2020-21	107829	28347	5220	13394	9733	14817	49.92	506	0.83
2019-20	118775	29589	4526	15671	8995	16881	57.77	821	1.61

एफएसएसआई के पास उपभोक्ता शिकायतों/समस्याओं से निपटने के लिए एक मजबूत तंत्र भी है। एफएसएसआई में प्राप्त उपभोक्ताओं की शिकायतें मुख्य रूप से मिलावटी भोजन, असुरक्षित भोजन, घटिया भोजन, भोजन में लेबलिंग दोष और भ्रामक दावों और विज्ञापनों आदि से संबंधित विभिन्न खाद्य सुरक्षा मुद्दों से संबंधित हैं, जो विभिन्न चैनलों जैसे वेब पोर्टल और मोबाइल ऐप, एफएसएसआई हेल्पलाइन, ट्विटर, फेसबुक आदि के माध्यम से एक ही पोर्टल अर्थात फूड सेफ्टी कनेक्ट पोर्टल पर निर्देशित की जाती हैं, जो ऑनलाइन फूड सेफ्टी कंप्लायंस सिस्टम (एफओएससीओएस) का हिस्सा है।

इसके अतिरिक्त, विभाग ने राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) का पुनर्गठन किया है, जो पूर्व-मुकदमेबाजी चरण में खाद्य और पेय सहित शिकायत निवारण के लिए देश भर के उपभोक्ताओं के लिए एकल पहुंच बिंदु के रूप में उभरी है। उपभोक्ता देश भर से 17 भाषाओं में टोल-फ्री नंबर 1915, व्हाट्सएप (8800001915), एसएमएस (8800001915), ईमेल (nch-ca@gov.in), एनसीएच ऐप, वेब पोर्टल (consumerhelpline.gov.in) और उमंग ऐप के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं।

खाद्य एवं पेय पदार्थों के संबंध में एनसीएच पोर्टल पर प्राप्त शिकायतें मुख्य रूप से सेवाओं में कमी, वितरण संबंधी समस्याएं, गुणवत्ता, स्वच्छता, चार्जिंग, पैकेजिंग आदि से संबंधित हैं। पिछले तीन वर्षों के दौरान खाद्य क्षेत्र के अंतर्गत एनसीएच पर पंजीकृत उपभोक्ता शिकायतों का राज्यवार ब्यौरा **अनुबंध** में दिया गया है।

राष्ट्रीय उपभोक्ता हेल्पलाइन ने एनसीएच 2.0 पहल के हिस्से के रूप में एआई-आधारित स्पीच रिकग्निशन, एक अनुवाद प्रणाली और एक एआई सक्षम चैटबॉट पेश किया है। इन तकनीकी प्रगति का उद्देश्य शिकायत दर्ज करने की प्रक्रिया को और अधिक सहज, कुशल और समावेशी बनाना है। एआई-संचालित स्पीच रिकग्निशन और ट्रांसलेशन सिस्टम उपभोक्ताओं को वॉयस इनपुट के माध्यम से शिकायत दर्ज करने में सक्षम बनाता है, जिससे मैनुअल हस्तक्षेप कम होता है। एआई सक्षम चैटबॉट वास्तविक समय में सहायता प्रदान करता है, शिकायत-निपटान प्रक्रियाओं को सुव्यवस्थित करता है और समग्र उपयोगकर्ता अनुभव को बेहतर बनाता है। ये अपग्रेड सुनिश्चित करते हैं कि उपभोक्ताओं को शिकायत निवारण प्रणाली तक समान पहुंच प्राप्त हो।

(ड) और (च): एफएसएसएआई पूरे वर्ष खाद्य उत्पादों की नियमित निगरानी, निरीक्षण, यादृच्छिक नमूनाकरण करता है और विशेष रूप से त्यौहारों/अधिकतम मांग के मौसम के दौरान अपने क्षेत्रीय

कार्यालयों और राज्यों/केंद्र शासित प्रदेशों के माध्यम से एफएसएस अधिनियम, नियमों और विनियमों का अनुपालन सुनिश्चित करने के लिए लक्षित अभियान चलाता है।

इसके अतिरिक्त विधिक मापविज्ञान (पैकबंद वस्तुएं) नियम, 2011 और एफएसएस (लेबलिंग और डिस्प्ले) विनियमन 2020 को सुसंगत बनाया गया है। विनिर्माता/पैकर/आयातकर्ता का नाम व पता, वस्तु का सामान्य या जेनेरिक नाम, वह महीना व वर्ष जिसमें वस्तु का निर्माण या पूर्व-पैक या आयात किया गया तथा उपयोग करने की तिथि, महीना व वर्ष की घोषणाएं एफएसएसआई विनियमों के अनुसार हैं तथा शेष सभी घोषणाएं विधिक मापविज्ञान नियमों के अनुसार हैं।

उपभोक्ता मामले विभाग "जागो ग्राहक जागो" के तत्वावधान में देश भर में मल्टीमीडिया जागरूकता अभियान चलाकर उपभोक्ता जागरूकता उत्पन्न करता रहा है, ताकि ऑल इंडिया रेडियो, दूरदर्शन, मेले और त्यौहार आदि जैसे पारंपरिक मीडिया के साथ-साथ सोशल मीडिया का उपयोग करते हुए देश भर में प्रत्येक उपभोक्ता तक पहुँचा जा सके। सरल संदेशों और जिंगल्स के माध्यम से उपभोक्ताओं को उपभोक्ता अधिकारों, अनुचित व्यापार प्रथाओं, उपभोक्ता मुद्दों और निवारण प्राप्त करने की व्यवस्था के बारे में जागरूक किया जाता है। विभाग स्थानीय स्तर पर उपभोक्ता जागरूकता उत्पन्न करने के लिए राज्यों/संघ राज्य क्षेत्रों को सहायता अनुदान भी जारी करता रहा है। चालू वित्त वर्ष के दौरान, उपभोक्ता जागरूकता स्कीम के तहत विभाग ने टी-20 विश्व कप के दौरान ऑल इंडिया रेडियो (एआईआर) के माध्यम से अभियान चलाया, आईवीआरएस (इंटरैक्टिव वॉयस रिस्पॉंस सिस्टम) अभियान, पंचायतों के साथ अखिल भारतीय स्तर पर बातचीत सत्र (चल रहा है), उपभोक्ता अधिकारों, मानकों, निवारण तंत्र आदि के बारे में जागरूकता पैदा करने के लिए अभियान चलाए।

एफएसएसआई ने उपभोक्ताओं के बीच खाद्य सुरक्षा के बारे में जागरूकता बढ़ाने के लिए वेबसाइट और सोशल मीडिया, मिलावट वाले वीडियो, फूड सेफ्टी ऑन व्हील्स (एफएसडब्ल्यू), खाद्य

उत्पादों की अखिल भारतीय निगरानी, ईट राइट इंडिया आंदोलन, शिक्षकों/छात्रों के लिए खाद्य सुरक्षा मार्गदर्शिका, फूड सेफ्टी मैजिक बॉक्स, डार्ट बुक जैसे संसाधन जैसी कई पहलों को भी लागू किया है।

अनुबंध

खाद्य एवं पेय पदार्थों के संबंध में उपभोक्ताओं की शिकायतें

पिछले तीन वर्षों के दौरान खाद्य क्षेत्र के अंतर्गत एनसीएच पर पंजीकृत कुल उपभोक्ता शिकायतों का राज्यवार ब्यौरा:

क्रम संख्या	राज्य/संघ राज्य क्षेत्र	2022	2023	2024
1	अंडमान निकोबार	7	35	35
2	आंध्र प्रदेश	429	1037	1751
3	अरुणाचल प्रदेश	6	355	2268
4	असम	138	235	748
5	बिहार	580	804	1592
6	चंडीगढ़	115	139	221
7	छत्तीसगढ़	120	171	296
8	दादरा एवं नगर हवेली	7	8	5
9	दमन और दीव	2	4	7
10	दिल्ली	2261	3018	5412
11	गोवा	39	75	130
12	गुजरात	650	943	1613
13	हरियाणा	1001	1305	2387
14	हिमाचल प्रदेश	50	48	106
15	जम्मू एवं कश्मीर	70	95	194
16	झारखंड	219	257	575
17	कर्नाटक	1453	4884	7811
18	केरल	246	491	1113
19	लद्दाख	1	2	7
20	लक्षद्वीप	-	-	1
21	मध्य प्रदेश	590	740	1460

22	महाराष्ट्र	2249	3155	6394
23	मणिपुर	2	1	4
24	मेघालय	8	11	24
25	मिजोरम	-	3	6
26	नगालैंड	1	4	2
27	ओडिशा	214	365	664
28	पुदुचेरी	19	32	37
29	पंजाब	425	488	1028
30	राजस्थान	1103	1317	2350
31	सिक्किम	1	12	18
32	तमिलनाडु	755	1174	2369
33	तेलंगाना	1127	1830	3538
34	त्रिपुरा	16	32	80
35	उत्तर प्रदेश	2254	3022	5657
36	उत्तराखंड	156	173	401
37	पश्चिम बंगाल	1075	1489	2924
कुल योग		17389	27754	53228

श्री नवीन जिंदल : अध्यक्ष महोदय, मैं माननीय मंत्री जी को मेरे प्रश्नों के विस्तृत उत्तर देने के लिए धन्यवाद देता हूँ। इकोनॉमिक सर्वे 2024-25 में स्पष्ट कहा गया है कि अल्ट्रा प्रोसेस्ड फूड और चीनी के तेजी से बढ़ते कन्जम्पशन भारत के नागरिकों की सेहत के लिए गंभीर खतरा है। देश में डायबिटीज, हाइपरटेंशन, कार्डियोवैस्कुलर बीमारियां और बच्चों में फैटी लीवर तेजी से बढ़ा है जो गहरी चिंता का विषय है। आज खाने पीने के सामान से संबंधित अधिकांश लोगों की शिकायतों का मुख्य कारण यही है कि फ्रंट ऑफ पैक की लेबलिंग ठीक से नहीं होती है, जिससे लोगों को पता ही नहीं चलता है कि वे वास्तव में क्या खा रहे हैं, न ही यह बताया जाता है कि खाने का सामान प्राकृतिक व जैविक खेती से उत्पन्न हुआ है या केमिकल फर्टिलाइजर के इस्तेमाल से हुआ है। उसमें कितनी मात्रा में चीनी,

पेस्टीसाइड, विडीसाइड, हार्मफुल केमिकल, नमक, ट्रांसफैट और प्रिजर्वेटिव मौजूद हैं, जो हमारी सेहत के लिए हानिकारक है।

भारतीय कनज्यूमर्स प्रोटेक्शन एक्ट, 2019 के अनुसार उपभोक्ताओं को वस्तुओं और सेवाओं की क्वालिटी जानने का पूरा अधिकार है, लेकिन वास्तविकता में उपभोक्ताओं को स्पष्ट जानकारी नहीं मिल पाती है। इसके कारण लोग अल्ट्रा प्रोसेस्ड फूड का सेवन करते हैं।

मेरा माननीय मंत्री जी से प्रश्न है कि क्या सरकार स्पष्ट और आसानी से समझ आने वाले फ्रंट ऑफ पैक और क्यूआर कोड बेस्ड लेबलिंग लागू करेगी ताकि उपभोक्ताओं के खाने पीने की सामान की पूरी जानकारी आसानी से मिले और वह जागरूक होकर स्वयं और अपने प्रियजनों की सेहत की रक्षा कर सकें?

श्री प्रहलाद जोशी : अध्यक्ष महोदय, कनज्यूमर्स के लिए पहले लिटिगेशन ही एक रास्ता था, उस समय कनज्यूमर फोरम में जाना पड़ता था। वर्ष 2019 में कनज्यूमर्स अमेंडमेंट एक्ट में बदलाव आने के बाद इस विषय में हम प्रि-लिटिगेशन के बारे में प्रोसेस कर रहे हैं। नेशनल कनज्यूमर्स हेल्पलाइन कनज्यूमर्स प्रोटेक्शन के लिए एक बहुत बड़ा टूल बन गया है, वहां आसानी से कम्प्लेंट दे सकते हैं।

As far as labelling is concerned, जो प्रश्न पूछा गया है, this comes under FSSAI. हमने वह प्रश्न स्वीकारा है और मैं उसका उत्तर देता हूँ। According to the Legal Metrology (Packaged Commodities) Rules, 2011 provisions made under e-commerce for entities on physical product, the entities shall ensure the following mandatory declarations displayed on the website, namely, name and address of the manufacturer, packer or importer; country of origin for imported products; common and generic name of the commodity; net quantity in standard unit, weight and measures; MRP; and best before / use by date (month/year) of commodity

becoming unfit for human consumption. एफएसएसएआई ने फ्रंट ऑफ द लेबल में कुछ एडिशन किया है और उसे हमने हार्मोनाइज भी किया है। इसके अलावा नेम ऑफ द प्रोडक्ट, वेजिटेरियन एंड नॉन वेजिटेरियन लोगो, अगर वार्निंग स्टेटमेंट है, तो वह काम भी किया है। बैक ऑफ द लेबल के लिए भी 20 इंग्रेडिएंट्स हैं। जिस प्रोडक्ट में जो अप्लाई होता है, वह प्रिंट करना पड़ेगा। वर्ष 2019 के एक्ट के हिसाब से एक रोबस्ट सिस्टम बनाने की कोशिश की है। अगर कोई कंप्लेंट है तो आसानी से शिकायत रजिस्टर कर सकते हैं।

माननीय अध्यक्ष : ऑनरेबल मेंबर, प्लीज, संक्षिप्त में पूछिएगा।

श्री नवीन जिंदल : अध्यक्ष जी, आज पूरे विश्व में रिफाइंड सीड ऑयल से सेहत को नुकसान पहुंचने को लेकर चर्चा हो रही है। अमेरिका के हेल्थ सेक्रेटरी ने यह बोला है कि -“Americans are being unknowingly poisoned by seed oils”. आज राष्ट्रपति भवन से लेकर संसद तक, हमारी सेनाओं, अर्द्धसैनिक बलों से लेकर हमारे स्कूलों के मिड डे मील तक और हमारे घरों में हम रिफाइंड सीड ऑइल का बढ़-चढ़कर इस्तेमाल कर रहे हैं। आप जानते हैं कि सबसे बड़ा अभिशाप अज्ञानता का है। अगर वह अज्ञानता हमारे खान-पान का हिस्सा है तो यह बहुत संवेदनशील विषय है।

मेरा मंत्री जी से यह प्रश्न है कि इस प्रकार के रिफाइंड सीड ऑयल के बढ़ते इस्तेमाल और उससे होने वाले नुकसान पर क्या सरकार एक्सपर्ट्स कमेटी का गठन करके इस मुद्दे पर व्हाइट पेपर लाएगी, जिससे उपभोक्ताओं को रिफाइंड सीड ऑयल से होने वाले नुकसान की वास्तविकता पता चले? यह हमारे देश के नागरिकों के कंज्यूमर राइट्स व सेहल से जुड़ा हुआ बहुत अहम मुद्दा है।

श्री प्रहलाद जोशी : सर, जब प्रश्न लंबा होता है, तो उत्तर भी लंबा होता है, लेकिन फिर भी मैं आपके आदेश का पालन करता हूँ।

माननीय अध्यक्ष : मेरा मानना यह है कि बीस प्रश्न लगते हैं, लेकिन हम तीन-चार ही क्वेश्चंस पर अटक जाते हैं।

श्री प्रहलाद जोशी : सर, मैं आपके आदेश का पालन करूंगा।

सर, मैं इतना ही कहना चाहता हूं कि कंज्यूमर अफेयर्स के अलावा the Food Safety and Standards Authority of India has specified the standards for refined vegetable oil under the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011. As per that, no other chemical agents shall be used. The name of the vegetable oil from which the refined oil has been manufactured shall be clearly specified on the label of the container. The food business operators manufacturing the same shall comply with the same. एक्सपर्ट कमेटी ने एक रेगुलेशन वर्ष 2020 में लागू किया है। उसके अनुसार trans fat, which is harmful to the human being, वह दो परसेंट से ज्यादा नहीं होना चाहिए। इसका भी उल्लेख रेगुलेशन में है। उस रेगुलेशन को हम स्ट्रिकटली इम्प्लीमेंट कर रहे हैं। एफएसएसएआई और बीआईएस रेगुलर्ली चैक करते रहते हैं। इसके लिए 242 लैब्स हैं, मोबाइल वैन लैब्स हैं। इन सबको देखते हुए हम मार्केट से स्पेसिफिक प्रोडक्ट्स उठाकर चैक करते हैं। कंज्यूमर के प्रोटेक्शन और कंज्यूमर के हित को अपनाने की पूरी कोशिश इस वर्ष 2019 के एक्ट के बाद और वर्ष 2020 के रेगुलेशन के बाद एफएसएसएआई और कंज्यूमर अफेयर्स दोनों मिलकर कर रहे हैं।

श्री रविंद्र दत्ताराम वायकर : अध्यक्ष महोदय, मेरा पूरक प्रश्न इस बात से जुड़ा है कि महाराष्ट्र सहित कई राज्यों में पनीर और खोआ में मिलावट के मामले लगातार बढ़ रहे हैं। रोज खबरों में ऐसे प्रकरण सामने आते हैं, परंतु परीक्षण केन्द्रों, यानी टैस्टिंग फैसिलिटीज़ की कमी की वजह से इन पर प्रभावी अंकुश नहीं लग पा रहा है। आम जनता मिलावटी उत्पाद को खाने को मजबूर है।

मेरा प्रश्न यह है कि क्या सरकार इस गंभीर स्थिति को देखते हुए बेहतर परीक्षण सुविधाएं और एडवांस टैस्टिंग लैब्स के विस्तार तथा नवीन प्रयोगशालाओं की स्थापना करने पर विचार कर रही है?

इसके साथ ही कोई ठोस निगरानी तंत्र ... (व्यवधान)

माननीय अध्यक्ष : यह तो राज्य करेगा, केन्द्र थोड़े करेगा ।

श्री रविंद्र दत्ताराम वायकर : अध्यक्ष महोदय, वह सभी राज्यों में हैं, लेकिन ऐसा निर्णय लेना चाहिए, क्योंकि टैस्टिंग लैब्स वगैरह की कमी होती है । इनके बढ़ने से पनीर और खोआ जैसी खाद्य सामग्री की मिलावट को समय रहते हुए रोका जा सकेगा ।

श्री प्रहलाद जोशी : सर, आज के दिन टोटल हमारी 242 लैब्स हैं । एफएसएसएआई की देश के लेवल पर कमेटी है, स्टेट लेवल पर कमिश्नर है, डिस्ट्रिक्ट लेवल पर फूड ऑफिसर है, 242 लैब्स हैं, भारत सरकार की ओर से चार रेफरल लैब्स चलाते हैं और वैन्स हैं । कहीं भी शिकायत आती है तो उसके लिए कंज्यूमर हेल्पलाइन या एफएसएसएआई का पोर्टल है । एफएसएसएआई और हम मिलकर वाट्स ऐप पर शिकायत लेते हैं । हमारी बहुत सी सुविधाएं हैं । हम इसके लिए पूरे सोशल मीडिया का उपयोग कर रहे हैं । अगर वह शिकायत देते हैं तो तुरंत इसमें इंक्वायरी करेंगे और उसको लैब में टैस्ट करवाएंगे । अगर वह फिट फॉर ह्यूमैन कंजम्प्शन नहीं है तो हम जरूर उसके ऊपर क्रिमिनल कार्रवाई भी करेंगे, because it is a question of health of the people...

मैं इतना ही कहना चाहता हूं कि इसी कारण माननीय प्रधानमंत्री जी ने एक क्लेरियन कॉल दिया है to reduce the 10 per cent of oil, जो ओवरऑल हेल्थ के बारे में फिट इंडिया के बारे है । ... (व्यवधान)

माननीय अध्यक्ष : आप सदन को यह बात कहिए कि ऑयल का यूज कम करें ।

श्री प्रहलाद जोशी : सर, वह तो कर रहे हैं । इसके साथ-साथ उसमें जो इंग्रिडिएंट होना चाहिए, उसके बारे में हम बहुत ध्यान रख रहे हैं । इसलिए एफएसएसएआई और कंज्यूमर अफेयर्स दोनों ने मिलकर हेल्पलाइन में बहुत काम किया है । मेरे पास डिटेल में बताने के लिए पूरी जानकारी हैं, लेकिन आज मैं इतना ही कहता हूं । इसमें लेबोरेटरीज बहुत ज्यादा इस्टैब्लिश की गई हैं, रेफरल लैब्स हैं और इसके

साथ स्टेट लेवल पर भी हमने एक रेफरल लैब रखी है तथा वैन से भी हम चैकिंग करते जाते हैं।

माननीय अध्यक्ष : क्वेश्चन न० 362, श्री अमरा राम।

परमाणु ऊर्जा संयंत्र

***362. †श्री अमरा राम :**

श्री ज्ञानेश्वर पाटील:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि :-

- (क) मध्य प्रदेश सहित देश के विभिन्न राज्यों में वर्तमान में कितने परमाणु ऊर्जा संयंत्र हैं;
- (ख) मध्य प्रदेश सहित देश में उक्त परमाणु ऊर्जा संयंत्रों द्वारा उत्पादित बिजली की मात्रा का राज्यवार और संयंत्रवार ब्यौरा क्या है;
- (ग) क्या मध्य प्रदेश के खंडवा संसदीय निर्वाचन क्षेत्र सहित देश में नए परमाणु ऊर्जा संयंत्र स्थापित करने का कोई प्रस्ताव सरकार के विचाराधीन है जिससे मध्य प्रदेश सहित आसपास के राज्यों को भी लाभ होने की संभावना है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा उक्त प्रस्ताव को कब तक स्वीकृत किए जाने की संभावना है;
- (ङ) उक्त प्रयोजन के लिए कितनी धनराशि आवंटित किए जाने की संभावना है तथा इसके पूरा होने की समय-सीमा क्या है; और
- (च) सरकार द्वारा परमाणु ऊर्जा से होने वाले नुकसान को रोकने के लिए क्या उपाय किए गए हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (च): सदन के पटल पर विवरण प्रस्तुत है।

विवरण

(क): देश में 24 रिएक्टर वाणिज्यिक रूप से प्रचालित हैं। एक और रिएक्टर, आरएपीएस-7 (700 मेगावाट) को 17 मार्च, 2025 को ग्रिड से जोड़ा गया, जिससे प्रचालनरत रिएक्टरों की संख्या 25 हो गई। वर्तमान में, मध्य प्रदेश राज्य में कोई प्रचालनरत नाभिकीय विद्युत रिएक्टर नहीं है।

(ख): चालू वर्ष (वित्त वर्ष-2024-25) में फरवरी 2025 तक विद्युत उत्पादन का राज्य-वार और संयंत्र-वार ब्यौरा **अनुबंध** में दिया गया है।

(ग): वर्तमान में मध्य प्रदेश के खंडवा संसदीय निर्वाचन क्षेत्र में नाभिकीय विद्युत संयंत्र स्थापित करने सहित, कोई विशेष प्रस्ताव नहीं है।

हालाँकि, मध्य प्रदेश में, सरकार ने पहले ही चुटका, मंडला जिले में 2X700 मेगावाट की नाभिकीय विद्युत परियोजना स्थापित करने के लिए वित्तीय मंजूरी और भीमपुर, शिवपुरी जिले में प्रत्येक 700 मेगावाट के 4 नाभिकीय विद्युत रिएक्टरों की स्थापना के लिए स्थल का 'सैद्धांतिक' अनुमोदन प्रदान कर दिया है।

(घ) और (ङ): 'ग' के मद्देनजर प्रश्न नहीं उठता।

(च): नाभिकीय ऊर्जा के सभी पहलुओं अर्थात् स्थल चयन, अभिकल्प, निर्माण, कमीशनन एवं प्रचालन आदि में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। नाभिकीय विद्युत संयंत्रों का अभिकल्प पुनरावृत्ति तथा विविधता के संरक्षा सिद्धांतों को अपनाते हुए किया जाता है और गहन संरक्षा सिद्धांत का अनुपालन करते हुए 'विफल-संरक्षित (फेल-सेफ)' अभिकल्प विशेषताएं उपलब्ध कराई जाती हैं। यह सुनिश्चित करता है कि रेडियोसक्रियता के स्रोत और पर्यावरण के बीच कई रोध हों। नाभिकीय विद्युत संयंत्रों का निर्माण उच्चतम गुणवत्ता मानकों के अनुसार किया जाता है और इनका प्रचालन उच्चतम योग्य, प्रशिक्षित और लाइसेंस प्राप्त कर्मियों द्वारा निर्धारित प्रक्रियाओं को अपनाते हुए किया जाता है।

इसके अलावा एक मजबूत आंतरिक और स्वतंत्र नियामक तंत्र मौजूद है और संयंत्रों की संरक्षा सुनिश्चित करने के लिए एनपीसीआईएल और परमाणु ऊर्जा नियामक परिषद (एईआरबी) दोनों द्वारा समय-समय पर सुरक्षा की समीक्षा की जाती है।

अनुबंध

विद्युत उत्पादन का राज्य-वार और संयंत्र-वार ब्यौरा

राज्य	स्थल	इकाई	क्षमता (मेगावाट)	उत्पादन (मिलियन यूनिट में) अप्रैल 2024 से फरवरी 2025 तक
महाराष्ट्र	तारापुर	टीएपीएस-1	160	नवीनीकरण हेतु परियोजना मोड के अधीन
		टीएपीएस-2	160	
		टीएपीएस-3	540	4283
		टीएपीएस-4	540	3468
राजस्थान	रावतभाटा	आरएपीएस-1	100	विस्तारित शटडाउन के अधीन
		आरएपीएस-2	200	1194
		आरएपीएस-3	220	856
		आरएपीएस-4	220	1406
		आरएपीएस-5	220	1659
		आरएपीएस-6	220	1823
		आरएपीएस-7	700	दिनांक 17.03.2025 को ग्रिड से जोड़ा गया
तमिलनाडु	कल्पाक्कम	एमएपीएस-1	220	नवीनीकरण हेतु परियोजना मोड के अधीन
		एमएपीएस-2	220	1518
	कुडनकुलम	केकेएनपीपी-1	1000	7675
		केकेएनपीपी-2	1000	6643
		एनएपीएस-1	220	1682

उत्तर प्रदेश	नरौरा	एनएपीएस-2	220	1743
गुजरात	काकरापार	केएपीएस-1	220	1512
		केएपीएस-2	220	1697
		केएपीएस-3	700	3838
		केएपीएस-4	700	4266
कर्नाटक	कैगा	केजीएस-1	220	1672
		केजीएस-2	220	1412
		केजीएस-3	220	1866
		केजीएस-4	220	1750

श्री अमरा राम : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि राजस्थान में पांच यूनिट पहले थे और एक यूनिट 700 मेगावाट की है। राजस्थान में बिजली की शॉर्टेज के कारण क्या सरकार राज्य को देने वाले हिस्से को बढ़ाएगी? मेरा यह एक निवेदन है।

दूसरी बात यह है कि इन रिएक्टर्स के आस-पास जो कर्मचारी काम करते हैं, क्या उनके स्वास्थ्य और जहां डिस्पोजल करते हैं, उन लोगों के स्वास्थ्य की जांच करवाई है कि उनकी जिंदगी पर किस तरह का असर हुआ है? मेरी तीसरी बात यह है कि राजस्थान के सीकर जिले में यूरेनियम मिला है। यह बहुत ही दुर्लभ खनिज पदार्थ है, जिसे हम बाहर से आयात करते हैं। सीकर में यूरेनियम का खनन कब तक शुरू कर दिया जाएगा, जिससे देश को लाभ हो सके?

डॉ. जितेंद्र सिंह : अध्यक्ष महोदय, माननीय सदस्य ने बड़ा महत्वपूर्ण प्रश्न किया है, लेकिन एक प्रश्न के तीन भाग हैं। पहला है कि राजस्थान में कितने रिएक्टर्स हैं और कितनी ऊर्जा उत्पन्न हो रही है, दूसरा है कि उनकी सुरक्षा सेफ्टी के लिए क्या है, तीसरा है कि वहां पर जो यूरेनियम का भण्डार मिला है, उसका क्या किया है?

सर, जहां तक पहले प्रश्न का संबंध है तो माननीय सदस्य को आपके माध्यम से जानकर यह प्रसन्नता होगी कि सबसे अधिक संख्या में यदि कहीं रिएक्टर्स हैं तो राजस्थान में हैं। आज भी हमारे

इस समय कुल 25 रिएक्टर्स फंक्शनल हैं और उनमें से सात राजस्थान में हैं। एक नॉन ऑपरेटिव था, जो अंडर स्कूटनी था, वह भी हाल ही में फंक्शनल बना दिया गया है। इतना ही नहीं, गत दस वर्षों में प्रधानमंत्री मोदी जी की व्यक्तिगत रुचि और हस्तक्षेप से न केवल रिएक्टर्स की संख्या बढ़ी है, बल्कि उन क्षेत्रों में जहां पर पहले नहीं हुआ करते थे, वहां पर भी इनको स्थापित करने का काम शुरू हुआ है। उदाहरण के तौर पर वर्ष 2014 से पहले अधिकतर तमिलनाडु और आन्ध्र प्रदेश की ओर दक्षिण में थे, पश्चिम में महाराष्ट्र और गुजरात में थे, लेकिन आज हमारे बगल में यहां से 150 किलोमीटर दूर हरियाणा के गोरखनगर शहर में रिएक्टर स्थापित होने वाला है, जो कुछ ही सालों में वह फंक्शनल हो जाएगा। इसी सरकार ने वर्ष 2017 में एक ऐतिहासिक फैसला लेते हुए एक ही कैबिनेट मीटिंग में दस रिएक्टर्स का बल्क अप्रूवल किया था, जो आज तक कभी नहीं हुआ।

उसी स्पिरिट, उसी भावना और उसी क्रम को जारी रखते हुए, अभी हाल ही के बजट में आपने देखा होगा कि उसका और विस्तार करने हेतु न्यूक्लियर मिशन की घोषणा की गई है, जिसमें अलग से राशि भी निर्धारित कर दी गई है। उसके दो महत्वपूर्ण पहलू हैं। पहला तो यह है कि उसमें बजट का भी विस्तार हुआ है। पहले बहुत मिनिमल बजट हुआ करता था, अक्सर ही इसकी आलोचना होती थी। आंकड़े यह दर्शाते हैं कि वर्ष 2014 से पहले यानी वर्ष 2013-14 में परमाणु ऊर्जा विभाग का कुल बजट 13,879 करोड़ रुपये था। इस साल का बजट 23,604 करोड़ रुपये है अर्थात् 170 प्रतिशत की वृद्धि हुई है। So, the figures speak for themselves. We live in an evidence-based era.

इसके अतिरिक्त, यह केवल सरकार का योगदान है, लेकिन ओवरऑल पूल में वृद्धि हुई है, क्योंकि इसी बजट में घोषणा की गई है कि प्रधानमंत्री जी की ओर से निर्णय लिया गया है कि nuclear sector will be opened up to the private players. तीसरा, नेशनल रिसर्च फाउंडेशन है, जिसका 60-70 प्रतिशत रिसोर्स या उसकी फंडिंग and the other resource will be non-Governmental. In that way, the pool has become very large. इस तरह से पूल बहुत लार्ज हो गया है।

उसी का यह कारण है कि जहां वर्ष 2014 में हमारी न्यूक्लियर जेनरेशन कैपेसिटी 22,480 मेगावाट थी। आज वह कैपेसिटी बढ़कर 35,333 मेगावाट हो गई है। मैं जेनरेशन का फिगर बता रहा हूं। अगर कैपेसिटी देखनी है, तो आज से 10 वर्ष पूर्व 4,780 मेगावाट कैपेसिटी थी, लेकिन आज उसकी कैपेसिटी दोगुने से अधिक है, यानी 8,880 मेगावाट है।...(व्यवधान) वह तीसरा भाग है।

इसके अतिरिक्त, अगर आप न्यूक्लियर मिशन के दौरान देखेंगे, तो बड़े फ्यूचरिस्टिक फैसले भी लिए गए हैं कि स्मॉल मॉड्यूलर रिएक्टर अर्थात् आने वाले समय में पूरे विश्व में बिजली के इस्तेमाल का जिस प्रकार का चलन रहेगा कि हमारी डेंस पापुलेशन है, स्टील फैक्ट्रीज़ या सीमेंट फैक्ट्रीज़ हैं। कहीं-कहीं जहां ग्रिड के माध्यम से तार नहीं पहुंच सकता है, तो हमने स्मॉल मॉड्यूलर रिएक्टर के लिए इस बजट में 20,000 करोड़ रुपये की राशि निर्धारित की है।

इस प्रश्न का दूसरा भाग सेफ्टी से संबंधित है। वहां पर जो कर्मचारी काम कर रहे हैं, पहले तो मैं यह बताना चाहूंगा कि इस विभाग का एक मंत्र मूल है – ‘सेफ्टी फर्स्ट, प्रोडक्शन नेक्स्ट’। उसके दो-तीन भाग हैं। जब इस प्लांट के कंस्ट्रक्शन का कार्य प्रारंभ होता है, तो हर तीन महीने में मॉनीटरिंग होती है। जब वह निर्माण कार्य संपन्न हो जाता है, तो ऑपरेशन के दौरान ही हर छः महीने के बाद और फिर हर पांच साल के बाद लाइसेंस रिन्यूएबल होता है। इसके साथ ही साथ जो हमारे विश्व संगठन हैं, उनके द्वारा भी स्क्रूटनी की जाती है।

यदि हम वहां रहने वाले लोगों की बात करें। जैसा कि इन्होंने कहा है, अभी हाल ही हमने कुछेक स्टडीज़ भी की हैं, जो ये दर्शा रही हैं कि रेडिएशन के जो आम इफेक्ट्स होते हैं, उदाहरण के तौर पर birth effect in pregnant ladies and cancer and malignancy tendencies in the general population. उसकी कुल मात्रा/प्रेविलेंस जनरल नेशनल एविडेंस से कम पाई गई है। टाटा मेमोरियल सेंटर के सौजन्य से तीन साल की स्टडी की गई है। इसके अतिरिक्त, वहां पर प्लांट के बाहर मॉनीटर्स लगाए गए हैं तथा प्लांट के भीतर अलग मॉनीटर्स हैं। जो कर्मि हैं, उनकी जेब में भी एक डिवाइस रखा

जाता है, जो मॉनीटरिंग करता है।

अगर आप उस समय और अब की तुलना देखेंगे, तो मैं आपको उसके भी आंकड़े बताना चाहूंगा। 1,001 माइक्रो सिवर्ट्स होता है, जो रेडिएशन की मेजरमेंट करता है। उसका मिनिमम थ्रेसहोल्ड 1,000 माइक्रो सिवर्ट्स है। यदि आप उसके आंकड़े देखेंगे, तो हमारे किसी भी प्लांट में 30-40 माइक्रो सिवर्ट्स से अधिक नहीं रहता है। अगर आप तुलनात्मक ढंग से उसके आंकड़े देखेंगे, तो वर्ष 2014 से लेकर अभी तक प्रति वर्ष progressively, there is a decline in the amount of generation of radiation which is otherwise also very minimal.

तीसरा, एक्सप्लोरेशन यूरेनियम की बात है। माननीय सदस्य की सूचना बिल्कुल दुरुस्त है। हम उसका फॉलोअप कर रहे हैं। अभी एन्वॉयरमेंट क्लीयरेंस का थोड़ा-सा काम रुका हुआ है। हम प्रदेश सरकार के साथ संपर्क कर रहे हैं। आपका कहना ठीक है कि जैसे ही क्लीयरेंसेज और बाकी औपचारिकताएं पूरी हो जाएंगी, तो निश्चित ही हमें राजस्थान से एक बहुत बड़ा भंडार मिलेगा। राजस्थान पहले ही परमाणु ऊर्जा जेनरेशन की कैपेसिटी में बहुत अधिक मात्रा में योगदान कर रहा है।

SHRI T. R. BAALU : Sir, the world has witnessed three major nuclear disasters. ...

(Interruptions) The hon. Minister will be knowing all these things. ... (Interruptions)

माननीय अध्यक्ष : अमरा राम जी, मैं पहले भी आपको कई बार समझा चुका हूं और एक बार फिर आपको समझा रहा हूं कि यह संसद है। आपका नंबर लिस्ट में था और मैंने आपका नाम बुलाया। आपने प्रश्न पूछा और उसका आपको जवाब भी मिल गया।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए। आपका यह तरीका ठीक नहीं है।

... (व्यवधान)

SHRI T. R. BAALU: Sir, the hon. Minister will be knowing about the major disasters

that had happened in the world – one in the Three Mile Island in the US, two in Chernobyl in Russia, and three in Fukushima in Japan. All these disasters had happened in most technologically advanced countries. These countries are not only technologically advanced, but they are known for their scientific eminence also. Having said that, in spite of the Supreme Court orders, and the State Government's interference requesting the Central Government to come forward and find out a safe way for disposing of the nuclear waste in Units 1 and 2 of Kudankulam, the hon. Minister or the Government has not come forward for the proper disposal of the nuclear waste in Units 1 and 2 of Kudankulam.

DR. JITENDRA SINGH: Hon. Speaker Sir, I am glad that the hon. Member has raised this question because this has been in discussion for quite some time. We have, time and again, tried to allay all these fears and apprehensions, with a very evidence-based proven explanation. To put the records straight, as far as Kudankulam and Kalpakkam are concerned, there are all these safety measures in place. Firstly, as he referred to one or two catastrophes that happened across the world, we have, before establishing our plants, already taken enough care. For example, Kudankulam is located on the eastern side, which means that the nearest tsunamigenic zone is in Indonesia, which happens to be about 1,380 km. away, very, very far off beyond the zone of being affected. On the other hand, similarly in the case of the Western Coast, in Gujarat and Maharashtra, the nearest tsunamigenic zone is near Karachi in a place called Makran, which is again nearly

900-km. away. So, that kind of catastrophe happening over here has been ruled out abundantly even before the task was taken up.

Now, regarding the second part of storing the waste, as you said, yes, there were reports in some of the Chennai-based newspapers last year. So, some of the newspapers had also put out this that the waste material was being stored there. One of them even went to the extent of saying that the waste from the other plants was also going to be stored there. It is not so. We have a definite SOP in place. In the first five to seven years, in each and every plant, the waste is stored within the plant. Then, after about seven years, it is stayed away from the plant. That is called Away from Reactor (AFR), which means about, say, 15 metres deep besides the plant, but not as a part of the plant. It is allowed to be kept there for as many as 40 years or so. Then, it is taken away. It is retrieved, and it is reused. The same process is being followed in case of each reactor across the country. It is not that Kudankulam or Kalpakkam is made to also store the waste from the other reactors. So, I think, we are sufficiently safe.

As I was mentioning about the safety part, just in response to the last question, I said that we have a measure called microsieverts. The threshold is 1,000. If you ask me precisely about the Tamil Nadu plants, it gives me pleasure to mention over here that in Kudankulam, the emanation of radiation in 2014 was 0.081 microsieverts. It has got reduced further over the last 10 years under the Modi regime incidentally to 0.002 per cent. These are the figures. Now, you

take Kalpakkam. In 2014, the emanation of radiation – these are the scientific data – was 23.140 microsieverts. It has got reduced to almost half, which is 15.96 microsieverts.

So, on the one hand, it is far less than the threshold damaged ever, and on the other hand, under the present Government, every year, there is a progressive decline, more so, in case of the Tamil Nadu plants.

माननीय अध्यक्ष : फगन सिंह जी, आप शॉर्ट में क्वेश्चन पूछिएगा।

डॉ. फगन सिंह कुलस्ते : अध्यक्ष महोदय, मेरा एक छोटा सा प्रश्न है। सबसे पहले मैं प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ कि मध्य प्रदेश में एक न्यूक्लियर पावर प्लांट को मंजूरी मिली है और वह चुटका में है, जो कि मेरी कॉन्स्टिट्यूंसी में है। दुर्भाग्य से, उसमें जो प्रगति होनी चाहिए, जिस गति से वह काम बढ़ना चाहिए, वह नहीं बढ़ रहा है।

अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से सिर्फ इतना जानना चाहता हूँ कि इस काम की गति कितनी जल्दी बढ़ेगी, ताकि इस काम को हम पूरा कर सकें? मैं केवल इतना ही जानना चाहता हूँ।

डॉ. जितेंद्र सिंह : अध्यक्ष जी, माननीय सदस्य को यह जानकर खुशी होगी कि हमारे वहां पर इस समय दो ऐसे रिएक्टर्स हैं, जो योजना में हैं। एक चुटका का है। उसमें हमारी लगभग सारी औपचारिकताएं पूरी हो चुकी हैं। एनवायरनमेंट क्लियरेंस, लैंड इत्यादि की औपचारिकताएं पूरी हो चुकी हैं। कुछेक औपचारिकताएं जैसे वहां के लोगों के लिए रिसेटलमेंट और रिहैबिलिटेशन होता है, उसके अंतर्गत वहां की आबादी को उठाकर दूसरी जगह, वैकल्पिक स्थान पर ले जाना होता है, उसको लेकर थोड़ी सी दिक्कतें आ रही थीं। बाकी स्थानीय लोगों की कुछेक एम्प्रिहेंशन्स थीं। उसको लेकर के हमारा वहां के मुख्य मंत्री जी से संपर्क हुआ। मुख्य मंत्री जी ने एक समिति का गठन किया है, जिसमें लोकल डिस्ट्रिक्ट मजिस्ट्रेट हैं और एडिशनल सेक्रेटरी रैंक के दो-तीन अधिकारी भी हैं। वे वहां मौके पर गए थे। उन्होंने

हमें कुछ सुझाव दिए हैं। शायद उन्हें कुछ और राशि भी केन्द्र से अपेक्षित रहेगी और उसकी बात भी हो चुकी है। हम उसे बहुत जल्दी शुरू कर देंगे।

दूसरा, जो शिवपुरी में है, उसमें हमें पानी की व्यवस्था की थोड़ी सी दिक्कत आ रही है, लेकिन मुख्य मंत्री जी ने एक समिति को इसकी जिम्मेदारी दी है, जैसे ही वहां पर पर्याप्त मात्रा में पानी की व्यवस्था हो जाती है, वैसे ही हम उसको भी शुरू करेंगे।

तीसरा, इनका जो अपना खंडवा का क्षेत्र है, मुझे लगता है कि जिस तरह से न्यूक्लियर मिशन के अंतर्गत देशभर में रिएक्टर्स का विस्तार होने वाला है, उससे हो सकता है कि एक समय आए, जब खंडवा का भी सूची में नाम शामिल हो जाए।

माननीय अध्यक्ष : क्वेश्चन न० 363, श्री जी. लक्ष्मीनारायण।

STATUS OF RAILWAY HOSPITALS AND HEALTH UNITS IN ANDHRA PRADESH

***363. SHRI G. LAKSHMINARAYANA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of railway hospitals and health units in each district of Andhra Pradesh including Anantapur;
- (b) the details of the sanctioned medical staff strength and current vacancies, job role-wise;
- (c) the details of the patient handling capacity of hospitals and health units and the number of patients treated annually during the last five years;

- (d) the availability details of the specialized medical services such as ICU, trauma care and diagnostic facilities in hospitals;
- (e) the infrastructure status of the hospitals including the availability of modern medical equipment and digital health records;
- (f) whether any railway hospitals in Andhra Pradesh including Anantapur are empanelled under Ayushman Bharat –PM-JAY, if so, the details thereof;
- (g) the details of the budget allocation and expenditure for railway hospitals and health units in Andhra Pradesh during the last five years; and
- (h) whether the government plans to upgrade Railway healthcare facilities in Andhra Pradesh, particularly in Anantapur?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h): A Statement is laid on the Table of the House.

STATEMENT

(a) to (h): To provide healthcare facilities to Railway employees, both serving and retired along with their eligible dependents, Railway Medical facilities such as Hospitals/Health units etc. have been established.

Primary healthcare is provided by Health Units where OPD based services are rendered. The patients requiring secondary & tertiary healthcare are referred to Sub-Divisional, Divisional & Zonal Hospitals. For cases where in-house treatment is not

available or medical condition of the patient warrants higher level of care, referral to Government hospitals and empanelled Private Hospitals is done to ensure optimal clinical care.

Presently, there are 586 Health Units and 128 Railway Hospitals existing on Indian Railways. In Andhra Pradesh, there are 6 Railway hospitals & 33 Health Units including one Divisional Railway Hospital at Guntakal and one Health Unit at Gooty in Anantapur district.

Apart from Railway beneficiaries, the general public can also take treatment in the Railway hospitals at CGHS rates of the city. Further, eligible beneficiaries among the general public may also take treatment in Railway hospitals empanelled under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB PM-JAY).

In Andhra Pradesh, Divisional Railway Hospital, Guntakal and Divisional Railway Hospital, Visakhapatnam are empanelled under AB- PMJAY.

Annually, more than 10 lakh patients are treated in Railway Hospitals & Health Units situated in Andhra Pradesh.

Railway hospitals have required infrastructure, essential medical equipment and trained healthcare personnel to provide comprehensive healthcare to Railway beneficiaries. Facilities of Intensive Care Units & Trauma care are available at Divisional Railway Hospital Visakhapatnam, Vijayawada and Guntakal, in addition to well-equipped wards, Operation Theatres and diagnostic services.

Health Management Information System (HMIS) has been introduced in Railways to maintain Digital health records.

Up-gradation of Railway Hospitals/Health Units is an ongoing process which is undertaken to constantly improve the existing infrastructure on the basis of local requirements of the beneficiaries and technological developments taking place in the field of medical science. Recent infrastructure up-gradations in Divisional Hospital Visakhapatnam include a modular OT, kitchen complex, patient cabins & isolation ward.

In Divisional hospital Guntakal, expansion of ICU complex and renovation of 30 bedded air-conditioned ward has been taken up. The work of one additional floor in Divisional Hospital, Guntur along with modular OT and air-conditioned ward has also been taken up.

Andhra Pradesh is covered by Southern, South Central, East Coast and South Western Railways. Expenditure done in these zonal railways on medical facilities during last five years is Rs 4,531 cr.

Occurrence and filling up of vacancies including those of medical staff are continuous processes on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanisations and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

After easing of restrictions imposed on account of COVID 19, two major examinations involving more than 2.37 crore candidates have been conducted successfully.

Exam	Candidates	Cities	Centres	Days	Shifts
L2 - L6	1.26 cr	211	726	68	133
L1	1.1 cr	191	551	33	99

Based on these exams, 1,30,581 candidates have been recruited in Railways.

Recruitment done in Indian Railways during 2004-2005 to 2013-2014 vis-à-vis during 2014-2015 to 2023-2024 is given as under: -

Period	Recruitments
2004-2005 to 2013-2014	4.11 lakhs
2014-2015 to 2023-2024	5.02 lakhs

Further, as a system improvement, the Ministry of Railways has introduced a system of publishing annual calendar from 2024 for recruitment to various categories of Group 'C' posts. The introduction of annual calendar will benefit the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments

Accordingly, ten Centralized Employment Notifications (CENs) for 92,116 vacancies have been notified during January to December 2024. This includes 1376 posts notified for various categories of Paramedical staff.

SHRI G. LAKSHMINARAYANA: Sir, I would like to bring to the notice of the hon. Minister that the recruitment of contractual paramedical staff such as pharmacists, radiographers, and lab technicians, is now mandated through the Government e-Marketplace, replacing the earlier system of public advertisement and selection through hiring committee.

Sir, this shift has severely limited the hospital authorities' ability to assess candidates' qualifications, technical skills, and experience. Additionally, frequent staff replacements by selected agencies disrupt patient care and hospital operations, affecting service quality.

Given the critical role of paramedical staff in diagnostics, treatment, and emergency care, will the Government consider restoring the earlier recruitment process through public advertisements and selection committees to ensure experienced, skilled, and stable staffing in railway hospitals?

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, मान्यवर सांसद ने जो प्रश्न पूछा है, बेसिकली इनका कहना है कि पहले जो सलेक्शन का प्रोसेस था, उसको बदलकर गवर्नमेंट ई-मार्केट प्लेस, 'जेम' के थ्रू कुछ सर्विसेज ली जा रही हैं।

मान्यवर अध्यक्ष जी, 'जेम' का इस तरह से इस्तेमाल किया गया है कि मैक्सिमम ट्रांसपेरेंसी आए। देशभर में गवर्नमेंट की जितनी भी सर्विसेज या गुड्स के प्रोक्योरमेंट का सिस्टम है, उसको

ट्रांसपेरेंट बनाने के लिए ऐसा किया गया है। फिर भी माननीय सांसद के मन में अगर कोई संशय है तो मैं मान्यवर सांसद के साथ बैठकर पूरी डिटेल में उनके साथ इस विषय को समझ लूंगा और समझकर उसका जो समाधान होगा, उसे निकाला जाएगा।

SHRI G. LAKSHMINARAYANA: Sir, as per the hon. Minister's response, over 5.02 lakh people have been recruited by the Ministry since 2014-15, which is commendable. However, recruitment challenges persist, particularly in Andhra Pradesh, where despite having four major railway divisions, we still lack a dedicated Railway Recruitment Board.

As a result, many vacancies remain unfilled, particularly in railway hospitals. Therefore, I would like to ask the hon. Minister whether the Government will facilitate the establishment of a Railway Recruitment Board for Andhra Pradesh.

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, Health cadre में वैकेंसीज बहुत लिमिटेड हैं। टोटल 631, जो सैक्शनड स्ट्रेंथ है, उसमें ऑलरेडी 559 ऑन-रोल है।

श्री मुरारी लाल मीना : अध्यक्ष महोदय, मेरे लोक सभा क्षेत्र में बांदीकुई रेलवे जंक्शन बहुत बड़ा है और वहां ब्रिटिशकालीन उपमंडलीय हॉस्पिटल है। आज उसकी स्थिति यह है कि वहां पर डॉक्टर्स की चार पोस्ट्स सैक्शनड हैं लेकिन वहां पर केवल दो डॉक्टर्स हैं और वे भी ठेके पर लगे हुए हैं। वहां एक्स-रे की मशीन बंद है। वहां टेक्निकल स्टाफ नहीं है और सारी व्यवस्थाएं खराब हैं।

मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूं कि वहां पर डॉक्टर्स और नर्सिंग स्टाफ की नियुक्ति कब तक कर दी जाएगी और एक्स-रे एवं अन्य सभी मशीनों को कब तक सुचारु रूप से संचालित किया जाएगा?

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, प्रश्न आंध्र प्रदेश से संबंधित था, सप्लिमेंट्री क्वेश्चन उससे

संबंधित नहीं है, फिर भी मैं जानकारी ले कर मान्यवर सांसद जी को दे दूंगा।

माननीय अध्यक्ष : क्वेश्चन न० 364, श्रीमती रूपकुमारी चौधरी।

पीएम-कुसुम के तहत 'अन्नदाता से ऊर्जादाता' संबंधी पहल

***364. †श्रीमती रूपकुमारी चौधरी:**

श्री दर्शन सिंह चौधरी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) के तहत सरकार की प्रतिबद्धता से कृषि के लिए सौर ऊर्जा के उपयोग को बढ़ावा देने और किसानों की आय बढ़ाने में किस प्रकार सहायता मिल रही है;
- (ख) पीएम-कुसुम किसानों को सौर ऊर्जा अपनाने हेतु किस प्रकार प्रेरित कर रही है जिससे पर्यावरण और अर्थव्यवस्था पर सकारात्मक प्रभाव पड़ रहा है;
- (ग) क्या सरकार पीएम-कुसुम के तहत 'अन्नदाता से ऊर्जादाता' संबंधी पहल को लागू कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस पहल से किसानों को ऊर्जा उत्पादक बनाने में किस प्रकार सहायता मिल रही है और इस पहल से जुड़े प्रमुख लाभ क्या हैं;
- (घ) छत्तीसगढ़ में पीएम-कुसुम के कार्यान्वयन की स्थिति क्या है; और
- (ङ) होशंगाबाद संसदीय निर्वाचन क्षेत्र में कृषि कार्य और बिजली आपूर्ति हेतु सौर ऊर्जा का उपयोग करके किसानों की वित्तीय स्थिति को और सुदृढ़ करने के लिए सरकार की क्या योजना है?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT

(a) to (c): PM-KUSUM Scheme was launched by the Government in March 2019 with the objective of de-dieselizing the farm sector, providing assured daytime solar power and to provide energy security to farmers.

The scheme has three Components:

Scheme Component	Targets and features	Incentives structure
Component 'A'	● Target of setting up of 10,000 MW of Decentralized Ground/ Stilt Mounted Grid Connected Solar or other Renewable Energy based Power Plants (up to 2 MW each) by the farmers on their land. ● Farmers /Cooperatives /Panchayats / Project developer /Farmer Producer Organisation (FPO) / Water User associations (WUA) are eligible.	● PBI@ Rs. 0.40 per unit for fiveyears is provided to DISCOMs (max Rs 33Lac/year)
Component 'B'	● Target of installation of 14 lakh standalone off-grid solar water pumps	● 30% Central assistance to all other States/UTs (50% to NER/Hilly region/Islands).
Component 'C' (Individual Pump Solarization)	● Target of solarization of 35 lakh existing grid-connected agriculture pumps and through feeder level solarization (FLS).	● 30% Central assistance to all other States/UTs (50% to NER/Hilly region/Islands) for Individual Pump Solarization.
Component 'C' (Feeder Level Solarization)		● Central Financial Assistance of Rs. 1.05 Cr/MW for solarizing

		agriculture load on the feeder under Feeder Level Solarization

PM-KUSUM is motivating farmers to adopt solar energy becoming Urjadata along with Annadata and enhance their income. The key benefits and positive impact of the scheme are as follows:

- Farmer can install grid connected solar power plant up to 2 MW on their land and sell the surplus power to DISCOMs and earn additional income.
- Scheme helps de-dieselize the farm sector by allowing installation of stand-alone solar pumps and also solarizing existing grid connected pumps.
- With the help of feeder level solarization, scheme allows for assured day time solar power to the farmers and relieve the state from the financial burden for providing free/subsidized electricity for agriculture.
- The scheme envisions to save carbon emissions of 40 million tonnes per year.

(d): PM-KUSUM is a demand driven scheme. The capacities are allocated based on demand received from the States/UTs. Based on the demand received from the State of Chhattisgarh, and the progress made, the Ministry has allocated 30 MW to the state under Component A. As on

28.02.2025, the State has reported an installation of 4 MW under this sanction.

(e): For the State of Madhya Pradesh, including Hoshangabad Lok Sabha Constituency, all components of PM KUSUM Scheme are being implemented. As of 28.02.2025, the progress in the state of Madhya Pradesh is

Component-A (MW)		Component-B (Nos.)		Component-C (Nos.)		
Sanction	Achievements	Sanction	Achievements	Sanction (IPS)	Sanction (FLS)	Achievements
1790	48.63	59400	7325	0	445000	7417

As per information provided by the state, the details of district wise progress is placed at the **Annexure I, II and III**.

ANNEXURE -I

PMKUSUM-A

Project comisssioned

S.N o.	Name	Village	Sub- Station	District	Capacit y(MW)	Remark
1	Aditya Rajput	Nariyawali	Nariyawali	Sagar	2	
2	Akash Singh Rajput	Jhilla	Jhilla	Sagar	2	
3	Navin Khare	Khargapur	Khargapur	Tikamgarh	2	

4	Bhagat Ram Patidar (Shri Sanwaliya Solar Park Private Limited)	PaliyaMaru	PaliyaMaru	Mandsaur	1
5	ParshuRam Patidar (Shri Balaji Solar Park Private Limited)	SemliyaHe era	SemliyaHe era	Mandsaur	1.13
6	UgamKunwarRathore (URPDSolarPvt.Ltd.)	Ringnod	Ringnod	Ratlam	2
7	SandhyaLodhi(MaaS harda Solar Enterprises)	Raipura	Raipura	Panna	1
8	PrabalPratapSingh Tomar (ShardaGreenEnergy Pvt. Ltd.)	Rithorakala	Rithorakala	Morena	2
9	JaishankarGupta	Sandala	Sandala	Ujjain	2
10	ShantanuVyas(Ashuv ibhaPowerPvt. Ltd.)	Kudaila	Kudaila	Mandla	2
11	ShreeKrishna Kanhaiya (FPO)	Bartalai	Bartalai	Damoh	2
12	AshokKuamrJain	Sihora	Sihora	Sagar	2

13	UtkarshSingh Bharadwaj	Chhapara	Chhapara	Seoni	1	Plantinst alledand commissi oned
14	RajadhyaSolar Farm(BhaskerPatel)	Jawaharkh eda	Jawaharkh eda	Sehore	2	
15	Amarsingh	Silwad	Silwad	Barwani	2	
16	UrmilaSolar(OPC) (Urmila Shrivastava)	Garhi	Garhi	Raisen	1.5	
17	NarendraBaser	Nimbod	Nimbod	Mandsaur	1	
18	VineetGupta	Gurraiya	Gurraiya	Chhindwara	1	
19	AlokTiwari	Gogham	Gogham	Rewa	1	
20	DevidinMishra	Busaul	Busaul	Rewa	1	
21	ShushmaTiwari	Busaul	Busaul	Rewa	1	
22	FineVibesPvt.Ltd	Ghughri	Ghughri	Mandla	2	
23	Govindram			Harda	2	
24	Koushal Kishore Chaturvedi	Kena	Kena	Niwari	1	
25	SaurabhPastor	Kena	Kena	Niwari	1	
26	Shashank Choudhary (Shri MahalaxmiSolarPlant(OPC)	Gadarwara	Gadarwara	Narsinghpur	2	

	Pvt. Ltd.)					
27	ManojKumarJain	KaneraDev	KaneraDev	Sagar	2	
28	RajshreeJain	KaneraDev	KaneraDev	Sagar	2	
29	NiveditaTomar	Naktitatali	Naktitatali	Sehore	2	
30	BasantManiTripathi (PhalwaanSolarPvt.Ltd.)	Karsua	Karsua	Singrauli	1.5	Plant installed and under commissioning
31	PavanKumarJain	Kaymori	Kaymori	Jabalpur	2	
32	SandeepKumarJain	Kaymori	Kaymori	Jabalpur	2	

Total capacity in MW 52.13.

ANNEXURE -II

PM KUSUM-B Progress

S. No.	District	Total
1	Bhopal	161
2	Raisen	513
3	Rajgarh	147
4	Sehore	252
5	Vidisha	329
6	Murena	89
7	Sheopur	68
8	Bhind	41
9	Gwalior	56

10	Ashoknagar	58
11	Shivpuri	466
12	Datia	132
13	Guna	75
14	Alirajpur	17
15	Badwani	56
16	Burhanpur	11
17	Dhar	184
18	Indore	83
19	Jhabua	6
20	Khandwa	51
21	Khargone	305
22	Balaghat	269
23	Chhindwara	104
24	Jabalpur	39
25	Katni	151
26	Mandla	19
27	Dindori	48
28	Narsinghpur	32
29	Seoni	89
30	Betul	402
31	Harda	158
32	Hoshangabad	96
33	Rewa	101
34	Satna	64
35	Singroli	170
36	Sidhi	87
37	Chhatarpur	135
38	Damoh	33

39	Panna	52
40	Sagar	289
41	Tikamgarh	67
42	Niwari	38
43	Anuppur	15
44	Shahdol	92
45	Umaria	86
46	Agar	38
47	Shajapur	345
48	Dewas	211
49	Mandsaur	212
50	Neemuch	242
51	Ratlam	186
52	Ujjain	159
Total		7129

ANNEXURE -III

KUSUM-C Status

S.No	RfPPPhase	Bidder	Zone	District	Substation	Bid Capacity MW
1	1	NHDCLtd.	CZ	Raisen	Sanchi 2	8
2	2	PurshotamProfilePvtLtd	CZ	Raisen	Silwani(T)	5.6
3	2	PurshotamProfilePvtLtd	CZ	Raisen	Saikheda	6.4
4	2	PurshotamProfilePvtLtd	CZ	Raisen	Beekalpur	5.5
5	2	PurshotamProfilePvtLtd	CZ	Raisen	Jaithari	6.4
6	2	RENEEPOWER	CZ	Sehore	Lasudiakagar	2.8

7	2	RENEEPOWER	CZ	Sehore	Kajlash	3
8	2	RENEEPOWER	CZ	Sehore	Semlijadi	1.2
9	2	IliosPowerPrivateLimited	WZ	Khargone	Nandgaon	7.5
10	2	IliosPowerPrivateLimited	WZ	Khargone	Ghugariyakhedi	7.5
11	2	IliosPowerPrivateLimited	WZ	Khargone	Andad	7.5
12	2	IliosPowerPrivateLimited	WZ	Khargone	Anjangaon	7.5
13	2	IliosPowerPrivateLimited	WZ	Khargone	Balakwada	7.5
14	2	IliosPowerPrivateLimited	WZ	Khargone	Sawada	7.5
15	2	IliosPowerPrivateLimited	WZ	Khargone	Bamkhal	5
16	3	PurshotamProfilePvtLtd	CZ	Raisen	Deori	7.1
17	3	PurshotamProfilePvt Ltd	CZ	Raisen	Kodajamania	7.2
18	3	PurshotamProfilePvt Ltd	CZ	Raisen	Bhopatpur	7.6
19	3	PurshotamProfilePvt Ltd	CZ	Raisen	Boras	4.1
20	3	JhambTradingCompany	WZ	Burhanpur	Boderli	7.9
21	3	BhairavEmbroideryDesignPrivate	WZ	Shajapur	Majaniya	8.15
22	3	BhairavEmbroideryDesignPrivate	WZ	Shajapur	Karju	3.15
23	3	Renee Power	WZ	Shajapur	BORSALI	5.9
24	3	Renee Power	WZ	Shajapur	SANKARPURA	2.3
25	3	Renee Power	WZ	Shajapur	AKYA CHAUHANI	5
26	3	SachinBansal Contractor	WZ	Shajapur	Ghunsi	3.6
27	3	SachinBansal Contractor	WZ	Shajapur	Semli	2.7
28	3	RidhiSidhiElectricalEnggand	WZ	Shajapur	Khadi	5
29	3	SKElectricals	WZ	Shajapur	Lahori	5.7
30	4	VallabhDas Agrawal	WZ	Barwani	Ozar	1.6
31	4	Deepak Khandelwal	WZ	Burhanpur	MOHAD	4.7

32	4	LokmatMediaPvt.Ltd.	WZ	Khargone	Bhikangaon	6.8
33	4	ManavAgriFoodPvt.Ltd.	WZ	Burhanpur	Goradiya	8.6
34	4	NobleEcotech	WZ	Burhanpur	Gondri	3.9
35	4	KashiTheFabricStore	WZ	Burhanpur	Sirpur	4.4
36	4	HarmanCottex andSeeds Pvt.	WZ	Khargone	Talakpura	6.9
37	4	VijayCotton&FibreCo.LLP	WZ	Burhanpur	Doifodiya	8.1
38	4	KBR Commodities	WZ	Barwani	PANSEMAL	9.6
39	4	KBR Commodities	WZ	Barwani	SENDHWA	4.9
40	4	FriskProjectsPvt.Ltd.	WZ	Khandwa	MOONDI	6.2
41	4	FriskProjectsPvt.Ltd.	WZ	BARWANI	DHANORA	4.7
42	4	BIOSpunPvt. Ltd	WZ	Dhar	Bakaner	3.6
43	4	BIOSpunPvt. Ltd	WZ	Dhar	Ajanda	5.5
44	4	BIOSpunPvt. Ltd	WZ	Dhar	Toki	7.4
45	4	BIOSpunPvt. Ltd	WZ	Dhar	Mirjapur	2.6
46	4	JhambTradingCo.	WZ	Burhanpur	Khaknar	8.1
47	4	SatyanarayanMaheshwari	WZ	Khandwa	Bhojakhedi	2
48	4	SantoshBaiGoyal (Siddhi	WZ	Khandwa	Bilankheda	1.7
49	4	SantoshBaiGoyal (Siddhi	WZ	Khandwa	Diwal	2.9
50	4	SiddharthSeedsCompany	WZ	Khandwa	Padilya	4.5
51	4	MayurIndustries	WZ	Khandwa	Gudi	2
52	4	AnandTrading Company	WZ	Khandwa	Singot	4.9
53	4	SirmoreSmallHydroPowerPvt	WZ	Neemuch	Dudhlai	6.3
54	4	SirmoreSmallHydroPowerPvt	WZ	Neemuch	AntriMata	7.2
55	4	SirmoreSmallHydroPowerPvt	WZ	Neemuch	Lasoor	5.1
56	4	SirmoreSmallHydroPowerPvt	WZ	Neemuch	Kanjarda	7.2
57	4	SirmoreSmallHydroPowerPvt	WZ	Neemuch	Rampura	7.6

58	4	SirmoreSmallHydroPowerPvt	WZ	Neemuch	Nanor	5.4
59	4	Rakesh Tiwari	CZ	Bhopal	Sukhisewaniya	3
60	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	AGARS/S	4.5
61	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	PACHLANAS/S	2.3
62	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	MOYAKHEDAS/S	5.6
63	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	KANADS/S	6.2
64	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	PALKHEDI	4.2
65	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	TANODIYA	6.2
66	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	PIPLONKALAN	5.1
67	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	LASUDIYA-KELWA	5.5
68	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	BAPCHA	7.1
69	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	BAROD	8.6
70	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	GURADIYA	5.7
71	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	MADKOTA	9.9
72	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	BADAGAONS/S	5.3
73	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	NALKHEDA	5.6
74	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	AMLA	7.6
75	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	MODI	5.3
76	CLS	M/sPurshotamProfilesPvt.Ltd.	WZ	Agar	KEETKHEDI	5.3
77	CLS	M/sSangamamPowerProjects	EZ	Sagar	BERIDHANORA	1.0
78	CLS	M/sSangamamPowerProjects	EZ	Sagar	MANDIBAMORA	2.0
79	CLS	M/sSangamamPowerProjects	EZ	Sagar	BARODIA	1.2
80	CLS	M/sSangamamPowerProjects	EZ	Sagar	JHILA	3.4
81	CLS	M/sSangamamPowerProjects	EZ	Sagar	KANJIA	3.2
82	CLS	M/sSangamamPowerProjects	EZ	Sagar	DHANORA	1.7

83	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHHAPRI	2.3
84	CLS	M/sSangamamPowerProjects	EZ	Sagar	KARRAPUR	2.1
85	CLS	M/sSangamamPowerProjects	EZ	Sagar	PERSORIA	3.6
86	CLS	M/sSangamamPowerProjects	EZ	Sagar	SHAHPUR	4.1
87	CLS	M/sSangamamPowerProjects	EZ	Sagar	BHADRANA	3.5
88	CLS	M/sSangamamPowerProjects	EZ	Sagar	BANDA	4.5
89	CLS	M/sSangamamPowerProjects	EZ	Sagar	DALPATPUR	1.7
90	CLS	M/sSangamamPowerProjects	EZ	Sagar	KHATORAKHURD	1.2
91	CLS	M/sSangamamPowerProjects	EZ	Sagar	SHAHGARH	2.5
92	CLS	M/sSangamamPowerProjects	EZ	Sagar	BARAYTHA	2.6
93	CLS	M/sSangamamPowerProjects	EZ	Sagar	ULDAN	3.1
94	CLS	M/sSangamamPowerProjects	EZ	Sagar	MAGARDHA	1.8
95	CLS	M/sSangamamPowerProjects	EZ	Sagar	PATNABUJURG	3.2
96	CLS	M/sSangamamPowerProjects	EZ	Sagar	PATAI	1.6
97	CLS	M/sSangamamPowerProjects	EZ	Sagar	REHLI	3.3
98	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHOURAI	5.0
99	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHANAUWA	1.4
100	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHANDRAPURA	2.9
101	CLS	M/sSangamamPowerProjects	EZ	Sagar	GARHAKOTA	3.3
102	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHHULLA	1.2

103	CLS	M/sSangamamPowerProjects	EZ	Sagar	BALEH	1.6
104	CLS	M/sSangamamPowerProjects	EZ	Sagar	GOURJHAMAR	1.9
105	CLS	M/sSangamamPowerProjects	EZ	Sagar	GHOSHIPATTI	1.7
106	CLS	M/sSangamamPowerProjects	EZ	Sagar	NANHIDEORI	1.8
107	CLS	M/sSangamamPowerProjects	EZ	Sagar	DEORI	3.0
108	CLS	M/sSangamamPowerProjects	EZ	Sagar	MAHARAJPUR	4.6
109	CLS	M/sSangamamPowerProjects	EZ	Sagar	KHAIRANA	2.9
110	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHHIRARI	1.3
111	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHANDPUR	1.6
112	CLS	M/sSangamamPowerProjects	EZ	Sagar	SAHAJPUR	4.4
113	CLS	M/sSangamamPowerProjects	EZ	Sagar	BHAINSA(SAGAR)	1.5
114	CLS	M/sSangamamPowerProjects	EZ	Sagar	BHAPEL	1.1
115	CLS	M/sSangamamPowerProjects	EZ	Sagar	MASHURHAI	3.5
116	CLS	M/sSangamamPowerProjects	EZ	Sagar	MEERKHERI	1.9
117	CLS	M/sSangamamPowerProjects	EZ	Sagar	HINNOD	3.0
118	CLS	M/sSangamamPowerProjects	EZ	Sagar	CHANDAMAU	2.5
119	CLS	M/sSangamamPowerProjects	EZ	Sagar	SHYAMPURA	1.8
120	CLS	M/sSangamamPowerProjects	EZ	Sagar	MOKALPUR	1.2
121	CLS	M/sSangamamPowerProjects	EZ	Sagar	BILHARA	3.8
122	CLS	M/sSangamamPowerProjects	EZ	Sagar	SURKHI	1.0

123	CLS	M/sSangamamPowerProjects	EZ	Sagar	PADRAIBANSA	2.7
124	CLS	M/sSangamamPowerProjects	EZ	Sagar	DHANA	2.0

श्रीमती रूपकुमारी चौधरी : अध्यक्ष महोदय, सर्वप्रथम मैं यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी को धन्यवाद ज्ञापित करती हूँ कि उन्होंने किसानों की समस्या को समझते हुए एक ऐसा निर्णय लिया है जिससे ऐसे किसानों के खेतों तक बिजली पहुंचाई गई है, जिन तक परंपरागत साधनों की पहुंच दूभर थी या खर्च बहुत ज्यादा था। सोलर पम्प, सोलर विद्युत संयंत्र के माध्यम से बिजली प्रदान करना न केवल किसानों के हित में, बल्कि पर्यावरण के हित में भी है।

माननीय मंत्री जी से मेरा यह प्रश्न है कि छत्तीसगढ़ में पीएम-कुसुम योजना के लिए कुल आवंटन एवं व्यय की जानकारी प्रदान करने के साथ-साथ यह बताने का कष्ट करें कि क्या पीएम कुसुम योजना के अंतर्गत छत्तीसगढ़ में सौर पम्प्स एवं विद्युत संयंत्र स्थापित किए गए हैं। साथ में माननीय मंत्री जी यह बताने का भी कष्ट करें कि छत्तीसगढ़ के दूरस्थ और आदिवासी क्षेत्रों में इस योजना को क्रियान्वित करने के लिए किन-किन चुनौतियों का सामना करना पड़ रहा है और उनके समाधान के लिए क्या प्रयास किए जा रहे हैं?

श्री प्रहलाद जोशी : सर, जहां तक सवाल पीएम-कुसुम का है तो पीएम-कुसुम में तीन कम्पोनेन्ट्स हैं। एक कम्पोनेन्ट 'ए' है। हम इसमें प्रोक्योरमेंट बेस्ड इनसेंटिव (पीबीआई) प्रोवाइड करते हैं। हम इसमें 40 पैसे प्रति यूनिट डिस्कॉम को देते हैं। हम कम्पोनेन्ट 'बी' में स्टैंड अलोन पम्प लगाने के लिए 30 प्रतिशत सब्सिडी देते हैं, उसके अलावा स्टेट गवर्नमेंट जो कुछ भी दे सकती हैं, वह दे सकती है। कम्पोनेन्ट 'सी' में दो पार्ट्स हैं। इन दोनों पार्ट्स में, सीएफए 1.5 करोड़ रुपए पर मेगावाट है। अगर किसान अपने खेतों में जगह देने के लिए तैयार हैं, तो वे यह कर सकते हैं। जहां तक पीएम-कुसुम से संबंधित छत्तीसगढ़ का स्पेसिफिक प्रश्न है, तो मैं माननीय सदस्या को जानकारी भेज दूंगा।

पीएम-सूर्य घर में 36,344 ऐप्लिकेशंस आए हैं, इंस्टॉलेशंस 101 हुए हैं और सब्सिडी 824 रिलीज हुई है। पीएम-कुसुम के कम्पोनेंट 'ए' में 30 मेगावाट सैंक्शन्ड है। फोर मेगावाट अचीव हुआ है और कम्पोनेंट 'सी' और 'डी' में अभी भी काम करना है। छत्तीसगढ़ गवर्नमेन्ट ने एक वर्ष से काम शुरू किया है। जैसे ही वे काम करना शुरू करेंगे, हम एलॉटमेंट करेंगे। यह डिमांड ड्रिवेन प्रोजेक्ट है। जो राज्य इसका जल्दी अचीवमेंट करेगा, वहां हम सब्सिडी देंगे।

श्रीमती रूपकुमारी चौधरी : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से यही जानना चाह रही थी कि यहां संयंत्रों में कुल लागत का कितना व्यय किसानों को करना पड़ता है और कितना अनुदान शासन वहन करता है। इसके साथ ही मेरा यह भी प्रश्न है कि छत्तीसगढ़ में बहुत काम नहीं हो पाए हैं, तो छत्तीसगढ़ के कामों में तेजी लाने के लिए सरकार क्या प्रयास कर रही है?

श्री प्रहलाद जोशी : माननीय अध्यक्ष जी, पीएम कुसुम योजना में शुरूआत में इतनी डिमांड नहीं थी। कम्पोनेंट ए और सी में दो प्रावधान रखे गए हैं और दोनों प्रावधानों में बहुत राज्यों से डिमांड ज्यादा आ रही है, इसीलिए हमने टारगेट रखा है। कम्पोनेंट ए टारगेट में सैटिंगअप ऑफ 10,000 मेगावाट डिसेंट्रलाइज ग्राउंड माउंटेड सोलर और रिन्युएबल बेस्ड पावर प्लांट्स हैं। जैसे मैंने पहले कहा कि 40 पैसे कम्पोनेंट बी में देते हैं और 30 परसेंट सब्सिडी देते हैं। हम कम्पोनेंट सी में टारगेट फॉर सोलराइजेशन ऑफ 35 लाख एग्जिस्टिंग ग्रिड कनेक्टेड एग्रीकल्चरल पम्प्स में भी 30 परसेंट सब्सिडी देते हैं और स्पेशल कैटेगोराइज स्टेट को 50 परसेंट सब्सिडी देते हैं। कम्पोनेंट सी में फीडर लैवल पर सेंट्रल फाइनेंशियल असिस्टेंस 1.05 करोड़ प्रति मेगावाट देते हैं, इसमें कोई सीलिंग नहीं है। अभी डिमांड ज्यादा आ रही है, सभी राज्य कम्पीटिटिव मोड में काम कर रहे हैं, एलॉटमेंट हो चुकी है। मुझे बार-बार मुख्यमंत्री मिल रहे हैं और मिलकर ज्यादा डिमांड भी कर रहे हैं। सभी राज्यों को डे टाइम में बिजली मिलती है और उनके समय के अनुसार बिजली मिलती है, अन्नदाता ऊर्जादाता बन सकता है और यह पीएम कुसुम योजना की बहुत बड़ी एडवांटेज है।

माननीय अध्यक्ष जी, मैं सभी सदस्यों से निवेदन करता हूँ कि अपने-अपने क्षेत्र में पीछे पड़कर काम कराएं। इससे किसान आपको याद रखेगा जब उसे फ्री पावर डे टाइम में मिलेगी।

श्री दर्शन सिंह चौधरी : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय प्रधान मंत्री जी को सबसे पहले धन्यवाद देना चाहता हूँ जिन्होंने अन्नदाता को ऊर्जादाता बनाने के लिए पीएम कुसुम योजना का अच्छा सदुपयोग किया है।

मैं आपके माध्यम से कहना चाहता हूँ कि इसमें तीन प्रकार की दिक्कतें आ रही हैं। पहली इलैक्ट्रिकल डिपार्टमेंट, दूसरी ऊर्जा और तीसरी बैंकिंग से संबंधित दिक्कतें आ रही हैं। जब किसान इनमें से कहीं जाता है तो उसके लिए कहीं कोई मॉनिटरिंग व्यवस्था नहीं है कि वह किससे संपर्क करे, कैसे संपर्क करे? कभी तो उन्हें ऐसा लगता है कि केवल वीआईपी लोग ही जाकर संपर्क कर सकते हैं जबकि माननीय प्रधान मंत्री जी और माननीय मंत्री जी की इच्छा है कि नीचे के लोगों को लाभ मिल सके। मेरा प्रश्न है कि अतिरिक्त बिजली उत्पादन के सही मूल्य का निर्धारण कैसे हो? पोर्टल नियमित आधार पर खुलना चाहिए। यह दो दिन की अपेक्षा महीने में ज्यादा दिन खुलना चाहिए ताकि किसानों को प्रत्यक्ष लाभ मिल सके। हमारी आपसे यही अपेक्षा है।

श्री प्रहलाद जोशी : मैं इतना ही कहना चाहता हूँ कि ओवरऑल रिन्यूएबल एनर्जी में हमने फाइनेंसिंग के लिए बैंकर्स के साथ एक दिन की वर्कशाप की है कि रिन्यूएबल एनर्जी चाहे पीएम कुसुम योजना में हो, ओवरऑल रिन्यूएबल एनर्जी हो या पीएम सूर्य घर योजना में हो, फाइनेंस कैसे करना है? फ्यूचर एनर्जी रिन्यूएबल एनर्जी है। हमने बैंकों को फाइनेंस करने के लिए इन्सिस्ट किया है। इसके साथ हम राज्यों के साथ लगातार मीटिंग कर रहे हैं। इन्होंने जो दिक्कतें विशेषकर पीएम सूर्य घर और पीएम कुसुम योजना के बारे में बताई हैं, जैसे कहीं नेटमीटरिंग करनी पड़ती है, कहीं कनेक्टिविटी का इश्यू आता है, ग्रिड कनेक्टिविटी सोलर आदि में सुविधा प्रदान करने में कुछ राज्य आए हैं। महाराष्ट्र कम्पोनेंट सी में बहुत बढ़िया काम कर रहा है। हम इसे मॉडल के रूप में देश में सबके सामने पेश कर रहे हैं। अभी डिमांड

ज्यादा आ रही है इसलिए हमें विश्वास है कि डिमांड ज्यादा आएगी और राज्य प्रोएक्टिवली काम करेंगे।

SHRI PRADYUT BORDOLOI : Thank you very much, Sir, for allowing me to ask a supplementary question. Probably, Assam is the only State in the North-Eastern region which has not been getting any amount since 2019 under the PM-KUSUM Scheme. Not a single rupee has been disbursed under this Scheme since 2019.

I would like to inform the hon. Minister that at a time when we all are wanting to convert our multi-cropping pattern, this Scheme would have been a great help to our farming sector. But you have been constantly downgrading the grid-connected power plants in the farming sector in Assam and none of the components under PM-KUSUM Scheme has been successfully implemented in Assam.

Sir, I would like to know from the hon. Minister whether the Ministry has done any review with the Government of Assam as to why PM-KUSUM Scheme has been a big zero in the State of Assam.

श्री प्रहलाद जोशी : अध्यक्ष महोदय, इन्होंने असम के बारे में प्रश्न पूछा है। यह स्पेसिफिक प्रश्न मध्य प्रदेश और छत्तीसगढ़ का है। मैं असम के बारे में इनफॉर्मेशन इकट्ठा करके माननीय सदस्य को भेज दूंगा।

डॉ. श्रीकांत एकनाथ शिंदे : अध्यक्ष जी, मैं कम्पोनेंट 'बी' और कम्पोनेंट 'सी' के बारे में प्रश्न पूछना चाहूंगा। कम्पोनेंट 'बी' में जहां सब्सिडी सिर्फ साढ़े 7 एचपी के मोटर को मिल रही है, कुछ जगहें, जहां पर बहुत ज्यादा जल संकट है, वहां पर लोगों का कहना है कि साढ़े 7 एचपी की जो लिमिट है, उसे बढ़ा दिया जाए। महाराष्ट्र में भी यह डिमांड है। क्या मंत्री महोदय इसके बारे में विचार कर रहे हैं? मैं कम्पोनेंट

‘सी’ के बारे में कहना चाहूंगा कि अभी मंत्री जी ने यहां पर कहा कि 35 लाख सोलर पम्पों को मंजूरी देने का काम किया है। लेकिन अब तक सिर्फ 37 हजार कार्यान्वित हुई है, क्योंकि 18 महीने का जेस्टेशन पीरियड है। फार्मर्स को जो कठिनाइयां हो रही हैं, इसके अंदर क्या आप कालबाह्य पद्धति स्वीकृत करने का काम करेंगे?

माननीय अध्यक्ष : आप मुझे क्वेश्चन लिस्ट पूरी करने दीजिए। आप प्रश्नों को जल्दी-जल्दी निपटाये।

श्री प्रहलाद जोशी : सर, जो 7.5 एचपी के पम्प के बारे में कहा है, उसमें सीएफए 7.5 एचपी पम्प का है। अगर किसान ज्यादा कैपेसिटी का पम्प लेना चाहता है तो वह ले सकता है। हम जो सब्सिडी देते हैं, सेंट्रल फाइनेंशियल असिस्टेंस देते हैं, वह आज के दिन 7.5 एचपी के लिए देते हैं। Pumps of capacity higher than 7.5 HP may be allowed, but the CFA will be limited to the CFA applicable for pump of 7.5 HP.

माननीय अध्यक्ष : क्वेश्चन नंबर 365. श्री चरनजीत सिंह चन्नी ।

MISLEADING BUSINESS PRACTICES BY E-COMMERCE COMPANIES

***365. @SHRI CHARANJIT SINGH CHANNI:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of fraud and misleading business practices by online e-commerce companies in Punjab and if so, the number of consumer complaints received during the past three years;

@ Since Shri Charanjit Singh Channi was not present, Hon'ble Speaker asked the Hon'ble Minister to lay the reply.

- (b) whether the Government has established any special monitoring mechanism to prevent irregularities on online shopping platforms and if so, the manner in which it is being implemented;
- (c) whether the Government is conducting any awareness campaigns in Punjab to educate consumers about their rights and grievance redressal mechanisms while purchasing from e-commerce companies and if so, the details thereof; and
- (d) whether the Government has issued strict guidelines under the Consumer Protection Act, 2019 for online marketplace companies and if so, the measures being taken to ensure their compliance?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT

Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority (CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and Central levels commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at a pre-litigation stage. Consumers can register their grievances from all over the country in 17 languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil,

Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1049 companies, who have voluntarily partnered with NCH, as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal. Complaints against those companies, who have not partnered with National Consumer Helpline, are forwarded to the company for redressal. The total number of the grievances pertaining to e-commerce registered in National Consumer Helpline during last three years in respect of State of Punjab are as under:-

Year	Total Grievances pertaining to E Commerce registered from Punjab
2024	7986
2023	8448
2022	7404

Section 2(28) of the Consumer Protection Act, 2019 defines "misleading advertisement" in relation to any product or service, as an advertisement, which—

(i) falsely describes such product or service; or (ii) gives a false guarantee to, or is likely to mislead the consumers as to the nature, substance, quantity or quality of such product or service; or (iii) conveys an express or implied representation which,

if made by the manufacturer or seller or service provider thereof, would constitute an unfair trade practice; or (iv) deliberately conceals important information.

To safeguard the interests of consumers from unfair trade practices in e-commerce, the Department of Consumer Affairs has notified the Consumer Protection (E-commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the liabilities of marketplace and inventory e-commerce entities, including provisions for consumer grievance redressal.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA), an executive agency, came into existence on 24.07.2020. It is designed to intervene, to prevent consumer detriment arising from unfair trade practices and to initiate class action(s), including the enforcement of recalls, refunds and return of products. Its core mandate is to prevent and regulate false or misleading advertisements which are prejudicial to the public interest. In case of false or misleading advertisement, as per Section 21(2) of the Consumer Protection Act, 2019, CCPA may impose fines on manufacturer or endorser upto Rs. 10 lakhs or Rs 50 lakhs in case of repeated violations.

The CCPA has notified the Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022 on 9th June, 2022. These guidelines inter-alia provide for; (a) conditions for an advertisement to be non-misleading and valid; (b) certain stipulations in respect of

bait advertisements and free claim advertisements; and, (c) duties of manufacturer, service provider, advertiser and advertising agency. According to these Guidelines, endorser includes an individual or a group or an institution making endorsement of any goods, product or service in an advertisement whose opinion, belief, finding or experience being the message which such advertisement appears to reflect. These Guidelines states that due diligence is required for endorsement of advertisements such that any endorsement in an advertisement must reflect the genuine, reasonably current opinion of the individual, group or organisation making such representation and must be based on adequate information about, or experience with, the identified goods, product or service and must not otherwise be deceptive. It clarifies that where, Indian professionals, whether resident in India or otherwise, are barred under any law for the time being in force from making endorsement in any advertisement pertaining to any profession, then, foreigner professionals of such profession shall also be not permitted to make endorsement in such advertisement.

Further to strengthen consumer protection, the CCPA enacted the Guidelines for Prevention and Regulation of Green washing and Misleading Environmental Claims, 2024 (effective 15th October 2024), mandating transparency in environmental claims, and the Guidelines for Prevention of Misleading Advertisements in the Coaching Sector, 2024 (effective 13th November

2024), addressing false claims, exaggerated success rates, and unfair practices in coaching institutes.

The CCPA, in exercise of the powers conferred by Section 18 of the Consumer Protection Act, 2019, has issued “Guidelines for Prevention and Regulation of Dark Patterns, 2023” on 30th November, 2023 for prevention and regulation of dark patterns listing 13 specified dark patterns identified in e-Commerce sector. These dark patterns include false urgency, Basket Sneaking, Confirm shaming, forced action, Subscription trap, Interface Interference, Bait and switch, Drip Pricing, Disguised Advertisements, Nagging, Trick Wording, Saas Billing and Rogue Malwares.

Action has already been taken by the CCPA against various entities including e-commerce platforms for affecting consumers, as a class, for violation of consumer rights, false and misleading advertisements and unfair trade practices as defined under the Consumer Protection Act, 2019. Action has also been taken against the sale of domestic pressure cookers that do not meet compulsory BIS standards on e-commerce platforms. Additionally, as per CCPA's directions, travel companies have refunded Rs. 1,454 Crores as of 20.03.2024 to consumers for cancelled flights due to the Covid-19 lockdown. CCPA has also mandated that these companies update their websites with clear instructions and status updates on refund claims related to cancelled tickets. Further, 13,118 listings of car seat belt alarm stopper clips have been delisted from major e-commerce platforms based on the Orders

passed by CCPA to delist all such products which violates consumer rights and are unfair trade practice under the Consumer Protection Act, 2019 as the sale or marketing of said product compromise with the life and safety of consumer by stopping alarm beep when not wearing seat belts.

Bureau of Indian Standards (BIS) introduced the framework on 'Online Consumer Reviews — Principles and Requirements for their Collection, Moderation, and Publication' on 23rd November 2022. This framework safeguards consumer interests by addressing fake and deceptive reviews in e-commerce. While the standards are voluntary, they apply to all online platforms that publish consumer reviews and are guided by principles such as integrity, accuracy, privacy, security, transparency, accessibility, and responsiveness.

The Department of Consumer Affairs has been generating consumer awareness by undertaking country-wide multimedia awareness campaigns under the aegis of "JagoGrahakJago" to reach out to every consumer across the country by utilizing traditional media like All India Radio, Doordarshan, fairs & festivals, etc. as well as social media. Through simple messages and jingles, consumers are made aware about the consumer rights, unfair trade practices, consumer issues and the mechanism to seek redressal. The Department has also been releasing grant-in-aid to States/UTs for generating consumer awareness at local level. During the current financial year, the Department, under consumer awareness scheme, undertook campaigns through All India Radio (AIR) during T20 World Cup, IVRS

(Interactive Voice Response System) campaign, Pan-India interaction session with panchayats, for generating awareness about consumer rights, standards, redressal mechanism, etc.

Ministry of Electronics and Information Technology (“MeitY”) has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (“IT Rules, 2021”) that cast obligations on intermediaries, including social media intermediaries and platforms, to ensure their accountability towards safe & trusted Internet including their expeditious action towards removal of the unlawful information.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. However, the Ministry of Home Affairs (MHA) has established Indian Cyber Crime Coordination Centre (I4C) as an attached office to provide a framework and eco-system for Law Enforcement Agencies (LEAs) to deal with cybercrimes in a comprehensive and coordinated manner. The Government has also launched the National Cyber Crime Reporting Portal (<https://cybercrime.gov.in>) to enable the public to report all types of cybercrimes. Cybercrime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law. The ‘Citizen Financial Cyber Fraud Reporting and Management System’ has been launched for immediate reporting of financial frauds and to stop siphoning off fund by the fraudsters. The Ministry of Home Affairs has taken many

steps to spread awareness on cybercrime, which, inter-alia include; dissemination of messages through SMS, I4C social media account i.e. X (formerly twitter) (@Cyberdost), Facebook (CyberDostI4C), Instagram (cyberdostI4C), Telegram (cyberdosti4c), Radio campaign, engaged MyGov for publicity in multiple media, organizing Cyber Safety and Security Awareness weeks, in association with States/UTs, publishing of Handbook for Adolescents/Students, newspaper advertisement on digital arrest and other modus operandi of cyber criminals, use of social media influencers to create special posts on digital arrest, digital displays on railway stations and airports etc. The Ministry of Home Affairs has issued advisory to all the State/UT Governments to carry out publicity of National Cyber Crime Reporting Portal (<https://cybercrime.gov.in>) and Toll-free helpline number '1930' to create mass awareness.

माननीय अध्यक्ष : क्वेश्चन नंबर 366 – डॉ. अमर सिंह जी ।

REGULATION AND TRANSPARENCY IN ONLINE GAMING

***366. †DR. AMAR SINGH:**

DR. NAMDEO KIRSAN:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state: -

- (a) the steps taken by the Government to regulate financial transactions and user data protection in online gaming platforms along with the definition of online betting;
- (b) whether the Government has issued any guidelines on preventing fraud and addiction in online gaming and if so, the details thereof and if not, the reasons therefor;
- (c) the number of cases of financial malpractice and data breaches reported in the online gaming sector during the last three years; and
- (d) whether there is any law or the Government is planning to introduce any specific law to regulate online betting on games and sports in India and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT

(a) to (d): The policies of the Central Government are aimed at ensuring an open, safe, trusted and accountable Internet for its users. To help achieve this aim, the Central Government has taken suitable steps to regulate financial transactions and user data protection for digital platforms, including online gaming platforms.

To bring certainty in the levy of income tax in online gaming sector, Government vide Finance Act, 2023 has introduced income tax at the rate of thirty per cent on the net winnings in the online games with effect from assessment year 2024-25.

In addition, Government has introduced GST at the rate of 28% in online gaming from 1st October, 2023. The supplier of online money gaming shall obtain a single registration under the Simplified Registration Scheme referred to in the Integrated Good and Services Tax Act, 2017 ("IGST Act").

The suppliers of offshore online money gaming are also being regulated under IGST Act.

The Directorate General of GST Intelligence Headquarters is empowered as appropriate government/agency under the Information Technology Act, 2000 ("IT Act") and the IGST Act to direct intermediaries to block unregistered online money gaming platforms including offshore online money gaming platforms violating the IGST Act.

"Betting and gambling" is a state subject under entry 34 of the List II (State List) of the Seventh Schedule of the Indian Constitution and state legislations define betting and gambling related offences. Therefore, as per the provisions of article 246 read with article 162 of the Constitution, State Legislatures have power to legislate on matters related to betting and gambling.

Further 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the

prevention, detection, investigation and prosecution of crimes including for action on illegal betting and gambling through their Law Enforcement Agencies (LEAs).

Accordingly, State police departments take preventive and penal action as per law in respect of illegal betting and gambling. The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

Section 112(1) of the Bharatiya Nyaya Sanhita, 2023 ("BNS") which came into effect from July 1, 2024, punishes unauthorised betting and gambling with minimum 1 year of imprisonment that may extend to 7 years and with fine.

With regard to the protection of personal data, under the IT Act, the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information) Rules, 2011 has been notified prescribing reasonable security practices and procedures on the sensitive personal data or information.

Further, the Digital Personal Data Protection Act, 2023 has been enacted which provides for the legal framework for data protection and mandates Data Fiduciaries to implement security safeguards as well as robust technical and organisational measures while processing the digital personal data.

Further, the IT Act penalises various offences relating to computer resources, including tampering with computer source documents, dishonestly or fraudulently

damaging computer system, identity theft, cheating by impersonation, cyber terrorism, securing unauthorised access to protected system etc.

Further, the IT Act has provisions to issue blocking orders to intermediaries for blocking access to specific information/ link in the interest of sovereignty and integrity, defence of India, security of the State, friendly relations with foreign States or public order or for preventing to the incitement to the commission of any cognizable offence relating to above following the due process as envisaged in the Information Technology (Procedure and Safeguards for Blocking for Access of Information for Public) Rules, 2009.

MeitY has issued 1410 blocking directions related to online betting/gambling/gaming websites (including mobile applications) between the year 2022- 25 (till February, 2025).

The Ministry of Home Affairs (“MHA”) has established the Indian Cyber Crime Coordination Centre (“I4C”) to provide a framework and eco-system for LEAs to deal with cyber-crimes in a comprehensive and coordinated manner.

MHA has also launched the National Cyber Crime Reporting Portal (<https://cybercrime.gov.in>) to enable the public to report all types of cyber-crimes including cyber financial frauds. Cybercrime incidents reported on this portal are routed to the respective State/UT law enforcement agency for further handling as per the provisions of law. The portal has distinct mechanisms for registering complaints related to financial frauds.

A tollfree Helpline number '1930' has been operationalised to get assistance in lodging online complaints.

National Crime Records Bureau (NCRB) under the MHA compiles and publishes statistical data on crimes in its publication "Crime in India". NCRB maintains the data provided by various state governments and central law enforcement agencies. With regard to addiction to online games, the Ministry of Education has issued an advisory for parents & teachers on "Overcoming online gaming downsides" and "Children's safe online gaming".

In addition, the Ministry of Information and Broadcasting has also issued advisory to all private satellite television channels on 'Advertisements on Online Games, Fantasy Sports, etc.', advising all broadcasters that the guidelines issued by the Advertising Standards Council of India (ASCI) be complied with and that the advertisements broadcast on television adhere to the same. The guidelines includes that every gaming advertisement must carry the disclaimer in line with ASCI code in print/static media as well as audio/video forms indicating that this game involves an element of financial risk and may be addictive.

डॉ. अमर सिंह : माननीय अध्यक्ष महोदय, ऑनलाइन गेमिंग – इस वक्त जो हिन्दुस्तान है... (व्यवधान)

माननीय अध्यक्ष : आप भूमिका मत बनाओ। यह क्वेश्चन पहले आ चुका है इसलिए आप सीधे क्वेश्चन पूछिये।

डॉ. अमर सिंह : सर, एक मिनट दीजिए। सैकेंड लार्जैस्ट कंट्री है, 50 करोड़ से ज्यादा लोग गेमिंग खेल रहे हैं। बच्चे हैं, नौजवान हैं, मजदूर हैं, एडिक्शन हो रहे हैं। कंपनियों के फॉर्मेट ऐसे बने हैं कि वे पहला

गेम जिता देते हैं और बाद में उनको हराना शुरू करते हैं। मैं मंत्री जी से यह पूछना चाहता हूँ कि आईटी में जो एल्गोरिदम बने हुए हैं, कंपनियों ने बनाये हुए हैं, क्या उन एल्गोरिदम्स को कंट्रोल करेंगे, जिसमें लोग गेमिंग के नाम पर बेटिंग में न फंस जाए और उनका कोई भला हो सके?

श्री अश्विनी वैष्णव : अध्यक्ष जी, मान्यवर सांसद महोदय का यह जो कंसर्न है, यह वाकई जेनुइन कंसर्न है। इसमें भारत सरकार ने अपनी तरफ से कई स्टेप्स लिए हैं। चूंकि हमारे संविधान की व्यवस्था में यह विषय राज्य सरकारों के अंतर्गत आता है। हमारी जो स्टेट लिस्ट 2 है, एंटी 34 में बेटिंग एंड गैबलिंग आता है। राज्य सरकारों को इसका लेजिस्लेटिव फ्रेमवर्क बनाने की पावर है। कुछ राज्यों ने इसमें पहल भी की है। इसके अलावा भारत की जो भारतीय न्याय संहिता है, उसमें सेक्शन 112 में भी इसमें एक्शन लिया जा सकता है। इसके साथ ही साथ कई ऐसे स्टेप्स लिए गए, जो आईफोरसी है, उसके माध्यम से जहां से भी कंप्लेंट आती है, उस कंप्लेंट के बेसिस पर जो आईटी इंटरमीडियरी रूल है, उसके हिसाब से 1410 गेमिंग साइट्स को ऑलरेडी ब्लॉक किया जा चुका है।

डॉ. अमर सिंह : सर, मेरा निवेदन यह है कि कितने बच्चे गेम खेल रहे हैं, कितने नौजवान गेम खेल रहे हैं और कितने मजदूर गेम खेल रहे हैं, इसके बारे में मंत्री जी जानकारी बता दें?

माननीय अध्यक्ष : माननीय सदस्य, क्या इसकी गिनती हो सकती है?

श्री अश्विनी वैष्णव : सर, आपने इसका जवाब दे दिया।

माननीय अध्यक्ष : माननीय सदस्य, आप तो सीनियर अधिकारी रहे हैं।

डॉ. नामदेव किरसान : माननीय अध्यक्ष महोदय, बच्चों में ऑनलाइन गेमिंग की लत लग जाती है, इसके कारण वे पढ़ाई पर ध्यान नहीं देते हैं और उनका ध्यान खाने पर भी नहीं होता है। वे ऑनलाइन गेमिंग में ही व्यस्त रहते हैं। बच्चों में जो ऑनलाइन गेमिंग की लत लगती है, तो क्या सरकार इसको रोकने के लिए कोई उपाय करेगी?

ऑनलाइन गेमिंग के कारण फाइनेंशियल लॉसेज होते हैं, जिसके कारण आत्महत्याएं भी होती

हैं, क्या इसके बारे में सरकार को जानकारी है?

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, जैसा कि स्पष्ट तौर पर कहा गया कि संविधान की व्यवस्था के अनुसार, इसमें लीगल प्रॉविज़न्स के कानून बनाने का अधिकार स्टेट्स के पास है। केन्द्र की तरफ से, मिनिस्ट्री ऑफ एजुकेशन ने एक बहुत ही क्लीयर एडवाइज़री इश्यू की है, मिनिस्ट्री ऑफ इंफॉर्मेशन एंड ब्रॉडकास्टिंग ने ऐडवर्टाइज़मेंट के ऊपर एडवाइज़री इश्यू की है। इसके साथ-साथ, I4C (इंडियन साइबर क्राइम को-ऑर्डिनेशन सेन्टर) की रिपोर्ट के आधार पर 1,410 साइट्स को ब्लॉक किया गया है। इसके अलावा, जब भी कोई कम्प्लेंट आए, तो भारतीय न्याय संहिता के सेक्शन 112 के तहत इसके अगेंस्ट ऐक्शन लिया जा सकता है।

THIRU DAYANIDHI MARAN: Thank you very much, Speaker Sir. After a very long time, you are giving me an opportunity.

Sir, I would like to ask the Minister directly. Are you shying away from your moral responsibility? The State Government of Tamil Nadu has banned online gaming. How long is it going to take MeitY to ban all the online sites? Instead of banning the online sites, your Government is only increasing the GST for online gaming. Are you being morally right?

SHRI ASHWINI VAISHNAW: Speaker Sir, the hon. Member has no right to question the moral authority of the Central Government. This country functions on the federal structure defined by the Constitution of India. The Constitution of India places the moral authority, the legal authority as per the three Lists. The list under which any law can be created is the responsibility of the State Government. In List 2, Entry 34, please study the federal structure. I request the hon. Member to respect

the federal structure of the country and save the Constitution. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, आप प्रश्न पूछने के बाद दोबारा सीट पर खड़े होकर बोलेंगे, तो मैं आइन्दा सप्लीमेंट्री क्वेश्चन पूछने के लिए अलाऊ नहीं करूँगा।

... (व्यवधान)

माननीय अध्यक्ष : मैंने जो व्यवस्था दे दी, तो दे दी। जब अध्यक्ष एक बार व्यवस्था दे देता है, तो वही व्यवस्था है।

... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन न० 367, श्री हरीश चंद्र मीना।

राजस्थान में लंबित रेल परियोजनाएं

***367. श्री हरीश चंद्र मीना:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राजस्थान में किन्हीं ऐसी रेल परियोजनाओं की पहचान की है जो वर्तमान में अपने निर्धारित समय से पीछे चल रही हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ने राजस्थान में रेल परियोजनाओं को समय पर पूरा करने के लिए विशिष्ट कदम उठाए हैं;
- (घ) क्या सरकार का उक्त राज्य में संपर्क और परिचालन दक्षता में सुधार के लिए लंबित परियोजनाओं को पुनः शुरू करने की प्रक्रिया को तेज करने का विचार है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) : विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ड): रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार/संसदीय निर्वाचन क्षेत्र-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएँ राज्य की सीमाओं के आर-पार फैली हो सकती हैं।

राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली रेल अवसंरचना परियोजनाएं भारतीय रेल के उत्तर पश्चिम रेलवे, उत्तर रेलवे, उत्तर मध्य रेलवे, पश्चिम मध्य रेलवे और पश्चिम रेलवे जोनों के अंतर्गत आती हैं। रेल परियोजनाओं की लागत, व्यय और परिव्यय सहित क्षेत्रीय रेल-वार ब्यौरा, भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया गया है।

01.04.2024 की स्थिति के अनुसार, राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली 51,814 करोड़ रुपए की लागत वाली कुल 4,191 किलोमीटर लंबाई की 32 रेल परियोजनाएं (15 नई लाइनें, 05 आमान परिवर्तन और 12 दोहरीकरण) योजना व कार्यान्वयन के विभिन्न चरणों में हैं, जिनमें से 1,183 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च 2024 तक 14,785 करोड़ रुपए का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:-

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च 2024 तक व्यय (करोड़ रुपए में)
नई लाइन	15	1230	134	3593
आमान परिवर्तन	5	1252	759	5398
दोहरीकरण/मल्टीट्रैकिंग	12	1709	290	5794
कुल	32	4,191	1,183	14,785

राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों हेतु बजट आबंटन निम्नानुसार है:-

अवधि	परिव्यय
2009-14	682 करोड़ रु. प्रति वर्ष
2025-26	9,960 करोड़ रु. (लगभग 15 गुना)

वर्ष 2009-14 और 2014-24 के दौरान राजस्थान राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेल पथ	नए रेलपथ की औसत कमीशनिंग
2009-14	798 किलोमीटर	159.6 किलोमीटर प्रतिवर्ष
2014-24	3,742 किलोमीटर	374.2 किलोमीटर प्रतिवर्ष (2 गुना से अधिक)

राजस्थान राज्य में स्वीकृत और पूर्णतः/अंशतः पड़ने वाली प्रमुख परियोजनाओं का ब्यौरा निम्नानुसार है:

- i. तरंगा हिल-अंबाजी-आबू रोड नई लाइन (116.65 किलोमीटर)
- ii. नीमच-बड़ी सादड़ी नई लाइन (46.28 किलोमीटर)
- iii. रींगस-खाटूश्यामजी नई लाइन (17.49 किलोमीटर)
- iv. पुष्कर-मेड़ता (कत्यासनी) नई लाइन (51.346 किलोमीटर)
- v. मेड़ता रोड पर बाईपास सहित रास-मेड़ता सिटी नई लाइन (55.90 किलोमीटर)
- vi. देवगढ़-नाथद्वारा आमामान परिवर्तन (82.54 किलोमीटर)
- vii. अजमेर-चंदेरिया दोहरीकरण (178.20 किलोमीटर)
- viii. लूनी-समदड़ी-भीलड़ी दोहरीकरण (271.97 किलोमीटर)
- ix. चूरू-रतनगढ़ दोहरीकरण (42.81 किलोमीटर)
- x. चूरू-सादुलपुर दोहरीकरण (57.82 किलोमीटर)
- xi. जयपुर-सवाई माधोपुर दोहरीकरण (131.27 किलोमीटर)

रेल परियोजनाओं के प्रभावी और त्वरित कार्यान्वयन के लिए सरकार द्वारा कई कदम उठाए गए हैं जिनमें शामिल हैं:- (i) निधि के आबंटन में पर्याप्त वृद्धि करना (ii) फील्ड स्तर पर शक्तियों का प्रत्यायोजन करना (iii) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी (iv) शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीवन संबंधी मंजूरीयों और परियोजनाओं से संबंधित अन्य मुद्दों को सुलझाने के लिए राज्य सरकारों और संबंधित प्राधिकरणों के साथ नियमित रूप से अनुवर्ती कार्रवाई करना।

किसी भी परियोजना का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के प्राधिकारियों द्वारा वन संबंधी मंजूरी, लागत में हिस्सेदारी वाली परियोजनाओं में राज्य सरकार द्वारा लागत हिस्से की राशि को जमा करना, परियोजनाओं की प्राथमिकता, अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भौगोलिक और स्थलाकृतिक परिस्थितियां, परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, जलवायु परिस्थितियों के कारण परियोजना स्थल विशेष के लिए वर्ष में कार्य के महीनों की संख्या, आदि जैसे विभिन्न कारकों पर निर्भर करता है।

श्री हरीश चंद्र मीना: माननीय अध्यक्ष महोदय, आपने मुझे राजस्थान में लंबित रेल परियोजनाओं के बारे में प्रश्न पूछने का मौका दिया। मंत्री जी ने जो जवाब दिया है, मैंने उसे पैरावाइज़ पढ़ा है। लेकिन मैं मंत्री जी से अनुरोध करना चाहता हूँ कि पैरा डी में राजस्थान में पेंडिंग रेल प्रोजेक्ट्स के बारे में लिखा हुआ है।

मंत्री महोदय, मैं आपके ध्यान में लाना चाहता हूँ कि अजमेर से नसीराबाद, टोंक-चौथ का बरवारा-सवाई माधोपुर की जो रेल परियोजना है, वह वर्ष 2015-16 के बजट में ही घोषित है। वह आपके पास लंबित है। उस परियोजना को आप पुनः कब चालू करेंगे? चूंकि यह जनहित का मामला है, इसलिए कृपया आप इसके बारे में बताने का कष्ट करें।

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, अजमेर से सवाई माधोपुर और चौथ का बरवारा रेललाइन

की परियोजना 165 किलोमीटर की है। यह 50-50 कॉस्ट शेयरिंग के बेसिस पर सैंक्शन हुई थी। भारतीय जनता पार्टी की सरकार आने से पहले, राजस्थान सरकार ने इनएबिलिटी शो की थी कि वे 50 परसेंट कॉस्ट बियर नहीं कर सकते हैं, इस कारण से यह परियोजना लंबित थी। मैं नये मुख्यमंत्री जी के पास यह विषय जल्दी ही रखूँगा कि अगर वे इस कॉस्ट को बियर कर सकें, तो इस प्रोजेक्ट को डी-फ्रीज़ किया जा सकता है।

श्री हरीश चंद्र मीना : अध्यक्ष महोदय, मंत्री जी ने जवाब दिया कि वे राज्य सरकार से अनुरोध करेंगे, चर्चा करेंगे। मैं उनसे यह अनुरोध करना चाहता हूँ कि अब तो केंद्र और राजस्थान में डबल इंजन की सरकार है। सीटी भी आपके हाथ में है और झंडी भी आपके हाथ में है।

मंत्री महोदय, कृपया इसकी जल्दी घोषणा करें, ताकि हमारी जनता को इसका लाभ मिले।

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, डबल इंजन की सरकार का बहुत लाभ हुआ है। पूरे राजस्थान में, जहां आज से दस साल पहले मात्र 682 करोड़ रुपए का बजट एलोकेशन होता था, वहां आज 9,960 करोड़ रुपए का बजट एलोकेशन है।

मान्यवर अध्यक्ष जी, काम की गति भी बहुत अच्छी तरह से बढ़ी है। ... (व्यवधान) जिस तरह से पहले, वर्ष 2009 से वर्ष 2014 को देखें, तो एवरेज 160 किलोमीटर ट्रैक्स एक साल में बनते थे। ... (व्यवधान) वर्ष 2014 से वर्ष 2024 में प्रधानमंत्री श्री नरेन्द्र मोदी जी के पीरियड में 374 किलोमीटर, यानी दो गुने से ज्यादा किलोमीटर ट्रैक्स हर साल बन रहे हैं। ... (व्यवधान) इसी तरह की स्पीड से आगे भी काम होता रहेगा। धन्यवाद।

श्री भजन लाल जाटव : माननीय अध्यक्ष जी, मैं आपके माध्यम से मंत्री महोदय से पूछना चाहूँगा कि धौलपुर से सरमथुरा के बीच की बहुत ही महत्वपूर्ण योजना है। इसका कार्य अंडर-प्रोसेस है।

मंत्री महोदय, मैं आपसे पूछना चाहता हूँ कि यह कार्य कब तक पूर्ण हो जाएगा? सेकेंड-फेज़ का कार्य सरमथुरा से लेकर वाया करौली-गंगापुर तक का है। क्या इसकी डीपीआर तैयार हुई है या नहीं हुई

है? यदि डीपीआर तैयार हो गई है, तो इसका टेंडर कब तक लगेगा? राजस्थान के अंदर करौली एक ऐसा जिला है, जो रेलवे लाइन से नहीं जुड़ा हुआ है। धन्यवाद।

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, मैं इस प्रोजेक्ट की पूरी जानकारी मान्यवर सांसद जी को दे दूंगा।

माननीय अध्यक्ष : क्वेश्चन न० 368, श्री सुनील कुमार।

बगहा रेल समपार पर आरओबी

***368. श्री सुनील कुमार:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बगहा रेल समपार पर बनाए जा रहे सड़क ऊपर पुल (आरओबी) को स्टेशन से जोड़ने के लिए सरकार के पास कोई प्रस्ताव विचाराधीन है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो क्या सरकार का विचार असुविधा से बचने के लिए आरओबी के केंद्र से स्टेशन की ओर एक नया संरेखण बनाकर रेलवे स्टेशन को उक्त आरओबी से जोड़ने का है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): राष्ट्रीय राजमार्ग पर समपार संख्या 50 मुजफ्फरपुर-पनियहवा खंड पर बगहा स्टेशन के निकट स्थित है।

रेल मंत्रालय तथा सड़क परिवहन और राजमार्ग मंत्रालय/भारतीय राष्ट्रीय राजमार्ग प्राधिकरण के बीच समझौता ज्ञापन (एमओयू) के अनुसार, उपर्युक्त समपार के स्थान पर ऊपरी सड़क पुल का कार्य भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा एकल इकाई आधार पर किया जा रहा है। सामान्य व्यवस्था आरेख (जीएडी) को अनुमोदित कर दिया गया है।

उपसंरचना का कार्य पूरा कर लिया गया है और अधिसंरचना व शेष निर्माण कार्य शुरू कर दिए गए हैं। बगहा स्टेशन को ऊपरी सड़क पुल से जोड़ने के लिए सर्विस रोड के निर्माण की योजना बनाई गई है।

श्री सुनील कुमार : अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी के संज्ञान में लाना चाहता हूं कि बगहा आरओबी से एक अलाइनमेंट स्टेशन की तरफ उतारा जाए, तो हरना तार-वाल्मीकि नगर साइड से आने वालों को स्टेशन या सेमरा च्यूटाह जाने के लिए अनावश्यक रूप से पूरा आरओबी पार करके उसके नीचे से घूमकर नहीं आना पड़ेगा।

इससे बगहा साइड से आने वाली गाड़ियों को भी स्टेशन या सेमरा च्यूटाह जाने के लिए अनावश्यक रूप से बाजार से होकर नहीं गुजरना पड़ेगा। इससे समय की बचत भी होगी।

मैं इस पर माननीय मंत्री जी का विचार जानना चाहता हूं।

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, यह सुझाव बहुत अच्छा है। माननीय सांसद जी ने वाई-शेप का अलाइनमेंट करने के लिए कहा है। मैं जल्दी ही इसकी पूरी जानकारी लेकर माननीय सांसद जी को दे दूंगा।

माननीय अध्यक्ष : क्वेश्चन न० 369, श्री भर्तृहरि महताब।

CSR PROJECTS OF SECL

***369. †SHRI BHARTRUHARI MAHTAB:**

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **COAL** be pleased to state:

- (a) the time limit fixed for completion of major Corporate Social Responsibility (CSR) projects initiated by South Eastern Coalfields Limited (SECL) in the coalfield areas of Chhattisgarh and Madhya Pradesh;
- (b) whether SECL has carried out an impact assessment of its past CSR initiatives;
- (c) if so, the details thereof; and
- (d) the details of total number of CSR related works/projects sanctioned by SECL so far and during the current financial year in the said States including Shahdol and Jaisinghnagar districts of Madhya Pradesh, location-wise?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) द्वारा छत्तीसगढ़ (छ.ग.) और मध्य प्रदेश (म.प्र.) के कोलफील्ड क्षेत्रों में शुरू की गई प्रमुख कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) परियोजनाओं की समय-सीमा परियोजना की प्रकृति और इसमें शामिल कार्य की मात्रा के आधार पर भिन्न-भिन्न होती है। तथापि, किसी भी परियोजना के लिए निर्धारित अधिकतम अवधि आमतौर पर चार वर्ष है।

(ख) : सांविधिक आवश्यकताओं के अनुसार, एक करोड़ रुपये से अधिक की सीएसआर परियोजनाओं के लिए प्रभाव मूल्यांकन अनिवार्य है, जिसे परियोजना के पूरा होने के एक वर्ष बाद किया जाना होता है।

तदनुसार, एसईसीएल ने वित्तीय वर्ष 2021-22 और 2022-23 के लिए एक करोड़ रुपये से अधिक की संपूर्ण सीएसआर पहलों का प्रभाव मूल्यांकन किया है।

(ग): एसईसीएल की सीएसआर पहलों के प्रभाव मूल्यांकन का विवरण नीचे तालिका में दिया गया है:

क्र.सं.	परियोजना	प्रभाव मूल्यांकन एजेंसी का नाम	परियोजनाओं की संख्या	राशि (₹ लाख में)
1	वर्ष 2021-22 के दौरान ₹1.00 करोड़ से अधिक की सीएसआर गतिविधियों का प्रभाव मूल्यांकन पूरा किया गया।	गुरु घासीदास विश्वविद्यालय, बिलासपुर, छत्तीसगढ़	2	15.73
2	वित्त वर्ष 2022-23 में पूरी हुई सीएसआर परियोजनाओं का प्रभाव मूल्यांकन करना (₹1.00 करोड़ से अधिक)	पंडित मदन मोहन मालवीय शिक्षक प्रशिक्षण केंद्र हैदराबाद विश्वविद्यालय हैदराबाद	7	4.79

(घ) : वर्ष 2021-22 से 2023-24 तक, एसईसीएल ने इसी अवधि के दौरान 340.83 करोड़ रुपये के संचयी बजट के साथ कुल 183 सीएसआर परियोजनाओं को स्वीकृति दी है। चालू वित्तीय वर्ष 2024-25 के लिए, एसईसीएल ने 165.50 करोड़ रुपये के कुल बजट के साथ 106 सीएसआर परियोजनाओं को स्वीकृति दी है। इसमें मध्य प्रदेश के शहडोल जिले में 1.12 करोड़ रुपये के संयुक्त बजट के साथ पांच परियोजनाएं शामिल हैं। वर्ष 2021-22 से 2023-24 और चालू वित्तीय वर्ष 2024-25 तक सीएसआर परियोजनाओं का स्थान-वार ब्यौरा **अनुबंध** में दिया गया है।

एसईसीएल द्वारा वर्ष 2021-22 से 2024-25 तक सीएसआर में विभिन्न विषयों के तहत संस्वीकृत कार्य/परियोजनाओं की संख्या का विवरण निम्नानुसार है:

(राशि करोड़ में)

वर्ष	2021-22	2022-23	2023-24	2024-25	कुल
स्वास्थ्य	156.36	99.64	11.53	126.99	394.52
शिक्षा	13.12	23.98	10.55	17.63	65.28
कौशल विकास	1.62	13.36	0.06	10.01	25.05

खेलकूद	0.05	0.00	0.06	0.00	0.11
ग्रामीण विकास	1.74	3.33	5.42	10.88	21.37
कुल	172.89	140.32	27.62	165.51	506.33

अनुबंध

वर्ष 2021-22 से 2024-25 तक परियोजनाओं का स्थान-वार विवरण

राज्य	जिला					
		2021-22	2022-23	2023-24	2024-25	कुल
छत्तीसगढ़	बलोदा बाजार					0
	बलरामपुर	3	3	2	1	9
	बेमेतारा					0
	बीजापुर					0
	बिलासपुर	6	11		6	23
	जशपुर				1	1
	कवर्धा					0
	कोरबा	12	21	28	25	86
	कोरिया	1	2	1	2	6
	मनेंद्रगढ़-चिरमिरी-भरतपुर				3	3
	रायगढ़	14	4	7	10	35
	रायपुर				2	2
	राजनंदगांव					0
	सूरजपुर	8	8	9	24	49
	सरगुजा	1		1		2
	विभिन्न जिले	2	1			3
	उप-योग	47	50	48	74	219
मध्य प्रदेश	अनूपपुर	7	5	3	8	23
	डिंदोरी	1	2		1	4
	शहडोल	6	2	1	5	14
	उमरिया	2		4	7	13
	विदिशा				2	2

	विभिन्न जिले		2			2
	उप-योग	16	11	8	23	58
छत्तीसगढ़	विभिन्न जिले	1	2		9	12
और मध्य प्रदेश	उप-योग	1	2	0	9	12
	कुल योग	64	63	56	106	289

SHRI BHARTRUHARI MAHTAB: Sir, the South Eastern Coalfields Limited stretches from Chhattisgarh and Madhya Pradesh, and a list has also been provided about the CSR activities that are going on. But to my surprise, though health, education, skill development, sports and rural development are mentioned where in different years money has been provided for them, not a single rupee has been provided for drinking water.

Is the Government going to instruct the South Eastern Coalfields Limited to have certain projects which will empower the rural folk of the local area of the coalfield?

श्री जी. किशन रेड्डी: आदरणीय अध्यक्ष जी, सीएसआर के बारे में भारत सरकार बार-बार गाइडलाइंस देती रहती है। सभी ऑर्गनाइजेशनस उन गाइडलाइंस को फॉलो करती हैं।

एसईसीएल के दृष्टिकोण से एजुकेशन के ऊपर हम लगभग 47 परसेंट उनके ऊपर स्पेंड कर रहे हैं। विलेज के लिए, रूरल डेवलपमेंट के लिए 36 परसेंट से ज्यादा हम उस एरिया में खर्च कर रहे हैं। हैल्थ के ऊपर 123 परसेंट खर्च कर रहे हैं। जो हैल्थ सेक्टर है, एजुकेशन सेक्टर है, इन सेक्टर्स में भारत सरकार के द्वारा नियमित रूप से, जब कोरोना काल था, कोरोना से संबंधित जितने भी सीएसआर

हैं, कोरोना के दृष्टिकोण से हैल्थ सेक्टर में ज्यादा खर्च किया है।

अभी भारत सरकार के सामने दो एजेंडा हैं, जिन्हें सभी सीएसआर के दृष्टिकोण से खर्च करना है। एक सेक्टर हैल्थ का है और दूसरा सेक्टर एजुकेशन का है। इस दृष्टिकोण के साथ इन पर ज्यादा खर्च करने का निर्णय है। इसी दृष्टिकोण से एसईसीएल का भी काम इसी आधार पर चलता है। उसमें ही हम ज्यादा प्रोजेक्ट्स सैंक्शन करते हैं।

श्री भर्तृहरि महताब : मैंने ड्रिंकिंग वाटर के बारे में पूछा था।

मेरा दूसरा प्रश्न यह है कि आप एक अच्छा काम कर रहे हैं। आप असेसमेंट कर रहे हैं कि कहाँ-कहाँ सीएसआर फंड यूटिलाइज कर रहे हैं। आप इम्पैक्ट असेसमेंट के बारे में अच्छी संस्थाओं को भी दे रहे हैं। जितने सारे प्रोजेक्ट्स पिछले, करीब 300 करोड़ रुपये से अधिक के प्रोजेक्ट्स सैंक्शन किए हैं और उन पर काम चल रहा है और उनके कंप्लीट होने की अवधि आपने चार साल की रखी है। इसका असेसमेंट करें और इसका इम्पैक्ट सार्वजनिक करने की आवश्यकता है। क्या यह चीज आप करेंगे?

श्री जी. किशन रेड्डी : महोदय, जो एक करोड़ रुपये से ज्यादा का सीएसआर का प्रोजेक्ट होता है, उसके ऊपर इम्पैक्ट असेसमेंट करते हैं। प्रोजेक्ट पूरा होने के बाद इम्पैक्ट असेसमेंट करते हैं। इसमें कुछ विश्वविद्यालय हैं, आईआईटीज हैं, ऐसी संस्थाओं को पैनल किया है। इम्पैक्ट असेसमेंट के बारे में भी टेंडर करके उस संस्था को सिलेक्ट करके उसके आधार पर हम इम्पैक्ट असेसमेंट करते हैं। उस इम्पैक्ट असेसमेंट में अभी एजुकेशन में कितने स्टूडेंट्स को फायदा मिला है, गाँव के दृष्टिकोण से देखें तो कितने गाँवों के विकास के लिए, एजुकेशन, आंगनवाड़ी टीचर्स पर, शिक्षा क्षेत्र पर क्या-क्या इम्पैक्ट हुआ है, लगातार उसका असेसमेंट इम्पैक्ट होता रहता है। भारत सरकार का नियमित रूप से यह काम होता है।

माननीय अध्यक्ष : श्री रवि किशन – उपस्थित नहीं।

क्वेश्चन न० 370, श्री दुष्यंत सिंह।

ROLE OF PRIVATE SECTOR IN NATIONAL RESEARCH FOUNDATION

***370. †SHRI DUSHYANT SINGH:**

SHRI JAGDAMBIKA PAL:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has set up a National Research Foundation (NRF) to increase the spending on Research and Development (R&D) and to provide increasing role to private sector;
- (b) if so, the details thereof;
- (c) the details of the steps taken by the Government to increase R&D outlook in the country to create a competitive R&D ecosystem; and
- (d) the other steps taken by the Government to increase participation of private sector in the research field?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (घ) : विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) और (ख) : सरकार ने एएनआरएफ अधिनियम 2023 के माध्यम से अनुसंधान नेशनल रिसर्च फाउंडेशन (एएनआरएफ) की स्थापना की है जिसे फरवरी 2024 में अधिसूचित किया गया। एएनआरएफ की स्थापना भारत के विश्वविद्यालयों, महाविद्यालयों, अनुसंधान संस्थानों तथा अनुसंधान

और विकास प्रयोगशालाओं में अनुसंधान और नवाचार को बढ़ावा देने में महत्वपूर्ण भूमिका निभाती है। एएनआरएफ देश में वैज्ञानिक अनुसंधान के लिए उच्च-स्तरीय मार्गदर्शन प्रदान करने वाली शीर्ष संस्था के रूप में कार्य करता है, साथ ही उद्योग, शिक्षा जगत, सरकारी विभागों और अनुसंधान संस्थानों के बीच सहयोग को भी सुविधाजनक बनाता है।

एएनआरएफ का लक्ष्य एएनआरएफ निधि, नवोन्मेष निधि, विज्ञान और इंजीनियरी अनुसंधान निधि, विशेष प्रयोजन निधियों के रूप में निधियां प्राप्त करना है। केंद्र सरकार द्वारा 14,000 करोड़ रुपये का बजटीय प्रावधान किया गया है और शेष धनराशि अन्य स्रोत से अनुदान के माध्यम से प्राप्त की जाएगी जिसमें सार्वजनिक क्षेत्र के उद्यम, निजी क्षेत्र, परोपकारी संगठन, प्रतिष्ठान या एएनआरएफ को दी गई राशि से पुनर्प्राप्ति, एएनआरएफ द्वारा प्राप्त धनराशि के निवेश से होने वाली आय तथा विज्ञान और इंजीनियरी अनुसंधान बोर्ड अधिनियम, 2008 के निरसन के अंतर्गत विज्ञान और इंजीनियरिंग अनुसंधान कोष में जमा सभी धनराशि शामिल हैं।

(ग) : आरएंडडी परिदृश्य को बढ़ाने और प्रतिस्पर्धी अनुसंधान पारिस्थितिकी तंत्र को बढ़ावा देने के लिए, सरकार ने कई कार्यनीतिक कदम उठाए हैं।

नवगठित एएनआरएफ के तहत, एएनआरएफ की प्रमुख पहलों में से एक प्रधानमंत्री प्रारंभिक करियर अनुसंधान अनुदान (पीएम ईसीआरजी) है, जो आसान अनुसंधान प्रक्रियाओं के लिए संधारणीय बजट और प्रगतिशील पहल प्रदान करके अपने करियर की शुरुआत करने वाले युवा अनुसंधानकर्ताओं को सहायित करता है। इस कार्यक्रम का लक्ष्य प्रारंभिक करियर के वैज्ञानिकों को स्वतंत्र, प्रभावशाली अनुसंधान करने के लिए सशक्त बनाना है।

एएनआरएफ ने उच्च प्रभाव वाले क्षेत्रों में उन्नति के लिए मिशन (एमएचए) के तहत ईवी-मिशन कार्यक्रम शुरू किया है। यह पहल इलेक्ट्रिक वाहन (ईवी) क्षेत्र में अनुसंधान और विकास (आरएंडडी) को बढ़ावा

देने, भारत के ईवी पारिस्थितिकी तंत्र में आत्मनिर्भरता और वैश्विक प्रतिस्पर्धा को बढ़ावा देने पर केंद्रित है।

भारत सरकार ने कई मिशन मोड बेहतर उपाय किए हैं जिनका लक्ष्य संस्थानों और मानव संसाधनों का सृजन करते समय अत्याधुनिक अनुसंधान और विकास तथा प्रौद्योगिकी विकास करना है। इन पहलों का लक्ष्य देश में उद्योग, सरकार और विश्वविद्यालयों के बीच सहयोग को बेहतर बनाना है।

राष्ट्रीय सुपर कंप्यूटिंग मिशन, प्रौद्योगिकी नवाचार केंद्रों के माध्यम से डीप-टेक स्टार्टअप्स को सहायित करने वाले राष्ट्रीय अंतरविषयक साइबर-भौतिक प्रणाली मिशन, क्वांटम कंप्यूटिंग, संचार, संवेदन और सामग्री एवं उपकरणों में उन्नति के लिए राष्ट्रीय क्वांटम मिशन, राष्ट्रीय बायोफार्मा मिशन, अटल नवाचार मिशन, डीप ओशन मिशन, भारत सेमीकंडक्टर मिशन, भारतीय सतत ऊर्जा को सहायित करने के लिए राष्ट्रीय हरित हाइड्रोजन मिशन एवं प्रौद्योगिकीय और एआई नवाचार के उद्देश्य से भारत एआई मिशन जैसे कार्यक्रम पहलुओं ने भी प्रतिस्पर्धी अनुसंधान और विकास पारिस्थितिकी तंत्र बनाने के लिए काफी उन्नति की है।

इनमें स्टार्टअप, उद्यमियों और उद्योगों को सहायता देने वाले सुदृढ़ कार्यक्रम - जैसे एमएसएमई और स्टार्टअप को डीआरडीओ की प्रौद्योगिकी विकास निधि (टीडीएफ) योजना द्वारा सहायित, भारतीय एयरोस्पेस और रक्षा क्षेत्रों में नवाचार और प्रौद्योगिकी विकास के लिए आईडीईएक्स सहायता, डीएसटी की राष्ट्रीय नवाचार विकास और दोहन पहल (एनआईडीएचआई), और शिक्षा जगत में उद्यमियों को एमईआईटीवाई की जेन-नेक्स्ट सपोर्ट फॉर इनोवेटिव स्टार्टअप्स (जेनेसिस) सहायता शामिल हैं। जैव प्रौद्योगिकी विभाग (डीबीटी) विभिन्न प्रमुख कार्यक्रमों जैसे बायोइनक्यूबेटर्स नर्चरिंग एंटरप्रेन्योरशिप फॉर स्केलिंग टेक्नोलॉजीज (बायोनेस्ट), डीबीटी-वेलकम ट्रस्ट इंडिया अलायंस जॉइन्ट इनिशियटिव, डीबीटी-बीआईआरएसी-गेट्स फाउंडेशन कोलैबोरेशन, जीनोम इंडिया प्रोजेक्ट और बायोमैनुफैक्चरिंग पहल के

माध्यम से नवाचार-संचालित अनुसंधान को सहायित करता है जिसका लक्ष्य स्वदेशी अनुसंधान क्षमताओं को सुदृढ़ करना, अंतरण संबंधी अनुसंधान को बढ़ावा देना और शैक्षणिक एवं अनुसंधान संस्थानों में बायोटेक इनक्यूबेटर स्थापित करने के लिए उद्योग-अकादमिक सहयोग को सहायित करना है।

वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) विभिन्न परियोजना श्रेणियों में विषयगत दृष्टिकोण के माध्यम से आर एंड डी कार्यकलापों: सीएसआईआर-भविष्य के विज्ञान के लिए मौलिक नवीन अनुसंधान (सीएसआईआर-फर्स्ट); केंद्रित मौलिक अनुसंधान (एफबीआर); विशिष्ट सृजक परियोजनाएं (एनसीपी); फास्ट ट्रैक ट्रांसलेशन (एफटीटी); फास्ट ट्रैक वाणिज्यीकरण (एफटीसी); और मिशन मोड परियोजना (एमएमपी) को प्रोत्साहित कर रहा है। सीएसआईआर अपने ज्ञान आधार/प्रौद्योगिकी के लाइसेंसिंग/अंतरण के माध्यम से आम जनता को लाभान्वित करने के लिए उद्योगों में अपने ज्ञान आधार/प्रौद्योगिकियों का परिनियोजन कर रहा है।

पृथ्वी प्रणाली विज्ञान में आर एंड डी (आरडीईएसएस) पृथ्वी प्रणाली विज्ञान में शैक्षणिक, अनुसंधान संगठनों और विश्वविद्यालयों के प्रस्तावों को सहायित करता है ताकि पृथ्वी विज्ञान मंत्रालय के राष्ट्रीय लक्ष्यों के साथ तालमेल बिठाते हुए वायुमंडल, महासागर, ठोस मृदा और जीवमंडल संबंधी ज्ञान को बढ़ाया जा सके। यह बहु-विषयक, बहु-संस्थागत, आवश्यकता-आधारित और समयबद्ध परियोजनाओं को प्रोत्साहित करता है जिनका उद्देश्य देश में पृथ्वी प्रणाली सेवाओं (मौसम, जलवायु और समुद्र) को आगे बढ़ाना है।

इन पहलों के परिणामस्वरूप, भारत दुनिया का तीसरा सबसे बड़ा स्टार्टअप पारितंत्र बनकर उभरा है। वैश्विक नवाचार सूचकांक के संदर्भ में, देश 2015 से 42 पायदान ऊपर चढ़कर 39वें स्थान पर पहुंच गया है।

(घ) : वर्ष 2024-25 के पूर्ण-वर्षीय बजट में घोषणा की गई कि 'एक लाख करोड़ रुपये के वित्तपोषण पूल के साथ वाणिज्यिक स्तर पर निजी क्षेत्र द्वारा संचालित अनुसंधान और नवाचार के प्रोत्साहन' हेतु प्रणाली विकसित की जाएगी। इसके बाद बजट 2025-26 में 1 लाख करोड़ रुपये के पूल के भाग के रूप में 'निजी क्षेत्र संचालित अनुसंधान, विकास और नवाचार (आरडीआई) को लागू करने' के लिए 20,000 करोड़ रुपये का विशेष आवंटन किया गया। यह कोष उभरते क्षेत्रों में निजी क्षेत्र की भागीदारी को प्रोत्साहित करेगा जिससे विकास और नवाचार को बढ़ावा मिलेगा। विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) आरडीआई योजना के लिए जिम्मेदार प्रमुख एजेंसी है।

हाल ही में, एनआरएफ ने उच्च प्रभाव वाले क्षेत्रों में उन्नति के लिए मिशन (एमएचए) के अंतर्गत ईवी-मिशन कार्यक्रम शुरू किया है। यह पहल भारत में इलेक्ट्रिक वाहन (ईवी) को अपनाने को बढ़ावा देने पर केंद्रित है और इसका उद्देश्य आत्मनिर्भरता और वैश्विक प्रतिस्पर्धात्मकता के पारितंत्र को प्रोत्साहित करना है। निजी क्षेत्र की भागीदारी को प्रोत्साहित करने के लिए, महा ईवी-मिशन दिशानिर्देशों में उद्योगों, सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और स्टार्ट-अप की सक्रिय भागीदारी की आवश्यकता है। उद्योग भागीदारों से परियोजना लागत का कम से कम 10% योगदान करने की अपेक्षा की जाती है चाहे वह नकद हो या वस्तु के रूप में (जैसे अनुसंधान एवं विकास सुविधाएं, वाहन, या परीक्षण और सत्यापन के लिए प्रणालियां प्रदान करना)। यह सहयोगात्मक दृष्टिकोण यह सुनिश्चित करता है कि निजी क्षेत्र भारत में ईवी अनुसंधान और विकास को आगे बढ़ाने में महत्वपूर्ण भूमिका निभाए।

माननीय अध्यक्ष : आप धन्यवाद तो दीजिए कि हमने आपको प्रश्न पूछने के लिए मौका दिया है।

श्री दुष्यंत सिंह : सर, मैं धन्यवाद दे रहा हूँ।

महोदय, आपको एक बार फिर से धन्यवाद देता हूँ। अनुसंधान नेशनल रिसर्च फाउंडेशन, एनआरएफ, जो एकट वर्ष 2023 में नोटिफाई किया था, जो वर्ष 2024 में लागू हुआ था। India has the third largest ecosystem of innovation. The Government of India under Modi ji

has kept Rs. 14,000 crore for this. माननीय स्पीकर साहब, हाड़ौती का क्षेत्र, जहाँ से आप और हम लोग आते हैं। What is the equitable fund distribution for research across the States? I would also like to know about the funds to be given to my State of Rajasthan, especially for regions like Kota and around? This fund can make our region a hub for technical university and boost growth.

डॉ. जितेंद्र सिंह : महोदय, एक बड़ा ही महत्वपूर्ण प्रश्न माननीय सदस्य ने पूछा है। I am glad he has given me the opportunity to share with this august House that in a very historic decision, the announcement was made to set up a National Research Foundation very much on the same lines of the National Research Society of America and some other countries. We are among the few. I have the confidence to say that the National Research Foundation that we have constituted is perhaps a better version of the other institutions because we studied all the other models in terms of ethos also. Our Governing Body and Advisory Body will not only have representations from the science field but also from humanities, social organisations, and cultural bodies. Therefore, the traditional knowledge and the ethos are also equally reflected in the working of this National Research Foundation and, therefore, it has been appropriately named Anusandhan.

As far as funding is concerned, nearly 60-70 per cent of the resources will be non-Government because we are very conscious that we have to move forward, we have to follow the global strategy and the global benchmark. Most of the countries which have progressed in innovative technology have not depended

wholly or solely on the Government. Therefore, we have started moving in that direction. एनआरएफ का जैसे माननीय सदस्य ने कहा, we have total four heads in the funding itself. One is the ANRF Fund, second is the Innovation Fund, third is the Society for Engineering and Research Board which was there earlier and now it has been dissolved and become part of it, fourth is the Special Purpose Fund of Rs. 20,000 crore for RDI.

12.00 hrs

महोदय, अब 50 हजार करोड़ रुपये में से 14 हजार करोड़ रुपया सरकार डालेगी, 36 हजार करोड़ रुपये नॉन गवर्नमेंट सर्विसेज, फिलॉन्थ्रोपी से आएगा, प्राइवेट पार्टनर्स से आएगा और कुल मिलाकर इक्विटी बेस्ड रिसर्च रहेगा। It is easy to start a start-up, but difficult to sustain a start-up. So, to have sustainable start-ups, we have embarked on this. He has rightly mentioned it. This has started paying dividends. Our success story in space is also successful to a large extent because it has been opened up to the private sector as also our vaccine story. We were the first to come out with a vaccine because we have already involved the private party in the manufacturing. It has given a whole kind of a paradigm shift to India's perception abroad. We were not taken very seriously as a healthcare society. Today, we are leaders in the preventive healthcare, having come out with the first vaccine. Therefore, from 'Fragile Five', we have moved to 'First Five'.

As he rightly mentioned, we had just about 400 start-ups in 2014. Now we have gone up with all these involvements, a larger integration, larger synergy. We

are cautious that the age of silos is over. We now have 1.75 lakh numbers, and we are number three in the world ecosystem. Our patent filing standards are number six, the exact number being 64,480. The catch there is that nearly 56 per cent of the patents are resident Indians, which means that we will not have the opportunity to listen to this gossip or accusation. Look here, Har Gobind Khorana went outside and made a success. Our success stories are being created on the soil of India. In publications, we rank four, and by 2029, we hope to go further.

माननीय सदस्य ने राजस्थान के बारे में पूछा, एक लार्जर पूल रहेगा। जहां-जहां से भी प्राइवेट पार्टिसिपेशन आएगी, उसके आधार पर मैरिट बेसिस और रिसोर्सेज बेसिस पर इसका वितरण किया जाएगा।

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 371 to 380****NAVRATNA STATUS TO IRCTC AND IRFC*****371. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the breakup of the financial performance of Indian Railways Catering and Tourism Corporation (IRCTC) and Indian Railway Finance Corporation (IRFC) that led to their elevation to Navratna status and whether this is expected to increase transparency and accountability in their operations;
- (b) the manner in which grant of Navratna status to IRCTC and IRFC impacts the job security, wages and working conditions of employees in these organizations;
- (c) whether the Government proposes to take any measures to ensure that their rights and welfare are safeguarded amid the increased operational autonomy, if so, the details thereof and if not, the reasons therefor;
- (d) whether any specific powers and operational autonomy are granted to IRCTC and IRFC following their Navratna status;
- (e) the details of the measures to ensure that these powers are not misused for private interests or lead to reduced accountability to the public; and
- (f) whether the Government proposes to address concerns regarding the disparity in the financial growth between these public sector companies and other

sectors of the Railways, which still face significant funding issues considering the fact that IRCTC and IRFC have demonstrated impressive financial performance?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f): The Navratna status to Central Public Sector Enterprises (CPSEs) is granted after review of financial performance parameters as per extant guidelines of Department of Public Enterprises (DPE), Ministry of Finance.

Such financial performance parameters include Net Profit to Net worth, Manpower Cost to total Cost of Production or Cost of Services, Profit before Depreciation, Interest and Taxes (PBDIT) to Capital employed, Profit before Interest and Taxes (PBIT) to Turnover, Earning per share and Inter-Sectoral performance (Net profit to Net Worth) for the last three years.

IRCTC's and IRFC's Revenue from Operations grew at Compounded Annual Growth Rate (CAGR) of more than 17% and 14%, respectively, while Net-worth, Earning Before Interest, Depreciation and Taxes (EBIDTA) and Profit after tax, during last 5 years grew with CAGR of more than 20% and 10%, respectively.

Being listed CPSEs, IRCTC and IRFC are governed through various rules, regulations and guidelines, in particular, Companies Act 2013, SEBI (Listing

Obligations and Disclosure Requirements) Regulations and guidelines issued by DPE.

The companies maintain highest standards of governance abiding with basic principles of Corporate Governance by means of strong internal controls, Code of Conduct and Schedule of Powers (SoP).

The Company has diverse Board and well structured committees of Board for effective decision making. The Board and the respective committees regularly monitor the Action Taken Report on its decisions.

The Companies are also subject to audit by C&AG of India and statutory auditor appointed by C&AG of India.

The Navratna status for IRCTC and IRFC will enhance market perception, stakeholder's confidence and most importantly, employee's morale and motivation. The employees can be better incentivized through allowances, increments, introduction of staff welfare scheme as per extant guidelines. It will facilitate retention of employees and attract skilled talented manpower.

DPE in its guidelines has provided enhanced autonomy and powers to Board of Directors (BoD) of the Navratna CPSEs, the few of which are summarized below:-

(i) The ceiling on equity investment to establish financial joint ventures and wholly owned subsidiaries in India or abroad shall be 15% of the net-worth of the CPSE in

one project limited to Rs.1000 crore in India and the overall ceiling on such investments in all projects put together shall be 30% of the net-worth of the CPSE.

(ii) Powers for mergers and acquisitions subject to certain conditions.

(iii) Incur capital expenditure on purchase of new items or for replacement, without any monetary ceiling.

(iv) Enter into technology joint ventures or strategic alliance,

(v) Creation of posts; organizational restructuring including establishment of profit centers,

(vi) Structure & implement schemes relating personnel and Human Resource Management, training, etc.

(vii) Raise debt from domestic capital markets and for borrowings as per guidelines.

To ensure accountability, the exercise of these powers is subject to conditions and guidelines stipulated by DPE as mentioned below-

(i) The proposals must be presented to the BoD in writing with analysis of relevant factors and quantification of anticipated results and benefits.

(ii) The Government Directors, Financial Directors and concerned Functional Directors must be present when major decisions are taken, especially when the proposal pertains to investments, expenditure or organizational / capital restructuring.

- (iii) Decisions on such proposals should preferably be unanimous. In the event of any decision on important matter not being unanimous, a majority decision may be taken by at least two-thirds of the Directors.
- (iv) No financial support or contingent liability on part of the Government.
- (v) Establish transparent and effective systems of internal monitoring, including the establishment of an audit committee of the Board with membership of non-official Directors.

Since 2014, the Gross Budgetary Support to Railway by the Government of India has increased significantly from Rs 29,055 Cr in 2013-14 to Rs 2,52,200 Cr in 2025-26, i.e., more than 8.6 times. This has resulted in development of infrastructure in Indian Railways in a big way.

BSNL HIGH-SPEED SERVICES IN GUJARAT

***372. SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the actions taken so far by Bharat Sanchar Nigam Limited (BSNL) to enhance telecom services in rural areas of Gujarat;
- (b) whether the Union Government has received any representation from the State Government concerning this issue and if so, the details thereof; and

- (c) the immediate actions taken by the Government to address this issue especially and ensure in rural regions high-speed internet access in rural areas of Gujarat?

THE MINISTER OF COMMUNICATIONS; AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA):

(a) to (c): In Gujarat, more than 97 % villages are covered by all TSPs which includes 56% villages covered by 2G/3G/4G mobile services of BSNL. Further, BSNL planned to upgrade 4,492 2G/3G sites to 4G under Phase IX.2 Project out of which 3,955 4G sites have been commissioned as on 08.03.2025. In addition, under 4G Saturation Project, 701 nos. mobile towers were planned in Gujarat out of which, 509 nos. towers have been commissioned as on 28.02.2025.

Further, to provide Broadband access in rural areas of Gujarat, all 14,320 GPs planned under BharatNet Phase-I & II have been made service ready. Under BharatNet, a total of 55,418 Kms of OFC has been laid in Gujarat and 1,23, 277 nos. FTTH (Fiber-to-the-Home) high speed connections are provided in GPs/villages using BharatNet network. Further, Amended BharatNet Programme has been approved by Union Cabinet on 04.08.2023, under which up-gradation of existing network of BharatNet Phase-I & II, creation of network in balance GPs/non-GP villages (on demand), Operation and Maintenance for 10 years and utilization have been approved for pan India including Gujarat. In Gujarat, connectivity to

balance 4 GPs and non-GP villages (on demand basis) are proposed to be provided under Amended BharatNet Programme.

The Government of India has not received any representation from the State Government on the issue of enhancing telecom service by BSNL in rural areas of Gujarat.

पारंपरिक मीडिया के स्थान पर डिजिटल प्लेटफॉर्म का उपयोग

***373. श्री आलोक शर्मा:**

श्री जनार्दन मिश्रा:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार का पारंपरिक मीडिया के स्थान पर डिजिटल प्लेटफॉर्म के उपयोग में मीडिया घरानों को किस प्रकार सहायता प्रदान करने का विचार है;
- (ख) सरकार द्वारा भारत में एआई (कृत्रिम बुद्धिमत्ता) को शासित करने और जवाबदेही को सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं;
- (ग) सरकार यह किस प्रकार सुनिश्चित कर रही है कि एआई-आधारित अनुशंसा एल्गोरिदम विश्वसनीय पत्रकारिता के स्थान पर सनसनीखेज समाचारों को प्राथमिकता न दे; और
- (घ) सरकार द्वारा फर्जी खबरों के प्रसार को रोकने और फर्जी खबरों के प्रसार के लिए मीडिया घरानों और ऑनलाइन मीडिया को जवाबदेह बनाने के लिए क्या कदम उठाए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) : भारत में एक मजबूत और विविध मीडिया है जिसमें लगभग 1,45,000 मुद्रित प्रकाशन, 900 से अधिक प्राइवेट सैटेलाइट टीवी चैनल और ओटीटी प्लेटफॉर्म, समाचार पत्रों की ई-प्रतिकृति, डिजिटल समाचार पत्र, समाचार वेबसाइट और सोशल मीडिया प्लेटफॉर्म पर समाचार चैनल आदि सहित डिजिटल मीडिया पर कई प्रकाशक शामिल हैं। ये मीडिया संस्थाएं उभरते प्रौद्योगिकीय विकास के साथ अनुकूलन कर रही हैं जो डिजिटल प्लेटफॉर्म पर मीडिया की बढ़ती उपस्थिति में परिलक्षित हो रहा है। उद्योग के अनुमानों के अनुसार, मीडिया और मनोरंजन (एम एंड ई) क्षेत्र वर्ष 2023 में 8% से अधिक बढ़ गया है। इस वृद्धि का 70% हिस्सा नए मीडिया से आया है, जो अब इस क्षेत्र का 38% हिस्सा है। सरकार इस क्षेत्र के विकास के लिए अनुकूल वातावरण बनाने के लिए समय-समय पर नीतिगत पहल करती है।

(ख) और (ग) : एआई को शासित करने और जवाबदेही के मुद्दे पर, इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) ने सूचित किया है कि सरकार मानवाधिकारों और निजता को बनाए रखते हुए जवाबदेही, सुरक्षा और निष्पक्षता सुनिश्चित करने के लिए प्रतिबद्ध है। इस कार्यनीति में मजबूत नियामक ढांचे, पारदर्शी एआई नियमन और पूर्वाग्रह, भेदभाव और दुरुपयोग को रोकने के लिए स्वतंत्र निगरानी तंत्र शामिल हैं। इसके अलावा, सरकार ने सामाजिक प्रभाव के लिए समावेशन, नवाचार और अंगीकरण को बढ़ावा देने के साथ-साथ भारत को एआई क्षेत्र में वैश्विक लीडर बनाने और सभी के लिए एआई के जिम्मेदार और परिवर्तनकारी उपयोग को सुनिश्चित करने के लिए परिवर्तनकारी प्रौद्योगिकियों का लाभ उठाने हेतु एक व्यापक कार्यक्रम के रूप में इंडियाएआई मिशन को अनुमोदित किया है। इस मिशन के तहत 'सुरक्षित और विश्वसनीय एआई' स्तंभ जवाबदेह एआई विकास, तैनाती और अंगीकरण की आवश्यकता पर जोर देता है तथा 'जवाबदेह एआई परियोजनाओं' के कार्यान्वयन को सक्षम बनाता है जिसमें स्वदेशी उपकरणों और ढांचे का विकास, नवप्रवर्तकों के लिए स्व-मूल्यांकन जांच सूची और अन्य दिशानिर्देश एवं नियमन ढांचे शामिल हैं।

(घ): सरकार फर्जी और भ्रामक सूचनाओं के प्रसार जिससे समाज पर प्रतिकूल प्रभाव पड़ने की संभावना होती है, को नियंत्रित करने के लिए हर संभव कार्रवाई करती है। इस संबंध में, सरकार ने विभिन्न मीडिया प्लेटफॉर्म पर फर्जी खबरों से निपटने के लिए विभिन्न सांविधिक और संस्थागत तंत्र स्थापित किए हैं।

प्रिंट मीडिया के लिए, समाचार पत्रों को भारतीय प्रेस परिषद (पीसीआई) द्वारा लाए गए "पत्रकारिता के आचरण के मानकों" का पालन करना होता है, जो अन्य बातों के साथ-साथ फर्जी/अपमानजनक/भ्रामक समाचारों के प्रकाशन को रोकता है।

केबल टेलीविजन नेटवर्क (विनियमन) अधिनियम, 1995 के तहत प्राइवेट सैटेलाइट टीवी चैनलों की सामग्री को कार्यक्रम संहिता का पालन करना आवश्यक है जिसमें अन्य बातों के साथ-साथ यह प्रावधान है कि प्राइवेट सैटेलाइट टीवी चैनलों पर कोई भी ऐसी सामग्री प्रसारित नहीं की जाएगी जिसमें अश्लील, अपमानजनक, जानबूझकर, गलत और विचारोत्तेजक बातें और अर्धसत्य शामिल हों।

डिजिटल मीडिया पर प्रकाशकों और समाचार एवं समसामयिकी विषयों की सामग्री के लिए, सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश एवं डिजिटल मीडिया आचार संहिता) नियम, 2021 (आईटी नियम, 2021) में ऐसे प्रकाशकों के लिए आचार संहिता और तीन स्तरीय शिकायत निवारण तंत्र का प्रावधान है।

केंद्र सरकार से संबंधित फर्जी खबरों की जांच करने के लिए नवंबर, 2019 में पत्र सूचना कार्यालय, सूचना और प्रसारण मंत्रालय के तहत एक फैक्ट चेक यूनिट (एफसीयू) की स्थापना की गई है। भारत सरकार के मंत्रालयों/विभागों में अधिकृत स्रोतों से समाचारों की प्रमाणिकता की पुष्टि करने के बाद, एफसीयू अपने सोशल मीडिया प्लेटफॉर्मों पर सही सूचना पोस्ट करती है।

5G TECHNOLOGY

***374. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has introduced 5G technology in all the districts of the country including Tamil Nadu;
- (b) if so, the details thereof;
- (c) the advantages arising out of 5G services provided by BSNL and other private service providers; and
- (d) the total population proposed to be covered under the 5G services?

THE MINISTER OF COMMUNICATIONS; AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA):

(a) and (b): 5G networks have been rolled out in all States/ UTs across the country and presently 5G services are available in 99.6% of districts in the country. Further, 5G services have been launched in all the districts of Tamil Nadu. As on 28th February 2025, 4.69 lakh 5G Base Transceiver Stations (BTSSs) have been installed in the country, including 35,655 BTSSs in Tamil Nadu.

(c): Advantages of 5G services include higher peak data rates, lower latency and higher spectrum efficiency over the previous 4G Mobile Technology.

(d) : The range of 5G cell coverage is determined by number of factors including the frequency band being deployed, geographical terrain conditions, radiation power and population density of the area. It is estimated that 82% of population in the country is covered by 5G mobile network. Telecom Service Providers (TSPs)

are continuously augmenting the 5G network across the country including Tamil Nadu.

CANCELLATION OF PENDING DEPARTMENTAL SELECTION

***375 SHRI T.M.SELVAGANAPATHI :**

SHRI UJJWAL RAMAN SINGH :

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the Railways has cancelled all pending departmental selections on Group 'C' posts that were not finalized and approved till march 4, 2025, if so, the details thereof;
- (b) whether it is a fact that the cancellation of departmental selection on Group 'C' posts was due to several irregularities noticed in conducting examination in the recent past, if so, the details thereof;
- (c) whether the Government has conducted any enquiry in this regard;
- (d) whether the CBI has arrested 26 railway officials of East Central Railway in Uttar Pradesh for allegedly leaking papers of a departmental examination and if so, the details thereof including the action taken against concerned officials in this regard;
- (e) the time by which the Government proposes to fill all the Group "C" posts in Railways along with the details thereof;

- (f) whether it is a fact that the railways roped in the Railway Recruitment Board to hold all departmental promotion examinations through a centralized computer-based test, if so, the details thereof; and
- (g) the details of total posts lying vacant in all categories of railways especially relating to safety and security of rail operations as on date other than the promotional filling up posts?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g): Occurrence and filling up of vacancies is a continuous process on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanisations and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

After easing of restrictions imposed on account of COVID 19, two major examinations involving more than 2.37 crore candidates have been conducted successfully during 2020 to 2022.

Exam	Candidates	Cities	Centres	Days	Shifts
L2 - L6	1.26 cr	211	726	68	133
L1	1.1 cr	191	551	33	99

Based on these exams, 130581 candidates have been recruited in Railways.

The RRB examinations are quite technical in nature entailing large scale mobilization of men and resources and training of manpower. Railway overcame all these challenges and successfully conducted the recruitment in a transparent manner following all laid down guidelines. No instance of paper leakage or similar malpractice has occurred during the entire process.

Recruitment done in Indian Railways during 2004-2005 to 2013-2014 vis-à-vis during 2014-2015 to 2023-2024 is given as under:-

Period	Recruitments*
2004-2005 to 2013-2014	4.11 lakhs
2014-2015 to 2023-2024	5.02 lakhs

* Including Level-1 and security related posts.

Further, as a system improvement, the Ministry of Railways has introduced a system of publishing annual calendar from 2024 for recruitment to various categories of Group 'C' posts. The introduction of annual calendar will benefit the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments

Accordingly, ten Centralized Employment Notifications (CENs) for 92116 (Safety-63669, Non-Safety 28447) vacancies have been notified during January to December 2024 for filling up of posts of Assistant Loco Pilots, Technicians, Sub-

Inspectors, Constables in Railway Protection Force (RPF), Junior Engineers (JEs)/ Depot Material Superintendent (DMS)/ Chemical & Metallurgical Assistant (CMA), Paramedical Categories, Non-Technical Popular Categories (Graduate), Non-Technical Popular Categories (Under-Graduate), Ministerial & Isolated Categories and Level-1.

For five notifications, Computer Based Tests (CBTs) have been completed in two phases from 25.11.2024 to 30.12.2024 and 02.03.2025 to 18.03.2025. The details are as under:-

Exam	Candidates	Cities	Centres	Days	Shifts
1 st Stage CBT for the post of ALP (18,799 vacancies)	18,40,347	156	346	5	15
CBT for the post of RPF-SI (452 vacancies)	15,35,635	143	306	5	15
1 st Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	11,01,266	146	323	3	9
CBT for the post of Technician (14,298 vacancies)	26,99,892	139	312	9	27
CBT for the post of RPF-Constable (4208 vacancies)	45,30,288	149	354	12	36

Railways have a robust system of Career progression involving multiple system of promotions:-

- (i) Promotion through Departmental Examination;
- (ii) Promotion through Skill Test;
- (iii) Promotion through Seniority-cum-Suitability

Most of the promotions are done through skill test & through Seniority-cum-Suitability. A small percentage of the overall promotion is done through Departmental Examination. In the recent past, some irregularities in existing system of departmental examination has been noticed. Investigative agency has arrested some officials against whom necessary legal action is underway. This Government is committed to probity and transparency in public service. Therefore, it was decided to revisit the system of departmental examination.

Railway Recruitment Boards(RRBs) have a proven track record of holding fair and transparent examination. The process adopted by Railway Recruitment Board(RRB) for conducting of examination is time tested. The expertise is being leveraged for Department Examination

ECONOMIC DEVELOPMENT OF NER

***376. SHRI PHANI BHUSAN CHOUDHURY:**

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the main purpose of establishing the DoNER Ministry and the quantum of funds allocated through it since the year 2004 till date, year-wise; and
- (b) the main infrastructure that have been developed for the economic growth of the North Eastern region (NER), especially for Assam till 2025?

**THE MINISTER OF COMMUNICATIONS; AND MINISTER OF DEVELOPMENT
OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA):**

(a):The main purpose of establishing the Ministry of Development of North Eastern Region(MDoNER) is to ensure the following:

- i) Rapid development of North Eastern Region(NER) from the point of view of strengthening Infrastructure and social development;
- ii) To examine areas of main growth opportunities within the NER and coordinate with other ministries/ departments to achieve the desired outcome;
- iii) To look at the international connectivity with neighboring countries from a perspective of economic growth and as a gateway to South East Asia.

In order to execute on the above the structural construct to deliver on these imperatives is through North Eastern Council (NEC) and other institutional structures that include interalia, North Eastern Development Finance Corporation Limited (NEDFi), North Eastern Regional Agricultural Marketing Corporation Limited (NERAMAC), North Eastern Handicrafts & Handlooms Development Corporation Limited (NEHHDC) and North East Cane and Bamboo Development Council (NECBDC).The funds allocated through the Ministry since the year 2004 till date; is at Statement-I.

From 2004-05 to 2013-14 an amount of ₹ 15135.63 cr was allocated while from 2014-15 to 2024-25 an amount of ₹ 31502.99 cr was allocated as per the

Revised Estimate. This indicates 108% increase in the developmental resources to the 8 States in the North Eastern region through MDoNER.

(b) : The Ministry is also responsible for coordinating and monitoring mechanism of allocation of 10% Gross Budgetary Support (GBS) for NER by non-exempted Ministries/Departments. Under the aforesaid mechanism, the fund allocated during the last 21 years i.e. 2004-05 to 2024-25 is at Statement-II. The allocation of funds by the non-exempted Ministries and departments has seen sharp increase. Between 2004-05 & 2013-14, an amount of ₹1,57,855.67cr was allocated while between 2014-15 & 2024-25, an amount of ₹6,02,620.12Cr was allocated as per the Revised Estimate, indicating an increase of 281.75%.

Infrastructure development has been an important component of the strategy to develop the NER. Several infrastructure development projects have been taken up by the concerned central Ministries and Departments to boost the overall infrastructure including that for industrial development in the North Eastern Region (NER) which, inter-alia, include:

- i. Increase in National Highways from 10,905 km (2014) to 16,207 km (2024).
- ii. Since 2014, significant progress has been made in civil aviation in North East India. A total of 36 projects worth ₹1,100 crores have been completed, and 12 projects worth ₹1,492 crores are proposed. An investment of ₹2,000 crores is planned for the region. The number of airports has increased from

9 in the year 2014 to 17 at present, and 64 routes have been operationalized under the UDAN scheme.

- iii. Since 2014, significant advancements have been made in Inland waterways. A total of ₹1,040 crores has been spent on various projects, increasing the number of national waterways from 1 to 20. Under the Sagarmala Programme, the Ministry of Ports, Shipping, and Waterways has undertaken projects worth over ₹1,000 crores in the NER. The first cargo vessel sailed from Patna to Pandu via Bangladesh in 2022, and the world's longest river cruise, MV Ganga Vilas, sailed from Varanasi to Bogibeel via Bangladesh in 2023.
- iv. Since 2014, there has been a significant boost in railway infrastructure. The average annual budget allocation towards NER increased by 384%, totaling ₹9,970 crores for FY 2023-24. Annual commissioning of sections rose by 170%, from 66.6 km/year (2009-2014) to 179.78 km/year (2014-23). Railway tracks increased by 1,909 km, with 972 km has been converted to broad gauge. There are 19 projects worth ₹81,941 crores in various stages of execution. Additionally, 25 new rail tunnels are operational, and 121 are under construction.
- v. On 09.03.2024, Hon'ble Prime Minister laid Foundation Stone for multiple projects worth Rs. 12,556 cr.

- vi. The Sela Tunnel, was inaugurated on March 9, 2024. It ensures all-weather connectivity between Tezpur in Assam and Tawang in Arunachal Pradesh.
- vii. Agartala-Sabroom New Railway Line Project (112 Km) has been commissioned at a cost of Rs. 3,904.61 crore.
- viii. Dhol-Sadiya Bridge inaugurated in 2017, reduces travel time by 5 hours and 165 km between Assam and Arunachal Pradesh.
- ix. Donyi Polo Airport, the first Greenfield airport in Arunachal Pradesh was inaugurated in 2022.
- x. Bogibeel Rail-cum-Road Bridge was inaugurated in 2018, enhancing connectivity across Assam.

An illustrative list of major infrastructure developed for the economic growth of the North Eastern Region (NER), including Assam till 2025, through various schemes of MDoNER is placed at **Statement-III**:

STATEMENT I

Details of Allocation Revised Estimate (RE) during 2004-05 to 2024-25

(Rs. in crore)

Year	Revised Estimate
2004-05	1197.12
2005-06	1188.48
2006-07	1365.29
2007-08	1432.00
2008-09	1473.25

2009-10	1475.21
2010-11	1759.33
2011-12	1664.27
2012-13	1750.68
2013-14	1830.00
Total (2004-05 to 2013-14)	15135.63
2014-15	1825.45
2015-16	2000.14
2016-17	2524.42
2017-18	2682.45
2018-19	2629.48
2019-20	2670.00
2020-21	1860.00
2021-22	2658.00
2022-23	2755.05
2023-24	5892.00
2024-25	4006.00
Total (2014-15 to 2024-25)	31502.99*

***An increase of 208 % from the allocation during 2004-05 to 2013-14**

STATEMENT II

**Details of Allocation Revised Estimate (RE) during 2004-05 to 2024-25 under
10% GBS**

(Rs. in crore)

Year	Revised Estimate
2004-05	6555.1
2005-06	8910.14

2006-07	10502.25
2007-08	12583.23
2008-09	14387.65
2009-10	15577.12
2010-11	20574.79
2011-12	21907.96
2012-13	22493.75
2013-14	24364.48
Total (2004-05 to 2013-14)	1,57,856.47
2014-15	27,359.17
2015-16	29,669.22
2016-17	32,180.08
2017-18	40,971.69
2018-19	47,087.95
2019-20	53,374.19
2020-21	51,270.90
2021-22	68,440.26
2022-23	72,540.28
2023-24	91,990.42
2024-25	87,735.96
Total (2014-15 to 2024-25)	6,02,620.12

***An increase of 381 % from the allocation during 2004-05 to 2013-14**

STATEMENT III

The major infrastructure that have been developed for the economic growth of the North Eastern Region (NER), including Assam till 2025 through various schemes of MDoNER are as follows:

Sl.	State	Project name	Amt in Rs. Cr.

1	ARUNACHAL PRADESH	Construction of Road from Rani to Oiramghat (Assam) via Sika Tode-Sika Bamin Village - Jampani and Anchalghat Camp Road (25km) in East Siang District	33.2547
2	ARUNACHAL PRADESH	Seppa-Chyangtajo road in East Kameng District	172.52
3	ASSAM	Construction of Medical College at Nalbari	217.82
4	ASSAM	Champamati Irrigation Project	43.85
5	ASSAM	Construction of 100 bedded hospital at Kajalgaon in BTC area	38.52
6	ASSAM	Setting up of IT Park at Kokrajhar	25.94
7	ASSAM	Construction of Road from Birla (Taranglaso) to Ronkimi near NH-36 including RCC Bridge No. 24/1 (L25.00 km) in Assam	44.15
8	ASSAM	Improvement and widening of Bishmuri Saralpara Sarbhanga Road	26.79
9	ASSAM	Improvement of road from Bashbari to Gossaigaon via Dingdinga Kokrajhar District (D.K. Road)	25
10	ASSAM	Champamati Irrigation Project	43.85
11	ASSAM	Construction of 100 bedded hospital at Kajalgaon in BTC area	38.52
12	ASSAM	Construction of Bodofa Cultural Complex at Kokrajhar	18.44
13	ASSAM	Setting up of IT Park at Kokrajhar	25.94
14	ASSAM	Bijni-Panbari Road in Chirang District of Assam	15.59
15	ASSAM	Construction of Borobazar Ulubari Road via Bagargaon including RCC Bridge & Cross drainage in Chirang District	18.69

16	ASSAM	Construction of Road from Birla (Taranglaso) to Ronkimi near NH-36 including RCC Bridge No. 24/1 (L25.00 km) in Karbi Anlong	44.15
17	ASSAM	Construction of Double Lane Road from Lanka to Umrangso via Diyungmukh, HaflongTinali and Panimur	227.17
18	ASSAM	Construction of RCC Bridge over river Aie at Aie Powali including approach & protection work in Chirang District	69.74
19	ASSAM	Construction of three lane Road over Bridge at Jorhat in replacement of Railway LC gate No ST-58 on Na-Ali, Jorhat District in Assam	67.75
20	ASSAM	Improvement & Widening of Lokopriya Gopinath Bordoloi Road, SH-3 B from Ch.0.00 Km to Ch. 18.65 Km, Assam	79.13
21	MANIPUR	Construction of 400/132/33 KV SS at Thoubal in Manipur	128.24
22	MANIPUR	Bishnupur - Nungba Road	142.85
23	MEGHALAYA	Construction of 220 KV D/C Transmission Line from Misa (Assam) to Byrnihat (Meghalaya)	63.37
24	MIZORAM	HFO based 20 MW DG thermal plant at Bhairabi	91.59
25	MIZORAM	Khedacherra - Damcherra - Kwarthah-Tuilutkawn Road	183.27
26	MIZORAM	Serkhan-Baghabazar Road	187.04
27	NAGALAND	Sub-transmission & Distribution schemes	67.85
28	NAGALAND	Mokokchung (NH-155), NH-202 Junction to Aghunato via Longsa-Suruhoto Road	158.31
29	SIKKIM	Augmentation of Namchi Water Supply Scheme, South Sikkim	38.22

30	TRIPURA	Bishalgarh-Boxanagar-Sonamura-Borpathari-Belonia Road	233.41
		Total	2570.96

PIB FACT CHECK UNIT

***377. SHRI G. KUMAR NAIK:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the criteria and methodology used by the PIB Fact Check Unit to identify and verify fake news;
- (b) the details of instances where fact checking led to social media content takedowns;
- (c) whether an independent, non-partisan fact checking body is being considered by the Government;
- (d) if so, the details thereof and the measures implemented/proposed to be implemented to prevent selective enforcement by PIB Fact Check Unit; and
- (e) the details of complaints received and resolved during each of the last three years and the current year, State-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): A Fact Check Unit (FCU) has been set up under Press Information Bureau, Ministry of Information and Broadcasting in November, 2019 with the objective to counter dissemination of fake news & misinformation pertaining to the Government of India

People can send their complaints/fact check requests regarding news/information items circulating on matters pertaining to the Government of India via the WhatsApp Hotline- +918799711259 and the website of PIB Fact Check Unit - <https://factcheck.pib.gov.in>.

The Fact Check Unit of PIB follows a four-step model for verification of the reported news/ content, as under:

- (1) Find: The PIB Fact Check Unit takes suo-moto cognizance on fact checking as well as receives complaints on its website or WhatsApp Hotline.
- (2) Assess: The Unit segregates the received information after ascertaining whether it falls within the ambit of the Fact Check Unit. The relevant complaints are researched using various fact checking tools and verified through authentic government open-source information available only on Government websites, notices, circulars, documents, and e-gazettes.
- (3) Create: After verifying the authenticity of the received information from authorized sources, the Fact Check Unit utilizes the Information, Education & Communication (IEC) strategy to create awareness through creative content fit for dissemination on social media platforms.

(4) Target: FCU posts the fact checked and correct information on its social media handles.

The details of queries received and resolved by the FCU during the last three years and the current year is as below:

Year	Total Queries Received	Total Number of Actionable Queries	Number of Fake News Identified
2022	25,626	8,107	338
2023	20,684	6,623	557
2024	21,404	6,320	583
2025 (as of 19 th March 2025)	5,200	1,811	97

आईआरसीटीसी द्वारा आवंटित संकुलों के ठेके

***378. श्री संजय हरिभाऊ जाधव:**

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) आईआरसीटीसी द्वारा आवंटित संकुलों के ठेकों में भ्रष्टाचार के विरुद्ध सांसदों, विधायकों, मंत्रियों और जनप्रतिनिधियों द्वारा दर्ज कराई गई सभी शिकायतों का ब्यौरा क्या है;
- (ख) क्या इस संबंध में कोई जांच की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) क्या सरकार ने उक्त शिकायतों का संज्ञान लिया है;
- (घ) यदि हां, तो इस संबंध में दोषी पाए गए प्राधिकारियों/व्यक्तियों का ब्यौरा क्या है और सरकार द्वारा उनके विरुद्ध क्या कार्रवाई की गई है;
- (ङ) आईआरसीटीसी द्वारा संकुल 'ए' के महत्वपूर्ण ठेकों के आवंटन के लिए क्या मानदंड निर्धारित किए गए हैं;
- (च) क्या आईआरसीटीसी द्वारा संकुल 'ए' के महत्वपूर्ण ठेके केवल एक ही परिवार को आवंटित किए गए हैं और यदि हां, तो इसके क्या कारण हैं;
- (छ) क्या इस संबंध में न्यायालय में कोई आपराधिक मामला लंबित है और यदि हां, तो वह कब से लंबित है; और
- (ज) उक्त मामलों में शीघ्र सुनवाई के लिए क्या कदम उठाए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ज): भारतीय रेल नेटवर्क पर प्रतिदिन औसतन 16 लाख यात्रियों को भोजन परोसा जाता है। भारतीय रेल का प्रयास है कि यात्रियों को इतनी बड़ी मात्रा में भोजन की सुचारु और निर्बाध सेवाएं सुनिश्चित की जाएं। इसके अलावा, यात्रियों को दी जाने वाली समग्र सेवाओं में सुधार लाने के लिए समय-समय पर अपेक्षित उपाय किए जाते हैं।

रेलगाड़ियों में भोजन की गुणवत्ता और स्वच्छता में सुधार लाने के उद्देश्य से, रेल मंत्रालय ने 2023 के वाणिज्यिक परिपत्र संख्या 24 के अंतर्गत अनुदेश जारी किए थे। इन अनुदेशों में रेलगाड़ियों में केवल निर्दिष्ट बेस किचनों से भोजन की आपूर्ति करना, सेवा स्थानों के साथ रेलगाड़ियों की मैपिंग और बेस किचन शुरू करने के लिए चिह्नित स्थानों के साथ रेलगाड़ियों के मार्ग-वार क्लस्टर बनाने, पर्याप्त संभार तंत्र की व्यवस्था करना, सेवा अवसंरचना का निर्माण और प्रशिक्षित जनशक्ति की तैनाती का

प्रावधान किया गया है। इसमें किसी रेलगाड़ी के स्थान पर रेलगाड़ियों के क्लस्टरों के लिए ठेके जारी करने की परिकल्पना की गई है। अवसंरचना के विकास और रेलगाड़ी में भोजन तैयार करने और सेवाओं की आद्योपांत जवाबदेही तय करने पर बल दिया गया है।

तदनुसार, यथा अधिदेशित, इंडियन रेलवे केटरिंग एंड टूरिज़्म कॉर्पोरेशन लिमिटेड (आईआरसीटीसी) ने मौजूदा नीतिगत दिशानिर्देशों के अंतर्गत रेलगाड़ियों के इन क्लस्टरों की निविदा का कार्य शुरू किया है। उच्चतम बोलीदाताओं को दो पैकेट ई-ओपन निविदाओं के माध्यम से ठेके जारी किए गए हैं, जो उपर्युक्त उल्लिखित वाणिज्यिक परिपत्र में निर्धारित पात्रता मानदंडों को पूरा करते हैं। निविदा की यथोचित प्रक्रिया का पालन करने के बाद, आईआरसीटीसी ने 168 क्लस्टरों के ठेके जारी किए हैं, जिनके लिए कुल 653 बोलियां प्राप्त हुईं। ये क्लस्टर दो समूहों में हैं अर्थात् 'क्लस्टर ए', जिसमें प्रीमियम प्रीपेड रेलगाड़ियां और पेंट्री कार वाली मेल/एक्सप्रेस रेलगाड़ियां शामिल हैं और 'क्लस्टर बी', जिसमें पेंट्री कार वाली मेल/एक्सप्रेस रेलगाड़ियां और ट्रेन साइड वेंडिंग (टीएसवी) वाली रेलगाड़ियां शामिल हैं।

निर्धारित बेस किचन रेलगाड़ियों को भोजन की आपूर्ति करने का एकल बिंदु स्रोत हैं। ये बेस किचन मानकीकृत रसोई उपकरणों से सुसज्जित हैं। ये बेस किचन उच्च गुणवत्ता वाली कच्ची सामग्री, पैकेजिंग सामग्री और उचित वस्तु-सूची प्रबंधन का स्रोत सुनिश्चित करते हैं। 15.03.2025 की स्थिति के अनुसार, देशभर में कुल 717 बेस किचन स्थापित किए गए हैं।

क्लस्टर आधारित निविदा प्रक्रिया के विरुद्ध विभिन्न उच्च न्यायालयों में कुल 17 सिविल मामले दर्ज किए गए हैं। इनमें से 14 मामले भारतीय रेल/आईआरसीटीसी के पक्ष में खारिज कर दिए गए हैं। इसके अलावा 3 मामले सुनवाई के लिए लंबित हैं।

इस संबंध में, रेलवे द्वारा विभिन्न स्तरों पर हितधारकों, निर्वाचित प्रतिनिधियों, खानपान संघों, व्यक्तियों आदि से अभ्यावेदन, सुझाव, परिवाद, शिकायतों आदि की प्राप्ति एक सतत् और गतिशील

प्रक्रिया है। इन मामलों की गुण-दोष के आधार पर जांच की जाती है और तदनुसार, अपेक्षित कार्रवाई की जाती है।

बिहार में नया रेल नेटवर्क

***379. श्री अभय कुमार सिन्हा:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का बिहार में रेल नेटवर्क का विस्तार करने के लिए नई योजनाएं शुरू करने का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत पांच वर्षों के दौरान बिहार में कितने किलोमीटर रेलपथ का दोहरीकरण एवं विद्युतीकृत किया गया तथा कितने किलोमीटर नई रेल लाइनें बिछाई गईं और तत्संबंधी परियोजना-वार ब्यौरा क्या है;

(घ) क्या सरकार का "अमृत भारत स्टेशन योजना" के तहत औरंगाबाद सहित बिहार के प्रमुख रेलवे स्टेशनों को विकसित करने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी वर्तमान स्थिति क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) : रेलवे परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेल-वार किया जाता है न कि राज्य-वार/जिला-वार, क्योंकि रेल परियोजनाएँ राज्य की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम स्थान तक संपर्कता, अनुपलब्ध कड़ियों एवं वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों का संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों,

अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्व आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

दिनांक 01.04.2024 की स्थिति के अनुसार, बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली 79,356 करोड़ रु. की लागत वाली 5,064 किलोमीटर कुल लंबाई की 55 परियोजनाएं (31 नई लाइन, 02 आमाम परिवर्तन और 22 दोहरीकरण) हैं जो योजना/अनुमोदन/निर्माण के चरणों में हैं, जिनमें से मार्च, 2024 तक 1194 किलोमीटर लंबाई को कमीशन कर दिया गया है और 26,983 करोड़ रु. का व्यय किया गया है। इनका ब्यौरा निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	मार्च 2024 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च 2024 तक किया गया व्यय (करोड़ रु. में)
नई लाइन	31	2712	464	13629
आमाम परिवर्तन	2	348	288	1520
दोहरीकरण/मल्टी-ट्रैकिंग	22	2005	442	11834
कुल	55	5064	1194	26983

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना संबंधी परियोजनाओं के लिए परिव्यय का ब्यौरा निम्नानुसार है:

अवधि	परिव्यय
2009-14	1132 करोड़ रुपए प्रतिवर्ष
2025-26	10,066 करोड़ रु.(लगभग 9 गुना)

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	318 किलोमीटर	63.6 किलोमीटर
2014-24	1669 किलोमीटर	166.9 किलोमीटर (2.5 गुना से अधिक)

बिहार में हाल ही में कमीशन की गई कुछ महत्वपूर्ण परियोजनाएं निम्नानुसार हैं:

क्र.सं.	परियोजना का नाम	लंबाई (कि.मी. में)
1	कोसी ब्रिज	22
2	पटना ब्रिज	28
3	मुंगेर ब्रिज	15
4	दनियावां-बिहारशरीफ नई लाइन	38
5	जमालपुर-मुंगेर नई लाइन	8
6	चंदन- बांका नई लाइन	40
7	मंदारहिल-दुमका-रामपुरहाट नई लाइन	130
8	महाराजगंज-मसरख नई लाइन	35
9	राजगीर-हिसुआ-तिलैया नई लाइन	46
10	नटेशर-इस्लामपुर नई लाइन	21
11	छपरा ग्रामीण से खैराली नई लाइन	11
12	दुमका के रास्ते रामपुरहाट-मंदारहिल नई लाइन	130
13	मानसी-सहरसा-पूर्णिमा आमान परिवर्तन	141
14	कप्तानगंज-थावे-छपरा आमान परिवर्तन	234
15	जयनगर-दरभंगा-नरकटियागंज आमान परिवर्तन	260
16	बनमखी-बिहारीगंज आमान परिवर्तन	28
17	जयनगर-दरभंगा-नरकटियागंज आमान परिवर्तन	260
18	नरकटियागंज-भिखना टोरी आमान परिवर्तन	35
19	सकरी-लौकाहा बाजार-निर्मली एवं सहरसा-फारबिसगंज आमान परिवर्तन	206

क्र.सं.	परियोजना का नाम	लंबाई (कि.मी. में)
20	साहिबगंज-पीरपैती दोहरीकरण	23
21	महेशकुंट-थानाबिहपुर दोहरीकरण	32
22	हाजीपुर-रामदयालुनगर दोहरीकरण	48
23	पीरपैती-भागलपुर दोहरीकरण	51
24	बख्तियारपुर-बाढ़ दोहरीकरण	19
25	हाजीपुर-बछवाड़ा दोहरीकरण	72

किया गया है। इस माल यातायात गलियारे का एक महत्वपूर्ण खंड बिहार से होकर गुजरता इसके अतिरिक्त, लुधियाना से सोननगर (1337 किमी) तक पूर्वी समर्पित माल यातायात गलियारे को भी कमीशन है।

पिछले तीन वर्षों (अर्थात् 2021-2022, 2022-2023, 2023-24 और वर्तमान वित्तीय वर्ष अर्थात् 2024-25) के दौरान, बिहार राज्य में पूर्णतः/अंशतः पड़ने वाले कुल 77 सर्वेक्षण कार्य (13 नई लाइन, 64 दोहरीकरण) स्वीकृत किए गए हैं, जिनकी कुल लंबाई 4200 किलोमीटर है।

औरंगाबाद के लिए रेल संपर्कता मुहैया कराने के लिए, 440.59 करोड़ रुपये की लागत पर अनुग्रह नारायण रोड से औरंगाबाद (13 किलोमीटर) नई लाइन खंड, बिहटा-औरंगाबाद नई लाइन के एक भाग के कार्यों को हाल ही में स्वीकृत किया गया है। इस परियोजना में पहली बार औरंगाबाद में नए रेलवे स्टेशन का निर्माण शामिल है।

बिहार राज्य में स्थित बड़ी लाइन (बीजी) नेटवर्क को 100% विद्युतीकृत कर दिया गया है। पिछले पांच वर्षों और वर्तमान वर्ष में 1,573 मार्ग कि.मी. बड़ी लाइनों को विद्युतीकृत किया गया है।

स्टेशनों का पुनर्विकास:

अमृत भारत स्टेशन योजना में निरंतर आधार पर एक दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के विकास की परिकल्पना की गई है। इस योजना में प्रत्येक ऐसे स्टेशन पर आवश्यकता को ध्यान में

रखते हुए स्टेशनों पर सुविधाओं जैसे स्टेशनों तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालयों, शौचालयों, आवश्यकता अनुसार लिफ्टों/स्वचालित सीढ़ियों, प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणालियों, एकजीक्यूटिव लाउंज, व्यापारिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि में सुधार लाने के लिए मास्टर प्लान तैयार करना और इन्हें विभिन्न चरणों में कार्यान्वित करना शामिल है।

इस योजना में स्टेशन इमारत में सुधार, शहर के दोनों छोर के साथ स्टेशन को जोड़ने, मल्टीमोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, स्थायी और पर्यावरण अनुकूल समाधान, गिड्टी रहित रेलपथ का प्रावधान, आवश्यकता के अनुसार लंबी अवधि में स्टेशन पर सिटी सेंटर की चरणबद्ध योजना व व्यवहार्यता और निर्माण की भी परिकल्पना की गई है।

अभी तक, अमृत भारत स्टेशन योजना के तहत विकास के लिए 1337 स्टेशनों की पहचान की जा चुकी है, जिनमें से 98 स्टेशन बिहार राज्य में स्थित हैं, जिनमें अनुग्रह नारायण रोड स्टेशन भी शामिल है। अनुग्रह नारायण रोड स्टेशन पर विकास संबंधी कार्यों के लिए निविदाएं प्रदान की जा चुकी हैं और कार्य शुरू किए गए हैं। दो लिफ्टें लगाई गई हैं और कमीशन कर दी गई हैं। नए ऊपरी पैदल पुल की नींव का कार्य पूरा हो चुका है और परिचलन क्षेत्र, पार्किंग क्षेत्र, उच्च श्रेणी प्रतीक्षालय, आदि के सुधार के लिए कार्य शुरू किए गए हैं।

बिहार राज्य में अमृत भारत स्टेशन योजना के तहत विकास कार्यों के लिए चिह्नित किए गए स्टेशनों के नाम निम्नलिखित हैं:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम

बिहार	98	अनुग्रह नारायण रोड, आरा, अररिया कोर्ट, बख्तियारपुर, बांका, बनमनखी, बापूधाम मोतिहारी, बरहिया, बरौनी, बाढ़, बरसोई जंक्शन, बेगुसराय, बेतिया, भभुआ रोड, भागलपुर, भगवानपुर, बिहार शरीफ, बिहिया, बिक्रमगंज, बक्सर, चकिया, चौसा, छपरा, डलसिंह सराय, दरभंगा, दौरम मधेपुरा, देहरी ऑन सोन, धोली, दिघवारा, डुमरांव, दुर्गौंती, एकमा, फतुहा, गया, घोड़ासहन, गुरारू, हाजीपुर जंक्शन, जमालपुर, जमुई, जनकपुर रोड, जयनगर, जहानाबाद, झांझरपुर, कहलगांव, करहगोला रोड, कटिहार, खगड़िया जंक्शन, किशनगंज, कुदरा, लाभा, लहेरिया सराय, लखीसराय, लखमीनिया, मधुबनी, महेशखूंट, मैरवा, मानसी जंक्शन, मशरख, मोकामा, मोतीपुर, मुंगेर, मुजफ्फरपुर, नबीनगर रोड, नरकटियागंज, नौगछिया, नवादा, पहाड़पुर, पाटलिपुत्र, पटना, पीरो, पीरपैती, रफीगंज, रघुनाथपुर, राजेंद्र नगर, राजगीर, राम दयालु नगर, रक्सौल, सबौर, सगौली, सहरसा, साहेबपुर कमाल, सकरी, सलौना, सालमारी, समस्तीपुर, सासाराम, शाहपुर पटोरी, शिवनारायणपुर, सिमरी बख्तियारपुर, सिमुलतला, सीतामढ़ी, सीवान, सोनपुर जंक्शन, सुल्तानगंज, सुपौल, तारेगना, ठाकुरगंज, थावे

बिहार राज्य में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर तेज गति से विकास कार्य शुरू किए गए हैं। उदाहरण के लिए,

- गया स्टेशन पर, पश्चिमी छोर का प्रस्थान और आगमन भवन, पूर्वी छोर का प्रस्थान भवन, पूर्वी छोर का तीर्थयात्री भवन और मल्टी-लेवल दोपहिया पार्किंग के संरचना संबंधी कार्य पूरे कर लिए गए हैं और एयर कॉनकोर्स, नए प्लेटफॉर्म शेल्टर, आदि के निर्माण के कार्य शुरू किए गए हैं।
- मुजफ्फरपुर स्टेशन पर, नए संयुक्त टर्मिनल भवन, दक्षिणी छोर पर आगमन ब्लॉक भवन, बुकिंग काउंटर, कार्यालय भवनों के संरचना संबंधी कार्य पूरे कर लिए गए हैं और नए ऊपरी पैदल पुल, प्रस्थान ब्लॉक, एलिवेटेड सड़कों, आदि के निर्माण के कार्य शुरू किए गए हैं।
- बापूधाम मोतीहारी स्टेशन पर दोनों ओर स्टेशन भवनों का संरचनात्मक कार्य, पश्चिमी छोर पर आगमन भवन, आवासीय ब्लॉक, दूरसंचार भवन, आदि के निर्माण कार्य शुरू किए गए हैं।

- सहरसा स्टेशन पर नए स्टेशन भवन का संरचना संबंधी कार्य जिसमें नया प्रतीक्षालय और शौचालय ब्लॉक, पार्किंग क्षेत्र और प्रवेश द्वार में सुधार कार्य पूरा किया जा चुका है और नए ऊपरी पैदल पुल, बाउंड्री दीवार, अतिरिक्त प्लेटफॉर्म शेल्टर, स्टेशन भवन के विद्युत संबंधी कार्य, आदि के निर्माण कार्य शुरू किए गए हैं।
- सलौना स्टेशन पर नए स्टेशन भवन का संरचना संबंधी कार्य, परिचलन क्षेत्र में सुधार कार्य, पार्किंग क्षेत्र, सड़क कार्य और प्लेटफॉर्म संख्या 2 की ऊंचाई बढ़ाने का कार्य पूरा किया जा चुका है और नए ऊपरी पैदल पुल के निर्माण, प्लेटफॉर्म संख्या 1 की ऊंचाई बढ़ाने, आदि के कार्य शुरू किए गए हैं।
- बनमनखी स्टेशन पर नए स्टेशन भवन का संरचना संबंधी निर्माण कार्य पूरा हो चुका है और नए ऊपरी पैदल पुल, अतिरिक्त प्लेटफॉर्म शेल्टर, स्टेशन भवन का फिनिशिंग कार्य, परिचलन क्षेत्र में सुधार, आदि के निर्माण कार्य शुरू किए गए हैं।

अमृत भारत स्टेशन योजना के तहत स्टेशनों के विकास/उन्नयन/आधुनिकीकरण को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएँ' के तहत वित्तपोषित किया जाता है। योजना शीर्ष-53 के तहत आवंटन और व्यय का विवरण क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार अथवा स्टेशन-वार या राज्य-वार। बिहार राज्य चार जोनों अर्थात् पूर्व रेलवे, पूर्व मध्य रेलवे, पूर्वोत्तर रेलवे और पूर्वोत्तर सीमा रेलवे के तहत आता है। इन जोनों के लिए योजना शीर्ष-53 के तहत वित्तीय वर्ष 2024-25 के लिए 2,111 करोड़ रुपए (संशोधित अनुमान) का आवंटन किया गया है।

कैंसर रोगियों का उपचार

***380. डॉ. राजीव भारद्वाज:**

क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :-

- (क) सरकार द्वारा देश में कैंसर रोगियों को उच्च गुणवत्ता वाला उपचार उपलब्ध कराने के लिए क्या प्रयास किए गए हैं;
- (ख) विगत पांच वर्षों के दौरान कैंसर रोगियों के उपचार के लिए किए गए विशिष्ट अनुसंधान कार्यों का ब्यौरा क्या है;
- (ग) राष्ट्रीय कैंसर ग्रिड की कार्यप्रणाली कैंसर रोगियों के उपचार में किस प्रकार सहायक है तथा इसका ब्यौरा क्या है; और
- (घ) राष्ट्रीय कैंसर ग्रिड के केन्द्रों और अनुसंधान संस्थानों का राज्यवार ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) : परमाणु ऊर्जा विभाग के तत्वावधान में एक सहायता प्राप्त संस्थान टाटा स्मारक केंद्र (टीएमसी) 60:40 अनुपात के अद्वितीय मॉडल का अनुसरण करते हुए किफायती लागत पर उच्च गुणवत्ता की कैंसर देखभाल प्रदान कर रहा है, जिसके तहत 60% रोगी अत्यधिक आर्थिक सहायता पर इलाज या लगभग निःशुल्क इलाज प्राप्त कर रहे हैं और शेष 40% निजी रोगी अपने इलाज के लिए भुगतान करते हैं। निजी श्रेणी के रोगियों के लिए भी दरें देश के निजी अस्पतालों द्वारा प्रभारित दरों की तुलना में काफी कम हैं। टीएमसी द्वारा रोगियों को उच्च-निम्नलिखित विशेष उपाय लागू किए जाते हैं :

- 1) किफायती लागत और बुनियादी ढांचे की उपलब्धता के आधार पर कैंसर प्रबंधन के लिए संसाधन-वर्गीकृत दिशानिर्देश।
- 2) दिशानिर्देशों को आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) से जोड़ा गया है जिससे एबी-पीएमजेएवाई लाभार्थियों के लिए देखभाल सुविधा की गुणवत्ता सुनिश्चित हो सके।

3) राष्ट्रीय कैंसर ग्रिड (एनसीजी) द्वारा शल्य विकृति विज्ञान गुणवत्ता आश्वासन कार्यक्रम के तहत सभी प्रतिभागी केंद्रों पर सही निदान सुनिश्चित करने में मदद करता है, का मानकीकरण।

4) गुणवत्ता सुधार कार्यक्रम जो सभी देखभाल पथमार्गों की गुणवत्ता में सुधार के लिए केंद्रों को प्रशिक्षित करता है।

5) सभी उच्च मूल्य की कैंसर-रोधी दवाओं के लिए समूह वार्ता जिसके परिणामस्वरूप औसतन 82% भाव में कमी आई है और दवाओं की सुलभता और खर्च वहन योग्यता में सुधार हुआ है।

6) उच्च गुणवत्ता की कैंसर देखभाल उपलब्ध कराने के लिए देश भर के नर्सों, विकृतिविज्ञानियों और तकनीशियनों सहित स्वास्थ्य-देखभाल व्यवसायियों का प्रशिक्षण।

7) जटिल कैंसर मामलों में निदान और उपचार पर सुझाव देने के लिए किसी भी स्थान पर मौजूद कैंसर केंद्रों को बहु-विषयी विशेषज्ञों की टीम द्वारा ऑनलाइन मार्गदर्शन हेतु आभासी अर्बुद बोर्ड।

(ख) : पिछले पांच वर्षों में कैंसर देखभाल के क्षेत्र में टीएमसी द्वारा शुरू किए गए विशिष्ट अनुसंधान परिणाम का विवरण निम्नलिखित है :

- 1) बाल्यावस्था तीव्र लिम्फोब्लास्टिक ल्यूकीमिया के उपचार को अनुकूलित करके इलाज दरों को बढ़ाने का प्रयास किया गया है जो विश्व में अब तक किया गया सबसे बड़ा परीक्षण है।
- 2) सामान्य कैंसरों के लिए किफायती उपचार विकल्प प्रदान करने के लिए दवाओं (एस्पिरिन, मेटफॉर्मिन और करक्यूमिन) का पुनर्प्रयोजन।
- 3) उच्च-गुणवत्ता का कैंसर अनुसंधान करने के लिए कैरियर की शुरुआत में अर्बुद विशेषज्ञ (ऑन्कोलॉजिस्ट) को प्रशिक्षित करना। अब तक 400 से अधिक अर्बुद विशेषज्ञ (ऑन्कोलॉजिस्ट) प्रशिक्षित किए जा चुके हैं।

- 4) कैंसर अनुसंधान के लिए प्राथमिक अजेंडा तय करना और देश-प्रासंगिक अनुसंधान हेतु निधि प्रदान करने के लिए आईसीएमआर (संयुक्त मिलान वित्तपोषण सहित) के साथ सहयोग। इनमें निम्नलिखित पहल शामिल हैं:
- i) उन्नत अवस्था में कैंसर रोगियों की संख्या को कम करना
 - ii) समाधान-उन्मुख अनुसंधान के माध्यम से कैंसर देखभाल की पहुंच, वहन क्षमता और परिणामों में सुधार करना।
 - iii) कैंसर हस्तक्षेपों और प्रौद्योगिकियों का देश-स्तरीय स्वास्थ्य आर्थिक मूल्यांकन
 - iv) गुणवत्ता सुधार और क्रियान्वयन अनुसंधान करना।
 - v) प्रौद्योगिकी का उपयोग करके मजबूत वैज्ञानिक साक्ष्य द्वारा समर्थित कैंसर नियंत्रण में सुधार करना।
- 5) एक बड़े योग यादृच्छिक नैदानिक परीक्षण से सिद्ध हुआ है कि योग, स्तन कैंसर वाली महिलाओं में जीवन की गुणवत्ता और इलाज की दर को बढ़ाता है, योग से रोग-मुक्त जीवन काल (डीएफएस) में 15% और योग हस्तक्षेप के बाद समग्र जीवित रहने की दर में 14% सापेक्ष सुधार देखा गया है (नायर एनएस एवं अन्य)।
- 6) सीएआर टी-कोशिका चिकित्सा :
- i. टीएमसी और आईआईटी (बी) के बीच सहयोग से भारत का पहला सीएआर टी-कोशिका चिकित्सा उत्पाद का विकास।
 - ii. भारत में तीव्र लिम्फोब्लास्टिक ल्यूकेमिया के रोगी के लिए पहली सीएआर टी-कोशिका चिकित्सा 4 जून, 2021 को एकट्रेक में की गई।
 - iii. लिम्फोमा के एक रोगी के लिए पहली सीएआर टी-कोशिका चिकित्सा 21 जून, 2021 को टीएमएच में की गई।

iv. उपरोक्त 2 परीक्षणों के कारण दिसंबर 2023 में डीसीजीआई से स्वदेशी रूप से विकसित सीएआर टी उत्पाद का अनुमोदन और व्यावसायीकरण हुआ।

(ग) और (घ) : राष्ट्रीय कैंसर ग्रिड (एनसीजी) को वर्ष 2012 में पूरे भारत के सभी रोगियों को उच्च गुणवत्ता की कैंसर देखभाल प्रदान करने और एक समान मानक बनाने के व्यापक दृष्टिकोण से स्थापित किया गया। वर्तमान में, एनसीजी 340 कैंसर केंद्रों, अनुसंधान संस्थानों, रोगी सहायता समूहों, परोपकारी संगठनों और व्यावसायिक संस्थाओं के एक बड़े नेटवर्क के रूप में फैल चुका है। एनसीजी के सदस्य संगठनों के बीच यह नेटवर्क प्रतिवर्ष 8,50,000 से अधिक नए रोगियों का उपचार करता है, जो भारत के कुल कैंसर रोगियों का लगभग 60% है। भारत में कैंसर देखभाल से जुड़े सभी हितधारकों को एक मंच पर लाकर एनसीजी कैंसर की रोकथाम में एक मजबूत, एकजुट और शक्तिशाली संगठन बन गया है। कैंसर देखभाल के लिए एनसीजी द्वारा उठाए गए कदमों का विवरण निम्नलिखित है :

- i) सभी राज्यों और केंद्र शासित प्रदेशों में 17 केंद्रों से 320 केंद्रों तक नेटवर्क का विस्तार (<https://ncgindia.org> पर राज्यवार सूची)।
- ii) कैंसर देखभाल को रोकथाम से उपचार तक बेहतर बनाने हेतु डिजिटल प्रौद्योगिकियों का उपयोग करने के लिए कोइटा सेंटर ऑफ डिजिटल ऑन्कोलॉजी (एक धर्मार्थ फाउंडेशन द्वारा वित्तपोषित) की स्थापना। यह आयुष्मान भारत डिजिटल मिशन के साथ पूर्ण संरेखण में है।
- iii) सभी कैंसर नीतियों एवं राष्ट्रीय कैंसर नियंत्रण योजना के दिशा-निर्देश हेतु एकीकृत डाटा संग्रहण एवं एकीकरण – एक “राष्ट्रीय कैंसर डाटाबेस”। पांच सामान्य कैंसरों के लिए प्रारंभिक डाटाबेस स्थापित किए गए।
- iv) रोगी के घर के पास कैंसर देखभाल प्रदान करने के लिए डिजिटल प्रौद्योगिकीय कंपनियों के साथ साझेदारी।

- v) कैंसर के कारण, नए कैंसर-रोधी उपचार और निवारक प्रौद्योगिकियों की पहचान और विकास को समझने के लिए एनसीजी में राष्ट्रीय ट्यूमर उत्तक बायो बैंक की शुरुआत।
-

(ii) Unstarred Question Nos. 4141 to 4370

RENEWABLE ENERGY CAPACITY BY THE YEAR 2030

4141. SHRI ANURAG SINGH THAKUR:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the steps taken by the Government to increase renewable energy production during the last ten years;
- (b) the status of the programme to install 500 GW renewable energy capacity by the year 2030; and
- (c) the status of the implementation of the Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY)?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) The Government has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the target of 500 GW non-fossil power capacity by 2030, as given at **Statement**.
- (b) As on 28.02.2025, a total of 222.86 GW non-fossilpower capacity has been installed in the country. Further, projects of about 183.19 GW are under implementation and projects of 77.21 GW have been tendered.

- (c) Since the launch of the PM Surya Ghar: Muft Bijli Yojana, 10.32 lakh residential households have been benefitted under the scheme through installation of rooftop solar plants as on 17.03.2025.

STATEMENT

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.

- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.

- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

GREEN HYDROGEN PRODUCTION

4142. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government is aware that green hydrogen, the clean energy powerhouse derived from splitting water using renewable electricity is rapidly emerging as a transformative force in the global energy landscape and if so, the details thereof; and
- (b) whether the Government has taken any concrete steps to achieve the ambitious targets of producing five million metric tonnes of green hydrogen annually by the year 2030 not only to reduce its reliance on fossil fuels but also to create an investment pool worth 8 trillion Indian rupees and generate 6 lakh new jobs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : Yes, the Government is aware that green hydrogen produced through splitting of water using renewable electricity is emerging as a transformative force in the global energy landscape.

The Government of India is implementing the National Green Hydrogen Mission, with an objective to make India a global hub of production, usage and export of green hydrogen and its derivatives.

The expected outcomes of the National Green Hydrogen Mission, by 2030, are as follows:

- i. India's green hydrogen production capacity is likely to reach 5 Million Metric Tonnes (MMT) per annum, contributing to reduction in dependence on import of fossil fuels. Achievement of Mission targets is expected to reduce a cumulative ₹ 1 lakh crore worth of fossil fuel imports by 2030.
- ii. This is likely to leverage over ₹8 lakh crore in total investments and create over 6 lakh jobs.

Strategic Interventions for Green Hydrogen Transition (SIGHT) is a key component of the Mission which provides financial incentives for production of green hydrogen and electrolyser manufacturing. A production capacity of 8,62,000 tonnes per annum of green hydrogen has been allocated, while electrolyser manufacturing capacity of 3,000 MW per annum has been allocated.

Scheme Guidelines for Implementation of SIGHT Programme – Component – II: Incentive for Procurement of Green Ammonia Production (under Mode – 2A) and Component – II: Incentive for Procurement of Green Hydrogen Production (under Mode – 2B), under the Mission have been issued on 16th January 2024.

Additionally, scheme guidelines have been issued for implementing green hydrogen - based pilot projects in the steel, shipping, and road transport sectors.

- i. Total three pilot projects have been sanctioned in the steel sector.
- ii. Five pilot projects are sanctioned in road transport sector consisting total of 37 vehicles (buses and trucks), and 9 hydrogen refueling stations. These vehicles will run on 10 different routes across the country viz., Greater Noida

– Delhi – Agra, Bhubaneshwar – Konark – Puri, Ahmedabad – Vadodara – Surat, Sahibabad – Faridabad – Delhi, Pune – Mumbai, Jamshedpur – Kalinga Nagar, Thiruvananthapuram – Kochi, Kochi – Edappally, Jamnagar – Ahmedabad, and NH-16 Visakhapatnam – Bayyavaram.

Other steps taken to achieve the green hydrogen production target by 2030, are as follows:

- i. Green Hydrogen/Green Ammonia Plants commissioned on or before 31.12.2030, and which utilize renewable energy for the production of green hydrogen or green ammonia, have been granted exemption from the payment of Inter State Transmission System (ISTS) charges for a period of 25 years, starting from the date of commissioning of the project.
- ii. Duty benefits under Section 26 of SEZ Act, 2005 have been allowed to the units for installation as well as O&M of renewable energy equipment exclusively for captive consumption of the unit.
- iii. Exemption has been granted from Approved List of Models & Manufacturers (ALMM) for Solar PV Modules and Revised List of Models & Manufacturers (RLMM) for Wind Turbine models requirements for Renewable Energy plants located inside an Special Economic Zone (SEZ) or Export Oriented Unit (EOU) and supplying power exclusively for production plants of Green Hydrogen (or its derivatives), which are located inside an SEZ or set up as an EOU.

अटल ज्योति योजना

4143. श्री बलवंत बसवंत वानखडे:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) अटल ज्योति योजना के अंतर्गत शामिल महाराष्ट्र सहित राज्यों के नाम क्या हैं और उनका जिलेवार ब्यौरा क्या है;
- (ख) पिछले तीन वर्षों के दौरान उक्त योजना के अंतर्गत राज्यवार प्रत्येक जिले में और महाराष्ट्र के लिए जिलेवार कितनी निधि व्यय की गई है;
- (ग) क्या सरकार का महाराष्ट्र के अमरावती जिले में उक्त योजना के अंतर्गत सौर लाइट लगाने का विचार है;
- (घ) यदि हां तो तत्संबंधी ब्यौरा क्या है तथा उक्त प्रयोजन के लिए कितनी निधि आवंटित की गई है; और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ङ) : नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) ने सितंबर 2016 में अटल ज्योति योजना (अजय) के प्रारंभिक चरण को शुरू किया। अजय चरण-I के अंतर्गत, असम, बिहार, झारखंड, ओडिशा और उत्तर प्रदेश राज्यों के संसदीय क्षेत्रों को शामिल किया गया था।

इसके बाद, अजय योजना का चरण-II को दिसंबर, 2018 में शुरू किया गया था। अजय चरण-II में अजय चरण-I में शामिल राज्य, पर्वतीय राज्य/संघ राज्य क्षेत्र, पूर्वोत्तर क्षेत्र के राज्य, द्वीपसंघ राज्य क्षेत्र और उपरोक्त उल्लिखित राज्यों/संघ राज्य क्षेत्रों में शामिल नहीं किए गए आकांक्षी जिलों के संसदीय

क्षेत्र शामिल हैं। तदनुसार, महाराष्ट्र राज्य के 4 आकांक्षी जिले अर्थात् नंदुरबार, गढ़चिरौली, वाशिम और उस्मानाबाद अजय चरण-II के अंतर्गत शामिल किए गए हैं।

कोविड-19 महामारी के फैलने के कारण, सरकार ने दो वर्षों अर्थात् वित्त वर्ष 2020-21 और वित्त वर्ष 2021-22 के लिए एमपीलैड निधि को स्थगित किया था और इसके साथ ही, एमपीलैड निधि के माध्यम से आंशिक रूप से वित्तपोषित अजय चरण-II को नई स्वीकृतियों के लिए दिनांक 01.02.2020 से रोक दिया गया था। एमएनआरई द्वारा अजय योजना के अंतर्गत ईईएसएल कार्यान्वयन एजेंसी को पिछले तीन वर्षों अर्थात् वर्ष 2021-22 से 2023-24 तक कोई निधि जारी नहीं की गई।

EDUCATIONAL SCHEMES FOR MINORITY STUDENTS

4144. SHRI ESWARASAMY K.:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the new initiatives taken by the Government for education of minorities in the country especially in the State of Tamil Nadu;
- (b) the details of hurdles and handicaps faced by the Government in proper educational development of minorities and in implementation of schemes; and
- (c) the steps taken/being taken by the Government to overcome them?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) to (c) : Ministry of Minority Affairs implemented various schemes for socio-economic empowerment of the six (6) centrally notified minority communities including various educational empowerment Schemes such as (i) Pre-Matric, (ii)

Post-Matric and (iii) Merit-cum-Means based scholarships which are implemented across the country including the State of Tamil Nadu covering rural as well as urban areas.

Verification of fake beneficiaries at the institute and district/state level has caused hurdles in implementation of Scholarship schemes during the past years. Taking cognizance of media reports and report of third party evaluation, wherein irregularities were highlighted, this Ministry referred the matter to Central Bureau Investigation (CBI). In the meanwhile, to prevent such leakages, Aadhaar-based bio-metric authentication process have been introduced and Aadhaar Payment Bridge System has been made compulsory for direct benefit transfer so that scholarship benefits could reach the genuine beneficiaries.

INTRODUCTION OF VANDE METRO TRAINS IN TAMIL NADU

4145. THIRU D. M. KATHIR ANAND:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government proposes to introduce Vande Metro trains from Chennai to Vellore and other metro cities in Tamil Nadu and if so, the details thereof;
- (b) the details of the total number of Vande Bharat trains currently operational across the country, State-wise including Tamil Nadu; and

- (c) whether the Government proposes to reduce the ticket fare in Vande Bharat trains for the benefit of poor and middle-class people in the country and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : At present, Chennai-Vellore (Katpadi) sector is being served by 61 pairs of train services including 20607/20608 MGR Chennai Central - Mysuru Vande Bharat Express and 20663/20664 Mysuru - MGR Chennai Central Vande Bharat Express.

Presently, 136 Vande Bharat services are operating on the Indian Railways(IR) network. Railway network straddles across State boundaries. Accordingly, trains are introduced across such boundaries as per network requirement. At present, on originating/terminating basis, 16 Vande Bharat trains are catering to the needs of various stations located in the State of Tamil Nadu.

To enhance the travelling experience of suburban and regional commuters, IR have introduced Namo Bharat Rapid Rail services, which have prominent features like Centrally controlled Double Leaf Automatic Sliding Doors, CCTVs for safety and passenger surveillance, Mobile charging sockets, Fire Detection System, Continuous LED lighting with Energy Efficient Lighting system, Emergency Talk System, Modular interior with Cushioned Seats and

Sealed Flexible Gangway, FRP Modular Toilets with vacuum evacuation, etc.. Presently, 2 Namo Bharat Rapid Rail services are being operated on the IR network.

Besides, introduction of new train services including Namo Bharat Rapid Rail services is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, availability of resources etc.

The fares of various trains / classes including Vande Bharat is based on the services/facilities provided in these trains. IR run various types of train services for different types of passenger segments. Evaluation and rationalization of passenger fares, including those of Vande Bharat trains, is a continuous and on-going process.

GROWTH RATE OF OTT

4146. PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOLHE:

SHRI NILESH DNYANDEV LANKE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state;

- (a) the current size and growth rate of the Over-The-Top (OTT) platforms industry in India;
- (b) the measures taken by the Government to promote Indian content on OTT platforms;
- (c) whether the Government has plans to incentivize or support regional language content creation on these platforms and if so, the details thereof;
- (d) whether increasing popularity of OTT platforms has impacted traditional media such as cinema and television and if so, the details thereof;
- (e) the steps being taken by the Government to ensure a level playing field for all stakeholders in the media and entertainment sector;
- (f) whether the Government has assessed the accessibility of OTT platforms for rural and underserved populations and if so, the details of such assessments;
- (g) the steps taken by the Government to bridge the digital divide in access to entertainment and educational content on OTT platforms; and
- (h) whether there are any plans to improve affordable access to such platforms in these regions and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (h) : As per industry estimates, the OTT sector in India, which was at USD 2.5 billion in 2024, is likely to grow with a CAGR of 14% to reach a size of USD 3.5 billion by 2027.

Large number of OTT platforms are also operating in regional languages having content in regional/local languages. Besides, Prasar Bharati has recently launched its streaming platform 'WAVES' to cater to the growing demand for digital streaming services. The platform aims to revive nostalgia while embracing modern digital trends by offering a rich mix of classic content and contemporary programming. The WAVES OTT also provides a platform for the local and regional content creators to show case their content.

The provisions under Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021(IT Rules, 2021), while recognising the similarity between content publishers on OTT platforms and the content of the private satellite TV channels, also takes into account the difference between these. The Government does not interfere in operational and financial operations of the OTT platforms and matters like subscription charges etc are decided by them independently.

रेलगाड़ियों में सैनिक बोगियां

4147. श्री राजकुमार रोट:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में कोरोना काल से पहले चलने वाली रेलगाड़ियों में अलग से सैनिक बोगियां लगी हुई थीं तथा वर्तमान में ऐसी बोगियों को हटा दिया गया है और यदि हां, तो सैनिक बोगियों वाली रेलगाड़ियों का ब्यौरा क्या है;
- (ख) वर्तमान में जम्मू-कश्मीर से चलने वाली रेलगाड़ियों में सैनिकों के लिए कितनी बोगियां आरक्षित हैं;
- (ग) क्या सरकार का ऐसी आरक्षित बोगियों की संख्या बढ़ाने का विचार है और यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या सैनिकों को अपने लिए अलग से बोगियों की कमी तथा कन्फर्म सीटें न मिलने के कारण समस्याओं का सामना करना पड़ता है;
- (ङ) क्या सरकार का जम्मू-कश्मीर से विशेष "सैनिक रेलगाड़ी" चलाने का विचार है;
- (च) यदि हां, तो इसे कब तक चलाया जाएगा; और
- (छ) यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ) : रक्षा कार्मिकों की यात्रा को सुविधाजनक बनाने तथा उपलब्ध स्थान का इष्टतम उपयोग सुनिश्चित करने के लिए, रक्षा विभाग के अनुरोध के आधार पर तथा रेलगाड़ी की अधिभोगता को ध्यान में रखते हुए, मेल/एक्सप्रेस में आरक्षित रेल डिब्बों की विभिन्न श्रेणियों में कोटा निर्धारित किया जाता है।

इसके अतिरिक्त, यदि आवश्यक हो, तो रक्षा कार्मिकों की आवाजाही के लिए पूरी रेल गाड़ी भी बुक की जाती है।

REORGANISATION OF MANGALORE RAILWAY ADMINISTRATION**4148. CAPTAIN BRIJESH CHOWTA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has received any proposals to reorganize the Mangalore railway administration by including it under the Mysore division of South Western Railways;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the logistical and operational benefits of shifting Mangalore's railway administration from Southern Railway (Palghat division) to South Western Railway (Mysore division);
- (d) whether any studies have been conducted to evaluate the impact of the current three-jurisdiction division (Southern Railway, Konkan Railway, and South Western Railway) on passenger convenience and freight movement in Dakshina Kannada;
- (e) if so, the key findings and recommendations of such studies; and
- (f) whether the Government is considering any measures to improve administrative efficiency and accessibility for railway services in Mangalore, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Vast rail-network of Indian Railways(IR) has been divided into zones and divisions. The territorial jurisdiction of a railway zone/division is decided on the basis of operational and administrative requirements, consistent with the needs of economy and efficiency, smooth movement of traffic and provision of better control with a view to improve efficiency of the system.

There are multiple locations in IR which are junctions of three zones/divisions. Passenger as well as freight trains operations is continuously monitored at divisional, zonal and Railway Board level to ensure train operation in smooth and efficient manner.

Presently, Mangaluru Junction is being served by 80 regular train services and Mangaluru Central is being served by 56 regular train services. Many steps are being taken to improve administrative efficiency and accessibility of railway services in Mangaluru area which include the following:

- (i) 61 stations in the state of Karnataka have been identified under 'Amrit Bharat Station Scheme'. These include 4 stations namely Bantawala, Mangaluru Central, Mangaluru Jn. and Subramanya Road which are in the Dakshin Karnataka District comprising Mangaluru region. The progress at these stations is as given below:
- At Mangaluru Jn. station, the works of additional platform shelter, improvements to 2 & 4-wheeler parking area have been completed. The works of improvements to circulating area, road work, station elevation, construction of

parcel office, entrance arch, air-conditioned waiting hall, construction of new foot over bridge have been taken up.

- At Bantawala station, work of improvement of approach road has been completed and works of improvement of station building, platform surfacing, provision of additional platform shelters, improvement of circulating area, parking area, etc. have been taken up.
 - At Subramanya Road, works of improvement of station building, platform surfacing, provision of additional platform shelters, circulating area, parking area, construction of new foot over bridge, etc. have been taken up.
- (ii) For improving the connectivity in Mangaluru, Jokkate-Thokur doubling project (2 Km) has been sanctioned. Further, 03 surveys i.e. Shivamogga-Sringeri-Mangaluru new line project (332 Km), Hassan-Mangaluru doubling project (247 Km) and Shoranur-Mangaluru 3rd & 4th line project (307 Km) have also been sanctioned.
- (iii) As on 01.04.2024, 31 projects (21 new lines and 10 doubling) of total length of 3,840 Km, costing ₹47,016 crore, falling fully/partly in the State of Karnataka including Mangaluru region, are at various stages of planning and implementation, out of which 1,302 Km length has been commissioned and an expenditure of ₹17,383 crore has been incurred upto March, 2024.

INTERNET EXCHANGE POLICY

4149. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has undertaken any study/survey regarding the formalisation of an Internet Exchange Policy (IXP) for the country during the last five years;
- (b) if so, the details regarding the steps undertaken and the proposed timeline for the development of an Internet Exchange Policy;
- (c) whether the Government has considered the proposals regarding an Internet Exchange Policy as submitted by the Telecom Regulatory Authority of India (TRAI), if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to introduce a formal regulatory authority to oversee the Internet Exchange Policy; and
- (e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) and (b) : No such study/survey has been undertaken by the Department.
- (c) to (e) : TRAI has given its recommendations on Internet Exchange Point (IXP) vide its recommendations on Regulatory Framework for Promoting Data Economy Through Establishment of Data Centres, Content Delivery Networks, and

Interconnect Exchanges in India dated 18.11.2022 and recommendations on the Terms and Conditions of Network Authorisations to be Granted Under the Telecommunications Act, 2023 dated 17.02.25.

The aforesaid recommendations of TRAI are presently under consideration of the Department. Being a policy matter, it is not feasible to specify a time frame for a decision.

PRESS SEWA PORTAL

4150. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has taken steps to remove the procedural hurdles for the registration process of newspapers and periodicals;
- (b) If so, the details thereof and the manner in which the new system differ from the previous registration system;
- (c) The key features of the Press Sewa Portal; and
- (d) whether there are any measures in place to address grievances faced by users while registering on the Press Sewa Portal and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) : The Government has implemented the Press and Registration of Periodicals (PRP) Act, 2023 and Press and Registration of Periodicals (PRP) Rules 2024 with effect from 1st March, 2024 after repealing the old PRB Act. The new Act has removed multiple approvals that were required as per the old Act. These approvals were at different stages for starting a newspaper/printed publication in India. It has therefore immensely benefitted the publishers especially the small and medium newspapers/publishers.

The new PRP Act provides for the use of digital technologies for the registration of newspapers/periodicals and accordingly, Press Sewa Portal, the single window online platform has been developed for the purpose.

(b) : The enactment of PRP Act, 2023 and the subsequent development of Press Sewa Portal marks a major shift from the previous manual processes of registration of newspapers. As the Registration process is online, the chances for discrepancies in the application will be drastically reduced, thereby facilitating faster processing of applications. The status of application is updated at all stages and the same is informed to the applicant through SMS and email thereby ensuring transparency and eliminating delays due to miscommunication.

(c) : The Press Sewa Portal is structured into multiple modules, each designed to streamline specific aspects of newspaper and periodical registration compliance which, inter alia, includes the following features:

- Online Application for New Registration/New Edition of an existing newspaper.
- Online Application for Revision of particulars of Newspapers/Periodicals.
- Online Application for Ownership Transfer.
- Online Application for Ceasing of Newspapers/Periodicals.
- Online Application for Authentication of self-declaration for Newsprint Import.
- Uploading online electronic copy of Newspapers for regularity compliance.
- E-Sign authentication for District Magistrates.
- Automated notifications to Specified Authorities for pending applications.
- E-sign based Certificate Generation.
- QR + hash-coded digital certificates.
- Online Submission of Annual Statement.
- Automated penalty payments and fee collection.
- Real-time updates of financial records.
- Complete digitization of old registration record.
- Provisions for Legal and Regulatory Compliances under PRP Rules.
- Circulation Verification through Desk Audit.

(d) : The Press Registrar General of India has implemented multiple mechanisms for addressing technical issues, registration delays, and compliance related concerns as given below:

- Dedicated Telephone Helpline to address the issues of Publishers.
- Dedicated Email to receive/resolve the grievances.
- Regular online VC Meetings with the publishers to address technical issues.
- Regular Physical Meetings with the publishers by the Customer Relations Executives.

PM-SGMBY IN WEST BENGAL

4151. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY) has been launched by the Government to provide subsidised rooftop solar installations in the State of West Bengal and if so, the details thereof; and
- (b) the details of present status of the Yojana along with the funds allocation thereunder, State-wise particularly in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : The Ministry of New and Renewable Energy is implementing PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) across the country including in the state of West Bengal since February 2024. The scheme targets to achieve rooftop solar installations in one crore households in the residential sector by FY 2026-27 with an outlay of Rs 75,021 crore.

For individual households, the Central Financial Assistance (CFA) available under PMSG: MBY is Rs. 30,000/- per kWp for the first 2 kWp and Rs. 18,000/- per kWp for the additional one kWp. The subsidy is capped at 3 kWp rooftop solar plant capacity for individual household.

For Group Housing Societies/ Residential Welfare Associations (GHS/RWA) the CFA is Rs. 18,000/- per kWp with rooftop solar plant capacity limit of 500 kWp.

In case of special category states/UTs including Uttarakhand, Himachal Pradesh, J&K, Ladakh, States in the North East Region, UTs of A&N and Lakshadweep, the CFA is 10% higher.

The scheme is open for all residential consumers across the country including for the consumers of West Bengal state. The scheme is demand driven and there is no state-wise allocations of capacity/fund. The eligible consumers can participate in the scheme through online portal www.pmsuryaghar.gov.in.

As on 19.03.2025, a total of 10.42 lakh households have been benefitted under the scheme by installation of rooftop solar plants. State/UT-wise detail is given at **Statement.**

STATEMENT

State/UT wise progress under PMSG: MBY as on 19.03.2025

S. No.	State	Application (Nos)	Households Benefitted (Nos)	CFA Released (in Cr.)
1	Andhra Pradesh	11,64,150	16,556	79.92
2	Arunachal Pradesh	94	-	-
3	Assam	3,04,859	10,142	52.45
4	Bihar	70,919	4,971	23.61
5	Chhattisgarh	37,351	2,299	7.58
6	Goa	4,511	828	2.87
7	Gujarat	3,99,351	4,04,464	2,031.43
8	Haryana	1,66,338	21,600	96.75
9	Himachal Pradesh	6,358	1,673	8.99
10	Jharkhand	7,138	261	1.27
11	Karnataka	2,15,785	10,127	43.22
12	Kerala	1,28,910	80,856	492.06
13	Madhya Pradesh	62,465	31,086	189.85
14	Maharashtra	5,68,346	2,47,610	889.14
15	Manipur	772	220	1.31
16	Meghalaya	2,050	18	0.08
17	Mizoram	666	129	0.73
18	Nagaland	245	8	0.05
19	Odisha	95,079	3,193	16.13
20	Punjab	14,704	5,385	31.58
21	Rajasthan	2,29,852	33,872	207.34
22	Sikkim	58	4	0.02
23	Tamil Nadu	83,500	29,211	141.16
24	Telangana	46,585	13,677	55.23

25	Tripura	3,533	168	0.89
26	Uttar Pradesh	10,50,448	95,842	550.68
27	Uttarakhand	47,004	19,767	125.78
28	West Bengal	26,787	459	-
29	Andaman & Nicobar Islands	176	17	0.06
30	Chandigarh	1,377	641	1.80
31	DDNH & DD	1,625	136	0.48
32	Jammu & Kashmir	33,521	2,597	9.22
33	Ladakh	692	346	2.48
34	Lakshadweep	718	261	1.73
35	NCT Of Delhi	8,409	3,251	6.99
36	Puducherry	1,451	745	4.41
	Total	47,85,827	10,42,420	5,077.27

TELECOMMUNICATION ENGINEERING CENTRE

4152. SHRIMATI SMITA UDAY WAGH:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the manner in which the new draft rules enhance security, interoperability and quality in India's telecom sector and the impact they have will on Maharashtra's growing digital and telecom infrastructure;
- (b) the role of the Telecommunication Engineering Centre and the National Centre for Communication Security in ensuring compliance with the updated standards, particularly in Maharashtra's telecom industry;

- (c) the manner in which the proposed digital portal streamlines compliance processes for telecom equipment stakeholders and the manner in which it will benefit telecom businesses and service providers in Maharashtra; and
- (d) the details of the exemptions available under the new rules for research, development, testing and personal use of telecom equipment and the manner in which they will support innovation and telecom advancements in Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) : The draft Telecommunications (Standards, Conformity Assessment and Certification) Rules, 2025 has been proposed in suppression of the Indian Telegraph (Amendment) Rules, 2017. “Indian Telegraph (Amendment) Rules, 2017” vide G.S.R. 1131(E) PART XI prescribes for Mandatory Testing and Certification of Telecommunication Equipment (MTCTE) and is already in force w.e.f. 01.10.2018.

It ensures that the telecommunication equipment used/connected to telecommunication network conform to all the prescribed standards including EMI/EMC, Safety, Security Requirements, interoperability and other technical Requirement. The main objectives are given below:

- (i) any telecommunication Equipment does not degrade performance of existing network to which it is connected;
- (ii) safety of the end-users;
- (iii) security of the Telecommunication Networks;
- (iv) protection of users and general public by ensuring that radio frequency emissions from equipment do not exceed prescribed standards;
- (v) telecommunication equipment complies with the relevant national and international regulatory standards and requirements.

A total of 211 telecommunication equipment have already been notified under MTCTE in six phases. Thus, the proposed rule shall continue to ensure the above objectives and strengthen the telecommunication network across the India including Maharashtra.

- (b) : (i). TEC is responsible for development of essential requirements(ER) for the various telecommunication equipment notified under these rules and issuance of certificate of conformity if the product comply to the essential requirements. Further, labs are being designated by TEC for carrying out the testing against the essential requirements(ER).
- (ii) National Centre for Communication Security (NCCS) is responsible for the development of security requirements for telecommunication equipment and ensuring compliance of the telecommunication equipment in respect of the prescribed security requirements.

(c) : At present, the certification process is already end-to-end online. However, the proposed portal will further facilitate digital implementation of these rules including specifying the standards and conformity assessment procedures for compliance, fees and charges, notices of non-conformity, and any orders or directions under these rules by the Appropriate Authority. The portal will act as single window for the stakeholders and thereby enhance the Ease of doing Business in the country including Maharashtra.

(d) : The provisions have been made in the draft rules which provides for exemption for telecommunication equipment imported into India for the purpose of carrying out research and development or demonstration or testing of samples in India, subject to compliance with relevant rules and procedures for such research, demonstration or testing. These exemptions will be useful especially for start-ups, R&D centres, academia and industries located in any part of the country including Maharashtra for fostering innovations. The draft rules also provide exemption for the telecommunication equipment brought into India by a person for personal use in India and that is not otherwise prohibited to be imported or used under the Act or any other law for the time being in force.

संशोधित विशेष प्रोत्साहन पैकेज योजना के अंतर्गत लाभ

4153 डॉ. मन्ना लाल रावत :

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने संशोधित विशेष प्रोत्साहन पैकेज योजना (एम-एसआईपीएस) के अंतर्गत एमएसएमई क्षेत्र के लिए कोई कदम उठाए हैं और यदि हां, तो इस योजना के अंतर्गत लाभार्थियों को प्रदान की गई सुविधाओं का ब्यौरा क्या है;
- (ख) सरकार द्वारा राजस्थान राज्य में उक्त योजना के अंतर्गत प्रदान किए गए लाभ का वर्षवार और जिलावार ब्यौरा क्या है;
- (ग) क्या सरकार का राजस्थान राज्य के जनजातीय उपयोजना (टीएसपी) क्षेत्रों में स्थापित उद्योगों को इस योजना के अंतर्गत अतिरिक्त लाभ प्रदान करने के लिए किसी योजना का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): संशोधित विशेष प्रोत्साहन पैकेज योजना (एम-एसआईपीएस) को अक्षमता और उच्च अग्रिम लागत को कम करने के लिए वित्तीय प्रोत्साहन प्रदान करने और इस प्रकार इलेक्ट्रॉनिकी विनिर्माण क्षेत्र में निवेश को आकर्षित करने के लिए अधिसूचित किया गया था। इस योजना में इलेक्ट्रॉनिकी विनिर्माण सुविधाओं (एसईजेड इकाइयों में स्थापित इकाइयों के लिए 20% और गैर-एसईजेड इकाइयों के लिए 25%) की स्थापना के लिए पूंजीगत व्यय में निवेश के लिए प्रोत्साहन प्रदान किया गया। प्रोत्साहन इलेक्ट्रॉनिक उत्पादों की 44 श्रेणियों/कार्यक्षेत्रों और संपूर्ण इलेक्ट्रॉनिकी विनिर्माण मूल्य श्रृंखला को शामिल करने वाले घटकों के लिए उपलब्ध थे।

एम-एसआईपीएस एक अखिल भारतीय योजना थी और यह राजस्थान राज्य सहित देश के भीतर किसी भी औद्योगिक क्षेत्र में इलेक्ट्रॉनिकी विनिर्माण इकाइयों की स्थापना के लिए एमएसएमई सहित आवेदकों से प्रस्ताव प्राप्त करने के लिए खुली थी।

एम-एसआईपीएस के अंतर्गत राजस्थान राज्य में 11 आवेदनों को 143.35 करोड़ रुपए का प्रोत्साहन संवितरित किया गया है। आवेदनों का वर्ष-वार और राज्य-वार ब्यौरा **विवरण** में दिया गया है।

(ग) और (घ) : एम-एसआईपीएस अखिल भारतीय योजना थी। इस योजना से उत्पन्न होने वाले लाभ किसी विशेष भूगोल या किसी विशेष समुदाय तक सीमित नहीं हैं जहां विनिर्माण इकाई स्थित है। वास्तव में, लाभों के राष्ट्र व्यापी निहितार्थ हैं।

विवरण

[illegible]

	कुल		2.8	17.27	5.46	18.3	63.08	8.95	12.51	12	2.98	143.35

GEOHERMAL ENERGY SITES

4154. SHRI KESINENI SIVANATH:

Will the **MINISTER OF NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has conducted any study on geothermal sites across the country;
- (b) if so, the details thereof, State-wise and district-wise for Andhra Pradesh;
- (c) whether the Government has any data regarding the geothermal power plants that have been proposed and which are under construction across India;
- (d) if so, the details thereof, State-wise including Andhra Pradesh;
- (e) the details of the funds allocated and utilized for geothermal energy projects across India, State-wise and year-wise especially for Andhra Pradesh; and
- (f) the details of the measures taken by the Government to promote and incentivize investment in geothermal energy production in the country especially Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : Yes, Geological Survey of India (GSI) has carried out exploration of geothermal energy in various recognized geothermal fields which includes collection of data on temperature, discharge, and quality/chemistry of water in different geothermal fields. GSI has studied 381 thermally anomalous areas across India and has published a report titled '*Geothermal Atlas of India, 2022*'. A potential of about 10,600 MW of geothermal power has been estimated in the country.

(c) and (d) : Singareni Collieries Company limited (SCCL) has commissioned a 20 kW pilot geothermal power plant in Manuguru area of Bhadrachalam district in Telangana. There is currently no geothermal power plants proposed or under construction in Andhra Pradesh.

(e) : No fund has been allocated by Ministry, so far.

(f) : The Ministry is implementing a "Renewable Energy Research and Technology Development Programme (RE-RTD)" through various research institutions and industry to develop indigenous technologies and manufacturing for widespread applications of new and renewable energy including geothermal energy in efficient and cost-effective manner in the country including Andhra Pradesh.

रेलवे द्वारा अर्जित राजस्व/उठाया गया घाटा

4155. श्रीमती मंजू शर्मा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) रेलवे द्वारा वर्तमान वर्ष सहित विगत तीन वर्षों के दौरान अर्जित राजस्व/उठाए गए घाटे का वर्षवार ब्यौरा क्या है;
- (ख) क्या रेलवे ने इस बारे में प्रमुख घाटे वाले क्षेत्रों/सेक्टर संबंधी आकलन किया है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या रेलवे द्वारा राजस्व बढ़ाने के लिए कोई लक्ष्य निर्धारित किया गया है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) : पिछले तीन वर्षों के दौरान भारतीय रेल की आमदनी और व्यय का ब्यौरा निम्नानुसार है:

वित्त वर्ष	राजस्व प्राप्तियां (करोड़ रु. में)	राजस्व व्यय (करोड़ रु. में)
2022-23	2,40,177	2,37,660
2023-24	2,56,093	2,52,834
2024-25 (संशोधित अनुमान)	2,79,000	2,77,659

मुख्य व्यय कार्मिक लागत, पेंशन, ऊर्जा खपत आदि पर किया जाता है।

भारतीय रेल द्वारा समाज के सभी वर्गों के लिए किफायती सेवाएं प्रदान करने का प्रयास किया जाता है। वर्ष के दौरान भारतीय रेल में यात्री सेवाओं की लागत और यात्री सेवाओं पर दी गई 2023-24 सब्सिडी निम्नानुसार है:-

1 कि.मी. के लिए 1 यात्री के परिवहन की लागत	1.38 रुपए
1 कि.मी. के लिए टिकट का मूल्य	0.73 रुपए
टिकटों पर सब्सिडी	0.65 रुपए (47%)

पैसेंजर सेवाओं के लिए कुल सब्सिडी	60,466 करोड़ रुपए (अनंतिम)

सामाजिक सेवा दायित्वों की दृष्टि से, भारतीय रेल द्वारा गैरआर्थिक शाखा लाइनों-, सामरिक लाइनों का परिचालन आवश्यक पण्यों के परिवहन आदि पर करती हैं।

बेहतर सेवाएं मुहैया कराने और यात्री खंड से आमदनी को बढ़ाने के दृष्टिकोण से विभिन्न पहलकदमियों को शुरू किया गया है, जिसमें ऑनबोर्ड क्षमता का संवर्धन, बेहतर सुविधाओं और सेवाओं वाली वंदे भारत, अमृत भारत, नमो भारत रैपिड रेल जैसी नई रेलगाड़ियां शुरू करना शामिल हैं।

केन्द्रीय लोक शिकायत निवारण और निगरानी प्रणाली

4156.श्रीमती हिमाद्री सिंह:

श्रीमती भारती पारधी:

श्री पी. पी. चौधरी:

श्री कंवर सिंह तंवर:

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में केन्द्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली स्थापित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इस प्रणाली की मुख्य विशेषताएं और उद्देश्य क्या हैं;
- (ख) क्या सरकार ने देश के विभिन्न राज्यों में इस प्रणाली की उपलब्धियों को जानने के लिए कोई आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) सरकार द्वारा ग्रामीण और सुदूर क्षेत्रों में सीपीजीआरएएमएस की पहुंच सुनिश्चित करने के लिए कौन-कौन से विशिष्ट उपाय किए गए हैं और डिजिटल प्लेटफॉर्म के साथ इसके

- एकीकरण का ब्यौरा क्या है और ऐसे क्षेत्रों से विगत तीन वर्षों के दौरान निवारण की गई शिकायतों की संख्या सहित प्राप्त शिकायतों के आंकड़ों का ब्यौरा क्या है;
- (घ) क्या सीपीजीआरएएमएस में नागरिक सहभागिता को बढ़ावा देने के लिए कोई जागरूकता अभियान या प्रशिक्षण कार्यक्रम आयोजित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और उनका कितना प्रभाव पड़ा है;
- (ङ) क्या 30वीं सीपीजीआरएएमएस रिपोर्ट में संपूर्ण देश में शिकायत निवारण में किन्हीं सर्वोत्तम पद्धतियों को चिह्नित किया गया है और यदि हां, तो विशेषकर उत्तर प्रदेश सहित राज्यवारसंघ राज्यक्षेत्रवार तत्संबंधी ब्यौरा क्या है/; और
- (च) क्या संपूर्ण देश में सफल शिकायत निवारण मॉडल को अन्य जगहों पर स्थापित करने के लिए कोई रूपरेखा तैयार की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके कार्यान्वयन की समयसीमा क्या है-?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (च) : जी हां। सरकार ने केन्द्रीकृत लोक शिकायत निवारण एवं निगरानी प्रणाली (सीपीग्राम्स) की स्थापना की है, जो एक 24x7 ऑनलाइन प्लेटफॉर्म है, तथा जो नागरिकों को लोक प्राधिकरणों द्वारा प्रदान की जाने वाली सेवा सुपुर्दगी से संबंधित शिकायतें दर्ज करने में सक्षम बनाता है। यह एकल पोर्टल, भारत सरकार के सभी मंत्रालयों और विभागों तथा राज्यों से जुड़ा हुआ है और इसे Google Play पर उपलब्ध मोबाइल एप्लिकेशन के माध्यम से एक्सेस किया जा सकता है और इसे UMANG के साथ एकीकृत किया गया है। सीपीग्राम्सने, 31 दिसंबर 2024 तक, सीपीग्राम्सपोर्टल पर 1,03,183 से अधिक अधिकारियों को मैप किया है। वर्ष 2019 से 2024 की अवधि में, सीपीग्राम्सपर 1.15 करोड़ से अधिक शिकायतों का निवारण किया गया है। सरकार ने, 24 अगस्त, 2024 को शिकायत

निवारण के लिए व्यापक दिशा-निर्देश जारी किए हैं, जिससे शिकायत निवारण की समय-सीमा, घटाकर 21 दिन कर दी गई है। सरकार ने शिकायत निवारण मूल्यांकन सूचकांक (जीआरएआई) लॉन्च किया है, जो मासिक और वार्षिक आधार पर मंत्रालयों और विभागों की रैंकिंग करता है। ये रिपोर्टें, डीएआरपीजी पोर्टल www.darpg.gov.in पर उपलब्ध कराई गई हैं। ग्रामीण और दूरदराज के क्षेत्रों में सीपीग्राम्स की पहुंच बढ़ाने के लिए, सीपीग्राम्स को 5.1 लाख कॉमन सर्विस सेंटर (सीएससी) के साथ एकीकृत किया गया है, जिसके माध्यम से आज तक 4.91 लाख शिकायतें दर्ज की गई हैं। सरकार ने, सीपीग्राम्स के 10-चरणीय सुधार किए हैं, तथा इनमें शामिल हैं- क्षेत्रीय भाषा में शिकायत दर्ज करने की सुविधा, फीडबैक कॉल सेंटर, सरलीकृत नागरिक पंजीकरण, सीएससी सहयोग और मोबाइल एप्लिकेशन की शुरुआत, साथ ही पीएमएवाई और पीएम-किसान जैसी योजनाओं पर ध्यान केंद्रित करते हुए ग्राम स्तरीय उद्यमियों (वीएलई) के लिए जागरूकता कार्यक्रम भी आयोजित किए हैं। प्रत्येक महीने की 20 तारीख को "सीएससी-सीपीग्राम्स दिवस" के रूप में मनाया जाता है। प्रसार भारती, आकाशवाणी और दूरदर्शन के माध्यम से व्यापक प्रचार-प्रसार कर रहा है। 26 दिसंबर, 2024 को प्रधानमंत्री की प्रगति (PRAGATI) समीक्षा में दिए गए निर्देशों के अनुसरण में, शिकायत निवारण की गुणवत्ता में सुधार करने और नागरिक संतुष्टि को बढ़ाने पर ध्यान केंद्रित करते हुए निम्नलिखित के माध्यम से व्यापक सुधार किए गए हैं जैसे वरिष्ठ अधिकारी समीक्षा, सेवोत्तम के तहत शिकायत निवारण अधिकारियों के लिए क्षमता विकास कार्यक्रम, नेक्स्टजेन सीपीग्राम्स परियोजना के तहत प्रौद्योगिकी उन्नयन, फीडबैक कॉल सेंटर के माध्यम से बेहतर फीडबैक संग्रह, राज्यों से सर्वोत्तम प्रथाओं को अपनाना और सेवा का अधिकार आयोगों के साथ सहयोग करना। सरकार, सोशल मीडिया पोस्ट, मासिक रिपोर्टों और प्रशिक्षण कार्यशालाओं के माध्यम से शिकायत निवारण में सर्वोत्तम प्रथाओं पर प्रकाश डालती है। वर्ष 2024-25 में, "लोक शिकायतों के प्रभावी निवारण" पर दो राष्ट्रीय कार्यशालाएँ, 18 नवंबर, 2024 को नई दिल्ली में और 20 फरवरी, 2025 को भोपाल में आयोजित की गईं, जिसमें केंद्रीय मंत्रालयों, राज्य सरकारों और

राज्य प्रशासनिक प्रशिक्षण संस्थानों (एटीआई) की भागीदारी थी ताकि सर्वोत्तम परिपाटियों को दोहराया जा सके।

PM-WANI SCHEME

4157. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of service providers and Public Data Offices(PDO) existed in the country under PM-Wani scheme;
- (b) whether the PDOA (PDO Aggregator) has been facing problems in procuring hardware for PDOs and there by bringing to a standstill in the Wi-Fi business; and
- (c) if so, the details thereof and the steps taken to improve the supply of hardware for the business?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

- (a) : The Prime Minister's Wi-Fi Access Network Interface (PM-WANI) framework aims to accelerate proliferation of internet services by setting up public Wi-Fi Hotspots in the country with the objective of building digital India and consequential benefits thereon.

Under the PM-WANI framework, Public Data Offices (PDOs) establish, operate and maintain WANI compliant Wi-Fi Hotspots based on their techno-commercial considerations and deliver internet services to subscribers. PDOs need to partner with a Public Data Office Aggregator (PDOA) to deliver internet services.

The total number of PM-WANI Wi-Fi hotspots installed in the country, as on 20.03.2025, are 2,78,439.

(b) and (c) : PM-WANI compliant Wi-Fi hardware is easily available in the market. As per the information furnished by Centre for Development of Telematics (C-DOT), PM-WANI compliant Wi-Fi hardware is also supplied by C-DOT through its transfer of technology (ToT) partners.

TREATMENT OF MINE WATER

4158. SHRI DINESHBHAI MAKWANA:

DR. RAJESH MISHRA:

SHRI KOTA SRINIVASA POOJARY:

SHRI YOGENDER CHANDOLIA:

SHRI BIDYUT BARAN MAHATO:

SHRI CHHATRAPAL SINGH GANGWAR:

Will the Minister of **COAL** be pleased to state:

(a) the measures being taken to ensure the sustainable utilization of mine water for irrigation without depleting ground water resources;

- (b) the long-term plans for expanding the use of treated mine water for drinking purposes in other States;
- (c) the details of investment made so far in infrastructure for mine water treatment across Coal and Lignite PSUs;
- (d) the details and the number of villages expected to get benefit from the Memorandum of Understanding (MoU) signed between Western Coalfields Limited and Maharashtra State Power Generation Corporation Limited; and
- (e) the details of NCL's plan for water management along with the extent of works completed so far?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) : Coal and Lignite Public Sector Undertakings (PSUs), namely Coal India Limited (CIL), NLC India Limited (NLCIL), and Singareni Collieries Company Limited (SCCL), are implementing various measures to ensure the sustainable utilization of mine water for irrigation use. Excess mine water is gainfully utilized for industrial, and community use, including irrigation and domestic use, thereby reducing the need for groundwater extraction for such purposes. Regular monitoring and quality checks are conducted by accredited laboratories to ensure that the water meets the required standards for irrigation and domestic use. Rainwater harvesting and groundwater recharge measures are implemented alongside mine water utilization to maintain the groundwater balance. During FY 2024-25 (up to February 2025), Coal and Lignite PSUs have

supplied approximately 3963 Lakh Kilo Liters (LKL) of treated mine water for domestic and irrigation use to local communities in and around coal and lignite mining areas in the respective states.

(c) : Investment on infrastructure for mine water treatment has been made by Coal and Lignite PSUs on a regular basis in coal and lignite mining areas. Mine water treatment infrastructure forms an integral part of mining operations as per the statutory provisions mentioned in the Environment Clearance, Consent to Establish and Consent to Operate of the coal and lignite mining projects and includes such as effluent treatment plants for treating industrial discharge, water filter plants to ensure treated mine water meets quality standards, sedimentation tanks for filtration and settling of suspended particles, maintenance and upgradation of existing water treatment infrastructure to enhance efficiency and capacity, etc.

(d) : An Memorandum of Understanding (MoU) has been executed between Western Coalfields Limited (WCL) and Maharashtra State Power Generation Corporation Limited (MAHAGENCO) for supplying treated mine water from Bhanegaon Open Cast Mine to Kapakheda Thermal Power Station. Due to this, water from the irrigation department, which was previously catering to the water requirements of Thermal Power Station, is now available for domestic and irrigation purposes.

(e) : Northern Coalfields Limited (NCL) has implemented a comprehensive water management plan across its mines to ensure efficient utilization and

conservation of water resources. Mine seepage within the quarry is collected in dedicated mine sumps and pumped to the surface, where it undergoes treatment at Effluent Treatment Plants (ETPs). The treated water is effectively utilized within the mine premises for industrial purposes such as dust suppression on haul roads and Coal Handling Plants (CHPs), firefighting, green belt development, washing of Heavy Earth Moving Equipment (HEMMs), and wheel washing. To manage stormwater, garland drains and catch drains have been constructed in respective mines to facilitate water collection, while sedimentation ponds are used to remove suspended particles. Additionally, retaining walls and Gabion walls have been provided at the toe of overburden dumps to arrest silt and prevent erosion. As part of its commitment to sustainable water management, NCL has constructed a total of 12 Effluent Treatment Plants across its mines to ensure effective mine water treatment and utilization.

प्रधानमंत्री गति शक्ति के तहत रेलवे लाइन

4159. श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में और विशेषकर महाराष्ट्र और उसके संभाजीनगर जिले में कार्यान्वयन के लिए मल्टी-मॉडल संपर्क हेतु राष्ट्रीय मास्टर प्लान, प्रधानमंत्री गति शक्ति के अंतर्गत चिह्नित की गई/शुरू की गई रेल लाइन परियोजनाओं का ब्यौरा क्या है;

(ख) कृषि उपज, उर्वरक, कोयला, लौह अयस्क, इस्पात, सीमेंट, चूना पत्थर आदि जैसी वस्तुओं की ढुलाई के लिए चिह्नित किए गए मार्गों का ब्यौरा क्या है; और

(ग) सरकार द्वारा देश के तीव्र विकास के लिए संपर्क प्रदान करने के लिए क्या कदम उठाए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

प्रधानमंत्री गति शक्ति नेशनल मास्टर प्लान का शुभारंभ होने से अवसंरचनात्मक परिवहन परियोजनाओं की योजना और कार्यान्वयन में परिवर्तनकारी दृष्टिकोण आया है। देश भर में फैले नेशनल मास्टर प्लान से संबंधित मंत्रालयों/राज्य सरकारों/विभागों के बीच आपसी सहयोग से रेलवे, जहाजरानी, सड़क मार्ग, दूरसंचार, पाइपलाइन आदि जैसे अवसंरचनात्मक क्षेत्रों के बीच सहक्रियता स्थापित हुई है, जिससे परिवहन दक्षता, आपूर्ति श्रृंखला प्रबंधन में उल्लेखनीय सुधार हुआ है और स्थानीय अर्थव्यवस्था प्रभावित होने से वाली कनेक्टिविटी बढ़ी है, परिणामस्वरूप परियोजना को पूरा करने के लिए आवश्यक स्वीकृतियों के साथ-साथ योजना तैयार करने में तेजी आई है।

भारतीय रेल ने अपनी परियोजना नियोजन प्रक्रिया में गति शक्ति के सिद्धांतों को आत्मसात किया है और अब सभी नई लाइन, आमान परिवर्तन और दोहरीकरण परियोजनाओं का सर्वेक्षण प्रधानमंत्री गति शक्ति नेशनल मास्टर प्लान (एनएमपी) के तहत विभिन्न आर्थिक क्षेत्रों के लिए

मल्टीमॉडल संपर्कता अवसंरचना के विकास के लिए किया जाता है, जिसका उद्देश्य एकीकृत नियोजन, संभार तंत्र की दक्षता में वृद्धि और लोगों, माल/वस्तुओं अर्थात् कृषि उत्पादों, उर्वरकों, कोयला, लौह अयस्क, इस्पात, सीमेंट, चूना पत्थर आदि की निर्बाध आवाजाही के लिए बाधाओं को दूर करना और सामरिक महत्व के स्थानों, सीमावर्ती क्षेत्रों, औद्योगिक समूहों, पत्तनों, खदानों, बिजली संयंत्रों, गांवों आदि से संपर्कता सहित सेवाएं प्रदान करना है।

भारतीय रेल नेटवर्क पर रेल परियोजनाएँ महाराष्ट्र सहित गति शक्ति जीआईएस प्लेटफॉर्म पर मानचित्रित की गई हैं। प्रधानमंत्री गति शक्ति संस्थागत तंत्र का उपयोग भू-सर्वेक्षण, भूमि अभिलेख, मार्ग का संरेखण के लिए बड़े पैमाने पर किया जा रहा है और इससे विस्तृत परियोजना रिपोर्ट और परियोजना योजना की तैयारी की गुणवत्ता में सुधार हुआ है, जिसमें महाराष्ट्र भी शामिल है।

01.04.2024 की स्थिति के अनुसार, भारतीय रेल में 488 रेल अवसंरचना परियोजनाएँ (187 नई लाइनें, 40 आमान परिवर्तन और 261 दोहरीकरण), जिनकी कुल लंबाई 44,488 किलोमीटर तथा लागत लगभग 7.44 लाख करोड़ रु. है, जो योजना/अनुमोदन/निर्माण चरण में हैं, जिनमें से 12,045 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, 2024 तक लगभग 2.92 लाख करोड़ रु. का व्यय किया जा चुका है। इसका सार निम्नानुसार है:-

कोटि	परियोजनाओं की सं.	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2024 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2024 तक किया गया व्यय (करोड़ रु. में)
नई लाइन	187	20,199	2,855	1,60,022
आमान परिवर्तन	40	4,719	2,972	18,706
दोहरीकरण/मल्टीट्रैकिंग	261	19,570	6,218	1,13,742
कुल	488	44,488	12,045	2,92,470

भारतीय रेल में अवसंरचना परियोजनाओं के लिए परिव्यय का विवरण निम्नानुसार है:

अवधि	परिव्यय
2009-14	₹11,527 करोड़/वर्ष
2025-26	₹68,785 करोड़ रुपये (लगभग 6 गुना)

भारतीय रेल पर कमीशन किए गए/बिछाए गए रेलपथों का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	औसतन कमीशन किए गए नये रेलपथ
2009-14	7,599 कि.मी	4.2 कि.मी./दिन
2014-24	31,180 कि.मी.	8.54 कि.मी./दिन (2 गुना से अधिक)

महाराष्ट्र

महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली रेल अवसंरचना परियोजनाएं भारतीय रेल के मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे, दक्षिण पश्चिम रेलवे और पश्चिम रेलवे क्षेत्रों के अंतर्गत आती हैं।

01.04.2024 की स्थिति के अनुसार, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली 41 रेल परियोजनाएँ (16 नई लाइनें, 02 आमान परिवर्तन और 23 दोहरीकरण), जिनकी कुल लंबाई 5,877 किलोमीटर है और जिनकी लागत 81,580 करोड़ रुपए है, योजना तथा कार्यान्वयन के विभिन्न चरणों में हैं, जिनमें से 1,926 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, 2024 तक 31,237 करोड़ रुपए का व्यय किया जा चुका है।

कार्य की स्थिति संक्षेप में निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2024 तक व्यय (करोड़ रुपए में)
नई लाइनें	16	2,017	166	8,529
आमान परिवर्तन	2	609	312	3,332
दोहरीकरण/ मल्टीट्रैकिंग	23	3,251	1,448	19,376
कुल	41	5,877	1,926	31,237

महाराष्ट्र में पूर्णतः/अंशतः पड़ने आने वाली अवसंरचनात्मक परियोजनाओं और अन्य निर्माण कार्यों के लिए औसत बजट आवंटन निम्नानुसार है:-

अवधि	व्यय
2009-14	रु. 1,171 करोड़/वर्ष
2025-26	23778 करोड़ (20 गुना से अधिक)

वर्ष और 2014-2024 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशत 2009-14: पड़ने वाले खंडों नई -लाइन, आमाम परिवर्तन और दोहरीकरण) की कमीशनिंग का विवरण निम्नानुसार है

अवधि	कमीशन किए नए रेलपथ	कमीशन किए नए रेलपथ का वार्षिक औसत
2009-14	292 कि.मी.	58.4 कि.मी./प्रतिदिन
2014-24	1830 कि.मी.	183 कि.मी./प्रतिदिन (3 गुना से अधिक)

पिछले तीन वर्षों और चालू वर्ष के दौरान, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले 7,458 किलोमीटर कुल लंबाई के 91 सर्वेक्षणों (नई लाइन, आमाम परिवर्तन और दोहरीकरण/मल्टी ट्रैकिंग) को मंजूरी दी गई है, जिसमें शामिल हैं:

- औरंगाबाद-परभणी खंड (177 कि.मी.) के बीच दोहरीकरण के लिए सर्वेक्षण
- अहमदनगर से औरंगाबाद (100 कि.मी.) के बीच नई लाइन सर्वेक्षण
- उस्मानाबाद-बीड-औरंगाबाद (240 कि.मी.)
- औरंगाबाद से चालीसगांव (93 कि.मी.)
- औरंगाबाद-अंकाई (98 कि.मी.) का दोहरीकरण

रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए सरकार द्वारा कई कदम उठाए गए हैं जिनमें:-(i) गति शक्ति इकाइयां स्थापित करना (ii) परियोजनाओं की प्राथमिकता निर्धारित करना (iii) प्राथमिकता वाली परियोजनाओं पर निधियों के आवंटन में पर्याप्त वृद्धि करना

(iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन (v) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी और (vi) शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीव संबंधी मंजूरियों और परियोजनाओं से संबंधित अन्य मुद्दों को सुलझाने के लिए राज्य सरकारों और संबंधित प्राधिकरणों के साथ नियमित रूप से अनुवर्ती कार्रवाई करना शामिल हैं। इनके परिणामस्वरूप, 2014 से कमीशनिंग की दर में पर्याप्त वृद्धि हुई है।

नीलाम की गई खदानों की निगरानी

4160. श्री श्यामकुमार दौलत बर्वे:

क्या खान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने ऊर्जा परिवर्तन, उद्योगों और अवसंरचना क्षेत्र की बढ़ती मांग को पूरा करने के लिए लिथियम सहित महत्वपूर्ण खनिजों की पहचान की है और यदि हां 30, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का से नीलाम की गई लगभग 500 प्रमुख खनिज और कोयला खदानों 2015 के संचालन की निगरानी के लिए परियोजना निगरानी इकाई (पीएमयू) स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार ने स्वच्छ ऊर्जा प्रौद्योगिकी में उपयोग किए जाने वाले महत्वपूर्ण खनिजों, आवश्यक सामग्रियों संबंधी सहयोग तंत्र विकसित करने के लिए अंतर्राष्ट्रीय ऊर्जा अभिकरण के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

- (क) : भारत सरकार ने अपने ऊर्जा परिवर्तन, उद्योगों और अवसंरचना क्षेत्र की बढ़ती मांग को पूरा करने के लिए लिथियम सहित 24 महत्वपूर्ण और सामरिक खनिजों की पहचान की है। इन खनिजों

की सूची (विवरण) को एमएमडीआर अधिनियम, 1957 की पहली अनुसूची के भाग-घ के रूप में शामिल किया गया है।

(ख) : सरकार द्वारा प्रमुख सांविधिक मंजूरीयों के लिए अनुमोदन प्रक्रिया को सुविधाजनक बनाकर नीलाम किए गए ब्लॉकों के प्रचालन में तेजी लाने के लिए पहले से ही परियोजना निगरानी इकाईयों (पीएमयू) की स्थापना की गई है। अब तक, विभिन्न राज्यों में 457 प्रमुख खनिज ब्लॉकों और 131 कोयला ब्लॉकों की सफलतापूर्वक नीलामी की जा चुकी है।

(ग) : 13 नवंबर, 2024 को महत्वपूर्ण खनिजों के क्षेत्र में सहयोग के लिए खान मंत्रालय, भारत सरकार और अंतर्राष्ट्रीय ऊर्जा एजेंसी (आईईए) के बीच एक समझौता ज्ञापन पर हस्ताक्षर किए गए हैं। इस समझौता ज्ञापन के अंतर्गत सहयोग के क्षेत्रों में निम्नलिखित शामिल हैं:

- i. डेटा और सांख्यिकी, सर्वोत्तम पद्धति, नीति ट्रेकिंग उपकरणों का आदान-प्रदान और विकास, साथ ही डेटा संग्रहण में सुधार पर सहयोग;
- ii. मॉडलिंग और विश्लेषण; और
- iii. कोई अन्य क्षेत्र, जिसपर दोनों पक्षों द्वारा लिखित रूप में सहमति व्यक्त की गई है।

विवरण

एमएमडीआर अधिनियम की पहली अनुसूची के भाग घ में विनिर्दिष्ट महत्वपूर्ण और सामरिक खनिज(24 खनिज)
1. बेरिल और अन्य बेरिलियम युक्त खनिज
2. कैडमियम युक्त खनिज
3. कोबाल्ट युक्त खनिज
4. गैलियम युक्त खनिज
5. ग्लौकोनाइट
6. ग्रेफाइट
7. इंडियम युक्त खनिज
8. लिथियम युक्त खनिज
9. मोलिब्डेनम युक्त खनिज

10. निकल युक्त खनिज
11. नियोबियम युक्त खनिज
12. फॉस्फेट (यूरेनियम रहित)
13. प्लैटिनम समूह के तत्व युक्त खनिज
14. पोटैश
15. "दुर्लभ मृदा" समूह के खनिज जिनमें यूरेनियम और थोरियम नहीं होते
16. रेनियम युक्त खनिज
17. सेलेनियम युक्त खनिज
18. टैंटलम युक्त खनिज
19. टेल्यूरियम युक्त खनिज
20. टिन युक्त खनिज
21. टाइटेनियम युक्त खनिज और अयस्क (इल्मेनाइट, रूटाइल और ल्यूकोक्सीन)
22. टंगस्टन युक्त खनिज
23. वैनेडियम युक्त खनिज
24. ज़िरकोनियम युक्त खनिज और अयस्क जिसमें ज़िरकोन भी शामिल है

GRIEVANCE REDRESSAL MECHANISM SALES ON E-COMMERCE PLATFORMS

4161. SHRI M. K. RAGHAVAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has any plan to introduce a Unique Grievance redressal mechanism for issues related to sales on e-commerce platforms; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) : Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority (CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and Central levels commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at a pre-litigation stage. Consumers can register their grievances from all over the country in 17 languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil, Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1049 companies, who have voluntarily partnered with NCH, as part of the ‘Convergence’ programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal. Complaints against those companies, who have not

partnered with National Consumer Helpline, are forwarded to the company for redressal.

To safeguard the interests of consumers from unfair trade practices in e-commerce, the Department of Consumer Affairs has notified the Consumer Protection (E-commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the liabilities of marketplace and inventory e-commerce entities, including provisions for consumer grievance redressal.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA), an executive agency, came into existence on 24.07.2020. It is designed to intervene, to prevent consumer detriment arising from unfair trade practices and to initiate class action(s), including the enforcement of recalls, refunds and return of products. Its core mandate is to prevent and regulate false or misleading advertisements which are prejudicial to the public interest. In case of false or misleading advertisement, as per Section 21(2) of the Consumer Protection Act, 2019, CCPA may impose fines on manufacturer or endorser upto Rs. 10 lakhs or Rs 50 lakhs in case of repeated violations.

The CCPA, in exercise of the powers conferred by Section 18 of the Consumer Protection Act, 2019, has issued “Guidelines for Prevention and Regulation of Dark Patterns, 2023” on 30th November, 2023 for prevention and regulation of dark patterns listing 13 specified dark patterns identified in e-

Commerce sector. These dark patterns include false urgency, Basket Sneaking, Confirm shaming, forced action, Subscription trap, Interface Interference, Bait and switch, Drip Pricing, Disguised Advertisements, Nagging, Trick Wording, Saas Billing and Rogue Malwares.

Bureau of Indian Standards (BIS) introduced the framework on ‘Online Consumer Reviews — Principles and Requirements for their Collection, Moderation, and Publication’ on 23rd November 2022. This framework safeguards consumer interests by addressing fake and deceptive reviews in e-commerce. While the standards are voluntary, they apply to all online platforms that publish consumer reviews and are guided by principles such as integrity, accuracy, privacy, security, transparency, accessibility, and responsiveness.

दिल्ली के रेलवे स्टेशनों हेतु अमृत भारत स्टेशन योजना

4162. श्री रामवीर सिंह बिधूड़ी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली में कितने रेलवे स्टेशनों को अमृत भारत स्टेशनों के रूप में विकसित किया जा रहा है;
- (ख) उक्त योजना के अंतर्गत चिह्नित स्टेशनों के आधुनिकीकरण का कार्य कब तक पूरा होने की संभावना है; और
- (ग) सरकार द्वारा उक्त योजना पर कितनी निधि व्यय की जा रही है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): रेल मंत्रालय ने रेलवे स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है। अब तक, अमृत भारत स्टेशन योजना के अंतर्गत विकसित किए जाने के लिए 1337 रेलवे स्टेशनों को चिह्नित किया गया है, जिनमें से 13 स्टेशन दिल्ली राज्य में स्थित हैं। दिल्ली राज्य में अमृत भारत स्टेशन योजना के तहत विकास के लिए चिह्नित रेलवे स्टेशनों के नाम निम्नानुसार हैं:

राज्य	अमृत स्टेशनों की संख्या	चिह्नित रेलवे स्टेशनों का नाम
दिल्ली	13	आदर्श नगर दिल्ली, आनंद विहार, बिजवासन, दिल्ली, दिल्ली कैंट, दिल्ली सराय रोहिल्ला, दिल्ली शाहदरा, हजरत निजामुद्दीन, नरेला, नई दिल्ली, सब्जी मण्डी, सफदरजंग, तिलक ब्रिज

दिल्ली राज्य में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास संबंधी कार्य तेज गति से किए जा रहे हैं। उदाहरण के लिए,

• सफदरजंग स्टेशन पर, निम्नलिखित कार्यों का निष्पादन शुरू किया गया है:-

- सिगनल एवं दूरसंचार भवन का निर्माण पूरा हो गया है और इसे चालू कर दिया गया है।
- रेलवे स्टेशन भवन के संरचनात्मक कार्य पूरे हो चुके हैं और फिनिशिंग कार्य शुरू कर दिए गए हैं।
- परिचालनिक कार्यालय भवन के संरचनात्मक कार्य शुरू हो गए हैं।
- एयर कॉनकोर्स का नींव कार्य पूरा हो चुका है तथा स्तंभों के निर्माण और गर्डरों के लांच का कार्य शुरू किया गया है।
- प्रस्थान प्लाजा कैनोपी का कार्य पूरा हो चुका है तथा परिचलन पट्टी-मार्ग का सुधार कार्य शुरू कर दिया गया है।
- मलशोधन संयंत्र का निर्माण पूरा हो गया है।

- बिजवासन स्टेशन पर निम्नलिखित कार्यों का निष्पादन कार्य शुरू किए गए हैं।
 - रेलवे स्टेशन भवन का संरचनात्मक कार्य पूरा हो गया है, राजगीरी कार्य और परिष्करण कार्य शुरू कर दिए गए हैं।
 - एयर कॉनकोर्स के निर्माण के लिए नींव, स्तंभ, गर्डरों के लांच और डेक स्लैब की ढलाई का कार्य शुरू कर दिया गया है।
 - स्काईवॉक और प्रतिधारण दीवार के निर्माण का कार्य शुरू कर दिया गया है।
 - नये प्लेटफार्म शेल्टरों का निर्माण कार्य शुरू किया गया है।
 - विद्युत उप-स्टेशन का संरचनात्मक कार्य पूरा हो चुका है तथा तार बिछाने के लिए खंदक खुदाई का कार्य शुरू हो चुका है।
 - मलशोधन संयंत्र के निर्माण का कार्य शुरू कर दिया गया है।
 - सबवे के परिष्करण कार्य शुरू कर दिए गए हैं।
- तिलक ब्रिज रेलवे स्टेशन पर प्लेटफार्म संख्या 4 एवं 5 पर प्लेटफार्म की सतह में सुधार, पहुंच-मार्ग और अस्थायी बुकिंग विंडो के निर्माण-कार्य पूरे हो चुके हैं तथा नए स्टेशन भवन का निर्माण कार्य शुरू किया गया है।
- सब्जी मंडी स्टेशन पर, धुलनीय एप्रन और सवारी डिब्बों में पानी भरने की सुविधा के साथ नए प्लेटफार्मों का निर्माण, प्लेटफॉर्म सतह में सुधार, प्रवेश सड़क को चौड़ा करना और यात्री आरक्षण प्रणाली को नवीनीकृत भवन में स्थानांतरित करने के कार्य पूरे किए जा चुके हैं और नए स्टेशन भवन के निर्माण, शौचालय ब्लॉक के परिष्करण कार्य आदि का कार्य शुरू किया गया है।

- नरेला स्टेशन पर प्लेटफॉर्म की सतह में सुधार, प्लेटफॉर्म संख्या 2 को चौड़ा करना, अतिरिक्त प्लेटफॉर्म शेल्टर की व्यवस्था, बुकिंग खिड़की को स्थानांतरित करने, शौचालय ब्लॉक के परिष्करण का कार्य आदि शुरू किए गए हैं।

अमृत भारत स्टेशन योजना में दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे स्टेशनों के विकास की संकल्पना की गई है। इस योजना में प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए रेलवे स्टेशनों पर स्टेशन तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनुरार लिफ्ट/एस्केलेटर, स्वच्छता, निःशुल्क, वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामोद्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकता, चरणबद्धता एवं व्यवहार्यता के अनुसार स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों छोरों के साथ एकीकरण, मल्टी-मोडॉल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्डी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

सामान्यतः अमृत भारत स्टेशन योजना सहित स्टेशनों के विकास/उन्नयन/आधुनिकीकरण का वित्तपोषण योजना शीर्ष-53 ग्राहक सुविधाएं के अंतर्गत किया जाता है। आवंटन का ब्यौरा योजना शीर्ष-53 के अंतर्गत क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार अथवा स्टेशन-वार या राज्य-वार। दिल्ली राज्य उत्तर रेलवे के अंतर्गत आता है। इस क्षेत्र के लिए, वित्त वर्ष 2024-25 में योजना शीर्षक-53 के अंतर्गत 1,531 करोड़ रुपए (संशोधित अनुमान) का आवंटन किया गया है तथा 2024-25 (फरवरी 2025 तक) के दौरान 1,339 करोड़ रुपए का व्यय किया गया है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल स्वरूप का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा अंतर्ग्रस्त होती है और इसके लिए दमकल विभाग मंजूरी, धरोहर, पेड़ों की कटाई,

विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघनों, को स्थानांतरित करना यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ और उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राऊनफील्ड चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के पूरा होने के समय को प्रभावित करते हैं। अतः, इस समय कोई समय-सीमा इंगित नहीं की जा सकती है।

LAUNCHES BY NSIL

4163. SHRI BAIJAYANT PANDA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the total revenue generated by New Space India Limited (NSIL) since its inception in 2019;
- (b) the total number of international and Indian customer satellites successfully launched by NSIL till date;
- (c) whether NSIL has taken any steps towards indigenization of launching vehicle manufacturing and if so, the details thereof; and
- (d) whether NSIL plans to expand its commercial space business through public-private partnerships and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a):The total revenue generated by NewSpace India Limited (NSIL), a Government of India Company under Department of Space, since inception in March 2019 is given below:

Particulars	FY 2019-20 (Cr.)	FY 2020-21 (Cr.)	FY 2021-22 (Cr.)	FY 2022-23 (Cr.)	FY 2023-24 (Cr.)	FY 2024-25 (Estimate) (Cr.)
Revenue from Operations	314.52	513.31	1674.77	2842.26	2116.12	3026.09
Other Income	7.25	12.40	57.07	98.16	279.08	220.00
Total Revenue	321.77	525.71	1731.84	2940.42	2395.20	3246.09
Total Expenditure	253.20	312.87	1272.69	2324.07	1591.60	2003.97
Profit before Tax	68.57	212.84	459.15	616.35	803.59	1242.12

(b):Till date, NSIL has launched 135 International customer satellites and 3 Indian Satellites on commercial basis.

(c):Yes. NSIL as part of its mandate to enable Indian Industries in taking up high technology space related activities, has signed a contract with M/s HAL

(Lead partner of HAL and L&T consortium) for End-to-End manufacturing of 5 nos of Polar Satellite Launch Vehicle (PSLV). The 1st fully Indian Industry manufactured PSLV would be launched during 2nd half of 2025.

(d):NewSpace India Limited (NSIL) has plans to expand its commercial space business through Public-Private Partnerships (PPPs) model as well. Towards this, NSIL is considering realizing ISRO's heavy lift launcher LVM3, under PPP partnership approach, due to its large commercial potential in Global launch service market.

EMPLOYMENT OPPORTUNITIES FOR MINORITIES

4164. MD. RAKIBUL HUSSAIN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the efforts being made to enhance employment opportunities for minorities particularly in Government and Public Sector jobs;
- (b) whether the Government has taken any special measures to create skill development programmes tailored to the needs of minority communities especially in rural and remote areas; and
- (c) if so, the details and current status of the implementation and success of schemes like the "Pradhan Mantri Kaushal Vikas Yojana" for minority youth?

**THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
MINORITY AFFAIRS (SHRI KIREN RIJJU):**

(a) and (b) : The Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS), is a Central Sector Scheme of the Ministry which converges five erstwhile schemes viz. 'Seekho Aur Kamao', 'Nai Manzil', 'Nai Roshni' and 'USTTAD' & 'Hamari Dharohar' and focuses on upliftment of six notified minority communities through skill development; entrepreneurship and leadership of minority women; and education support for school dropouts. The scheme also provisions to facilitate credit linkages by connecting beneficiaries with loan programs offered by the National Minorities Development & Finance Corporation (NMDFC). Under the scheme, skills and education support would be provided to youth of minority communities that could earn them suitable employment or make them suitably skilled to take up self-employment.

(c): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship Scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since 2015. Under PMKVY, skill training is imparted through Short Term Training (STT) and Re-skilling and Up-skilling through Recognition of Prior Learning (RPL) to youth across the country. Under PMKVY 4.0, the focus is to empower trained candidates to choose their varied career path and they are suitably oriented for the same. To enable the opportunities for employments, Skill India Digital Hub (SIDH) Portal has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal. Through Skill

India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Also, On-Job-Training (OJT) has been made an inherent component of the PMKVY.

SEISMOLOGICAL OBSERVATIONS

4165. SHRIMATI SHAMBHAVI:

SHRI NARESH GANPAT MHASKE.

SHRI RAJESH VERMA:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of the seismological observation which have been set up across the country to monitor earthquake activity since 2020, State-wise and year-wise;
- (b) the details of the earthquake occurrences in the country during the last five years, State-wise and year-wise;
- (c) the details of the initiatives implemented by the Government to develop an earthquake early warning system in the country;
- (d) the details of the collaborations with the international agencies to share seismic data and improve forecasting;
- (e) the steps taken by the Government to enhance seismic monitoring and improve data collection on the frequency of earthquakes in the country; and

- (f) whether the Government is considering to expand India's earthquake forecasting capabilities with the help of artificial intelligence and machine learning and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) :National Centre for Seismology (NCS), Ministry of Earth Sciences (MoES) is monitoring earthquake activity in and around the country through its National Seismological Network consisting of 166 permanent Seismic Observatories. A total of 49 observatories throughout different states have been set up in the past five years, from 2020 to 2024. Details of seismic observatories (state-wise and year-wise) are given in **Statement-I**.
- (b) :A total no. of 2768 earthquakes occurred in Indian states/UT from Jan 2020 to 22nd March 2025. State-wise and year-wise details of the earthquake are enclosed in **Statement-II**. The details of these earthquakes are also available on NCS's website (seismo.gov.in).
- (c) :India has undertaken significant initiatives to establish Earthquake Early Warning (EEW) systems, aiming to mitigate the impact of earthquakes. NCS and Indian Institute of Technology Roorkee (IITR) have been at the forefront of these efforts. IIT Roorkee under the project of MoES has been involved in

creating an EEW system for Uttarakhand India. A network of 169 MEMS instruments is installed in Uttarakhand Himalaya. They have also developed BhuDev computer app for the same.

Also, NCS, MoES, is piloting an EEW system in the NW Himalayas. This system is supposed to consider various factors, including earthquake magnitude, depth, location, and potential ground effects. These efforts are in the initial stage, and the fidelity, robustness and success rate of such warning systems are still to be assessed thoroughly before the system can be considered for real-time operations.

- (d) :NCS is sharing the seismic data of three stations, namely Shillong, Sri Vijaya Puram (Port-Blair) and Minicoy, with USGS in exchange for their data for improved seismic monitoring of earthquakes occurring within and surrounding region of India. NCS also shares phase data of each earthquake with the International Seismological Centre (ISC) UK for collaboration in Seismological research throughout the world for the improvements in the earthquake monitoring. However, as of now, no mechanism or technology exists to accurately forecast earthquakes in terms of time, location, and magnitude.
- (e) :The NCS-MoES is continuously working to strengthen earthquake monitoring by establishing, installing, and upgrading seismic stations as part of its routine operations. Committed to adopting the latest technology, NCS aims to enhance seismic monitoring which gradually improves the earthquake detection

capabilities. To further this effort, NCS has proposed adding 100 more stations to its network for enhancing seismic monitoring and data collection.

- (f) :As on date there is no such mechanism/technology to forecast the earthquake in terms of time, space and magnitude. So, the question doesn't arise.

STATEMENT-I

Total Seismic Observatories installed state-wise and after 2020 to 2024

state-wise/year-wise

States/Year	Total Seismological observatory	2020	2021	2022	2023	2024
A&N Island	5					2
Andhra Pradesh	6		4			
Arunachal Pradesh	8		2		1	1
Assam	7					
Bihar	6			1	1	
Chandigarh	1					
Chhattisgarh	4		2			
DNH and Daman Diu						
Delhi	7					
Goa	1					
Gujarat	4		2			
Haryana	10		1			
Himachal Pradesh	7					
Jammu & Kashmir	3		1			
Jharkhand	3					
Karnataka	7		6			
Kerala	3		2			
Ladakh	2					

Lakshadweep	1					
Madhya Pradesh	7		4			
Maharashtra	15		5	1		
Manipur	1					
Meghalaya	2					
Mizoram	3		1			
Nagaland	2					
Odisha	3					
Puducherry						
Punjab	2		1			
Rajasthan	9		4			
Sikkim	1					
Tamil Nadu	7					4
Telangana	1					
Tripura	2					
Uttar Pradesh	15					
Uttarakhand	8		3			
West Bengal	3					
Total	166	0	38	2	2	7

STATEMENT-II

State-wise and Year-wise earthquakes during 2020 to 22nd March, 2025

States/Year	2020	2021	2022	2023	2024	22ndMarch, 2025
A & N Islands	3	4	2	1		
Andhra Pradesh		3	2	5	4	
Arunachal Pradesh	33	33	19	32	34	5
Assam	52	113	24	61	77	10

Bihar			3	2		
Chandigarh		1				1
Chhattisgarh	2	3	5	4	8	
DNH & Daman Diu	2					
Delhi	5	8	3	4	6	2
Goa						
Gujarat	10	8	14	10	15	1
Haryana	35	16	10	25	22	3
Himachal Pradesh	80	65	54	44	37	5
Jammu & Kashmir	50	17	35	52	44	2
Jharkhand	1			1	3	
Karnataka	2	25	33	24	12	1
Kerala	1	2	2		2	
Ladakh	34	34	34	29	41	13
Lakshadweep						
Madhya Pradesh	10	12	8	18	15	1
Maharashtra	91	39	37	43	38	1
Manipur	43	40	26	52	44	15
Meghalaya	24	16	15	41	43	7
Mizoram	22	7	7	8	3	1
Nagaland	18	3		7	10	
Odisha	3		4	1	5	
Puducherry		2				
Punjab	3	3	2	3	3	

Rajasthan	11	7	11	11	12	3
Sikkim	7	10	3	3	9	1
Tamil Nadu		3	5	1	2	
Telangana	1	4		12	8	
Tripura				2	3	
Uttar Pradesh	6	28	4	8	11	12
Uttarakhand	23	11	40	92	55	1
West Bengal	4	4	3	9	9	1
Total	576	521	405	605	575	86

DELAY IN ISSUANCE OF NEW RATION CARDS

4166. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- whether the Government is aware of the delays faced by residents of North Solapur in obtaining new ration cards, increasing units or making name changes and if so, the steps being taken to streamline these processes;
- the measures being implemented by the Government to address irregular ration distribution and ensure the timely delivery of foodgrains to beneficiaries; and
- the steps being taken by the Government to expedite the issuance of documents from the Setu office to improve public service efficiency?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c) : Targeted Public Distribution System (TPDS) under National Food Security Act (NFSA), 2013 is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS, issuance of license to Fair Price Shop dealers, supervision over and monitoring of functioning of FPSs etc. rest with the concerned State/ UT Governments. This principle of shared responsibility is clearly enshrined in Sections 23, 24, and 25 of the NFSA, which outline the respective roles and collaborative duties of both levels of government.

It has been corroborated by the Maharashtra State Government that North Solapur Tehsil has attained its target given by the State in accordance with NFSA. The State Government of Maharashtra is making sustained efforts to weed out ineligible beneficiaries, thereby ensuring space for the inclusion of more eligible beneficiaries. It is pertinent to highlight that, as per Section 10 of

the NFSA, 2013, the responsibility of identification and regular updating of the list of eligible beneficiaries rests solely with the State Government.

State Government had been earlier facing some technical challenges pertaining to their online portal www.rcms.mahafood.gov.in and issues related to synchronization with the Aadhaar server, which now have been resolved.

The food grain distribution to the beneficiaries is being done using ePOS-based applications to ensure timely delivery and authenticated distribution. The food grain distribution using ePOS Machines for the month of Jan 25 & Feb 25 is 94% & 95% respectively. The State Government has placed special emphasis on enhancing the efficiency of public services through tools such as RCMS and MAHAePOS, which have substantially contributed towards timely updation of records and ensured error-free operations for the benefit of the citizens.

उत्तर प्रदेश में प्रधानमंत्री खनिज क्षेत्र कल्याण योजना

4167. श्री अरुण कुमार सागर:

क्या खान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या देश भर में, विशेषकर उत्तर प्रदेश में प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (पीएमकेकेकेवाई) के अंतर्गत कार्य किए जा रहे हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और विशेषकर उत्तर प्रदेश में आज की तिथि के अनुसार इसकी वर्तमान स्थिति क्या है; और
- (ग) इस प्रयोजन के लिए आवंटित और उपयोग की गई केंद्रीय निधि का ब्यौरा क्या है तथा गत तीन वर्षों में प्रत्येक वर्ष के दौरान लाभार्थियों की राज्यवार संख्या कितनी है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) : जी, हां। प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (पीएमकेकेकेवाई) के दिशा-निर्देश दिनांक 16.09.2015 को केन्द्र सरकार द्वारा परिचालित किए गए थे जिसमें राज्य सरकारों को निर्देश दिए गए थे कि वे इन्हें जिला खनिज फाउंडेशन (डीएमएफ) के लिए उनके द्वारा बनाए गए नियमों में शामिल करें। तदनुसार, उत्तर प्रदेश सहित 23 खनन राज्यों ने पीएमकेकेकेवाई के दिशा-निर्देशों को डीएमएफ के लिए उनके द्वारा बनाए गए नियमों में शामिल किया है।

उत्तर प्रदेश राज्य सरकार से प्राप्त जानकारी के अनुसार, आज तक डीएमएफ के तहत 1,944.58 करोड़ रुपये एकत्र किए गए हैं, जिनमें से 7,507 परियोजनाओं के लिए 1,058.90 करोड़ रुपये स्वीकृत किए गए हैं। कुल 6,138 परियोजनाएं पूरी की गई हैं और 806.71 करोड़ रुपये की राशि व्यय की गई है।

(ग) : डीएमएफ में केन्द्र सरकार से बजटीय आवंटन का कोई प्रावधान नहीं है। डीएमएफ को केंद्र सरकार द्वारा निर्धारित रॉयल्टी के निश्चित प्रतिशत के अनुसार खनन पट्टा धारकों से प्राप्त वैधानिक अंशदान द्वारा वित्तपोषित किया जाता है। डीएमएफ के अंतर्गत किया गया अंशदान संबंधित जिलों द्वारा एकत्र किया जाता है तथा खनन से प्रभावित सभी व्यक्ति एमएमडीआर अधिनियम के अनुसार डीएमएफ के अंतर्गत लाभार्थी होते हैं।

DEVELOPMENT PROJECTS IN BODOLAND

4168. SHRI JOYANTA BASUMATARY:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of the ongoing development projects along with those running behind schedule in the Bodoland Territorial Region;

- (b) whether a number of projects are delayed due to financial sanction and fund release; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c) : The details of the ongoing projects in BTR are at **Statement**. The implementation period of the projects sanctioned under different schemes of the MDoNER depend upon various factors such as the geographical location, terrain, availability of land, mandatory statutory clearances, removal of obstacles, financial closures etc.

The MDoNER has taken several steps for expediting the selection/sanction of projects and the release of funds in respect of the sanctioned projects, which inter-alia include the following:

- (i) Online submission of project proposals for selection/sanction through the Poorvottar Vikas Setu (PVS) portal of the MDoNER.
- (ii) Single stage submission of project proposals for selection/sanctions.
- (iii) Convening meetings of EIMC almost on a monthly basis instead of quarterly basis as per the Guideline of the scheme.
- (iv) Online submission of requests for release of funds through the Poorvottar Vikas Setu (PVS) portal of the MDoNER.

- (v) Releasing of funds in four installments based on the predefined milestones achieved in the execution of the project thereby streamlining the process for release of funds.

STATEMENT

ONGOING PROJECTS IN BTR

SN	Project Name	Name of the Scheme	Sanctioned Cost (Rs. in Cr)
1	Proposed Integrated textile Park at Kharujan Mushalpur	Special Development Packages (SDPs) of Bodoland Territorial Council (BTC)	41.00
2	Construction of RCC Bridge No. 3/1 over Puthimari river at Dolonghat (Dhulabari)		8.00
3	Development of industrial estates for setting up of Small/Medium industries at Ramphalbil (Kokrajhar)		14.40
4	Industrial Estate, Lakhibazar at Kokilabari, District Baksa		18.39
5	Bodoland Movement Memorial Museum at Salbari, Baksa		29.99
6	Construction of Road and RCC Bridge from Paoriputa to Natun Panbari over river Pasnoi at Udalguri District	NESIDS (OTRI)	7.68
7	Construction of Bineswar Brahma Engineering College, Kokrajhar, Assam	Schemes of NEC	4.92

गरीबी रेखा से नीचे जीवनयापन कर रहे लोग

4169. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) आज की तारीख तक विगत तीन , वर्षों के दौरान देश में विशेषकर ग्रामीण क्षेत्रों में, राज्यवार , और वर्षवार कितने लोगों को गरीबी रेखा से ऊपर लाया गया है;
- (ख) आज की तारीख तक; लगभग कितने लोग गरीबी रेखा से नीचे जीवनयापन कर रहे हैं ,
- (ग) क्या सरकार का गरीबी रेखा से नीचे जीवनयापन करने वाले लोगों के लिए कोई योजना बनाकर उनके जीवन स्तर को ऊंचा उठाने का विचार है;
- (घ) यदि हां तो तत्संबंधी ब्यौरा क्या है; और ,
- (ङ) यदि नहीं? तो इसके क्या कारण हैं ,

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) से (ङ) : 2021 में, भारत सरकार ने गरीबी के आकलन हेतु बहुआयामी गरीबी सूचकांक (एमपीआई) नाम से एक व्यापक सूचकांक विकसित किया जो 12 संकेतकों को शामिल करते हुए स्वास्थ्य, शिक्षा और जीवन स्तर जैसे आयामों में अतिव्यापी अभावों को दर्शाता है। यह कितने लोग गरीब हैं और वे किस हद तक वंचित हैं, दोनों का आकलन करता है। सूचकांक का दूसरा संस्करण 2023 में जारी किया गया था। नीति आयोग द्वारा जारी राष्ट्रीय एमपीआई रिपोर्ट, 2023 के अनुसार, वर्ष 2015-16 और 2019-21 के बीच बहुआयामी गरीबी में जनसंख्या का अनुपात 24.85% से घटकर 14.96% हो गया, जो दर्शाता है कि इस अवधि के दौरान लगभग 135.5 मिलियन लोग गरीबी से मुक्त हुए। सबसे तीव्र गिरावट ग्रामीण क्षेत्रों के बहुआयामी गरीब लोगों की प्रतिशतता में दर्ज की गई जो 2015-16 के 32.59% से गिरकर 2019-21 में 19.28% पर आ पहुँची। एमपीआई का राज्य/संघराज्य क्षेत्र-वार एवं सेक्टर-वार विवरण सार्वजनिक रूप से उपलब्ध है और इन्हें

<https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf> पर देखा जा सकता है।

सरकार ने बहुआयामी गरीबी कम करने के लिए विभिन्न योजनाएं शुरू की हैं जिनमें अन्य योजनाओं के साथ-साथ सक्षम आंगनवाड़ी एवं पोषण 2.0, प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेवाई), प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण), प्रधानमंत्री सुरक्षित मातृत्व अभियान, प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्या), पीएम उज्ज्वला योजना, स्वच्छ भारत मिशन (एसबीएम), जल जीवन मिशन (जेजेएम), प्रधानमंत्री जन धन योजना (पीएमजेडीवाई), प्रधानमंत्री आवास योजना (पीएमएवाई), पीएम विश्वकर्मा आदि शामिल हैं।

DIGITAL CONNECTIVITY IN KERALA

4170. SHRI SHAFI PARAMBIL:

SHRI RAJMOHAN UNNITHAN:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the current status of mobile and digital connectivity in Kerala with the number of villages covered and not covered;
- (b) the challenges, if any, faced in expanding mobile and digital infrastructure across Kerala; and
- (c) the measures taken to bridge the digital divide and ensure equitable access to digital services in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) to (c) : All the 1,438 villages (as per data of Registrar General of India) in Kerala, are covered with mobile connectivity and internet connectivity.

BharatNet project is being implemented in a phased manner to provide connectivity to all the Gram Panchayats (GPs) for broadband services, such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. Further, the Union Cabinet has approved Amended BharatNet Program for provisioning of connectivity to all GPs in the country in ring topology including upgrading existing network and connectivity to about 3.8 Lakh non-GP villages on demand basis.

Further, some key initiatives taken by Ministry of Electronics and Information Technology to bridge the digital divide and access to digital services in the country including Kerala are as follows:

- **Pradhan MantriGramin Digital SakshartaAbhiyan (PMGDISHA):** In order to improve the digital literacy rate, especially in rural India, the Government of India implemented a scheme titled “Pradhan MantriGramin Digital SakshartaAbhiyan (PMGDISHA)” to usher in digital literacy in rural India by covering 6 crore rural households (one person per household) across the country. As on 31st March 2024 against 6 crore, 6.39 crore individuals were trained across the country. In the state of Kerala under the PMGDISHA scheme a total of 1,77,165 candidates were enrolled, out of which, a total of 1,18,132 candidates were trained.

- **Common Services Centres (CSCs)** are offering government and business services in digital mode in rural areas through Village Level Entrepreneurs (VLEs). Over 800 services are being delivered through CSCs, including government services, financial services and services related to Aadhaar, various social welfare schemes, education, tele-medicine, travel bookings, utility payments. As on January, 2025 5.97 lakh CSCs are functional across the country (rural + urban), including 9,948 CSCs in Kerala.
- In addition, citizens across the country, including Kerala, have also been enabled to access e-services under various initiatives, such as Unified Mobile Application for New-age Governance (UMANG), DigiLocker, National scholarship Portal, Myscheme, e-Hospital and MyGov, etc.

सार्वजनिक वितरण प्रणाली में सुधार

4171. डॉ. आनन्द कुमार गोंडः

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात को ध्यान में रखते हुए कि डिजिटल प्रौद्योगिकी और विशिष्ट पहचान संख्या जैसी पहलों के फलस्वरूप चोरी तथा भ्रष्टाचार में कमी आने के कारण देश में सार्वजनिक वितरण प्रणाली के कार्यान्वयन और दक्षता में अत्यधिक सुधार हुआ है, सार्वजनिक वितरण प्रणाली (पीडीएस) में और सुधार करने के लिए ऐसे किसी अन्य नए प्रस्ताव पर विचार कर रही है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) क्या विगत पांच वर्षों के दौरान सार्वजनिक वितरण प्रणाली में अनियमितताओं और भ्रष्टाचार में संलिप्त लोगों के विरुद्ध कोई कार्रवाई की गई है और यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है; और
- (घ) क्या सरकार सार्वजनिक वितरण प्रणाली के अंतर्गत वितरित किए जाने वाले खाद्य पदार्थों की सूची में और अधिक नए खाद्य पदार्थों को शामिल करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) और (ख) : यह विभाग राज्यों/संघ राज्य क्षेत्रों में उन्नत एकीकृत आपूर्ति श्रृंखला सॉफ्टवेयर के विकास और कार्यान्वयन के लिए केंद्र द्वारा प्रायोजित स्कीम (सीएसएस) “सार्वजनिक वितरण प्रणाली में प्रौद्योगिकी के माध्यम से आधुनिकीकरण और सुधार स्कीम (स्मार्ट-पीडीएस)” को लागू कर रहा है। वर्तमान में, स्मार्ट-पीडीएस विकास के चरण में है। यह परियोजना एनआईसी द्वारा अक्टूबर 2024 से शुरू की गई थी और अप्रैल 2025 से कई चरणों में एप्लीकेशन शुरू होने की उम्मीद है।

स्मार्ट-पीडीएस स्कीम का उद्देश्य सार्वजनिक वितरण प्रणाली (पीडीएस) में प्रौद्योगिकी अवसंरचना को मजबूत करना है ताकि एनएफएसए और राज्य स्कीमों को कवर करते हुए पूरे पीडीएस पारिस्थितिकी तंत्र में प्रौद्योगिकी प्रचालित सुधार और परिवर्तनकारी बदलाव किया जा सके। यह आईटी हार्डवेयर, सॉफ्टवेयर के संबंध में सभी राज्यों/संघ राज्य क्षेत्रों में पीडीएस प्रचालन की राज्य स्तरीय तकनीकी सीमाओं को दूर करता है और सभी राज्यों/संघ राज्य क्षेत्रों में सभी पीडीएस से संबंधित प्रचालनों को कवर करने वाला एकीकृत एकल उन्नत केंद्रीय प्रणाली एप्लीकेशन को लागू किया गया है।

(ग) : राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के तहत शासित लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) केंद्र और राज्य/संघ राज्य क्षेत्र (यूटी) सरकारों की संयुक्त जिम्मेदारी

के तहत प्रचालित की जाती है। राज्यों/संघ राज्य क्षेत्रों के भीतर खाद्यान्नों के आबंटन, पात्र लाभार्थी परिवारों की पहचान, उन्हें राशन कार्ड जारी करना, टीपीडीएस के तहत पात्र लाभार्थियों को खाद्यान्नों का वितरण, पर्यवेक्षण और उचित दर दुकानों (एफपीएस) के कामकाज की निगरानी आदि की प्रचालनात्मक जिम्मेदारियां संबंधित राज्य/संघ राज्य सरकारों की हैं।

पीडीएस में भ्रष्टाचार, टीपीडीएस (नियंत्रण) आदेश, 2015 के प्रावधानों का उल्लंघन है, जिसमें आवश्यक वस्तु अधिनियम, 1955 के तहत दंडात्मक कार्रवाई का प्रावधान है। इस प्रकार, यह आदेश राज्य/संघ राज्य सरकारों को इन आदेशों के प्रासंगिक प्रावधानों के उल्लंघन के मामले में दंडात्मक कार्रवाई करने का अधिकार देता है।

टीपीडीएस (नियंत्रण) आदेश, 2015 के प्रासंगिक खंड के तहत राज्य/संघ राज्य क्षेत्र सरकार द्वारा दिनांक 31/12/2024 तक की गई कार्रवाई के परिणामों को दर्शाने वाला ब्यौरा **विवरण** में दिया गया है।

(घ) : राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए) के तहत, "खाद्यान्न" शब्द को चावल, गेहूं या मोटे अनाज या इनके किसी भी संयोजन, जो समय-समय पर केंद्र सरकार द्वारा आदेश द्वारा निर्धारित गुणवत्ता मानदंडों के अनुरूप हो, के रूप में परिभाषित किया गया है। वर्तमान में, एनएफएसए के तहत अन्य वस्तुओं को शामिल करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

विवरण

राज्य/ संघ क्षेत्रों द्वारा जनवरी, 2015 से दिसंबर, 2024 तक सार्वजनिक वितरण प्रणाली (नियंत्रण) आदेश के सम्बंधित खंडों के अंतर्गत की गई कार्रवाई के परिणामों को दर्शाने वाला ब्यौरा

(दिनांक 31/12/2024 की स्थिति के अनुसार राज्य/संघ राज्य क्षेत्र से प्राप्त सूचना का संकलन)

क्र. सं.	राज्य/ संघ राज्य क्षेत्र का नाम	वर्ष	निरीक्षणों की संख्या	मारे गए छापों	गिरफ्तार/ मुकद्दा चलाए	उचित दर दुकान के निलंबित/ रद्द

				की संख्या	गए/ दोषसिद्ध व्यक्तियों की संख्या	लाईसेंस/ जारी किए गए कारण बताओं नोटिस/ दर्ज प्राथमिकियों की संख्या
1	आंध्र प्रदेश	2015	11803	2072	53	2534
		2016	2889	832	*	*
		2017	25519	9774	8	811
		2018	27189	10831	13	576
		2019	2616	1160	51	849
		2020	4378	1653	66	438
2	अरुणाचल प्रदेश	2015	*	*	*	*
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
3	असम	2015	1352	849	*	124
		2016	772	272	*	36
		2017	902	441	4	76
		2018	*	*	*	*
		2019	3497	1197	*	82
		2020	*	*	*	*
		2022	1917	130	*	17
		2023	*	*	*	*
		2024	11008	2308	0	1146
4	बिहार	2015	*	*	*	*
		2016	*	*	*	*
		2017	*	*	*	*

		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
5	छत्तीसगढ़	2015	4811	561	*	149
		2016	6050	647	2	122
		2017	5702	443	31	225
		2018	6658	1161	4	60
		2019	6144	934	*	50
		2020	2453	390	7	12
		2021	6301	558	0	76
		2022	8176	1390	0	56
6	दिल्ली	2015	1381	149	8	755
		2016	2026	14	7	741
		2017	390	60	*	24
		2018	6534	66	1	522
		2019	9013	93	0	220
		2020	9425	109	1	276
		2021	9854	111	0	337
		2022	6872	56	0	156
7	गोवा	2015	145	3	*	25
		2016	985	15	*	83
		2017	1088	18	*	182
		2018	385	35	*	21
		2019	341	*	*	5
		2020	1190	*	*	208
		2021	1459	1	*	5
		2022	1495	22	*	*
		2023	390	85	*	6
8	गुजरात	2015	6958	*	11	284
		2016	5959	*	3	370
		2017	5704	*	1	197

		2018	7802	*	33	221
		2019	5563	*	2	280
		2020	4374	*	*	97
		2021	3283	*	*	69
		2022	9557	*	*	103
		2024	7775	236	0	1365
9	हरियाणा	2015	*	*	*	*
		2016	1481	105	4	919
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
10	हिमाचल प्रदेश	2015	3138	*	*	325
		2016	4322	*	*	1026
		2017	10983	*	*	523
		2018	16975	*	*	1017
		2019	15301	*	*	699
		2020	9767	-	-	1005
11	जम्मू और कश्मीर	2015	*	*	*	*
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
12	झारखंड	2015	417	4	9	66
		2016	438	18	32	107
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
13	कर्नाटक	2015	61078	614	145	520

		2016	29620	372	33	202
		2017	11516	207	8	296
		2018	11622	198	4	149
		2019	14410	322	62	181
		2020	*	*	*	*
14	केरल	2015	78505	18269	33	108
		2016	93502	24646	8	136
		2017	55781	4579	5	215
		2018	34538	2088	1	3139
		2019	*	*	*	*
		2020	*	*	*	*
15	मध्य प्रदेश	2015	32108	1008	162	657
		2016	32978	1156	166	699
		2017	36776	1195	260	713
		2018	37442	1207	177	847
		2019	38296	1408	200	1223
		2020	32822	1328	216	1255
16	महाराष्ट्र	2015	86979	*	200	792
		2016	97067	*	177	818
		2017	43394	*	80	257
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
		2021	26274	51335	13	395
		2022	42932	6548	37	293
		2023	42968	5758	9	272
17	मणिपुर	2015	54	20	*	*
		2016	6	3	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*

		2020	*	*	*	*
18	मेघालय	2015	546	13	*	*
		2016 (अप्रैल से अगस्त 2016)	222	1	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
		2021	2573	12	*	*
		2022	525	6	*	*
		2024	1290	77	0	121
19	मिजोरम	2015	166	103	2	*
		2016	124	68	*	*
		2017	108	49	*	*
		2018	91	43	*	*
		2019	100	216	*	*
		2020	90	19	*	*
		2021	267	10	*	*
		2022	258	13	*	*
		2023	79	3	*	*
20	नागालैंड	2015	221	*	*	*
		2016	76	12	3	2
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
21	ओडिशा	2015	9200	10325	*	553
		2016	8350	8634	*	152
		2017	12899	3402	1	215
		2018	22481	178	*	206
		2019	20343	197	*	242

		2020	*	20540	6	116
		2021	22557	250	*	130
		2022	27054	4891	9	686
		2023	21520	2480	*	420
		2024	1966	1412	0	-
22	पंजाब	2015	57422	1453	2	1451
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
23	राजस्थान	2015	16895	1895	763	5272
		2016	24293	2183	668	7733
		2017	16299	1636	320	8601
		2018	15112	910	354	2484
		2019	19462	1542	309	4381
		2020	22537	876	791	3029
		2021	*	*	*	*
		2022	143750	15245	5778	36087
24	सिक्किम	2015	260	28	*	*
		2016	475	65	*	*
		2017	616	24	*	*
		2018	1339	28	*	*
		2019	2688	44	*	*
		2020	1987	30	*	*
		2021	2038	18	*	*
		2022	839	15	*	*
		2023	36	15	*	*
		2024	45	20	0	6
25	तमिलनाडु	2015	180520	7700	25	*
		2016	194599	21337	10251	*

		2017	119481	14709	6787	*
		2018	44702	4732	1717	*
		2019	84432	10379	4373	*
		2020	54247	4930	1322	*
		2021	45280	4954	2480	*
		2022	236512	17430	12041	*
		2023	158550	12581	8970	*
26	तेलंगाना	2015	10785	2150	132	693
		2016	11206	2721	259	670
		2017	12425	3231	187	286
		2018	12395	2665	219	200
		2019	13444	2487	216	339
		2020	15056	8352	1429	1118
		2021	18278	6471	2042	1327
		2022	10559	2246	815	557
		2023	5626	1179	2	67
		2024	6895	1465	209	200
27	त्रिपुरा	2015	11249	363	2	340
		2016	11436	503	0	385
		2017	10795	377	0	243
		2018	8665	446	0	290
		2019	12984	465	0	406
		2020	11097	1123	8	581
		2021	1480	77	2	87
28	उत्तराखंड	2015	*	*	*	*
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
29	उत्तर प्रदेश	2015	45376	*	1009	6665

		2016	62322	6961	887	6545
		2017	29804	3141	557	2461
		2018 (अप्रैल 18 – मार्च, 19)	138302	*	3385	9419
		2019-20	150970	2343	1086	6404
		2020-21	153393	14329	1199	6506
		2021-22	116734	11207	573	5026
		2022-23	108662	10312	716	4245
		2023	28237	2684	122	820
30	पश्चिम बंगाल	2015	7680	52	*	462
		2016	19619	233	*	41
		2017	36146	655	17	1841
		2018	43127	2057	19	2829
		2019	35378	581	15	2648
		2020	42840	222	57	3263
		2021	28994	156	42	4810
		2022-23	29995	98	59	3507
		2023	18422	2393	42	806
31	अंडमान और निकोबार द्वीप समूह	2015	369	*	*	15
		2016	*	*	*	*
		2017	144	*	*	1
		2018	*	*	*	*
		2019	*	*	*	*
		2020	266	*	*	1
32	चंडीगढ़	2015	410	*	*	1
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
		2021	*	*	*	*

		2022	*	*	*	*
		2023	*	*	*	*
		2024	डीबीटी	डीबीटी	डीबीटी	डीबीटी
33	दादरा और नगर हवेली	2015	10	1	*	*
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
		2021	63	*	*	*
		2022	63	*	*	*
34	दमन और दीव	2015	*	*	*	*
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
		2021	51	1	*	1
		2022	51	*	*	

35	लक्षद्वीप	2015	*	*	*	*
		2016	*	*	*	*
		2017	*	*	*	*
		2018	*	*	*	*
		2019	*	*	*	*
		2020	*	*	*	*
		2024	58	0	0	0
36	पुदुचेरी	2015	2825	913	*	7
		2016	2861	1204	*	2
		2017	3166	376	*	*
		2018	4856	706	*	*
		2019	807	205	*	*
		2020	*	*	*	*
		2024	डीबीटी	डीबीटी	डीबीटी	डीबीटी
	कुल योग	2015	632663	48545	2556	21798
		2016	613678	90002	12500	20789
		2017	439638	44317	8266	17091
		2018	440215	27351	5927	21980
		2019	463876	37058	7043	22858
		2020	365922	53901	5102	17904
		2021	285486	75161	5152	12263
		2022	629208	58402	19455	45707
		2023	275828	27148	9145	2391
		2024	29037	5518	209	2838
सकल जोड़ = 2015+2016+2017+2018+2019+ 2020+2021+2022+2023+2024			4175551	467403	75355	185619

* सूचना उपलब्ध नहीं कराई गई।

विद्युत क्षेत्र को कोयले की आपूर्ति

4172. श्री चंदन चौहान:

श्री अनूप संजय धोत्रे:

श्री मनीष जायसवाल:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने वित्त वर्ष 2025-26 के दौरान विद्युत क्षेत्र के लिए 906 मिलियन टन के कोयले की निर्बाध आपूर्ति सुनिश्चित करने के लिए कोई कार्यनीति तैयार की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) भीषण गर्मी के महीनों के दौरान कोयले की संभावित कमी की समस्या से निपटने के लिए किए गए उपायों का ब्यौरा क्या है; और
- (घ) क्या मांग में इस अप्रत्याशित वृद्धि को पूरा करने के लिए कोई आकस्मिक योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) : देश में कोयले की पर्याप्त उपलब्धता है। सरकार का ध्यान देश की ऊर्जा आवश्यकता को पूरा करने के लिए कोयले के घरेलू उत्पादन को बढ़ाने पर है। देश ने वर्ष 2023-24 में अब तक का सबसे अधिक कोयला उत्पादन किया है। वर्ष 2023-2024 में अखिल भारतीय घरेलू कोयला उत्पादन वर्ष 2022-2023 में 893.191 मि.ट. की तुलना में लगभग 11.71% की वृद्धि के साथ 997.826 मिलियन टन (मि.ट.) था।

चालू वर्ष 2024-25 (फरवरी, 2025 तक) में, देश ने पिछले वर्ष 2023-24 की तदनुसूची अवधि में 881.16 मि.ट. की तुलना में 5.45% की वृद्धि दर के साथ 929.15 मि.ट. (अनंतिम) कोयले का उत्पादन किया है।

विद्युत मंत्रालय ने वित्तीय वर्ष 2025-26 के लिए 906.1 मि.ट. की अपनी घरेलू कोयले की आवश्यकता के बारे में सूचित किया, जिसके लिए कोयला मंत्रालय ने वित्त वर्ष 2025-26 के लिए विद्युत क्षेत्र को 906.1 मि.ट. की घरेलू कोयला आपूर्ति योजना से अवगत कराया है।

(ग) और (घ) : केंद्रीय विद्युत प्राधिकरण (सीईए) के अनुसार, घरेलू कोयला आधारित विद्युत संयंत्रों में कोयले का स्टॉक दिनांक 18.03.2025 को पिछले वर्ष 2023-24 के तदनुसूची तिथि को 46.03 मि.ट. की तुलना में 15.60 प्रतिशत की वृद्धि दर के साथ 53.21 मि.ट. रहा। वर्तमान कोयला स्टॉक 85% प्लांट लोड फैक्टर (पीएलएफ) पर लगभग 20 दिनों के लिए पर्याप्त है।

विद्युत संयंत्रों को कोयले की आपूर्ति करना एक सतत प्रक्रिया है। कोयले की आपूर्ति की कोयला कंपनियों तथा विद्युत मंत्रालय, कोयला मंत्रालय, रेल मंत्रालय, केन्द्रीय विद्युत प्राधिकरण (सीईए), कोल इंडिया लिमिटेड (सीआईएल) तथा सिंगरेनी कोलियरीज कंपनी लि (एससीसीएल) के प्रतिनिधियों वाले एक अंतर-मंत्रालयी उप समूह द्वारा भी निरंतर निगरानी की जाती है जो ताप विद्युत संयंत्रों को कोयले की आपूर्ति बढ़ाने के लिए विभिन्न प्रचालनात्मक निर्णय लेने हेतु नियमित रूप से बैठक करते हैं।

इसके अलावा, कोयला आपूर्ति और विद्युत उत्पादन क्षमता में वृद्धि की निगरानी करने के लिए एक अंतर-मंत्रालयी समिति (आईएमसी) का भी गठन किया गया है जिसमें अध्यक्ष, रेलवे बोर्ड; सचिव, कोयला मंत्रालय; सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय और सचिव, विद्युत मंत्रालय; शामिल हैं। सचिव, नवीन और नवीकरणीय ऊर्जा मंत्रालय और अध्यक्ष, सीईए को आईएमसी द्वारा आवश्यकता पड़ने पर विशेष आमंत्रित के रूप में सहयोजित किया जाता है।

महाकुंभ, 2025 के लिए विशेष रेलगाड़ियां

4173. श्री तनुज पुनिया:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

महाकुंभ के दौरान विभिन्न राज्यों से कितनी विशेष रेलगाड़ियां रद्द की गई हैं और इससे कितने यात्री प्रभावित हुए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

भारतीय रेल त्यौहारी मौसम, छुट्टियों के दौरान अतिरिक्त यात्रियों की भीड़ की आवश्यकताओं को पूरा करने और पर्यटन एवं तीर्थयात्रा सुविधाजनक बनाने के लिए पर्यटक महत्व के स्थलों के लिए परिचालनिक व्यवहार्यता, यातायात औचित्य आदि के अध्यधीन स्पेशल रेलगाड़ियां परिचालित करती है।

महाकुंभ-2025 के दौरान यात्रियों की आवश्यकताओं को पूरा करने और उनकी यात्रा को सुगम बनाने के लिए भारतीय रेल ने 7484 स्पेशल गाड़ियों सहित 17,300 से अधिक गाड़ियां चलाईं। इन स्पेशल गाड़ियों में 996 लंबी दूरी की गाड़ियां शामिल थीं। इन सभी उपायों से लगभग 4.24 करोड़ यात्रियों को लाभ मिला।

यात्रियों की अतिरिक्त भीड़ की आवश्यकता को पूरा करने, समय-समय पर उन्हें निकालने और यात्रियों की सुरक्षा को ध्यान में रखते हुए, विशेष रूप से प्रमुख स्नान के दिनों में अधिक स्पेशल रेलगाड़ियां परिचालित करना आवश्यक था। तदनुसार, इन रेलगाड़ियों के लिए अतिरिक्त मार्ग बनाने तथा परिचालन संबंधी आवश्यकताओं को ध्यान में रखते हुए, पहले से अधिसूचित 76 लंबी दूरी की स्पेशल रेलगाड़ियों को परिचालित नहीं किया जा सका।

ग्रामीण अर्थव्यवस्था में डाकघरों का योगदान

4174.श्रीमती भारती पारधी :

श्री श्रीरंग आप्पा चंदू बारणे :

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या डाकघर ग्रामीण क्षेत्रों में आवश्यक सेवाएं प्रदान करते हुए और वित्तीय समावेशन करते हुए ग्रामीण अर्थव्यवस्था के विकास में योगदान दे सकते हैं और ये शहरी और ग्रामीण असमानता को कम करने में सहायक हो सकते हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या कदम उठाए गए हैं;
- (ग) डाकघर ग्रामीण आबादी को बैंकिंग सेवाएं प्रदान करने में किस प्रकार सहायक हो सकते हैं;
- (घ) क्या ई-कॉमर्स के उभरने से विशेषकर दूरस्थ क्षेत्रों में अंतिम छोर तक संपर्क स्थापित करने हेतु डाकघरों का व्यापक नेटवर्क महत्वपूर्ण है; और
- (ङ) यदि हां, तो डाकघरों के व्यापक नेटवर्क को ऑनलाइन व्यवसाय से जोड़ने और बाजार में इसकी पहुंच बढ़ाने के लिए क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) : जी, हां।

(ख) और (ग) : इस संबंध में उठाए गए कदम और तत्संबंधी ब्यौरा निम्नानुसार है :

- (i) विभाग, 1.64 लाख डाकघरों के अपने व्यापक नेटवर्क, जिसमें ग्रामीण क्षेत्रों में स्थित 1.39 लाख डाकघर भी शामिल हैं, के साथ-साथ इंडिया पोस्ट पेमेंट्स बैंक तथा 2.4 लाख ग्रामीण डाक सेवकों के माध्यम से डिजिटलीकृत डाक, वित्तीय और नागरिक केन्द्रित सेवाएं मुहैया करा रहा है।
- (ii) डाकघर, देश के कोने-कोने में दस्तावेजों और पार्सलों की समयबद्ध तथा सुरक्षित डिलिवरी सुनिश्चित करते हैं।
- (iii) देश के सभी डाकघर कोर बैंकिंग समाधान पर कार्य कर रहे हैं। ग्राहकों के लिए निम्नलिखित सुविधाएं उपलब्ध हैं :-

- (क) इंटरनेट बैंकिंग और मोबाइल बैंकिंग
 - (ख) निधियों के अंतरण के लिए राष्ट्रीय इलेक्ट्रॉनिक निधि अंतरण (एनईएफटी)/ वास्तविक समय सकल निपटान (आरटीजीएस) सेवा
 - (ग) ब्याज और परिपक्वता (मेच्योरिटी) राशि सीधे बैंक खाते में जमा करने के लिए इलेक्ट्रॉनिक क्लीयरिंग सर्विस (ईसीएस) की सुविधा
 - (घ) जमाशेष और मिनी स्टेटमेंट देखने के लिए ई-पासबुक
 - (ङ) सभी प्रकार के डिजिटल लेन-देनों के लिए इंडिया पोस्ट पेमेंट्स बैंक – डाकघर बचत खातों को लिंक करने की सुविधा।
 - (च) प्रत्यक्ष लाभांतरण और आधार नामांकन एवं अद्यतन जैसी नागरिक केंद्रित सेवाएं
 - (iv) इंडिया पोस्ट पेमेंट्स बैंक, डिजिटल और कागजरहित बैंकिंग, आधार-आधारित भुगतान प्रणाली (एईपीएस), डीबीटी सुविधा और असिस्टेड डिजिटल सेवाएं प्रदान करता है।
 - (v) ग्रामीण क्षेत्रों में रह रहे लोगों को किफायती बीमा कवरेज प्रदान करने के लिए ग्रामीण डाक जीवन बीमा (आरपीएलआई) योजना डिजाइन की गई है।
- (घ) : जी, हां।
- (ङ.) : डाकघरों के व्यापक नेटवर्क को ऑनलाइन व्यवसाय के साथ जोड़ने और बाजार तक इसकी पहुंच का विस्तार करने के लिए उठाए गए कदम निम्नानुसार हैं :-
- i. विभाग, अपनी व्यापक पहुंच के बल पर देशभर में खेपों को प्राप्त करने, उनके पारेषण एवं डिलिवरी के लिए संपूर्ण समाधान उपलब्ध करवा रहा है। इसके अतिरिक्त, बीमा, ट्रैक एंड ट्रेस, डिलिवरी पर भुगतान (कैश-ऑन-डिलिवरी), एप्लीकेशन प्रोग्रामिंग इंटरफेस (एपीआई) एकीकरण, प्रबंधन सूचना प्रणाली (एमआईएस) डैशबोर्ड, बुक-नाउ-पे-लेटर सुविधा (बीएनपीएल) आदि जैसी मूल्यवर्धित सेवाएं भी मुहैया कराई जा रही हैं।

- ii. टीयर-2 और टीयर-3 शहरों में कनेक्टिविटी बढ़ाने के लिए एक विशिष्ट राष्ट्रीय सड़क परिवहन नेटवर्क स्थापित किया गया है। यह एक महत्वपूर्ण इंफ्रास्ट्रक्चर संबंधी पहल है, जिसने ई-कॉमर्स के लाभों को शहरी एवं ग्रामीण क्षेत्रों तक पहुंचाना संभव किया है। इस नेटवर्क को आगे राज्य स्तरीय परिवहन रूटों के माध्यम से सुदृढ़ किया गया है।
- iii. परिवहन के यंत्रीकृत माध्यमों का प्रयोग कर पार्सलों की विशिष्ट और त्वरित डिलिवरी सुनिश्चित कर लास्ट माइल डिलिवरी को सुदृढ़ बनाने हेतु नोडल डिलिवरी केंद्र (एनडीसी) स्थापित किए गए हैं।

रेलवे कुलियों को सुविधाएं

4175. श्री मुरारी लाल मीना:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार कुलियों को न्यूनतम मजदूरी अधिनियम के अंतर्गत लाने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार कुलियों को नियमित वेतनमान तथा सामाजिक सुरक्षा योजनाओं का लाभ प्रदान करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार कुलियों के काम को अधिक व्यवस्थित तथा गरिमापूर्ण बनाने के लिए आधुनिक उपकरण (ट्रॉली, बैग कैरियर) प्रदान करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या कुलियों को प्रधानमंत्री जन आरोग्य योजना (आयुष्मान भारत) तथा अन्य सरकारी स्वास्थ्य योजनाओं के अंतर्गत कवर किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार कुलियों को दुर्घटना बीमा तथा जीवन बीमा योजनाएं प्रदान करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) क्या सरकार रेलवे स्टेशनों तथा अन्य सार्वजनिक स्थानों पर कुलियों के लिए विश्राम गृह, पेयजल, चिकित्सा सहायता तथा शौचालयों की समुचित व्यवस्था सुनिश्चित करने के लिए कदम उठा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च) : सहायक (लाइसेंसधारी पोर्टर/कुली) ऐसे लाइसेंसधारी होते हैं, जिन्हें यात्रियों के सामान ढोने के लिए लाइसेंस दिए गए हैं, जिसका शुल्क यात्रियों द्वारा सीधे सहायकों को देय होता है। सहायकों की दी जाने वाली सुविधाएं निम्नानुसार हैं:-

- (i) पास/पीटीओ सुविधा: एक कैलेंडर वर्ष में एक सेट 'मानार्थ एडमिन' चेक पास और द्वितीय/शयनयान श्रेणी के दो सेट सुविधा टिकट आदेश।
- (ii) शैक्षिक सुविधाएं: रेलवे और रेलकर्मों संगठनों/महिला समितियों द्वारा संचालित स्कूलों में सहायकों के बच्चों के लिए निःशुल्क शैक्षिक सुविधाएं उपलब्ध हैं।
- (iii) वर्दी सुविधाएं: वर्दी के रूप में प्रति वर्ष तीन लाल शर्ट और एक ऊनी शर्ट की आपूर्ति की जाती है।
- (iv) चिकित्सा सुविधाएं: रेल कुलियों और उनके परिवार के सदस्यों को उन रेलवे अस्पतालों/रेल स्वास्थ्य इकाइयों में रेल चिकित्सा नियमों में यथा परिभाषित रेल कर्मचारियों और परिवार के सदस्यों के समान चिकित्सा सुविधाएं प्रदान की जा रही हैं, जहां कुली वर्तमान में कार्य कर रहे हैं, जिसमें रेलों के साथ सूचीबद्ध निजी अस्पतालों को छोड़कर अन्य रेल स्वास्थ्य इकाइयों/रेलवे अस्पतालों में रेफर भी शामिल है।
- (v) विश्राम कक्ष सुविधा: सभी स्टेशनों पर सहायकों के लिए पेयजल, बैरक बेड आदि सुविधा वाले विश्राम कक्ष उपलब्ध कराने तथा 50 या उससे अधिक सहायकों वाले स्टेशनों पर

टीवी और आरओ जल वाले विश्राम कक्ष उपलब्ध कराने के लिए क्षेत्रीय रेलों को पहले से ही अनुदेश दिए गए हैं।

इसके अलावा, सहायक, जन साधारण के लिए उपलब्ध प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम), प्रधानमंत्री सुरक्षा बीमा योजना (पीएम-एसबीवाई) और प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएम-जेजेबीवाई) योजनाओं का भी लाभ उठा सकते हैं।

सहायक, यात्रियों के सामान की ढुलाई के लिए रेल की हल्की ट्रॉलियों/हैंड बैरो का, जहां कहीं उपलब्ध हों, का निःशुल्क उपयोग कर सकते हैं।

BSNL OPTICAL FIBER NETWORK

4176. SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOLHE:

SHRI NILESH DNYANDEV LANKE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the data on Gram Panchayats connected via the Optical Fiber Network, highlighting the progress in rural and remote regions, State-wise;
- (b) the details of the States having the highest and lowest connectivity rates through BSNL's Optical Fiber Network;

- (c) the targets for connecting all Gram Panchayats in the country through Optical Fiber and by when the Government plans to achieve them;
- (d) whether there has been any delay in meeting the timeline for the completion of this project and if so, the reasons therefor;
- (e) the details of the total expenditure incurred by BSNL for the Optical Fiber Network connectivity to Gram Panchayats so far;
- (f) the challenges encountered in connecting Gram Panchayats in remote, hilly and tribal areas to the Optical Fiber Network; and
- (g) the steps being taken to overcome these challenges and expedite connectivity?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) to (g): The details of Gram Panchayat (GP) planned and service ready through optical fiber on BharatNet (State wise) is attached as **Statement**. The remaining GPs and villages on demand basis are planned to be covered under Amended BharatNet Program approved by the Union Cabinet on 04.08.2023.

BSNL has incurred expenditure of Rs .11,629 crore for Optical Fiber connectivity to GPs under BharatNet.

The challenges encountered in connecting GPs in remote, hilly and tribal areas to Optical Fiber Network include inaccessible areas, dense forest, delay in Right of Way (ROW) permissions and poor road infrastructure etc .To

overcome these challenges regular meetings are conducted to monitor expeditious completion of the project, resolution of pending ROW issues, uses of All-dielectric Self-Supporting Optical Fiber Cable (ADSS OFC) and usage of alternate technology like VSAT etc .

STATEMENT

The details of Gram Panchayat(GP) planned and service ready through optical fiber on BharatNet (State wise)

S.No	State	No. of GPs planned	Service ready on OFC	Service ready GPs on Satellite	Total Service ready(OF C + Satellite)	% Rate of GPs connectivity through OFC under BharatNet
1	Assam	2,665	1,502	5	1,507	56.36
2	Bihar	8,405	8,324	16	8,340	99.04
3	Chhattisgarh	11,711	9,681	14	9,695	82.67
4	Haryana	6,256	6,082	0	6,082	97.22
5	Jammu & Kashmir	4,299	413	688	1,101	9.61
6	Karnataka	6,090	6,084	0	6,084	99.90
7	Kerala	978	977	1	978	99.90
8	Madhya Pradesh	22,858	17,812	38	17,850	77.92
9	Maharashtra	27,939	24,569	6	24,575	87.94
10	Punjab	13,337	12,664	4	12,668	94.95
11	Rajasthan	11,352	8,746	30	8,776	77.04
12	Uttar Pradesh (E)	43,072	34,263	11	34,274	79.55
13	Uttar Pradesh (W)	16,218	12,449	23	12,472	76.76
14	Uttarakhand	7,937	1,819	172	1,991	22.92

15	West Bengal	3,340	2,674	3	2,677	80.06
16	Sikkim	185	26	9	35	14.05
17	Chandigarh	12	12	0	12	100.00
18	Lakshadweep	10	0	9	9	0.00
19	Arunachal Pradesh	1,959	77	1,047	1,124	3.93
20	Nagaland	1,007	116	120	236	11.52
21	Manipur	2,936	315	1,160	1,475	10.73
22	Mizoram	784	41	499	540	5.23
23	Tripura	1,179	598	142	740	50.72
24	Meghalaya	1,857	122	576	698	6.57
25	Gujarat	14,324	14,294	26	14,320	99.79
26	Daman & Diu	18	18	0	18	100.00
27	Dadra & Nagar Haveli	20	20	0	20	100.00
28	Puducherry	110	98	0	98	89.09
29	Andhra Pradesh	13,481	12,935	20	12,955	95.95
30	Telangana	12,865	10,825	0	10,825	84.14
31	Odisha	6,798	6,741	44	6,785	99.16
32	Jharkhand	4,416	4,376	14	4,390	99.09
33	Himachal Pradesh	3,615	252	158	410	6.97
34	Ladakh	193	0	193	193	0.00
35	Goa	191	0	0	0	0.00
36	Tamil Nadu	12,525	10,298	0	10,298	82.22
37	Andaman & Nicobar	72	68	4	72	94.44
	Total	2,65,014	2,09,291	5,032	2,14,323	78.97

व्यावसायिक प्रशिक्षण हेतु समझौता ज्ञापन

4177. श्री जुगल किशोर:

श्री भरतसिंहजी शंकरजी डाभी:

श्री विजय बघेल:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) और अपैरल ट्रेनिंग एंड डिजाइन सेंटर (एटीडीसी) के बीच हस्ताक्षरित समझौता ज्ञापन (एमओयू) के अनुसरण में व्यावसायिक प्रशिक्षण कार्यक्रम के अंतर्गत 400 अभ्यर्थियों के चयन के मानदंड का ब्यौरा क्या है;
- (ख) रोजगार और स्वरोजगार के संदर्भ में उक्त व्यावसायिक प्रशिक्षण पहल की सफलता पर नजर रखने के लिए मौजूदा तंत्र क्या है;
- (ग) क्या उक्त पहल का विस्तार देश के अन्य कोयला क्षेत्रों में करने की कोई योजना है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) और अपैरल ट्रेनिंग एंड डिजाइन सेंटर (एटीडीसी) के बीच समझौता ज्ञापन (एमओयू) के अंतर्गत व्यावसायिक प्रशिक्षण कार्यक्रम के लिए 400 अभ्यर्थियों के चयन के मानदंड का ब्यौरा निम्नानुसार है:

1. अभ्यर्थी परियोजना स्थलों से 25 किलोमीटर के भीतर से होना चाहिए।
2. 18-40 वर्ष के आयु वर्ग में होना चाहिए।
3. स्व-नियोजित दर्जी और परिधान विनिर्माण प्रौद्योगिकी पाठ्यक्रम के लिए क्रमशः 8 वीं और 12 वीं पास प्रमाण पत्र प्राप्त किया हो।

4. अनुसूचित जाति (एससी)/ अनुसूचित जनजाति (एसटी)/ अन्य पिछड़ा वर्ग (ओबीसी)/ दिव्यांग व्यक्ति (पीडब्ल्यूडी)/ आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस)/ मौजूदा नियमों के अनुसार अन्य अभ्यर्थियों के लिए आरक्षण।

(ख) : प्रशिक्षित अभ्यर्थियों को रोजगार के अवसर प्रदान करने के लिए एटीडीसी ने भारत के 71 अग्रणी परिधान निर्यातकों और अपैरल निर्यात संवर्धन परिषद के साथ समझौता ज्ञापन (एमओयू) किया है। इसके अलावा, नियोजित और स्व-नियोजित प्रशिक्षु के लिए एटीडीसी और एसईसीएल द्वारा प्रशिक्षित अभ्यर्थियों का विवरण रखा जाएगा।

(ग) और (घ) : जी, हाँ। एसईसीएल के अलावा, इस पहल का विस्तार सीआईएल की अन्य सहायक कंपनियों में किया गया है, जिसका विवरण निम्नानुसार है:

- **सेंट्रल कोलफील्ड्स लिमिटेड (सीसीएल):** वित्तीय वर्ष (वि.व.) 2025-26 के लिए वार्षिक सीएसआर कार्य योजना में 325 अभ्यर्थियों को शामिल किया गया है।
- **वेस्टर्न कोलफील्ड्स लिमिटेड (डब्ल्यूसीएल) :** डब्ल्यूसीएल और एटीडीसी के बीच समझौता ज्ञापन पर हस्ताक्षर किए गए हैं और चालू वित्तीय वर्ष 2024-25 के लिए 210 अभ्यर्थियों का चयन किया गया है।
- **ईस्टर्न कोलफील्ड्स लि (ईसीएल) :** ईसीएल ने राजमहल क्षेत्र में प्रशिक्षण के लिए 120 बेरोजगार युवाओं का चयन किया है।

खनन क्षेत्र में नवोन्मेष

4178. श्री मनीष जायसवाल :

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने खनन क्षेत्र में नवोन्मेषों के स्थानीय रोजगार सृजन और आर्थिक विकास पर प्रभाव का आकलन किया है और ;

(ख) यदि हां? तो तत्संबंधी ब्यौरा क्या है ,

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) : पिछले दस वर्षों में खनन क्षेत्र में प्रमुख नवाचारों में खनिज ब्लॉकों के आवंटन के लिए नीलामी पद्धति की शुरुआत, गवेषण कार्यकलाप को वित्तपोषित करने के लिए राष्ट्रीय खनिज खोज न्यास की स्थापना, 50 वर्ष की एक समान पट्टा अवधि और खनन क्षेत्रों में लोगों के लिए कल्याणकारी कार्यकलापों को चलाने के लिए डीएमएफ जिलों में विभिन्न स्वयं सहायता समूहों (एसएचजी) को समर्थन देने के साथ-साथ जिला खनिज फाउंडेशन (डीएमएफ) की स्थापना शामिल है। इन नवाचारों से रोजगार में वृद्धि हुई है और आर्थिक विकास में योगदान मिला है। स्किल काउंसिल फॉर माइनिंग सेक्टर (एससीएमएस) द्वारा किए गए एक अध्ययन, “भारत में खनन क्षेत्र में मानव संसाधन और कौशल आवश्यकता 2019-2025” के अनुसार, वर्ष 2018-19 में खनन क्षेत्र में कुल रोजगार 117 लाख था, और वर्ष 2019-2025 से क्रमिक रोजगार 8.5 लाख रहा। खनन और उत्खनन क्षेत्र भारत के सकल घरेलू उत्पाद में 2 प्रतिशत का योगदान देता है।

ROB AT RANGAPANI LEVEL CROSSING

4179. SHRI RAJU BISTA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the status of the proposal for the construction of a Railway Overbridge (ROB) at Rangapani Level Crossing (LC) in North Bengal;
- (b) the details of the project including the funds allocated and the expected timeline for its completion; and

(c) whether there has been any delay in the construction of the ROB and if so, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : The work of construction of Road over Bridge (ROB) in lieu of Level Crossing (LC) No. NC-5 was sanctioned on cost sharing basis in 2016-17 with State Govt. of West Bengal. Due to no response/ unwillingness regarding sharing of cost by State Govt., this work has not progressed so far.

However keeping in view the persistence public demand & improving safety of the train operations and mobility of road users, it has now been decided to take up this work at railway's cost.

Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc.

Nos. of ROB/RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (Feb'25) is as under:

Period	ROBs/RUBs constructed
2004-14	4,148 Nos.

2014-25 (Feb'25)	12,977 Nos.

As on 01.02.2025, 4,344 Nos. ROBs/RUBs are sanctioned at the cost of ₹ 97,422 crore on Indian Railways including 236 Nos. of Road Over Bridge (ROB)/Road Under Bridge (RUB) works at cost of ₹ 5,778 crore in the state of West Bengal, which are at various stage of planning and execution. 89 Nos. works out of 236 Nos. have been delayed due to land acquisition, cost-sharing and consent for closure etc.

During 2014-25 (Feb'25), total 471 Nos. of ROBs/RUBs have been constructed in the state of West Bengal.

Completion & commissioning of ROB/RUB works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

TRANSPARENCY IN DISTRIBUTION OF FOODGRAINS UNDER PMGKAY

4180. SHRI VISHNU DATT SHARMA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is implementing the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) to provide free foodgrains to eligible beneficiaries, especially in the State of Madhya Pradesh;
- (b) if so, whether the Government has identified and covered all eligible beneficiaries in the districts of Katni, Panna and the town of Khajuraho in the Khajuraho Parliamentary Constituency;
- (c) if so, the details thereof and the measures taken by the Government to ensure the effective and transparent distribution of foodgrains; and
- (d) if not, the reasons therefor and the steps being taken by the Government to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) : The Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) is being successfully implemented in all the States/UTs including state of Madhya Pradesh. At Present, against the intended coverage of 81.35 crore beneficiaries, the States/UTs have identified 80.56 crore beneficiaries.
- (b) : The PMGKAY scheme is operated under the joint responsibility of the Central and the State Governments. The responsibility for identification of beneficiaries, within the coverage determined for the State/UT, rests with the

concerned States/UTs. At present, the State Government of Madhya Pradesh has identified 534.79 lakh beneficiaries, which is 97.87% of the intended coverage determined for the State of Madhya Pradesh. District wise data of identification & coverage of beneficiaries is not maintained by Central Government.

(c) and (d) : In order to ensure the effective and transparent distribution of foodgrains and reduce leakages in the PDS, the ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Also, online allocation has been implemented in all States/UTs (except UTs of Chandigarh, Puducherry and Urban area of Dadra & Nagar Haveli, which have adopted DBT Cash Transfer scheme) and the supply chain has been computerized in 31 States/UTs. Further, 5.41 lakh (99.6%) out of total 5.43 lakh Fair Price Shops (FPSs) have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/Aadhaar authentication of beneficiaries under the PDS system.

NeVA DIGITAL LIBRARY

4181. SHRI MANOJ TIWARI:

SHRI YOGENDER CHANDOLIA:

SHRI CHHATRAPAL SINGH GANGWAR:

Will the Minister of **PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) the manner in which transparency and access to legislative proceedings through National e-Vidhan Application (NeVA) digital library likely is to be ensured;
- (b) the details and types of records and documents available on NeVA platform at present along with the name of institutions;
- (c) whether NeVA platform is likely to be made available in regional languages so that people may have access to it; and
- (d) the details of the training programmes being conducted for legislators and Government officers to utilize NeVA platform?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):**

(a) : The National e-Vidhan Application (NeVA) is a digital initiative designed to make legislative proceedings of all State/UT Legislatures paperless from end to end. It promotes transparency by providing online access to live-streaming sessions, records of debates, legislative proceedings, and other important legislative documents.

(b) : The NeVA platform provides access to a wide range of records and documents related to key Parliamentary/Legislative functions of legislative bodies, who have on-boarded the platform, including List of Business, Questions

and their Replies, Notices, Debates, Proceedings, Bills, Committee Reports, and Papers Laid, etc.

(c) : Yes, the NeVAPublic Portal is already available in 23 languages to ensure wider access and encourage linguistic inclusivity.

(d) : As part of capacity building measures, workshops-cum-training programmes are conducted to acquaint all its stakeholders i.e. Members, Staff of Legislatures and Government Departments about the application. Furthermore, under the project e-Learning cum e-Facilitation Centres i.e. NeVASewaKendras (NSK) are set up to facilitate the training and capacity building of the stakeholders.

महासागरीय ऊर्जा की अप्रयुक्त क्षमता

4182. श्री बजरंग मनोहर सोनवणे:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने महासागरीय ऊर्जा अप्रयुक्त क्षमता वाले नवीकरणीय संसाधन के रूप में मान्यता दी है;
- (ख) यदि हां , तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या इको वेव पावर ने भारत की तरंग ऊर्जा क्षमता का दोहन करने के लिए बीपीसीएल के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं;
- (घ) यदि हां , तो तत्संबंधी ब्यौरा क्या है और इससे कितनी मात्रा में ऊर्जा उत्पन्न होने की संभावना है; और

(ड) सरकार द्वारा तरंग ऊर्जा को मुख्यधारा ऊर्जा स्रोत के रूप में स्थापित करने तथा तटीय क्षेत्रों में रहने वाले लाखों लोगों की ऊर्जा आवश्यकताओं को पूरा करने के लिए क्या कदम उठाए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख) : जी, हाँ भारतीय प्रौद्योगिकी संस्थान, चेन्नई ने क्रेडिट रेटिंग इंफोर्मेशन सर्विसेज ऑफ इंडिया लिमिटेड (क्रिसिल) के सहयोग से दिसम्बर, 2014 में "भारत में ज्वारीय और तरंग ऊर्जा: संभाव्यता और रोडमैप के प्रस्ताव पर सर्वेक्षण" पर एक अध्ययन किया। इस रिपोर्ट के अनुसार, ज्वारीय ऊर्जा और तरंग ऊर्जा की संभाव्यता का आकलन क्रमशः लगभग 12,455 मेगावाट और 41,300 मेगावाट किया गया है।

(ग) और (घ) : जी, हाँ बीपीसीएस और मैसर्स इको वेव पावर ने नवीकरणीय विद्युत उत्पादन के लिए लहर ऊर्जा के दोहन की संभाव्यता की खोज के लिए एक करार ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं। यह करार मुंबई के पास पहचाने गए स्थलों पर महासागर की तरंगों से नवीकरणीय ऊर्जा उत्पादन की व्यवहार्यता का आकलन करने का लक्ष्य रखता है।

तरंग ऊर्जा अभी भी अनुसंधान एवं विकास के प्रारंभिक चरण में है। मंत्रालय विभिन्न अनुसंधान संस्थानों और उद्योग के माध्यम से "नवीकरणीय ऊर्जा अनुसंधान और प्रौद्योगिकी विकास कार्यक्रम (आरई-आरटीडी)" को लागू कर रहा है, ताकि स्वदेशी प्रौद्योगिकियों और निर्माण को विकसित किया जा सके जिससे नई और नवीकरणीय ऊर्जा के साथ-साथ तरंग ऊर्जा के कुशल और लागत-प्रभावी तरीकों से व्यापक अनुप्रयोग संभव हो सके।

5G SERVICES IN TAMIL NADU

4183. SHRI MALAIYARASAN D. :

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the steps taken by the Government to roll out 5G services in the State of Tamil Nadu and the current status of its implementation;
- (b) the number of cities and rural areas in Tamil Nadu covered under the 5G network so far and the timeline for the complete rollout across the State;
- (c) the challenges encountered in the implementation of 5G services in Tamil Nadu particularly in rural or remote areas and the manner in which the Government is addressing them;
- (d) the total investment made for the 5G infrastructure in Tamil Nadu and the expected economic benefits for the State particularly in terms of employment, innovation and digital inclusion; and
- (e) the initiatives being taken to ensure that the benefits of 5G services such as high-speed internet, enhanced connectivity and technological advancements are accessible to all sections of society including those in underserved and economically disadvantaged areas in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) to (c) : As on 28 February 2025, Telecom Service Providers (TSPs) have installed 35,655 number of 5G Base Transceiver Stations (BTSS) in Tamil Nadu. Further, 5G services have been launched in all the districts of Tamil Nadu and 5G BTSS have been installed in 3211 villages in Tamil Nadu.

The challenges, in roll out of 5G services, including spectrum availability and Right of Way (RoW) issues have been addressed by the Government by implementing several initiatives as listed below:-

- i. Auction of spectrum for 5G mobile services.
- ii. Financial reforms to rationalize Adjusted Gross Revenue (AGR), Bank Guarantees (BGs) and interest rates.
- iii. Removal of Spectrum Usage Charges for spectrum acquired in auction of 2022 and thereafter.
- iv. Simplification of procedure for SACFA (Standing Advisory Committee on Radio Frequency Allocations) clearance.
- v. Launch of PM GatiShakti Sanchar portal and RoW (Right of Way) Rules to streamline RoW permissions and clearance of installation of telecom infrastructure.
- vi. Time-bound permission for use of street furniture for installation of small cells and telecommunication line.
- vii. Establishment of 5G Test Beds at IIT Madras and seven 5G Use Case Labs in Higher Educational Institutions in Tamil Nadu

TSPs have expanded the 5G services across the country, including in Tamil Nadu, and have gone beyond the minimum rollout obligations, as prescribed in the Notice Inviting Application (NIA) for spectrum auction. Expansion of mobile services beyond these obligations depends on the techno-commercial consideration of the TSPs.

(d) and (e) : So far, TSPs have approximately invested 22000 crores rupees for the roll out of 5G services in Tamil Nadu. With the availability of high speed mobile network, there has been increased adoption of online banking services, e-commerce, online education as well as online government services among the users across all sections of society including those in underserved and economically disadvantaged areas in Tamil Nadu. Further, to foster innovation across various socio-economic sectors, 5G Use Case Labs have been set up at seven Higher Educational Institutions in Tamil Nadu.

नवीकरणीय ऊर्जा के उत्पादन को बढ़ाने की योजना

4184. श्रीमती विजयलक्ष्मी देवी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा पर्यावरण पर पारंपरिक ऊर्जा के प्रतिकूल प्रभाव को ध्यान में रखते हुए नवीकरणीय ऊर्जा के उत्पादन को बढ़ाने के लिए पूर्वी बिहार में कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;
- (ख) उक्त योजनाओं के कार्यान्वयन के बाद नवीकरणीय ऊर्जा के उत्पादन में वृद्धि का ब्यौरा क्या है; और
- (ग) वर्तमान वर्ष सहित प्रत्येक वर्ष नवीकरणीय ऊर्जा उत्पादन के लिए राज्यवार क्या लक्ष्य निर्धारित किए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) : नवीन एवं नवीकरणीय ऊर्जा मंत्रालय, वर्ष 2030 तक 500 गीगावाट गैर-जीवाश्म विद्युत क्षमता के लक्ष्य को प्राप्त करने के लिए बिहार राज्य सहित देश में नवीकरणीय ऊर्जा (आरई) क्षमता को बढ़ावा देने और इसमें तेजी लाने के लिए विभिन्न योजनाओं/कार्यक्रमों का कार्यान्वयन कर रहा है, जिसका ब्यौरा **विवरण-I** में दिया गया है।
- (ख) : दिनांक 28 फरवरी, 2025 की स्थिति के अनुसार बिहार राज्य में कुल 530.36 मेगावाट अक्षय ऊर्जा क्षमता स्थापित की गई है, जिसमें 319.44 मेगावाट सौर विद्युत, 70.70 मेगावाट लघु जल विद्युत और 140.22 मेगावाट जैव-विद्युत शामिल है। पीएम-सूर्य घर: मुफ्त बिजली योजना के तहत, दिनांक 19.03.2025 तक बिहार राज्य में रूफटॉप सौर प्रणाली की स्थापना से 4971 घर लाभान्वित हुए हैं।
- (ग) : भारत सरकार ने दिनांक 20 दिसंबर, 2022 को ऊर्जा संरक्षण (संशोधन) अधिनियम, 2022 को अधिसूचित किया, जिसमें अन्य के साथ साथ नामित उपभोक्ताओं द्वारा गैर-जीवाश्म स्रोतों-की खपत का न्यूनतम हिस्सा निर्दिष्ट करने के प्रावधान और इसका अनुपालन न करने पर कठोर दंडात्मक प्रावधान शामिल हैं। इसके साथ ही अक्षय ऊर्जा खरीद बाध्यता (आरपीओ) को ऊर्जा संरक्षण अधिनियम (ईसी अधिनियम) के दायरे में लाया गया। विद्युत मंत्रालय ने दिनांक 20 अक्टूबर 2023 की अधिसूचना के माध्यम से सभी राज्यों/संघ राज्य क्षेत्रों के लिए वर्ष 2024-25 से वर्ष 2029-30 तक विद्युत वितरण लाइसेंसधारी और ओपन एक्सेस उपभोक्ताओं या कैप्टिव उपयोगकर्ताओं द्वारा गैर-जीवाश्म स्रोतों की खपत का न्यूनतम हिस्सा निर्दिष्ट किया है, जिसका ब्यौरा **विवरण-II** में दिया गया है।

विवरण-I

बिहार राज्य सहित देश में नवीकरणीय ऊर्जा स्रोतों को बढ़ावा देने के लिए भारत सरकार द्वारा कार्यान्वित की जा रही प्रमुख योजनाओं/कार्यक्रमों का विवरण:

1. पीएम सूर्य घर: मुफ्त बिजली योजना, वर्ष 2026-27 तक रूफटॉप सौर की स्थापना करके एक करोड़ घरों को प्रति माह 300 यूनिट तक मुफ्त/कम लागत वाली बिजली उपलब्ध कराने में मदद करेगी, जिसका कुल केन्द्रीय वित्तीय परिव्यय 75,021 करोड़ रु. होगा।
2. पीएम-कुसुम योजना, छोटे ग्रिड से जुड़े सौर ऊर्जा संयंत्रों, एकल सौर ऊर्जा संचालित कृषि पंपों और मौजूदा ग्रिड से जुड़े कृषि पंपों के सौरीकरण को बढ़ावा देगी। यह योजना न केवल किसानों के लिए बल्कि राज्यों और डिस्कॉम के लिए भी फायदेमंद है। राज्यों को कृषि उपभोक्ताओं को बिजली के लिए दी जाने वाली सब्सिडी पर बचत होगी और डिस्कॉम को ट्रांसमिशन और वितरण घाटे को कम करने के लिए अंतिम छोर पर सस्ती सौर ऊर्जा मिलेगी।
3. केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) योजना चरण-II (सरकारी उत्पादक योजना), जिसके तहत सरकारी उत्पादकों द्वारा 12,000 मेगावाट ग्रिड से जुड़ी सौर फोटोवोल्टिक (पीवी) बिजली परियोजनाएं स्थापित की जाएंगी, जिसमें घरेलू स्तर पर निर्मित सौर पीवी सेल और मॉड्यूल का उपयोग किया जाएगा, जिसमें व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) समर्थन के साथ, स्वयं उपयोग के लिए या सरकार/सरकारी संस्थाओं द्वारा सीधे या वितरण कंपनियों (डिस्कॉम) के माध्यम से उपयोग किया जाएगा।
4. उच्च दक्षता वाले सौर पीवी मॉड्यूल (ट्रांश-I और II) में गीगावाट पैमाने की विनिर्माण क्षमता हासिल करने के लिए उत्पादन से जुड़ी प्रोत्साहन योजना 'राष्ट्रीय उच्च दक्षता वाले सौर पीवी मॉड्यूल पर कार्यक्रम'।
5. 40,000 मेगावाट क्षमता की स्थापना के लक्ष्य के साथ सौर पार्कों और अल्ट्रा मेगा सौर ऊर्जा परियोजनाओं के विकास की योजना इस प्रकार, यह योजना देश में उपयोगिता स्तरीय सौर परियोजनाओं के तेजी से विकास में मदद करती है।

6. 19,744 करोड़ रु. के परिव्यय के साथ राष्ट्रीय हरित हाइड्रोजन मिशन शुरू किया गया, जिसका उद्देश्य भारत को हरित हाइड्रोजन और इसके व्युत्पन्नों के उत्पादन, उपयोग और निर्यात के लिए एक वैश्विक केन्द्र बनाना है।

7. जैव ऊर्जा कार्यक्रम:

- अपशिष्ट से ऊर्जा कार्यक्रम: शहरी, औद्योगिक और कृषि अपशिष्टों/अवशेषों से ऊर्जा पर कार्यक्रम
- बायोमास कार्यक्रम: उद्योगों में ब्रिकेट और छरों के विनिर्माण और बायोमास (गैर-खोई) आधारित सह उत्पादन को बढ़ावा देने के लिए योजना।
- बायोगैस कार्यक्रम: परिवार प्रकार के बायोगैस संयंत्रों को बढ़ावा देने के लिए।

8. प्रधानमंत्री जनजातीय आदिवासी न्याय महाभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के तहत नई सौर ऊर्जा योजना (आदिवासी और पीवीटीजी बस्तियों/गांवों के लिए), जिसमें ऑफ ग्रिड सौर प्रकाश व्यवस्था प्रदान करने का प्रावधान है, जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से संभव नहीं है।

विवरण-II

सभी राज्यों/संघ राज्य क्षेत्रों के लिए वर्ष 2024-25 से 2029-30 तक विद्युत वितरण

लाइसेंसधारी और ओपन एक्सेस उपभोक्ताओं या कैप्टिव उपयोगकर्ताओं द्वारा गैर-जीवाश्म

स्रोतों की खपत के न्यूनतम हिस्से का विवरण

वर्ष	पवन	जल विद्युत	वितरित आरई (डीआरई)	अन्य अक्षय ऊर्जा	कुल
2024-25	0.67%	0.38%	1.50%	27.35%	29.91%
2025-26	1.45%	1.22%	2.10%	28.24%	33.01%

2026-27	1.97%	1.34%	2.70%	29.94%	35.95%
2027-28	2.45%	1.42%	3.30%	31.64%	38.81%
2028-29	2.95%	1.42%	3.90%	33.10%	41.36%
2029-30	3.48%	1.33%	4.50%	34.02%	43.33%

पवन और जल विद्युत आरपीओ का अनुपालन दिनांक 31.03.2024 के बाद स्थापित परियोजनाओं द्वारा किया जाना है। डीआरई में 10 मेगावाट से कम क्षमता वाली परियोजनाओं से उत्पादन शामिल होगा। अन्य नवीकरणीय ऊर्जा में दिनांक 01.04.2024 से पहले चालू किए गए पवन और जल विद्युत संयंत्र शामिल होंगे। पहाड़ी और पूर्वोत्तर राज्यों/संघ राज्य क्षेत्रों अर्थात् अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड, सिक्किम, त्रिपुरा, जम्मू और कश्मीर, लद्दाख, हिमाचल प्रदेश और उत्तराखंड के लिए डीआरई घटक आधा होगा और शेष राशि अन्य नवीकरणीय ऊर्जा से पूरी की जाएगी। डीआरई के अलावा, अन्य आरपीओ श्रेणियाँ एक दूसरे के लिए प्रतिमोचनीय हैं।

‘इनोवेट 2 एजुकेट’

4185. श्री शंकर लालवानी:

श्री दुष्यंत सिंह:

श्री प्रभुभाई नागरभाई वसावा:

श्री राजकुमार चाहर:

श्री हंसमुखभाई सोमाभाई पटेल:

श्री मितेश पटेल (बकाभाई):

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा 'इनोवेट 2 एजुकेट' चुनौती द्वारा शैक्षिक प्रौद्योगिकी के क्षेत्र में दीर्घकालिक नवाचार को बढ़ावा दिया जाना सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं;
- (ख) सरकार विशेषकर आर्थिक रूप से कमजोर वर्गों और सरकारी स्कूल के छात्रों की किस प्रकार से व्यापक भागीदारी सुनिश्चित कर रही है;
- (ग) प्रतियोगिता में डिजाइन किए गए उपकरण विकलांग बच्चों के लिए समावेशी हों जैसे कि दृष्टिबाधित या तंत्रिका संबंधी विकलांग शिक्षार्थियों के लिए सुविधाएँ प्रदान की जा सकें, यह सुनिश्चित करने के लिए क्या प्रावधान किए जा रहे हैं;
- (घ) क्या स्टार्ट अप और छोटे व्यवसायों के लिए कोई वित्तीय सहायता या प्रोत्साहन प्रदान किए-जाने की संभावना है जो विजेता प्रोटोटाइप का व्यावसायीकरणकरना चाहते हैं; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल.

मुरुगन):

(क) : 'इनोवेट2एजुकेट' चुनौती 'क्रिएट इन इंडिया चैलेंज (सीआईसी) - सीजन 1' के अंतर्गत चुनौतियों में से एक है, जो भारत सरकार द्वारा समर्थित है। सीआईसी को वर्ल्ड ऑडियो विजुअल एंड एंटरटेनमेंट समिट (वेक्स) 2025 के अग्रदूत के रूप में लॉन्च किया गया है जिसका ग्रैंड फिनाले 1 मई से 4 मई 2025 तक वेक्स 2025 के दौरान आयोजित किया जाएगा। सीआईसी वैश्विक प्रतिभा को प्रदर्शित करने और विभिन्न रचनात्मक क्षेत्रों में नवाचार को बढ़ावा देने के लिए एक व्यापक मंच प्रदान करता है।

(ख) : स्कूलों और विश्वविद्यालयों, प्रेस विज्ञप्तियों और उद्योग संघों के साथ संवाद के माध्यम से लोगों तक पहुंच बनाई गई। इसके अलावा, इंडियन डिजिटल गेमिंग सोसायटी (आईडीजीएस) जैसे संगठनों ने शैक्षणिक संस्थानों के साथ मिलकर व्यापक भागीदारी सुनिश्चित करने के लिए कार्यक्रम आयोजित किए गए हैं।

(ग) : इनोवेट2एजुकेट चैलेंज को बिना किसी प्रतिबंधात्मक दिशा-निर्देश के हैंडहेल्ड डिज़ाइन प्रतियोगिता में अद्वितीय और अभिनव विचारों को प्रोत्साहित करने के लिए डिज़ाइन किया गया है। प्रतिभागियों को दिव्यांग बच्चों सहित उपयोगकर्ताओं की विविध आवश्यकताओं को पूरा करने वाले उपकरण विकसित करने की स्वतंत्रता है।

(घ) से (ङ) : चैलेंज में जीतने वाले प्रोटोटाइप को वेक्स 2025 के दौरान वेक्स एक्सीलरेटर, वेक्स बाज़ार और क्रिएटोस्फेयर के माध्यम से उद्यम पूंजीपतियों से निवेश, वैश्विक उद्योग के नेताओं से मार्गदर्शन और अनुभवी उद्यमियों और सेलिब्रिटी निवेशकों से मार्गदर्शन प्राप्त करने का अवसर मिलेगा।

COMPUTERIZATION AND DIGITALIZATION OF POST OFFICES

4186. SHRI JAGANNATH SARKAR:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of the total number of Head Post Offices (HO), Sub-Post Offices (SO) and Branch Post Offices (BO) currently operational in West Bengal along with a district-wise breakdown;
- (b) whether there has been any increase or decrease in the number of post offices in West Bengal during the last five years and reasons for any closures or relocations;
- (c) whether the Government is aware of shortage of staff, delay in postal deliveries and poor infrastructure in several post offices in West Bengal and if so, the measures being taken to address these issues;

- (d) the status of computerization and digitalization of post offices in West Bengal;
- (e) whether all post offices have been integrated with core banking and digital payment systems, if so, the details thereof; and
- (f) whether there are any pending proposals to set up new post offices in underdeveloped or high-demand areas of West Bengal and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) : There are 8783 post offices including 46 Head Post Offices, 1669 Sub-Post Offices and 7068 Branch Post Offices operational in West Bengal. District-wise details are given in **Statement**.

(b) : There is an increase of 20 new Post offices, established in West Bengal in the last five years.

(c) : Recruitment to fill up vacant posts is a continuous process and is being done regularly through meetings of Departmental Promotion Committee, departmental examinations, direct recruitment through Staff Selection Commission, GDS online engagement portal and by individual Postal Circles as per the provisions of relevant Recruitment Rules. To expedite safe and secure delivery of parcels, Postal Road Transport Network has been put in place along with facilities of online track and trace facility and real time updation of delivery

information etc. Under IT 2.0, various field infra items have been provided for field post Offices through west Bengal circle which includes desktop, printers, laptops, mobile phones, thermal printers, biometrics scanners, pass book printers, tablets, projectors, USB, cameras, VC System, UPS, etc.

(d) and (e) : All the Post Offices are computerized in West Bengal. All Post Offices have been migrated to Core Banking platform, except one Sub Post Office (Gajoldoba SO). At present, Digital Payment is available at all Head Post Offices and Branch Post Offices.

(f) : Opening of new post offices is an ongoing process. New post offices are opened in needy and justified areas based on prescribed norms. There are two proposals viz. opening of a new Sub-Post office under PachimBurdwan district and opening of a new Branch post office under Darjeeling District which is under process in West Bengal.

STATEMENT

District-wise details in West Bengal

Name of District	Number of Post Offices (Head Post Offices, Sub-Post Offices and Branch Post Offices)
Kolkata	214
South 24 PGS	805
North PGS	662
Nadia	459
Murshidabad	587
Birbhum	478
PurbaBardhaman	542

PaschimBardhaman	217
Howrah	344
Hooghly	511
Purulia	445
PaschimMidnapur	596
PurbaMidnapur	635
Jhargram	188
Bankura	492
Jalpaiguri	210
Alipurduar	158
Coochbehar	303
Kalingpong	45
Darjeeling	178
Malda	338
Uttar Dinajpur	207
DakshinDinajpur	169
TOTAL	8783

PM-VIKAS IN ASSAM

4187. SHRI PRADYUT BORDOLOI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the number of beneficiaries and the funds allocated to and utilised by Assam under PM-Virasat Ka Samvardhan (PM-VIKAS) since the scheme's inception;

- (b) the number of arts and crafts clusters that have been identified in Minority Concentrated Areas (MCAs) under PM-VIKAS along with the details of the quantum of funds released to them, district-wise;
- (c) the details of the number of school dropouts who have received certification under the scheme since its inception, year-wise;
- (d) whether any survey or study has been conducted to assess the post-training employment generation and entrepreneurship activities among women beneficiaries under the PM-VIKAS scheme in Assam and if so, the details thereof; and
- (e) the details of the steps taken/being taken to improve awareness of PM- VIKAS in Assam, particularly in remote and flood-prone areas?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (d) : The Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) is a Central Sector Scheme of the Ministry which converges five erstwhile schemes viz. 'SeekhoAurKamao', 'NaiManzil', 'NaiRoshni', 'USTTAD' and 'HamariDharohar' schemes and focuses on upliftment of six notified minority communities through the following:

- i. Skilling and Training (Non-traditional and traditional)
- ii. Women Leadership and Entrepreneurship
- iii. Education (through National Institute of Open Schooling)

iv. Infrastructure Development (through Pradhan Mantri Jan VikasKaryakram)

The scheme also provisions to facilitate credit linkages by connecting beneficiaries with loan programs offered by the National Minorities Development & Finance Corporation (NMDFC). Under the scheme, the Ministry has received some proposals and is in the process of short-listing and finalising the projects.

(e): The Ministry is collaborating with the Central Government Ministries/Departments and State/UT governments to seek proposals from willing agencies under the Scheme. Further, Ministry also spread awareness about it's schemes through initiatives like HunarHaat and LokSamvardhanParv, print and social media platforms, etc.

WOMEN PARTICIPATION IN STEM

4188. SUSHRI SAYANI GHOSH:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the schemes and policies that have been introduced to increase women's participation in Science, Technology, Engineering and Mathematics (STEM) education and careers;
- (b) the details of the total financial assistance that has been allocated for women-led research projects under Government schemes;

- (c) the data on the percentage of women enrolled in STEM courses at undergraduate, postgraduate, and doctoral levels in India during the last five years;
- (d) the percentage of women employed in STEM-related fields in Government and private sectors; and
- (e) the number of women holding senior research positions and leadership roles in premier scientific institutions such as ISRO, DRDO, IITs and CSIR etc.?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The Department of Science and Technology (DST) is implementing a comprehensive scheme 'Women in Science and Engineering-KIRAN (WISE-KIRAN)' to encourage women's participation in STEM (Science, Technology, Engineering and Mathematics) fields. The WISE Fellowship for Ph.D. (WISE-PhD) program supports women pursuing research in basic and applied sciences. WISE-Post Doctoral Fellowship (WISE-PDF) and WISE-Societal Challenges with Opportunities (WISE-SCOPE) programs encourage women to engage in post-doctoral research, lab-based studies and translational research from lab to land respectively.

The WISE Internship in Intellectual Property Rights (WISE-IPR) provides one-year, on-the-job training to build expertise in Intellectual Property Rights. In addition, the Women's Instinct for Developing and Ushering in Scientific Heights & Innovation program (WIDUSHI) enables senior women scientists retiring in a year or already retired in continuing and advancing their scientific careers.

Besides, fellowship programs, DST also provides institutional/ policies support through initiatives such as:

- i. CURIE (Consolidation of University Research through Innovation and Excellence), which strengthens research infrastructure in women's institutions to enhance participation in Research & Development.
- ii. GATI (Gender Advancement for Transforming Institutions), which encourages institutions to implement evidence-based policies to retain women in STEM careers up to leadership positions.
- iii. Science & Technology for Women (STW), which enhances women's livelihoods and social entrepreneurship through Women Technology Parks (WTPs).

Department of Biotechnology (DBT) support DBT-BioCARE Fellowship programme which aims to increase participation of women scientists in Biotechnology and allied area.

The Council of Scientific and Industrial Research (CSIR) offers doctoral and postdoctoral research fellowships to support students in advancing

research in science and technology. To encourage more women to pursue careers in STEM fields, including engineering, medical, and pharmaceutical sciences, CSIR provides a five-year relaxation in the upper age limit for female candidates applying for research opportunities.

All India Council for Technical Education (AICTE) launched a Pragati Scholarship Scheme exclusively for undergraduate female students to provide an opportunity for higher education and empowering women through technical education.

(b) : The total financial assistance allocated for women-led research projects under Government schemes during the financial year 2024-2025 is Rs. 502.47 Cr.

(c) : The percentage of women enrolled in STEM courses at undergraduate, postgraduate, and doctoral levels in India during the last five years (2018-2022) is around 43.2 percent as per All India Survey on Higher Education, GoI.

(d) : The percentage of women employed in STEM-related fields in the Government and private sector is around 18.6% as per Research & Development Statistics -2023, DST.

(e) : The number of women holding senior research positions and leadership roles in premier scientific institutions such as ISRO, DRDO, CSIR and DST autonomous Institutions is around 1062.

परमाणु मिशन

4189.श्री दामोदर अग्रवाल:

श्री अनुराग शर्मा :

श्री विनोद लखमशी चावड़ा:

श्री भोजराज नाग:

श्रीमती रूपकुमारी चौधरी:

डॉ. के. सुधाकर:

डॉ. भोला सिंह:

श्री जनार्दन मिश्रा:

सुश्री कंगना रनौत :

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि:-

- (क) केंद्रीय बजट 2025-26 में घोषित “परमाणु मिशन” से देश के ऊर्जा परिदृश्य के किस प्रकार से परिवर्तित होने की संभावना है;
- (ख) लघु मॉड्यूलर रिएक्टरों (एसएमआर) में अनुसंधान और विकास (आरएंडडी) के प्रमुख उद्देश्य क्या हैं;
- (ग) क्या सरकार के पास देश में लघु मॉड्यूलर रिएक्टर (एसएमआर) स्थापित करने की कोई योजना है और यदि हां, तो प्रस्तावित स्थानों और समय-सीमा सहित इसका ब्यौरा क्या है;
- (घ) उक्त रिएक्टरों का देश की ऊर्जा सुरक्षा में किस प्रकार योगदान करने की संभावना है;
- (ङ) हाल ही में शुरू किए गए परमाणु ऊर्जा मिशन से स्वच्छ और सतत ऊर्जा समाधानों के प्रति देश की प्रतिबद्धता को किस प्रकार मजबूती मिलने की संभावना है;
- (च) सरकार द्वारा प्रस्तावित नए परमाणु ऊर्जा संयंत्रों का ब्यौरा है; और
- (छ) स्वदेशी रूप से विकसित परमाणु रिएक्टरों के उत्पादन की स्थिति का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (ग) : बजट-2025 में घोषित नाभिकीय ऊर्जा मिशन में वर्ष 2047 तक 100 गीगावॉट नाभिकीय ऊर्जा का विस्तार करने की योजना है, यह पहल विकसित भारत की दीर्घकालिक ऊर्जा परिवर्तन रणनीति हेतु भारत की ऊर्जा संरचना में नाभिकीय ऊर्जा की हिस्सेदारी बढ़ाने में मदद करेगी। मिशन का उद्देश्य जीवाश्म ईंधन ऊर्जा स्रोतों के लिए विश्वसनीय ऊर्जा समाधान प्रदान कराना है। यह सभी स्वच्छ ऊर्जा स्रोतों में नाभिकीय ऊर्जा से वृहत् मूल भार क्षमता विकसित करने में सहायक होगा। अनुसंधान एवं विकास का उद्देश्य स्वदेशी प्रगत रिएक्टरों की दिशा में नाभिकीय प्रौद्योगिकियों का विकास करना है, जिसमें संरक्षा सुविधाएँ, नाभिकीय ऊर्जा की हिस्सेदारी बढ़ाने और दीर्घकालिक ऊर्जा सुरक्षा सुनिश्चित करने के लिए संबद्ध ईंधन चक्र और परिवहन क्षेत्र और प्रक्रम उद्योग को कार्बन मुक्त करने के लिए हाइड्रोजन उत्पादन शामिल हैं।

वर्तमान में परमाणु ऊर्जा विभाग (डीएई) निम्नलिखित उद्देश्यों के साथ नाभिकीय ऊर्जा मिशन के लिए रिएक्टर और प्रौद्योगिकियां विकसित कर रहा है:

1. एल्युमिनियम, इस्पात, धातु जैसे ऊर्जा गहन उद्योग के लिए बंद हो रहे तापीय विद्युत संयंत्र और स्वोत्पाद (कैप्टिव) विद्युत संयंत्र के पुनर्प्रयोजन के लिए भारत लघु मॉड्यूलर रिएक्टर (बीएसएमआर-200)।
2. ऊर्जा क्षेत्र को कार्बन मुक्त करने के उद्देश्य से सुदूर और ग्रिड से न जुड़े स्थानों के लिए ऊर्जा आपूर्ति प्रदान करने हेतु लघु मॉड्यूलर रिएक्टर (एसएमआर-55)।
3. परिवहन क्षेत्र और प्रक्रम उद्योगों को कार्बन मुक्त करने के लिए हाइड्रोजन उत्पादन हेतु 5 मेगावाट तापीय क्षमता का उच्च तापमान गैस शीतित रिएक्टर।

इन रिएक्टरों की प्रमुख इकाइयों को डीएई स्थलों पर स्थापित करने की योजना है। परियोजना की मंजूरी प्राप्त होने के बाद इन निदर्शन रिएक्टरों का निर्माण 60 से 72 माह में किया जाएगा।

भारतीय नाभिकीय विद्युत निगम लिमिटेड (भाविनि) वर्तमान में तमिलनाडु के कल्पाक्कम में स्वदेशी रूप से विकसित 500 मेगावाट प्रोटोटाइप द्रुत प्रजनक रिएक्टर (पीएफबीआर) परियोजना का कमीशनन करा रहा है। पीएफबीआर स्वदेशी रूप से विकसित द्रुत प्रजनक रिएक्टरों की तकनीकी-व्यावसायिक व्यवहार्यता स्थापित करेगा। इसके सफल कमीशनन के बाद, सरकार से तमिलनाडु के कल्पाक्कम में एफबीआर 1 व 2 परियोजना की 2x500 मेगावाट क्षमता वाली द्विइकाई शुरू करने की स्वीकृति मांगी जाएगी। एफबीआर 1 व 2 का डिजाइन पीएफबीआर के समान होगा।

(घ) : प्रारंभ से ही, परमाणु ऊर्जा विभाग ने अपने सीमित यूरेनियम स्रोतों का अनुकूल उपयोग करने तथा भारत की ऊर्जा सुरक्षा के लिए संपूर्ण ईंधन चक्र को अपनाकर अपने व्यापक थोरियम भंडार का दोहन करने के लिए त्रि-चरणीय नाभिकीय ऊर्जा कार्यक्रम तैयार किया है। इस कार्यक्रम का उद्देश्य पीएचडब्ल्यूआर में घरेलू यूरेनियम का उपयोग करना है तथा द्रुत प्रजनक रिएक्टरों में दाबित भारी पानी रिएक्टरों के भुक्तशेष ईंधन के पुनर्प्रसंस्करण से प्राप्त प्लूटोनियम का उपयोग करना है। तत्पश्चात्, एफबीआर में उत्पादित यूरेनियम-233 का उपयोग बड़े पैमाने पर थोरियम आधारित रिएक्टरों में किया जाएगा, जब देश में पर्याप्त क्षमता निर्मित हो जाएगी। इससे ऊर्जा सुरक्षा सुनिश्चित करने में सहायक होगी।

(ङ) : नाभिकीय ऊर्जा मिशन स्वच्छ एवं सतत ऊर्जा समाधानों के प्रति भारत की प्रतिबद्धता को निम्नलिखित तरीकों से सुदृढ़ करता है:

1. लघु नाभिकीय ऊर्जा संयंत्रों, एसएमआर सहित, का उपयोग कर जीवाश्म ईंधन आधारित मूल भार तापीय विद्युत संयंत्रों का प्रतिस्थापन।

2. पारंपरिक जीवाश्म ईंधन संयंत्र के स्थान पर सुदूर एवं ग्रिड से न जुड़े स्थानों पर नाभिकीय ऊर्जा का उपयोग।
3. परिवहन क्षेत्र और प्रक्रम उद्योग को कार्बन मुक्त करने के लिए नाभिकीय हरित हाइड्रोजन का उत्पादन।
4. थोरियम उपयोग की रिएक्टर प्रौद्योगिकी के विकास और प्रदर्शन को बढ़ावा देना।

जीवाश्म ईंधन-आधारित ऊर्जा स्रोतों का धीरे-धीरे नाभिकीय रिएक्टरों से प्रतिस्थापन, औद्योगिक, बिजली और परिवहन क्षेत्र को विकारबनीकरण में सहायक होगा। थोरियम उपयोग के लिए रिएक्टरों का विकास स्वच्छ और सतत ऊर्जा समाधानों के प्रति भारत की प्रतिबद्धता को मजबूत करने में महत्वपूर्ण भूमिका निभाएगा।

द्रुत प्रजनक रिएक्टर (एफबीआर) एक निम्न कार्बन ऊर्जा स्रोत है, जो उच्च तापीय दक्षता के साथ कार्य करता है जिससे स्रोतों का बेहतर उपयोग होता है और रेडियोसक्रिय अपशिष्ट और तापीय प्रदूषण में कमी आती है। एफबीआर, तापीय या द्रुत रिएक्टरों से प्राप्त भुक्तशेष ईंधन के पुनर्प्रसंस्करण से उत्पन्न उच्च स्तरीय रेडियोसक्रिय अपशिष्टों को नष्ट कर देता है, जिससे दीर्घ-कालिक विकिरण अपशिष्ट के भंडारण की समस्याओं को कम करता है।

नाभिकीय ऊर्जा 24x7 उपलब्ध बिजली का एक स्वच्छ मूल भार स्रोत है जिसका जीवन चक्र ग्रीनहाउस गैस उत्सर्जन हाइड्रो और पवन जैसे नवीकरणीय ऊर्जा के समान है। नाभिकीय ऊर्जा मिशन के तहत प्रस्तावित 100 गीगावाट संस्थापित नाभिकीय विद्युत क्षमता प्रतिवर्ष लगभग 640 मिलियन टन CO₂ समतुल्य उत्सर्जन को कम करने में सक्षम हो सकती है।

(च) : शून्य।

(छ) : वर्तमान में 5560 मेगावाट की कुल क्षमता वाले अठारह स्वदेशी नाभिकीय रिएक्टर वाणिज्यिक प्रचालनरत हैं और 700 मेगावाट का एक और स्वदेशी रिएक्टर दिनांक 17 मार्च, 2025 को ग्रिड से जोड़ा गया है।

‘नन्हा सा दिल’ पहल के अंतर्गत जीवन रक्षक सर्जरी

4190. श्री भरतसिंहजी शंकरजी डाभी:

श्री राजेशभाई नारणभाई चुड़ासमा:

श्री राजकुमार चाहर:

श्री बंटी विवेक साहू:

श्री प्रभुभाई नागरभाई वसावा:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) 'नन्हा सा दिल' पहल के अंतर्गत अब तक कितने बच्चों को जीवन रक्षक सर्जरी से लाभ मिला है और आगामी पांच वर्षों के दौरान लाभार्थियों की अनुमानित संख्या कितनी है:
- (ख) क्या सरकार का कोल इंडिया लिमिटेड (सीआईएल) के कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) आवंटन के माध्यम से उक्त पहल को बढ़ाने के लिए अतिरिक्त वित्तीय सहायता :प्रदान करने का विचार है
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है:
- (घ) क्या सरकार का जीवन रक्षक सर्जरी तक पहुंच बढ़ाने के लिए अन्य स्वास्थ्य देखभाल संस्थानों के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर करने का विचार है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : कोल इंडिया लिमिटेड (सीआईएल) और इसकी कुछ सहायक कंपनियों द्वारा **नन्हा सा दिल** पहल के तहत जीवन रक्षक सर्जरी से लाभान्वित होने वाले बच्चों की संख्या दिनांक 25.02.2025 तक 338 है। सीआईएल और सहायक कंपनियों के साथ मौजूदा समझौता ज्ञापनों के अनुसार, आने वाले वर्षों में इस पहल के तहत लाभार्थियों की अनुमानित संख्या लगभग 2,522 है।

(ख) और (ग) : वर्तमान में, सीआईएल के सीएसआर आबंटन के अलावा अतिरिक्त वित्तीय सहायता प्रदान करने की सरकार की कोई योजना नहीं है।

(घ) और (ङ) : सीआईएल और इसकी सहायक कंपनियों द्वारा सीएसआर के तहत अन्य स्वास्थ्य संस्थानों के साथ भागीदारी के तहत जीवन रक्षक सर्जरी तक पहुंच बढ़ाने के संबंध में की गई कार्रवाई निम्नानुसार हैं:

1. सीआईएल थैलेसीमिया और एप्लास्टिक एनीमिया से ग्रसित पात्र रोगियों के अस्थि मज्जा प्रत्यारोपण (बीएमटी) में सहायता करने के लिए देश भर में सत्रह (17) प्रमुख अस्पतालों के साथ थैलेसीमिया बाल सेवा योजना (टीबीएसवाई) कार्यान्वित कर रहा है। इस पहल के तहत, आज की तारीख के अनुसार, अब तक कुल 680 सर्जरी पूरी हो चुकी हैं।
2. वेस्टर्न कोलफील्ड्स लिमिटेड (डब्ल्यूसीएल) स्वामी विवेकानंद मेडिकल मिशन अस्पताल, नागपुर में 100 जीवन रक्षक बाल चिकित्सा हृदय सर्जरी में सहायता प्रदान कर रहा है।
3. नॉर्दर्न कोलफील्ड्स लिमिटेड (एनसीएल) अपनी प्रमुख परियोजना चरक - (सामुदायिक स्वास्थ्य: कोयलांचल के लिए एक उत्तरदायी कार्रवाई) कार्यान्वित करता है, जिसका उद्देश्य सिंगरौली क्षेत्र के आर्थिक रूप से कमजोर वर्गों से संबंधित चिन्हित की गई जानलेवा बीमारियों से पीड़ित रोगियों के लिए मुफ्त उपचार प्रदान करना है। आज की तारीख तक, 7 सर्जरी पूरी हो चुकी हैं।

EXTRACTION OF CRITICAL MINERALS FROM TAILINGS

4191. SHRI ARUN BHARTI:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the technological advancements being promoted to extract critical minerals from tailings efficiently;

- (b) the details of the contribution of the recent budgetary exemption on cobalt powder, lithium-ion battery scrap, lead, zinc and other critical minerals in India's manufacturing sector;
- (c) the steps taken by the Government to formulate a policy for the recovery of critical minerals from tailings;
- (d) whether the Government is considering to provide incentives to encourage companies to invest in the recovery of critical minerals from mines tailings and if so, the details thereof; and
- (e) whether the Government is considering any specific fiscal or tax incentives to promote the recovery of critical minerals from industrial waste and tailings and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) : The Union Cabinet has approved the National Critical Mineral Mission (NCMM) on 29 January 2025 with an expenditure of Rs. 16,300 crore over a period of seven years, from FY 2024-25 to 2030-31. NCMM also includes promotion of recovery of Critical Minerals from tailings by using various technologies. The Ministry of Mines has been promoting Research and Development (R&D) and technological innovation in mining and metallurgy sector and also funding start-ups, MSMEs and individual innovators under S&T-PRISM (Science & Technology-Promotion of Research and Innovation in Start-

ups and MSMEs) for R&D studies and development of indigenous technologies for processing and extraction of critical minerals.

(b) : In the Union Budget 2025-26, the customs duty on waste and scrap of critical minerals and others have been eliminated. These materials will provide additional feedstock to India's growing recycling sector. This will benefit India's secondary producers by reducing their costs. This will also provide a level playing field vis-à-vis international secondary producers and enable Indian players to compete globally and increase exports of secondary / downstream products.

(c) to (e) : National Critical Mineral Mission (NCMM) aims to secure a long-term sustainable supply of critical minerals and strengthen India's critical mineral value chains encompassing all stages from mineral exploration and mining to beneficiation, processing, and recovery from end-of-life products.

To promote recovery of critical minerals from overburden/tailings/fly ash/red-mud etc., the government has approved INR 100 Crores during the Mission period for setting up pilot projects for mineral recovery through novel methods by encouraging collaborations between industry, academia and research institutions.

The NCMM also includes provision of Rs. 1500 Crore for providing incentives for setting up of recycling facilities.

E-KISAN UPAJ NIDHI**4192. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details regarding the total number of banks onboarded on e-Kisan Upaj Nidhi Portal, State-wise;
- (b) whether the Government's CIBIL score is required for farmers to be registered on this portal;
- (c) if so, the details regarding the minimum CIBIL score required for registration;
- (d) the details regarding the total number of farmers registered on this portal, State-wise; and
- (e) the details regarding the total amount of loans disbursed to farmers via this portal, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) : As on date, 26 banks are onboarded on e-Kisan Upaj Nidhi (e-KUN) portal.

The details are in **Statement**.

(b) and (c) : Government's CIBIL score is not required for farmers to be registered on e-KUN portal.

(d) and (e) : State-wise details of number of farmers that have applied for loan on e-KUN portal as on 17.03.2025 are as under. A total loan amount of Rs 21,61,700 has been disbursed to farmers via this portal.

State	Number of farmers
Andhra Pradesh	1
Gujarat	5
Karnataka	1
Madhya Pradesh	2
Rajasthan	10
Total	19

STATEMENT

Banks onboarded on e-Kisan Upaj Nidhi (e-KUN) portal

12 Nationalized Banks	14 Regional Rural Banks
Bank of India	Andhra Pragathi Grameena Bank
Bank of Maharashtra	Baroda Gujarat Gramin Bank
Canara Bank	Baroda Rajasthan Kshetriya Gramin Bank
Central Bank	Baroda Uttar Pradesh Gramin Bank
HDFC Bank	Karnataka Gramin Bank
ICICI Bank	Karnataka Vikas Grameena Bank
IDBI Bank	Kerala Gramin Bank

Indian bank	Madhya Pradesh Gramin Bank
Punjab & Sind Bank	Maharashtra Gramin Bank
Punjab National Bank	Meghalaya Rural Bank
State Bank of India	Puduvai Bharathiar Grama Bank(Puducherry)
UCO Bank	Saptagiri Grameena Bank(Andhra Pradesh)
-	Sarva Haryana Gramin Bank
-	Tamilnadu Grama Bank

छत्तीसगढ़ से बेंगलुरु के लिए नई रेलगाड़ी

4193. श्री विजय बघेल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि छत्तीसगढ़ से बेंगलुरु के लिए इस मार्ग पर केवल एक सीधी रेलगाड़ी वैनगंगा एक्सप्रेस उपलब्ध है, जिसके कारण यात्रियों को सीट उपलब्धता, यात्रा समय और सुविधा में कठिनाइयों का सामना करना पड़ता है;
- (ख) यदि हां, तो क्या सरकार का छत्तीसगढ़ से बेंगलुरु के लिए एक अतिरिक्त सीधी रेलगाड़ी सेवा शुरू करने का विचार है क्योंकि इसकी मांग बढ़ रही है;
- (ग) यदि कोई लंबित प्रस्ताव है, तो उसका ब्यौरा क्या है और संभावित कार्यान्वयन के लिए समय-सीमा क्या है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं और इस संबंध में कौन से वैकल्पिक कदम उठाए जाने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : रेल नेटवर्क राज्य की सीमाओं के आर-पार फैला होता है। तदनुसार, नेटवर्क की आवश्यकता के अनुसार ऐसे सीमाओं के आर-पार रेलगाड़ियां शुरू की जाती हैं।

वर्तमान में, 12251/12252 कोरबा-यशवंतपुर वैनगंगा एक्सप्रेस को बिलासपुर-रायपुर-गोंदिया के रास्ते परिचालित किया जा रहा है और यह छत्तीसगढ़ राज्य में विभिन्न स्टेशनों के यात्रियों को सेवा प्रदान कर रही है।

इसके अलावा, नागपुर से बेंगलुरु की ओर जाने वाली 15 जोड़ी रेलगाड़ी सेवाएं उपलब्ध हैं, जो बिलासपुर, रायपुर और गोंदिया जैसे शहरों से 39 जोड़ी, 50 जोड़ी और 53 जोड़ी रेलगाड़ी सेवाओं के माध्यम से भली-भाँति जुड़ी हुई हैं।

इसके अलावा, भारतीय रेल में नई रेलगाड़ी सेवाओं को शुरू करना सतत् प्रक्रिया है जो यातायात औचित्य, परिचालनिक व्यवहार्यता और संसाधनों की उपलब्धता आदि के अध्वधीन है।

BIMA GRAM YOJANA IN TAMIL NADU

4194. SHRI THARANIVENTHAN M. S.:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the features of the Bima Gram Yojana;
- (b) the steps taken to implement the Bima Gram Yojana in Tamil Nadu and the number of villages in the State that have been covered under the scheme so far;

- (c) the number of individuals in Tamil Nadu who have benefited from the Bima Gram Yojana in terms of insurance coverage and the total amount of insurance claims settled in the State under this scheme;
- (d) the types of insurance products being offered under the Bima Gram Yojana in Tamil Nadu, and the manner in which the said scheme aims to improve financial inclusion in rural and underserved areas;
- (e) the challenges faced in the implementation of the Bima Gram Yojana in Tamil Nadu and the manner in which the Government is addressing these challenges to ensure better reach and participation; and
- (f) the measures being taken to create awareness about the Bima Gram Yojana among the rural population in Tamil Nadu to ensure maximum participation and benefit from the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

- (a) : Bima Gram Yojana, a promotional initiative of the Department of Posts, aims to provide life insurance coverage to people in rural areas, focusing on bringing a minimum of 100 households in identified villages with at least one Rural Postal Life Insurance (RPLI) policy.
- (b) : Special drives such as DakChaupals and Rural Postal Life Insurance (RPLI) Melas are conducted in the villages to implement 'Bima Gram

Yojana'. A total of 4,418 villages have been covered in Tamil Nadu under 'Bima Gram Yojana'.

- (c) : A total of 1,67,557 individuals in Tamil Nadu have benefitted from the Bima Gram Yojana in terms of insurance coverage. A total of 80,120 claims amounting to Rs. 608.48 crores have been settled under Rural Postal Life Insurance (RPLI) in Tamil Nadu during the current FY 2024-25 (upto February 2025) including settlement of claims of policies taken under 'Bima Gram Yojana'.
- (d) : All the six types of insurance products of Rural Postal Life Insurance (RPLI) are offered under 'Bima Gram Yojana' in Tamil Nadu. 'Bima Gram Yojana' aims to improve financial inclusion in rural and underserved areas by way of providing affordable insurance services with high bonus rate.
- (e) : No challenges have been faced in implementing 'Bima Gram Yojana'.
- (f) : The Department is organizing special drives such as DakChaupals and Rural Postal Life Insurance (RPLI) Melas in the villages to create awareness among rural population in Tamil Nadu to ensure maximum participation and benefit from 'Bima Gram Yojana'. In addition, advertising through local media, social media, radio shows, posters, banners and pamphlets is also being done.

STORAGE SYSTEMS FOR AGRICULTURAL PRODUCE

4195. SHRI RAJESH NARANBHAI CHUDASAMA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has taken any initiative to develop efficient storage systems (warehouses, godowns, cold stores, integrated cold chains, etc.) at block and regional level for agricultural produce in Gujarat;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (c) : Gujarat is a Decentralised Procurement (DCP) State. The state Government procures, stores and distributes foodgrains as per their National Food Security Act/Other Welfare Schemes requirement. Presently the covered storage capacities (owned+hired), including Silo available in Gujarat for the storage of foodgrains are as under:-

S. No	Agencies	Capacity in LMT
1	Food Corporation of India	9.34
2	Central Warehouse Corporation	21.21
3	State Agencies	0.56

Further, the requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and PDS operations for Rice and Wheat mainly. FCI continuously assesses and monitors the storage

capacity and based on the storage gap assessment, storage capacities are created/hired through following schemes:-

1. Private Entrepreneurs Guarantee (PEG) Scheme
2. Central Sector Scheme (CSS)
3. Construction of Silo's under PPP mode
4. Hiring of godown from CWCs/SWCs/State Agencies
5. Hiring of godown through Private Warehousing Scheme (PWS).
6. Creation of godowns under Asset Monetization

DEVELOPMENT OF RAILWAY STATIONS IN KAUSHAMBI

4196. SHRI PUSHPENDRA SAROJ:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of developed railway stations in Kaushambi and nearby areas;
- (b) whether many railway stations in rural Uttar Pradesh lack basic passenger amenities like clean platforms, drinking water, proper lighting and waiting areas, if so, the details thereof;
- (c) whether specific stations redevelopment projects have been planned for Kaushambi district and nearby railway stations like Sirathu and if so, the details thereof, district-wise;
- (d) whether new escalators, CCTV surveillance and better sanitation facilities have been introduced there; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Ministry of Railways has launched Amrit Bharat Station Scheme for development / upgradation of stations over Indian Railways. So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 157 stations are located in the state of Uttar Pradesh. These include Kunda Harnamganj station in Kaushambi parliamentary constituency and Prayagraj Jn, Prayag Jn, Phulpur, Phaphamau Jn, Banda, Chitrakut Dham Karwi, Manikpur Jn, etc. in the nearby areas. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Uttar Pradesh are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Uttar Pradesh	157	Achnera, Agra Cantt, Agra Fort, Aishbagh, Akbarpur Jn, Aligarh, Amethi, Amroha, Anand Nagar, Aonla, Ayodhya Dham, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Ballia, Balamau, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharatkund, Bhatni, Bhuteshwar, Bijnor, Bulandsahar, Chandauli Majhwar, Chandausi, Chilibila, Chitrakut Dham Karwi, Chopan, Chunar Jn, Daliganj, Darshannagar, Deoria Sadar, Dhampur, Dildarnagar, Etawah Jn, Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmukteshwar, Gauriganj,

		Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kanpur Bridge Left Bank, Kanpur Central, Kaptanganj, Kasganj, Kashi, Khalilabad, Khurja Jn, Kosi Kalan, Khorsan Raod, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur, Lambhua, Lohta, Lucknow (Charbagh & Jn), Lucknow City, Maghar, Mahoba, Mailani, Mainpuri Jn, Malhaur Jn, Manaknagar Jn, Manikpur Jn, Mariahu, Mathura, Mau, Meerut City, Mirzapur, Modi Nagar, Mohanlalganj, Moradabad, Muzaffarnagar, Nagina, Najibabad Jn, Nihalgarh, Orai, Panki Dham, Phaphamau Jn, Phulpur, Pilibhit, Pokhrayan, Pratapgarh Jn, Prayag Jn, Prayagraj, Pt. Deen Dayal Upadhyay, Raebareli Jn, Raja Ki Mandi, Ramghat Halt, Rampur, Renukoot, Saharanpur Jn, Salempur, Seohara, Shahganj Jn, Shahjahanpur, Shamli, Shikohabad Jn, Shivpur, Siddharth Nagar, Sitapur Jn, Sonbhadra, Sri Krishna Nagar, Sultanpur Jn, Suraimanpur, Swaminarayan Chappia, Takia, Tulsipur, Tundla Jn, Ujhani, Unchahar, Unnao Jn, Utraitia Jn, Varanasi Cantt., Varanasi City, Vindhyachal, Virangana Lakshmibai, Vyasnagar, Zafarabad

Development works at railway stations under Amrit Bharat Station Scheme in the state of Uttar Pradesh have been taken up at a good pace. The progress at some of the above stations is as given below:

- At Ayodhya Dham station, works of construction of station building, roof plaza, staff quarters, sewage treatment plant, electric substation, underground water tank, development of circulating area, parking area,

- approach roads, construction of entrance gates, toilet blocks, improvement of platform surfacing, etc. have been completed and commissioned.
- At Gomtinagar station, works of construction of north terminal station building and air concourse with all associated passenger amenities have been completed. Structural works of two commercial buildings along with parking have been completed and finishing works have been taken up. Further, development of approach road, construction of south terminal station building, improvement of platform surfacing, landscaping, etc. have been taken up.
 - At Lucknow Charbagh station, structural work of second entry station building (G+6) has been completed up to 5th floor and further structural works, masonry works and finishing works have been taken up. Works of construction of rest house for travelling ticket examiners (TTEs) and stores depot have been completed and work of construction of air concourse has been taken up.
 - At Prayagraj station, works of extension of foot over bridge no. 2, parcel building, arrival building and basement plaza (Civil line side) have been completed and works of construction of station building on second entry side, electric substation, provision of platform shelters at platform no. 7 & 8, etc. have been taken up.

- At Ghaziabad station, work of construction of station buildings on both sides, foot over bridge, air concourse, through roof, structural work of staff quarters to be relocated, construction of electric substation, GRP and RPF buildings, etc. have been taken up.
- At Saharanpur Jn station, works of improvement of station building, waiting hall, executive lounge, toilets, circulating area, parking area, approach road, footpaths, landscaping, entrance porch, entry/exit gate, signages, provision of entrance ramp, etc. have been completed.

Master planning for development of Kunda Harnamganj station under Amrit Bharat Station Scheme has been taken up. This is an iterative process requiring optimization and the time frame for such optimization cannot be indicated at this stage.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

At Sirathu railway station located in Kaushambi district in the state of Uttar Pradesh, all the passenger amenities required as per the norms of Minimum Essential Amenities have been provided. Further, provision/upgradation of amenities and development of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development/upgradation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Development/upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise. The state of Uttar Pradesh is covered under five zones viz. East Central Railway, North Central Railway, Northern Railway, North Eastern Railway and West Central Railway. For these zones, an allocation of Rs 4,188 Crores (Revised Estimate) has been made for the financial year 2024-25 under Plan Head-53.

ENERGY NEEDS OF THE COUNTRY

4197.SHRI RAJMOHAN UNNITHAN:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether there is any plan to encourage the use of nuclear energy to meet energynneeds of the country;
- (b) if so, whether new nuclear power plants are being set up in the country;
- (c) if so, the number of new nuclear power plants approved during the last five years; and
- (d) the number of approved nuclear power plants which have been set up or wherein the work of installation has started?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes.

(b): Yes.

(c): In 2017-18, twelve reactors with a capacity of 9000 MW were accorded administrative approval and financial sanction.

(d): Presently there are eight reactors with a capacity of 6600 MW (including PFBR by BHAVINI) at various stages of construction/ commissioning and ten reactors with a capacity of 7000 MW are under pre-project activities.

RENEWABLE ENERGY TARGET

4198. SHRIMATI JYOTSNA CHARANDAS MAHANT:

ADV DEAN KURIAKOSE:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the progress made in achieving India's renewable energy target of 500 GW by the year 2030;
- (b) the status of the National Green Hydrogen Mission (NGHM) and investments made in green hydrogen production;
- (c) the challenges in integrating renewable energy into the national grid and solutions proposed; and
- (d) the Government's initiatives to promote offshore wind energy projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : As on 28.02.2025, a total of 222.86 GW non-fossilpower capacity has been installed in the country which includes 102.57 GW solar power, 48.59 GW wind power, 11.45 GW bio-power, 52.07 GW hydro power and 8.18 GW nuclear power. Further, projects of about 183.19 GW are under implementation and projects of 77.21 GW have been tendered.

(b) : The Ministry of New and Renewable Energy is implementing the National Green Hydrogen Mission, with an objective to make India a global hub of production, usage and export of Green Hydrogen and its derivatives.

India's Green Hydrogen production capacity is likely to reach 5 MMT per annum, contributing to reduction in dependence on import of fossil fuels. Achievement of Mission targets is expected to reduce a cumulative ₹ 1 lakh crore worth of fossil fuel imports by 2030. This is likely to leverage over ₹8 lakh crore in total investments and create over 6 lakh jobs.

Under the Incentive scheme for Green Hydrogen production, 8,62,000 tonnes per annum of Green Hydrogen production capacity awarded to 18 companies. Further, under the Incentive scheme for Electrolyser Manufacturing, 3000 MW per annum of electrolyser manufacturing capacity awarded to 15 companies.

A production capacity of 8,62,000 tonnes per annum of Green Hydrogen has been allocated, while electrolyser manufacturing capacity of 3,000 MW per annum has been assigned.

Scheme Guidelines for Implementation of Strategic Interventions for Green Hydrogen Transition(SIGHT) Programme – Component – II: Incentive for Procurement of Green Ammonia Production (under Mode – 2A) and Component – II: Incentive for Procurement of Green Hydrogen Production (under Mode – 2B), under the Mission have been issued on 16th January 2024.

Additionally, scheme guidelines have been issued for implementing Green Hydrogen-based pilot projects in the steel, shipping, and road transport

sectors. Total three pilot projects have been sanctioned in the steel sector. Five pilot projects have been sanctioned consisting total of 37 vehicles (buses and trucks), and 9 hydrogen refueling stations. The vehicles that will be deployed for the trials include 15 hydrogen fuel cell-based vehicles and 22 hydrogen internal combustion engine-based vehicles.

(c) : Wind and Solar energy are variable and intermittent sources of power. The measures taken by the Government to address the challenges in integrating renewable energy into the national grid, include:

(i) Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power

(ii) To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.

(iii) Government has set up thirteen Renewable Energy Management Centres (REMCs) for better forecasting and real time monitoring of RE generation.

(iv) Load dispatch centres ensure that electricity demand is fully met using dispatchable sources such as hydro and thermal power when the wind does not blow and sun does not shine.

(v) Installation of Static Synchronous Compensators (STATCOMs) to improve the grid reliability and voltage stability limit. A STATCOM acts as a voltage controller for the electricity grid, quickly adding or removing extra power to keep the system running smoothly.

(vi) Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations lay down the minimum technical requirements for RE generating plants to ensure the safe, secure and reliable operation of the grid.

(d) : Government has taken several initiatives to promote offshore wind energy projects in the country, as given at **Statement**.

STATEMENT

Government has taken several initiatives to promote offshore wind energy projects in the country. These, *inter alia*, include;

- Notification of 'Offshore Wind Energy Policy' in October 2015 to provide framework for the development of offshore wind energy in the country.
- Issuance of 'Guidelines for Offshore wind Power Assessment, Studies and Surveys' in September, 2018 by National Institute of Wind Energy (NIWE) in order to facilitate the offshore wind studies/surveys by interested developers.
- For initial phase of developments, potential offshore wind zones off the coast of Gujarat and Tamil Nadu have been identified through meso-scale study.
- Installation of a LiDAR by NIWE off the coast of Gujarat in Nov, 2017 and collection of 02 years wind data. NIWE has also conducted Geophysical, Geotechnical study, Rapid EIA study, Oceanographic study (Wave, Tide & current) for a site equivalent to 1 GW capacity off the coast of Gujarat.

- Geotechnical study at three bore hole locations carried out off Tamil Nadu coast. Further, 4 LiDARs off Tamil Nadu coast installed for wind resource measurement.
- Issuance of a 'Strategy Paper for Establishment of Offshore Wind Energy Projects' in July, 2022 indicating various development models.
- The Offshore Wind Energy Lease Rules, 2023 have been notified to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Central Transmission Utility (CTU) has completed the planning for initial 10 GW offshore transmission capacity (05 GW each off Gujarat and Tamil Nadu coast).
- Government through Solar Energy Corporation of India (SECI) has issued first tender for 'Leasing out Seabed for development of 4 GW of Offshore Wind Power Projects' under Captive Mode/bilateral agreements/Open Access Mode.
- The Union Cabinet has approved the 'Viability Gap Funding (VGF) scheme for offshore wind energy projects' on 19.06.2024 at a total outlay of ₹ 7453 crore, including an outlay of ₹ 6853 crore for installation and commissioning of 1 GW of offshore wind energy projects (500 MW each off the coast of Gujarat and Tamil Nadu), and grant of ₹ 600 crore for upgradation of two ports to meet logistics requirements for offshore wind

energy projects. The scheme guidelines for implementation of “VGF Scheme for Offshore Wind Energy Projects” issued on 11th September 2024.

- SECI has issued tender for 500 MW offshore wind energy project off Gujarat coast on 13th September 2024 under VGF scheme.
- Offshore Wind has been included in the list of activities to be considered for trading of Carbon Credits under bilateral/co-operative approaches as per Article 6.2 Mechanism of Paris Agreement.
- Waiver of Inter-State Transmission (ISTS) Charges has been extended for offshore wind power projects commissioned on or before 31.12.2032 with graded ISTS charges thereafter.
- Waiver of additional surcharge is granted for electricity produced from offshore wind projects commissioned up to December, 2032 and supplied to Open Access Consumers.

NATIONAL GEOSPATIAL MISSION

4199. SHRIMATI D. K. ARUNA:

SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government is working out a National Geospatial Mission to develop foundational geospatial infrastructure and data and using PM-Gati

Shakti, this Mission will facilitate modernization of land records, urban planning and design of infrastructure projects'; and

(b) if so, the details thereof and present status thereof, State-wise including Andhra Pradesh, Telangana and Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (b) : The Government has announced the National Geospatial Mission in Union Budget 2025-26 to develop foundational geospatial infrastructure and data across the country, including Andhra Pradesh, Telangana and Uttar Pradesh, to facilitate modernization of land records, urban planning and design of infrastructure projects. The foundational geospatial infrastructure and data which includes National Geodetic Reference Frame consisting of National Horizontal Reference Frame (NHRF) and National Vertical Reference Frame (NVRF) and consist of Orthorectified Imagery (ORI) and Digital Elevation Model (DEM), along with Geo-ICT Infrastructure will facilitate in providing improved and efficient land records, sustainable urban development and better design for infrastructure projects to all stakeholders.

EXPANSION OF IT EXPORTS AND IT INDUSTRIES

4200. SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

the details regarding the expansion of IT exports and IT industries across the country, Statewise particularly in Telangana since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

The Indian IT industry has a leading position globally and has been progressively contributing to the growth of exports and creation of employment opportunities. As per National Association of Software and Services Companies (NASSCOM), India's IT industry has grown significantly in last decade.

Financial Year	Total Revenue (USD Billion)*	Export Revenue (USD Billion)*
FY 2014-15	118	100
FY 2024-25(E)	283	224

*Figures from NASSCOM

Government has come up with various initiatives to promote IT industry across the country which include setting up of 67 centres of Software Technology Parks of India, 100% Foreign Direct Investment (FDI), BPO Promotion Schemes for small towns/cities, National Policy on Software

Products-2019 (NPSP 2019), various skill development program through 55 centres of National Institute of Electronics & Information Technology (NIELIT), FutureSkills PRIME for re-skilling/ up-skilling of IT professionals, promotion of Start-up ecosystem through Technology Incubation and Development of Entrepreneurs (TIDE 2.0), Startup Accelerator of MeitY for Product Innovation, Development, and Growth (SAMRIDH), Domain Specific Centres of Excellence (CoEs), Gen-Next Support for Innovative Startups (GENESIS), India AI Mission etc.

These initiatives have played a crucial role for growth of IT industry. The state-wise details of export from STPI registered units including Telangana is at **Statement.**

STATEMENT

State-wise IT exports reported by STPI registered units since 2014

(Rs. in crore)

Name of State/UT	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
Andhra Pradesh	379.54	477.93	526.69	702.29	730.64	846.77	883.02	926.12	1,089.31	2,850.23
Assam	1.35	0.18	10.5	21.09	20.06	22.27	20.66	23.63	30.02	42.51
Bihar	10.63	7.25	4.65	0.03	0.03			1.56	3.08	0.74
Chandigarh	519.89	700.79	758.82	668.27	490.81	573.49	771.41	906.93	1,205.72	1,417.64
Chhatisgarh	18.63	23.29	36.79	36.75	63.03	86.77	124.91	111.59	73.55	81.28
Delhi	2,217.85	1,442.30	1,483.55	1,662.82	2,363.45	1,861.34	2,130.00	6,373.15	8,071.94	8,348.57
Goa	94.59	117.17	85.13	82.79	79.66	136.21	139.1	156.74	216.65	259.45
Gujarat	1,917.76	2,224.55	2,363.54	2,681.14	3,101.06	3,570.80	4,016.21	5,001.04	6,880.26	8,703.20
Haryana	17,857.69	19,265.44	20,873.79	22,182.85	24,220.32	25,478.77	24,140.46	32,338.99	46,871.42	53,172.07
Himachal Pradesh	8.35	5.16	6.97	7.58	5.82	5.13	3.66	4.68	13.38	12.03

Jammu & Kashmir	2.45	3.35	3.38	3.92	5.3	6.24	6.81	32.85	37.62	41.93
Jharkhand	7	49.16	2	6.64	11.57	14.24	29.57	42.65	46.13	53.14
Karnataka	1,09,797.6 7	1,25,418.5 3	1,41,846.1 3	1,52,280.1 6	1,69,699.0 8	1,94,473.3 8	2,12,085.0 0	2,58,240.1 4	3,55,169.1 7	4,09,095.0 4
Kerala	2,867.77	3,008.91	3,534.49	3,296.56	3,901.88	3,620.47	3,825.74	4,311.43	5,702.46	6,303.40
Madhya Pradesh	343.38	355	516.18	613.82	786.95	756.72	886.49	1,078.80	1,871.65	1,960.34
Maharashtra	61,314.29	64,063.59	69,010.02	74,580.15	85,595.37	91,513.90	1,01,581.4 0	1,25,684.4 7	1,65,701.5 2	1,83,847.5 2
Meghalaya	4.21	6.31	7.7	8.62	14.74	15	23.25	34.57	82.51	123.78
Odisha	1,940.00	2,179.72	2,493.35	2,503.88	2,510.40	2,496.33	2,401.32	2,539.43	3,010.79	3,302.87
Puducherry	153.26	182.55	239.21	253.01	252.7	341.77	294.73	292.89	323.75	301.88
Punjab	336.34	324.83	369.93	420.54	588.76	558.83	813.28	1,118.17	2,180.70	2,570.34
Rajasthan	712.27	803.97	997.32	989.22	1,255.85	1,211.87	1,498.50	1,610.58	2,695.47	3,217.82
Sikkim	-	-	38.29	19.2	22.31	19.43	18.19	11.39	8.24	7.29
Tamil Nadu	33,275.73	33,905.30	34,562.89	36,848.70	40,457.08	46,704.16	48,353.19	57,687.20	73,968.96	80,677.43
Telangana	39,185.84	41,480.47	46,428.90	50,795.82	57,527.45	64,525.90	71,574.19	89,846.67	1,19,886.4 7	1,21,116.6 2
Uttar Pradesh	13,740.34	16,450.68	17,237.36	18,508.46	20,098.88	22,118.66	25,642.29	31,312.63	40,293.24	42,416.13
Uttarakhand	74.67	82.57	89.88	130.42	150.1	137.85	165.95	191.35	213.49	241.11
West Bengal.	7,015.00	6,990.00	7,152.01	6,683.00	7,150.00	7,180.13	7,391.05	8,450.00	12,750.72	13,148.30
Total	2,93,796.5 0	3,19,569.0 0	3,50,679.4 7	3,75,987.7 3	4,21,103.3 0	4,68,276.4 3	5,08,820.3 8	6,28,329.6 5	8,48,398.2 2	9,43,312.6 6

DEDICATED FREIGHT CORRIDORS IN NER

4201. SHRI GAURAV GOGOI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status of any proposed or planned Dedicated Freight Corridors(DFCs) in the North-Eastern Region (NER) along with their expected completion timelines;

- (b) whether the Government has conducted any feasibility studies for constructing DFCs in NER and if so, the key findings thereof;
- (c) the financial allocation for freight corridor development in NER under the railway infrastructure budget for FY 2025 and the future funding plans;
- (d) whether the Government has conducted any Environmental Impact Assessment (EIA) for the proposed DFCs in NER; and
- (e) if so, the key findings regarding deforestation, biodiversity impact and the mitigation measures planned by the Government?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Ministry of Railways has taken up construction of two Dedicated Freight Corridors (DFC) viz. Eastern Dedicated Freight Corridor (EDFC) from Ludhiana to Sonnagar (1337 Km) and the Western Dedicated Freight Corridor (WDFC) from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km). Out of total 2843 Km, 2741 Route Kilometers (96.4%) has been commissioned and operational. The work in balance section has been taken up. Ministry of Railways has undertaken the work of preparation of Detailed Project Reports (DPR) for following three (03) new Dedicated Freight Corridors (DFCs).

(i) East-Coast Corridor: Kharagpur to Vijayawada

(ii) East-West corridor:

(a) Palghar-Bhusawal-Nagpur-Kharagpur-Dankuni

(b) Rajkharsawan - Kalipahari – Andal

(iii) North-South Sub-corridor: Vijayawada-Nagpur–Itarsi

DPRs of above three corridors are under examination.

None of the above three DFCs have been sanctioned yet. The DFC Projects are highly capital intensive and the final decision regarding the sanction of any DFC Project depends upon many factors such as technical feasibility, financial & economic viability, traffic demand and availability of funds & financial options etc.

Further to improve connectivity in North Eastern Region, now 18 Railway projects (13 New Line and 05 Doubling), of total length of 1,368 km costing ₹74,972 crore falling fully/partly in the North East Region, are at various stages of planning and implementation, out of which 313 km length has been commissioned and an expenditure of ₹40,549 crore has been incurred upto March 2024. These include:-

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Exp. upto March 2024 (₹ in Cr.)
New Lines	13	896	81	34,616
Doubling	5	472	232	5,933
Total	18	1368	313	40,549

Commissioning of infrastructure projects falling fully/partly in the North East Region, is given below:-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	333 Km	66.6 Km/year
2014-24	1728 Km	172.8 Km/year (Nearly 3 times)

Average Budget allocation for Infrastructure projects and other works, falling fully/ partly in North East Region, is as under:-

Period	Outlay
2009-14	₹2,122 Crore/year
2025-26	₹10,440 (Nearly 5 times)

POTASH DEPOSITS IN PUNJAB

4202. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **MINES** be pleased to state:

- (a) whether any studies have been conducted to identify potash deposits in Punjab and if so, the details thereof;
- (b) the estimated quantity and quality of potash reserves found in these areas;
- (c) the details of the plan to extract these potash reserves;
- (d) whether the extraction involves land acquisition or advanced drilling methods are to be employed to minimize land disruption; and
- (e) if so, the details thereof along with the projected timelines for the commencement and completion of potash extraction operations?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) : Since the Mines and Minerals (Development and Regulations) Amendment Act, 2015, Geological Survey of India (GSI), an attached office of the Ministry of Mines, has taken up 04 nos. of G4 stage exploration projects on potash during field seasons 2016-17 to 2022-23 in Muktsar and Fazilka Districts, Punjab. During these exploration projects, GSI has established reconnaissance resources of potash and the details are given in **Statement**. No reserves of potash have been established in Punjab.

(c) : Since there are no reserves of potash established in Punjab, plan to extract does not arise.

(d) and (e) : In view of (c) above, question does not arise.

STATEMENT

**Details of Reconnaissance resources of Potash established by GSI
in the State of Punjab**

Field Season	Block name	UNFC Stage	Reconnaissance Resource
2018-19	Qabrwala Block	G4	5.98 MT K+ with an average grade of 3.90 K+% at 3.5% cut off.
2019-21	Fazilka and Sri Muktsar Sahib block	G4	(i) 409.32 MT at 2% K+ cut off with average grade of 3.74 K+%, (ii) 300.15 MT at 3%K+ cut-off with average grade of 4.18 K+%. (iii) 194.58 MT at 4%K+ cut-off with average grade of 4.69 K+%.

2022-23	Shergarh-Dalmirkhera Block	G4	(i) 202.45 MT with average grade of 3.42% K and 4.11% K ₂ O at 2% cut-off, (ii) 22.86 MT with average grade of 6.96% K and 8.37 %K ₂ O at 5% cut-off (iii) 4.86 MT with average grade of 10.13%K and 12.19%K ₂ O at 8% cut-off

5G LAB AT GAUHATI UNIVERSITY

4203. DR. BHOLA SINGH:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the manner in which the establishment of the 5G Lab at Gauhati University will contribute to research and innovation in next generation telecom technologies; and
- (b) the details of the measures being taken to bridge the digital divide in rural Assam through initiatives like Samridhi Gram Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

- (a) Centre for Development of Telematics(C-DOT), the telecom R&D center of Govt of India, has established an indigenous 5G lab at Gauhati University that enables the faculty and students in gaining practical insights into an end-to-end 5G system, developing a deeper understanding of 5G

technology, system capabilities while exploring new 5G use cases and applications and providing a foundation for advanced research and specification development for 6G technologies.

(b) Government has taken following measures to bridge the digital divide in rural Assam:

- BharatNet project is being implemented in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) and villages beyond GPs on demand basis in the country including Assam. Under Samriddh Gram Panchayat pilot project, targeted approach is adopted for providing Fibre to The Home (FTTH) connections to public institutions, private enterprises/ entrepreneurs and households, in identified one GP of each block of the country including Assam, as per Amended BharatNet program.
- In addition to the 5G usecase lab at Gauhati University, Government has also established 5G use case lab at IIT Guwahati and NIT Silchar to support students, startups and MSMEs in testing and developing 5G-based usecase applications and solutions.

RESEARCH AND PROFESSIONAL PROGRAMMES

4204. SHRI SHASHANK MANI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has undertaken initiatives to develop an inclusive society and empower various sections of society through Science and Technology (S&T) interventions, if so, the details thereof;
- (b) whether the Government has implemented steps to develop research and professional programs aimed at supporting marginalized and backward classes; and
- (c) if so, the details thereof including efforts to provide high levels of education and skilled employment opportunities?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : Ministry of Science and Technology, through Department of Science and Technology (DST), Department of Biotechnology (DBT) and Department of Scientific & Industrial Research (DSIR)/Council of Scientific & Industrial Research (CSIR), has undertaken several initiatives to develop an inclusive society and empower various sections of society through Science and Technology (S&T) interventions. The initiatives promote inclusivity and equity by encouraging access to appropriate S&T solutions, emphasizing skill development, capacity building, community engagement, and collaboration with various stakeholders to improve the socio-economic empowerment of

marginalized/ weaker sections, women, disadvantaged and various other sections of the society.

Department of Science and Technology (DST) has implemented various schemes & programmes to constantly endeavor societal development and empowerment by infusing S&T based interventions. These initiatives focus on delivering location specific, science-led solutions, emerging and appropriate technologies for sustainable livelihoods, establishing research & development (R&D) facilities with sophisticated instruments, skill development, training and capacity building to enable an inclusive society, primarily Youth, Women, Scheduled Caste (SC) and Scheduled Tribe (ST), Economically Weaker Section (EWS), Divyangjan, elderly, and other marginalized and backward communities.

Department of Biotechnology (DBT), through its Fellowship, Teaching and Societal Development programmes, emphasizes creating income & employment generation avenues, dissemination of field-tested and proven biotechnological innovation and technologies developed by government autonomous institutions, national laboratories, universities, scientific research institutes etc. for immediate benefit of the community such as women, SC, ST population, rural population and marginalized sections of the society, especially farmers and unemployed youth in aspirational districts and rural areas.

Department of Scientific and Industrial Research (DSIR), through Council of Scientific and Industrial Research (CSIR), is utilizing the knowledgebase and

technologies available across CSIR institutes to empower different strata of society, particularly addressing rural challenges through various projects with deployment of relevant CSIR technologies/innovations/interventions for augmenting the income and improving the quality of lives in villages. This contributes to developing an inclusive society and empowering various societal groups through Science and Technology (S&T) interventions.

In addition, several other ministries, including the Ministry of Micro, Small and Medium Enterprises; Ministry of Social Justice and Empowerment; Ministry of Education; Ministry of Housing and Urban Affairs; Ministry of Labour & Employment; Ministry of Culture; Ministry of Food Processing Industries; and the Ministry of Agriculture & Farmers' Welfare, have also implemented programs to empower various sections of society.

(b) and (c) : The Government has implemented various steps to develop research and professional programs aimed at supporting marginalized and backward classes. These programs and training initiatives have empowered participants from diverse backgrounds by equipping them with the essential skills in their respective fields. As a result, they have contributed to building a skilled workforce and promoting inclusive development across the country. Details of the major research and professional programs being implemented under DST, DBT and DSIR/CSIR, and various other Ministries and Departments are as follows-

- 1. Department of Science and Technology (DST)**

a. **Scheduled Castes Sub Plan (SCSP) and Tribal Sub Plan (TSP)**

supported around 500 S&T projects during the last two decades in different states in diverse areas of agriculture, resource management, microenterprise development, art & craft, post-harvest technologies, health and nutrition, engineering and allied aspects, training and skill development, drinking water and sanitation, and energy to improve the quality of life of SC/ST communities. In addition, following activities are being performed to achieve the desired objectives:

- Around **52 Science Technology and Innovation (STI) Hubs** have been established for SC & ST Communities to nurture and ensure the development, improvement and delivery of appropriate and relevant STI approaches for their equitable inclusive growth through creation of sustainable livelihoods and improving the quality of life in tune to their growing aspirations;
- The programme on “**Accelerated Development of Particularly Vulnerable Tribal Groups (PVTGs)**” complements the National PVTG Mission announced by Union Government in March 2023 by developing sustainable STI solutions to addresses the vulnerabilities faced by the 75 PVT Groups;
- Around 11 SC/ST Cells are being supported in different States for mapping (gathering) information on livelihood system (weakest linkages and strengths), local & indigenous knowledge and ingesting

it with technological information to help in development of specific strategies, technology dissemination and last mile delivery of interventions to target beneficiaries for defining implementation policies;

- b. **Science & Technology for Women (STW) programme** through its Women Technology Parks (WTP) aim to improve the weakest link of the predominant livelihood system of women in an area and promote social entrepreneurship and women employment based on the strongest link of the livelihood system through interventions of Science, Technology and Innovations. Around 40 WTPs have been established and 150 projects have been supported to develop technologies for the addressing the issues related to women.
- c. **Strengthening, Upscaling & Nurturing Innovations for Livelihood (SUNIL) programme** supports collaborative projects from NGOs and Knowledge Institutions (KIs) for improving the S&T knowledge, skill enhancement, capacity building and socio-economic conditions of the community through network programmes. Around 8 projects have been supported for S&T based solutions through applied research for socio-economic development of Economically Weaker Section (EWS) and capacity building of Community based Organizations (CBOs) & NGOs. Around 8 such projects have been supported during the year 2024.

- d. **Inspire Awards-MANAK**(Million Minds Augmenting National Aspiration and Knowledge) has awarded around 21,087 ST students during last 5 years for promoting 'Original ideas' having potential to address societal needs through Science & Technology especially in context of National flagship Programs such as Swachh Bharat, Digital India, Swasth Bharat, Make in India, Energy, Environment, Sanitation etc. An award of Rs. 10,000/- is being provided to each beneficiary.
- e. **R&D Infrastructure** hands-on training programmes cum sensitization on the state-of-the-art equipment, use and application of various instruments and analytical techniques and benefitted around 10000 tribal researchers & students through **Synergistic Training program Utilizing the Scientific and Technological Infrastructure (STUTI)** programme, **Fund for Improvement of S&T Infrastructure (FIST)** and **Sophisticated Analytical & Technical Help Institutes (SATHI)** centres. To date, nearly 8573 researchers from various educational background and subject areas have been trained and in addition 11,441 school students attended the 132 awareness programs related to many state- of- the- art instruments and technologies and established 15 Sophisticated Analytical Instrument Facilities (SAIF) in different parts of the country.
- f. **National Mission on Interdisciplinary Cyber Physical System(NM-ICPS)** established about 30 labs/experience centres to provide students with opportunities for continuous learning and hands-on practice.

- Divyasampark IHUB Roorkee** trained 17,409 students under the TSP Program for Devices Materials and Technology Foundation. Approx. 46,974 number of beneficiaries trained under skill development programme of Inter Cyber Physical Systems. The **Drone Didi Workshop**, organized under the “Digital Agri Village” project at IIT Bhilai, showcased the innovative use of drones in precision agriculture.
- g. **Anusandhan National Research Foundation (ANRF)** through Inclusivity Research Grant (IRG), erstwhile EMEQ Scheme provided funding support to around 125 researchers every year belonging to the Scheduled Caste/Scheduled Tribe to undertake research in frontier areas of science and engineering.
- h. **National Quantum Mission (NQM)** encourages SC, ST, marginalized and backward classes from all states and districts, to participate and benefit from the Mission’s programs through established four Thematic Hubs (T-Hubs) (Quantum Computing at IISc. Bengaluru; Quantum Communication at IIT Madras in association with C-DOT, New Delhi; Quantum Sensing & Metrology at IIT Bombay; and Quantum Materials & Devices at IIT Delhi).
- i. **National Innovation Foundation (NIF)** under its dissemination and social diffusion efforts, introduced livelihood generating innovations to remotest locations in the country like Jammu and Kashmir, North Eastern States, Andaman and Nicobar Islands amongst others. NIF has till date

recognised 1145 Grassroots innovators; implemented its technologies in few Correctional Homes and provided risk capital to 238 innovation-based enterprise projects between 2003-18 with support from Small Industries Development Bank of India (SIDBI) under Micro Venture Innovation Fund (MVIF). Around 71 community workshops have been established in 24 states of the country to provide access of scientific/ technological tools to the people in rural areas.

- j. **National Initiative for Developing and Harnessing Innovations (NIDHI) - Inclusive Technology Business Incubators (iTBIs)** centers provide financial support, mentorship, and access to resources that empowers startups, entrepreneurs and individuals from marginalized backgrounds especially SC/ST to transform their innovative ideas into viable businesses and established 48 NIDHI iTBIcenters and startups in Tier 2 & Tier 3 cities to provide innovative solutions addressing local problems having significant societal impact on the nearby regions, including marginalized communities. Additionally, under Innovation and Entrepreneurship (I&E) based training programmes, around 23498 beneficiaries have been trained through 317 organizations in different parts of the country during last 5 years.
- k. **North East Centre for Technology Application and Reach (NECTAR)** provides special outreach programs to ensure that students from rural and tribal communities have access to quality STEM education and facilitated

the establishment of a Music School for Persons with Disabilities (PwDs) in Shillong and trained individuals to seek employment as music teachers, performers, or studio artists, fostering financial self-reliance. A foundation course of 6 months in Computers and Employability for Persons with Visual Impairment. In addition, establishment of **STEM Education Hub** at NECTAR, Meghalaya serves as a resource centre, offering training and workshops on interactive experiments, coding workshops, robotics training, and AI applications for students and teachers from various schools and colleges in Meghalaya.

- I. **Science and Heritage Research Initiative (SHRI) Cell** initiated **Millet program** to promote traditional food, preservation of recipes, scientific intervention for increased productivity, storage life, and post-processing of millets, generally grown and consumed in tribal, marginalized, and backward areas. The Millet Program supports these communities through scientific interventions such as preserving their traditional knowledge, clinically validating the health benefits, providing better cost-effective methods and technologies for production and storage of millets.

2. Department of Biotechnology (DBT)

- a. DBT supports National level programs like DBT-Junior Research Fellowship program and the PG Teaching program to promote higher education in the country in order to facilitate students from various backgrounds, including SC and other weaker sections.

- b. Under BIRAC, the Social Innovation Programme for Products Affordable & Relevant to Societal Health (SPARSH) supports biotechnological interventions to address critical societal need of marginalized communities through SPARSH centers.
 - c. Through STAR College Programme, the support was extended to colleges in remote and underprivileged areas under Urban and Rural categories since 2018-19. During this period, 75 colleges from rural areas, 13 colleges from Aspirational Districts and 58 girl's colleges in rural and marginalized areas benefitted from this initiative.
 - d. Biotech-Krishi Innovation Science Application Network (Biotech-KISAN) is aimed at enhancing coordination between farmers and research laboratories for exploring solutions to limitations in agricultural practices through deployment of advanced technologies. The programme also emphasizes on development of bio-based agri-enterprises in rural areas based on affordable technologies.
3. **Department of Scientific and Industrial Research/Council of Scientific and Industrial Research (CSIR)**
- a. **CSIR Aroma Mission** is catalysing Rural Empowerment through Cultivation, Processing, Value Addition and Marketing of Aromatic Plants and initiated "CSIR-Aroma Mission" in 2017. Since then, more than 43,600-hectare land has been brought under cultivation of aromatic crops

generating employment of about 80 lakhs rural man-days, 115 startups supporting new entrepreneurship.

- CSIR enabled the famed Purple Revolution by introducing Lavender cultivation in 10 districts of J&K benefitting more than 1000 farming families through increasing their income from Rs. 20,000/- to Rs. 200,000/- per acre per year.
- Atmanirbharata in Lemongrass essential oil with the implementation of CSIR Aroma Mission, India has become one of the largest exporters of lemongrass essential oil in the world with about 600 tonnes worth Rs.60 crores of lemongrass essential oil exported during 2021-22.
- Golden revolution in Himachal Pradesh has become the highest producer of aromatic marigold essential oil in the country leading to the production of 8 tonnes of marigold oil (worth Rs. 11.2 crore), which has enhanced the farmers' income 2.5 times over traditional crops (Rs. 50,000-60,000/ha/year).

b. **CSIR-Floriculture Mission** initiated in 2020-21 utilizes the knowledgebase available in CSIR institutes to help Indian Floriculture farmers in income enhancement and entrepreneurship development. Its implementation has helped to bring about 6603 acres of land under cultivation in 244 districts covering 29 States and UTs benefiting about 18,692 floriculture farmers.

- A significant achievement is the indigenous development of Tulip bulb production in Lahaul&Spiti that helped in reducing the import of planting materials.
 - For the domestication of indigenous wild ornamental plants, propagation techniques including Tissue Culture have been developed for 20 species that are collected from Western Himalaya, Eastern Himalaya, Western Ghats, Eastern Ghats and Indo-Gangetic plains.
 - In collaboration with the Khadi and Village Industries Commission (KVIC), Apiculture has been integrated with CSIR Floriculture Mission for high quality Honey production. So far total 8,277 Bee Boxes provided to the clusters developed by CSIR Labs benefiting around 8000 farmers.
- c. **CSIR Seaweed Mission** aimed to "Generate the knowledge and innovations that would help make seaweed cultivation a new form of agriculture which is remunerative, eco-friendly, sustainable and expansive in scope".
- CSIR takes pride for being the first in the country to pioneer the *Kappaphycusalvarezii* cultivation technology leading to commercial farming of the seaweeds in India.
 - More than 800 self-help groups (SHGs) in Tamil Nadu have adopted *Kappaphycus* cultivation as means of their livelihood.

- The Seaweed research has resulted in the development of a new seaweed industry generating additional employment opportunities and revenue. Seaweed technologies have been developed and transferred to 12 companies for commercialization.
 - About 5000 fishermen were trained so-far under various schemes, especially in Tamil Nadu, Gujarat, Andhra Pradesh.
- d. **CSIR Integrated Skill Initiative** (Bridging the skill gaps in Scientific Disciplines) is providing skilling, reskilling, and upskilling training covering a wide spectrum of science and technology for undergraduates, postgraduates, and research students, including participants from marginalized and backward classes - SC/ST, differently-abled, minorities, and other vulnerable communities who seek employment opportunities. From June-2019, CSIR-UGC NET, the provision of reservation for appearing in CSIR-UGC National Eligibility Test (NET) to the candidates belonging to Economically Weaker Sections (EWSs) is given and provided relaxation in marks to the candidates belonging to OBC/SC/ST/PwD/Third gender category who have secured at least 50% marks (without rounding off) in Master's degree or equivalent examination are eligible whereas the candidates belonging to General/Unreserved category, eligibility criteria is 55% marks. A relaxation of upto 5 years is provided to the candidates belonging to OBC-NCL/SC/ST/PwD/Third gender categories and to women applicants.

4. **Ministry of Agriculture & Farmer's Welfare (MoAFW)**

Indian **Council** of Agricultural Research (ICAR) under MoAFW played an important role in setting the academic standards in agricultural education **ecosystem** and recently restructured the course curriculum of 13 agriculture and allied disciplines with focus on skill and entrepreneurship development for better employability as per National Education Policy-2020 (NEP-2020). **Skill development is pursued through READY (Rural Entrepreneurship Awareness Development Yojna) programme** which is designed to provide the desired Hands-on-Training (Skill Development), Rural Awareness Work Experience (RAWE), Plant Training/ Industrial attachment/ Internship and projects to undergraduate students including marginalized and backward classes for their entrepreneurship development. About 900 Experiential Learning units in the Agricultural Universities (Aus) are providing training related to skill development to all students from marginalized and backward classes and also to develop their entrepreneurial skills for better employment. Total 60,802 number of students have attended training through RAWE during last three years.

5. **Ministry of Micro, Small and Medium Enterprises (MoMSME)**

MoMSME through Entrepreneurship and Skill Development Programs (ESDP) division motivates youth representing different sections of the society including SC/ST/Women, differently abled, Ex-servicemen and

BPL persons to consider self-employment or entrepreneurship as one of the career options. The ultimate objective is to promote new enterprises, build capacity of existing MSMEs and inculcate entrepreneurial culture across the length and breadth of the country.

6. **Ministry of Social Justice and Empowerment (MoSJE)**

MoSJE launched Ambedkar Social Innovation and Incubation Mission (ASIIM) to foster innovation among SC students, researchers, and those working in Technology Business Incubators (TBIs) and Atal Incubation Centers (AICs) for turning into commercial ventures in sectors like agri-tech, ed-tech, IT, environment, waste management, and green energy etc. Department of Social Justice and Empowerment (DoSJE) has been implementing Central Sector umbrella scheme of “**Scholarships for Higher Education for Young Achievers (SHREYAS) for Scheduled Castes (SCs)**” for Educational and Entrepreneurial Empowerment and Intra-perineurial Leadership of Talented students from Scheduled Caste communities in 4 sub-Schemes such as **Top Class Scholarship for SC students (TCS) scheme which** supports meritorious SC students for pursuing higher studies beyond 12th class; **Free Coaching for SCs, OBCs and beneficiaries of PM-cares children Scheme** to enable them to appear in competitive examinations for obtaining appropriate jobs in Public/Private Sector and/or for securing admission in reputed technical and professional higher education Institution; **National Overseas**

Scholarship (NOS) Scheme provides financial assistance to facilitate the low income meritorious students belonging to the Scheduled Castes, De-notified Nomadic and Semi-Nomadic Tribes, Landless Agricultural Labourers and Traditional Artisans category to obtain higher education; **National Fellowship for SC students (NFSC) scheme** provides support to Scheduled Caste students for pursuing higher education; **Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)** supports study and research on priority areas of disability sector and R&D of suitable products, aids & appliances for empowerment of persons with disability (PwDs).

7. **Ministry of Education (MoE)**

MoE supported **Entrepreneurship Development Cell and Incubation Centre** to promote the entrepreneurship skills among the marginalised and the backward classes in order to provide them with high levels of education and skilled employment possibilities. NITs/IIST Shibpur initiated industry-driven programs aiming to train students in work skills (from all sections of students including OBC) and make them employment-ready. As a result, in the last few years, some of the top IT companies in India have started their own academia-industry interface programs.

8. **Ministry of Housing and Urban Affairs(MoHUA)**

MoHUA has implemented the “**DeendayaAntyodayaYojana - National Urban Livelihoods Mission (DAY-NULM)**” from February 2016 to 30th September, 2024 to provide Employment through Skill Training and Placement (EST&P) component to the urban poor as per the skill demand from the market, so that they can set up self-employment ventures or secure salaried employment. Skill training will be linked to accreditation and certification and preferably be undertaken on a Public-Private-Partnership (PPP) mode. It involves reputed institutes, including ITIs, Polytechnics, NITs, industry associations, engineering colleges, management institutes, skill training centers, foundations, National Skill Development Corporation (NSDC) and other reputed entities in government, private and civil society sectors.

9. **Ministry of Labour & Employment (MoLE)**

Directorate General of Employment is implementing the scheme “**Welfare of SC/ST jobseekers**” through the network of 25 National Career Service Centres (NCSC) for SC/STs across the country. The objective of the scheme is to enhance the employability of SC/ST jobseekers through Vocational Guidance, Career Counselling, Computer Training, Pre-recruitment Training etc. Market driven Computer Course trainings are imparted to jobseekers through National Institute of Electronics and Information Technology (NIELIT) with a view to prepare them to meet the demands of the labour market. A Special Coaching programme is also

run through local training institutions to prepare SC/ST jobseekers for the Group-C competitive examinations.

10. **Ministry of Culture (MoC)**

MoC through **National Council of Science Museums (NCSM)** popularize science and technology in cities, urban and rural areas to empower different strata of society (science teachers/students/young entrepreneurs/technicians/physically challenged/housewives) through its chain of 26 science museums and science centres across the country. In addition to organization of exhibitions, seminars, popular lectures, science camps, training programmes teachers, young entrepreneurs, physically challenged and also for benefit of students and common man in cities, urban and rural areas, NCSM conducts Mobile science exhibition, displaying interactive exhibits on various scientific themes to remote and aspirational districts for providing students with the latest development on Science & Technology. Science Centres under NCSM also organizes programmes/visits of underprivileged students regularly.

11. **Ministry of Food Processing Industries (MoFPI)**

MoFPI through **National Institute of Food Technology Entrepreneurship and Management (NIFTEMs)** has introduced several measures to promote inclusive education and skill development among marginalized and backward communities such as Skill Development Training Programs for rural youth, women, and farmers to enhance their

skills in food processing, value addition, and food safety; Entrepreneurship Development Initiatives to assist small-scale entrepreneurs, including those from SC/ST and OBC categories, in setting up food processing units; Reservation in the Institution to ensure accessibility to quality education to marginalized and backward communities; Scholarships for Underprivileged Students to offer financial assistance to meritorious students from marginalized communities to pursue MTech, and Ph.D. programs.

DISTRIBUTION OF FOODGRAINS UNDER NFSA

4205. SHRI HAMDULLAH SAYEED:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the current status of the implementation of the National Food Security Act (NFSA) and the number of beneficiaries that have been covered under the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) during the last year;
- (b) whether the Government has taken measures to ensure the timely distribution of foodgrains under the NFSA and if so, the details thereof; and
- (c) the number of grievances related to foodgrain distribution which have been resolved during the last year?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) : The National Food Security Act, 2013 (NFSA) is being successfully implemented in all the States/ Union Territories. At present, against the intended coverage of 81.35 crore, 80.56 crore beneficiaries are identified by the States/UTs under the Act for receiving foodgrains free of cost.

The coverage of beneficiaries under the Act during the last three years is as follows: -

(In lakh)

As on 31.03.2022	As on 31.03.2023	As on 31.3.2024	As on 15.03.2025
7972.53	8010.70	8049.94	8056.02

(b) : As part of the technology driven Public Distribution System (PDS) reforms, with the aim to improve the efficiency and reduce leakages in the PDS, the ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Also, online allocation has been implemented in all States/UTs (except UTs of Chandigarh, Puducherry and Urban area of Dadra & Nagar Haveli, which have adopted DBT Cash Transfer scheme) and the supply chain has been computerized in 31

States/UTs. Further, 5.41 lakh (99.6%) out of total 5.43 lakh Fair Price Shops (FPSs) have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/Aadhaar authentication of beneficiaries under the PDS system.

(c) : Targeted Public Distribution System (TPDS) governed under National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/ Union Territory (UT) Governments. The operational responsibilities for allocation of foodgrains within the States/ UTs, identification of eligible beneficiaries families, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries under TPDS and supervision over and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/ UT Governments.

Helpline number 1967/1800-State series number is operational in all the States/ UTs for contacting and redressal of the complaints in Public Distribution System (PDS) and filing any type of complaints by the intended beneficiaries.

As and when Complaints are received including food grains distributed, in Department of Food and Public Distribution (DFPD) from any source, they are sent to State/UT Governments concerned for inquiry and appropriate action. No such data regarding number of grievances resolved is not maintained by DFPD. A statement of complaints on TPDS received in the Department in 2024 is at **Statement.**

STATEMENT

**COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM
INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC. in
2024**

S. No.	State/ UT	2024
1	Andhra Pradesh	39
2	Arunachal Pradesh	1
3	Assam	178
4	Bihar	1720
5	Chhattisgarh	69
6	Delhi	346
7	Goa	2
8	Gujarat	182
9	Haryana	240
10	Himachal Pradesh	8
11	J&K	57
12	Jharkhand	738
13	Karnataka	126
14	Kerala	8
15	Madhya Pradesh	157
16	Maharashtra	376
17	Manipur	-
18	Meghalaya	5
19	Mizoram	-
20	Nagaland	-
21	Odisha	217
22	Punjab	115
23	Rajasthan	121
24	Sikkim	-
25	Tamil Nadu	151
26	Telangana	36

27	Tripura	5
28	Uttarakhand	68
29	Uttar Pradesh	2201
30	West Bengal	160
31	A&N Island	-
32	Chandigarh	-
33	D& N Haveli and Daman & Diu	-
34	Lakshadweep	-
35	Puducherry	5
36	Ladakh	-
TOTAL		7331

विद्युत संयंत्रों को कोयले की आपूर्ति

4206. श्री उम्मेदा राम बेनीवाल:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत दस वर्षों के दौरान राजस्थान के बाड़मेर में कितने विद्युत संयंत्रों को कोयला आवंटित किया गया है उन मानदण्डों और नियमों का ब्यौरा क्या है जिनके अंतर्गत यह आवंटन किया गया है;
- (ख) उक्त विद्युत संयंत्रों को आवंटित कोयले की कुल मात्रा के अतिरिक्त किए गए आवंटन का मूल्य कितना है;
- (ग) क्या ऐसे आवंटनों में कोई भिन्नता देखी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या बाड़मेर में कोयले की अल्प आपूर्ति की गई है जिससे विद्युत उत्पादन पर प्रतिकूल प्रभाव पड़ रहा है और यदि हां, तो इस संबंध में क्या उपचारात्मक उपाय किए गए हैं;

- (ड) क्या बाड़मेर में कोई कोयला डिपो मौजूद है और यदि हां, तो ऐसे डिपो के प्रचालन की वर्तमान स्थिति क्या है:
- (च) क्या बाड़मेर में कोई प्रचालनशील विद्युत संयंत्र बंद पड़ा है और यदि हां, तो इसके क्या कारण हैं; और
- (छ) इन परियोजनाओं को कब से बंद किया गया है और उक्त संयंत्र के बंद होने के क्या कारण हैं तथा उपरोक्त के बंद होने के दौरान हुए राजस्व घाटे का वर्षवार ब्यौरा क्या है-?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) से (ड) : राजस्थान के बाड़मेर में किसी भी विद्युत संयंत्र को कोल इंडिया लिमिटेड तथा सिंगरेनी कोलियरीज कंपनी लिमिटेड से कोयला लिंकेज आबंटित नहीं किया गया है। कोयला कंपनियों द्वारा कोयला डिपों से संबंधित सूचना का रखरखाव नहीं किया जाता है।

(च) और (छ) : राजस्थान के बाड़मेर में गिरल टीपीएस (2x125 मे.वा.=250 मे.वा.) और जालिपा कपूरडी टीपीपी (8x135 मे.वा.=1080 मे.वा.) नामक दो लिग्नाइट आधारित विद्युत संयंत्र हैं। इन दो संयंत्रों में से जलीपा कपूरडी टीपीपी वर्तमान में प्रचालनरत है, जबकि गिरल टीपीएस प्रचालनरत नहीं है। गिरल टीपीएस की यूनिट-1 में दिनांक 11.07.2014 से प्रचालन नहीं हो रहा है और यूनिट-2 दिनांक 27.01.2016 से प्रचालनरत नहीं है। गिरल टीपीएस की दोनों इकाइयां वर्तमान में बंद हैं। वर्ष 2024-25 (अप्रैल-फरवरी) के दौरान जालिपा कपूरडी टीपीपी से उत्पादन लगभग 6.14 बिलियन यूनिट (बि.यू.) हुआ है, जबकि पिछले वर्ष की इसी अवधि के दौरान यह 6.45 बि.यू. था।

ओटीटी प्लेटफॉर्मों पर विषय-वस्तु का मॉडरेशन

4207. श्री त्रिवेन्द्र सिंह रावत:

श्री तेजस्वी सूर्या:

श्री तापिर गाव:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) ओटीटी प्लेटफॉर्मों के लिए विनियमन मॉडल क्या है और उनके लिए अनुपालन हेतु निर्धारित दिशानिर्देशों की मुख्य विशेषताएं क्या हैं;
- (ख) क्या सरकार ने ओटीटी प्लेटफॉर्मों के लिए अपनी आंतरिक विषय वस्तु के मॉडरेशन और-आयु वर्गीकरण प्रक्रियाओं का खुलासा करना अनिवार्य कर दिया है;
- (ग) क्या सरकार ओटीटी प्लेटफॉर्मों द्वारा उल्लंघन किए जाने के मामले में कठोर दंड लगाने के लिए आईटी नियम, 2021 में संशोधन करने पर विचार कर रही है; और
- (घ) यदि हां, तो इस संबंध में प्रस्तावित संशोधनों और दंड का ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) से (घ) : सरकार ने सूचना प्रौद्योगिकी अधिनियम, 2000 के अंतर्गत 25 फरवरी, 2021 को सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश और डिजिटल मीडिया आचार संहिता) नियम, 2021 (आईटी नियम, 2021) अधिसूचित किए हैं। इन नियमों के सूचना और प्रसारण मंत्रालय द्वारा प्रशासित भाग-III में ऑनलाइन सृजित सामग्री (ओटीटी प्लेटफॉर्म) के प्रकाशकों के लिए आचार संहिता का प्रावधान किया गया है, जिसमें अन्य बातों के साथ-साथ प्रकाशकों के लिए आवश्यक है कि वे ऐसी कोई भी सामग्री प्रसारित नहीं करें जो वर्तमान में लागू किसी कानून द्वारा निषिद्ध है और वे नियमों की अनुसूची में दिए गए सामान्य दिशानिर्देशों के आधार पर सामग्री का आयु आधारित स्व-वर्गीकरण निम्नानुसार 5 श्रेणियों में करें:

सामग्री की प्रकृति (के लिए उपयुक्त)	वर्गीकरण
अप्रतिबंधित पहुंच, सभी आयु वर्गों के लिए और परिवार सहित देखने लायक	यू
7 वर्ष या उससे अधिक आयु के व्यक्तियों के लिए तथा 7 वर्ष से कम आयु के व्यक्ति द्वारा माता-पिता के मार्गदर्शन में देखा जा सकता है	यू/ए 7+
13 वर्ष या उससे अधिक आयु के व्यक्तियों के लिए तथा 13 वर्ष से कम आयु के व्यक्ति द्वारा माता-पिता के मार्गदर्शन में देखा जा सकता है	यू/ए 13+

16 वर्ष या उससे अधिक आयु के व्यक्तियों के लिए, तथा 16 वर्ष से कम आयु के व्यक्ति द्वारा माता-पिता के मार्गदर्शन में देखा जा सकता है	यू/ए 16+
केवल वयस्कों के लिए	ए

इसके अलावा, आईटी अधिनियम, 2000 की धारा 79(3)(ख) में उचित सरकारों द्वारा गैरकानूनी कार्य या सामग्री के बारे में मध्यस्थों को ऐसी सामग्री तक पहुंच को हटाने/अक्षम करने के लिए अधिसूचना जारी करने का प्रावधान है।

सरकार मौजूदा सांविधिक ढांचे के तहत अश्लील सामग्री की होस्टिंग/स्ट्रीमिंग के लिए ओटीटी प्लेटफार्मों के खिलाफ कार्रवाई करती है।

INCREASE IN NUCLEAR POWER GENERATION

4208. SHRI A. MANI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government has set any target to increase the country's nuclear power generation capacity by 70 percent in the next five years;
- (b) if so, the details thereof and the steps taken by the Government to achieve this target;
- (c) the number of atomic power station functioning in the State of Tamil Nadu along with its total capacity;
- (d) whether the Government has proposed a nuclear power project in Tamil Nadu which would be largest nuclear power generation in the world, if so, the details thereof along with the current status of the project and the time by which it is likely to be completed; and

- (e) the other steps taken by the Government to augment the nuclear powergeneration in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) : A target of reaching a capacity of 14080 MW in five years from the then existing capacity of 8180 MW (an increase of about 70%) was set in 2024.

The capacity was proposed to be increased by progressive completion of RAPP 7&8 (2X700 MW), KKNPP 3&4 (2X1000 MW), KKNPP 5&6 (2X1000 MW) and PFBR (500 MW) by BHAVINI. The progress on the projects is being closely monitored and RAPS-7 has already been connected to the grid on March 17, 2025.

(c) : There are four nuclear power plants in operation in the state of Tamil Nadu with a total capacity of 2440 MW.

(d) : At Kudankulam site in Tamil Nadu, there are two units KKNPP 1&2 (2X1000 MW) already in operation and four units KKNPP 3&4 (2X1000 MW) and KKNPP 5&6 (2X1000 MW) are under construction. On their completion, Kudankulam site with a total capacity of 6000 MW is expected to be the largest generating station in the country. KKNPP 3 to 6 are expected to be completed progressively by 2027-28.

(e) : The Government has accorded sanction for more nuclear power projects and made arrangements for ensuring availability of adequate quantity of fuel.

GLOBAL SAFETY STANDARDS IN MINING

4209. SHRIMATI RACHNA BANERJEE:

Will the Minister of **MINES** be pleased to state:

- (a) the details of strategies implemented to ensure that local communities around mining areas benefit economically from mining projects in terms of job creation, infrastructure development and education;
- (b) the manner in which the Government is monitoring the safety of workers in the mining industry and the details of improvements being made to ensure that mining operations meet global safety standards;
- (c) the concrete measures being taken to curb illegal mining and reduce the environmental and social harm it causes in view of the fact that illegal mining continues to be a significant issue in many regions of the country; and
- (d) the health programme being implemented to mitigate the negative effects of mining operations on local health, including respiratory problems and waterborne diseases?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) : Section 9B of MMDR Act empowers State Governments to establish District Mineral Foundation (DMF) to take up development programmes in mining affected areas. The Pradhan MantriKhanijKshetraKalyanYojana (PMKKKY) provides implementation framework for schemes to be undertaken for welfare and development of mining affected areas and people through the funds collected under DMFs. PMKKKY provides for utilization of at least 70% of the funds for high priority sectors including education, skill development and livelihood generation, and up to 30% of funds to be utilized for other priority sectors including physical infrastructure. Till January 2025, Rs 1,04,251 Cr. has been collected, out of which Rs 88,483 Cr. has been sanctioned for 3.69 lakh projects. A total 2.08 lakh projects have been completed and an amount of Rs.55,924 Cr. has been spent in 645 DMF districts in 23 States in the country.

(b): The safety, health and welfare of workers employed in mines is regulated by the Mines Act, 1952 and the Rules/ Regulations framed thereunder. The provisions for the welfare of persons employed in mines are implemented through the Directorate General of Mines Safety (DGMS), which comes under the administrative control of Ministry of Labour and Employment. DGMS has been entrusted the task of inspection of mines to ensure the compliance of the provisions of Mines Act, 1952. DGMS has taken various steps to reduce the fatalities in mine and to enforce the safety of workers engaged therein, which inter alia include inspection of accidents and dangerous occurrence to ascertain cause and circumstances, regular inspection of mines, development of

standards protocols, holding national conference on safety in mines, observance of safety weeks, campaigns, awareness etc. Additionally, the Mine Owners/Lessees are as such making necessary arrangements for the welfare, health and safety of the miners as per the provisions of the Mines Act, 1952. Further, necessary provisions have been made in the Metalliferous Mines Regulations 1961 and the Coal Mines Regulations 2017 for the protection of miners from dust, smoke and noxious gases while working within the mine boundary.

(c) : As per section 23C of the MMDR Act 1957, State Governments are empowered to make rules for prevention of illegal mining, transportation and storage of minerals for both major and minor minerals and for purposes connected therewith. Therefore, matters relating to illegal mining come under the legislative and administrative jurisdiction of State Governments. The Central Government supports and augments these efforts through policy initiatives from time to time. Some of the steps taken by the Central Government for the prevention and control of illegal mining include:

- i. The 2015 amendment to the MMDR Act 1957 introduced tough penalties for illegal mining, including up to five years imprisonment and fines up to ₹5 lakh per hectare, and provision to establish Special Courts for expedited trials.
- ii. Rule 45 of the Mineral Conservation and Development Rules, M(CDR) 2017, provides for measures to ensure scientific management of the mining process.

iii. The Ministry of Mines, through IBM, has developed the Mining Surveillance System (MSS), in coordination with Bhaskaracharya Institute for Space Applications and Geo-informatics (BISAG), Gandhinagar and Ministry of Electronics and Information Technology (MEITY), to use space technology for curbing illegal mining activity in the country

(d) : Environment preservation, Pollution control as well as Health Care are under the High Priority Sectors of PMKKKY under which projects are carried out using DMFs funds. Till January 2025, a total of 8,792 projects have been undertaken under Environment Preservation & Pollution Control and 21,548 projects have been undertaken under Health Care sector by DMFs, as per details given below:

Sectors	Number of Projects	Amount Allocated (In Cr.)	Amount Spent (In Cr.)
Environment Preservation and Pollution Control	8,792	1,629.92	1,023.27
Health Care	21,548	8,640.18	6,156.76

बेस रसोई पर्यवेक्षक और खानपान प्रबंधक के संबंध में रेल नीति

4210. श्री अरविंद गणपत सावंत:

श्री संजय उत्तमराव देशमुख:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) वाणिज्यिक परिपत्र संख्या 24/2023 के अनुसार बेस रसोई पर्यवेक्षक और खानपान प्रबंधक के संबंध में रेलवे बोर्ड की नीति का ब्यौरा क्या है;
- (ख) क्या होटल प्रबंधन स्नातकों की नियुक्ति उपर्युक्त नीति के अनुसार की जानी थी;
- (ग) यदि हां, तो उन स्थानों का ब्यौरा क्या है जहां पर प्रबंधन स्नातकों की नियुक्ति की गई है;
- (घ) उक्त नीति के अंतर्गत कितनी बेस रसोईयां स्थापित की गई हैं;
- (ङ) ऐसी बेस रसोईयों की संख्या कितनी है जहां होटल प्रबंधन स्नातकों की नियुक्ति की गई है;
- (च) उक्त नीति के अंतर्गत अनुबंधित रेलगाड़ियों और रेकों की संख्या कितनी है जिनमें होटल प्रबंधन स्नातकों की नियुक्ति की गई है;
- (छ) क्या भारतीय रेल खान-पान और पर्यटन निगम द्वारा रेलवे बोर्ड की नीति का उल्लंघन किया गया है; और
- (ज) यदि हां, तो सरकार द्वारा अधिकारियों के विरुद्ध क्या कार्रवाई की जा रही है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ज) : रेलगाड़ियों में खान-पान सेवाओं में सुधार लाने के उद्देश्य से रेल मंत्रालय ने 2023 के वाणिज्यिक परिपत्र संख्या 24 के तहत अनुदेश जारी किए हैं।

ये अनुदेशों रेल गाड़ियों में खान-पान की आपूर्ति केवल निर्दिष्ट बेस किचन से किए जाने को निर्धारित करते हैं। अवसंरचना के विकास और रेल गाड़ियों में भोजन तैयार करने और सेवाओं के लिए शुरू से अंत तक जवाबदेही तय करने पर जोर दिया गया है। इंडियन रेलवे कैटरिंग एंड टूरिज्म कॉर्पोरेशन लिमिटेड (आईआरसीटीसी) द्वारा मौजूदा नीति दिशानिर्देशों के तहत इन रेलगाड़ी क्लस्टर्स की निविदा प्रक्रिया शुरू कर दी गई है।

सेवाओं में उन्नयन सुनिश्चित करने के लिए इस परिपत्र में विभिन्न प्रावधान किए गए हैं, जिनमें अन्य बातों के साथ-साथ खानपान सेवाओं के प्रबंधन के लिए तैनात कर्मचारियों की योग्यता और प्रशिक्षण के संबंध में अनुदेश शामिल हैं।

इस नीति के अंतर्गत दिनांक 15.03.2025 तक कुल 717 बेस किचन जो 605 रेलगाड़ियों को कवर करते हैं, चालू किए गए हैं।

PASSENGERS FINED WITHOUT TICKET

4211. SHRIMATI MALA ROY:

SHRI ADHIKARI DEEPAK DEV:

SHRI UJJWAL RAMAN SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of passengers caught without ticket by the Government across the Country during the year 2023-24;
- (b) the number of passengers fined for travel without ticket in New Delhi & Prayagraj and Varanasi railway stations during the period from 15.01.2025 to 28.02.2025, State-wise;
- (c) the number of special ticket checking campaigns conducted across the Country to curb without ticket passengers during the said period; and
- (d) the amount of fine collected by the Government from the said passengers during the said period, State-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : During the year 2023-24 a total of approximately 2.16 crore passengers were detected travelling without ticket across the Indian Railways and an amount of approximately ₹ 562.40 crores as excess charges (excluding fare) was realized from these passengers. State-wise/Station-wise data of ticketless travel is not maintained.

Special ticket checking campaigns are undertaken by zonal Railways from time to time keeping in view the local conditions or as per directions issued by Ministry of Railways. Centralised data of such drives is not maintained.

Further, conducting ticket checking activity and special ticket checking campaigns is a continuous and ongoing exercise in Indian Railways.

CONSTRUCTION OF CAMP OFFICES

4212. DR. KADIYAM KAVYA:

Will the **MINISTER OF PARLIAMENTARY AFFAIRS** be pleased to state:

- (a) whether there is a proposal to construct camp offices for Members of Parliament in their constituency headquarters across the country;
- (b) if so, the details of the proposal, including the estimated cost, timeline for completion, and the facilities to be provided in these camp offices;

- (c) whether the Government has consulted with the Members of Parliament and other stakeholders on this proposal and if so, the details of the feedback received; and
- (d) the steps taken by the Government to ensure that these camp offices are utilized effectively and efficiently by the Members of Parliament for the benefit of their constituents?

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):**

- (a) : There is no such proposal under consideration of the Ministry.
- (b) to (d) : Question does not arise.

PROMOTING CLIMATE-RESILIENT CROPS UNDER PDS

4213. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the manner in which the Government is preparing the food distribution system to handle climate impacts like droughts or floods; and
- (b) the initiatives taken by the Government to promote climate-resilient crops under PDS?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) and (b) : National Agricultural Research System (NARS) including Indian Council of Agricultural Research (ICAR) Institutes and State/Central Agricultural Universities (CAU/SAU) under the aegis of ICAR during 2014-2024, has developed 2900 location specific improved field crop varieties/ hybrids including cereals, oilseeds, pulses, fibre crops, forage crops, sugarcane, and other crops. Out of these 2900 varieties, 2661 varieties are tolerant to one or more biotic and/or abiotic stresses. Of these, 537 varieties have been developed specially for extreme climate using the precision phenotyping tools.

Millets are resilient and climate-adaptable in both hot and drought environments. Millets are a good way to increase agricultural and dietary diversity. States/UTs have been requested to procure and distribute millets under Targeted Public Distribution System (TPDS)/Other Welfare Schemes(OWS).In addition to Wheat and Rice, Millets are also part of PDS. The allocation of approved quantity of millets for distribution under PDS is made by Department of Food and Public Distribution (DFPD) in lieu of equal quantity of wheat/rice. The millets are being given free of cost under Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) from 1st January 2023 onwards. DFPD and field offices of Food Corporation of India (FCI) and Central Warehousing Corporation (CWC) have organized millets awareness programme/ competition/

seminars etc. An advisory has been issued to all the States/UTs to procure millets and distribute to NFSA beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time.

Further, DFPD allocates additional food grains (over and above regular allocation) to States/UTs on account of Natural Calamities, Law & Order Situations and Festivals on the basis of requests made by States/UTs in accordance with the extant guidelines.

DOUBLING OF ARA-SASARAM RAILWAY LINE

4214. SHRI SUDAMA PRASAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has initiated steps for doubling the Ara-Sasaram railway line, if so, the details of the project and if not, the reasons therefor;
- (b) the current status of the railway line from Ara-Bhabua Road to Mundeshwari Sthan for which survey has been done but construction hasn't started;
- (c) the details of the response of Railways on authorising halts for following trains at Ara Junction, Patna - New Delhi Rajdhani Express, Patna-Indore Express, Akal Takht Express, Rajendra Nagar-Howrah Express-Ranchi Express (should run daily), Ganga Damodar Express;

- (d) the details of steps taken by the Government for ensuring timely completion of the foot-over bridge construction at Ara's eastern Gumti crossing; and
- (e) the details of the response of the Government on long standing demand for establishing a first-aid center at Ara Junction and starting ambulance service from the station to Sadar Hospital for handling railway accidents efficiently?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : The multi-tracking projects are taken up based on the line capacity utilisation and traffic potential. At recent, Ara-Sasaram single line section has adequate line capacity to meet the current traffic. However, to further improve flow of traffic in this section, the works of Rail-Over-Rail flyover at Sasaram and Ara Bypass line have been sanctioned recently. Sanctioning of Railway projects is a continuous and dynamic process of Indian Railway and railway infrastructure projects are taken up on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, socio-economic considerations etc. depending upon liabilities of ongoing projects, overall availability of funds and competing demands.

The execution of Ara-Bhabhua Road (125 Km) new rail line project, with Bhabhua Road-Mundeshwari Dham (26 Km) new line, is a sanctioned work.

However, execution of this project could not be taken up at present, due to low traffic potential.

As on 01.04.2024, 55 projects (31 New Lines, 02 Gauge Conversions and 22 Doubling), of total length of 5,064 Km, costing Rs. 79,356 crore falling fully/partly in the State of Bihar including projects falling in Valmikinagar Parliamentary Constituency and Tribal dominated areas are in planning/approval/construction stage, out of which, 1194 km length has been commissioned and an expenditure of Rs. 26,983 crore has been incurred upto March, 2024. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned till March, 2024 (in Km)	Total Exp. upto March, 2024 (Rs. in Cr.)
New Lines	31	2712	464	13629
Gauge Conversion	2	348	288	1520
Doubling/Multi-tracking	22	2005	442	11834
Total	55	5064	1194	26983

The details of outlay for infrastructure projects falling fully/partly in the State of Bihar is as under:-

Period	Outlay
2009-14	Rs. 1132 Cr./year
2025-26	Rs. 10,066 Cr. (Nearly 9 times)

The details of commissioning/ laying of new track falling fully/partly in the State of Bihar is as under:-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	318 Km	63.6 Km
2014-24	1669 Km	166.9 Km (More than 2.5 times)

Ara station is presently being served by 148 regular train services including 12355/12356 Rajendra Nagar (T)-Jammu Tawi Archana Express, 12367/12368 Bhagalpur-Anand Vihar (T) Vikramshila Express, 12327/12328 Howrah-Dehradun Upasana Express and 12393/12394 Rajendra Nagar (T)-New Delhi Sampurna Kranti Express. These services connect Ara to major cities like Delhi, Amritsar, Jammu, Ahmedabad, Mumbai, Kolkata, Bengaluru, Guwahati etc. However, 12351/52 Rajendra Nagar-Howrah Express and 13329/30 Dhanbad-Patna Ganga Damodar Express do not run via Ara. Besides, provision of stoppage and increase in frequency of train services are on-going processes on Indian Railways subject to traffic justification, operational feasibility, etc.

Earlier, there was a Level Crossing (LC) No. 48 at Km 591.7 at eastern side of Ara Railway station on Ara-Jamira section. A Road over Bridge (ROB) in lieu of this LC has been completed and LC has been closed in year 2021. In view of public demand the work of Foot Over Bridge (FOB) at this location has also been taken up.

Ara is served by Buxar health unit and Danapur Divisional Railway Hospital. Railway doctors from Buxar Railway Health Unit have been deployed to visit

twice in a week for providing medical facilities at Ara Railway Junction. In addition to this, Ambulance services of Railways, State Government/Private Hospitals and ambulance service of Railways, State Government/Private Hospitals and ambulance service providers are utilized to transport the injured/sick passengers to nearby hospitals/doctor's clinics.

REJECTED AND EXPIRED FOOD ITEMS

4215. SHRI EATALA RAJENDER:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is ensuring that rejected and expired food items are not being rebranded and sold for public consumption and also FSSAI has directed all licensed food manufacturers and importers to submit quarterly data on such foodstuffs through an online portal and the latest directive covers three key areas i.e. quantity of products failing internal quality testing, volume of expired or returned products from the food supply chain and detailed record of product disposal including destruction, auction or alternative use with specific buyer and waste disposal agency information; and
- (b) if so, the details thereof and the steps being taken in this direction along with action taken on violations found till now, State-wise and the corrective steps proposed for future?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) : Food Safety & Standards Authority of India has issued an advisory dated 16.12.2024 regarding the proper management of expired or rejected food products to ensure that such products do not re-enter the supply chain and compromise consumer safety.

As per regulatory provision under Section 26 and 27 of the Food Safety and Standards Act, 2006, and Schedule IV of FSS (Licensing and Registration of Food Business) Regulations, 2011, Food Business Operators (FBOs) are mandated to segregate and clearly mark rejected/ expired products and follow FIFO (First In First Out)/ FEFO (First Expired First Out) stock rotation systems.

FBOs are directed to maintain accurate records of actions taken on such products, including destruction, auction for alternative use, or disposal through authorized agencies, ensuring these items do not re-enter the food chain.

As per Schedule IV of the FSS (Licensing and Registration of Food Business) Regulations, 2011, FBOs are mandated to ensure proper segregation and distinguishable marking of raw, processed, rejected, recalled, or returned products to prevent cross-contamination and misuse.

In order to ensure the above, regular inspections and audits are conducted by FSSAI through Food Safety Officers of Central and State

Authorities to verify compliance with storage, segregation, and hygiene requirements under the Food Safety and Standards Act, 2006.

The provisions under Chapter IX of Food Safety and Standards Act, 2006 related to offenses and penalties, empower FSSAI to take appropriate action, including imposing penalty, suspension or cancellation of licenses etc. against FBOs found violating storage and segregation norms.

SEVOTTAM & GRIEVANCE REDRESSAL WORKSHOP

4216. SHRIMATI MALA RAJYALAXMI SHAH:

SHRI GAJENDRA SINGH PATEL:

SHRI PRAVEEN PATEL:

Will the **PRIME MINISTER** be pleased to state:

- (a) the manner in which the National Workshop on Sevottam and Grievance Redressal contribute to improving public service delivery across the country;
- (b) the manner in which the Department of Administrative Reforms and Public Grievances (DARPG) is leveraging technology to modernize CPGRAMS for better citizen interface;
- (c) the measures taken/being taken by the Government to ensure the effective implementation of the Right to Services Act across 22 States and Union Territories; and

- (d) the details of expected benefits of auto-escalation processes and ranking systems in improving State and district-level grievance resolution?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d) : The National Workshop on Sevottam and Grievance Redressal plays a key role in improving public service delivery across the country. Sevottam is a comprehensive framework focused on Citizen's Charter, Grievance Redressal Mechanism, and Capability Building for Service Delivery. Under this initiative, Government provides financial support to State ATIs/CTIs for setting up Sevottam Training Cells. Over the past three financial years (2022-23, 2023-24, and 2024-25), as part of Sevottam, 756 training courses have been conducted, training 24,942 officers from various State Governments. In the current financial year 2 National Workshops on "Effective Redressal of Public Grievances" on November 18, 2024, in New Delhi and February 20, 2025, in Bhopal, with participation from Central Ministries, State Governments, and State Administrative Training Institutes (ATIs) were conducted. Government has been actively leveraging technology to modernize CPGRAMS for a better citizen interface. In December 2021, DARPG signed an MoU with IIT Kanpur to develop the Intelligent Grievance Management System (IGMS), an AI/ML-driven

platform that introduces semantic search, exploratory data analysis, and predictive analytics for enhanced grievance management. Government publishes the Grievance Redressal Assessment Index (GRAI) as part of CPGRAMS' 10-Step Reforms, ranking Ministries and Departments based on efficiency, feedback, domain expertise, and organizational commitment. The objective of the GRAI Index is to provide Ministries and Departments with a comparative performance assessment, enabling them to identify areas for improvement and implement policy reforms to minimize grievances. The Right to Service (RTS) Act has been enacted by 22 States and Union Territories as of date, with RTS Commissions established in 8 of them (Assam, Chandigarh, Maharashtra, Punjab, Haryana, Meghalaya, Uttarakhand, and West Bengal). DARPG conducts regular meetings/ webinars with State and UT governments, collaborates with RTS Commissions to exchange best practices and improve service delivery by promoting e-services, bringing citizens and the government closer through technology, and engages with commissioners, and appellate officials to boost e-governance and enhance e-service delivery in the nation.

जर्जर रेल सेतुओं की संख्या

4217. श्री राजीव राय:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में ऐसे जर्जर रेल सेतुओं की संख्या कितनी है जो रेलगाड़ियों के परिचालन में खतरा उत्पन्न कर रहे हैं;
- (ख) क्या सरकार ने उक्त सेतुओं की मरम्मत/पुनर्निर्माण के लिए कोई योजना बनाई है;
- (ग) यदि हां, तो सरकार द्वारा उत्तर प्रदेश के मऊ, गाजीपुर, गोरखपुर, आजमगढ़ और बलिया जिलों में ऐसे कितने सेतुओं की मरम्मत/पुनर्निर्माण किए जाने का प्रस्ताव है; और
- (घ) उक्त मरम्मत/पुनर्निर्माण कार्य के कब तक पूरा होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : भारतीय रेल पर रेल पुलों के निरीक्षण की एक सुस्थापित प्रणाली है। सभी रेल पुलों का एक वर्ष में दो बार निरीक्षण किया जाता है, एक मानसून के आरंभ होने से पहले और मानसून के बाद एक विस्तृत निरीक्षण किया जाता है। इसके अलावा, कुछ रेल पुलों का उनकी स्थिति के आधार पर कई बार भी निरीक्षण किया जाता है।

रेल पुलों की मरम्मत/सुदृढ़ीकरण/पुनरुद्धार/पुनःनिर्माण एक सतत् प्रक्रिया है और इसे निरीक्षणों के दौरान पता लगाई गई उनकी वास्तविक स्थिति के आधार पर जब कभी आवश्यकता हो, मरम्मत/सुदृढ़ीकरण/पुनरुद्धार/पुनर्निर्माण किया जाता है न कि उनकी आयु के आधार पर।

सभी रेल पुल अनुमेय गति पर गाड़ी परिचालन के लिए सुरक्षित हैं।

रेल पुलों की सूचना क्षेत्रिय रेल-वार रखी जाती है न कि राज्य-वार। उत्तर प्रदेश राज्य पूर्व मध्य रेलवे, उत्तर रेलवे, उत्तर मध्य रेलवे, पूर्वोत्तर रेलवे और पश्चिम मध्य रेलवे के अंतर्गत आता है।

2014-2025 (फरवरी, 2025 तक) के दौरान, भारतीय रेल में 14,294 अदद रेल पुलों की मरम्मत/पुनरुद्धार/सुदृढ़ीकरण/पुनः निर्माण किया गया, जिनमें उत्तर प्रदेश को कवर करने वाले जोनल रेलवे के 4163 अदद रेल पुल शामिल हैं।

01.04.2024 की स्थिति के अनुसार, भारतीय रेल पर मरम्मत/पुनरुद्धार/सुदृढीकरण/पुनः निर्माण के लिए 9784 अदद रेल पुलों को स्वीकृति प्रदान की गई है, जिनमें उत्तर प्रदेश को कवर करने वाल जोनल रेलवे के 2658 अदद रेलवे पुल शामिल हैं।

पुल कार्यों का पूरा होना योजनाओं की तैयारी, सामान्य आरेख व्यवस्था की मंजूरी, पहुंच मार्ग की उपलब्धता, जलवायु परिस्थितियों के कारण एक वर्ष के दौरान होने वाले कार्य अवधि, ब्लॉक की उपलब्धता, गति प्रतिबंध लगाना आदि जैसे विभिन्न कारकों पर निर्भर करता है।

NATIONAL BROADBAND MISSION IN ANDHRA PRADESH

4218. SHRI G. M. HARISH BALAYOGI:

SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has established a National Fiber Grid to maintain a record of the entire optical fiber network across the country;
- (b) if so, the details regarding the existing optical fiber network in Andhra Pradesh including total fiber length, coverage across Konaseema and Palnadu districts and major service providers involved;
- (c) the details regarding the villages in Konaseema and Palnadu districts where broadband connectivity is operational under the National Broadband Mission, especially in schools, colleges, health centres, Anganwadi centres, police stations, post offices, Government offices and other public institutions;

- (d) whether the Government has plans to expand broadband connectivity to villages in Konaseema and Palnadu districts that currently lack access under the proposed Broadband Mission 2.0;
- (e) if so, the details of the specific villages and institutions in Konaseema and Palnadu districts planned for broadband expansion along with the implementation timeline;
- (f) whether the Government is collaborating with private sector companies, State Governments, or international agencies to accelerate broadband expansion in rural areas; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) : No

(b) : In Andhra Pradesh under the BharatNet Project, 60,123 KM Optical Fiber Cable (OFC) has been laid to connect 12,935 Gram Panchayats (GPs) across all 26 districts. In addition, 20 GPs have been connected through Satellite. In Palnadu district, 2577 KM OFC has been laid to connect 510 GPs and in Konaseema district, 1444 KM OFC has been laid to connect 384 GPs.

(c) : In Konaseema 1269 Fiber to the Home (FTTH) connections and in Palnadu 1271 FTTH connections are provisioned to schools, colleges, health centres,

Anganwadi centres, police stations, post offices, Government offices and other public institutions.

(d) and (e) : The National Broadband Mission (NBM) 2.0 aims to address the challenges of broadband connectivity in areas lacking access through the connectivity to GPs and about 3.8 Lakh non-GP villages on-demand basis under the Amended BharatNet programme.

(f) and (g) : The amended BharatNet Programme is planned to be implemented through the collaboration of Private companies selected through an open tendering process.

सीपीग्राम्स प्लेटफार्म पर दर्ज शिकायतें

4219. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि:

- (क) केन्द्रीयकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीग्राम्स) पर दर्ज की गई शिकायतों की संख्या और उनके निवारण की स्थिति का राज्यवार ब्यौरा क्या है;
- (ख) क्या सरकार जन शिकायतों के निवारण में पारदर्शिता बढ़ाने के लिए कोई नई प्रणाली कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) ई-गवर्नेंस को प्रोत्साहन देने के लिए कार्यान्वित की गई नई योजनाओं का ब्यौरा क्या है; और
- (घ) क्या डिजिटल इंडिया पहल के अंतर्गत जन शिकायतों की ऑनलाइन निगरानी की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (घ) : पिछले तीन वर्षों के दौरान, सभी राज्यों/संघ राज्य क्षेत्रों से संबंधित कुल 2158660 शिकायतें प्राप्त हुईं और सीपीग्राम्स पोर्टल के माध्यम से, 1972934 शिकायतों का निवारण किया गया। सीपीग्राम्स के माध्यम से प्राप्त शिकायतों और निपटाई गई शिकायतों का राज्यवार ब्यौरा **विवरण** में संलग्न है। सरकार ने शिकायत निवारण को समय पर, सार्थक रूप से और नागरिकों के लिए सुलभ बनाने के लिए, सीपीग्राम्स के 10 चरणीय सुधारों को अंगीकार किया है। सरकार ने, सीपीग्राम्स पोर्टल पर 103,183 शिकायत अधिकारियों को मैप किया है, जिससे भारत सरकार में लंबित मामलों में कमी आई है। सरकार ने 23 अगस्त 2024 को, लोक शिकायतों के प्रभावी निवारण के लिए व्यापक दिशानिर्देश जारी किए। इन दिशानिर्देशों में अभिकल्पित है - लोक शिकायत के विभिन्न मंचों का एकीकरण, मंत्रालयों/विभागों में समर्पित शिकायत प्रकोष्ठों का गठन, अनुभवी और सक्षम नोडल अधिकारियों की नियुक्ति, शिकायतों के मूल कारण विश्लेषण पर जोर और फीडबैक पर कार्रवाई, अपीलीय प्राधिकारियों की नियुक्ति करके निवारण प्रक्रिया को मजबूत करना, शिकायत निवारण करके शिकायत बंद करने की समय-सीमा को 30 दिन से घटाकर 21 दिन करना। शिकायत प्रबंधन को बेहतर बनाने के लिए, सरकार ने, दिसंबर, 2021 में आईआईटी कानपुर के साथ एक समझौता ज्ञापन पर हस्ताक्षर किए, जिसके परिणामस्वरूप इंटेलिजेंट शिकायत प्रबंधन प्रणाली (आईजीएमएस) की शुरुआत हुई। यह एआई/एमएल-सक्षम प्रणाली, शिकायत निवारण और नागरिक जुड़ाव को बेहतर बनाने के लिए अर्थपूर्ण खोज, खोजपूर्ण विश्लेषण और भावी अंतर्दृष्टि का समर्थन करती है।

सरकार, विभिन्न पहलों के माध्यम से पूरे भारत में, ई-गवर्नेंस को आगे बढ़ाने में महत्वपूर्ण भूमिका निभा रही है: अर्थात् ई-गवर्नेंस में उत्कृष्टता को मान्यता देने के लिए 2003 से प्रारंभ कर दिया , राष्ट्रीय ई-गवर्नेंस पुरस्कार (एनईजी), एनईजी-विजेता परियोजनाओं में से सर्वश्रेष्ठ का चयन करने

के लिए राष्ट्रीय ई-गवर्नेंस वेबिनार (एनईजीडब्ल्यू), पहुंच, उपयोग में आसानी, सुरक्षा और एकीकरण जैसे मापदंडों के आधार पर मंत्रालयों/विभागों और राज्यों, संघ राज्य क्षेत्रों में ई-सेवाओं का मूल्यांकन और उनमें सुधार लाने के लिए राष्ट्रीय ई-गवर्नेंस सेवा सुपुर्दगी मूल्यांकन (नेस्डा), सेवा का अधिकार आयोग के तहत अनिवार्य ई-सेवाओं, सर्वश्रेष्ठ परिपाटियों और उन्नयन को शामिल करते हुए हितधारकों के साथ प्रगति की समीक्षा करने के लिए नेस्डा वे फॉरवर्ड। सरकार, डिजिटल गवर्नेंस को लगातार बढ़ाने, अभिमुख सेवा सुपुर्दगी सुनिश्चित करने और भारत के, भारत @ 2047 विजन के अनुरूप कार्य करने के लिए राज्यों, संघ राज्य क्षेत्रों और आरटीएस आयुक्तों के साथ सहयोग भी करती है।

विवरण

दिनांक 01.01.2022 से 31.12.2024 तक की अवधि के दौरान राज्यों में शिकायत निवारण की स्थिति

क्र. सं.	राज्यों के नाम	प्राप्त शिकायतों की संख्या	निपटाई गई शिकायतों की संख्या	लंबित शिकायतों की संख्या
1.	उत्तर प्रदेश सरकार	750246	737975	12271
2.	गुजरात सरकार	156922	151599	5323
3.	महाराष्ट्र सरकार	121023	102266	18757
4.	असम सरकार	116323	111742	4581
5.	मध्य प्रदेश सरकार	108052	104464	3588
6.	बिहार सरकार	91350	83503	7847
7.	हरियाणा सरकार	90333	79272	11061
8.	राजस्थान सरकार	89388	87983	1405
9.	पंजाब सरकार	79761	76647	3114
10.	दिल्ली राष्ट्रीय राजधानी क्षेत्र सरकार	79195	73510	5685
11.	झारखंड सरकार	66960	61153	5807
12.	तमिलनाडु सरकार	60142	52246	7896
13.	ओडिशा सरकार	51651	33275	18376
14.	कर्नाटक सरकार	44605	39289	5316

15.	उत्तराखंड सरकार	42908	39874	3034
16.	पश्चिम बंगाल सरकार	40341	427	39914
17.	छत्तीसगढ़ सरकार	27136	24937	2199
18.	जम्मू और कश्मीर सरकार	22672	15326	7346
19.	आंध्र प्रदेश सरकार	22650	18600	4050
20.	केरल सरकार	20970	15193	5777
21.	तेलंगाना सरकार	19465	19160	305
22.	संघ राज्य क्षेत्र चंडीगढ़ सरकार	11692	11600	92
23.	हिमाचल प्रदेश सरकार	10883	5169	5714
24.	मणिपुर सरकार	5669	3384	2285
25.	पुडुचेरी सरकार	5265	5218	47
26.	त्रिपुरा सरकार	4709	4656	53
27.	गोवा सरकार	4036	3274	762
28.	अंडमान और निकोबार सरकार	3970	3936	34
29.	मेघालय सरकार	1905	1438	467
30.	नागालैंड सरकार	1481	201	1280
31.	अरुणाचल प्रदेश सरकार	1439	1253	186
32.	मिजोरम सरकार	1278	511	767
33.	संघ राज्य क्षेत्र दमन और दीव सरकार	1174	977	197
34.	दादरा और नगर हवेली संघ राज्य क्षेत्र सरकार	998	873	125
35.	सिक्किम सरकार	765	738	27
36.	लक्षद्वीप संघ राज्य क्षेत्र सरकार	713	684	29
37.	लद्दाख संघ राज्य क्षेत्र सरकार	590	581	9

TRACKING OF PRIVATE CAPITAL EXPENDITURE

4220. SHRI KRIPANATH MALLAH:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) the objectives and expected outcomes of the new annual survey being conducted by the Ministry to track private capital expenditure and manner in which this initiative is likely to improve the current understanding of private investment trends in the country; and
- (b) the manner in which the Ministry plans to differentiate its data collection from existing sources like the Centre for Monitoring Indian Economy (CMIE)?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) : The primary objective of Forward-Looking Survey on Private Corporate Sector Capex Investment Intentions Survey of the Ministry of Statistics and Programme Implementation (MoSPI) is to measure capital investment intentions of private corporate sector covering non-financial and financial corporations through collection of information from major resident enterprises on:

- (i) Capital Expenditure incurred during last three financial years,
- (ii) Capital Expenditure incurred or to be incurred during the current and forthcoming financial years on different asset groups and industries.

Data collected in this survey will help to assess the expected investment to be made by the enterprises for two consecutive financial years (namely, 2024-25

and 2025-26). Also, it will provide an indication of preferred industries / sectors where major investment is likely to be made in the coming years.

(b) : The methodology adopted by the Ministry of Statistics and Programme Implementation (MoSPI) for conducting the Forward-Looking Survey on Private Corporate Sector CAPEX Investment Intentions is as follows:

In accordance with the Collection of Statistics Act, 2008, notices have been issued to selected enterprises drawn from a frame of active resident private enterprises registered under the Companies Act, 2013 with the Ministry of Corporate Affairs. Data collection is carried out via a dedicated web portal, where selected enterprises submit the required information through self-compilation. To ensure the reliability of the collected data, a robust scientific methodology has been employed for the selection of enterprises which is validated by members of the Technical Advisory Group and the Steering Committee consisting of experts from various spheres such as Central Ministries/Departments, State/UTs, academia, research, economics, finance, etc. Additionally, the web portal incorporates built-in validation checks, and thorough scrutiny is performed by trained personnel to ensure data accuracy.

ई-कॉमर्स प्लेटफॉर्म पर कम गुणवत्ता वाले उत्पादों की बिक्री

4221. श्री सनातन पांडेय:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) ई-कॉमर्स प्लेटफॉर्म पर नकली और कम गुणवत्ता वाले उत्पादों की बिक्री को रोकने के लिए सरकार द्वारा क्या कदम उठाए गए हैं और तत्संबंधी ब्यौरा क्या है; और
- (ख) उपभोक्ताओं को उनके अधिकारों के प्रति जागरूक करने और शिकायत दर्ज करने की प्रक्रिया को सरल बनाने के लिए सरकार द्वारा क्या नई पहल की गई है और तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) और (ख) : उपभोक्ता मामले विभाग प्रगतिशील कानून बनाकर उपभोक्ता संरक्षण और उपभोक्ताओं के सशक्तिकरण के लिए लगातार काम कर रहा है। वैश्वीकरण, प्रौद्योगिकियों, ई-कॉमर्स बाजारों आदि के नए युग में उपभोक्ता संरक्षण को नियंत्रित करने वाले ढांचे को आधुनिक बनाने के उद्देश्य से उपभोक्ता संरक्षण अधिनियम, 1986 को निरस्त कर दिया गया और उपभोक्ता संरक्षण अधिनियम, 2019 अधिनियमित किया गया।

उपभोक्ता संरक्षण अधिनियम, 2019 में जिला, राज्य और केंद्र स्तर पर त्रि-स्तरीय अर्ध-न्यायिक तंत्र का प्रावधान है, जिसे आम तौर पर उपभोक्ताओं के अधिकारों की सुरक्षा और अनुचित व्यापार प्रथाओं से संबंधित विवादों सहित उपभोक्ता विवादों का सरल और त्वरित निवारण प्रदान करने के लिए “उपभोक्ता आयोग” के रूप में जाना जाता है। उपभोक्ता आयोगों को विशिष्ट प्रकृति की राहत देने और जहां भी उचित हो, उपभोक्ताओं को मुआवजा देने का अधिकार है।

नए उपभोक्ता संरक्षण अधिनियम, 2019 की मुख्य विशेषताएं हैं: केंद्रीय उपभोक्ता संरक्षण प्राधिकरण (सीसीपीए) की स्थापना; उपभोक्ता आयोगों में न्याय निर्णय प्रक्रिया का सरलीकरण जैसे कि उपभोक्ता आयोगों के आर्थिक क्षेत्राधिकार को बढ़ाना, लेन-देन के स्थान पर ध्यान दिए बिना उपभोक्ता के कार्य/निवास के स्थान पर क्षेत्राधिकार रखने वाले उपभोक्ता आयोग से ऑनलाइन शिकायत दर्ज करना, सुनवाई के लिए वीडियो कांफ्रेंसिंग, यदि शिकायत दर्ज करने के 21 दिनों के भीतर स्वीकार्यता तय नहीं होती है तो शिकायतों की स्वतः स्वीकार्यता; उत्पाद दायित्व का प्रावधान;

मिलावटी उत्पादों/नकली वस्तुओं के निर्माण/बिक्री के लिए दंड का प्रावधान; ई-कॉमर्स और प्रत्यक्ष बिक्री में अनुचित व्यापार प्रथाओं की रोकथाम के लिए नियम बनाने का प्रावधान।

उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 90 और 91 में मिलावटी या नकली सामान युक्त किसी भी उत्पाद को बेचने, भंडारण करने, वितरित करने या आयात करने के लिए विनिर्माण के लिए दंड का प्रावधान है, जिसमें उपभोक्ता को होने वाली क्षति की सीमा के आधार पर कारावास या जुर्माना भी शामिल है।

उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण जो एक कार्यकारी एजेंसी है, 24.07.2020 को अस्तित्व में आया। इसे हस्तक्षेप करने, अनुचित व्यापार प्रथाओं से होने वाले उपभोक्ता नुकसान को रोकने और क्लास एक्शन शुरू करने के लिए बनाया गया है, जिसमें उत्पादों को वापस मंगाना, वापस करना और रिफंड शामिल है। इसका मुख्य कार्य जनता के हित के लिए हानिकारक झूठे या भ्रामक विज्ञापनों को रोकना और विनियमित करना है।

उपभोक्ताओं को ई-कॉमर्स में अनुचित व्यापार प्रथाओं से बचाने के लिए, उपभोक्ता मामले विभाग ने उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत उपभोक्ता संरक्षण (ई-कॉमर्स) नियम, 2020 को अधिसूचित किया है। ये नियम अन्य बातों के साथ-साथ ई-कॉमर्स संस्थाओं की जिम्मेदारियों को रेखांकित करते हैं और ग्राहक शिकायत निवारण के प्रावधानों सहित मार्केटप्लेस और इन्वेंट्री ई-कॉमर्स संस्थाओं की देनदारियों को विनिर्दिष्ट करते हैं।

सीसीपीए ने 9 जून, 2022 को भ्रामक विज्ञापनों की रोकथाम और भ्रामक विज्ञापनों के पृष्ठांकन के लिए दिशानिर्देश, 2022 को अधिसूचित किया है। ये दिशानिर्देश अन्य बातों के साथ-साथ प्रावधान करते हैं; (क) किसी विज्ञापन को वैध और गैर-भ्रामक मानने की शर्तें; (ख) लुभावने विज्ञापन और मुफ्त दावा विज्ञापनों के मामले में अनुपालन की जाने वाली शर्तें; और, (ग) विनिर्माता, सेवा प्रदाता, विज्ञापनकर्ता और विज्ञापन एजेंसी के कर्तव्य। इन दिशानिर्देशों में कहा गया है कि

विज्ञापनों के समर्थन के लिए सम्यक तत्परता बरतना आवश्यक है, ताकि किसी भी विज्ञापन में पृष्ठांकन, उस व्यक्ति, समूह या संगठन की वास्तविक, यथोचित वर्तमान राय को प्रतिबिंबित करे, तथा दर्शाए गए सामान, उत्पाद या सेवा के बारे में पर्याप्त जानकारी या अनुभव पर आधारित हो, तथा किसी भी प्रकार से भ्रामक न हो।

उपभोक्ता संरक्षण को और सुदृढ़ बनाने के लिए, सीसीपीए ने 30 नवंबर, 2023 को “डार्क पैटर्न का निवारण और विनियमन के लिए मार्गदर्शक सिद्धांत, 2023” जारी किए। ये दिशानिर्देश ई-कॉमर्स क्षेत्र में पहचाने गए 13 विशिष्ट डार्क पैटर्न को संबोधित और विनियमित करते हैं, जिसका उद्देश्य उपभोक्ताओं को गुमराह करने वाली भ्रामक प्रथाओं को रोकना है।

भारतीय मानक ब्यूरो (बीआईएस) ने 23.11.2022 को 'ऑनलाइन उपभोक्ता समीक्षाएं - उनके संग्रह, मॉडरेशन और प्रकाशन के लिए सिद्धांत और आवश्यकताएं' पर ढांचा अधिसूचित किया है। यह ढांचा ई-कॉमर्स में नकली और भ्रामक समीक्षाओं को संबोधित कर उपभोक्ता हितों की रक्षा करता है। मानक स्वैच्छिक हैं लेकिन हर उस ऑनलाइन प्लेटफॉर्म पर लागू होते हैं जो उपभोक्ता समीक्षाएं प्रकाशित करता है। मानक के मार्गदर्शक सिद्धांत ईमानदारी, सटीकता, गोपनीयता, सुरक्षा, पारदर्शिता, पहुंच और जवाबदेही हैं।

उपभोक्ता मामले विभाग "जागो ग्राहक जागो" के तत्वावधान में देश भर में मल्टीमीडिया जागरूकता अभियान चलाकर उपभोक्ता जागरूकता उत्पन्न करता रहा है, ताकि ऑल इंडिया रेडियो, दूरदर्शन, मेले और त्यौहार आदि जैसे पारंपरिक मीडिया के साथ-साथ सोशल मीडिया का उपयोग करते हुए देश भर में प्रत्येक उपभोक्ता तक पहुँचा जा सके। सरल संदेशों और जिंगल्स के माध्यम से उपभोक्ताओं को उपभोक्ता अधिकारों, अनुचित व्यापार प्रथाओं, उपभोक्ता मुद्दों और निवारण प्राप्त करने की व्यवस्था के बारे में जागरूक किया जाता है। विभाग स्थानीय स्तर पर उपभोक्ता जागरूकता उत्पन्न करने के लिए राज्यों/संघ राज्य क्षेत्रों को सहायता अनुदान भी जारी करता रहा है। चालू वित्त वर्ष के दौरान, उपभोक्ता जागरूकता स्कीम के तहत विभाग ने टी-20 विश्व

कप के दौरान ऑल इंडिया रेडियो (एआईआर) के माध्यम से अभियान चलाया, आईवीआरएस (इंटरैक्टिव वॉयस रिस्पांस सिस्टम) अभियान, पंचायतों के साथ अखिल भारतीय स्तर पर बातचीत सत्र, उपभोक्ता अधिकारों, मानकों, निवारण तंत्र आदि के बारे में जागरूकता उत्पन्न करने के लिए अभियान चलाए।

PRITHVI SCHEME

4222. SHRI ADHIKARI SOUMENDU:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the PRITHVI scheme provides advanced warning services for natural disasters like cyclones, floods, heat waves and earthquakes and if so, the details thereof;
- (b) whether the scheme ensures precise weather forecasts for land and oceans to enhance safety and minimize property damage in adverse weather conditions and if so, the details thereof; and
- (c) whether the scheme encourages the development of technology for exploring and sustainably harnessing oceanic resources and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) :Yes Sir. The PRITHVI scheme provides advanced warning services for various natural disasters. Following are the efforts of MoES institutions in delivering the required early warning services for natural disasters:

- India Meteorological Department (IMD) is dedicated for monitoring, detection and forecasting of severe weather and climate including early warning for severe weather events such as cyclones, heavy rainfall, Heat wave, etc. IMD uses a suite of quality observations from satellites, radars, and conventional & automatic weather stations for monitoring cyclones and prediction of weather. IMD follows a seamless forecasting strategy for long range (for a season as a whole) to nowcast for severe weather events (up to 3 hrs).
- National Centre for Seismology (NCS) monitors the earthquake activity through National Seismological Network (NSN) comprising of 166 permanent seismological observatories in and around the country on 24x7 basis and this information is disseminated after the occurrence of the earthquake to all nodal state and central disaster management authorities in the least possible time.

(b) :Yes Sir. IMD issues short to medium-range forecasts and warnings daily valid for up to the next five days with an outlook for the subsequent two days. The short to medium-range forecast is followed by a very short-range forecast of severe weather up to three hours (nowcast) for all the districts and for about 1171 cities and towns at present.

Indian National Centre for Ocean Information Services (INCOIS) utilizes data from a well-maintained ocean observation platform, assimilating it into ocean models, and provide accurate forecasts, which enhances the safety of the coastal population and minimizes property damage to the extent possible in adverse weather conditions.

- (c) :Yes Sir. The National Institute of Ocean Technology (NIOT) under the Ministry of Earth Sciences is involved in the realization of deep-sea manned and unmanned vehicles to explore deep-sea resources. An Autonomous Underwater Vehicle (AUV) capable for exploring deep sea upto 6000 meters is realized and deployed for ocean resource exploration activities in Indian Ocean.

Also, an indigenous technology Low-Temperature Thermal Desalination (LTTD) technology has been developed and demonstrated in various islands of Lakshadweep Islands for desalination of sea water.

BHARATNET PROJECT IN KARNATAKA

4223. SHRI P. C. MOHAN:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the steps being taken to expedite the implementation of BharatNet Phase-II in rural areas of Karnataka including timelines for completion;
- (b) whether the Government has identified any challenges in deploying high-speed broadband in remote and tribal areas of Karnataka;

- (c) if so, the details thereof and the measures taken to address them; and
- (d) the details of the financial allocations for BharatNet in Karnataka under the Universal Service Obligation Fund (USOF) for the 2025-26 budget?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) to (c) : BharatNet is being implemented in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) in the country including Karnataka. 6084 GPs of Karnataka have been made service ready under BharatNet Phase-I. Providing connectivity to remaining 6 GPs in the state and further strengthening of the network is under the scope of Amended BharatNet Program (ABP). ABP also includes connectivity to all non-GP villages on demand basis including remote and tribal areas of the state.

(d): Rs. 22,000 crore has been provisioned in Union Budget (2025-26) for the whole country including Karnataka for BharatNet project for financial year 2025-26.

ELECTRICITY GENERATION CAPACITY THROUGH NUCLEAR ENERGY

4224. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the present electricity generation capacity of the Country through nuclear power generation;
- (b) whether the Government is working on any indigenously developed technology to generate electricity through atomic energy and if so, the details thereof;
- (c) the extent to which this indigenously developed technology will reduce the Country's dependency on foreign countries and solve the problem of shortage of electricity in the Country;
- (d) whether the Government has entered into any agreements with any foreign country/countries for supply of fuel which is the major obstacle in electricity generation through nuclear power; and
- (e) if so, the details thereof along with the names of the foreign countries?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) : The present installed nuclear power capacity in the country is 8180 MW. Another reactor of 700 MW capacity has been connected to the grid on March 17, 2025, taking the capacity to 8880 MW.
- (b) : India follows an indigenous, sequential three-stage nuclear power programme to ensure long term energy security and optimum utilization of the

country's nuclear resources. Pressurized Heavy Water Reactors (PHWRs) form the first stage of the programme. Their unit size has been increased from 220 MW to 540 MW and further to 700 MW. The indigenous 700 MW PHWR shall now be the mainstay of the nuclear power expansion programme of the country in the near and medium terms. The standard 220 MW PHWR termed as Bharat Small Reactor (BSR), which has a proven safety and performance record, is being upgraded to reduce the land requirement and make it deployable close to the industries for use as a captive power plant.

(c) : Presently, there are 25 nuclear power reactors in existence with total capacity of 8880 MW, out of which 21 reactors are PHWRs consisting of more than 60% of total existing capacity. There is a plan to increase the nuclear power capacity to 22480 MW by 2031-32, out of which 15160 MW capacity will be from PHWRs.

Further, Government of India has envisioned a nuclear power capacity of 100 GW by 2047 based on both existing and emerging new technologies, which will certainly help in solving the problem of shortage of electricity in the country.

(d) and (e) : The only existing long term uranium procurement agreement from any foreign country is with M/s. "Navoiyuran" State Company, Uzbekistan. The contract is valid upto 2026 and for total quantity of 1100MTU.

REVENUE FROM SPECTRUM AUCTION

4225. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has approved the reuse of nearly 1100 MHz spectrum;
- (b) if so, the details of the bands in which the above spectrum is going to be used;
- (c) the anticipated revenue that the Government is expected to generate by auctioning the said spectrum;
- (d) the time by which the said spectrum is going to be auctioned;
- (e) whether the said spectrum is going to be used for 5G and 6G services and if so, the details thereof; and
- (f) whether the Department of Communications has yet to take a call on the 6 GHz band and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b) : The Government has decided to repurpose a total of 687 MHz of spectrum, in the Radio Frequency bands viz. 6425-6725 MHz, 6725-7025 MHz, 2500-2690 MHz and 1427-1518 MHz, for providing mobile telecommunication services.

(c) and (d) : The Telecom Regulatory Authority of India (TRAI) recommends the reserve price and other terms and conditions for spectrum auctions after consulting stakeholders and analyzing relevant factors using econometric

models. These reserve prices, set for different bands across Licensed Service Areas (LSAs), are then finalized by the Government before the auction, which is generally held every financial year. The revenue generated from the auction depends not only on the reserve prices but also on the level of market participation, which is driven by the demand for spectrum.

(e) : Such spectrum acquired by the TSPs through auction can be used to provide mobile telecommunication services using any technology including 5G/6G.

(f) : The government has already decided to repurpose a part of the 6 GHz band i.e. 6425-6725 MHz and 6725-7025 MHz for providing mobile telecommunication services.

NEW DRAFT SPACE LAW

4226. DR. MOHAMMAD JAWED:

SHRI IMRAN MASOOD:

Will the **PRIME MINISTER** be pleased to state:

(a) the timeline for finalising and notifying the new draft space law and the manner in which it is different from the initial version prepared six years ago;

(b) the key provisions in the new draft law to streamline foreign investment and increase private sector participation in India's space industry;

(c) the regulatory and punitive powers proposed to be given to Indian National Space Promotion and Authorization Centre (IN-SPACE) to ensure better compliance and governance in the space sector; and

(d) the status and operational framework of the proposed Rs. 1,000 crore venture capital fund for space startups and the estimated timeline for its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) : Being the maiden bill in the sector, the same is undergoing thorough scrutiny in the Government and will be introduced after all due process are complete.

(d) : Dept. of Economic Affairs (DEA) and DPIIT has concurred with the approval of IN-SPACE Board for selection of M/s SIDBI Venture Capital Limited as Investment Manager for ₹1,000/- Crore VC Fund as recommended by the Empowered Committee constituted for this purpose. Further process is underway.

NEW WAREHOUSES IN GUJARAT

4227. SHRIMATI GENIBEN NAGAJI THAKOR:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the number of warehouses in Gujarat;
- (b) whether the Government has any plan to open new warehouses in Gujarat;
- and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) : Presently, the covered storage capacities (owned+hired) including Silo, available in Gujarat for the storage of foodgrains are as under:-

S. No	Agencies	Capacity in LMT
1	Food Corporation of India	9.34
2	Central Warehouse Corporation	21.21
3	State Agencies	0.56

(b) and (c) : Gujarat is a Decentralised Procurement (DCP) State. State Government procures, stores and distributes foodgrains as per their National Food Security Act (NFSA)/Other Welfare Schemes (OWS) requirement.

Food Corporation of India (FCI) comes into picture in case of less procurement wherein shortfall is bridged by inducting stock or excess procurement wherein excess stock is moved to deficit areas.

Requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and Public Distribution System (PDS) operations for food grains (Rice and Wheat). FCI continuously assesses and monitors the storage capacity and based on the requirement and storage gap assessment, storage capacities are created/hired through following schemes at a Pan India level including Gujarat:

1. Construction of Silos under Public Private Partnership (PPP) mode
2. Private Entrepreneurs Guarantee (PEG) Scheme
3. Central Sector Scheme "Storage & Godowns"
4. Hiring of godown from Central Warehousing Corporation (CWC)/ State Warehousing Corporations (SWCs)/State Agencies
5. Private Warehousing Scheme (PWS)
6. Creation of godowns under Asset Monetization

TPWS FAILURE FOR SLOWDOWN IN SPEED OF VANDE

BHARAT/GATIMAN/SHATABDI EXPRESS

4228. SHRI SASIKANTH SENTHIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of Vande Bharat Express trains currently operational in the Country;
- (b) the details of maximum operating speed of each Vande Bharat Express train, route-wise;

- (c) the details of reasons for the recent decision to reduce the operating speed of certain Vande Bharat, Gatiman and Shatabdi Express trains;
- (d) whether this decision, citing TPWS failures, indicates a lack of adequate investment in and maintenance of critical railway infrastructure, thereby jeopardizing passenger safety and comfort, if so, the details thereof;
- (e) the reasons for opting for a simplistic solution like speed reduction instead of proactively addressing the root causes of TPWS failures and ensuring the reliability of safety systems; and
- (f) whether the Government plans to implement any measures to improve the overall safety and reliability of train operations in the Country, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Presently, 136 Vande Bharat train services, having Chair Cars, are operational on the Indian Railways network.

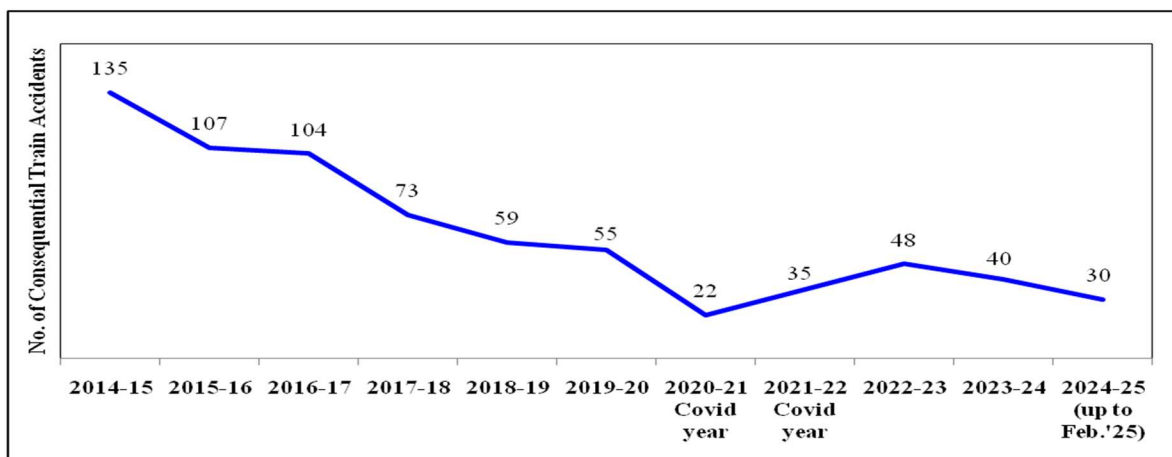
Speed of train services, including of Vande Bharat services, Gatiman Services and Shatabdi Services, is dependent on various factors like Maximum Permissible speed of the sections, gradient of the sections enroute, speed potential of rolling stock/Loco, availability of path, speed restrictions on account of maintenance works, signalling system, number of stoppages etc. To optimally utilize the speed potential of the Vande Bharat Coaches, all the Vande Bharat

Express trains have been charted at the Maximum Permissible Speed of the sections enroute.

Further, Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 30 in the year 2024-25 (Upto February, 2025) as shown in the graph below. The causes of these accidents broadly include track defects, Loco/Coach defects, equipment failures, human errors, etc.

It may be noted that the consequential train accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 30 in 2024-25 (till date).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2023-24, indicating an improvement of approx. 73% during the said period.



The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:

Expenditure on Safety related activities			(₹ in Cr.)		
	2013-14 (Actual)	2022-23 (Actual)	2023-24 (Actual)	RE 2024- 25	BE 2025- 26
Maintenance of Permanent Way & Works	9172	18,115	20,322	21,800	23, 316
Maintenance of Motive Power and Rolling Stock	14796	27,086	30,864	31,540	30, 666
Maintenance of Machines	5406	9,828	10,772	12,112	12, 880
Road Safety LCs and ROB/ RUBs	1986	5,347	6,662	8,184	7,706
Track Renewals	4985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1823	7,119	9,523	9,581	10,134
Total	39463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,623 stations up to 28.02.2025 to eliminate accident due to human failure.

3. Interlocking of Level Crossing (LC) Gates has been provided at 11,089 level Crossing Gates up to 28.02.2025 for enhancing safety at LC gates.

4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,631 stations up to 28.02.2025.

5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 Route Km). Track side works on these routes have been completed on about 1969 RKm. Regular trials are being done on these sections.

6. Detailed instructions on issues related with safety of Signalling e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.

7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.

8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.

9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.

10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fanshaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e. Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.

19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.

21. Detailed instructions on issues related with safety of Track e.g. integrated block, corridor block, worksite safety, monsoon precautions etc. have been issued.

22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.

23. Replacement of conventional ICF design coaches with LHB design coaches is being done.

24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

SN	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till Jan 25)	2014-25 Vs. 2004-14
	Technological improvements			
1	Use of high-quality rails (60 Kg) (Km)	57,450 km	1.4 lakh km	More than 2 times
2	Longer Rail Panels (260m) (Km)	9,917 km	76,000 km	More than 7 times
3	Electronic Interlocking (Stations)	837 stations	3,243 stations	4 times
4	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 nos.	As on 31.01.25: 25,293	281 times
5	Thick Web Switches (Nos.)	Nil	27,079 nos.	
	Better maintenance practices			
1	Primary Rail Renewal (Track Km)	32,260 km	49,000 km	1.5 times
2	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 lakh	1.9 crore	More than 2 times
3	Weld failures (Nos.)	In 2013-14: 3699 nos.	In 2024-25: 301 nos.	92 % reduction
4	Rail fractures (Nos.)	In 2013-14: 2548 nos.	In 2024-25: 243 nos.	91% reduction
	Better infrastructure and Rolling stock			
1	New Track KM added (Track km)	14,985 nos.	34,000 km	More than 2 times
2	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 nos.	12,771 nos.	More than 3 times

3	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4	Manufacture of LHB Coaches (Nos.)	2,337 nos.	41,551	More than 17 times

The Status of implementation of Kavach is as under:-

- i. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
- ii. Kavach aids the Loco Pilot in running of train within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
- iii. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
- iv. Kavach was adopted as National ATP system in July 2020.
- v. Implementation of Kavach System involves following Key Activities:
 - a) Installation of Station Kavach at each and every station, block section.
 - b) Installation of RFID Tags throughout the track length.
 - c) Installation of telecom Towers throughout the section.
 - d) Laying of Optical Fibre Cable along the track.
 - e) Provision of Loco Kavach on each and every Locomotive running on Indian Railways.

- vi. Based on deployment of Kavach version 3.2 on 1465 RKm on south central Railway, lot of experience was gained. Using that further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
- vii. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
- viii. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yard, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
- ix. Progress of Key items comprising Kavach system on Indian Railways upto Feb' 2025 is as under: -

SN.	Items	Progress
i	Laying of Optical Fibre Cable	5743 Km
ii	Installation of Telecom Towers	540 Nos.
iii	Provision of Kavach at Stations	664 Nos.
iv	Provision of Kavach in Loco	795 Locos
v	Installation of Track side equipment	3727 Rkm

- x. Next phase of Kavach implementation is planned as under:-
 - a) Project for equipping 10,000 Locomotives has been finalized. 69 number of loco sheds have been prepared for equipping with Kavach.

- b) Bids for track side Works of Kavach for approximately 15,000 Rkm have been invited covering all GQ, GD, HDN and identified sections of Indian Railways, out of which works of 1865 Rkm have been awarded.
- xi. Currently, 3 OEMs are approved for supply of Kavach System. To increase capacity and scale of implementation, trials and approval of more OEMs are at different stages.
- xii. Specialized training programme on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 20,000 technicians, operators and engineers have been trained on Kavach technology. Courses have been designed in collaboration with IRISET.

TIDAL ENERGY GENERATION

4229. SHRI KIRTI AZAD:

Will the **MINISTER OF NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the total power generation from tidal energy (in million kWh) in the country for each of the last ten years, State-wise;
- (b) The details of installed capacity (in MW) of tidal energy projects in India along with their locations and operational status;
- (c) whether the Government has undertaken any pilot projects or feasibility studies for tidal energy development and if so, the details thereof;

- (d) the challenges identified in the large-scale adoption of tidal energy in India and the steps being taken to address them; and
- (e) whether the Government has any plans or policies to promote tidal energy investment as part of its renewable energy strategy and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : As of now, there has been no power generation from tidal energy in the country over the last ten years, in any state. However, the Indian Institute of Technology, Chennai, in association with Credit Rating Information Services of India Limited (CRISIL), conducted a study titled “Tidal & Wave Energy in India: Survey on the Potential & Proposition of a Roadmap” in December 2014. As per report, the tidal energy potential is estimated around 12,455 MW.

No pilot project has been installed so far.

(d) : Tidal energy is still at a nascent R&D stage and the major challenges in the large-scale adoption of tidal energy in India include high capital costs and technological barriers.

(e) : The Ministry is implementing a “Renewable Energy Research and Technology Development Programme (RE-RTD)” through various research institutions and industry to develop indigenous technologies and manufacturing

for widespread applications of new and renewable energy including tidal energy in efficient and cost-effective manner in the country.

Under the Re-RTD programme, the Ministry provides up to 100% financial support to Government/non-profit research organizations and upto 70% to Industry, start-ups, private Institutes, entrepreneur, and manufacturing units.

URANIUM IMPORTS

4230. SHRIMATI DAGGUBATI PURANDESWARI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details of the key international sources from which India currently imports uranium along with the uranium imported from the aforementioned countries since 2020, country and year-wise;
- (b) the details of the long-term pricing agreements with exporting countries to ensure cost stability in uranium imports;
- (c) the details of the amount allocated, sanctioned, disbursed and expended for importing uranium since 2020 along with the cost of imported uranium compared to domestically mined uranium, year-wise;
- (d) the measures taken/being taken by the Government to reduce India's dependency on imported uranium and enhance domestic uranium production; and
- (e) whether the Government has any data on the estimated future demand for uranium keeping in mind the India's plan to expand its nuclear power plant

capacity, if so, the details thereof along with the expected demand and the manner in which the Government plans to meet it?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The details of Uranium imported since 2020-21 are given below:

Year	Source of Import	Quantity in MTU
2020-21	M/s. JSC NAC Kazatomprom - Kazakhstan	999.82
2020-21	M/s. Cameco - Canada	1000.479
2023-24	M/s. Navoiyuran State Company– Republic of Uzbekistan	350
2024-25		250

(b) : At present, the long term pricing agreement is with M/s. “Navoiyuran” State Company, Uzbekistan. The contract is valid upto 2026. 600 MTU supplied out of the total quantity of 1100MTU.

Financial Year	Amount allocated/ sanctioned (Rs.in crore)	Amount disbursed/ expended (Rs.in Crore)	Cost per MTU of imported Uranium (Rs.in Crore)
2020-21	1200.00	1191.39	0.60
2021-22	0	0	
2022-23	0	0	
2023-24	430.00	427.27	1.22

2024-25	460.00	455.73	1.82

(c) : The details of the amount allocated/sanctioned, disbursed/expended for importing uranium since 2020 are as below:

The cost of domestically mined Uranium is higher due to poor Ore quality.

(d) : Uranium Corporation of India Limited (UCIL), a Public Sector Undertaking under the Department of Atomic Energy (DAE) is mandated to meet the requirement of Uranium for Nuclear Power Programme. UCIL is undertaking time to time projects which include capacity expansion of some of existing units as well as for establishing new projects for meeting uranium fuel requirement.

(e) : Estimated future demand for the imported natural uranium for operating and proposed Pressurised Heavy Water Reactors (PHWRs) under safeguards is about 9000 MTU for the period 2025 to 2033.

CHALLENGES IN SPECTRUM AUCTION 2024

4231. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has examined the factors behind the subdued response to the 2024 spectrum auction where a significant portion of the offered spectrum remained unsold;
- (b) if so, the details of the analysis and the primary challenges identified in attracting higher participation from telecom service providers;

- (c) whether the Government has reviewed the pricing, reserve bidding mechanisms or spectrum allocation policies to address industry concerns and enhance auction outcomes;
- (d) if so, the details thereof and the findings of such a review and any policy adjustments being considered; and
- (e) the specific steps being planned to optimize spectrum allocation and ensure that future auctions generate greater interest and revenue for the telecom sector?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b) : Spectrum auction 2024 was held in the background of a highly successful spectrum auction of 2022 where TSPs had bid for Spectrum amounting to Rs 1.5 Lakh Crores. Spectrum Auction 2024 was primarily conducted to maintain continuity of services by giving opportunity to TSPs to replenish the Spectrum which was expiring in 2024 and to incrementally augment the existing mobile services. All the available spectrum in 800 MHz, 900MHz, 1800MHz, 2100 MHz, 2300 MHz, 2500 MHz, 3300 MHz and 26GHz spectrum bands spread across 22 Licensed Service Areas (LSAs) was put to auction.

(c) to (e) : The reserve price along with other terms & conditions for spectrum auction are recommended by Telecom Regulatory Authority of India (TRAI). After consultation with stakeholders, TRAI employs different econometric models and

considers other relevant factors to recommend Reserve Prices of different bands in different LSAs. Accordingly, these recommended reserve prices are finalised by the Government before conduct of every spectrum auction.

BAN ON STOPPAGE OF TRAINS IN BIHAR

4232. SHRI RAJA RAM SINGH:

Will the Minister of **RAILWAYS** be pleased to state:-

- (a) whether the people of Karakal, Bihar demanded to lift the ban on stoppage of trains in the following stops Dihri, Ankora, Bikramganj and other, if so, the details thereof;
- (b) whether the Government has taken cognizance of the ban regarding the stoppage, if so, the details thereof and if not, the reasons therefor; and
- (c) the details of action taken report on lifting the ban from stoppage of trains?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : Dehri-On-Sone station is presently being served by 100 regular train services while Ankorha and Bikramganj stations are being served by 8 and 12 regular train services. Besides, provision of stoppage of trains is an on-going process on Indian Railways, subject to operational feasibility, traffic justification etc.

AIM OF NATIONAL QUANTUM MISSION

4233. DR. NISHIKANT DUBEY:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has approved a National Quantum Mission;
- (b) if so, the details thereof; and
- (c) the details of the aims and objectives of the said mission?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : Yes Sir

(b) : The Union Cabinet approved the National Quantum Mission (NQM) on 19th April 2023 at a total cost of Rs.6003.65 crore for a period of eight years.

(c) : The aims of the mission are:

1. To seed, nurture and scale up scientific and industrial R&D and create vibrant & innovative ecosystem in Quantum Technology (QT).
2. To accelerate QT led economic growth and ecosystem in the country.
3. To be among the leading nations in the development of Quantum Technologies.

The objectives of the mission are:

1. Develop intermediate scale quantum computers with 20-50 physical qubits (3 years), 50-100 physical qubits (5 years) and 50-1000 physical qubits (8 years) in various platforms like superconducting and photonic technology.
2. Develop satellite based secure quantum communications between two ground stations over a range of 2000 kilometers within India as well as long distance secure quantum communications with other countries.
3. Develop inter-city quantum key distribution over 2000 km with trusted nodes using wavelength division multiplexing on existing optical fiber.
4. Develop multi-node Quantum network with quantum memories, entanglement swapping and synchronized quantum repeaters at each node (2-3 nodes).
5. Develop magnetometers with 1 femto-Tesla/sqrt(Hz) sensitivity in atomic systems and better than 1 pico-Tesla/sqrt(Hz) sensitivity in Nitrogen Vacancy-centers; Gravity measurements having sensitivity better than 100 nano-meter/second² using atoms and Atomic Clocks with 10^{-19} fractional instability for precision timing, communications and navigation.
6. Design and synthesis of quantum materials such as superconductors, novel Semiconductor structures and topological materials for fabrication of quantum devices for development of qubits for quantum

computing and quantum communication applications, single photon sources/detectors, entangled photon sources for quantum communications, sensing and metrological applications.

सतत् कोयला खनन पद्धतियां

4234. श्री इमरान मसूद:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) सतत् और पर्यावरण अनुकूल कोयला खनन पद्धतियों को बढ़ावा देने के लिए मिशन लाइफ के अंतर्गत केन्द्र सरकार द्वारा क्या उपाय किए गए हैं;
- (ख) विगत पांच वर्षों के दौरान कोयला क्षेत्र में अनुसंधान और विकास (आर एंड डी) के वित्तपोषण के लिए किए गए बजटीय परिव्यय का ब्यौरा क्या है;
- (ग) विगत पांच वर्षों के दौरान कोल इंडिया लिमिटेड (सीआईएल) द्वारा परित्यक्त, बंद अथवा बंद की गई कोयला खानों का ब्यौरा क्या है; और
- (घ) कोल इंडिया लिमिटेड द्वारा अपनी भूमिगत और खुली खदानों में अपनाई जा रही प्रौद्योगिकियों का ब्यौरा क्या है ताकि स्थिरता और दक्षता में वृद्धि की जा सके?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : कोयला मंत्रालय के मार्गदर्शन में कोयला और लिग्नाइट सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) अर्थात् कोल इंडिया लिमिटेड (सीआईएल), एनएलसी इंडिया लिमिटेड (एनएलसीआईएल) और सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) ने मिशन लाइफ के अंतर्गत संधारणीय और पर्यावरण अनुकूल कोयला खनन पद्धतियों को बढ़ावा देने के लिए मिशन लाइफ (पर्यावरण के लिए जीवन शैली) एक्शन की विभिन्न श्रेणियों के अंतर्गत 10 कार्रवाई मदों को कार्यान्वित किया है जैसा कि **विवरण-I** में दर्शाया गया है।

(ख) : पिछले पांच वर्षों के दौरान कोयला क्षेत्र में अनुसंधान एवं विकास (आर एंड डी) के वित्तपोषण के लिए बजटीय परिव्यय नीचे तालिका में दिया गया है:

वर्ष	बजटीय परिव्यय (करोड़ रुपए में)	वास्तविक रुप से जारी (करोड़ रुपए में)
2019-20	22.00	18.78
2020-21	12.00	9.97
2021-22	11.50	8.35
2022-23	8.35	6.94
2023-24	18.00	18.00

(ग) : पिछले पांच वर्षों के दौरान कोल इंडिया लिमिटेड (सीआईएल) द्वारा परित्यक्त, डिसकॉन्टिन्यूड अथवा बंद की गई कोयला खानों का ब्यौरा **विवरण-II** में दिया गया है।

(घ) : सीआईएल द्वारा अपनी भूमिगत और ओपनकास्ट खानों में संधीरणीयता और दक्षता बढ़ाने के लिए अपनाई गई प्रौद्योगिकियां निम्नानुसार हैं:

- ओपनकास्ट खानों में ड्रिलिंग, ब्लास्टिंग और क्रशिंग प्रचालनों को समाप्त करने के लिए सरफेस माइनर।
- विस्फोट-मुक्त तरीके से ओवरबर्डन हटाने के लिए एक्सेंट्रिक रिप्पर्स।
- भूमिगत खानों में विस्फोट-मुक्त तकनीक के रूप में कंटिन्यूअस माइनर और हाई वॉल खनन
- सड़क परिवहन को कम करने के लिए 'फर्स्ट माइल कनेक्टिविटी' परियोजनाएं।
- वायु प्रदूषण को कम करने के लिए वाटर स्प्रिंकलर और फॉग कैनन।
- धूल को नियंत्रित करने के लिए वेट ड्रिलिंग और डस्ट एक्सकेवेटरों से लैस ड्रिल्स।
- कोयला परिवहन के लिए समर्पित कोयला गलियारे।
- वर्कशॉप बहिःस्राव और कोल हैंडलिंग संयंत्र शोधन के लिए बहिःस्राव शोधन संयंत्र।

विवरण – I

मिशन लाइफ के तहत संधारणीय और पर्यावरण के अनुकूल कोयला खनन पद्धतियों को बढ़ावा देने के लिए की गई कार्रवाई

क्र.सं.	मिशन लाइफ एक्शन की श्रेणी	मिशन लाइफ एक्शन की मंद्
1.	ऊर्जा की बचत	1. एलईडी बल्ब/ट्यूब-लाइट का उपयोग
		2. पेट्रोल/डीजल वाहनों की तुलना में सीएनजी/ईवी वाहन को प्राथमिकता देना
		3. छतों पर सोलर सिस्टम लगाना
2.	पानी की बचत	4. जल संरक्षण के लिए खनन वॉयड्स के विकास के साथ ग्रामीण जल निकायों के पुनर्भरण में भाग लेना
		5. घर/स्कूलों/कार्यालयों में वर्षा जल संचयन अवसंरचना सृजित करना
3.	सिंगल यूज प्लास्टिक में कमी	6. शॉपिंग के लिए प्लास्टिक बैग की जगह कपड़े के बैग का इस्तेमाल करना
		7. कोयला खनन टाउनशिप/गांवों और जल निकायों के सफाई अभियानों में भाग लेना और भागीदारी जुटाना
4.	अपनाई गई स्वस्थ जीवनशैली	8. इको-पार्कों और खनन पर्यटन स्थलों के विकास द्वारा सामुदायिक स्तर पर जैव विविधता संरक्षण शुरू करना
		9. प्रदूषण के प्रभाव को कम करने के लिए पेड़ लगाना
5.	ई-कचरे में कमी करना	10. निकटतम ई-रीसाइक्लिंग इकाइयों में डिस्कार्ड गैजेट्स लगाना

विवरण – II

पिछले पांच वर्षों के दौरान सीआईएल में परित्यक्त, बंद अथवा डिस्कंटिन्यूड कोयला खानों का ब्योरा

क्र.सं.	राज्य	सहायक कंपनी का नाम	कोयला खान का नाम	कोयला खान की स्थिति
1.	असम	एनईसी	लेडो ओपनकास्ट	परित्यक्त
2.	असम	एनईसी	टिकक ओपनकास्ट	डिस्कंटिन्यूड
3.	असम	एनईसी	टिपोंग भूमिगत	परित्यक्त
4.	असम	एनईसी	तिरप ओपनकास्ट	डिस्कंटिन्यूड
5.	छत्तीसगढ़	एसईसीएल	बिश्रामपुर ओपनकास्ट	परित्यक्त
6.	छत्तीसगढ़	एसईसीएल	महामाया भूमिगत	डिस्कंटिन्यूड
7.	छत्तीसगढ़	एसईसीएल	महान ओपनकास्ट	डिस्कंटिन्यूड
8.	छत्तीसगढ़	एसईसीएल	पवन भूमिगत	परित्यक्त
9.	छत्तीसगढ़	एसईसीएल	सुरकछार 3 एवं 4 भूमिगत	डिस्कंटिन्यूड
10.	छत्तीसगढ़	एसईसीएल	सुरकछार मुख्य खान भूमिगत	डिस्कंटिन्यूड
11.	झारखण्ड	सीसीएल	पिपरवार ओपनकास्ट	परित्यक्त
12.	झारखण्ड	सीसीएल	सरुबेरा भूमिगत	परित्यक्त
13.	झारखण्ड	सीसीएल	उरीमारी भूमिगत	परित्यक्त
14.	झारखण्ड	ईसीएल	गोपीनाथपुर ओपनकास्ट एवं भूमिगत	डिस्कंटिन्यूड
15.	मध्य प्रदेश	एसईसीएल	जमुना आरओ (1 एवं 2) भूमिगत	परित्यक्त
16.	मध्य प्रदेश	एसईसीएल	कपिलधारा भूमिगत	परित्यक्त
17.	मध्य प्रदेश	एसईसीएल	न्यू अमलाई भूमिगत	परित्यक्त
18.	मध्य प्रदेश	एसईसीएल	पिनौरा भूमिगत	परित्यक्त
19.	मध्य प्रदेश	डब्ल्यूसीएल	बरकुही ओपनकास्ट	परित्यक्त
20.	मध्य प्रदेश मध्य प्रदेश	डब्ल्यूसीएल	भारत (घोड़ावाड़ी-2) ओपनकास्ट	डिस्कंटिन्यूड

21.	मध्य प्रदेश	डब्ल्यूसीएल	दमुआ ओपनकास्ट	परित्यक्त
22.	मध्य प्रदेश	डब्ल्यूसीएल	गणपती भूमिगत	परित्यक्त
23.	मध्य प्रदेश	डब्ल्यूसीएल	घोड़ावाड़ी /झरना भूमिगत	परित्यक्त
24.	मध्य प्रदेश	डब्ल्यूसीएल	मोहन फेज- IV ओपनकास्ट	डिस्कंटिन्यूड
25.	मध्य प्रदेश	डब्ल्यूसीएल	न्यू सेठिया ओपनकास्ट	परित्यक्त
26.	मध्य प्रदेश	डब्ल्यूसीएल	शोभापुर भूमिगत	परित्यक्त
27.	मध्य प्रदेश	डब्ल्यूसीएल	विष्णुपुरी-I भूमिगत	डिस्कंटिन्यूड
28.	महाराष्ट्र	डब्ल्यूसीएल	एबी-इंकलाइन भूमिगत	डिस्कंटिन्यूड
29.	महाराष्ट्र	डब्ल्यूसीएल	सीआरसी भूमिगत	परित्यक्त
30.	महाराष्ट्र	डब्ल्यूसीएल	महाकाली भूमिगत	परित्यक्त
31.	महाराष्ट्र	डब्ल्यूसीएल	मन्ना भूमिगत	परित्यक्त
32.	महाराष्ट्र	डब्ल्यूसीएल	मुरपर भूमिगत	परित्यक्त
33.	महाराष्ट्र	डब्ल्यूसीएल	पद्मपुर ओपनकास्ट	परित्यक्त
34.	महाराष्ट्र	डब्ल्यूसीएल	पिपला भूमिगत	डिस्कंटिन्यूड
35.	महाराष्ट्र	डब्ल्यूसीएल	सारनी भूमिगत	परित्यक्त
36.	महाराष्ट्र	डब्ल्यूसीएल	सस्ती भूमिगत	परित्यक्त
37.	ओडिशा	एमसीएल	ओरिएंट कोलियरी, खान सं. 3 भूमिगत	डिस्कंटिन्यूड
38.	पश्चिम बंगाल	ईसीएल	चिनकुरी I भूमिगत	डिस्कंटिन्यूड
39.	पश्चिम बंगाल	ईसीएल	जेमेहरी भूमिगत	डिस्कंटिन्यूड
40.	पश्चिम बंगाल	ईसीएल	कालीपहाड़ी भूमिगत	डिस्कंटिन्यूड
41.	पश्चिम बंगाल	ईसीएल	एस एस इंकलाइन भूमिगत	डिस्कंटिन्यूड
42.	पश्चिम बंगाल	ईसीएल	सोदेपुर (आर) भूमिगत	डिस्कंटिन्यूड

RENEWABLE ENERGY SHARE OF JHARKHAND

4235. SHRI VISHNU DAYAL RAM:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether it is true that renewable energy accounts for only around 12 per cent of Jharkhand's total power capacity compared to the national average of approximately 46 per cent;
- (b) if so, the steps being taken to bridge this gap and enhance Jharkhand's renewable energy capacity; and
- (c) the key challenges faced in achieving a higher renewable share in Jharkhand's energy mix and the measures being taken to address these challenges?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : As per the Central Electricity Authority (CEA) installed capacity report for the month of February, 2025, the total electricity capacity in Jharkhand is 3 GW and the total renewable energy capacity is 0.4 GW which is 13.33% of the State's total power capacity. The total electricity capacity in the country is 470.45 GW and the total renewable energy capacity is 214.68 GW which is 45.63% of the total capacity.

(b) : The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country, including the state of

Jharkhand, to realise the target of 500 GW non-fossil power capacity by 2030, as given at **Statement**.

Further, as per the information received from the State of Jharkhand, the State has also taken various initiatives to enhance its renewable energy capacity.

These include, inter-alia, the following:

- i. The State has come up with “Jharkhand State Solar Policy 2022”, in which the State has set a target for 4,000 MW capacity addition and also provided various incentives and policy provisions to encourage developers to install solar capacity in the State.
- ii. The State Nodal Agency Jharkhand Renewable Energy Development Agency (JREDA) is:
 - developing a single window portal for simplifying the application and approval process for renewable energy project development in the State.
 - developing a 600 MW floating solar project on Chandil Dam reservoir area.
 - developing 1,000 “Solar Grams” in Jharkhand with potential of 400 MW distributed solar capacity addition.
 - has floated EOI for the development of solar projects in the State by private developers. In this process, a large number of developers participated and showed interest in developing nearly 850 MW capacity.

iii. SECI is developing a 100 MW floating solar project on Getalsud dam in the State, in which all the approval process has been completed and PPA has been signed between SECI and JBVNL.

(c) : As per the information received from the State of Jharkhand, availability of land for renewable energy project development is one of the major challenges in the State. Due to the applicability of the Chota Nagpur Act (CNT), 1908, and the Santhal Parganas Tenancy (SPT) Act, 1876 has been a challenge for developers to find suitable large parcels of land for Renewable Energy project development.

The lack of streamlining of project approval and clearance processes for renewable energy project development in the State, results in a lack of interest from renewable energy developers for developing projects in the State.

To remove these challenges and to make a conducive investment for renewable energy project development in the State, the State Nodal Agency is developing a single window portal for providing timely approval and clearance to Renewable Energy developers. The State is also in the process of developing a land bank to aggregate both government and private land in the State for renewable energy project development.

STATEMENT

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country, including the state of

Jharkhand, to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies(REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.

- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single

connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.

- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

RAILWAY STATION REDEVELOPMENT PROGRAMME IN TAMIL NADU

4236. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of railway stations in Tamil Nadu identified for redevelopment under the Railway Station Redevelopment Programme;
- (b) the current status of these projects including timelines for completion;
- (c) whether there have been any delays or budget overruns;
- (d) if so, the steps taken/being taken by the Government to address these issues and ensure timely completion of the projects; and
- (e) the status of Tindivanam-Nagari Railway Line project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Ministry of Railways has launched Amrit Bharat Station Scheme. So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 77 stations are located in the state of Tamil Nadu. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Tamil Nadu are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Tamil Nadu	77	Ambasamudram, Ambattur, Arakkonam Jn, Ariyalur, Avadi, Bommidi, Chengalpattu Jn, Chennai Beach, Chennai Egmore, Chennai Park, Chidambaram, Chinna Salem, Chrompet, Coimbatore Jn, Coimbatore North, Coonoor, Dharmapuri, Dr. M.G. Ramachandran Central, Dindigul, Erode Jn, Guduvancheri, Guindy, Gummidipundi, Hosur, Jolarpettai Jn, Kanniyakumari, Karaikkudi, Karur Jn, Katpadi, Kovilpatti, Kulitturai, Kumbakonam, Lalgudi, Madurai Jn, Mambalam, Manaparai, Mannargudi, Mayiladuturai Jn, Mettupalayam, Morappur, Nagercoil Jn, Namakkal, Palani, Paramakkudi, Perambur, Podanur Jn, Pollachi, Polur, Pudukkottai, Rajapalayam, Ramanathapuram, Rameswaram, Salem, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St. Thomas Mount, Tambaram, Tenkasi, Thanjavur Jn, Thiruvarur Jn, Tiruchendur, Tirunelveli Jn, Tirupadripuliyur, Tirupattur, Tiruppur, Tirusulam, Tiruttani, Tiruvallur, Tiruvannamalai, Tuticorin, Udagamandalam, Vellore Cantt, Villupuram Jn, Virudhunagar, Vriddhachalam Jn

Development works at railway stations under Amrit Bharat Station Scheme in the state of Tamil Nadu have been taken up at a good pace. For example,

- At Madurai station, structural works of east side multi-level two-wheeler parking and electric substation have been completed and works of east side terminal building, both sides multi-level car parking, air concourse, parcel Foot Over Bridge, subway, etc. have been taken up.
- At Chennai Egmore station, structural work of parcel building has been completed and works of both sides multi-level car parking, GI Road side terminal building, etc. have been taken up.
- At Rameshwaram station in the state of Tamil Nadu, structural works of north side terminal building, electric sub-station and construction of parcel office have been completed and works of construction of east side terminal building, arrival forecourt, platform improvement, etc. have been taken up.
- At Samalpatti station, works of construction of new main terminal building and main entry side circulating area have been completed and works of two wheeler parking area, raising of platform, construction of compound wall, etc. have been taken up.
- At Karaikkudi Station, works of improvement of platform shelters, seating arrangement, circulating area, parking area, construction of new porch, entry and exit gates, lifts and installation of coach indication boards have been completed. The works for waiting hall, covered pathway, etc. have been taken up.

- At Ariyalur and Mannargudi stations, works of construction of new entry gates, entrance porch, improvement of circulating area with approach road, parking area, concourse area, booking counters, platform surface, waiting halls and platform shelters have been completed.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development/upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. The state of Tamil

Nadu is covered under two zones viz. Southern Railway and SouthWestern Railway. For these zones, an allocation of Rs 1,909 Crores (Revised Estimate) has been made for the financial year 2024-25 under Plan Head-53.

Development/upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

Tindivanam-Nagari (184 Km) new line project has been sanctioned at a cost of Rs 3,631 Crores. Out of total 184 Km length, 6 km length from Walajah Road to Ranipet has been completed. An expenditure of Rs 764 Crores has been incurred up to March, 2024. Work has been taken up in the available land.

Further, as on 01.04.2024, 22 Railways infrastructures projects (10 new line, 03 Gauge conversion and 09 doubling) of total length 2,587 Km, costing Rs 33,467 Crores, falling fully/partly in the State of Tamil Nadu are in different stages of planning/sanctioning/ execution, out of which 665 Km length has been

commissioned and an expenditure of Rs 7,153 Crores has been incurred up to March, 2024. The summary is as under:-

Category	No. of proj- ects	Total Length	Length Commis- ioned	Balance to complete	Expenditure upto March 2024 (Rs in Crores)
New line	10	872 Km	24 Km	848 Km	1,223
Gauge conversion	3	748 Km	604 Km	144 Km	3,267
Doubling / multitracking	9	967 Km	37 Km	930 Km	2,664
Total	22	2587 Km	665 Km	1922 Km	7,153

In last three years (i.e. 2021-2022, 2022-2023, 2023-24 and current Financial Year i.e. 2024-25), total 21 Nos. of Surveys (4 New Line and 17 Doubling) falling fully/partly in the State of Tamil Nadu having a total length of 1813 Km have been sanctioned and survey work has been taken up.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu is held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4288 Ha
Land Acquired	991 Ha (23%)
Balance Land to be acquired	3297 Ha (77%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Tindivanam – Tiruvannamalai new line (71 km)	273	33	240
2.	Attiputtu – Puttur New Line (88 km)	189	0	189
3.	Morappur – Dharmapuri (36 km)	93	0	93
4.	Mannargudi – Pattukkottai (41 km)	152	0	152
5.	Thanjavur – Pattukottai (52 km)	196	0	196

Government of India is geared up to execute projects, however success depends upon the support of the Government of Tamil Nadu.

COLLECTION UNDER DISTRICT MINERAL FUND

4237. SHRI PRADEEP PUROHIT:

Will the Minister of **COAL** be pleased to state:

- (a) the total amount collected and utilized under the District Mineral Fund (DMF) in Jharsuguda district in Odisha during each of the last three years;
- (b) the company-wise and Government mining share of DM Fund contribution in Odisha during this period;
- (c) the list of development projects undertaken in Jharsuguda using DM Fund along with expenditure incurred thereon and current status thereof, work-wise; and
- (d) the measures taken by the Government to ensure transparency, accountability and independent evaluation of DM Fund projects?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) : The details of total amount collected and spent under the DMF in Jharsuguda during each of the last three years as furnished by State Government of Odisha are as under -

Financial Year	Collection (in Rs. Cr.)	Amount Spent (in Rs. Cr.)
FY 2022-23	200.82	137.47
FY 2023-24	180.35	222.37
FY 2024-25 (Up to Feb'25)	169.26	59.84

(b) : DMF Trusts have no provision for budgetary allocation from the Government. The DMF is funded by statutory contributions from holders of mining lease in terms of the fixed percentage of royalty prescribed by the Central

Government. The contribution made under DMF is collected by the concerned districts.

State Government of Odisha has furnished the company-wise share of DMF Fund contribution in Odisha during each of the last three years which is placed at **Statement-I**.

(c) : State Government of Odisha has furnished the details of development projects undertaken in Jharsuguda using DMF which is placed at **Statement-II**.

(d) : Section 9B and Section 15(4) of MMDR Act empowers State Governments to frame rules for regulating the composition, functions and working of the District Mineral Foundations in the State. Accordingly, the State Government of Odisha notified Odisha District Mineral Foundation rules 2015 (ODMF 2015). State Government of Odisha has submitted that all the DMF districts in the State adhere and follow ODMF 2015 to ensure transparency, accountability, and independent evaluation of DMF projects. State Government of Odisha has operationalized their DMF Portal, third-party evaluation for major DMF districts has been completed and DMFs are also being audited by Comptroller and Auditor General of India (C&AG) empaneled Chartered Accountants.

STATEMENT-I

The company-wise share of DMF Fund contribution in Odisha

(Rs. in Crore)

SI No	Name of the Lessee	FY 2022- 23	FY 2023- 24	FY 2024-25 (upto 10th March 2025)

1	A THIRUPATI	0.09	0.10	0.07
2	A. MISHRA	0.00	0.00	0.00
3	A. N. BAKSHI	0.13	0.23	0.54
4	AGRASEN SPONGE PVT. LTD.	0.00	0.01	0.00
5	AJAX PETRO	0.26	0.33	0.65
6	AJAY AGARWAL	-	0.02	0.02
7	AJAY AGARWAL CHANDANPUR	-	-	0.01
8	AMARJOTHI GRANITES INDIA PVT LTD	-	-	0.39
9	AMBAJI ROCKS AND MINERALS	0.08	0.11	0.11
10	AMNS INDIA LTD	23.80	86.11	45.17
11	ANANDA KUMAR SAHU LEGAL HEIR OF LATE BALRAM SAHU	0.06	0.06	0.04
12	APARTI CHARAN ROUT	-	0.00	-
13	ARCELORMITTAL	24.56	43.63	34.08
14	B.C. DAGARA	0.38	-	-
15	B.C. DEB	-	0.43	0.03
16	B.L. NEWATIA	0.01	0.01	0.01
17	B.S.L.CO.LTD.	2.68	2.66	1.83
18	BALASORE ALLOYS LTD.	0.73	3.45	23.57
19	BARGARH CEMENT LIMITED	1.77	1.20	-
20	CH. VENUGOPAL	0.74	0.57	0.37
21	D.C. JAIN	-	0.02	1.00
22	D.R. PATNAIK	15.28	15.66	21.92
23	DALMIA BHARAT REFRACTORIES LIMITED	0.01	0.03	0.00
24	DALMIA CEMENT (BHARAT)LIMITED (DCBL)	14.94	16.95	18.65
25	DEBABRATA BEHERA SILJORAKALIMATI	0.26	0.37	0.49
26	ESL STEEL LIMITED	21.87	50.37	27.81
27	ESSEL MINING AND INDUSTRIES LTD.	4.35	-	-
28	FACOR LTD.	15.34	13.26	15.80

29	FREE WORLD EXPORTS PVT. LTD.	0.07	-	-
30	G.ANIL KUMAR	0.01	0.03	0.10
31	GALAXY ENTERPRISES	0.20	0.16	0.11
32	GEETARANI MOHANTY	55.76	92.05	107.53
33	GHANASHYAM MISRA AND SONS (P) LTD	0.30	0.65	0.51
34	GM IRON AND STEEL COMPANY	2.93	3.33	2.91
35	GREWAL MINERALS AND METALS LLP	18.58	28.51	43.27
36	HINDUSTAN MINERALS INDUSTRIES	0.01	0.23	0.28
37	I.R.E LTD	7.65	12.99	10.21
38	IDC OF ORISSA LTD.	0.25	0.27	0.42
39	ILIAS GRANITES	0.02	0.23	0.22
40	ILLYAS AHMED KHAN	0.04	0.12	0.13
41	IMFA LTD.	41.58	58.40	57.51
42	INDRANI PATNAIK	17.59	14.03	4.36
43	J.N. PATNAIK	4.37	5.04	5.13
44	JAGAT JANANI SERVICES PVT. LTD	0.06	0.46	-
45	JAY JAGANNATH MULTI MINERAL PVT. LTD.	-	-	0.00
46	JINDAL STAINLESS LTD.	-	2.88	4.71
47	JINDAL STEEL AND POWER LTD	98.62	93.46	50.71
48	JSW STEEL LTD	114.20	141.27	121.31
49	K SRINIVASA RAO	0.40	0.40	0.07
50	K.C. PRADHAN	0.11	-	-
51	KAMADGIRI POLYSPINE	0.02	0.07	-
52	KANAKDHARA MINING AND MINERALS (P) LTD.	0.00	0.01	0.01
53	KASHVI INTERNATIONAL PVT LTD	3.39	3.94	2.84
54	KCP IRON PRIVATE LIMITED	3.40	5.79	4.81
55	KHATKURBAHAL NORTH BLOCK LIMESTONE AND DOLOMITE MI	-	-	0.43
56	KORP RESOURCES P LTD.	1.46	2.46	4.99

57	KUNDAKUNDI KUNDA DECORATIVE KHONDALITE	0.00	0.01	0.02
58	L.K. DASH	0.04	0.05	0.06
59	M MURALI KRISHNA	-	0.04	0.01
60	M.G. MOHANTY	8.26	8.60	12.76
61	MAA CHANDESWARI GRANITES	0.02	0.03	0.02
62	MALA ROY AND OTHERS	0.74	-	-
63	MANIKESWARI MINERALS	0.01	0.01	0.01
64	MAX RAMPUR FORTUNES PVT. LTD.	-	-	0.00
65	MCL	526.05	440.20	457.02
66	MCL SIARMAL OCP	-	1.47	12.07
67	MD. IRFAN RAZZAK	0.25	0.32	0.28
68	MGM MINERALS LTD.	34.59	32.60	25.59
69	MID EAST INT. STEEL LTD.	2.69	2.50	-
70	MINERAL TRADING SYNDICATE	-	0.21	0.05
71	MS HINDUSTAN MINERALS INDUSTRY	0.02	0.01	0.01
72	NALCO LTD.	70.10	61.04	61.67
73	NARBHERAM POWER AND STEEL PVT LTD	15.87	20.88	13.91
74	NATIONAL ALUMINIUM COMPANY LIMITED	-	3.15	3.18
75	NEELACHAL GRANITES (P) LTD.	0.11	0.13	0.35
76	NEELACHAL ISPAT NIGAM LTD	6.04	46.25	69.60
77	NEMANI RAMA KISHNA	-	-	0.04
78	NEW LAXMI GRANITE	0.08	0.12	0.09
79	NIRMAN VIKAS PRIVATE LTD	0.12	0.13	0.15
80	NLC INDIA LIMITED	15.13	18.77	21.22
81	NTPC DULANGA COAL MINING PROJECT	9.03	10.40	8.53
82	O.M.D.CO.	2.72	5.41	4.62
83	ODISHA COAL AND POWER LTD.	10.25	10.87	12.48
84	OMC LTD	570.66	969.13	950.62

85	ORIENTAL TRIMEX LTD.	0.01	0.02	-
86	P. K. SRIVASTAV	0.04	0.02	0.01
87	PATNAIK MINERALS PVT. LTD	0.11	0.11	-
88	PENGUIN TRADING AND AGENCIES LTD.	28.52	41.20	40.95
89	PM GRANITE EXPORT PVT. LTD.	0.02	0.02	0.01
90	PRABHAS CHANDRA AGRAWAL	0.01	0.00	0.00
91	PRABODH MOHANTY	0.20	1.12	0.31
92	PRADHAN INDUSTRIES	0.02	0.02	0.02
93	PRAKASH INDUSTRIES LTD.	7.00	7.84	6.63
94	PRAMOD KUMAR AGRAWAL	0.00	0.00	0.00
95	R.A. JALAN	0.23	0.17	0.04
96	R.B. DAS	0.00	-	-
97	REAL INDIA CONSULTANCY LTD.	0.01	-	-
98	RISHAV MINING P LTD.	0.03	0.01	0.05
99	RUNGTA SONS (P) LTD.	294.05	493.55	545.60
100	S.C. PADHI	0.10	0.89	1.42
101	S.N. MOHANTY	62.51	76.07	52.44
102	SAIL	481.04	461.90	246.85
103	SARDA MINES (P) LTD.	77.86	-	-
104	SERAJUDDIN AND CO BALDA IRON MINES	3.04	8.20	4.44
105	SHIVA CEMENT LTD.	0.59	3.17	2.11
106	SIBANANDA PRADHAN	0.00	0.00	0.00
107	SMT DEVARA LATHA	-	0.03	-
108	SMT PARI PADMA	-	-	0.01
109	SHRIMATI BABITA PATRA.	-	0.01	-
110	SHRIMATI RANJULATA SWAIN	0.05	0.17	0.16
111	SHRIMATISUMITA DAS	0.09	0.13	0.04
112	SOBHAN KUMAR MAHAPATRA	0.00	0.01	0.01
113	SREE METALIKS LTD	20.64	32.41	32.08
114	SRI AJIT KUMAR SADANGI	0.01	0.00	-

115	SRI BHIMASEN NANDA	0.09	0.17	0.23
116	SRI HOTH VENKATESH	-	-	0.00
117	SRI NEMANI RAMA KRISHNA	0.08	0.40	0.33
118	SRI PRAMOD KUMAR PANDA	-	-	0.00
119	SRI SIBARAM PATANAYAK	0.00	0.01	0.01
120	STONE FIELDS	0.05	-	-
121	SUKHUAPARA DECORATIVE STONE BLOCK	0.00	-	-
122	SUNANDAN PRADHAN	-	-	6.32
123	TARINI MINERALS P LTD.	3.96	2.07	1.73
124	TARINI PRASAD MOHANTY	5.83	11.63	12.74
125	TATA STEEL LIMITED	851.55	968.05	845.37
126	TRL KROSAKI REFRACTORIES LIMITED	0.30	0.38	0.45
127	UTKAL ALUMINA INT. LTD.	59.55	55.99	62.25
128	UTKAL C COAL MINES	-	3.03	8.97
129	UTKAL MINERALS (P) LTD.	0.00	0.00	0.01
130	V.K. LAL	0.12	-	-
131	VEDANTA LIMITED	0.09	8.04	2.76
132	Y.RAJANI	0.04	0.08	0.03
133	YAZDANI STEEL & POWER LTD	0.02	0.09	0.03

STATEMENT -II

Development projects undertaken in Jharsuguda using DMF Fund:

Sector	Completed Projects		On Going Projects	
	No. of Projects	Amount Spent (in Cr)	No. of Projects	Amount Spent (in Cr)
Afforestation	15	8.67	3	1.53
Drinking Water Supply	16	103.34	9	338.60

Education	279	79.70	42	8.31
Energy & Watershed Development	29	9.07	3	0.40
Environment/ Preservation and Pollution Control Measures	160	27.01	71	2.55
Health Care	112	30.56	24	6.41
Housing	9	0.30	9	-
Irrigation	168	64.24	6	146.54
Livelihood	84	5.74	43	7.46
Miscellaneous	3	0.02	2	0.89
Physical Infrastructure	17	13.13	15	0.17
Road Connectivity	19	34.13	11	16.27
Sanitation	1	0.12	1	0.20
Skill Development	17	8.93	6	0.98
Welfare of Women & Children	85	8.24	49	0.57
Welfare of aged and disabled people	82	35.84	1	-

एबीएसएस के तहत सोनीपत और जींद रेलवे स्टेशनों का चयन

4238. श्री सतपाल ब्रह्मचारी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सोनीपत और जींद रेलवे स्टेशनों को अमृत भारत स्टेशन योजना (एबीएसएस) के अंतर्गत विश्वस्तरीय सुविधाओं वाले स्टेशनों के रूप में उन्नयन करने के लिए चुना गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) जींद और सोनीपत रेलवे स्टेशनों में इस योजना के अंतर्गत प्रमुख विशेषताएं और अवसंरचना में सुधार का ब्यौरा क्या है और यातायात सुविधाओं, डिजिटल सेवाओं और सुदृढ़ अवसंरचना में सुधार का ब्यौरा क्या है;
- (ग) एबीएसएस के तहत जींद और सोनीपत रेलवे स्टेशनों के विकास के लिए आवंटित कुल बजट कितना है और परियोजना के पूरा होने की समय-सीमा क्या है; और
- (घ) क्या सरकार को ट्रेन संख्या 20807/20808 और 22455/22456 के ठहराव के लिए प्रस्ताव प्राप्त हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : सोनीपत और जींद रेलवे स्टेशनों को अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए चिह्नित किया गया है। इन स्टेशनों पर विकास कार्यों के लिए निविदाएं प्रदान की जा चुकी हैं और कार्य शुरू कर दिए गए हैं।

सोनीपत स्टेशन पर, नए स्टेशन भवन का संरचनात्मक कार्य पूरा हो चुका है और नए पैदल पार पुल, अतिरिक्त प्लेटफार्म शेल्टर्स, प्रवेश द्वार प्रांगण, स्टेशन भवन के प्लंबर, सेनिटरी संबंधी कार्य और फिनिशिंग कार्य, परिचालन क्षेत्र में सुधार आदि कार्य शुरू कर दिए गए हैं।

जींद स्टेशन पर, स्टेशन भवन का संरचनात्मक कार्य पूरा हो चुका है तथा नए पैदल पार पुल का निर्माण, प्लेटफार्म की सतह ऊंचा उठाना, प्लंबिंग, स्टेशन भवन के प्लंबर, सेनिटरी संबंधी कार्य और फिनिशिंग का कार्य, प्लेटफार्म शेल्टर्स, परिचालन क्षेत्र में सुधार आदि कार्य शुरू कर दिए गए हैं।

अमृत भारत स्टेशन योजना में दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे स्टेशनों के विकास की संकल्पना की गई है। इसमें प्रत्येक रेलवे स्टेशन की आवश्यकता को ध्यान में रखते हुए स्टेशनों पर स्टेशन तक पहुंच, परिचालन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनुसार

लिफ्ट/एस्केलेटर, प्लेटफॉर्म की सतह में सुधार और प्लेटफॉर्म के ऊपर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए क्योस्क, बेहतर यात्री सूचना प्रणाली, एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकता, चरणबद्धता एवं व्यवहार्यता के अनुसार स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों भागों के साथ एकीकरण, मल्टी-मोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्डी रहित पटरियों की व्यवस्था आदि शामिल हैं और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के सृजन की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 रेलवे स्टेशनों को चिह्नित किया गया है, जिनमें से 34 स्टेशन हरियाणा राज्य में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत हरियाणा राज्य में विकास हेतु चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:-

राज्य	अमृत भारत स्टेशनों की संख्या	अमृत भारत स्टेशनों के नाम
हरियाणा	34	अंबाला कैंट, अंबाला सिटी, बहादुरगढ़, बल्लभगढ़, भट्टू, भिवानी जंक्शन, चरखी दादरी, फरीदाबाद, फरीदाबाद एनआईटी, गोहाना, गुरुग्राम, हांसी, हिसार, होडल, जींद, कलावाली, कालका, करनाल, कोसली, कुरुक्षेत्र, लोहारू, महेंद्रगढ़, मंडी आदमपुर, मंडी डबवाली, नारनौल, नरवाना, पलवल, पानीपत, पटौदी रोड, रेवाड़ी, रोहतक, सिरसा, सोनीपत, यमुनानगर जगाधरी

अमृत भारत स्टेशन योजना सहित स्टेशनों के उन्नयन/विकास को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आवंटन का ब्यौरा क्षेत्रीय रेल-वार रखा जाता है न कि कार्य-वार या स्टेशन-वार या राज्य-वार। सोनीपत और जींद रेलवे स्टेशन उत्तर रेलवे के अंतर्गत आता है। इस क्षेत्र के लिए योजना शीर्ष-53 के अंतर्गत वित्त वर्ष 2024-25 के लिए 1,531 करोड़ रुपए (संशोधित अनुमान) का आवंटन किया गया है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए अग्नि संबंधी मंजूरी, धरोहर, पेड़ों की कटाई, विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ और उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के पूरा होने के समय को प्रभावित करते हैं। अतः, इस समय कोई समय-सीमा निर्धारित नहीं की जा सकती है।

वर्तमान में, सोनीपत और जींद स्टेशन क्रमशः 56 और 79 रेल सेवाएं द्वारा सेवित किया जा रहा है। इसके अलावा, भारतीय रेल पर प्रस्तावों की प्राप्ति और उचित जांच के बाद उन पर निर्णय करना यातायात औचित्य, परिचालनिक व्यवहार्यता आदि के अध्यधीन एक सतत् प्रक्रिया है।

POSITIVE BREATHALYSER RESULTS AMONG LOCO PILOTS

4239. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether Railway authorities were recently caught off guard by a sudden increase in positive breathalyser results among loco pilots during mandatory tests before start of duty, however, subsequent blood tests at the chemical examiner's laboratory revealed that alcohol content in almost all blood samples was nearly zero and issued a circular instructing all

running staff (loco pilots) to avoid consumption of homeo medicine, soft drinks and tender coconut water, plantain, cough syrup, mouthwash and so on before signing on for duty; and

(b) if so, the details thereof and action taken thereon?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) : Breath analyzer test of the Loco Pilots before start of the journey is a mandatory and regular activity carefully monitored by all Zonal Railways.

The step taken by one of the Zonal Railways for preventing consumption of certain items has been amended.

कम्यूनिटी रेडियों कंटेनर चैलेंज

4240. श्री भोजराज नाग:

श्रीमती रिमिता उदय वाघ:

श्री कंवर सिंह तंवर:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) कम्यूनिटी रेडियों कंटेनर चैलेंज छत्तीसगढ़ के कांकेर जिले, महाराष्ट्र के जलगांव जिले तथा उत्तर प्रदेश सहित राज्यवार किस प्रकार स्थानीय समुदायों को सशक्त बनाने में योगदान देते हैं, जिससे उनकी आवाज बुलंद होती है तथा देश के विभिन्न क्षेत्रों में जमीनी समस्याओं का समाधान होता है;
- (ख) क्या सरकार ने देश के विभिन्न क्षेत्रों में ग्रामीण तथा कृषि संबंधी समस्याओं पर विशेष ध्यान देते हुए क्षेत्र-विशिष्ट की चुनौतियों से निपटने में कम्यूनिटी रेडियो की भूमिका बढ़ाने के लिए कोई पहल की है,

तथा यदि हां, तो छत्तीसगढ़ के कांकेर जिले, महाराष्ट्र के जलगांव जिले तथा उत्तर प्रदेश सहित राज्यवार तथा जिलावार तत्संबंधी ब्यौरा क्या है;

(ग) देश के विभिन्न क्षेत्रों विशेषकर छत्तीसगढ़ के कांकेर जिले, महाराष्ट्र के जलगांव जिले तथा उत्तर प्रदेश सहित कम्युनिटी रेडियो कंटेंट चैलेंज को अधिक समावेशी तथा प्रतिनिधित्वपूर्ण बनाने के लिए इसमें विविध क्षेत्रों की अधिक भागीदारी सुनिश्चित करने के लिए राज्यवार क्या उपाय कार्यान्वित किए जा रहे हैं;

(घ) सरकार का देश के विभिन्न क्षेत्रों में छत्तीसगढ़ के कांकेर जिले, महाराष्ट्र के जलगांव जिले और उत्तर प्रदेश सहित राज्यवार और जिलावार जन स्वास्थ्य जागरूकता, ग्रामीण विकास और किसानों को सहायता प्रदान करने के लिए कम्युनिटी रेडियो का उपयोग किस प्रकार करने का विचार है; और

(ङ) क्या छत्तीसगढ़ के कांकेर जिले में रेडियो स्टेशन शुरू करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल.

मुरुगन):

(क) से (ङ.) : सामुदायिक रेडियो सामग्री प्रतिस्पर्धा देश के विभिन्न भागों में संचालित सामुदायिक रेडियो स्टेशनों (सीआरएस) के लिए अपनी सृजनात्मकता, नवाचार और प्रतिभा का प्रदर्शन करने का अवसर है, ताकि राष्ट्रीय स्तर के विभिन्न पुरस्कारों के लिए प्रतिस्पर्धा करके मान्यता प्राप्त की जा सके। यह चुनौती वंचित समुदायों की आवाज को सशक्त करने के लिए एक महत्वपूर्ण प्लेटफार्म के रूप में कार्य करती है, जिन्हें अक्सर मुख्य मीडिया में नहीं सुना जाता है। क्षेत्र-विशिष्ट स्टोरीटेलिंग और सामग्री सृजन को प्रोत्साहित करके, यह पहल स्थानीय मुद्दों को संबोधित करने, सामाजिक समावेश को बढ़ावा देने और सहभागी संचार को बढ़ावा देने में मदद करती है। सीआरएस द्वारा प्रसारित कार्यक्रम समुदाय के लिए प्रासंगिक होने चाहिए। विकासात्मक, कृषि, स्वास्थ्य, शैक्षिक, पर्यावरण, सामाजिक कल्याण, सामुदायिक विकास और सांस्कृतिक कार्यक्रमों पर जोर दिया जाना चाहिए। प्रोग्रामिंग में स्थानीय

समुदाय की विशेष रुचियों और जरूरतों को दर्शाया जाना चाहिए। सामुदायिक सामग्री चुनौती को अधिक समावेशी और सुलभ बनाने के लिए, राष्ट्रीय और क्षेत्रीय दोनों स्तरों पर कई उपाय किए गए हैं, जैसे कि सभी परिचालन स्टेशनों को प्रतिस्पर्धा के बारे में सूचित किया गया, क्षेत्र-विशिष्ट क्षमता निर्माण कार्यशालाओं का आयोजन किया गया, जिसमें कुछ सीआरएस को सहायता प्रदान करना भी शामिल है। सामाजिक और विकासात्मक मुद्दों पर सामुदायिक रेडियो स्टेशनों के प्रभावी उपयोग के बारे में पूरे भारत में विभिन्न जागरूकता सृजन कार्यलाप आयोजित किए जा रहे हैं, जिससे छत्तीसगढ़, महाराष्ट्र और उत्तर प्रदेश के जिलों सहित सभी सामुदायिक रेडियो स्टेशन लाभान्वित हुए हैं।

केन्द्र सरकार, ब्राडकास्ट सेवा पोर्टल के माध्यम से ऑनलाइन आवेदन प्राप्त करने के पश्चात पात्र संस्थाओं को उनके इच्छित स्थानों पर सामुदायिक रेडियो स्थापित करने के लिए अनुमोदन प्रदान करती है। केन्द्र सरकार ने “भारत में सामुदायिक रेडियो अभियान को सहायता” नामक एक केन्द्रीय क्षेत्र स्कीम को भी मंजूरी दी है, जहां सामुदायिक रेडियो स्टेशनों को वित्तीय सहायता प्रदान करने का प्रावधान किया गया है (विवरण <https://mib.gov.in> पर उपलब्ध है)। छत्तीसगढ़ के कांकेर जिले से कोई भी आवेदन लंबित नहीं है।

खनिज अन्वेषण के लिए भारत और सऊदी अरब द्वारा संयुक्त अनुसंधान पहल

4241. श्री प्रदीप कुमार सिंह:

श्री छत्रपाल सिंह गंगवार:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि :

- (क) भारतीय भू-वैज्ञानिक सर्वेक्षण प्रशिक्षण संस्थान (जीएसआईटीआई), हैदराबाद द्वारा सऊदी अरब, अफ्रीका और मध्य एशिया के भू-वैज्ञानिकों को किस विशिष्ट क्षेत्र में प्रशिक्षण प्रदान किया जाएगा;

(ख) भारत और सऊदी अरब के बीच खनिज अन्वेषण के क्षेत्र में किन निवेश अवसरों पर चर्चा की गई है;

(ग) क्या खनिज अन्वेषण के क्षेत्र में भारत और सऊदी अरब के बीच कोई संयुक्त अनुसंधान पहल की गई है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : भारतीय भूवैज्ञानिक सर्वेक्षण प्रशिक्षण संस्थान (जीएसआईटीआई), हैदराबाद, विदेश मंत्रालय (एमईए) के भारतीय तकनीकी और आर्थिक सहयोग (आईटीईसी) मंच के माध्यम से एशिया, मध्य एशिया, अफ्रीका और लैटिन अमेरिका के देशों के भूवैज्ञानिकों को भूविज्ञान के विभिन्न क्षेत्रों में प्रशिक्षण प्रदान करता है। जीएसआईटीआई भागीदार देशों की विशिष्ट आवश्यकताओं के अनुसार आवश्यकता-आधारित प्रशिक्षण भी प्रदान करता है।

वर्ष 2025-26 के लिए, जीएसआई ने आईटीईसी मंच के अंतर्गत निम्नलिखित भूवैज्ञानिक क्षेत्रों में चार प्रशिक्षण कार्यक्रम प्रस्तावित किए हैं:

i. भूवैज्ञानिकों के लिए सुदूर संवेदन और डिजिटल छवि प्रसंस्करण;

ii. भूवैज्ञानिकों के लिए भौगोलिक सूचना प्रणाली;

iii. भूवैज्ञानिक मानचित्रण और खनिज गवेषण के मूल सिद्धांत; और

iv. भूभौतिकीय मानचित्रण और भूवैज्ञानिक व्याख्या के मूल सिद्धांत।

(ख) : संसाधन संपन्न देशों में निवेश के संबंध में संभावित निवेश के अवसर; महत्वपूर्ण खनिज गवेषण, प्रसंस्करण और पुनर्चक्रण पर सहयोग; स्वच्छ ऊर्जा प्रौद्योगिकियों का समर्थन करने के लिए संयुक्त उद्यमों को बढ़ावा देना आदि पर चर्चा की गई है।

(ग) और (घ) : भारतीय पक्ष, भारतीय भूवैज्ञानिक सर्वेक्षण और सऊदी भूवैज्ञानिक सर्वेक्षण के बीच

समझौता ज्ञापन के लिए सऊदी अरब पक्ष के साथ चर्चा कर रहा है, जो अन्य बातों के साथ-साथ खनिज गवेषण में संयुक्त अनुसंधान शुरू करने में सहायक हो सकता है।

UPGRADATION OF AMRITSAR RAILWAY STATION

4242. SHRI GURJEET SINGH AUJLA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the current infrastructure is inadequate to handle increasing footfall efficiently in Amritsar Railway Station;
- (b) whether there is an urgent need to modernize the station with world-class amenities, improved passenger facilities, enhanced security, visually appealing structure that reflects heritage city;
- (c) whether any request has been received to grant a special financial package for comprehensive upgradation to boost tourism;
- (d) if so, the details thereof;
- (e) proposed timeline, budget allocation for the said project; and
- (f) whether the Government considers to provide special grant for transformation of Amritsar Railway Station into a world-class facility, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Upgradation/Modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, inter-se priority, availability of funds etc.

Amritsar Railway Station has 8 nos. high level platforms, 3 Foot Over Bridges, waiting hall, platform shelters, parking cum circulating area with lighting, adequate seating arrangement, resting facilities for passengers and toilet block etc.

In recent years, construction of platform shelter work, work of additional drinking water taps, additional seating arrangement and water cooler have been executed at Amritsar railway station.

Ministry of Railway has identified Amritsar Railway station as one of the stations for redevelopment under 'Amrit Bharat Station Scheme'. This scheme envisages development of stations on a continuous basis with a long-term approach.

This scheme involves preparation of Master Plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information

systems, executive lounges, nominated spaces for business meetings, landscaping etc. keeping in view the necessity at each such station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballast less tracks, etc. as per necessity, phasing and feasibility and creation of city centres at the station in the long term.

So far, 1337 Nos. of Stations have been identified under this scheme, out of which 30 stations including Amritsar railway station are located in the state of Punjab. The list of station identified for development in the state of Punjab are as follows:

SN	State	Count	Name of Stations
1	Punjab	30	Abohar, Amritsar, Anandpur Sahib, Beas, Bhatinda Jn, Dhandari Kalan, Dhuri, Fazilka, Firozpur Cantt, Gurdaspur, Hoshiarpur, Jalandhar Cantt., Jalandhar City, Kapurthala, Kotkapura, Ludhiana, Malerkotla, Mansa, Moga, Muktsar, Nangal Dam, Pathankot Cantt., Pathankot City, Patiala, Phagwara, Phillaur, Rup Nagar, Sangrur, SASN Mohali, Sirhind

Out of these 30 stations, the development works have been taken up on 25 stations.

Master planning of Amritsar Railway station has already been taken up. Master planning and project preparation is an iterative process requiring

optimization and the details and time frame of such optimization cannot be indicated at this stage.

The details of allocation of funds for development and maintenance of stations are maintained Zonal Railway-wise and not Work-wise or Station-wise. Passenger amenities are generally funded under Plan Head-53 'Customer Amenities'. Amritsar railway station in Punjab falls under Northern Railway Zone and the fund allocation to Northern Railway for development and maintenance of stations under Plan Head-53 'Customer Amenities', for the year 2024-25 is ₹1531 Cr. (Revised Estimate).

DEEP TECH STARTUPS

4243. SHRI B. K. PARTHASARATHI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the total number of deep tech start ups registered in the country, location-wise;
- (b) the total number of deep tech start ups financed under the Start up Financing Pillar of India AI Mission, location-wise;
- (c) the amount of funds sanctioned and released for the assisted start ups, start up-wise;
- (d) the details regarding the type of interventions, the assisted start ups are seeking to develop, start up-wise;

- (e) the number of industry-led AI projects approved under India AI Mission, location-wise; and
- (f) the type of social impact envisaged by the assisted industry-led projects, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) : The Government of India has been supporting startups in all sectors with the launch of Startup India Mission. Under the mission a total of **1,67,001** are registered with the Department for Promotion of Industry and Internal Trade (DPIIT) of which **2,388** startups are registered as AI startups. The details are available at <https://www.startupindia.gov.in/>.

Under IndiaAI Mission, startups are being supported for **building Foundation Models, AI Applications and Safe & Trusted tools**.

IndiaAI Applications Development Initiative:

- IndiaAI Application Development Initiative aims to develop, scale, and promote the adoption of impactful AI solutions to effectively tackle significant problem statements.
- IndiaAI Innovation challenge was launched on 13th August 2024 for the themes of healthcare, agriculture, improved governance, climate

change & disaster management and assistive technologies for learning disabilities. The Innovation Challenge was open to Indian innovators, startups, non-profits, students, academic/R&D organizations, and companies. A total of 900 applications have been received across the five focus areas by the deadline of 30th September. Following a rigorous evaluation process, **30 AI solutions have been shortlisted** for the next stage across three stages of maturity: Idea, Prototype, and Existing Solutions. The AI solutions at **idea stage have been supported by Rs. 5 Lakh** and the solutions at **prototype & solution stage have been supported by Rs. 25 Lakh**. The details of shortlisted AI solutions are given at **Statement-I**.

- CyberGuard AI Hackathon was launched on 17th October 2024 for Cybercrime prevention in collaboration with the Indian Cybercrime Coordination Centre (I4C) and in response 263 responses have been received. Shortlisted 20 teams have participated in 3 days hackathon. Currently, top 3 teams are being evaluated.

Safe & Trusted AI:

- This pillar enables the implementation of Responsible AI projects including the development of indigenous tools and frameworks, self-assessment checklists for innovators, and other guidelines and governance frameworks.

- **Eight Responsible AI Projects** have been selected to address the need for robust guardrails to ensure the responsible development, deployment, and adoption of AI technologies. The projects cover a range of critical themes, including Machine Unlearning, Synthetic Data Generation, AI Bias Mitigation, Ethical AI Frameworks, Privacy-Enhancing Tools, Explainable AI, AI Governance Testing, and Algorithm Auditing Tools. The details of the selected projects are given at **Statement-II**.
- **Expressions of Interest** have been invited for responsible AI projects in the themes such as Watermarking & Labelling, Ethical AI Frameworks, AI Risk Assessment & Management, Stress Testing Tools, and Deepfake Detection Tools to ensure the responsible development, deployment, and adoption of AI technologies. A total of **420 proposals** have been received.

IndiaAI Innovation Centre:

- IndiaAI Innovation Centre aims to develop and deploy indigenous Large Multimodal Models (LMMs) trained on India-specific data
- A **Call for Proposals** has been launched under this pillar to support the development of foundational AI models, inviting startups, researchers, and entrepreneurs to collaborate on creating state-of-the-art AI models using Indian datasets. This initiative aims to establish indigenous AI models, which can be Large Multimodal

Models, Large Language Models (LLM), or Small Language Models (SLM), to address India-specific challenges across various sectors.

A total of **67 proposals** aimed at building India's foundation models, with contributions from both established startups and new teams of researchers & academia have been received till February 15.

In addition, the details of other pillars of IndiaAI Mission are as follows:

IndiaAI Compute:

- IndiaAI compute pillar envisions building a high-end scalable AI computing ecosystem comprising AI compute infrastructure of 10,000 or more Graphics Processing Units (GPUs).
- Applications were invited for Empanelment of Agencies for providing AI services on Cloud on 16th August 2024. The bid submission was closed on 28th November 2024 and 19 bidders have submitted bids in response to the request out of which 10 bidders were qualified for financial bid opening.
- Against the target of 10,000 GPUs outlined in the IndiaAI compute pillar, **14,461 GPUs** are already installed and are available for immediate use.
- The prices quoted by the bidders are highly competitive and average discount from market prices for all GPUs is 42 %. Average discount from market prices for higher precision GPUs it is 47%. Average rate

per GPU is **₹115.85/hour** and Average rate per Higher precision GPU is ₹150/hour.

- To keep pace with the changes in technologies, IndiaAI enabled a continuous empanelment process inviting fresh proposals from the empaneled agencies for onboarding new GPUs and discovering any revised rates.

IndiaAI FutureSkills:

- IndiaAI FutureSkills Pillar envisions to augment the number of graduates, post-graduate and PhDs in AI domain. Further, it envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India, to impart foundational-level courses in Data and AI.
- IndiaAI Fellowships are awarded to students pursuing relevant undergraduate and postgraduate programs at Private or Centrally Funded Technical Institutes (CFTIs) recognized by AICTE, NBA, NAAC, or UGC. So far, **150 undergraduate students, 48 postgraduate students, and 3 PhD scholars** have been selected for the fellowship.
- A model IndiaAI Data Lab in the National Institute of Electronics & Information Technology (NIELIT's), Delhi has been set up, which acts as a reference point for the infrastructure to be set up in Tier 2 and Tier 3 cities as a part of the initiative.

- All the 36 States and Union Territories (UTs) have been requested to submit their nominated list of Industrial Training Institutes (ITIs)/Polytechnics located in Tier 2 and Tier 3 cities for setting up of Data Labs. Additionally, IndiaAI in collaboration with NIELIT plans to establish 27 data labs in Tier 2 and Tier 3 cities across the country, details of which are placed at **Statement-III**.

IndiaAI Datasets Platform:

- The IndiaAI Datasets Platform (IDP) seeks to enhance access, quality, and utilization of public sector datasets to make them AI-ready. The IDP aims to function as a unified data platform, integrating datasets from all existing data platforms as well as onboarding non-government data contributors and providing new-age AI-centric features
- To provide a unified portal for seamless access to datasets, tools and AI models, **AIKosh: IndiaAI Datasets Platform** has been launched. AIKosh is a secured platform that provides a repository of datasets, models and use cases to enable AI innovation. It also features AI sandbox capabilities through an integrated development environment along with tools and tutorials. The platform is equipped with the features like content discoverability, AI readiness scoring of datasets, permission-based access & security mechanisms like

data encryption at rest and in motion, secure API, and firewalls for real-time filtering of malicious traffic.

- At present the platform offers a comprehensive collection of resources for AI development, featuring over **300 datasets** sourced from more than 10 entities across 12 sectors. It also includes more than **150 AI models** provided by 5 different entities, alongside a library of over 5 use cases that demonstrate potential applications using the available datasets and models. Additionally, the platform provides over **10 toolkits** comprising development utilities for project integration, as well as tutorials to help users understand and navigate its features.

IndiaAI Startup Financing:

- IndiaAI Startup Financing pillar is to provide support to AI startups at all stages. Multiple rounds of stakeholder consultations have been held to deliberate on the scheme for supporting AI Startups at Pre-Seed, Seed and Growth stage.
- In collaboration with STATION F and HEC Paris, the IndiaAI Mission has launched an **acceleration program** for Indian AI startups. This four-month immersive program (1 month online, 3 months onsite at STATION F in Paris) at the world's largest startup campus will provide 10 selected AI startups with access to mentorship, networking, and global market expansion opportunities in Europe. A

total of **143 applications** have been received from Indian startups for participation in the acceleration program.

STATEMENT-I

The details of shortlisted AI solution under IndiaAI Application

Development Initiative are as under:

Sl.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
1	Promoting regenerative agriculture practices for a sustainable future using AI	In-house developed MRV (Measurement, Reporting, and Verification) technology designed to ensure the integrity and quality of generated carbon credits.	Solution	Varaha ClimateAG Private Limited	Agriculture
2	Krishi Sah'Al'yak - Farming Co-pilot	AI-powered conversational co-pilot to provide personalized advisory to farmers in Indic languages	Solution	Samagra Development Associates Pvt. Ltd	Agriculture
3	Kadalcompass - We Amplify the voice of water using Hydro-AI, Underwater	5G-enabled device that transforms fishing practices using AI, IoT, and advanced	Solution	Innogle Technologies Pvt LTD	Agriculture

SI.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
	com,IoUT with Sensor Network	communication technologies			
4	KissanCopilot Multilingual Multimodal personalized AI Assistant for small holder farmers	Powered by Dhenu's vertical LLM for agriculture, provides personalized agricultural advisory services to smallholder farmers.	Solution	Titodi Infotech Pvt Ltd	Agriculture
5	Rapid, chemical- free soil testing solution using NIR Spectroscopy & AI/ML models	End-to-end soil testing approach leverages an offline app, AI-powered spectral device, and ML models to deliver timely, chemical-free soil analysis.	Solution	Neoperk Technologies	Agriculture
6	AI deep-tech driven quality assessment of Maize	SAAS platform to provide objective quality assessment of maize including price estimation & sales pipelining.	Solution	RootsGoods (OPC) Pvt. Ltd.	Agriculture

SI.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
7	AI-Driven Live Fish Logistics and Mortality Reduction in Aquaculture	AI-driven solution that optimizes aquaculture operations	Solution	Shuvoneel Ras System Pvt. Ltd.	Agriculture
8	QScan	AI-powered IoT solution that captures critical data throughout the fresh produce lifecycle, providing real-time analysis of food quality and actionable insights to sellers.	Prototype	Qzense Labs Pvt Ltd	Agriculture
9	Heatwave Resilience: Integrating AI-based Advanced Forecasting for Extreme Heat Events	Integrates AI-based climate forecasting with health data to develop a targeted risk classification system for heat-health impacts	Idea	I-Hub for Robotics and Autonomous Systems Innovation Foundation	Climate
10	Multi-Hazard Susceptibility Mapping	hazard management system to predict Landslides, Debris Flows and Flash Floods	Prototype	Jarbits Pvt Ltd	Climate

Sl.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
11	DeepFlood: Rapid flood inundation mapping using Vision Transformers and Satellite Data	Advanced flood inundation mapping tool using SAR data and deep learning models for real-time, automated flood detection	Prototype	Indian Institute of Technology Delhi	Climate
12	Moskeet: Climate impact on mosquito-borne diseases	AI-powered platform integrates real-time climate data with mosquito tracking to predict and prevent disease outbreaks.	Prototype	Moskeet AI	Climate
13	End to End AI Cloud Platform for Radiology Diagnosis	AI cloud platform for radiology diagnosis, integrating innovative technologies such as CV, GenAI, NLP, Dicom, mobile, and cloud computing	Solution	Endimension Technology Pvt. Ltd.	Healthcare
14	NIDAAN (iNtegrated lung health screening & tuberculosis)	qXR, an advanced AI tool for interpreting chest X-rays (CXR),	Solution	Qure.ai Technologies Pvt. Ltd.	Healthcare

Sl.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
	Detection through Ai At National scale)	detects & localizes 30+ findings.			
15	Impactful AI solution, preventing preventable blindness, for socio-economic transformation.	early detection of vision threatening retinal abnormalities	Solution	Artelus	Healthcare
16	AI Powered Wearable Technology for Detection & Diagnosis of Musculoskeletal Joint Health Pain.	AI Enabled Hardware Platform for Joint Pain Diagnostics and Rehabilitation Segments of Healthcare	Solution	Startoon Labs Private Limited	Healthcare
17	VoxelBox	Neuro-informatics platform that allows to map the functional maps / connectomics of the human brain	Prototype	BrainSight Technology Pvt Ltd	Healthcare
18	Development of Ocellux: An AI-Based Solution for Enhanced Early Diabetic Eye	Portable, affordable and highly accessible retina imaging device powered by AI for early detection of	Prototype	Anself Dynamics Pvt. Ltd.	Healthcare

SI.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
	Screening in INDIA.	eye diseases like Diabetic Retinopathy, AMD & Glaucoma			
19	Revolutionizing healthcare using doctor-led AI	AI-powered personal doctor available 24x7 and free of cost, designed to assist people when they are sick, monitor their health through wearables, and act as a health coach to prevent diseases.	Prototype	Jivi Health Pvt. Ltd.	Healthcare
20	AI/ML enabled MafPro device platform for cancer staging, localization, and margins.	MafPro handheld detector provides a radiation-free, non-invasive, safe and cost-effective solution that can reliably detect and adequately evaluate metastases in lymph nodes using AI/ML based algorithms	Prototype	SIAMAF Healthcare	Healthcare

Sl.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
21	Readabled (Online Dyslexia Training)	web-based application designed to help children with dyslexia improve phonetic awareness through interactive exercises.	Existing	Hermit Labs Pvt. Ltd.	Learning disabilities
22	Voice fusion AI	AI application to provide assistive support to individuals with SLDs in multiple Indian languages	Prototype	PerpetualBlock Technologies Private Limited	Learning disabilities
23	ScreenPlay - a digital game based screening tool for autism and related disorders.	Digital, game-based screening tool designed to identify children aged 3 to 6 who may be at risk for autism or related developmental conditions	Existing	Kidaura Innovations Pvt Ltd	Learning disabilities
24	Jiveesha	AI-powered diagnostic platform for early detection of SLDs	Idea	Daira Edtech Private Limited	Learning disabilities

SI.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
25	Adaptive Learning and Detection for SLDs	Advanced AI techniques to detect Specific Learning Disabilities (SLDs) such as dyslexia, dysgraphia, and dyscalculia.	Prototype	Narottam Innovations Pvt. Ltd.	Learning disabilities
26	Special Educator AI	AI-driven system designed to address India's shortage of special educators and support children with SLDs.	Idea	Banyan Intelligence Private Limited	Learning disabilities
27	ConvoZen.AI by NoBroker Technologies	AI-powered conversational platform that automates customer engagement across channels like chat, voice, email, and social media, offering fast, personalized, and multilingual support.	Solution	Nobroker Technologies Solutions Pvt. Ltd	Governance

Sl.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
28	AI contact center	AI-powered technologies like machine translation, NLP, ASR and TTS, and multilingual voice recognition to enhance governance by improving communication and accessibility across India's linguistic diversity	Solution	Devnagri AI Pvt. Ltd	Governance
29	Adalat AI: AI solutions for Courts	AI-powered platform provides real-time multilingual transcription, translation, live case flow management, and WhatsApp chatbots to streamline courtroom operations	Prototype	Legsys.AI Technology Foundation	Governance
30	Gov.Civis.Vote	AI-powered Digital Public Infrastructure	Solution	Civic Innovation Foundation	Governance

SI.No.	Name of the Solution	Solution Description	Stage	Team Name	Theme
		designed to transform public consultations in India by making citizen engagement more inclusive, scalable, and comprehensive			

STATEMENT-II

The details of the selected projects under “Safe & Trusted AI” Pillar are as under:

NAME OF THE THEME	SELECTED APPLICANT	TITLE OF THE PROJECT
Machine Unlearning	IIT Jodhpur	Machine Unlearning in Generative Foundation Models
Synthetic Data Generation	IIT Roorkee	Design and Development of Method for Generating Synthetic Data for Mitigating Bias in Datasets; and Framework for Mitigating Bias in Machine Learning Pipeline for Responsible AI
AI Bias Mitigation Strategy	National Institute of Technology Raipur	Development of Responsible Artificial Intelligence for Bias

		Mitigation in Health Care Systems
Explainable AI Framework	DIAT Pune and Mindgraph Technology Pvt. Ltd.	Enabling Explainable and Privacy Preserving AI for Security
Privacy Enhancing Strategy	IIT Delhi, IIIT Delhi, IIT Dharwad and Telecommunication Engineering Center (TEC)	Robust Privacy-Preserving Machine Learning Models
AI Ethical Certification Framework	IIIT Delhi and Telecommunication Engineering Center (TEC)	Tools for assessing fairness of AI model
AI Algorithm Auditing Tool	Civic Data Labs Pvt. Ltd.	ParakhAI - An open-source framework and toolkit for Participatory Algorithmic Auditing
AI Governance Testing Framework	Amrita Vishwa Vidyapeetham and Telecommunication Engineering Center (TEC)	Track-LLM, Transparency, Risk Assessment, Context & Knowledge for Large Language Models

STATEMENT-III

List of Data & AI labs planned by IndiaAI in collaboration with NIELIT in Tier 2 and Tier 3 cities across the country:

S.No.	NIELIT Centre	State/UT
1	Gorakhpur	Uttar Pradesh
2	Lucknow	Uttar Pradesh
3	Shimla	Himachal Pradesh
4	Aurangabad	Maharashtra
5	Patna	Bihar
6	Buxar	Bihar
7	Muzaffarpur	Bihar
8	Kurukshetra	Haryana
9	Ropar	Punjab
10	Haridwar	Uttarakhand
11	Bikaner	Rajasthan
12	Tezpur	Assam
13	Bhubaneswar	Odisha
14	Calicut	Kerala
15	Guwahati	Assam
16	Itanagar	Arunachal Pradesh
17	Srinagar	J&K
18	Jammu	J&K
19	Ranchi	Jharkhand
20	Imphal	Manipur
21	Gangtok	Sikkim
22	Agartala	Tripura
23	Aizawl	Mizoram
24	Shillong	Meghalaya
25	Kohima	Nagaland
26	Leh	Ladakh

27	Silchar	Assam

FAKE ADVERTISEMENT

4244. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of fake advertisement and claims about nutraceutical products in the country;
- (b) if so, the steps taken by the Government to control and regulate the fake claims in the interest of consumers;
- (c) the details of penal provisions that exist to deter such practices; and
- (d) the steps taken by the Government to raise awareness about such practices amongst the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d) : Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets

etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Section 2(28) of the Consumer Protection Act, 2019 defines “misleading advertisement” in relation to any product or service, as an advertisement, which— (i) falsely describes such product or service; or (ii) gives a false guarantee to, or is likely to mislead the consumers as to the nature, substance, quantity or quality of such product or service; or (iii) conveys an express or implied representation which, if made by the manufacturer or seller or service provider thereof, would constitute an unfair trade practice; or (iv) deliberately conceals important information.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA) which is an executive agency, came into existence on 24.07.2020. It is designed to intervene, to prevent consumer detriment arising from unfair trade practices and to initiate class action(s), including the enforcement of recalls, refunds and return of products. Its core mandate is to prevent and regulate false or misleading advertisements which are prejudicial to the public interest.

The CCPA has notified the “Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022” on 9th June, 2022. These guidelines inter-alia provide for; (a) conditions for an advertisement to be non-misleading and valid; (b) certain stipulations in respect of bait advertisements and free claim advertisements; and, (c) duties of

manufacturer, service provider, advertiser and advertising agency. According to these guidelines, endorser includes an individual or a group or an institution making endorsement of any goods, product or service in an advertisement whose opinion, belief, finding or experience being the message which such advertisement appears to reflect. These guidelines states that due diligence is required for endorsement of advertisements such that any endorsement in an advertisement must reflect the genuine, reasonably current opinion of the individual, group or organisation making such representation and must be based on adequate information about, or experience with, the identified goods, product or service and must not otherwise be deceptive. It clarifies that where, Indian professionals, whether resident in India or otherwise, are barred under any law for the time being in force from making endorsement in any advertisement pertaining to any profession, then, foreigner professionals of such profession shall also be not permitted to make endorsement in such advertisement.

In case of false or misleading advertisement, as per Section 21(2) of the Consumer Protection Act, 2019, the CCPA may impose fines on manufacturer or endorser upto Rs. 10 lakhs or Rs 50 lakhs in case of repeated violations.0.

In order to address the issues of misleading claims, labelling and advertisements, FSSAI has established the comprehensive regulations including the Food Safety and Standards (Advertising and Claims) Regulation, 2018. These regulations have mentioned clear specifications for making claims by the food businesses and ensure that food related advertisements & claims

are accurate, non-deceptive, and align with food safety standards. It is the responsibility of the food businesses to adhere with these requirements. Section 24 of the FSS Act imposes restrictions on unfair trade practices, including the prohibition of misleading advertisements and claims. Any contravention of these regulations may lead to appropriate actions in accordance with the provisions of the Food Safety and Standards Act, 2006, and its subsequent regulations made thereafter. Any person who advertises or is a party to the publication of any advertisement or claims not complying with this regulation shall be penalized as per Section 53 of the act which has the provision for penalty upto ten lakh rupees.

QUALITY CONTROL UNDER PDS

4245. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has put in place any mechanism to ensure quality control over the food provided under Public Distribution System (PDS) through ration shops;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any action is taken in case of violations of quality norms;
- (d) if so, the details thereof and if not, the reasons therefor;

(e) whether any grievance redressal mechanism has been set up for filing complaints in cases of lapses in quality; and

(f) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) and (b) : The Department has formulated and issued a Quality Control Manual, to uniformly maintain the quality standards of foodgrains from procurement to its distribution to the eligible beneficiaries through various social security programmes of GoI.

(c) and (d) : Regular surveillance, monitoring, inspection and random sampling of food products are being carried out by the machinery of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act 2006, Rules and Regulations made there under. In cases, where the food samples are found to be non-conforming, penal action is initiated against the defaulting Food Business Operators as per provisions of FSS Act, Rules and Regulations made there under.

(e) and (f) : Under TPDS, every State Government is required to put in place an internal grievance redressal mechanism which may include call centres, help lines, designation of nodal officers, or such other mechanism as may be prescribed. Whenever any complaints are received in this Department from any

source, they are forwarded to the concerned State/UT Governments for inquiry and appropriate action at their end.

MEMU TRAINS FROM THIRUVANANTHAPURAM

4246. DR. SHASHI THAROOR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Southern Railway is changing passenger train services to Mainline Electric Multiple Units (MEMU) trains, operating under the Thiruvananthapuram Railway Division;
- (b) if so, the details thereof;
- (c) whether the Government has any plans to introduce a passenger train or MEMU service between Thiruvananthapuram and Tirunelveli, passing through Neyyattinkara, Parashala and Nagercoil town, if so, the details thereof;
- (d) the details of the number of daily train services operating between Thiruvananthapuram and Nagercoil; and
- (e) the details of the current passenger volumes on the Thiruvananthapuram–Nagercoil, Nagercoil–Tirunelveli and Nagercoil–Chennai segments?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : At present, Thiruvananthapuram – Neyyattinkara – Parassala - Nagercoil - Tirunelveli sector is being catered by 14 train services while 26 daily train services are catering to the needs of Thiruvananthapuram - Nagercoil sector.

Besides, conversion of passenger trains into MEMU and Introduction of new train services, including MEMU trains, is an on-going process on Indian Railways subject to operational feasibility, traffic pattern, availability of resources, etc.

Further, the passenger volume over various sections of Indian Railways including Thiruvananthapuram - Nagercoil, Nagercoil - Tirunelveli, and Nagercoil - Chennai sections is not uniform throughout the year and it varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially on popular routes remains full whereas during lean period and on less popular routes, there is sub optimal utilization.

However, the current passenger volumes on the Thiruvananthapuram-Nagercoil, Nagercoil-Tirunelveli and Nagercoil-Chennai segments are as under:-

Sector	Average Number of Passengers / Day travelling in the sector
Thiruvananthapuram-Nagercoil	12,942
Nagercoil-Tirunelveli	1,559
Nagercoil-Chennai	34,954

RENEWABLE ENERGY FACILITIES IN BORDER AREAS

4247. SHRI MANISH TEWARI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has amended or relaxed any existing rules, regulations or security protocols to permit the establishment of a renewable energy facility in close proximity to the Indo-Pakistan border and if so, the details thereof;
- (b) the details of the permissions and clearances granted for the establishment of the said facility including the name of the company involved;
- (c) the details of exact location, size and capacity of the proposed renewable energy facility along with its proximity to critical defence infrastructure and strategic military zones;
- (d) whether any objections or concerns were raised by the Ministry of Defence regarding the project and if so, the details thereof and the manner in which these concerns have been addressed; and
- (e) whether the Government intends to review or reconsider the decision to permit the establishment of this facility in light of national security concerns and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (e) : Ministry of Home Affairs (MHA), Department of Border Management has informed that Border Security Force (BSF) conducts assessment of security risks whenever any infrastructure development takes place near International Border. It is evaluated to ensure that National Security is not compromised. BSF conveys “No Objection” after assessment, if project is near the International Border, subject to clearance from MHA/ Ministry of Defence (MoD).

Further, MoD has informed that NOC applications received through MoD NOC portal from the nodal Ministry (Ministry of New & Renewable Energy or Ministry of Power) in respect of Power Projects are processed by MoD inter alia based on inputs received from the Defence Services Organisations concerned and the following guidelines:

- i) Guidelines dated 8.5.2023 regarding Security consideration on construction activities/ other activities in border / other areas. These guidelines are confidential in nature and the same may not be disclosed as per provisions contained in Chapter-VII Para 41 (2) (xxi) of Rules and Procedures for Conduct of Business in Lok Sabha.
- ii) GSR 751(E) related to Ministry of Civil Aviation (MoCA) (Height Restrictions for Safeguarding of Aircraft Operations) Rules 2015.

कृषि अवसंरचना निधि में पीएम-कुसुम के घटकों का सम्मेलन

4248. श्री हनुमान बेनीवाल:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का विचार प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) के घटक-क को कृषि अवसंरचना निधि में सम्मिलित करने का है;
- (ख) यदि हां, तो ऐसा कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या केन्द्र सरकार को राजस्थान सरकार से इस संबंध में कोई प्रस्ताव प्राप्त हुआ है; और
- (घ) यदि हां, तो सरकार द्वारा उक्त प्रस्ताव पर आज तक की गई कार्रवाई का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख) : कृषि एवं किसान कल्याण मंत्रालय द्वारा उनके दिनांक 10.09.2024 के पत्र द्वारा एआईएफ दिशानिर्देशों की अधिसूचना के माध्यम से कृषि अवसंरचना कोष (एआईएफ) के अंतर्गत पीएम कुसुम के घटक-क को शामिल करने की अधिसूचना जारी की गई है। वर्तमान में, पीएम कुसुम योजना के सभी तीन घटक एआईएफ के अंतर्गत शामिल हैं।

(ग) और (घ) : पीएम-कुसुम योजना एक मांग आधारित योजना है और राज्यों/संघ राज्य क्षेत्रों से प्राप्त मांग के आधार पर क्षमताओं का आवंटन किया जाता है।

राजस्थान राज्य से प्राप्त मांग के अनुसार, योजना के घटक क के अंतर्गत राज्य को कुल 6,550 मेगावाट विद्युत का आवंटन किया गया है।

MECHANISMS TO MINIMISE RAIL ACCIDENTS

4249. SUSHRI S. JOTHIMANI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of rail accidents reported during the last five years, including the number of casualties, causes thereof and the regions most affected;
- (b) the measures taken by the Government to enhance railway safety and accident prevention, including the status of implementation of Kavach (Train Collision Avoidance System) and track modernization;
- (c) whether any recent investigations have identified human error, infrastructure failure or technical malfunctions as the primary cause of rail accidents, if so, the corrective actions taken by the Government;
- (d) the details of compensation provided to the victims of railway accidents including steps taken to expedite the claims process for affected families; and
- (e) whether the Government has introduced any new policies, safety audits or emergency response mechanisms to minimize rail accidents and improve disaster management, if so, the details thereof?

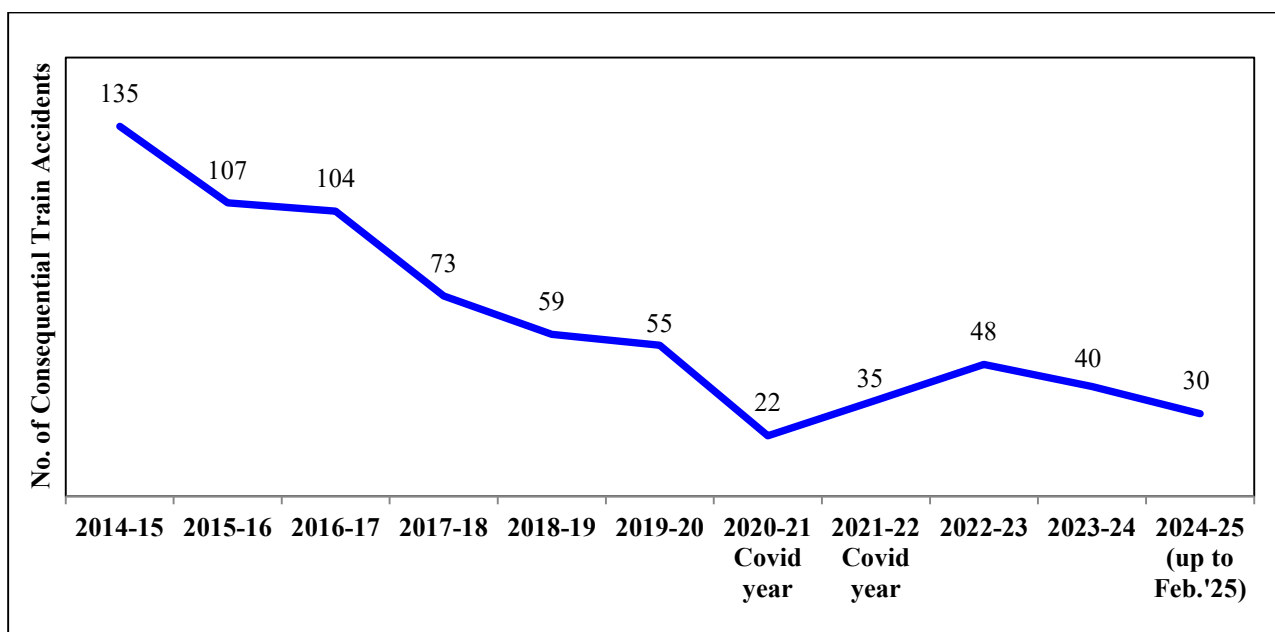
THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 30 in 2024-25 (till date) as shown in the graph below.

It may be noted that the consequential train accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 30 in 2024-25 (till date).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2023-24, indicating an improvement of approx. 73% during the said period.

The number of consequential train accidents during the last five years are depicted in the graph below:-



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries

2004-05 to 2013-14	1711	904	3155
2014-15 to 2023-24	678	748	2087

The causes of train accidents on Indian Railways broadly include track defects, Loco/Coach defects, equipment failures, human errors etc.

Compensation for death/injury of railway passengers in train accidents and untoward incidents as defined under Section 124 and Section 124-A (read with Section 123) of the Railways Act, 1989, is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes of the cases after following the due judicial process. Railway Administration pays compensation when a decree is awarded by Hon'ble RCT in favour of the claimant and Railways decide to implement the decree.

The amount of compensation paid by the Railways to the next of kin of deceased and injured victims in train accidents during the last five years (2019-20 to 2023-24) is Rs. 30.13 Crore (Death cases- Rs. 24.15 Crore and Injury cases- Rs. 5.98 Crore).

It may be noted that the compensation paid in a year need not necessarily relate to the accidents/ casualties in that year alone. The amount paid in a year depends upon the number of cases finalized by Railway Claims Tribunals (RCTs) or other Courts of Law in a particular year irrespective of the year(s) in which the accident they pertain to, have occurred.

The various safety measures including track modernization taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14796	27,086	30,864	31,540	30,666
Maintenance of Machines	5406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1986	5,347	6,662	8,184	7,706
Track Renewals	4985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1823	7,119	9,523	9,581	10,134
Total	39463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,623 stations up to 28.02.2025 to eliminate accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 11,089 level Crossing Gates up to 28.02.2025 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,631 stations up to 28.02.2025.

5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 Route Km). Track side works on these routes have been completed on about 2066 RKm. Regular trials are being done on these sections.
6. Detailed instructions on issues related with safety of Signalling e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates etc.

11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e. Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track e.g. integrated block, corridor block, worksite safety, monsoon precautions etc. have been issued.
22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system

in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

SN	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till Jan 25)	2014-25 Vs. 2004-14
	Technological improvements			
1	Use of high-quality rails (60 Kg) (Km)	57,450 km	1.4 lakh km	More than 2 times
2	Longer Rail Panels (260m) (Km)	9,917 km	76,000 km	More than 7 times
3	Electronic Interlocking (Stations)	837 stations	3,243 stations	4 times
4	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 nos.	As on 31.01.25: 25,293	281 times
5	Thick Web Switches (Nos.)	Nil	27,079 nos.	
	Better maintenance practices			
1	Primary Rail Renewal (Track Km)	32,260 km	49,000 km	1.5 times

2	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 lakh	1.9 crore	More than 2 times
3	Weld failures (Nos.)	In 2013-14: 3699 nos.	In 2024-25: 301 nos.	92 % reduction
4	Rail fractures (Nos.)	In 2013-14: 2548 nos.	In 2024-25: 243 nos.	91% reduction
Better infrastructure and Rolling stock				
1	New Track KM added (Track km)	14,985 nos.	34,000 km	More than 2 times
2	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 nos.	12,771 nos.	More than 3 times
3	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4	Manufacture of LHB Coaches (Nos.)	2,337 nos.	41,551	More than 17 times

Regarding implementation of Kavach (Automatic Train Protection System) on Indian Railways:-

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the loco pilot in running of train within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the train to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the

system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.

4. Kavach was adopted as National ATP system in July 2020.
5. Implementation of Kavach System involves following Key Activities:
 - Installation of Station Kavach at each and every station, block section.
 - Installation of RFID Tags throughout the track length.
 - Installation of telecom Towers throughout the section.
 - Laying of Optical Fibre Cable along the track.
 - Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 RKm on south central Railway, lot of experience was gained. Using that, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yard, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic

Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.

9. Progress of Key items comprising Kavach system on Indian Railways upto Feb' 2025 is as under: -

S.No.	Items	Progress
i.	Laying of Optical Fibre Cable	5743 Km
ii.	Installation of Telecom Towers	540 Nos.
iii.	Provision of Kavach at Stations	664 Nos.
iv.	Provision of Kavach in Loco	795 Locos
v.	Installation of Track side equipment	3727 Rkm

10. Next phase of Kavach implementation is planned as under:-

- (i) Project for equipping 10,000 Locomotives has been finalized. 69 number of loco sheds have been prepared for equipping with Kavach.
 - (ii) Bids for track side Works of Kavach for approximately 15,000 RKm have been invited covering all GQ, GD, HDN and identified sections of Indian Railways, out of which works of 1865 RKm have been awarded.
11. Currently, 3 OEMs are approved for supply of Kavach System. To increase capacity and scale of implementation, trials and approval of more OEMs are at different stages.
12. Specialized training programme on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 20,000 technicians, operators and engineers have been trained on Kavach technology. Courses have been designed in collaboration with IRISSET.

Regular inspections are carried out by railway officials as per the prescribed schedule. Besides, safety audits and safety drives on specific issues of significance are also conducted from time to time.

Indian Railways is always prepared to respond in a quick and effective manner in case of any accident. In case of major train accidents the first responders are the railway staff on-board the train. They are trained in handling such emergencies. Immediately on receipt of information regarding a major train accident, Indian Railways responds immediately utilizing its own setup, equipment, doctors and staff also coordinating with the state government and the district administration to start carrying out rescue and relief immediately. The initial focus is on saving lives, attending to the injured and providing succor to stranded passengers.

For rescue, relief and restoration, Indian Railways has a well-established rescue, relief and restoration mechanism. This consists of 113 well equipped self-propelled Accident relief Trains (SPARTs), 177 well equipped Accident Relief Trains (ARTs) and 57 well equipped Accident Relief Medical vans (ARMVs), and 97 breakdown cranes (140-Tonne Capacity) placed at identified locations which cover the entire rail network.

These are operated by competent staff well - trained for handling these equipments. Additional equipment like road machinery, earthmovers, ambulances, buses etc are also requisitioned as required for attending to accidents. Roles of every officer and staff for responding immediately and effectively in case of an

accident have been laid down and they are appropriately trained and empowered to discharge their duties.

In addition, Zonal Railways regularly conduct mock drills. These mock drills also involve other agencies such as NDRF, Civil Defence, Fire Brigade, Police Authorities, State Disaster Response Force and Medical teams, towards preparedness for immediate rescue and relief after the accidents. These drills are conducted to ensure full preparedness and to maintain operational readiness of the disaster response teams, institutional mechanisms, and equipment.

INTERNET SERVICE PROVIDER

4250. SHRI PUTTA MAHESH KUMAR:

SHRI TANGELLA UDAY SRINIVAS:

SHRI APPALANAIDU KALISETTI:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the status of the Government action on the Telecom Regulatory Authority of India (TRAI) recommendations from November 2022 and February 17, 2025, regarding an internet exchange policy and the timeline for introducing a specific policy for Internet Exchange Points (IXPs);
- (b) the criteria used by the Government to differentiate between an Internet Exchange Point (IXP) and an Internet Service Provider (ISP) along with the rationale behind requiring IXPs to hold ISP licenses;

- (c) the Government's position on the policy gap in licensing requirements for IXPs given that the National Internet Exchange of India (NIXI) obtained an ISP license only in December 2024 despite operating since 2003 without one; and
- (d) the planned reforms, if any, to establish a distinct regulatory framework for IXPs, along with the expected timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) and (d) : TRAI has given its recommendations on Internet Exchange Point (IXP) vide its recommendations on Regulatory Framework for Promoting Data Economy Through Establishment of Data Centres, Content Delivery Networks, and Interconnect Exchanges in India dated 18.11.2022 and recommendations on the Terms and Conditions of Network Authorisations to be Granted Under the Telecommunications Act, 2023 dated 17.02.25.

The aforesaid recommendations of TRAI are presently under consideration of the Department. Being a policy matter, it is not feasible to specify a time frame for a decision.

(b) and (c) : An IXP (Internet Exchange Points) is a facility through which Internet Service Providers (ISPs) peer and exchange internet traffic with each other. IXP consists of network switches that route traffic among service

providers connected to it, effectively offering Internet service to the end user indirectly through the serving ISPs.

NIXI has signed the ISP License in 2024 effective from 2003.

SYSTEM REFORMS IN TRAIN OPERATIONS

4251. SHRI ZIA UR REHMAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that there is a dire need for systemic reforms in train operations;
- (b) if so, the details of the initiatives proposed to be taken by the Government in this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : Reforms is a continuous and ongoing process in Indian Railways. These reforms are carried out to enhance safety and efficiency in train operations, improve passenger experience, expediting network expansion etc.

Following reforms have been carried out on Indian Railways in recent past: -

- (i) Gati Shakti Directorate/Units: The PM Gati Shakti National Master Plan (NMP) was launched in October 21 to bring a transformative change in the

approach towards planning and execution of infrastructural projects pertaining to the transportation sector.

Indian Railways has immediately imbibed the principles of Gati Shakti in its project planning process. Drawing upon existing resources, a multi-disciplinary Gati Shakti Directorate has been created in Indian Railways. Similarly Gati Shakti Units have been created in Zonal railways. The Project DPRs are made after consultation with all stakeholders and other infrastructure ministries/departments.

This above initiatives have expedited the appraisal /sanction process and execution of Projects.

(ii) Enhanced power of sanction of Projects to GMs and DRMs: The power of sanction for various projects have been enhanced for GMs and DRMs for faster execution of projects.

(iii) Contracts finalisation and management: Full powers have been delegated to General Managers for finalisation of the tenders. Further, Works Contract Management System (IRWCMS) and Contractor's e-MB have been implemented for transparent & quick/fast contract management and contractor's billing.

(iv) Development and implementation of Kavach: To improve safety in train operations, Kavach has been developed as National Automatic Train

Protection (ATP) system on Indian Railways. The work of implementation of Kavach has been taken up in mission mode on Indian Railways.

(v) Elimination of level crossings: To improve safety of train operations and road users, all unmanned level crossings on Broad gauge has been eliminated. Further, it has also been decided to replace all manned level crossings in a phased manner by construction of RoBs/RUBs.

(vi) Station Redevelopment: The Indian Railway has launched the Amrit Bharat Station scheme aimed at providing world class amenities to passengers and improving efficiency in train operations at Railway stations. So far, 1,337 stations have been taken up for redevelopment in the Amrit Bharat Station Scheme.

(vii) Introduction of Modern trains: To enhance passenger experience and provide comfortable journey, State of the Art Vande Bharat trains, Amrit Bharat Trains and Namoo Bharat Rapid Rail with modern features have been introduced on Indian Railways.

(viii) Bharat Gaurav Trains: Indian Railways have launched theme- based Tourist Circuit trains named as Bharat Gaurav Trains (BGT) with an objective to showcase India's rich cultural heritage and magnificent historical places to the people of India and the world through professionals of the tourism sector and other potential service providers.

(ix) Promoting Digital Transactions at Stations & Trains: Digital payment facility at various customer interface points such as Ticketing facility, Catering units etc.

(x) Freight transportation: With the view of increasing freight, Indian Railways has carried out major reforms in the form of many liberalized incentives in form of freight rebates, discounts on assured businesses, concessions on short leads, mini rake loadings, goods shed development, General Purpose Wagon Investment Scheme (GPWIS), Business Development Portal etc.

(xi) Gati Shakti Cargo Terminals: Gati Shakti Cargo Terminal initiative has been launched to fast track the approvals and ease of establishing Cargo Terminals to increase the freight loading share of IR. So far, 95 GCTs have been commissioned.

(xii) Railway- India Post Integration to develop "Joint Parcel Product": As a joint collaborative initiative between two Government Departments to carry out business, a complete solution of parcel delivery has been started in which First-mile-last-mile connectivity by Department of Posts and Intermediate connectivity from station to station has been provided through Railways.

(xiii) Coal Chain Coordination Group: Large number of stakeholders involved in coal chain, viz. coal companies, captive and commercial mines, ports, power houses, industries and Indian Railways. To co-ordinate with all the stakeholders it has been planned to setup Coal Chain Coordination Group in Ministry of Railways.

(xiv) Annual Recruitment Calendar: Indian Railways has issued an annual calendar for recruitments which will not only reduce the uncertainty and waiting period for candidates but also enables the railways to fill vacancies in a timely manner.

(xv) Railway land policy: To streamline and simplify Railway's land lease policy to enable faster integrated planning and development of infrastructure across the country under the PM Gati Shakti framework, the long-term land leasing policy has been issued.

(xvi) Introduction of Rolling blocks: Concept of Rolling Blocks have been introduced on Indian Railways in 2023 by Gazette notification wherein work of integrated/ maintenance/repair/replacement of assets is planned upto 52 weeks in advance on rolling basis and executed as per plan by the Divisions.

मेरठ में डीडी केन्द्र की स्थापना

4252. श्री अरुण गोविल:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का विचार मेरठ में दूरदर्शन (डीडी) केन्द्र अथवा नया एफएम रेडियो स्टेशन स्थापित करने का है क्योंकि मेरठ ऐतिहासिक, शैक्षिक और औद्योगिक महत्व का एक महत्वपूर्ण शहर है, लेकिन डिजिटल मीडिया, प्रसारण श्रृंखला और सरकारी दूरसंचार सुविधाओं के विस्तार की आवश्यकता है और दूरदर्शन केन्द्र, आकाशवाणी (एफएम रेडियो),

डिजिटल प्रसारण सेवाओं और सरकारी सूचना प्रणाली को मजबूत करने की नियमित मांग की जाती रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) मेरठ में डिजिटल इंडिया अभियान को बढ़ावा देने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(ग) क्या सरकार का विचार मेरठ में सरकारी नीतियों और योजनाओं की जानकारी को अधिक प्रभावी ढंग से प्रसारित करने के लिए मेरठ में कोई नई संचार प्रणाली विकसित करने का है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल.

मुरुगन):

(क) से (ग) : डीडी उत्तर प्रदेश, डीडीके लखनऊ से शुरू होने वाला एक 24X7 सैटेलाइट टीवी चैनल है, जो मेरठ सहित पूरे उत्तर प्रदेश राज्य की कला, संस्कृति, साहित्य, इतिहास, विरासत, परंपराओं, प्रतिष्ठित हस्तियों, समाचार और समसामयिक मामलों आदि से संबंधित कार्यक्रमों का प्रसारण करता है। इसके अलावा, मेरठ में एक 10 किलोवाट का एफएम रिले स्टेशन प्रचालनरत है, जो आकाशवाणी दिल्ली के एफएम रेनबो चैनल के कार्यक्रमों को रिले करता है। आकाशवाणी चैनल डीडी फ्री डिश, न्यूजऑनएआईआर मोबाइल ऐप और वेब्स ओटीटी प्लेटफॉर्म पर भी उपलब्ध हैं जिन्हें एंड्रॉयड और आईओएस प्लेटफॉर्म पर कहीं से भी एक्सेस किया जा सकता है।

सरकार ने मेरठ सहित पूरे देश में डिजिटल इंडिया अभियान को बढ़ावा देने के लिए प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान, यूनिफाइड मोबाइल ऐप्लीकेशन फोर न्यू-एज

गर्वनेंस, एंटीटी लॉकर, कॉमन सर्विस सेंटर, डिजिलॉकर, मायस्कीम, मेघराज क्लाउड, मेरी पहचान प्लेटफॉर्म, ऑनलाइन ई-साइन, नेशनल डेटा हाईवे/एपीआई सेतु और नेशनल स्कॉलरशिप पोर्टल जैसी कई पहलें की हैं।

HYBRID RENEWABLE ENERGY PARKS

4253. SHRI KUNDURU RAGHUVeer:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to expand solar energy projects in Nalgonda district of Telangana and if so, the details thereof;
- (b) whether there is any proposal for hybrid renewable energy parks and if so, the details thereof; and
- (c) the steps being taken to increase solar adoption among farmers?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) : The Government has introduced various schemes from time to time to promote development of solar energy projects in the country including Nalgonda district of Telangana. The list of operational schemes are given at **Statement**.
- (b) : At present there is no proposal for hybrid renewable energy parks. However, Renewable Energy Implementation Agencies [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] issue tenders for setting up of wind-solar hybrid projects in the country.
- (c) : Government has launched Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM -KUSUM) Scheme in March, 2019 to provide financial support to the farmers for installation of standalone solar pumps, solarization of existing grid-connected agriculture pumps and to install solar

power plants on their barren/ fallow/ agriculture land. The scheme has three Components:

- (i) Component 'A': Setting up of 10,000 MW of Decentralized Ground/ Stilt Mounted Grid Connected Solar or other Renewable Energy based Power Plants by the farmers on their land;
- (ii) Component 'B': Installation of 14 lakh standalone off-grid solar water pumps; and
- (iii) Component 'C': Solarization of 35 lakh existing grid-connected agriculture pumps and through feeder level solarization (FLS).

STATEMENT

List of the operational schemes to promote solar power in the country

1. Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system water facilities are developed with all statutory clearances/approvals. Thus, the scheme helps expeditious development of utility-scale solar projects in the country.
2. PM-Surya Ghar: Muft Bijli Yojana for installing rooftop solar and providing free electricity up to 300 units every month for One Crore households.
3. Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche- I & II).

4. PM-KUSUM Scheme to promote small Grid Connected Solar Energy Power Plants, stand-alone solar powered agricultural pumps and solarisation of existing grid connected agricultural pumps. The scheme is not only beneficial to the farmers but also to States and DISCOMs. States will save on subsidy being provided for electricity to agriculture consumers and DISCOMs get cheaper solar power at tail end saving transmission and distribution losses.
5. Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up 12,000 MW grid-connected Solar Photovoltaic (PV) Power Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).
6. New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible.

छत्तीसगढ़ में मोबाइल नेटवर्क में सुधार

4254. श्री बृजमोहन अग्रवाल:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार छत्तीसगढ़ के ग्रामीण और दूरदराज के क्षेत्रों में मोबाइल नेटवर्क और इंटरनेट कनेक्टिविटी में सुधार के लिए कोई विशेष योजना लागू कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार छत्तीसगढ़ में 5जी नेटवर्क के विस्तार को प्राथमिकता दे रही है और यदि हां, तो उन क्षेत्रों का ब्यौरा क्या है जहां अब तक यह सेवा उपलब्ध कराई गई है;
- (ग) क्या सरकार छत्तीसगढ़ में नये डाकघर खोलने अथवा डाक सेवाओं को डिजिटल बनाने के लिए कोई योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) छत्तीसगढ़ में, विशेषकर ग्रामीण क्षेत्रों में बीएसएनएल सेवाओं को बेहतर बनाने के लिए क्या कदम उठाए जा रहे हैं; और
- (ङ) क्या सरकार का विचार ग्रामीण क्षेत्रों में बेहतर वित्तीय सेवाएं प्रदान करने के लिए छत्तीसगढ़ में डाकघर बैंकिंग सेवाओं का विस्तार करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) : छत्तीसगढ़ के 20,072 गांवों (भारत के महारजिस्ट्रार के आंकड़ों के अनुसार) में से 19,123 गांवों में मोबाइल कनेक्टिविटी उपलब्ध हैं।

फरवरी 2025 की स्थिति के अनुसार छत्तीसगढ़ के 33 जिलों में 6,644 5जी बेसट्रांसीवर स्टेशन (बीटीएस) संस्थापित किए गए हैं। छत्तीसगढ़ में संस्थापित 5जी बीटीएस का जिले-वार ब्यौरा **विवरण** में दिया गया है।

सरकार छत्तीसगढ़ सहित देश के ग्रामीण, जनजातीय और सुदूरवर्ती क्षेत्रों में 4जी मोबाइल टावरों की संस्थापना के माध्यम से दूरसंचार कनेक्टिविटी के विस्तार के लिए डिजिटल भारत निधि (डीबीएन) के तहत विभिन्न स्कीमों को कार्यान्वित कर रही है। फरवरी 2025 की स्थिति के अनुसार

छत्तीसगढ़ में डीबीएनसे वित्तपोषित मोबाइल स्कीमों के तहत 1,341 टावर चालू किए जा चुके हैं जिससे 1,461 गांवों को 4जी मोबाइल कवरेज मिल रहा है।

(ग) : नए डाकघर निर्धारित मानदंडों के अनुसार खोले जाते हैं और यह एक सतत प्रक्रिया है। छत्तीसगढ़ सर्किल में डाक सुविधाओं और अन्य सेवाओं तक पहुँच उपलब्ध करने के लिए पिछले 5 वर्षों में 573 डाकघर खोले गए हैं। आईटी 2.0 के तहत देश के ग्रामीण क्षेत्रों में कार्यरत शाखा डाकघरों को ऑनलाइन डाक, वित्तीय और बीमा लेनदेन करने के लिए मोबाइल डिवाइस उपलब्ध कराए गए हैं। पार्सल सेवाओं के संबंध, में डिलीवरी प्रक्रिया को बेहतर बनाने और वास्तविक समय पर ट्रैकिंग का प्रावधान करने के उद्देश्य से छत्तीसगढ़ सहित पूरे देश में ट्रैक और ट्रेस लागू किया गया है।

(घ) : बीएसएनएल छत्तीसगढ़ में मोबाइल सेवाओं में सुधार के लिए चरण IX.2 परियोजना, 4जी सैचुरेशन परियोजना और एलडब्ल्यूई चरण-I उन्नयन परियोजनाओं को क्रियान्वित कर रहा है। दिनांक 28.02.2025 की स्थिति के अनुसार छत्तीसगढ़ में उपर्युक्त परियोजनाओं में बीएसएनएल द्वारा कुल 2909 4जी साइटें चालू की गई हैं।

(ङ) : डाक विभाग इंडिया पोस्ट पेमेंट्स बैंक (आईपीपीबी) के माध्यम से पहले से ही छत्तीसगढ़ में 4,469 डाकघरों के द्वारा बैंकिंग सुविधाएं उपलब्ध करा रहा है और अपने डाकघरों को बैंकिंग एक्सेस केन्द्र में परिवर्तित कर दिया है। आईपीपीबी बचत और चालू खाते, वर्चुअल डेबिट कार्ड, इंटरनेट और मोबाइल बैंकिंग, घरेलू धनराशि अंतरण सेवाएं, बिल और सुविधा भुगतान, आईपीपीबी उपभोक्ताओं के लिए बीमा सेवाएं, डाकघर बचत स्कीमों के लिए ऑनलाइन भुगतान, ईकेवाईसी, आधार सक्षम भुगतान प्रणाली (एईपीएस) जैसी कई सेवाएं और उत्पाद उपलब्ध करा रहा है। इसके अलावा डाक विभाग वित्त मंत्रालय की ओर से लघु बचत स्कीमों भी संचालित करता है जो छत्तीसगढ़ राज्य में भी संचालित हैं।

विवरण

छत्तीसगढ़ में 5जी बेसट्रांसीवर स्टेशनों (बीटीएस) का जिले-वार ब्यौरा:

क्र. सं.	जिले का नाम	5जी बीटीएस की संख्या
1	बालोद	88
2	बलौदा बाजार	179
3	बलरामपुर	114
4	बस्तर	209
5	बेमेतरा	116
6	बीजापुर	70
7	बिलासपुर	637
8	दंतेवाड़ा	56
9	धमतारी	171
10	दुर्ग	721
11	गरियाबंद	74
12	गौरेलापेंड्रामरवाही	42
13	जांजगीर-चंपा	254
14	जशपुर	184
15	कबीरधाम	160
16	कांकेर	151
17	खैरागढ़-छुईखदान-गंडई	33
18	कोंडागांव	88
19	कोरबा	409
20	कोरिया	80
21	महासमुंद	204
22	मनेन्द्रगढ़-चिरमिरी-भरतपुर	66
23	मोहला-मानपुर-अम्बागढ़ चौकी	29
24	मुंगेली	96
25	नारायणपुर	26
26	रायगढ़	381
27	रायपुर	1152
28	राजनंदगांव	214
29	सक्ती	154
30	सारंगढ़-बिलाईगढ़	138

31	सुकमा	42
32	सूरजपुर	135
33	सरगुजा	171

INSTALLATION OF DOPPLER WEATHER RADAR

4255. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government has launched Mission Mausam to augment the Doppler Weather Radar (DWR) network across the country for comprehensive radar coverage and improved weather forecasting accuracy;
- (b) if so, the details of the proposed installation of 87 additional DWRs by 2026, along with their locations, State-wise;
- (c) whether the Government plans to install a Doppler Weather Radar in Kakinada under this initiative considering its vulnerability to cyclones and extreme weather events;
- (d) if so, the details thereof along with the timeline and budget allocated for the installation of a DWR in Kakinada; and
- (e) the overall impact expected from this initiative in enhancing disaster preparedness and early warning systems in Andhra Pradesh and other coastal regions?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : Yes. The Government is planning to augment the Doppler Weather Radar (DWR) network across the country to improve the weather forecast under the Mission Mausam.

(b) : Under Mission Mausam, 53 DWRs (8 S-Band, 20 C-Band, and 25 X-Band) are planned to be installed across the country. Procurement and installation of another 34 DWRs are under ongoing India Meteorological Department (IMD) projects are under process. The exact locations for the DWRs are not yet finalised.

(c) and (d) : The sites for the DWR installation under the Mission Mausam will be determined so that Kakinada comes under the Radar coverage. An amount of Rs. 2000 Crores has been earmarked under this Mission for the deployment of DWRs along with other state-of-the-art meteorological instruments and tools for further improvement in the monitoring and forecasting of extreme weather events across the country. The installation of the DWRs is expected to be completed in 2 years from the date of issue of the work order.

(e) : The Mission Mausam is designed to enhance weather and climate monitoring and forecasting capabilities across the country, including Andhra Pradesh and other coastal regions. The Mission is expected to provide accurate forecasts across various timescales, from short-term weather predictions (hours to days) to medium-term forecasts (weeks) and long-term (seasonal) predictions. This will be achieved

through the deployment of next-generation observation systems, high-performance computing infrastructure, and advanced Earth system models. The integration of artificial intelligence (AI) and machine learning (ML) technologies will further improve the precision of predictions by enhancing model accuracy and prediction resolution. The Mission Mausam will utilize an integrated approach that includes:

- Short-term forecasts (up to 72 hours): These will be based on high-resolution models by assimilating atmospheric data from next-generation radars, satellites, wind profilers, etc.
- Medium-term forecasts (3 to 15 days): The system will use advanced modeling techniques and high-performance computing resources to predict weather patterns with higher accuracy.
- Long-term forecasts (seasonal to annual): The Mission will integrate data-driven methods and Earth system models, incorporating AI and ML to predict large-scale weather and climate patterns, providing forecasts for months or seasons in advance.

These improvements are expected to offer better precision in forecasting weather and climate events, helping various sectors such as agriculture, disaster risk reduction, water, energy, health, and transportation.

EXPANSION OF SEMI-CONDUCTOR MANUFACTURING AND

ELECTRONICS PRODUCTION IN ANDHRA PRADESH

4256. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of semi-conductor and electronics manufacturing projects approved for Andhra Pradesh under the Semicon India Programme including the planned projects in Bapatla Parliamentary Constituency;
- (b) the funds allocated and utilized for setting up of semi-conductor fabrication (fab) units, chip design centres or Electronic Manufacturing Clusters (EMCs) during each of the last five years;
- (c) the number of direct and indirect employment opportunities created through these initiatives, State-wise especially for Andhra Pradesh; and
- (d) the steps taken to attract private investment and ensure self-reliance in semi-conductor production as part of Make in India and Atmanirbhar Bharat initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) and (d) : Government has approved Semicon India programme with a total outlay of Rs 76,000 crore for the development of semiconductor and display manufacturing ecosystem in the country, which provides:

Fiscal support of 50% of the project cost on *pari-passu* basis for setting up of Silicon Complementary Metal-Oxide-Semiconductor (CMOS) based Semiconductor Fabs in India.

Fiscal support of 50% of Project Cost on *pari-passu* basis for setting up of Display Fabs in India.

Fiscal support of 50% of the Capital Expenditure on *pari-passu* basis for setting up of Compound Semiconductors / Silicon Photonics (SiPh) / Sensors (including Micro-Electro-Mechanical Systems) Fab/ Discrete Semiconductor Fab and Semiconductor Assembly, Testing, Marking and Packaging (ATMP) / Outsourced Semiconductor Assembly and Test (OSAT) facilities in India.

Product Design Linked Incentive of up to 50% of the eligible expenditure subject to a ceiling of ₹15 Crore per application and also “Deployment Linked Incentive” of 6% to 4% of net sales turnover over 5 years subject to a ceiling of ₹30 Crore per application for incentivising chip design.

Government has also approved modernisation of Semi-Conductor Laboratory, Mohali. Besides, MoU for cooperation in development of semiconductor ecosystem have been signed with Singapore, USA, European Union and Japan.

Under the Semicon India Programme, Government has approved five (5) semiconductor manufacturing projects with cumulative investment of around Rs. 1,52,000 crore. Further, 17 semiconductor design companies have been approved under the Design Linked Incentive Scheme to design chips for Indian

products. Additionally, 64 semiconductor design companies have been approved for access of the EDA tools made available under this Scheme.

Further, Chips to Start-up (C2S) Programme is an umbrella programme initiated to generate 85,000 industry-ready manpower specialized in semiconductor chip design, VLSI (Very Large-Scale Integration) and embedded system design areas. Under C2S Programme, 4 R&D Projects have been approved in the State of Andhra Pradesh (AP). Further 12 institutions in the state of AP have been provided access to the EDA tools under this Programme.

In addition to Semicon India Programme, Government has introduced several schemes such as, Production linked incentive (PLI) scheme for Large Scale Electronics Manufacturing, PLI for IT Hardware, Electronics Manufacturing Clusters Scheme, Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS) and Modified Special Incentive Package Scheme (M-SIPS) to position India as a global hub for Electronics System Design and Manufacturing (ESDM) by encouraging and driving capabilities in the country.

Under these initiatives, 27 companies under PLI for IT Hardware (including 1 in AP), 32 companies under PLI Large Scale Electronics Manufacturing (including 2 in AP), 28 clusters and 4 Common Facility Centers (CFCs) under Electronics Manufacturing Clusters Scheme (including 4 in AP), 313 companies under MSIPS (including 9 in AP) have been approved.

(b) : Government has approved Semicon India programme with a total outlay of Rs 76,000 crore which includes Rs 1,000 crore outlay for Design Linked Incentive (DLI) Scheme; out of which more than Rs 60,000 crore has already been committed to the 5 semiconductor manufacturing projects and more than Rs 200 crore has been committed to 17 Semiconductor design companies approved under DLI. The Electronics Manufacturing Cluster Schemes of the Ministry of Electronics and IT have a total outlay of Rs 5,232 crore, out of which approx. Rs 3,400 crore has been committed for EMCs in various states.

(c) : The aforesaid companies approved under various schemes for promoting electronics manufacturing, have already created more than 6 Lakh job opportunities. Further, the approved 5 semiconductor manufacturing projects are expected to generate more than 26,000 direct job opportunities depending on the maturity of factory automation. These units are expected to have a cascading effect on employment generation in the other sectors and the supply chain down the line.

PM-SGMBY IN NORTH EASTERN STATES

4257. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY) has been implemented in the North Eastern States;
- (b) if so, the details thereof and if not, the reasons therefor;

- (c) the number of applications received from residents of the North Eastern States under the Yojana and the amount of subsidies provided thereunder, year-wise, State-wise and district-wise for Manipur; and
- (d) the number of rooftop solar installations in the State of Manipur, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) : The Ministry of New and Renewable Energy is implementing PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) across the country including the North Eastern states since February 2024. The scheme targets to achieve rooftop solar installations in one crore households in the residential sector by FY 2026-27 with an outlay of Rs 75,021 crore.

For individual households, the Central Financial Assistance (CFA) available under PMSG: MBY is Rs. 30,000/- per kWp for the first 2 kWp and Rs. 18,000/- per kWp for the additional one kWp. The subsidy is capped at 3 kWp rooftop solar plant capacity for individual household.

For Group Housing Societies/ Residential Welfare Associations (GHS/RWA) the CFA is Rs. 18,000/- per kWp with rooftop solar plant capacity limit of 500 kWp.

In case of special category states/UTs including Uttarakhand, Himachal Pradesh, J&K, Ladakh, States in the North East Region, UTs of A&N and Lakshadweep, the CFA is 10% higher.

As on 19.03.2025, a total of 3.12 lakh applications has been received from the North Eastern states on the National Portal of the scheme. Further, a total of 10,689 households have been benefitted under the scheme by installation of rooftop solar plants and a total amount of Rs 55.51 crore has been disbursed as CFA to the North Eastern states under the scheme. The detail of North Eastern states is given in **Statement-I**. The district wise detail for the state of Manipur is given in **Statement-II**.

STATEMENT-I

North Eastern stateswise details of implementation of PMSG: MBY

(As on 19.03.2025)

S. No.	State	Application (Nos)	Households Benefitted (Nos)	CFA Released (Nos)	CFA Released (in Cr.)
1	Arunachal Pradesh	94	-	-	-
2	Assam	3,04,859	10,142	6,262	52.448
3	Manipur	772	220	154	1.313
4	Meghalaya	2,050	18	16	0.083
5	Mizoram	666	129	88	0.726
6	Nagaland	245	8	6	0.046
7	Sikkim	58	4	2	0.017
8	Tripura	3,533	168	106	0.886
	Total	3,12,277	10,689	6,634	55.519

STATEMENT-II

**District wise details of implementation of PMSG: MBY in the state of
Manipur** (As on 19.03.2025)

S. No.	District	Application (Nos)	Household Benefited (Nos)	CFA Released (Nos)	CFA Released (in Lakh)
1	Bishnupur	34	1	1	0.86
2	Chandel	1	0	0	0.00
3	Churachandpur	33	0	0	0.00
4	Imphal East	210	78	55	46.87
5	Imphal West	341	132	94	80.09
6	Jiribam	7	0	0	0.00
7	Kakching	36	5	0	0.00
8	Kamjong	7	0	0	0.00
9	Kangpokpi	12	0	0	0.00
10	Noney	13	0	0	0.00
11	Senapati	4	0	0	0.00
12	Tamenglong	3	0	0	0.00
13	Tengnoupal	1	0	0	0.00
14	Thoubal	59	4	4	3.43
15	Ukhrul	11	0	0	0.00
	Total	772	220	154	131.25

NEW RAILWAY LINES IN JHARKHAND

4258. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the details of the ongoing new railway line projects in Jharkhand;

- (b) the details of the funds allocated/sanctioned for development of these new lines;
- (c) the details of the current status of new rail line connecting between Parasnath to Giridih via Madhuban;
- (d) the details of the funds allocated/sanctioned to above said new rail line and reason for non-implementation of the above said project along with the expected timeline for completion of the same;
- (e) whether the Government has received any proposal regarding a new rail line from Howrah to Gaya via Giridih by Vande Bharat Train; and
- (f) whether the Government is working on connecting direct train access to Kolkata from Giridih, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Railway projects are sanctioned and executed Zonal Railway wise and not State wise as Railway projects may span across State boundaries. Railway Infrastructure Projects falling fully/partly in the State of Jharkhand are covered under East Central Railway (ECR), Eastern Railway (ER) and South Eastern Railway (SER) Zones of Indian Railways. Zonal Railway wise details of Railway projects including cost, expenditure and outlay are made available in public domain.

As on 01.04.2024, 32 projects (11 New Lines, 01 Gauge Conversions and 20 Doubling), of total length of 3070 Km, costing ₹52,885 crore falling fully/partly in the State of Jharkhand are in planning/approval/construction stage, out of which, 744 km length has been commissioned and an expenditure of ₹15,986 crore has been incurred upto March, 2024. The summary is as under:-

Category	No. of project	Total Length (in Km)	Length Commissioned till March, 2024(in Km)	Total Exp. upto March, 2024 (Rs. in Cr.)
New Lines	11	1069	156	3549
Gauge Conversion	1	159	90	184
Doubling/Multi- tracking	20	1842	497	12254
Total	32	3070	744	15986

The details of outlay for infrastructure projects falling fully/partly in the State of Jharkhand is as under:-

Period	Outlay
2009-14	₹457 Cr./Yr
2025-26	₹7306 Cr. (approx. 16 times)

The details of commissioning/ laying of new track falling fully/partly in the State of Jharkhand is as under:-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	287 Km	57.4 Km
2014-26	1218 Km	121.8 Km (More than 2 times)

Parasnath-Madhuban-Giridih (49 Km) New Line was sanctioned in 2018-19 at an estimated cost of Rs. 971.52 crore on 50:50 cost sharing basis with State Government of Jharkhand. However, execution of this project could not be taken up as consent of Government of Jharkhand to share the cost of the project has not been received.

Howrah is already connected to Gaya via Madhupur, New Giridih, Koderma.

To facilitate the passengers of Giridih/New Giridih, 13513/13514 Asansol-Hatia Express and 14049/14050 Delhi-Godda Express have been introduced w.e.f 12.03.2024 and w.e.f 09.10.2024 respectively. These are providing connections for the Kolkata area from Madhupur. Passengers may also avail the services of 22303/22304 Howrah-Gaya Vande Bharat Express from Koderma. Besides, introduction of new train services, including Vande Bharat services, is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, etc.

OPERATIONAL COAL MINES

4259. SHRI ASADUDDIN OWAISI:

Will the Minister of **COAL** be pleased to state:

- (a) the list of currently operational coal mines in the country along with the estimated reserves for each mine;
- (b) the list of defunct coal mines in the country along with the year in which each mine became defunct;

(c) whether any measures are being undertaken for the redevelopment of these defunct mines or for sections within operational mines that are currently not in use; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) : The list of operational coal mines in the country along with their extractable reserves as on 31.03.2024 is attached at **Statement-I** .

(b) : As on 31.3.2024, there are 341 discontinued/abandoned coal mines in the Country, list attached at **Statement-II**.

(c) and (d) : Coal Companies have undertaken several measures to make more efficient use of abandoned & closed coal mines like re-opening of mines, Plantation, Solar Power Plants on OB dumps, Eco parks, Eco tourism, Ground water recharging & Pump Storage Plants, etc.

STATEMENT-I

Mine Wise Mineable/Extractable Reserve in India as on 31.03.2024 is as under:

Sl.No	Company	Mine Name	State	OC/ UG/ Mixed	Mineable/ Extractable Reserve (as on 31.03.2024)

001	ECL	Madhaipur UG / Madhaipur OC Patch	West Bengal	Mixed	2.88
002	ECL	Pandaveswar UG	West Bengal	UG	17.00
003	ECL	Mandarboni	West Bengal	UG	2.30
004	ECL	South Samla	West Bengal	UG	
005	ECL	Khottadih UG	West Bengal	UG	77.49
006	ECL	Khottadih OCP	West Bengal	OC	2.95
007	ECL	Dalurband OC	West Bengal	OC	1.45
008	ECL	Khandra Colliery	West Bengal	UG	19.79
009	ECL	Bankola Colliery	West Bengal	UG	102.34
010	ECL	ShyamSundarpur Colliery	West Bengal	UG	134.68
011	ECL	Kumardihi-A Colliery	West Bengal	UG	88.60
012	ECL	Nakrakonda -Kumardihi 'B' UG	West Bengal	Mixed	NA
013	ECL	Tilaboni Colliery	West Bengal	UG	494.42
014	ECL	Sankarpur Colliery	West Bengal	UG	91.61
015	ECL	Jhanjra Project Colliery	West Bengal	UG	127.43
016	ECL	Madhusudanpur 7 Pit & Incline	West Bengal	UG	0.33
017	ECL	Nabakajora Colliery	West Bengal	UG	81.41
018	ECL	Porascol East Colliery	West Bengal	UG	6.77
019	ECL	Porascol West Colliery	West Bengal	UG	27.63
020	ECL	Jambad UG Colliery	West Bengal	UG	7.66
021	ECL	Khas Kajora Colliery	West Bengal	UG	119.75
022	ECL	Central Kajora Colliery	West Bengal	UG	19.53
023	ECL	Jambad OCP	West Bengal	OC	3.48
024	ECL	Madhabpur UG &Madhabpur OC	West Bengal	Mixed	129.65
025	ECL	SonepurBazari Project OCM	West Bengal	OC	349.50
026	ECL	New Kenda Colliery	West Bengal	OC	47.85
027	ECL	Bahula Colliery	West Bengal	UG	59.06
028	ECL	Lower Kenda Colliery	West Bengal	UG	37.49
029	ECL	Chora 7&9 Pits Colliery	West Bengal	UG	17.00

030	ECL	Chora 10 Pit Colliery	West Bengal	UG	18.86
031	ECL	Chora Block Incline UG &Shankarpur OC &Banbahal OC	West Bengal	Mixed	22.56
032	ECL	Siduli Colliery	West Bengal	Mixed	30.39
033	ECL	C L Jambad Colliery	West Bengal	OC	2.33
034	ECL	Amritnagar Colliery	West Bengal	UG	4.39
035	ECL	Kunustoria Colliery	West Bengal	UG	6.83
036	ECL	Belbaid Colliery	West Bengal	UG	0.24
037	ECL	Parasea Colliery	West Bengal	UG	38.13
038	ECL	Bansra Colliery	West Bengal	Mixed	28.56
039	ECL	North Searsole OC Colliery	West Bengal	OC	16.36
040	ECL	NimchaColliery ,Nimcha OC (Amkola) &Nimcha Highwall	West Bengal	Mixed	11.03
041	ECL	J. K. Nagar Colliery	West Bengal	UG	16.42
042	ECL	Pure Searsole Colliery	West Bengal	UG	5.09
043	ECL	Satgram Project	West Bengal	UG	17.35
044	ECL	Satgram Incline	West Bengal	UG	4.14
045	ECL	Chapuikhas Colliery	West Bengal	UG	33.63
046	ECL	Kalidaspur Project	West Bengal	UG	7.34
047	ECL	Ningah Colliery	West Bengal	UG	16.99
048	ECL	Ningha (SSI) OC	West Bengal	OC	NA
049	ECL	Bhanora West Block colliery & Bhanora OC patch (H)	West Bengal	Mixed	8.07
050	ECL	Bonjemehari OC (Extn)	West Bengal	OC	11.13
051	ECL	Dabor Ph-II & III OC	West Bengal	OC	50.65
052	ECL	Mohanpur (Expn)	West Bengal	OC	43.44
053	ECL	Gourangdih Extn OC	West Bengal	OC	162.99
054	ECL	GourandiBegunia	West Bengal	OC	109.39
055	ECL	Itapara OC Patch	West Bengal	OC	NA
056	ECL	Parbelia Colliery	West Bengal	UG	0.39

057	ECL	Chinakuri Mine III	West Bengal	UG	26.80
058	ECL	Bejdih Colliery	West Bengal	UG	0.70
059	ECL	Methani Colliery	West Bengal	UG	1.67
060	ECL	Patmohana Colliery	West Bengal	UG	3.30
061	ECL	DhemomainIncl Colliery	West Bengal	UG	12.91
062	ECL	Dhemomain Pit Colliery	West Bengal	UG	3.64
063	ECL	Narsamuda Colliery	West Bengal	UG	4.78
064	ECL	Dubswari Colliery	West Bengal	UG	1.14
065	ECL	Badjna Colliery	Jharkhand	Mixed	49.19
066	ECL	Hariajam	Jharkhand	UG	104.61
067	ECL	Khordia	Jharkhand	UG	13.44
068	ECL	Lakhmata	Jharkhand	UG	12.46
069	ECL	Shampur B	Jharkhand	UG	55.21
070	ECL	Kumardhubi Colliery	Jharkhand	UG	10.28
071	ECL	Nirsha	Jharkhand	OC	1.95
072	ECL	Kapasara	Jharkhand	OC	124.55
073	ECL	Rajpura	Jharkhand	OC	2.10
074	ECL	Barmuri	Jharkhand	OC	2.23
075	ECL	Gopinathpur	Jharkhand	OC	107.62
076	ECL	Chapapur-II &Chappapur 10 Quarry (OC)	Jharkhand	Mixed	39.89
077	ECL	Chitra East OCP	Jharkhand	OC	39.88
078	ECL	Rajmahal OCP	Jharkhand	OC	180.12
079	ECL	Hurra'C'	Jharkhand	OC	89.80
080	BCCL	Damoda	Jharkhand	OC	3.17
081	BCCL	AMP Colliery	Jharkhand	Mixed	155.38
082	BCCL	Amalgamated BOCP	Jharkhand	OC	52.56
083	BCCL	Kharkharee	Jharkhand	UG	10.70
084	BCCL	Maheshpur	Jharkhand	UG	4.18
085	BCCL	Jogidih	Jharkhand	UG	4.57
086	BCCL	ABGC	Jharkhand	OC	20.88

087	BCCL	NAKC	Jharkhand	Mixed	53.98
088	BCCL	AKWMC	Jharkhand	OC	9.04
089	BCCL	AGKCC	Jharkhand	OC	1.89
090	BCCL	Mudidih	Jharkhand	OC	41.62
091	BCCL	Kankanee	Jharkhand	OC	0.41
092	BCCL	SendraBansjora	Jharkhand	OC	2.25
093	BCCL	Nichitpur	Jharkhand	OC	2.48
094	BCCL	Tetulmari	Jharkhand	OC	5.13
095	BCCL	Basdeopur	Jharkhand	OC	0.00
096	BCCL	E.Basuria	Jharkhand	OC	0.06
097	BCCL	Gondudih/Khas Kusunda	Jharkhand	OC	6.59
098	BCCL	New Godhur-Kusunda-Alkusa	Jharkhand	OC	33.49
099	BCCL	Amagamated Dhansar-Industry	Jharkhand	OC	1.26
100	BCCL	Ena	Jharkhand	OC	0.03
101	BCCL	Gopalichuck	Jharkhand	OC	7.11
102	BCCL	Bastacolla	Jharkhand	OC	14.86
103	BCCL	Kuya	Jharkhand	OC	3.28
104	BCCL	ROCP/S. Jharia	Jharkhand	OC	0.11
105	BCCL	NTST-Jeenagora	Jharkhand	OC	41.59
106	BCCL	Joyrampur	Jharkhand	OC	NA
107	BCCL	Kujama	Jharkhand	OC	16.55
108	BCCL	Bhowra(S)	Jharkhand	OC	0.72
109	BCCL	AmalgamatedSudamdih-Patherdih	Jharkhand	OC	15.14
110	BCCL	Basantimata –Dahibari	Jharkhand	OC	20.85
111	BCCL	Moonidih	Jharkhand	UG	4.21
112	CCL	Bhurkunda	Jharkhand	UG	5.98
113	CCL	Bhurkunda (Sangum)	Jharkhand	OC	0.90
114	CCL	Central Saunda	Jharkhand	UG	NA
115	CCL	Saunda (Ncdc)	Jharkhand	UG	NA
116	CCL	Sayal `D'	Jharkhand	OC	27.03

117	CCL	Urimari	Jharkhand	UG	NA
118	CCL	Urimari	Jharkhand	OC	9.80
119	CCL	North Urimari/Birsa-OC	Jharkhand	OC	85.42
120	CCL	Gidi `A'	Jharkhand	OC	55.00
121	CCL	Gidi `C'	Jharkhand	OC	12.00
122	CCL	Religara	Jharkhand	OC	26.00
123	CCL	Sirka	Jharkhand	OC	24.50
124	CCL	Manki/Churi	Jharkhand	UG	12.95
125	CCL	DakraBukbuka	Jharkhand	OC	1.50
126	CCL	K. Dewarkhand	Jharkhand	OC	89.38
127	CCL	Purnadih	Jharkhand	OC	37.00
128	CCL	Rohini	Jharkhand	OC	272.00
129	CCL	Rajhara	Jharkhand	OC	4.93
130	CCL	TetariaKhar	Jharkhand	OC	27.42
131	CCL	Ashoka	Jharkhand	OC	300.00
132	CCL	Magadh OCP	Jharkhand	OC	813.98
133	CCL	Amrapali OCP	Jharkhand	OC	350.00
134	CCL	Rajrappa Project	Jharkhand	OC	72.36
135	CCL	Sarubera	Jharkhand	UG	NA
136	CCL	Chainpur(Sarubera) Colly.	Jharkhand	OC	7.10
137	CCL	ARA Reorganisation	Jharkhand	OC	19.53
138	CCL	Kuju Colliery	Jharkhand	OC	NA
139	CCL	Topa Marginal Scheme	Jharkhand	OC	34.41
140	CCL	Pindra Colliery	Jharkhand	OC	NA
141	CCL	Pundi	Jharkhand	OC	117.79
142	CCL	Karma	Jharkhand	OC	7.06
143	CCL	Parej East OCP	Jharkhand	OC	9.03
144	CCL	Kedla UG	Jharkhand	UG	39.55
145	CCL	Kedla (OC)	Jharkhand	OC	13.25
146	CCL	Tapin North	Jharkhand	OC	18.19
147	CCL	Tapin South	Jharkhand	OC	29.81

148	CCL	Jharkhand OCP	Jharkhand	OC	9.04
149	CCL	Laiyo UGP	Jharkhand	UG	NA
150	CCL	Bokaro OC (Bermo)	Jharkhand	OC	20.30
151	CCL	Kargali OC	Jharkhand	OC	10.91
152	CCL	Karo-I OC	Jharkhand	OC	78.33
153	CCL	AKK OCP	Jharkhand	OC	71.50
154	CCL	KARO SPL.UG	Jharkhand	UG	NA
155	CCL	Kabribad OC	Jharkhand	OC	3.35
156	CCL	Giridih OC	Jharkhand	OC	2.30
157	CCL	Aadocm	Jharkhand	OC	24.00
158	CCL	SD OC Mine	Jharkhand	OC	9.00
159	CCL	Tarmi	Jharkhand	OC	7.63
160	CCL	DhoriKhas(UG)	Jharkhand	UG	0.60
161	CCL	KatharaColly.	Jharkhand	OC	19.41
162	CCL	Jarangdih OC.	Jharkhand	OC	13.45
163	CCL	Govindpur Ph-II OCP	Jharkhand	OC	30.00
164	CCL	Govindpur,	Jharkhand	UG	4.20
165	NCL	Amlohri	Madhya Pradesh	OC	79.35
166	NCL	Bina Extn	Uttar Pradesh	OC	61.00
167	NCL	Dudhichua Project	Uttar Pradesh	OC	181.07
168	NCL	Jayant Project	Madhya Pradesh	OC	142.36
169	NCL	Jhingurda Project	Madhya Pradesh	OC	16.83
170	NCL	Kakri Project	Uttar Pradesh	OC	3.00
171	NCL	Khadia Project	Uttar Pradesh	OC	165.00
172	NCL	Nigahi Project	Madhya Pradesh	OC	388.59
173	NCL	Krishnshila OCP	Uttar Pradesh	OC	9.65

174	NCL	Block-B Project	Madhya Pradesh	OC	NA
175	WCL	Hindustan Lalpeth Colliery No.1	Maharashtra	UG	NA
176	WCL	Manna Incline	Maharashtra	UG	0.01
177	WCL	Nandgaon Incline	Maharashtra	UG	0.66
178	WCL	Durgapur Rayatwari Colly	Maharashtra	UG	34.71
179	WCL	Mahakali Colliery	Maharashtra	UG	NA
180	WCL	Hindustan Lalpeth OC	Maharashtra	OC	3.43
181	WCL	Durgapur Open Cast	Maharashtra	OC	36.15
182	WCL	Bhatadi OC Mine	Maharashtra	OC	39.21
183	WCL	Chanda Rayatwari Colliery	Maharashtra	UG	NA
184	WCL	Ballarpur 3 & 4 Pits	Maharashtra	UG	16.09
185	WCL	Dhoptala OC (Sasti Colliery)	Maharashtra	OC	50.73
186	WCL	Ballarpur OCM	Maharashtra	OC	1.79
187	WCL	Sasti Expn. OCM	Maharashtra	OC	19.78
188	WCL	Gouri -Pauni(A) OCM	Maharashtra	OC	55.34
189	WCL	Gouri Deep	Maharashtra	OC	92.62
190	WCL	Paoni II OCM	Maharashtra	OC	14.56
191	WCL	New Majri UG to OC Expn.	Maharashtra	OC	26.49
192	WCL	New Majri - I(A) & II Extn. (A) OC	Maharashtra	OC	0.71
193	WCL	Amalgamated Yekona I & II	Maharashtra	OC	48.40
194	WCL	Naigaon OCM	Maharashtra	OC	9.01
195	WCL	Neelijay OCM	Maharashtra	OC	25.82
196	WCL	Mungoli OCM	Maharashtra	OC	23.26
197	WCL	Kolgaon OC	Maharashtra	OC	0.92
198	WCL	Penganga OC	Maharashtra	OC	4.18
199	WCL	Rajur UG	Maharashtra	UG	36.27
200	WCL	Ukni OC	Maharashtra	OC	6.10
201	WCL	Pimpalgaon,	Maharashtra	OC	5.80
202	WCL	Kolarpimpri,	Maharashtra	OC	27.44

203	WCL	Junad,	Maharashtra	OC	9.33
204	WCL	Ghonsa,	Maharashtra	OC	2.61
205	WCL	Silewara Colliery	Maharashtra	UG	7.05
206	WCL	Patansaongi Colliery	Maharashtra	UG	13.87
207	WCL	Saoner Mine-I	Maharashtra	UG	12.21
208	WCL	Saoner Mine – II	Maharashtra	UG	14.64
209	WCL	Saoner Mine – III	Maharashtra	UG	13.38
210	WCL	Adasa (UG to OC)	Maharashtra	OC	20.65
211	WCL	Amalgamated InderKamptee OCM	Maharashtra	OC	33.51
212	WCL	Amalgamated GondegaonGhatrohana	Maharashtra	OC	7.87
213	WCL	Bhanegaon OCM	Maharashtra	OC	19.85
214	WCL	Singori OC	Maharashtra	OC	23.13
215	WCL	Makardhokra-III OC MINE	Maharashtra	OC	66.75
216	WCL	Umrer OC Mine	Maharashtra	OC	1.12
217	WCL	Makardhokra-I OC Expansion Mine	Maharashtra	OC	32.31
218	WCL	Gokul OC Mine + Gokul Extn.	Maharashtra	OC	15.93
219	WCL	Murpar UG	Maharashtra	UG	NA
220	WCL	Tawa Mine	Madhya Pradesh	UG	2.98
221	WCL	Tawa-II	Madhya Pradesh	UG	5.22
222	WCL	Chhatarpur 1	Madhya Pradesh	UG	2.83
223	WCL	Chhatarpur –II	Madhya Pradesh	UG	0.01
224	WCL	Mahadeopuri	Madhya Pradesh	UG	3.74

225	WCL	Nehariya	Madhya Pradesh	UG	12.66
226	WCL	Vishnupuri-II	Madhya Pradesh	UG	11.36
227	WCL	Mathani	Madhya Pradesh	UG	12.64
228	WCL	Dhankasa&Jamunia	Madhya Pradesh	UG	36.50
229	WCL	New Sethia	Madhya Pradesh	OC	NA
230	WCL	Chhinda	Madhya Pradesh	OC	2.79
231	WCL	Urdhan	Madhya Pradesh	OC	17.25
232	WCL	Mohan (Mohan OC)	Madhya Pradesh	OC	NA
233	WCL	Mohan (Mohan UG)	Madhya Pradesh	Mixed	1.41
234	WCL	Tandsi	Madhya Pradesh	UG	5.96
235	WCL	Sharda UG	Madhya Pradesh	UG	5.16
236	SECL	Bangwar	Madhya Pradesh	UG	14.92
237	SECL	Rajendra	Madhya Pradesh	UG	6.34
238	SECL	Sharda Highwall	Madhya Pradesh	UG	5.61
239	SECL	Dhanpuri	Madhya Pradesh	OC	0.40
240	SECL	Amlai OC	Madhya Pradesh	OC	2.02

241	SECL	Damini	Madhya Pradesh	UG	6.86
242	SECL	Khairaha	Madhya Pradesh	UG	9.34
243	SECL	Rampur Batura	Madhya Pradesh	OC	64.28
244	SECL	Nowrozabad (W)	Madhya Pradesh	UG	4.41
245	SECL	Pali	Madhya Pradesh	UG	3.15
246	SECL	Umaria	Madhya Pradesh	UG	9.73
247	SECL	Piparia	Madhya Pradesh	UG	14.99
248	SECL	Vindhya	Madhya Pradesh	UG	1.22
249	SECL	Kanchan OC	Madhya Pradesh	OC	23.78
250	SECL	Jamuna 9 & 10	Madhya Pradesh	UG	0.26
251	SECL	Meera	Madhya Pradesh	UG	3.09
252	SECL	Bhadra	Madhya Pradesh	UG	6.11
253	SECL	Bartarai	Madhya Pradesh	UG	6.80
254	SECL	Amadand	Madhya Pradesh	OC	54.38
255	SECL	West Jhagrakhand	Chhattisgarh	UG	1.32
256	SECL	Haldibari	Chhattisgarh	UG	2.87
257	SECL	Rajnagar RO	Madhya Pradesh	UG	2.66

258	SECL	Jhiria	Madhya Pradesh	UG	9.21
259	SECL	Bijuri	Madhya Pradesh	UG	8.39
260	SECL	Behraband	Madhya Pradesh	UG	49.41
261	SECL	Kurja/Sheetaldhara	Madhya Pradesh	UG	5.45
262	SECL	Rajnagar	Madhya Pradesh	OC	13.31
263	SECL	N.C.P.H. Colliery (NEW)	Chhattisgarh	UG	6.76
264	SECL	Raniatari	Chhattisgarh	UG	5.24
265	SECL	Kurasia UG	Chhattisgarh	UG	13.77
266	SECL	Chirimiri	Chhattisgarh	OC	17.01
267	SECL	Vijay West	Chhattisgarh	UG	8.37
268	SECL	Churcha RO	Chhattisgarh	UG	13.02
269	SECL	Katkona 1 & 2	Chhattisgarh	UG	18.36
270	SECL	Pandavpara Colliery	Chhattisgarh	UG	13.81
271	SECL	Jhilimili Colliery	Chhattisgarh	UG	14.90
272	SECL	Kumda 7 & 8	Chhattisgarh	UG	1.65
273	SECL	Balrampur	Chhattisgarh	UG	2.18
274	SECL	Rehar	Chhattisgarh	UG	7.35
275	SECL	Gayatri	Chhattisgarh	UG	15.96
276	SECL	Amera	Chhattisgarh	OC	16.29
277	SECL	Amgaon	Chhattisgarh	OC	17.80
278	SECL	Ketki	Chhattisgarh	UG	11.98
279	SECL	Bhatgaon	Chhattisgarh	UG	2.50
280	SECL	Shivani	Chhattisgarh	UG	6.73
281	SECL	Navapara	Chhattisgarh	UG	4.93
282	SECL	Jaganathpur	Chhattisgarh	OC	47.92
283	SECL	Manikpur	Chhattisgarh	OC	46.12

284	SECL	Dhelwadiah Colliery	Chhattisgarh	UG	12.03
285	SECL	Singhali Colliery	Chhattisgarh	UG	11.44
286	SECL	Bagdeva	Chhattisgarh	UG	12.56
287	SECL	Saraipali	Chhattisgarh	UG	26.80
288	SECL	Gevra	Chhattisgarh	OC	892.37
289	SECL	Dipka	Chhattisgarh	OC	813.74
290	SECL	Kusmunda Project	Chhattisgarh	OC	620.66
291	SECL	Baroud OC	Chhattisgarh	OC	249.46
292	SECL	Chhal OC	Chhattisgarh	OC	129.64
293	SECL	Jampali	Chhattisgarh	OC	10.68
294	SECL	Bijari OC	Chhattisgarh	OC	NA
	SECL(GP 2&3)	Gare Palma IV/2&3	Chhattisgarh	OC	NA
295	MCL	Jagannath Re-org OCP	Odisha	OC	32.00
296	MCL	Ananta OCP	Odisha	OC	231.07
297	MCL	Bhubaneswari OCP	Odisha	OC	959.00
298	MCL	Bharatpur OCP	Odisha	OC	267.42
299	MCL	Lingaraj OCP	Odisha	OC	138.84
300	MCL	Kaniha OCP	Odisha	OC	912.37
301	MCL	Balram OCP	Odisha	OC	540.57
302	MCL	Hingula OCP	Odisha	OC	434.67
303	MCL	Nandira Colliery	Odisha	UG	7.80
304	MCL	Lajkura OCP	Odisha	OC	29.97
305	MCL	Samleswari OCP	Odisha	OC	106.29
306	MCL	Int. Lakhanpur-Belpahar-Lilari OCP	Odisha	OC	1040.14
307	MCL	Basundhara (West) OCP	Odisha	OC	0.00
308	MCL	Siarmal OCP	Odisha	OC	1769.46
309	MCL	Kulda OCP Balinga	Odisha	OC	1282.94
310	MCL	Garjanbahal OCP	Odisha	OC	
311	MCL	HirakhandBundia Mine	Odisha	UG	16.78

312	MCL	Orient Mine No. 1 & 2	Odisha	UG	69.94
313	NEC	Tikak Colliery	Assam	OC	4052.36
314	SCCL	Padmavathi Khani No.5 Incline	Telangana	UG	8.49
315	SCCL	GouthampurKhani OCP	Telangana	OC	0.00
316	SCCL	JalagamVengala Rao OC-2	Telangana	OC	206.79
317	SCCL	Kistaram OC	Telangana	OC	16.04
318	SCCL	KoyaGundem OC II	Telangana	OC	18.83
319	SCCL	Jawahar Khani OC-5,	Telangana	OC	23.72
320	SCCL	PrakashamKhani OC	Telangana	OC	228.77
321	SCCL	Manuguru Opencast	Telangana	OC	1.16
322	SCCL	Kondapuram	Telangana	UG	7.88
323	SCCL	Godavari Khani-1 & 3	Telangana	UG	2.99
324	SCCL	Godavari Khani-2 & 2A	Telangana	UG	4.89
325	SCCL	Godavari Khani-11 Incline	Telangana	UG	33.08
326	SCCL	Godavarikhani V OC	Telangana	OC	29.37
327	SCCL	Vakilpalli	Telangana	UG	2.38
328	SCCL	Ramagundam-OC 3 & OC III	Telangana	OC	69.67
329	SCCL	Ramagundam OC-I Extn. Ph-II	Telangana	OC	78.53
330	SCCL	Kakatiya Khani-1 & 1A Incline	Telangana	UG	18.35
331	SCCL	Kakatiya Khani-5 Incline	Telangana	UG	8.77
332	SCCL	Kakatiya Khani-6, Incline	Telangana	UG	0.57
333	SCCL	Kakatiya Khani-8 & 8A Incline	Telangana	UG	37.84
334	SCCL	Kakatiya Khani-OC II	Telangana	OC	11.50
335	SCCL	Kakatiya Khani-OC-III	Telangana	OC	72.84
336	SCCL	AdriyalaSaft Project	Telangana	UG	33.48
337	SCCL	Khairagura OC	Telangana	OC	24.30
338	SCCL	Shanthi Khani	Telangana	UG	21.92
339	SCCL	Kalyan Khani-5 Incline	Telangana	UG	1.50
340	SCCL	Kasipet 1 Incline	Telangana	UG	2.90
341	SCCL	Kasipet 2 Incline	Telangana	UG	7.46
342	SCCL	Ramakrishnapur OC	Telangana	OC	2.50

343	SCCL	Kalyan Khani OC	Telangana	OC	23.38
344	SCCL	Ravindra Khani-5 Incline	Telangana	UG	0.49
345	SCCL	Ravindra Khani-6 Incline	Telangana	UG	1.02
346	SCCL	Ravindra Khani-7, Incline	Telangana	UG	11.70
347	SCCL	Ravindra Khani-New Tech,	Telangana	UG	10.36
348	SCCL	Srirampur-1, Incline	Telangana	UG	0.12
349	SCCL	Srirampur-3 & 3A Incline	Telangana	UG	6.97
350	SCCL	Indaram Khani-1A, Incline	Telangana	UG	3.47
351	SCCL	Srirampur OC	Telangana	OC	55.73
352	SCCL	IndaramKhani-OC	Telangana	OC	25.27
353	JSMDCL	Sikni Open Cast Mine	Jharkhand	OC	8.48
354	DVC_T	DVC Tubed Mines	Jharkhand	OC	170.84
355	JKML	Metica Coal Mine	J & K	UG	NA
356	JKML	New Moghla Coal Mine	J & K	UG	NA
357	IISCOJ	Jitpur Colliery	Jharkhand	UG	11.10
358	IISCOC	Chasnalla Colliery	Jharkhand	UG	NA
359	IISCOR	Ramnagar Colliery	West Bengal	OC	27.47
360	IISCOR	Ramnagar Colliery	West Bengal	UG	NA
361	SAIL	Tasra Colliery	Jharkhand	OC	NA
362	NTPC_PB	PakriBarwadih	Jharkhand	OC	594.61
363	NTPC_DG	Dulanga Coal Mining Project	Odisha	OC	134.59
364	NTPC_TP	Talaipalli Coal Mine	Chhattisgarh	OC	839.87
365	NTPC_CB	ChattiBariatu Coal Mining Project	Jharkhand	OC	151.22
366	NTPC_KD	Kerandari Coal field	Jharkhand	OC	151.22
367	CSPGCL	Gare Palma Sector III	Chhattisgarh	OC	125.21
368	TGGENCO	Tadicherla 1 OCM	Telangana	OC	38.36
369	WBPDCCL_B	Barjora Coal Mine	West Bengal	OC	NA
370	WBPDCCL_B N	Barjora (North) Coal Mine	West Bengal	OC	55.96

371	WBPDCCL_P N	Pacchwara North Coal Mine	Jharkhand	OC	379.52
372	WBPDCCL_G B	G & G B Coal Mine	West Bengal	OC	4.20
373	WBPDCCL_T	Tara(E&W)	West Bengal	OC	4.20
374	NLCL_II&III	Talabira II & III	Odisha	OC	536.58
375	RRVUNL	Parsa East and Kanta Basan OCM	Chhattisgarh	OC	352.92
376	OCPL	Manoharpur Coal Mine	Odisha	OC	162.55
377	DPL	Trans Damodar Coal Mine	West Bengal	OC	45.15
378	TSLWB	West Bokaro OC Quarry-AB	Jharkhand	OC	261.21
379	TSLWB	West Bokaro OC Quarry-E	Jharkhand	OC	NA
380	TSLJH	Jamadoba Colliery,	Jharkhand	Mixed	3.64
381	TSLJH	Sijua Colliery,	Jharkhand	UG	9.42
382	TSLJH	Bhelatand Colliery,	Jharkhand	UG	6.72
383	CESC	Sarisatolli Coal Mine	West Bengal	OC	32.75
384	BALCO	Chotia Coal Mine	Chhattisgarh	OC	17.66
385	JPVL	Amelia (North) Coal Mine	Madhya Pradesh	OC	45.82
386	SPL	Moher & Moher Amlohri Ext. OCP	Madhya Pradesh	OC	317.47
387	TUML	MarkiMangli - I Coal Mine	Maharashtra	OC	9.01
388	RCCPL	SialGhogri Coal Mine	Madhya Pradesh	UG	4.59
389	HIL_GP_IV/ 4	Gare Palma IV/4 Coal Mine	Chhattisgarh	OC	9.94
390	HIL_GP_IV/ 5	Gare Palma IV/5 Coal Mine	Chhattisgarh	UG	39.09
391	HIL_KOC	Kathautia Open Cast Coal Mine	Jharkhand	OC	20.98
392	SIL	Belgaon Coal Mine	Maharashtra	UG	5.51
393	AMBUJA	GP-IV-8 Coal Mine	Chhattisgarh	UG	43.21

394	BSIL	MarkiMangli –III	Maharashtra	OC	3.32
395	APMDCL	Suliyari Coal Mine	Madhya Pradesh	OC	NA
396	KPCL	Baranj	Maharashtra	OC	109.63
397	UTCL	Bicharpur	Madhya Pradesh	UG	NA
398	SEML	Gare Palma IV/7	Chhattisgarh	OC	39.59
399	PSPCL	Pachhwara Central Coal Mine	Jharkhand	OC	236.45
400	Vedanta	Jamkhani Coal Mine	Odisha	OC	11.50
401	THDC	Amelia Coal Block	Madhya Pradesh	OC	139.17
402	BSMPL	Gotitoria (East) &Gotitoria (West)	Madhya Pradesh	OC	7.86
403	JPL_IV/1	Gare Palma IV/1	Chhattisgarh	OC	31.41
404	JPL_IV/2 & 3	Gare Palma IV/2 &3	Chhattisgarh	OC	NA
405	AIPL	Takli Jena Bellora North & South	Maharashtra	OC	NA
406	JSPL_UC	Utkal C Coal Mine,	Odisha	OC	122.84
407	JSPL_GP IV/6	Gare palma IV/6 vill- Kenjemura	Chhattisgarh	OC	88.57
408	NALCO	Utkal D	Odisha	OC	168.88

STATEMENT-II

The list of abandoned/discontinued mines is as under:

S.No.	Company Name	Mine Name	Year of Abandonment/Discontinuation of mine
1	BCCL	HANTUDUH COLLIERY OF WEST JHARIA (WJ) AREA	Before 2009
2	BCCL	PADUGORA COLLIERY (WJ AREA)	

3	BCCL	MUCHRAIDIH COLLIERY (UG)
4	BCCL	MURLIDIH COLLIERY (WJ AREA)
5	BCCL	BHURUNGIA COLLIERY (UG)
6	BCCL	BHATDEE UG MINE(WJ AREA)
7	BCCL	VICTORIA WEST COLLIERY(U/G)
8	BCCL	AMALGAMATED CHANCH UG AND LAIKDIH DEEP UG OF CHANCH VICTORIA (CV) AREA
9	BCCL	NEW LAIKDIH OC COLLIERY
10	CCL	HURILONGUG
11	CCL	HUTAR COLLIERY
12	CCL	DHOBIDIH INCLINE
13	CCL	UK INCLINE
14	CCL	BHADUA OCP
15	CCL	KARO SEAM INCLINE
16	CCL	SEMRA OPENCAST PROJECT
17	ECL	JAMURIA (NAMED AS JAMURIA GROUP OF MINES)
18	ECL	CENTRAL JAMURIA (NAMED AS JAMURIA GROUP OF MINES)
19	MCL	SOUTH BALANDA OCP
20	MCL	BASUNDHARA EAST OC MINE
21	MCL	DEULBERA UG
22	MCL	HANDIDHUA UG
23	NCL	GORBI OPENCAST MINE
24	NECL	LEDO COLLIERY, MARGHERITA
25	NECL	JEYPORE DILLI COLLIERY, MARGHERITA
26	NECL	BARAGOLAI COLLIERY, MARGHERITA
27	SECL	DOMNARA OC
28	SECL	JAINAGAR 5&6 INCLINE
29	SECL	KORBA 1&2 INCLINE
30	SECL	KORBA 3&4 INCLINE

31	SECL	KOTMA OC	
32	SECL	KUMDA 1&2 INCLINE	
33	SECL	NEW JHIMAR UG	
34	SECL	NORTH JKD UG	
35	SECL	OLD JHIMAR UG	
36	SECL	RAMNAGAR COLLIERY	
37	SECL	SOUTH JKD 5&6 UG	
38	SECL	SOUTH JKD 10 & 11 UG	
39	SECL	AMLAI UG	
40	SECL	BANKI 5&6 INCLINE UG	
41	SECL	BANKI 7 & 8 INCLINE	
42	SECL	BURHAR NO 1 UG	
43	SECL	BURHAR NO 3. UG	
44	SECL	CHACHAI OC	
45	SECL	CHACHAI UG	
46	SECL	DUMAN HILL UG	
47	SECL	JAINAGAR 3&4 INCLINE	
48	SECL	JAMUNA 3&4 INCLINE	
49	SECL	JARWAHI OC	
50	SECL	KOREA UG	
51	SECL	KOTMA UG	
52	SECL	MAND UG	
53	SECL	PURE CHIRIMIRI UG	
54	SECL	RUNGTA UG	
55	SECL	SONAWANI UG	
56	SECL	SUBHASH INCLINE	
57	SECL	VIVEK NAGAR UG	
58	SECL	WEST CHIRIMIRI UG	
59	SECL	NOWROZABAD EAST UG	
60	SECL	RAJGAMAR 8&9 INCLINE	
61	WCL	BHAMORI/JATACHAPPA COLLIERY	

62	WCL	CHANDAMETTA COLLIERY
63	WCL	EAST DONGAR CHICKLI COLLIERY
64	WCL	EKLEHRA COLLIERY
65	WCL	SATPURA-I UG MINE
66	WCL	GAJANDOH COLLIERY
67	WCL	HARANBHATTA OC MINE
68	WCL	BANSI COLLIERY
69	WCL	CHIKALMAU COLLIERY
70	WCL	DATLA EAST COLLIERY
71	WCL	DATLA WEST COLLIERY
72	WCL	GHORAWARI HIRDAGARH COLLIERY
73	WCL	GHORAWARI KALAN COLLIERY
74	WCL	KALICHAPAR COLLIERY
75	WCL	NANDORA COLLIERY
76	WCL	RAKHIKOLE COLLIERY
77	WCL	SUKRI COLLIERY
78	WCL	NEWTON CHICKLI COLLIERY
79	WCL	NORTH CHANDAMETTA COLLIERY
80	WCL	RAWANWARA OC
81	WCL	RAWANWARA COLLIERY
82	WCL	CHINCHOLI UG MINE
83	SCCL	MAHAVIRKHANI-1 MINE (MVK-1)
84	SCCL	MAHAVIRKHANI-5 MINE (MVK-5)
85	SCCL	MORGAN'S PIT MINE
86	SCCL	BOIPALLI MINE
87	SCCL	NO.2 INCLINE
88	SCCL	HEMACHANDRAPUR
89	BCCL	SOUTH GOVINDPUR
90	BCCL	TETURIA
91	BCCL	DHARMABANDH
92	BCCL	POOTKEE COLLIERY

93	BCCL	KB 5/6 PIT	
94	BCCL	KUSTORE COLLIERY	
95	BCCL	AMLABAD	
96	CCL	GIDHANIA COLLIERY	
97	CCL	GIRIDIH UG	
98	CCL	KARKATTA UG	
99	CCL	HENDEGIR UG	
100	CCL	KHASMAHAL UG	
101	CCL	KABRIBAD UG	
102	CCL	ASSOCIATE KARANPURA UG	
103	CCL	KHAS KARANPURA UG	
104	CCL	SAUNDA D OC	
105	ECL	SANKARPUR OLD UG	
106	ECL	MADHUSUDANPUR 1&2 UG	
107	ECL	NABAKAJORA, GHANASHYAM OC	
108	ECL	JOTE JANKI UG	
109	ECL	BADJNA PUSAI OC	
110	ECL	GOGLA/ADJAY BANK UG	
111	ECL	PURUSHOTTAMPUR OC	
112	ECL	DARULA UG	
113	ECL	NUTANDANGA UG	
114	ECL	ALKUSHA-GOPALPUR OC	
115	ECL	BARMONDIA UG	
116	ECL	DALMIYA OC	
117	ECL	EAST JEMEHARI UG	
118	ECL	SEETALDASJI UG	
119	ECL	NEW JEMEHARI KHAS UG	
120	ECL	KLS CHALBALPUR UG	
121	ECL	NORTH BROOK UG	
122	ECL	NIMCHA OC	
123	ECL	NEW/CENTRAL SATGRAM UG	

124	ECL	BELRUI DISHERGARH UG	
125	ECL	POIDIH OC	
126	ECL	ADJAY II UG	
127	ECL	MANDERBONI 1,2 & 4 UG	
128	ECL	DHANDADIH OC	
129	ECL	CHALBALPUR KHAS UG	
130	ECL	RANIPUR UG	
131	ECL	SHEEBPUR OC	
132	ECL	RANA UG	
133	ECL	KENDRA UG	
134	ECL	MADHUJORE UG	
135	ECL	SHAMPUR A UG	
136	ECL	CHINAKURI-II UG	
137	ECL	GIRIMINT UG	
138	ECL	RATIBATI OC	
139	ECL	MAHABIR UG	
140	ECL	BENAI UG	
141	ECL	KRISHNANAGAR	
142	ECL	SANGRAMGARH OC	
143	ECL	SANGRAMGARH UG	
144	ECL	BANKSIMULIA 7&8	
145	ECL	DAMRA	
146	ECL	BRIGHTS RANA UG	
147	ECL	BHANORA	
148	ECL	PALASTHALI UG	
149	ECL	KASTA UG	
150	ECL	PALASTHALI OC	
151	ECL	PARIHARPUR UG	
152	ECL	BELDANGA UG	
153	ECL	JOEKURI UG	
154	SECL	RAJNAGAR 4 & 5	

155	SECL	CHHAL INCLINE	
156	SECL	LAXMAN	
157	SECL	KOTMA WEST	
158	SECL	DHARAM	
159	WCL	BARKUI WEST	
160	WCL	BARKUI	
161	WCL	NAKODA	
162	WCL	DHOPTALA	
163	WCL	NEW DHOPTALA	
164	WCL	TARODA	
165	WCL	SETHIYA	
166	WCL	VISHNUPURI	
167	WCL	BALLARPUR	
168	WCL	SHIVPURI	
169	WCL	KUKURMUNDA	
170	WCL	NAKODA	
171	WCL	CHARGAON	
172	WCL	PENCH EAST	
173	WCL	RAJUR PIT	
174	WCL	WALNI	
175	WCL	WIRUR	
176	SCCL	PK-1 INCLINE	
177	SCCL	RK-3 INCLINE,	
178	SCCL	MVK-2	
179	SCCL	MVK-3	
180	CCL	RAYBACHRA UG	Post-2009
181	CCL	JARANGDIH UG	
182	CCL	NSD UG	
183	CCL	KSP PH-II	
184	CCL	SARUBERA UG	
185	CCL	URIMARI UG	

186	CCL	PIPARWAR OC	
187	MCL	CHHENDIPADA OCP	
188	NECL	TIPONG UG	
189	NECL	LEDO OCP	
190	SECL	PAWAN	
191	SECL	NEW AMLAI	
192	SECL	MALGA	
193	SECL	NORTH CHIRIMIRI	
194	SECL	SURAKACHHAR 5&6	
195	SECL	JAMUNA	
196	SECL	BANKI MAIN	
197	SECL	BANKI 9&10	
198	SECL	NCPH OLD	
199	SECL	WEST CHIRIMIRI	
200	SECL	KOTMA WEST OC PATCH	
201	SECL	B SEAM	
202	SECL	BAIGA	
203	SECL	PALKIMARA	
204	SECL	GOVINDA	
205	SECL	SOMNA	
206	SECL	DHANPURI	
207	SECL	PINOURA	
208	SECL	BISRAMPUR	
209	SECL	MAHAN II	
210	SECL	KAPILDHARA	
211	SECL	JAMUNA	
212	SECL	DUGGA	
213	SECL	MAHAN	
214	WCL	PATHAKHERA-II	
215	WCL	PATHAKHERA-I	
216	WCL	SATPURA-II	

217	WCL	NEW MAJRI-3
218	WCL	DAMUA
219	WCL	DATLA OC (GHORAWARI-II)
220	WCL	HLC NO. 3
221	WCL	GHUGUS
222	WCL	RAWANWARA-KHAS
223	WCL	AMBARA
224	WCL	GANPATI
225	WCL	CRC
226	WCL	SHOBHAPUR
227	WCL	GHORAWARI/JHARNA
228	WCL	BARKUHI
229	WCL	DAMUA OC
230	WCL	MURPAR
231	WCL	HINDUSTAN LALPETH - I*
232	WCL	SARNI
233	WCL	PADMAPUR
234	SCCL	DORLI OCP-I EXPANSION MINE
235	SCCL	RAVINDRAKHANI NO.8 INCLINE
236	SCCL	GODAVARIKHANI-7 LIFE EXTENSION PROJECT (GDK- 7 LEP)
237	SCCL	MEDAPALLI OC PROJECT
238	SCCL	DORLI OCP-II MINE
239	BCCL	GHANOODIH
240	BCCL	KENDUADIH
241	BCCL	MADHUBAND
242	BCCL	SALANPUR
243	BCCL	LOYBAD
244	BCCL	P.B. PROJECT GROUP
245	BCCL	AMALGAMATED EAST BHAGGATDIH SIMLABAHAL COLLIERY

246	BCCL	LOHAPATTI
247	BCCL	BURRAGARH
248	BCCL	HURRILADIH
249	BCCL	BHUTGORIA
250	BCCL	MURLIDIH 20/21
251	BCCL	SUDAMDIH SHAFT
252	BCCL	BEGUNIA
253	CCL	ARGADA UG
254	CCL	SIRKA UG
255	CCL	BSI UG
256	CCL	SWANG UG
257	CLL	PINDRA UG
258	CCL	PIPARADIH UG
259	CCL	TOPA UG
260	CCL	KUJU UG*
261	CCL	SAYAL D UG*
262	CCL	ARA OC
263	CCL	KUJU OC
264	CCL	PUNDI OC
265	CCL	LAIYO UG
266	CCL	KEDLA UG
267	CCL	KARGALI OC
268	CCL	TARMI OC
269	CCL	BHURKUNDA UG
270	CCL	SAUNDA D UG*
271	CCL	CENTRAL SOUNDA UG
272	ECL	HARIPUR UG
273	ECL	AMRASOTA UG
274	ECL	BELBAID OC
275	ECL	KAPASARA UG
276	ECL	SAMLA UG

277	ECL	S.S INCLINE	
278	ECL	MALLICKBASTI OC	
279	ECL	MADHUSUDANPUR 3 & 4 UG	
280	ECL	LACHHIPUR UG	
281	ECL	PARESEA 6&7 UG	
282	ECL	MANDMAN UG	
283	ECL	BARMONDIA A UG	
284	ECL	JOKE KURI UG	
285	ECL	SODEPUR ® UG	
286	ECL	SEETALADASJI OC	
287	ECL	CHORA OC	
288	ECL	MOIRA UG	
289	ECL	GOPINATHPUR UG	
290	ECL	CHINAKURI-I	
291	ECL	K.D. INCLINE	
292	ECL	RATIBATI UG	
293	ECL	KUARDIH-TIRAT UG	
294	ECL	MITHAPUR UG	
295	ECL	MAHABIR OC	
296	ECL	GHUSICK UG	
297	ECL	KALLIPAHARI UG	
298	MCL	TALCHER UG	
299	MCL	ORIENT MINE NO. 3	
300	MCL	ORIENT MINE NO. 4	
301	SECL	MAHAMAYA	
302	SECL	ANJAN HILL	
303	SECL	RAJGAMAR 6&7	
304	SECL	BIRSINGPUR	
305	SECL	KALYANI	
306	SECL	KATKONA 3 & 4	
307	SECL	BALGI	

308	SECL	SURAKACHHAR 3&4	
309	SECL	SURAKACHHAR MAIN	
310	SECL	BARTUNGA HILL	
311	WCL	DHOPTALA	
312	WCL	ADASA	
313	WCL	SASTI	
314	WCL	MANNA	
315	WCL	DRC 678 COLLIERY	
316	WCL	THESGORA	
317	WCL	KUMBHARKHANI	
318	WCL	MOHAN PHASE-IV	
319	WCL	PIPLA	
320	WCL	AB-INCLINE	
321	WCL	NANDAN-I	
322	WCL	NANDAN-II	
323	WCL	BHARAT (GHORAWARI-2)	
324	WCL	SHIVPURI	
325	WCL	VISHNUPURI-I	
326	WCL	DHORWASA	
327	WCL	NAVIN KUNADA	
328	WCL	JUNA KUNADA	
329	WCL	TELWASA	
330	WCL	MAKARDHOKRA-II	
331	WCL	NEW SETHIA	
332	WCL	MAHAKALI	
333	WCL	BHAJIPANI	
334	SCCL	KTK OC-1	
335	SCCL	JVR OC-1	
336	SCCL	GDK-5 INCLINE	
337	SCCL	21 INCLINE	
338	SCCL	GOLETI 1 & 1A	

339	SCCL	BPA OC-II EXPN.	
340	SCCL	VK NO.7 INCLINE	
341	SCCL	GDK10 INCLINE	

MODERNIZATION AND EXPANSION OF SUGAR FACTORIES

4260. SHRI MADDILA GURUMOORTHY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of policies or schemes formulated by the Government to support the modernization and expansion of sugar factories and the development of sugarcane farming particularly in regions such as the Tirupati Parliamentary Constituency segment;
- (b) whether the Government has any plans to establish a dedicated research institute in Andhra Pradesh, similar to the National Sugar Institute, to facilitate research on sugarcane improvement, production and management; and
- (c) if so, the details and the location thereof along with the scope of research activities for the benefit of sugarcane farmers and sugar industries in Tirupati and other regions of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) : The policies are framed for country as a whole for welfare of sugarcane farmers and sugar industry. Under Sugar Development Fund Act, 1982, financial assistance in the form of SDF loans were given to sugar mills, inter-alia, for Modernisation Cum Expansion of sugar mill, Cane Development, Bagasse-Based Cogeneration power projects, production of Anhydrous Alcohol or Ethanol/Zero Liquid Discharge (ZLD) plant. However, the SDF loan schemes have been closed by this Department vide letter dated 21.09.2021.

In order to enhance the ethanol production capacity in the country, Central Government has also notified various ethanol interest subvention schemes from 2018 to 2022 inter-alia, for sugar mills for setting up of new distilleries, expansion of existing distilleries and for conversion of existing molasses based distilleries to dual feed distilleries throughout the country.

A new scheme for Cooperative Sugar Mills has also been notified on 06.03.2025 for conversion of their existing sugarcane based ethanol plants into multi-feed based ethanol plants.

(b) and (c) : The Government of Andhra Pradesh has informed that there are three Sugarcane Research Stations working in the State namely:

- (i) Regional Agricultural Research Station (RARS), Anakapalli, Anakapalli District.
- (ii) Sugarcane Research Station, Vuyyuru, Krishna District
- (iii) Agricultural Research Station, Perumallapalli, Tirupati District.

These Research Stations are working to develop and release of area specific seed cane varieties to sustain local climatic conditions for the benefit of sugarcane farmers and industry. The prominent seed cane varieties released so far are 2003V46, 93V97, COT8201, COA14321 and 2006A223.

**LOAN SCHEMES UNDER NATIONAL MINORITIES DEVELOPMENT &
FINANCE CORPORATION**

4261. DR. BYREDDY SHABARI:

SHRI G. LAKSHMINARAYANA:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of various loan schemes offered by National Minorities Development and Finance Corporation (NMDFC) including eligibility criteria and funding structure;
- (b) the details of the number of beneficiaries and the total amount of loans disbursed under NMDFC schemes during the last five years, State and district-wise particularly for Andhra Pradesh;
- (c) whether NMDFC operates through State Channelizing Agencies (SCAs) or any other financial institutions and if so, the details thereof;
- (d) the details of interest rates applicable to different NMDFC loan schemes and whether any interest subvention or subsidy is provided to beneficiaries and if so, the details thereof; and

- (e) the measures taken by the Government to ensure the accessibility of NMDFC schemes to the intended beneficiaries, particularly in rural and economically weaker areas?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):

(a) : The details regarding the schemes of the National Minorities Development and Finance Corporation (NMDFC), including eligibility criteria and funding structure, are presented in **Statement-I**.

(b) : The state-wise details of concessional credit disbursed and beneficiaries covered under NMDFC schemes during the financial years 2019-20 to 2023-24 are available in **Statement-II**. Similarly, district-wise data for the state of Andhra Pradesh during the same period is provided in **Statement-III**.

(c) : The schemes of the National Minorities Development and Finance Corporation (NMDFC) are executed through State Channelizing Agencies (SCAs) designated by the respective State Governments or UT Administrations. Additionally, Canara Bank and Punjab Gramin Bank are implementing NMDFC schemes on a refinance basis. Furthermore, NMDFC entered into a Memorandum of Understanding (MoU) with Indian Bank and Union Bank of India in July 2024 for the implementation of these schemes.

(d) : Loaning under the NMDFC scheme is carried out at a concessional rate of interest. The details of interest rates applicable to different NMDFC loan

schemes is given at **Statement-I**. However, there is no provision for interest subvention or subsidy under these schemes.

(e) : To enhance the accessibility of NMDFC schemes, the organization of Loan Melas cum Awareness Camps has been made an integral part of the NMDFC loaning program. State Channelizing Agencies (SCAs) of NMDFC organise Loan Melas cum Awareness Camps annually in minority-concentrated areas, including rural and economically weaker regions. During these camps, awareness is created about NMDFC schemes, loans are disbursed to shortlisted beneficiaries, and loan applications are distributed to participants. Interested individuals are assisted in completing their applications, and duly filled forms are collected for further processing. Success stories of beneficiaries are shared to inspire participants to utilize concessional credit for their economic development. Participants are sensitized on proper utilization of loans and the importance of timely repayments.

NMDFC actively engages with the public through social media platforms such as X, Facebook, YouTube, Instagram, and LinkedIn to generate awareness about its schemes.

Additionally, to ensure that the schemes reach the intended beneficiaries, NMDFC has revised the annual family income limits under both Credit Line 1 and Credit Line 2 as follows:

1. The annual family income limit under Credit Line 1 has been enhanced from ₹98,000 in rural areas and ₹1,20,000 in urban areas to ₹3.00 lakh per annum for both rural and urban areas.
2. The annual family income limit under Credit Line 2 has been increased from ₹6.00 lakh per annum to ₹8.00 lakh per annum.

STATEMENT-I

Eligibility Condition

1. Muslims, Christians, Sikhs, Buddhists, Parsis & Jains notified as National Minorities by the Central Government under the National Minorities Commission Act, 1992 are eligible to avail benefit under NMDFC schemes.
2. The annual family income eligibility criterion under Credit Line-1 is upto Rs. 3.00 lacs p.a. for both rural & urban areas. Under Credit Line -2, persons with higher annual family income of upto Rs.8.00 lacs p.a. can avail higher quantum of financial assistance at a higher rate of interest.

Concessional Credit Schemes of NMDFC

1. **Term Loan**:- Assistance under this scheme is available for any commercially viable & technically feasible venture. Maximum Loan of up to Rs.20.00 Lacs per beneficiary is available under Credit Line-1 at an interest rate of 6% p.a.

Higher loan of maximum up to Rs.30.00 Lacs per beneficiary is available under Credit Line-2 at an interest rate of 8% p.a. for male beneficiaries & 6% p.a for female beneficiaries.

Education Loan:- Education loan scheme is part of term loan scheme. Education Loan is provided for pursuing technical and professional courses with maximum course duration of 5 years. The Educational Loan of upto Rs.20.00 lacs for courses in India & Rs.30.00 lacs for courses abroad is available at an interest rate of 3% p.a. under Credit Line-1 while interest @ of 8% p.a. is charged from male beneficiaries & 5% p.a from female beneficiaries under Credit Line-2.

Virasat Scheme:- This scheme is also part of the Term Loan scheme **and is** implemented with the objective to meet credit requirements of the Artisans, both in terms of Working Capital and Fixed Capital for purchase of equipment/tools/machineries. Maximum loan of upto Rs.10.00 Lacs can be availed under the scheme at simple interest of 5% p.a. for Male Artisan & at 4% p.a. for Female Artisan under Credit Line-1 and at simple interest of 6% p.a. for Male Artisan & at 5% p.a. for Female Artisan under Credit Line-2.

2. Micro Finance:- Under Micro-finance scheme, micro-credit is extended to the members of Self Help Groups (SHGs), especially the women from Minority communities scattered in remote villages & urban slums, who are not able to take advantage of the formal banking credit. The scheme requires that the beneficiaries are organized into SHGs and get into habit of thrift & credit, however small. Maximum loan upto Rs.1.00 lac per SHG member is available under Credit Line -1 at an interest rate of 7% p.a.

Higher loan of maximum upto Rs.1.50 lacs per SHG member is available

under Credit Line-2 at an interest rate of 10% p.a. for male beneficiaries & 8% p.a for female beneficiaries.

Credit Line-wise other parameters & funding structure of NMDFC schemes is as follows:

A. Credit Line 1

	Parameters	Term Loan	Education Loan	Micro Finance	Virasat
	Max. Loan Amount (Rs. In Lakh)	20	20 (In India for upto 5 years duration courses) 30 (Courses Abroad for upto 5 years duration)	1 per member of SHG 20 for a group of 20	10
	Rate of Interest for beneficiaries (% p.a)	6	3	7	5 (male) 4 (women)
	Rate of Interest by SCA/Bank to NMDFC(% p.a)	3	1	1	3 (male) 2 (women)

B.

	Moratorium period for the Beneficiaries	6 Months	6 mths after course completion or getting job, whichever is earlier	3 months	6 months
	Repayment period for beneficiaries	5 Years	5 years	3 year	5 years
	Means of Financing NMDFC: SCA/Bank: Benef.	90 : 5 : 5			

Credit Line 2

S.No.	Parameters	Term Loan	Education Loan	Micro Finance	Virasat
1	Max. Loan Amount (Rs. In Lakh)	30	20 (In India for upto 5 years duration courses)	1.50 per member of SHG	10

			30 (Courses Abroad for upto 5 years duration)	30 for a group of 20	
2	Rate of Interest for beneficiaries (% p.a)	8 (male) 6 (women)	8 (male) 5 (women)	10 (male) 8 (women)	6 (male) 5 (women)
3	Rate of Interest payable by SCA/Bank to NMDFC(% p.a)	5 (male) 3 (women)	2	4 (male) 2 (women)	4 (male) 3 (women)
4	Moratorium period for the Beneficiaries	6 months	6 mths after course completion or getting a job, whichever is earlier	3 months	6 months
5	Repayment period for beneficiaries	5 years	5 years	3 year	5 years

6	Means of Financing NMDFC: SCA/Bank: Benef.	90 : 5 : 5

STATEMENT-II

The state-wise details of concessional credit disbursed and beneficiaries covered under NMDFC schemes

Sl. No.	STATE/UT	Amt. (incrs.)	No. of Beneficiaries
1	ANDAMAN & NICOBAR	0.03	3
2	ANDHRA PRADESH	9.85	3192
3	ARUNACHAL PRADESH	0.52	23
4	ASSAM	2.79	959
5	BIHAR	1.41	177
6	CHANDIGARH	0.50	33
7	DELHI	0.60	40
8	GOA	1.62	104
9	GUJARAT	14.43	956
10	HARYANA	22.17	1874
11	HIMACHAL PRADESH	50.79	3387

12	JAMMU & KASHMIR	198.77	14873
13	JHARKHAND	6.55	123
14	KARNATAKA	3.81	456
15	KERALA	1345.42	283088
16	LADAKH	0.02	1
17	LAKSHADWEEP	0.27	41
18	MADHYA PRADESH	0.19	9
19	MAHARASHTRA	31.03	2395
20	MANIPUR	0.48	121
21	MEGHALAYA	1.63	170
22	MIZORAM	13.43	876
23	NAGALAND	3.03	1205
24	ODISHA	0.89	243
25	PUDUCHERRY	0.02	1
26	PUNJAB	3.78	119
27	RAJASTHAN	16.23	1470
28	SIKKIM	1.00	66
29	TAMILNADU	253.94	66667
30	TELANGANA	7.86	873
31	TRIPURA	18.32	1222
32	UTTAR PRADESH	34.58	3067

State/UT- details of	33	UTTRAKHAND	1.59	118	wise
	34	WEST BENGAL	1552.82	448493	
		Grand Total	3600.21	836444	

concessional credit disbursed & beneficiaries covered under NMDFC Schemes during F.Y. 2019-20 to F.Y. 2023-24.

STATEMENT-III

**District-wise details of concessional credit disbursed & beneficiaries
financed in the state of Andhra Pradesh during F.Y. 2019-20 to F.Y. 2023-24**

Sl. No.	DISTRICT	Amt. (in lakhs)	Benef.
1	ANAKAPALLI	1.81	3
2	ANANTAPUR	147.66	541
3	ANANTHAPURAMU	9.10	5
4	ANNAMAYYA	3.00	5
5	BAPATLA	26.44	26
6	CHITTOOR	85.30	115
7	EAST GODAVARI	44.75	150
8	ELURU	7.62	7
9	GUNTUR	94.49	181
10	KRISHNA	98.37	104
11	KURNOOL	171.88	991
12	NANDYAL	6.76	6
13	NELLORE	33.51	305
14	NTR	12.35	11
15	PALNADU	3.70	7
16	PRAKASAM	93.30	247
17	SRI POTTI SRIRAMULU NELLORE	14.90	11
18	SRI SATHYA SAI	8.05	8
19	SRIKAKULAM	19.52	19
20	TIRUPATI	2.20	2
21	VISAKHAPATNAM	26.13	38
22	VIZIANAGARAM	8.02	10
23	WEST GODAVARI	11.68	16
24	Y.S.R.	54.72	384

Grand Total	985.25	3192

PROGRESS OF NATIONAL GREEN HYDROGEN MISSION

4262. SHRI ANIL YESHWANT DESAI:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the progress of the National Green Hydrogen Mission (NGHM) along with its key objectives in making India a global leader in clean hydrogen production;
- (b) the details of financial incentives and policy support being provided to green hydrogen start ups, electrolyzer manufacturers, and renewable energy firms involved in hydrogen production;
- (c) the manner in which Government plans to integrate solar, wind and green hydrogen technologies to achieve India's net-zero carbon emission goals by 2070 along with the efforts made towards making India as green energy hub;
- (d) the status of international collaborations and joint ventures with countries like Japan, Germany and UAE in the field of green hydrogen and fuel cell technology; and

- (e) the manner in which National Green Hydrogen Mission contributes to employment generation, industrial decarbonization and reducing India's dependence on imported fossil fuels?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : The Government of India is implementing the National Green Hydrogen Mission, with an objective to make India a global hub of production, usage and export of green hydrogen and its derivatives.

Strategic Interventions for Green Hydrogen Transition (SIGHT) is a key component of the Mission which provides financial incentives for production of green hydrogen and electrolyser manufacturing.

- i. Incentive scheme for green hydrogen production
 - 8,62,000 tonnes per annum of Green Hydrogen production capacity awarded to 18 companies, out of which 3500 tonnes per annum capacity is based on biomass based production pathways.
- ii. Incentive scheme for Electrolyser Manufacturing
 - 3000 MW per annum of electrolyser manufacturing capacity awarded to 15 companies out of which 100 MW capacity has been allocated for indigenously developed stack technology for smaller units.

- iii. Scheme Guidelines for Implementation of SIGHT Programme – Component – II: Incentive for Procurement of Green Ammonia Production (under Mode – 2A) and Component – II: Incentive for Procurement of Green Hydrogen Production (under Mode – 2B), under the Mission have been issued on 16th January 2024.

Additionally, scheme guidelines have also been issued for implementing green hydrogen-based pilot projects in the steel, shipping, and road transport sectors.

- i. Total three pilot projects have been sanctioned in the steel sector.
- ii. Five pilot projects are sanctioned in road transport sector consisting total of 37 vehicles (buses and trucks), and 9 hydrogen refueling stations. These vehicles will run on 10 different routes across the country viz., Greater Noida – Delhi – Agra, Bhubaneswar – Konark – Puri, Ahmedabad – Vadodara – Surat, Sahibabad – Faridabad – Delhi, Pune – Mumbai, Jamshedpur – Kalinga Nagar, Thiruvananthapuram – Kochi, Kochi – Edappally, Jamnagar – Ahmedabad, and NH-16 Visakhapatnam – Bayyavaram.

Other steps taken to achieve the green hydrogen production target by 2030, are as follows:

- i. Green Hydrogen/Green Ammonia Plants commissioned on or before 31.12.2030, and which utilize renewable energy for the production of green hydrogen or green ammonia, have been granted exemption from the payment

of Inter State Transmission System (ISTS) charges for a period of 25 years, starting from the date of commissioning of the project.

- ii. Duty benefits under Section 26 of SEZ Act, 2005 have been allowed to the units for installation as well as O&M of renewable energy equipment exclusively for captive consumption of the unit.
- iii. Exemption has been granted from Approved List of Models & Manufacturers (ALMM) for Solar PV Modules and Revised List of Models & Manufacturers (RLMM) for Wind Turbine models requirements for Renewable Energy plants located inside an Special Economic Zone (SEZ) or Export Oriented Unit (EOU) and supplying power exclusively for production plants of Green Hydrogen (or its derivatives), which are located inside an SEZ or set up as an EOU.

(c) : The Government of India has taken several steps towards integrating solar, wind and green hydrogen technologies to achieve India's net – zero carbon emission goals by 2070 and making India as green energy hub, as given at **Statement-I.**

(d):The Government is undertaking bilateral cooperation on Hydrogen with a number of countries including Germany, Japan and UAE. The list of existing cooperation frameworks with these countries in the field of Green Hydrogen is provided as **Statement-II.**

(e):India's green hydrogen production capacity is likely to reach 5 Million Metric Tonnes (MMT) per annum by 2030, contributing to reduction in dependence on

import of fossil fuels. Achievement of Mission targets is expected to reduce a cumulative ₹ 1 lakh crore worth of fossil fuel imports by 2030. This is likely to leverage over ₹8 lakh crore in total investments and create over 6 lakh jobs.

Nearly 50 MMT per annum of CO₂ emissions are expected to be averted through production and use of the targeted quantum of green hydrogen.

STATEMENT- I

The Government of India has taken several steps towards integrating solar, wind and green hydrogen technologies to achieve India's net – zero carbon emission goals by 2070 and making India as green energy hub. These include, inter – alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.

- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.

- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
- The Ministry of New and Renewable Energy (MNRE) is also implementing the National Green Hydrogen Mission, with an objective to make India a global hub of production, usage and export of Green Hydrogen and its derivatives.

STATEMENT-II

The list of existing cooperation frameworks with these countries in the field of Green Hydrogen

S. No.	Country	Brief objective(s)	Areas of Cooperation
1.	Germany	Joint Declaration of Intent (JDI): (02nd May, 2022) An Indo-German Green Hydrogen Task Force was established to prepare a Green Hydrogen Roadmap to strengthen mutual cooperation in production, utilization, storage and distribution of Green Hydrogen through building enabling frameworks for projects, regulations and standards, trade and joint research and development (R&D) projects. The task force finalised the Indo-German Green Hydrogen Roadmap, which was exchanged on 25 Oct 2024 between India and Germany.	Promotion of public and private investment in production, transport and consumption of green hydrogen and its derivatives.
2.	UAE	Memorandum of Understanding (MoU): (13th January, 2023) To promote discussion and Cooperation between the Parties in the Potential Areas of Cooperation in the Spectrum of Green Hydrogen Development and Investments in India and the UAE	Green Hydrogen development, deployment and its value chain

In addition to the above, a text under Joint Declaration of Intent on Clean Hydrogen and Clean Ammonia between India and Japan has been finalized. As

part of the India-Japan Energy Dialogue, Green Hydrogen is also an area of Cooperation under the Joint Working Group on Renewable Energy.

ELECTRIFICATION PROJECT IN RAILWAYS

4263. DR. KALANIDHI VEERASWAMY:

SHRI BENNY BEHANAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the status of the 100 per cent electrification of railway tracks under the National Electrification Project including the percentage of tracks already electrified, State-wise particularly in 2024-25;
- (b) the details of the funds sanctioned, allocated and utilised for this project particularly for Tamil Nadu;
- (c) the details of the environmental benefits expected from the full electrification of railways, particularly in terms of reducing carbon emissions and reliance on fossil fuels;
- (d) the details of the impact of full electrification on operational efficiency, including reduction in fuel costs, travel time and improvement in train speeds;
- (e) the challenges faced during the implementation of the electrification project, particularly in remote or difficult terrains and the steps being taken to overcome them; and

- (f) the timeline for the completion of the 100 per cent electrification project across the Indian Railways network?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Currently, about 98% of the Indian Railways' (IR) Broad Gauge (BG) network has been electrified and balance sections have been taken up. Significant progress has been made in railway electrification

in recent years, a comparison of electrification before and after 2014 is as follows:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25 (upto Feb, 25)	45,922

State wise percentage of tracks already electrified till date are as under:

SN	STATE	% Electrified
1	Andhra Pradesh	100%
2	Arunachal Pradesh	100%
3	Bihar	100%
4	Chandigarh	100%
5	Chhattisgarh	100%
6	Delhi	100%
7	Haryana	100%
8	Himachal Pradesh	100%

SN	STATE	% Electrified
16	Odisha	100%
17	Puducherry	100%
18	Punjab	100%
19	Telangana	100%
20	Uttar Pradesh	100%
21	Uttarakhand	100%
22	Tripura	100%
23	West Bengal	100%

SN	STATE	% Electrified
9	J&K	100%
10	Jharkhand	100%
11	Kerala	100%
12	Madhya Pradesh	100%
13	Maharashtra	100%
14	Meghalaya	100%
15	Nagaland	100%

SN	STATE	% Electrified
24	Rajasthan	98%
25	Gujarat	97%
26	Karnataka	96%
27	Tamil Nadu	96%
28	Goa	88%
29	Assam	79%

About 96% electrification work of the railway lines situated in Tamil Nadu has been completed. The electrification work in the balance sections situated in Tamil Nadu has been taken up at a cost of Rs. 444 crore.

CO₂ emissions in transportation by railways as compared to transportation by road is as under:

Mode of Transportation	CO2 emission for transportation of 1 tonne for 1 km
Road	101 gm
Rail	11.5 gm (about 89% less)

Further, electrification of railway tracks reduces dependency on fossil fuels, decreased diesel consumption resulting in lower carbon emission. Electrification enables better haulage capacity and higher train speeds, leading to reduced travel time and enhanced efficiency. IR has witnessed reduction in fuel consumption for traction purpose by 136 crore liters during 2023-24 as compared to 2018-19.

Mission 100% Electrification is a highly challenging project, as it involves electrifying railway lines that are already in operation and encountering unforeseen

various challenges during execution. To expedite railway electrification work, various steps have been taken by Indian Railways which include among others; formation of Project Monitoring Group (PMG) portal to resolve the constraints being faced during commissioning, ensuring effective project monitoring mechanism, assured funding and enhanced financial powers to field units.

The completion of Electrification project(s) depends on various factors like forest clearances by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law & order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc. All these factors affect the completion time of the project(s)

PLATFORM TICKET SALE AT NEW DELHI RAILWAY STATION

4264. SHRI ADHIKARI DEEPAK DEV:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the platform ticket sold from New Delhi Railway Station during the last six months, month-wise;
- (b) the details of per day average platform ticket sale from New Delhi Railway Station (six month average); and
- (c) the detail of the number of sold platform tickets on 15th February 2025 from New Delhi Railway station?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : The purpose of issue of platform tickets to individuals is primarily meant to accompany the ticket holders of aged, patients, lady passengers etc. inside platform area.

Platform ticket is valid only for two hours from the time of issue and the issue of these tickets is limited according to the capacity of the platform accommodation.

The average number of platform tickets sold per day from New Delhi Station during September 2024 to February 2025 was 9,958.

Further, 11,099 platform tickets were sold on 15.02.2025, which was only about 11% more than per day average sale. The existing platform capacity is adequate to accommodate this load.

SOLAR PUMPS UNDER PM-KUSUM

4265. DR. JAYANTA KUMAR ROY:

will the minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the number of farmers in Jalpaiguri district benefitted from the Pradhan Mantri Kisan Urja Suraksha Evam UtthaanMahabhiyan (PM-KUSUM) meant for solar-powered irrigation pumps;
- (b) whether there are plans to expand the scheme to cover more agricultural lands in the district; and

(c) if so, the details of subsidy allocations and timelines for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : PM-KUSUM is a demand-driven scheme, and capabilities are allocated based on the demand raised by the state and milestones achieved. The responsibility of beneficiary selection and implementation is of the State Implementing Agency (SIA).

The State of West Bengal had an initial sanction of 10,000 pumps under Component-B of PM KUSUM Scheme, which was withdrawn due to no progress and no milestones achieved, after due notice to the State.

Currently, there is no proposal from the State of West Bengal for any allocation and expansion of the PM KUSUM scheme in the state.

IMPORT OF EDIBLE OIL

4266. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether it is a fact that the country imports 55-60 per cent of its edible oil requirement;

- (b) if so, the details thereof along with the countries from which India is importing its edible oil;
- (c) whether the Government has initiated a survey to find out edible oil consumption in the country and if so, the details thereof;
- (d) whether it is also true that Rs. 10,100 crore has been allotted for this survey and if so, the details thereof; and
- (e) the details of the efforts being made to bring down imports of edible oil and push production from 39 million tonnes during 2022-23 to 70 million tonnes by 2030-31?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) : Yes Sir. 57% of edible oil requirement is met through imports as the domestic production of edible oils is unable to meet domestic demand.

(Statement).

Out of the total quantity of oils imported, Palm oils (Crude + Refined) constitute around 57% and are imported mainly from Indonesia and Malaysia, while Soyabean oil constitutes around 20% and is imported from Argentina and Brazil and Sunflower oil constitutes 22% and is imported mainly from Ukraine, Russia and Argentina.

(c) and (d) : The Ministry of Agriculture and Farmers Welfare has initiated an online "Survey on Edible Oil Consumption" through MyGov.in, to explore various aspects of edible oil consumption. The survey is on MyGov platform and no funds have been allocated for the same.

(e) : The Union Cabinet has approved the National Mission on Edible Oils – Oilseeds (NMEO-OS), an initiative aimed at boosting domestic oilseed production for implementation all over the country over a seven-year period, from 2024-25 to 2030-31 with an outlay of Rs. ₹10,103.38 crore (with a central share of ₹7,481.67 crore) to strive toward self-sufficiency in edible oil production.

The objective of NMEO-Oilseeds is to enhance the production of key primary oilseed crops such as Rapeseed-Mustard, Groundnut, Soybean, Sunflower and Sesamum, as well as increasing collection and extraction efficiency from secondary sources like Cottonseed, Rice Bran, Corn oil and Tree Borne Oils. The mission aims to increase primary oilseed production from 39 million tonnes (2022-23) to 69.7 million tonnes by 2030-31.

Additionally, the Government has also launched the National Mission on Edible Oil - Oil Palm (NMEO-OP) to promote oil palm cultivation for making the country Aatamnirbhar in edible oils with special focus on North-Eastern States. The Mission will bring additional area of 6.5 lakh ha under Oil Palm plantation with 3.28 lakh ha in North-Eastern states and 3.22 in Rest of India from 2021-22 to 2025-26.

In order to support the oilseeds farmers, the Basic Custom Duty of Crude Soybean Oil, Crude Palm Oil, and Crude Sunflower Oil was raised from 0% to 20%, making the effective duty on crude oils to 27.5%. Additionally, the BCD on Refined Palm Oil, Refined Sunflower Oil, and Refined Soybean Oil was increased from 12.5% to 32.5% making the effective duty on Refined oils as 35.75% w.e.f. 14th September 2024. These adjustments are part of the government's ongoing efforts to bolster domestic oilseed farmers.

STATEMENT

Domestic production and Imports of Edible Oils

Year (Nov.- Oct.)	Domestic Availability of Edible Oils	Imports of Edible Oils*	Total Availability/Consumption	% Self sufficiency	% Share of imports
2019- 20	106.55	134.16	240.71	44.3	55.7
2020- 21	111.51	134.52	246.03	45.3	54.7
2021- 22	116.5	141.93	258.44	45.1	54.9
2022- 23	124.23	165.00	289.23	42.95	57.04
2023- 24	121.75**	156.55	278.3	43.74	56.25

*** Directorate General of Commercial Intelligence & Statistics (Ministry of Commerce)**

****Based on the Second Advance Estimates declared by DACFW released on 10.03.2025**

DEEP-SEA EXPLORATION

4267. SHRI HARIBHAI PATEL:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details on the progress of the country's first manned submersible for deep-sea exploration;
- (b) the contribution and achievement of the aforementioned Mission in harnessing untapped marine resources for sustainable development;
- (c) the details of the technological innovations being developed under the aforementioned Mission;
- (d) the measures taken/being taken by the Government to ensure that Indian scientists and engineers receive the necessary training for deep-sea exploration;
- (e) the steps taken by the Government to encourage indigenous development of deep-sea exploration equipment; and
- (f) whether the Government has any data on the aforementioned Mission's contribution in job creation and skill development in the marine and blue economy sector and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) :The Government of India launched the Deep Ocean Mission in September 2021, as a part of which the National Institute of Ocean Technology (NIOT) has developed a human submersible (named *Matsya-6000*) capable of carrying three crew to a depth of 6000 meters. Matsya-6000 has been successfully designed and integrated indigenously. It has a 2.1-meter diameter Titanium alloy personnel sphere that can bear up to 720 bars of external pressure, maintaining an inside pressure of 1 atmosphere. It is designed for operations of up to 12 hours, with an emergency endurance of up to 96 hours, supported by a certified Human Support and Safety System. It is equipped with an Underwater Acoustic Telephone that has been operated and tested for operations up to 10,000 meters depth, in addition to a sub-phone rated for 500-meter depth operations. It has completed wet/harbour trials demonstrating functionality (including floatation, vehicle stability, manoeuvrability, power, communication, and control devices) and human support and safety systems.
- (b) :Matsya-6000 is the country's flagship manned submersible enabling in situ observations of deep ocean resources through viewports and collection of samples through manipulator robotic arms to enhance India's deep-sea exploration and scientific research capabilities.

- (c) :Matsya-6000 is a fourth-generation human submersible for deep-sea scientific exploration designed with technological innovations such as a triple-redundancy drop weight mechanism, emergency release buoy with recovery mechanism, state-of-the-art high-density Lithium Polymer batteries, digital twin at the mission control centre to support the pilot during the emergency scenarios, bio-vest for three humans to monitor health parameters, and an ergonomically designed internal space for the crew.
- (d) :Indian scientists and engineers receive the necessary training for deep-sea exploration as part of collaboration with the Institute of Naval Medicine under the Indian Navy.
- (e) :The Titanium alloy personnel sphere for Matsya 6000 meters operations is developed indigenously in collaboration with ISRO. The bio-vest for the submersible crew members and select underwater applications are developed with DRDO. Further, collaborative research projects have been initiated with leading national government and academic institutes to complement the activities of the mission.
- (f) :Deep Ocean Mission (DOM) created employment of about 70 staff, and skill development in the marine sciences at national institutes and universities has been achieved by employing about 150 research scholars. The activities of the mission are aligned to enable deep-sea exploration and sustainable harnessing of ocean resources to thereby strengthen the Blue Economy.

EFFECTIVENESS OF LBSNAA's TRAINING SESSIONS

4268. ADV. CHANDRA SHEKHAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) the mechanisms put in place to evaluate the effectiveness of training in preparing officers for real-world administrative challenges, considering the rigorous training regimen at Lal Bahadur Shastri National Academy of Administration (LBSNAA) including physical drills, academic sessions and field visits; and
- (b) the manner in which the academy addresses feedback from trainees and stakeholders to continuously improve its training programmes?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) : The Lal Bahadur Shastri National Academy of Administration (LBSNAA) constantly endeavors to put in place mechanisms to evaluate the effectiveness of the diverse components of its training pedagogy and curriculum. In

this manner, the Academy lays great emphasis on training reforms, by constantly engaging in consultations and discussions with all stakeholders, viz. people's representatives, participants of different training programmes, among others, and also soliciting their feedback, that will contribute to increase the effectiveness of its training curriculum.

In this way, almost 70% of the training pedagogy is endeavored to be imparted through experiential day to day field experience, while another 20% of the learnings are tried to be imparted through peer learning, and only the remaining 10% of learning is sought to be imparted through classroom sessions.

The major portion of the learning comes from field level practical exercises and experiences, which include watching people carrying out certain tasks and then carrying out the same tasks with acquired competence. The practical experience provides an effective opportunity to correct and customize the problem solving and process of citizen service delivery. In this way, Officer Trainees have an opportunity to analyze their individual and collective experiences through a process of structured reflection. They understand the essentials, constraints and obligations of working as a field officer for improving public service delivery.

Handling the unforeseen problems and roadblocks in the field training help discover the sense of professional calmness and wisdom required to be a practitioner civil servant. Although the trainees face completely different environment of challenges in the field, they get more involved as they find that their

interventions are directly beneficial to the community, and they have a role as a change agent for the better.

As an effective tool of training, training pedagogy woven around Peer Learning, the same has a great role in collaborative or cooperative learning. Various tools like small group activities, debates, discussions, role plays, etc. facilitate variety of learning outcomes. Peer learning also enables to establish that collaborative effort has a greater rate of fostering better learning acceptance and retention at the same time.

KAVACH COVERAGE IN RAILWAYS

4270. SHRI TEJASVI SURYA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of railway lines and networks covered and being covered by the Kavach technology in the country, division-wise;
- (b) the status of the completion of the Kavach lines in other networks;
- (c) the total amount sanctioned so far for the implementation of the Kavach technology;
- (d) whether the use of Kavach would help in prevention of accidents and derailments and if so, the details thereof; and
- (e) whether there is any similar technology in use in rail networks in other countries and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e) : 1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of train within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July 2020.
5. Implementation of Kavach System involves following Key Activities:
- Installation of Station Kavach at each and every station, block section.
 - Installation of RFID Tags throughout the track length.
 - Installation of telecom Towers throughout the section.
 - Laying of Optical Fibre Cable along the track.
 - Provision of Loco Kavach on each and every Locomotive running on Indian Railways.

6. Based on deployment of Kavach version 3.2 on 1465 RKm on south central Railway, lot of experience was gained. Using that further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yard, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
9. Progress of Key items comprising Kavach system on Indian Railways upto Feb' 2025 is as under: -

SN	Items	Progress
i	Laying of Optical Fibre Cable	5743 Km
ii	Installation of Telecom Towers	540 Nos.
iii	Provision of Kavach at Stations	664 Nos.
iv	Provision of Kavach in Loco	795 Locos
v	Installation of Track side equipment	3727 Rkm

10. Next phase of Kavach implementation is planned as under:-

- a. Project for equipping 10,000 Locomotives has been finalized. 69 number of loco sheds have been prepared for equipping with Kavach.
 - b. Bids for track side Works of Kavach for approximately 15,000 RKm have been invited covering all GQ, GD, HDN and identified sections of Indian Railways, out of which works of 1865 RKm have been awarded.
11. Currently, 3 OEMs are approved for supply of Kavach System. To increase capacity and scale of implementation, trials and approval of more OEMs are at different stages.
12. Specialized training programme on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 20,000 technicians, operators and engineers have been trained on Kavach technology. Courses have been designed in collaboration with IRISSET.
13. The cost for provision of Track Side including Station equipment of Kavach is approximately Rs. 50 Lakhs/Km and cost for provision of Kavach equipment on locomotives is approximately Rs. 80 Lakh/Loco.
14. The funds utilized on Kavach works so far is Rs. 1950 Crores. The allocation of funds during the year 2024-25 is Rs. 1112.57 Crores. Further, provision of Rs. 2000 Crores has been made for Kavach work during the year 2025-26. Requisite funds are made available as per the progress of works.

15. Automatic Train Protection (ATP) System are also used in rail networks in other countries such as European Train Control System (ETCS) in European Countries, Digital Automatic Train Control (D-ATC) system in Japan etc.

ROADSHOW ON OFFSHORE SAND MINING

4271. ADV DEAN KURIAKOSE:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has organised a roadshow to seek proposed investment for offshore sand mining in Kerala recently;
- (b) if so, the places where the Roadshows were held and the sites which have been identified for offshore sand mining in Kerala;
- (c) the total amount spent by the Indian Rare Earths Limited (IREL) for the event and the break up thereof;
- (d) whether any Public Sector Unit of the Government of Kerala was involved in the local co-ordination of the event;
- (e) if so, the details of the funds spent by the Government of Kerala towards the local hospitality and arrangement of the event; and
- (f) whether any impact study on the livelihood of fishermen community was conducted by IREL and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) : Yes, The Ministry of Mines launched the first tranche of offshore mineral auctions on November 28, 2024, offering a total of 13 offshore blocks. Out of these, three blocks are off the coast of Kerala are pertaining to construction sand.

To ensure transparency and encourage wider participation from the potential bidders, the Ministry of Mines organized two roadshows. The first roadshow was conducted at Porbandar, Gujarat, in December 2024, and the second roadshow was conducted at Kochi, Kerala, in January 2025.

(c) to (e) : As per the information received from Govt. of Kerala, the cost for organizing the roadshow, of rupees five lakh, was borne by Indian Rare Earths Limited (IREL).

(f) : No impact study on the livelihoods of the fishermen community was conducted by Indian Rare Earths Limited (IREL).

CHALLENGES OF LAND ACQUISITION FOR NUCLEAR POWER PROJECTS

4272. DR. PRASHANT YADAORAO PADOLE:

DR. KALYAN VAIJINATHRAO KALE:

Will the **PRIME MINISTER** be pleased to state:-

(a) the steps taken/being taken by the Government to address the challenges in land acquisition for nuclear reactor projects along with the measures planned to ensure fair and adequate compensation to landowners in the future;

- (b) the Government's strategy to overcome obstacles in ensuring a consistent and reliable supply of components from domestic industries for atomic energy projects;
- (c) the measures being implemented by the Government to promote adequate production and supply of domestic components for atomic energy projects while minimising environmental impact and adhering to sustainability goals; and
- (d) the details of the number of sites explored by the Government as part of its three stage nuclear power programme to utilise thorium-based reactors?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The Government works closely with state governments to expedite land acquisition for nuclear power projects. The Government also provides funds for the Resettlement and Rehabilitation (R&R) packages awarded by the states for the Project Affected Persons (PAPs) and works with the state governments in their implementation.

(b) and (c) : The Government in 2017 had accorded administrative approval and financial sanction for ten indigenous Pressurised Heavy Water Reactors (PHWR) of 700 MW each in 'fleet mode'. The fleet mode implementation would provide the

industry continuity of business and provide orders over a period of time, ensuring their reliable and timely deliveries. The future plans for expansion and possible requirements are also shared with the industry to enable them plan augmentation of their capacities in terms of infrastructure and human resources. Further indigenous development of specific equipment is encouraged by awarding development orders on domestic industries.

(d) : The process of identification of potential sites for locating future nuclear power plants is an ongoing activity, carried out by the Standing Site Selection Committee (SSSC) of the Department of Atomic Energy.

WASTE TO WEALTH TECHNOLOGIES

4273. SHRIMATI KAMALJEET SEHRAWAT:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether Council of Scientific and Industrial Research (CSIR) has taken steps to encourage research and development of Waste to Wealth Technologies to value add the concept of Circular Economy; and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) : Yes, Sir. Council of Scientific and Industrial Research (CSIR) has implemented a mission mode project on 'Waste to Wealth: Comprehensive Solutions Towards Circular Economy and Sustainability' in FY 2023-24 with a budget of Rs.6662.772 lakh for the duration of three years. The project aims to address a broad spectrum of industrial and critical waste management challenges, encompassing fossil fuel waste, biotic waste, metallic and non-metallic waste, and electronic waste. It seeks to tackle complex waste management issues through innovative approaches and transform waste into valuable resources through industry collaboration. This mission-mode initiative is structured into three primary work packages: "Value Addition and Utilization of Industrial Waste," "Recycling of E-Waste and Extraction of Valuable Materials," and "Conversion of Biomass and Fossil Fuel Waste into Valuables and Energy." The research activities within this mission encompass distinct technology project components, and 19 CSIR laboratories are involved in the execution of the mission's objectives.

Under this mission, waste from various sectors has been collected, and the development of processes and technologies is progressing at different stages. Significant achievements under the mission are as under:

- Utilization of Fired Stoneware Crockery Waste in Stoneware Products: A process has been developed to incorporate fired stoneware crockery waste

into stoneware products. A total of 100 samples, tailored to a specific composition, have been successfully produced at an industrial scale.

- **Recycling of Construction & Demolition (C&D) Waste into Glass Foam Bricks:** Glass foam bricks, measuring 235x110x70 mm, have been successfully produced from recycled C&D waste. These bricks exhibit a compressive strength of approximately 4 MPa, offering a sustainable alternative to conventional building materials.
- **Refractory Waste Recycling for High-Temperature Applications:** A prototype has been developed for utilizing recycled refractory materials in high-temperature applications. The composition incorporates up to 40% recycled refractory content, showing promising results in terms of performance and sustainability.
- **Mechanical Separator for Efficient Solar PV Module Disassembly:** A robust mechanical separator has been designed and developed to facilitate the efficient disassembly of solar photovoltaic (PV) modules, supporting enhanced recycling and sustainability in the solar energy sector.
- **Organic Acid-Based Method for Extracting and Converting Orange Peel Flavonoids and Pectin:** A novel organic acid-based method has been developed at the laboratory scale for the simultaneous extraction of flavonoids and pectin from orange peel, followed by bio-nano conversion, offering potential for value-added products in food and pharmaceuticals.

- Bulk Utilization of Fly Ash for Synthetic Aggregate Production: A technology has been established for the bulk utilization of fly ash in the production of synthetic fine and coarse aggregates, which can replace conventional natural aggregates in construction, promoting sustainability and reducing the environmental impact of traditional aggregate production.

INSTALLATION OF ROOFTOP SOLAR

4274. SHRI Y. S. AVINASH REDDY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has reviewed the progress of Pradhan Mantri Roof Top Solar Scheme introduced recently and if so, the details thereof;
- (b) whether it is a fact that the scheme has not been implemented in its full vigour despite the efforts made by the Government and if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to achieve desired results?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : The Ministry of New and Renewable Energy is implementing PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) across the country since February 2024.

The progress of the scheme is being reviewed regularly at different levels including with states/DISCOMs at the highest level i.e. State Ministers and Secretaries. Ministry is also conducting regional meetings as well as state level meetings to review the progress of the scheme. Regional meetings have already been held at Kolkata, Mumbai and Jaipur at the level of Union Cabinet Minister. Last state level meeting was held in Goa on 3rd March 2025 at the level of Minister of State. Further, monthly meetings are being held at the ministry with vendors and by the REC in all states.

This has resulted in accelerated implementation of the scheme resulting in achieving over 10.42 lakh households benefitted under the scheme by 19.3.2025 i.e. in a period of around one year, as compared to only 7.94 lakh rooftop solar installations in residential sector achieved under the previous schemes of the Ministry during the last 10 years prior to launch of the PMSG: MBY.

To further accelerate the progress and achieve the target of installation of rooftop solar for one crore households by 2026-27 under PMSG: MBY, the Ministry has also taken following measures:

- Online process from registration to disbursement of subsidy directly in to the bank account of the residential consumer through a user-friendly National Portal.
- Availability of collateral free loan from nationalized banks at concessional interest rate of repo-rate plus 50 bps i.e. 6.75% for the present with tenure of 10 years.

- Simplified the regulatory approval process by waiving technical feasibility requirement and introducing auto load enhancement upto 10 kW.
- Simplified process for registration of vendors to ensure sufficient and qualified vendors are available. A total of 13301 vendors are registered on the portal as on 11.3.2025 and providing services.
- Capacity building and training programmes being conducted for creating skilled manpower. A total of 62954 persons have been trained till 20.3.2025.
- Creating awareness about the scheme, through awareness and outreach program such as print advertising in leading newspapers, TV commercials campaigns, Radio campaigns across FM stations including regional channels, etc., in the country.
- Established grievance redressal mechanism for timely resolution of grievances. A Call Centre with telephone number 15555 is operational in 12 languages.

CONNECTING SOLAR AND WIND POWER TO GRID

4275. SHRI ADITYA YADAV:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has formulated any action plan to achieve the goal of connecting 35 GigaWatts of solar and wind power to the country's grid by March 2025;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : As on 28.02.2025, the country has achieved installation of ~146.57 GW of grid connected solar and wind power.

MOBILE CONNECTIVITY IN LADAKH

4276. SHRI MOHMAD HANEEFA:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the specific steps taken to improve mobile and internet connectivity in remote and rural areas of the UT of Ladakh and the timeline for completing these initiatives;
- (b) whether the Government has prepared any index regarding the availability and quality of 4G and 5G connectivity;
- (c) if so, the details thereof in respect of UT of Ladakh;
- (d) whether there are plans to establish more digital and telecom infrastructure in the UT of Ladakh, if so, the details thereof; and

- (e) the number of Gram Panchayats/villages in the UT of Ladakh currently lacking reliable mobile network coverage and the measures being taken to address this gap?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e) : Out of 243 villages in Ladakh (as per data of Registrar General of India), 234 villages are covered with mobile connectivity.

Mobile coverage for inhabited uncovered villages is provided by the Telecom Service Providers (TSPs) based on their techno-commercial viability. Government is implementing various schemes under Digital Bharat Nidhi (DBN) for expansion of telecom connectivity through installation of 4G mobile towers in the rural, tribal and remote areas of the country, including Ladakh. As on February 2025, 136 towers have been commissioned in Ladakh under DBN funded mobile schemes, providing 4G mobile coverage to 169 villages.

BharatNet project is being implemented in a phased manner to provide connectivity to all the Gram Panchayats (GPs) for broadband services, such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. Further, the Union Cabinet has approved Amended BharatNet Program for provisioning of connectivity to all GPs in the country in ring topology including upgrading existing network and connectivity to about 3.8 Lakh non-GP villages on demand basis.

To ensure the Quality of Service (QoS) for basic, mobile and broadband services, TRAI has laid down “the Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024”. These regulations have prescribed QoS parameters and benchmarks for network related and customer service-related parameters. The Telecom Service Providers (TSPs) are required to ensure that the QoS parameters are within the benchmarks laid down by TRAI.

BUDGETARY ALLOCATION FOR EDUCATION OF MINORITIES

4277. SUSHRI IQRA CHOUDHARY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the reason for the sharp decrease in budgetary allocation for educational empowerment for minorities in the 2025-26 Budget;
- (b) the reason for slashing the budget of education schemes for madrasas and minorities and the budget that has been allocated for the scheme since 2014;
- (c) the number of scholarships that have been awarded under various minority education schemes during the last five years, State-wise; and
- (d) the specific steps taken by the Government to prevent educational inequality from worsening due to reduced financial support for minority education?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) : The Ministry of Minority Affairs implements various schemes for socio-economic empowerment of the six (6) centrally notified minority communities including various educational empowerment Schemes such as (i) Pre-Matric, (ii) Post-Matric and (iii) Merit-cum-Means based scholarships, across the country.

The reason for reduction in the budget is attributed to the Right to Education (RTE) Act, 2009 which makes it obligatory for the Government to provide free and compulsory elementary education (classes I to VIII) to each and every child. Accordingly, Pre-Matric Scholarship Scheme has been restricted to students studying in classes IX and X. Similarly, considering the overlap of Maulana Azad National Fellowship and Padho Pardesh interest subsidy scheme for over studies, with similar schemes of other Ministries/ Departments, the schemes have been discontinued. Moreover, these schemes have not been approved for implementation for the year 2024-25. Besides these, the Ministry also implemented a Scheme namely- Scheme for Providing Education in Madrasa/Minorities (SPEMM), which comprises of two sub-Schemes- (i) Scheme for Providing Quality Education in Madrasas (SPQEM) and (ii) Infrastructure Development in Minority Institutions (IDMI) for 2021-22.

(c) : The details of Pre-Matric, Post-Matric and Merit-cum-Means based scholarships disbursed during the last five years are **Statement**.

(d) : The Government has implemented various educational empowerment schemes viz. Pre-Matric Scholarship Scheme (for class I-X), Post-Matric

Scholarship Scheme (for class XIth to Ph.D.) and Merit-cum-Means based Scholarship Scheme (for technical and professional courses at under graduate/post graduate level) to prevent educational inequality among minority communities. About 8.30 crore students from minority communities have benefited through these programmes.

In addition to the above, the Government has implemented various schemes for the welfare and upliftment of every strata, including minorities, especially the economically weaker and lesser privileged sections of the society, through schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Social Justice and Empowerment, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development.

STATEMENT

Pre-Matric Scholarship Scheme- Details of scholarships and amount sanctioned for 2019-20 to 2022-23									
(Amount in Rs. Crore)									
S. No.	States/ UTs	2019-20		2020-21		2021-22		2022-23*	
		No. of Beneficiaries	Amount	No. of Beneficiaries	Amount	No. of Beneficiaries	Amount	No. of Beneficiaries	Amount
1	ANDAMAN AND NICOBAR	107	0.04	2796	0.37	3272	0.40	97	0.01
2	ANDHRA PRADESH	161555	47.60	152714	36.40	175563	37.85	8573	3.31

3	ARUNACHAL PRADESH	0	0.00	0	0.00	0	0.00	0	0.00
4	ASSAM	290719	161.16	250267	90.97	235337	99.98	4706	2.35
5	BIHAR	245662	82.43	134270	32.97	175287	49.19	3001	0.61
6	CHANDIGARH	1461	0.15	1913	0.20	1783	0.18	44	0.01
7	CHHATTISGARH	4839	1.64	4308	1.35	4453	1.34	412	0.18
8	DELHI	4928	0.65	8328	0.88	12302	1.25	546	0.06
9	GOA	497	0.06	772	0.08	1111	0.11	77	0.01
10	GUJARAT	134907	37.48	102873	28.60	89543	25.70	2796	1.24
11	HARYANA	8860	3.25	9396	3.58	25011	8.53	994	0.49
12	HIMACHAL PRADESH	2056	0.40	1985	0.34	1790	0.30	193	0.04
13	JAMMU AND KASHMIR	523653	129.16	466290	96.24	389132	77.67	8402	3.11
14	JHARKHAND	84133	60.90	14332	5.17	14146	5.70	683	0.36
15	KARNATAKA	507463	100.42	517527	99.74	566291	110.67	47922	15.38
16	KERALA	593531	74.80	599692	74.40	634299	78.32	52879	8.27
17	LADAKH	0		14862	3.93	11884	3.08	292	0.12
18	LAKSHADWEEP	0	0.00	0	0.00	0	0.00	0	0.00
19	MADHYA PRADESH	137269	41.54	113780	37.93	139638	47.53	8573	4.19
20	MAHARASHTRA	744273	86.66	734816	81.65	802121	88.89	35502	4.52
21	MANIPUR	44390	25.76	47526	26.29	52432	28.17	4275	3.40

22	MEGHALAY A	9865	2.51	14630	3.97	15462	4.42	613	0.31
23	MIZORAM	52652	15.09	53129	15.07	60784	18.54	1236	0.77
24	NAGALAND	53156	18.90	69053	24.01	77882	28.03	4551	2.60
25	ODISHA	12934	2.53	17470	2.92	25620	4.19	700	0.14
26	PUDUCHER RY	3223	0.87	3963	1.00	4318	1.04	319	0.13
27	PUNJAB	468622	76.14	447136	70.44	503179	75.57	15748	3.68
28	RAJASTHA N	165049	53.66	146296	46.59	188827	55.58	14881	6.44
29	SIKKIM	716	0.15	102	0.03	513	0.10	22	0.01
30	TAMIL NADU	376543	78.23	381455	76.96	448485	86.55	49824	13.65
31	TELANGAN A	171908	60.28	156037	56.60	177571	61.29	9453	4.64
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	468	0.07	275	0.03	318	0.04	9	0.00
33	TRIPURA	3525	0.52	5723	0.87	7109	1.02	391	0.08
34	UTTAR PRADESH	727980	247.1 4	747354	265.2 4	842938	317.32	40303	19.90
35	UTTARAKH AND	30197	14.00	18621	7.40	21812	10.48	556	0.31
36	WEST BENGAL	884	0.36	273	0.20	576	0.14	3	0.00

Total	5568025	1424. 56	5239964	1192. 42	5,710,789	1329.1 7	318576	100.3 2

Source- NSP database. * Data provisional for 2022-23.

Scheme not implemented for 2023-24.

Post-Matric Scholarship Scheme - Details of scholarships and amount sanctioned for 2019-20 to 2022-23

(Amount in ₹ Crore)

S. No.	States/ UTs	2019-20		2020-21		2021-22		2022-23*	
		No. of Beneficiaries	Amount	No. of Beneficiaries	Amount	No. of Beneficiaries	Amount	No. of Beneficiaries	Amount
1	ANDAMAN AND NICOBAR	9	0.01	278	0.10	295	0.10	44	0.01
2	ANDHRA PRADESH	15408	12.95	12661	9.69	15216	11.32	3159	2.40
3	ARUNACHAL PRADESH	0	0.00	0	0.00	0	0.00	0	
4	ASSAM	38531	32.94	30456	24.78	49106	51.34	254	0.15
5	BIHAR	48456	30.53	43512	18.12	19642	9.55	1455	0.81
6	CHANDIGARH	154	0.06	123	0.05	117	0.05	6	0.00
7	CHHATTISGARH	2202	1.38	2198	1.27	2744	1.54	786	0.45
8	DELHI	2261	0.89	3518	1.08	2908	0.86	372	0.12
9	GOA	218	0.15	349	0.21	458	0.27	84	0.05
10	GUJARAT	23445	13.43	21289	11.60	23519	12.82	4353	2.50
11	HARYANA	4703	3.22	5194	3.31	7824	4.58	1206	0.74
12	HIMACHAL PRADESH	534	0.26	500	0.24	637	0.29	157	0.08

13	JAMMU AND KASHMIR	11105 2	72.51	53725	30.38	47574	27.47	5722	3.28
14	JHARKHAND	13182	8.72	5918	2.99	5494	3.41	761	0.49
15	KARNATAKA	74944	49.90	55081	34.24	73830	43.98	17262	10.8 8
16	KERALA	65635	32.68	67583	31.80	74271	37.55	15787	8.67
17	LADAKH	0	0.00	1593	0.91	905	0.50	63	0.03
18	LAKSHADW EEP	0	0.00	0	0.00	0	0.00	0	0.00
19	MADHYA PRADESH	22038	14.47	20430	13.60	23622	16.13	5255	3.59
20	MAHARASHTRA	48331	24.23	47333	23.02	42110	20.97	7137	3.83
21	MANIPUR	5599	4.86	4497	3.82	4629	3.93	701	0.57
22	MEGHALAYA	7533	5.06	7254	4.88	5306	3.63	614	0.42
23	MIZORAM	1309	1.17	1144	0.85	1702	1.34	192	0.15
24	NAGALAND	5332	4.58	6029	4.88	6421	5.45	1272	1.12
25	ODISHA	2738	1.98	3146	1.91	4030	2.40	779	0.44
26	PUDUCHERRY	572	0.36	596	0.33	629	0.33	115	0.07
27	PUNJAB	56646	30.18	53450	27.66	55430	29.96	7570	3.59
28	RAJASTHAN	27933	20.73	27404	19.39	30012	21.26	7256	5.17
29	SIKKIM	52	0.03	85	0.04	289	0.15	35	0.02
30	TAMIL NADU	43241	25.93	44319	24.79	52409	29.18	14056	8.23
31	TELANGANA	17393	13.90	18372	14.63	20843	16.80	1736	1.48
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	81	0.03	57	0.02	78	0.03	12	0.01
33	TRIPURA	1067	0.73	1004	0.63	1766	1.21	226	0.14

34	UTTAR PRADESH	94291	68.20	4646	81.22	134433	100.24	24639	18.32
35	UTTARAKHAND	4521	3.43	114388	3.37	5296	3.85	729	0.52
36	WEST BENGAL	3730	3.15	5184	5.49	6548	7.09	812	0.97
Total		743141	482.65	663316	401.30	720093	469.58	124607	79.29
Source- NSP database. * Data provisional for 2022-23.									
Scheme not implemented for 2023-24.									

Merit-cum-Means based Scholarship Scheme - Details of scholarships and amount sanctioned for 2019-20 to 2022-23									
(Amount in ₹ Crore)									
S. No.	States/UTs	2019-20		2020-21		2021-22		2022-23*	
		No. of Beneficiaries	Amount	No. of Beneficiaries	Amount	No. of Beneficiaries	Amount	No. of Beneficiaries	Amount
1	ANDAMAN AND NICOBAR	3	0.01	4	0.01	3	0.01	1	0.00
2	ANDHRA PRADESH	3476	9.17	1808	4.43	2118	5.54	957	2.52
3	ARUNACHAL PRADESH	0	0.00	0	0.00	0	0.00	0	0.00
4	ASSAM	6158	17.25	7216	19.08	9287	26.93	1263	3.67
5	BIHAR	6985	18.74	7933	20.85	6733	17.66	2876	7.49

6	CHANDIGAR H	2	0.00	6	0.02	7	0.02	5	0.01
7	CHHATTISGA RH	432	1.09	441	1.28	516	1.42	265	0.66
8	DELHI	384	0.97	376	1.04	295	0.77	111	0.24
9	GOA	76	0.20	116	0.29	50	0.13	25	0.06
10	GUJARAT	3037	7.17	2722	6.47	2731	6.54	1006	2.52
11	HARYANA	821	2.12	772	2.04	1029	2.71	516	1.42
12	HIMACHAL PRADESH	30	0.09	32	0.09	51	0.13	20	0.06
13	JAMMU AND KASHMIR	7702	19.91	8898	22.14	9392	23.83	2837	7.10
14	JHARKHAND	1501	4.40	232	0.59	685	1.94	263	0.83
15	KARNATAKA	2077 9	52.96	22510	56.59	22161	55.79	9727	24.66
16	KERALA	2620 5	71.42	29630	80.81	32790	89.80	19890	55.01
17	LADAKH	0	0.00	130	0.30	81	0.22	9	0.05
18	LAKSHADWEEP	0	0.00	0	0.00	0	0.00	0	0.00
19	MADHYA PRADESH	2448	7.28	2216	6.53	2530	7.30	1263	3.69
20	MAHARASHTRA	2814	8.50	2187	7.14	2335	7.74	907	3.12
21	MANIPUR	348	1.01	282	0.81	338	0.94	130	0.39
22	MEGHALAYA	1322	3.32	1165	2.63	601	1.51	210	0.52
23	MIZORAM	1115	3.24	46	0.11	107	0.23	48	0.10
24	NAGALAND	1193	3.09	1193	3.01	1258	3.13	569	1.47
25	ODISHA	436	1.33	392	1.08	466	1.29	178	0.46
26	PUDUCHERRY	62	0.14	44	0.09	48	0.12	26	0.06
27	PUNJAB	2410	6.53	1829	5.06	1716	4.76	779	2.12
28	RAJASTHAN	3241	8.63	3173	8.52	2907	7.97	1550	4.31

29	SIKKIM	18	0.04	34	0.05	51	0.08	11	0.02
30	TAMIL NADU	5685	14.85	5295	13.48	6856	17.55	3674	9.48
31	TELANGANA	3311	8.88	4065	10.80	4757	12.82	1999	5.38
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	5	0.01	7	0.07	8	0.06	5	0.01
33	TRIPURA	81	0.20	111	0.28	94	0.24	37	0.10
34	UTTAR PRADESH	1054 5	27.05	10154	26.19	12387	32.10	5385	13.96
35	UTTARAKHAND	470	1.26	496	1.44	658	1.69	288	0.75
36	WEST BENGAL	5264	14.77	4856	14.54	6764	19.90	1600	4.89
Total		1183 59	315.63	120371	317.86	131810	352.87	58430	157.1 1
Source- NSP database. * Data provisional for 2022-23.									
Scheme not implemented for 2023-24.									

MAHARASHTRA-GUJARAT

4278. ADV. PRIYA SAROJ:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government has data on the number of passengers travelling annually between Jaunpur district of Uttar Pradesh and the States of Maharashtra and Gujarat, if so, the details thereof;

- (b) whether any assessment or study has been conducted regarding the volume of passengers, especially during peak periods like festivals, between these regions, if so, the details thereof;
- (c) whether the Government has reviewed the adequacy of the current frequency of trains operating between Jaunpur district and major cities in Maharashtra and Gujarat, in view of consistently high passenger demand, if so, the details thereof;
- (d) whether the present services meet the demand adequately, if so, the details thereof;
- and
- (e) whether the Government has any proposals under consideration to introduce new trains or increase the frequency of existing trains, if so, the details thereof and the timeline for implementation and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Presently, Jaunpur is being served by 30 pairs of Mail/Express trains which includes 06 pairs of train services catering to the needs of Jaunpur-Mumbai sector and 02 pairs of train services catering to the needs of Jaunpur-Ahmedabad sector. The Railway network straddles across state boundaries. Accordingly, trains are introduced as per network requirement across such boundaries. Besides, introduction of new train services and increase in frequency of services are on-going processes on Indian Railways subject to traffic justification, operational feasibility etc.

On Indian Railways, occupancy pattern of trains is not uniform throughout the year and it varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially on popular routes remains full whereas during lean period and on less popular routes, there is sub optimal utilization. However, State-wise data for number of passengers is not maintained.

Traffic pattern of the trains running on Indian Railways is monitored on regular basis and to cater to additional demand, load of existing trains are augmented, special trains are run, new trains are introduced, frequency of existing trains is increased etc. subject to operational feasibility.

To provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition of Mail/Express trains provides for 12 General class & Sleeper class non-AC coaches and 08 AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

In addition to Mail/Express trains, Indian Railways also operate unreserved non-AC passenger trains / MEMU/EMU etc. for affordable travel.

Presently, there are about 79,000 coaches being utilized for running train services. The details are as under:

Class	No. of coaches
General and Non-AC Sleeper	56,000 (70% of total)
AC coaches	23,000
Total	79,000

To generate additional accommodation for different segments of passengers, additional coaches are also added to existing trains on a permanent and temporary basis. Details of additional coaches attached on a permanent basis during the last two years are as under:

Year	Additional coaches attached
2023-24	872
2024-25 (Till Feb 25)	983

With a view to augment the accommodation and for the benefit of passengers travelling in unreserved coaches, about 1,200 General Class coaches have been attached in the Mail/Express trains operating with LHB coaches during the current financial year 2024-25. Keeping in view increased demand of the passengers travelling by Non-AC coaches, IR has planned to manufacture 17,000 General Class/Sleeper Class Coaches.

In addition to the various types of regular trains, Indian Railways also operates Special train services during festivals, holidays, etc. to cater to the extra needs of passengers. The details of special trains operated during the year 2024 and year 2025 (till February, 2025) are as under:

Event	No. of train trips	No. of Passengers served
Maha Kumbh-2025	17,340	4.24 cr
Durga Pooja / Deepawali / Chhath, 2024	7,990	1.1 cr

Summer vacation, 2024	12,919	1.8 cr
Holi, 2024	604	8.6 lakh

PERIODICAL MEDICAL EXAMINATION FOR LOCO PILOTS

4279. SHRI S. VENKATESAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the maximum speed of trains in the Country;
- (b) whether average speed of train is increasing year by year, if so, the details of average speed for the last five years;
- (c) the details of the norm for PME (Periodical Medical Examination) for loco pilots operating high-speed trains and number of trains coming under this category along with details of names of trains with numbers; and
- (d) the details of the number of loco pilots of High speed trains getting PME every year along with intervals during the last five years; and
- (e) whether only pilots getting PME are allowed to operate the trains with high speed and only after any deviations noticed and action taken, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) and (b) : Speed of train services is dependent on various factors like Maximum Permissible speed and gradient of the sections enroute, speed potential of rolling

stock/Loco, availability of path, maintenance corridor blocks, permanent and temporary speed restrictions, signalling system, number of stoppages etc. Accordingly, train services are being charted at the Maximum Permissible speed of section enroute, so as to ensure optimal utilisation of available resources.

(c) to (e) : Periodic Medical Examination (PME) for Loco Pilots is carried out at a periodicity defined on the basis of age. PME is carefully monitored as per the defined policy across Zonal Railways to ensure continued fitness of Loco Pilots to discharge their duties safely. The established guidelines for PME (Periodical Medical examination) of Loco Pilots are as follows:

- They are to be medically re-examined at the end of every four-year period from the date of appointment until they attain the age of 45 years.
- Thereafter, re-examinations are mandated every two years until the age of 55 years, and annually beyond 55 until retirement.
- If a loco pilot has undergone a periodic medical examination within two years prior to reaching the age of 45, then the next examination is scheduled two years from the date of the last examination.
- On the other hand, if the examination was conducted earlier than two years before attaining 45, then the next examination shall be on the day the employee turns 45, with subsequent examinations following a two-year interval until 55 years, and then annually thereafter.

ROBs/RUBs IN VIRUDHUNAGAR**4280. SHRI B.MANICKAM TAGORE:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the status of the long-pending demand for the construction of a ROB or RUB in the Virudhunagar Constituency, the time by when the local population likely to find a resolution to this critical infrastructure issue;
- (b) the details of the allocation of funds required for railway infrastructure projects in the said district including the construction of ROBs, RUBs and the upgrading of existing tracks, the time when the funds are likely to be disbursed to ensure timely completion;
- (c) whether Government has any plans to reconsider the addition of more stoppages for important trains at Virudhunagar and also review and adjust the current train timings to meet the present needs of commuters in the region, if so, the details thereof; and
- (d) whether the Government has provided update on the plans to upgrade the station to a full-fledged junction given the growing importance of Tiruparankundram railway station, if so, the steps taken/being taken by the Government to accommodate growing passenger demand?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) :

Infrastructure projects

(i) Road over Bridges /Road Under Bridges (ROBs/RUBs): Sanctioning and execution of works of Road over Bridges/ Road under Bridges (ROBs/RUBs) in lieu of LCs is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

No. of ROBs/RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (Feb'25) is as under:

Period	ROBs/RUBs constructed
2004-14	4,148 Nos.
2014-25 (Feb'25)	12,977 Nos.

As on 01.04.2024, 4200 Nos. Road Over Bridges (ROBs)/Road Under Bridges (RUBs) are sanctioned at cost of ₹ 92,692 Cr on Indian Railways including 240 Nos. ROBs/ RUBs at cost of ₹ 5108 Cr in the state of Tamil Nadu which are at various stages of planning and execution. Out of which 88 Nos. works have been delayed due to land acquisition, finalization of alignment and consent for closure etc. Expenditure of ₹ 6,074 crore has been incurred during the year 2024-25(Feb'2025) for the construction of ROB/RUB over Indian Railway.

Presently, 16 Nos. ROBs/RUBs are sanctioned in Virudhunagar district at cost of ₹ 233 crore, which are at various stages of planning and execution.

(ii) **New Line/Gauge Conversion/ Doubling projects:-** Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise/District-wise as the Railways' projects may span across State boundaries. However, as on 01.04.2024, 22 projects (10 New Line, 03 Gauge Conversion and 09 Doubling) of total length 2,587 Km, costing ₹33,467 Crore, falling fully/partly in the State of Tamil Nadu, are at various stages of planning and implementation, out of which 665 Km length has been commissioned and an expenditure of ₹7,153 Crore has been incurred upto March' 2024. The summary is as under:-

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2024 (₹in Cr.)
New Line	10	872	24	1,223
Gauge Conversion	3	748	604	3,267
Doubling /Multitracking	9	967	37	2,664
Total	22	2,587	665	7,153

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2024-25	₹6,362 crore (more than 7 times)

Virudunagar is an existing railway station on Indian Railway network. For further improving the connectivity of Virudunagar, Madurai-Thoothukkudi(Tuticorin) via Maniyachi doubling project has been completed in July 2023.

(iii) **Amrit Bharat Stations:-** Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development/upgradation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for

development/upgradation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

So far, 1337 stations have been identified under Amrit Bharat Station Scheme, out of which 77 stations including Virudhunagar station are located in the state of Tamil Nadu. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Tamil Nadu are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Tamil Nadu	77	Ambasamudram, Ambattur, Arakkonam Jn, Ariyalur, Avadi, Bommidi, Chengalpattu Jn, Chennai Beach, Chennai Egmore, Chennai Park, Chidambaram, Chinna Salem, Chrompet, Coimbatore Jn, Coimbatore North, Coonoor, Dharmapuri, Dr. M.G. Ramachandran Central, Dindigul, Erode Jn, Guduvancheri, Guindy, Gummidipundi, Hosur, Jolarpettai Jn, Kanniyakumari, Karaikkudi, Karur Jn, Katpadi, Kovilpatti, Kulitturai, Kumbakonam, Lalgudi, Madurai Jn, Mambalam, Manaparai, Mannargudi, Mayiladuturai Jn, Mettupalayam, Morappur, Nagercoil Jn, Namakkal, Palani, Paramakkudi, Perambur, Podanur Jn, Pollachi, Polur, Pudukkottai, Rajapalayam, Ramanathapuram, Rameswaram, Salem, Samalpatti, Sholavandan, Srirangam, Srivilliputtur, St. Thomas Mount, Tambaram, Tenkasi, Thanjavur Jn, Thiruvarur Jn, Tiruchendur, Tirunelveli Jn, Tirupadripulyur, Tirupattur, Tiruppur, Tirusulam, Tiruttani, Tiruvallur, Tiruvannamalai, Tuticorin,

State	No. of Amrit Stations	Names of Amrit Stations
		Udagamandalam, Vellore Cantt., Villupuram Jn, Virudhunagar, Vriddhachalam Jn

Development works at railway stations under Amrit Bharat Station Scheme in the state of Tamil Nadu have been taken up at a good pace. For example,

- At Madurai station, structural works of east side multi-level two-wheeler parking and electric substation have been completed and works of east side terminal building, both sides multi-level car parking, air concourse, parcel Foot Over Bridge, subway, etc. have been taken up.
- At Chennai Egmore station, structural work of parcel building has been completed and works of both sides multi-level car parking, GI Road side terminal building, etc. have been taken up.
- At Rameshwaram station in the state of Tamil Nadu, structural works of north side terminal building, electric sub-station and construction of parcel office have been completed and works of construction of east side terminal building, arrival forecourt, platform improvement, etc. have been taken up.
- At Virudhunagar station, works of construction of new entrance arch, compound wall, relocation of service building, improvement of platform surfacing, provision of covered parking and integrated passenger information system have been completed and works of construction of new

foot over bridge, improvement of circulating area, approach road, etc. have been taken up.

- At Samalpatti station, works of construction of new main terminal building and main entry side circulating area have been completed and works of two wheeler parking area, raising of platform, construction of compound wall, etc. have been taken up.
- At Karaikkudi Station, works of improvement of platform shelters, seating arrangement, circulating area, parking area, construction of new porch, entry and exit gates, lifts and installation of coach indication boards have been completed. The works for waiting hall, covered pathway, etc. have been taken up.
- At Ariyalur and Mannargudi stations, works of construction of new entry gates, entrance porch, improvement of circulating area with approach road, parking area, concourse area, booking counters, platform surface, waiting halls and platform shelters have been completed.

Development / upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or State-wise. The state of Tamil Nadu is covered under two zones viz. Southern Railway and South Western Railway. For these zones, an

allocation of ₹ 1,909 Crores (Revised Estimate) has been made for the financial year 2024-25 under Plan Head-53.

(iv) Track Upgradation:-Upgradation and improvement of track infrastructure is a continuous and ongoing process over Indian Railways. The following measures have been taken by Indian Railways to upgrade railway tracks:

- i. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Pre-stressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan-shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges have been used while carrying out primary track renewals.
- ii. The Thick Web Switches and Weldable CMS Crossing have been used in turnout renewal works.
- iii. Supply of 130m/260m long rail panels has been increased to avoid welding of joints, thereby improving safety.
- iv. Adoption of better welding technology for rails i.e. Flash Butt Welding.
- v. Adoption of mechanized system for track maintenance using high output plain tampers and points & crossing tampers for improved maintainability & reliability of track.
- vi. Deployment of state-of-the-art modern machines including Rail Grinding machines manufactured in India on Railway network to further improve asset reliability.

- vii. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc.
- viii. Interlocking of Level Crossing (LC) Gates for enhancing safety at LC gates.
- ix. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
- x. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).

Completion & commissioning of infrastructure projects including ROB/RUB works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Virudunagar station is presently being served by 4 Passenger services and 80 Mail/Express services including 20665/20666 Chennai Egmore - Tirunelveli Vande Bharat Express. These services, which are available throughout the day, also cater to the needs of commuters. Besides, provision of stoppage/change in timings of train services is an on-going process on Indian Railways subject to traffic justification, operational feasibility, etc.

पूर्वोत्तर क्षेत्र में निवेश बढ़ाने संबंधी योजनाएं

4281. श्री दिलीप शङ्कीया:

क्या उत्तर पूर्वी क्षेत्र विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में पूर्वोत्तर क्षेत्र में निवेश बढ़ाने के लिए सरकार द्वारा विगत पांच वर्षों के दौरान कौन-कौन सी योजनाएं कार्यान्वित की गई हैं और उनकी वर्तमान स्थिति क्या है;
- (ख) उक्त अवधि के दौरान ऐसी योजनाओं के अंतर्गत आवंटित और व्यय की गई धनराशि का ब्यौरा क्या है; और
- (ग) उक्त योजनाओं के सफल कार्यान्वयन के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं और इसके बाद पूर्वोत्तर क्षेत्र में क्या परिवर्तन/प्रभाव देखा जा रहा है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) और (ख) : उद्योगों को सहायता देने हेतु क्षेत्रीय अवसंरचना का संवर्धन करने, रोजगार के अवसर उत्पन्न करने और क्षेत्र में सुदृढ़ता और समृद्धि को बढ़ावा देने के लिए भारत सरकार द्वारा 9 मार्च, 2024 को एक नई स्कीम उन्नति (उत्तर पूर्व परिवर्तनकारी औद्योगिकीकरण स्कीम) शुरू की गई। उन्नति स्कीम के तहत औद्योगिक इकाइयों को निम्नलिखित प्रोत्साहन प्रदान किए जाते हैं:

- i. पूंजी निवेश प्रोत्साहन (सीआईआई)
- ii. पूंजी ब्याज अनुदान (सीआईएस)
- iii. विनिर्माण और सेवा संबद्ध प्रोत्साहन (एमएसएलआई)

उन्नति स्कीम के तहत स्कीम का कुल बजट परिव्यय 10,037 करोड़ रुपये है। कुल बजट परिव्यय को दो भागों में विभाजित किया गया है - भाग क और भाग ख। 9,737 करोड़ रुपये के परिव्यय के साथ स्कीम

का भाग कपात्र नई औद्योगिक इकाइयों और पर्याप्त विस्तार से गुजरने वाली इकाइयों को प्रोत्साहन प्रदान करने के लिए है। 300 करोड़ रुपये के परिव्यय के साथ स्कीम का भाग ख स्कीम के कार्यान्वयन और संस्थागत व्यवस्था के लिए है। स्कीमके भाग क के परिव्यय का 60% पूर्वोत्तर क्षेत्र के सभी राज्यों के लिए निर्धारित है। एनईआर जिला एसडीजी सूचकांक (2021-22) के आधार पर जिलों को दो क्षेत्रों में वर्गीकृत किया गया है: क्षेत्रक (औद्योगिक रूप से उन्नत जिले) और क्षेत्र ख (औद्योगिक रूप से पिछड़े जिले)। स्कीम के तहत अब तक कुल 56 इकाइयों को पंजीयन प्रदान किया गया है।

इसके अलावा, भारत सरकार ने देश में नवाचार, स्टार्टअप और निवेश को प्रोत्साहित करने हेतु एक सुदृढ़ ईको-सिस्टम का निर्माण करने के उद्देश्य से 16 जनवरी 2016 को स्टार्टअप इंडिया पहल भी शुरू की। पूर्वोत्तर राज्यों के लिए 31 जनवरी 2025 तक उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) द्वारा 2,109 संस्थाओं को स्टार्टअप के रूप में मान्यता दी गई है।

पूर्वोत्तर क्षेत्र में सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) और माइक्रो फाइनेंस क्षेत्रों के लिए क्रेडिट पहुंच को सुगम बनाने हेतु उत्तर पूर्वी क्षेत्र विकास मंत्रालय उत्तर पूर्वी विकास वित्त निगम लिमिटेड (नेडफी) को वार्षिक बजट आवंटन प्रदान कर रहा है, जो कि उत्तर पूर्वी क्षेत्र विकास मंत्रालय के अधीन एक गैर-बैंकिंग वित्तीय कंपनी (एनबीएफसी) है, जिसे उत्तर पूर्व उद्यम विकास स्कीम (एनईईडीएस) के तहत ब्याज मुक्त ऋण के रूप में प्रदान किया जाता है, जिसमें 2021-22 से 2025-26 की अवधि के लिए कुल आवंटन 300 करोड़ रुपये है।

(ग): स्टार्टअप इंडिया के तहत पूर्वोत्तर राज्यों में उद्यमिता को बढ़ावा देने के लिए उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) द्वारा की गई पहल इस प्रकार है:

- i. **एसेंड स्टार्टअप कार्यशाला श्रृंखला और स्टार्टअप के लिए महिला कार्यशालाएं:** सरकार ने पूर्वोत्तर क्षेत्र के उद्यमियों, आकांक्षी उद्यमियों और छात्रों के लिए स्टार्टअप कार्यशालाओं की एक श्रृंखला - एसेंड (एक्सेलेरेटिंग स्टार्टअप कैलिबर एंड एंटरप्रेनरियल ड्राइव) का आयोजन किया है।

- ii. **ज्ञान विनिमय और क्षमता निर्माण कार्यशालाएं:** डीपीआईआईटी ने राज्यों और संघ-राज्य क्षेत्रों के बीच अच्छी पद्धतियों के प्रसार और परस्पर सीखने के लिए ज्ञान विनिमय कार्यशालाओं का आयोजन किया।
- iii. **स्टार्टअप इंडिया यात्रा पहल:** स्टार्टअप इंडिया ने राज्यों के ग्रामीण और गैर-मेट्रो क्षेत्रों में उद्यमिता को बढ़ावा देने के लिए 2017 में स्टार्टअप इंडिया यात्रा शुरू की।
- iv. **विंग:** डीपीआईआईटी के कार्यक्रम विंग के भाग के रूप में मौजूदा और आकांक्षी महिला उद्यमियों के लिए क्षमता विकास कार्यक्रम।
- v. **जिला आउटरीच पहल:** डीपीआईआईटी भारत के प्रत्येक जिले में कम से कम एक डीपीआईआईटी-मान्यता प्राप्त स्टार्टअप स्थापित करने का प्रयास करके उद्यमशीलता को बढ़ावा दे रहा है।

CPGRAMS REFORMS VERSION 7.0

4282. SHRI ARVIND DHARMAPURI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has implemented CPGRAMS Reforms Version 7.0 across all Ministries and Departments, if so, the details thereof along with the timelines of its implementation;
- (b) the number of public grievances received, resolved and pending under CPGRAMS since the launch of Version 7.0;
- (c) whether the Government has conducted an assessment of user satisfaction with CPGRAMS 7.0, and if so, the key findings thereof;

- (d) whether the Government plans to further upgrade CPGRAMS and if so, the details thereof;
- (e) whether the Government has integrated Common Service Centres (CSCs) for grievance lodging and if so, the details thereof; and
- (f) Whether the Government has undertaken training programmes for officials handling CPGRAMS grievances under Version 7.0, if so, the number of officials trained across the Ministries and States?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (f) : CPGRAMS 7.0 version envisages streamlining the grievance redressal process by eliminating the manual reading and forwarding of grievances by nodal officers. The reforms were initiated in 2019 and onboarding of all the Ministries/Departments on CPGRAMS 7.0 was completed in October, 2022. Since 1st November, 2022 to 28th February, 2025 total 5236844 grievances were received on CPGRAMS and 5663849 grievances (which also includes the brought forwarded grievances) were disposed through the system by the Ministries/ Departments/States/UTs. As on 28.02.2025, there exists a pendency of 59,946 PG cases in Ministries/Departments of Government of India. A Feedback Call Centre, operational since July 2022, gathers feedback from citizens in multiple Indian

languages, including Hindi and English, and assists in filing appeals. As of 28.02.2025, the call centre has completed 20,48,322 surveys. A dedicated feedback portal has been created by DARPG, which facilitates analysis and action on areas with poor feedback for Ministries/Departments. The Government is in the process of afresh development of end-to-end IT solutions for Public Grievance System of Government of India (GoI). This Project (NextGen CPGRAMS) would involve an upgrade of the existing architecture of CPGRAMS web portal. CPGRAMS has been integrated with Common Service Centres (CSCs) to leverage its strength to take the facility of CPGRAMS to rural population. Citizen can file grievances through 5.1 lakh Common Service Centers (CSCs). As on 20.03.2025 total 4.91 lakhs grievances have been lodged through the CSC. Sevottam is a comprehensive framework focused on Citizen's Charter, Grievance Redressal Mechanism, and Capability Building for Service Delivery. Under this initiative, DARPG provides financial support to State ATIs/CTIs for setting up Sevottam Training Cells. Over the past three financial years (2022-23, 2023-24, and 2024-25), 756 training courses have been conducted, training 24,942 officers from various State Governments. The National Workshop on "Sevottam and Effective Redressal of Public Grievances" was held on February 20th, 2025, at RCVP Noronha Academy of Administration, Bhopal, Madhya Pradesh. Previously, the National Seminar on Sevottam was conducted on May 23rd, 2023, at Yashwantrao Chavan Academy of Development Administration (YASHADA), Pune, where 22

States/UTs shared their experiences in strengthening Service Delivery and Grievance Redressal Systems.

RE-EXAMINATION OF TUNGSTEN BLOCKS

4283. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has instructed Geological Survey of India (GSI) to re-examine the various tungsten blocks in the country particularly in notified biodiversity heritage sites famous for archaeological monuments and if so, the details thereof;
- (b) whether GSI has been suggested to explore the possibility of redefining the boundaries by excluding the biodiversity heritage site from the block and if so, the details thereof;
- (c) whether Union Government has requested various States to keep the process of issuing the Letter of Intent to the preferred bidder, Hindustan Zinc Limited on hold for the time being considering the representations received against auctioning the blocks in the country; and
- (d) if so, the details and the present status thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) : In case of Nayakkarpatti Tungsten Block, Tamil Nadu, Geological Survey of India (GSI) was requested to re-examine and explore the possibility of redefining the block boundary by excluding the bio-diversity site area for Nayakkarpatti Tungsten Block.

(c) and (d) : Subsequently, the auction of Nayakkarpatti Tungsten Block has been annulled on 25.01.2025 by the Central Government.

संघ लोक सेवा आयोग-सिविल सेवा परीक्षा में प्रयासों की संख्या और आयु सीमा में वृद्धि

4284. श्री आर.के. चौधरी:

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि:

- (क) संघ लोक सेवा आयोग-सिविल सेवा परीक्षा में प्रयासों की संख्या और आयु सीमा का निर्धारण करने संबंधी निर्णय किस आधार पर लिया गया है;
- (ख) क्या संघ लोक सेवा आयोग की परीक्षा में प्रयासों की संख्या और आयु सीमा में वृद्धि करने की कोई मांग की गई है;
- (ग) क्या संघ लोक सेवा आयोग-सिविल सेवा परीक्षा के लिए प्रयासों की संख्या और आयु सीमा में वृद्धि की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या संघ लोक सेवा आयोग-सिविल सेवा परीक्षा में प्रयासों की संख्या और आयु सीमा के संबंध में न्यायपालिका अथवा सरकार के स्तर पर कोई चर्चा चल रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) संघ लोक सेवा आयोग की परीक्षा आयोजित करने में कार्मिक और प्रशिक्षण विभाग की क्या भूमिका है; और

(च) संघ लोक सेवा आयोग द्वारा चयनित अधिकारियों की सेवा शर्तों और पदोन्नति नीतियों के निर्धारण में कार्मिक और प्रशिक्षण विभाग की क्या भूमिका है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (ड) : कार्मिक और प्रशिक्षण विभाग (डीओपीटी) द्वारा अधिसूचित किए गए सीएसई नियमों के अनुसरण में सिविल सेवा परीक्षा (सीएसई) का आयोजन, वार्षिक रूप से संघ लोक सेवा आयोग द्वारा किया जाता है। इस विभाग द्वारा यूपीएससी, भागीदारी सेवाओं के संवर्ग नियंत्रण प्राधिकारियों (सीसीए) तथा अन्य मंत्रालयों/विभागों सहित विभिन्न हितधारकों के परामर्श से सीएसई नियमों को अंतिम रूप दिया जाता है। प्रयासों की संख्या और आयु मानदंड सीएसई नियमों के पहलू होने के कारण, इनके संबंध में निर्णय तद्वत्सा लिया जाता है।

(च) : भारत सरकार (कार्य नियतन) नियमावली, 1961 के अनुसार, कार्मिक और प्रशिक्षण विभाग रेलवे सेवाओं और परमाणु ऊर्जा विभाग, अंतरिक्ष विभाग की नियंत्रणाधीन सेवाओं तथा रक्षा अनुसंधान और विकास विभाग के तहत वैज्ञानिक तथा तकनीकी सेवाओं को छोड़कर, केन्द्रीय सेवाओं से संबंधित भर्ती, पदोन्नति और वरिष्ठता से संबंधित सामान्य मामलों और केन्द्र सरकार के कर्मचारियों की सेवा शर्तों (उन कर्मचारियों को छोड़कर, जिनका कोई वित्तीय आधार हो और जब वे सामान्य सेवा के हितों के मुद्दे उठाए) से संबंधित कार्य देखता है।

FIRE SAFETY NORMS IN RAILWAY COACHES

4285. SHRI ANTO ANTONY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current total number of railway coaches in operation and equipped with fire extinguishers;
- (b) the timeline for ensuring 100 per cent compliance with fire safety norms across all railway coaches;
- (c) the steps being taken by the Government to ensure compliance with fire safety regulations in railway coaches; and
- (d) the measures taken by the Government to ensure regular inspection and maintenance of fire safety equipment in railway coaches?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : The inherent design of rolling stock is done keeping in mind various safety provisions. Further modification and up-gradation of coaches to enhance fire safety is a continuous and ongoing process on Indian Railways (IR). Following measures have been taken for safety including fire safety in coaches:

1. Provision of Minimum two Fire Extinguishers in all coaches over Indian Railways.
2. Fire Detection & Suppression System has been provided in fire prone areas of Power cars and Pantry cars.
3. Fire and smoke Detection system has been provided in coaches as per extant guidelines.

4. Water mist type fire suppression system is being provided on pantry cars and power cars in phased manner.
5. Provision of emergency windows in coaches for evacuation in case of fire.
6. Use of Fire-retardant material as per global fire-retardant norms in coaches for seats/berths, panels, flooring, insulation, toilets etc for improved fire safety.
7. Use of fire retardant E-beam cable in coaches.
8. Use of different level of protection in the form of fuses, Miniature Circuit breaker (MCBs) and Motor protection Circuit Breakers (MPCBs) in the electrical circuits to prevent the damage from electrical faults/surges.
9. Provision of Aerosol based fire suppression system in electrical cabinets.
10. Further, up-gradation of material in line with global standards is regularly being carried out with fitment of new generation material in Amrit Bharat & Vande Bharat Sleeper trains.
11. Display of "Fire Notices" for widespread information in all coaches to inform and alert passengers regarding various "Do's" and "Don'ts" to prevent fire. These include messages regarding not to carry any inflammable material, explosives, prohibition of smoking inside the coaches and penalties etc.
12. Prohibition of flame based cooking in coaches.

Regular maintenance of various fire safety equipments/components as per the prescribed periodicity is carried out by the designated officials at Depots/Sheds for ensuring their proper upkeep.

ENERGY SECURITY BY DOMESTIC COAL RESERVES

4286. SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **COAL** be pleased to state:

- (a) the extent to which domestic coal reserves contribute to the country's energy security and self-reliance;
- (b) whether the existing coal reserves of the country are being effectively utilised and if so, the technologies being used to enhance extraction and processing efficiency;
- (c) the manner in which the Government is working to increase coal production from domestic coal reserves along with the success achieved so far in this regard;
- (d) the extent to which India has reduced its dependence on coal imports along with the further steps needed to reduce it further; and
- (e) the environmental consequences of extraction and use of coal reserves along with the manner in which these are being mitigated?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) : India has sufficient domestic coal reserves to contribute to the country's energy security and it accounts for 55% of the country's energy needs. According to the

Geological Survey of India (GSI), as on 01.04.2024, the coal and lignite resources of the country are 389.42 Billion Tonnes and 47.29 Billion tonnes respectively.

(b) : The existing coal reserves of the country are being effectively utilised. To enhance extraction and processing efficiency, Coal companies have introduced mass production technologies with minimal manual intervention to boost productivity, reduce costs, and enhance safety. Continuous Miners (CMs) in underground mines and Surface Miners in opencast mines are also deployed for coal-cutting and large sized Heavy Earth Moving Machinery (HEMM) for overburden removal.

(c) : The focus of the Government is on increasing the domestic production of coal to meet the energy requirement of the country. The country has witnessed highest highest-ever coal production in the year 2023-24. The all-India domestic coal production in the year 2023-2024 was 997.826 MT in comparison to 893.191 MT in the year 2022-2023 with a growth of about 11.71 %. In the current year 2024-25, the country has produced 929.15 MT (provisional) of coal (up to February 2025) in comparison to 881.16 MT in the corresponding period of the last year 2023-24 with a growth rate of 5.45%.

The steps taken by the Government to increase the coal production in the country to ensure energy security are as under:

- i. Regular reviews by the Ministry of Coal to expedite the development of coal blocks.

- ii. Enactment of Mines and Minerals (Development and Regulation) Amendment Act, 2021 [MMDR Act] for enabling captive mines owners (other than atomic minerals) to sell up to 50% of their annual mineral (including coal) production in the open market after meeting the requirement of the end use plant linked with the mine in such manner as may be prescribed by the Central Government on payment of such additional amount.
- iii. Single Window Clearance Portal for the coal sector to speed up the operationalization of coal mines.
- iv. Project Monitoring Unit for hand-holding of coal block allottees for obtaining various approvals/clearances for early operationalization of coal mines.
- v. Auction of commercial mining on revenue sharing basis launched in 2020. Under commercial mining scheme, a rebate of 50 % on final offer has been allowed for the quantity of coal produced earlier than the scheduled date of production. Further, incentives on coal gasification or liquefaction (rebate of 50 % on final offer) have been granted.
- vi. Terms and conditions of commercial coal mining are very liberal with no restriction on utilization of coal, allowing new companies to participate in the bidding process, reduced upfront amount, adjustment of upfront amount against monthly payment, liberal efficiency parameters to encourage flexibility to operationalize the coal mines, transparent bidding process, 100%

Foreign Direct Investment (FDI) through automatic route and revenue sharing model based on the National Coal Index.

In addition to the above, coal companies have also taken the following steps to increase domestic coal production:

Coal companies have adopted several measures to increase coal production. Introduction of Mass Production Technologies (MPT) in underground mines, mainly with Continuous Miners (CMs), wherever feasible, and Highwall Miners (HW). In its Opencast (OC) mines, the introduction of State-of-the-Art technology in its high-capacity Excavators, Dumpers, and Surface Miners and developing infrastructure for evacuation of coal like Coal Handling Plants (CHPs), Crushers, Mobile Crushers, Pre-weigh-bins etc.

(d) : As per the current import policy, coal is kept under open general Licence (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty.

The details of the coal imported during the last two years and the current year (till December 2024) are as under:

Import of Coal (Quantity in Million Tonne & Value in Million Rs.)						
	Coking Coal		Non Coking Coal		Total Coal	
	Quantity	Value Rs.	Quantity	Value Rs.	Quantity	Value Rs.
2022-23	56.05	1538399.74	181.62	2297444.02	237.67	3835843.76
2023-24	58.81	1330003.62	205.72	1772150.89	264.53	3102154.51

2023-24- Dec-23	44.39	974011.49	155.80	1363711.82	200.19	2337723.31
2024-25- Dec-24	42.75	798179.53	140.67	1116387.09	183.42	1914566.62
Growth %	-3.68	-18.05	-9.72	-18.14	-8.38	-18.10

The steps taken by the Government to substitute coal imports are as under:

- i. Enhanced domestic coal production
- ii. Launch of Coking Coal Mission to enhance coking coal supply to the Steel Sector to reduce imports of coking coal.

(e) : Coal mining works are a site-specific activity. The environmental impacts are managed and kept within the prescribed standards by planning and implementation of sustainable mining and environmental control measures as per the approved Environment Management Plan.

A detailed Environment Impact Assessment (EIA) is carried out for each project considering pre and post-mining conditions for preparing Environment Management Plans (EMPs). On the basis of the same, Environment Clearance (EC) is granted. While granting EC, conditions/ mitigation measures are stipulated for implementing the EMPs, which have to be complied with by the project proponents. On obtaining EC, the project proponent also secures Consent to Establish (CTE) - one time and Consent to Operate (CTO) – periodic, under the provisions of Water and Air Acts from the concerned State Pollution Control Boards (SPCB). During the course of the implementation of the project, compliance of the

conditions laid in the EC, CTO, etc. is monitored regularly by regulators like MoEF&CC, SPCB etc.

To promote environmental sustainability in Coal mines in the country various sustainable & environmentally friendly initiatives have been taken such as plantation/bio-reclamation, mine water utilization for community use and development of Eco-parks, and adoption of energy efficiency measures.

ROAD TO GAME JAM

4287: DR. VINOD KUMAR BIND:

SHRI PRATAP CHANDRA SARANGI:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the steps being taken by the Government to support the growth of the AVGC-XR (Animation, Visual Effects, Gaming and Comics along with Augmented Reality/Virtual Reality and the Metaverse) sector in India in line with initiatives like the “Road to Game Jam”;
- (b) whether the Government is considering to provide financial assistance, tax incentives or grants for young game developers and startups participating in such competitions and if so, the details thereof; and
- (c) whether there are any plans to introduce a national-level AVGC-XR policy to promote India as a global hub for gaming and immersive technologies and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) : In a significant step toward making India a global hub for AVGC(Animation, Visual Effects, Gaming and Comics), the Union Cabinet has approved the establishment of Indian Institute of Creative Technology (IICT) in Mumbai.

IICT is registered as a section 8 company under the Companies Act, 2013. The Ministry has sanctioned Rs. 391.15 crore for setting up of IICT, Mumbai.

Further, Ministry of Information and Broadcasting is organizing World Audio-Visual & Entertainment Summit (WAVES) 2025, focused on broadcasting, digital media, AVGC-XR, and films. The WAVES, 2025 in its first edition is a unique platform poised for the convergence of the entire global Media and Entertainment (M&E) sector.

(b) : The challenge 'Road to Game Jam' is one of the challenges under 'Create in India Challenge (CIC) - Season 1' which is supported by Government of India. CIC has been launched as a precursor to the World Audio Visual & Entertainment Summit (WAVES) 2025 with the Grand Finale to be hosted during WAVES 2025 from 1st May – 4th May 2025.

(c) : A dedicated AVGC Task Force was constituted in April 2022 to devise a strategic framework for development of this sector. The AVGC Task Force

submitted its report to the Ministry in December 2022, with the recommendation to support the AVGC-XR sector in a mission-mode approach.

MINERAL EXPLORATION UNDER NMEP

4288. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **MINES** be pleased to state:

- (a) the steps taken to accelerate mineral exploration and resource mapping under the National Mineral Exploration Policy (NMEP);
- (b) the details of the regions identified for mineral exploration along with the minerals targeted under NMEP; and
- (c) the role of private players and public-private partnerships in mineral exploration along with the incentives provided to them?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b): To intensify exploration activities in line with the National Mineral Exploration Policy (NMEP), various strategies adopted by the Geological Survey of India, an attached office of the Ministry of Mines, to identify more regions and new minerals for mineral exploration in the country are as follows:

- GSI through National Geochemical Mapping (NGCM) programme has completed 21.39 lakh sq. km in the targeted priority areas to derive anomalous zone/s of elemental concentration. Under its National

Geophysical Mapping (NGPM) programme, an area of 16.84 lakh sq. km has been mapped.

- National Aero-Geophysical Mapping Programme (NAGMP) is another flagship programme of GSI launched to acquire uniform aero-geophysical data at 80 m height and 120 m spacing in soil- covered terrains for demarcating potential concealed mineral areas. Survey under NAGMP has been completed in 7 blocks and 322 anomaly areas were identified.
- GSI has also intensified mineral exploration programmes on critical and strategic minerals over the years. Since FS 2016-17 to 2023-24, GSI had taken up a total of 2169 mineral exploration programmes for various mineral commodities including 704 projects on critical and strategic minerals across the country. During FS 2024-25, GSI has taken up 437 mineral exploration programmes including 195 projects on critical and strategic minerals in different parts of the country.
- GSI has systematically mapped about 20.43 lakh sq km within Exclusive Economic Zone (EEZ) of the country. Based on the acquired marine geoscientific data, GSI has delineated 5.89 lakh Offshore Prospective Areas (OPA) for focused explorations within EEZ for various minerals viz. heavy minerals, lime-mud, construction sand, polymetallic nodules/crust etc. GSI is also giving thrust for preliminary mineral exploration in OPA areas by G4

surveys followed by close grid exploration (G3) in EEZ for augmenting offshore mineral resource potential.

- Some of the significant mineral blocks developed by GSI through mineral exploration projects across the country in the recent years are, REE ore in Kawalapur, Maharashtra, Batesarthan, Bihar and Gundlupet, Karnataka, Tungsten ore and Lithium ore in Rewat Hill, Rajasthan, Nickel ore in Banasandra, Karnataka, Vanadium ore & Graphite ore in Radhpu Block, Arunachal Pradesh and Adhamaniya block, Jharkhand, Copper ore in Madansahi-Kesharpur East, Odisha, Copper ore & Gold ore in Machanur West Block, Karnataka, Potash ore in Satipura sub-basin blocks, Rajasthan, Phosphorite ore in Sambalpur & Bhedi blocks, Chhattisgarh, Gallium ore & Vanadium ore in North of Rouni block, Chhattisgarh and Iron Ore in Barpada South & Gadadharpur Blocks, Odisha.

(c) : As per the MMDR Amendment Act, 2021, a provision has been made for notification of accredited private exploration agencies under the second proviso to sub-section (1) of section 4 of the Act to undertake exploration without prospecting licence. Further, such agencies have been allowed to obtain funding under the National Mineral Exploration Trust (NMET). As per the MMDR Amendment Act, 2023, a new mineral concession called Exploration Licence (EL) has been introduced for 29 critical and deep-seated minerals specified in the Seventh Schedule to the Act. The EL granted through auction shall permit the licensee to

undertake reconnaissance and prospecting operations for these 29 critical and deep-seated minerals.

The Ministry of Mines has notified 31 private exploration agencies (NPEAs) and NMET has till date funded 72 projects of NPEAs with total approved cost of ₹ 122.34 crores. Further, Mobilization advance (up to 30% of the approved project cost) is available for NPEAs against submission of Bank Guarantee of equal value to help them mobilize their resources for smooth execution of exploration activity. NMET has launched a scheme for partial reimbursement of exploration expense for holders of Exploration Licences where NMET will partially reimburse exploration expenses incurred by Exploration Licence Holders upto 50% of direct cost with ceiling of ₹20 Crores. NMET also supports holders of Composite Licences with the scheme for Partial reimbursement of exploration expenses upto 50% of direct cost incurred for exploration with ceiling of ₹ 8 Crores. Furthermore, NMET also provides Exploration Incentive of 25% of the approved cost of the project for G4 items in greenfield areas for gold, basemetals, other precious minerals, strategic/ critical minerals and fertilizer minerals if the block is upgraded from G4 to G3 Stage.

SEA SAND MINING TENDER

4289.SHRI HIBI EDEN:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government intends to revise the tendering process to mandate an Environmental Impact Assessment (EIA) before awarding mining contracts rather than allowing it to be conducted afterward, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government considers it appropriate to award a sea sand mining tender before conducting a detailed EIA, if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government will take steps to ensure that the EIA is conducted by an independent and neutral agency instead of the firm/organization/individual that wins the mining bid, if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government will consider halting or reviewing the mining tender process until a comprehensive and transparent EIA is conducted, if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government acknowledges the risk that mining companies may manipulate EIAs in their favour, if not, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) to (e) : The Central Government has launched the first tranche of auction of 13 offshore blocks on 28.11.2024 for grant of composite licence, i.e. exploration

licence-cum-production lease, in accordance with the Offshore Areas Minerals (Development and Regulation) Act, 2002.

Before notifying the above blocks in offshore areas, the Central Government had consulted several key Ministries, including the Ministry of Environment, Forest and Climate Change (MoEFCC) and the Department of Fisheries under the Ministry of Fisheries, Animal Husbandry, and Dairying, among others, as mandated under Rule 5 of the Offshore Areas Operating Right Rules (OAORR), 2024.

Further, the preferred bidder, selected in auction (or tendering) process, becomes entitled to grant of composite licence, subject to fulfilment of various conditions under the Act and the Rules made thereunder. As per the provisions of the Offshore Areas Mineral (Auction) Rules, 2024, before execution of an operating right (i.e. exploration licence, production lease, etc.), the bidders are required to obtain all consents, approvals, permits, no-objections and the like as may be required under applicable laws for commencement of exploration or production operations. Approval of exploration plan and production plan are some of the necessary clearances. Thus, auction is only a first step, and the preferred bidder cannot commence exploration or production before obtaining the necessary clearances and the licence or lease, as the case may be.

There are adequate provisions in the Act and the Rules made thereunder to safeguard ecology, bio-diversity and protecting the interests of fishermen. As per the provisions of the Offshore Areas Mineral Conservation and Development Rules,

2024, no production operations shall be undertaken except in accordance with a production plan. The production plan, *inter-alia*, includes environment management plan indicating baseline information, Environment Impact Assessment (EIA) and mitigation measures. Comprehensive provisions are available under the Act and the Rules to carry out EIA before commencing production to safeguard environment, biodiversity and the interest of fishing community. Approval of production plan is necessary before grant of production lease.

In case of auction of a mineral block onshore also, the EIA is carried out by the project proponent (preferred bidder) only under the Environment Protection Act, 1986 as EIA and mitigation measures depend on various factors, such as, mining method proposed, geology and mineral occurrence in the block, machines and infrastructure proposed in the block, etc. Similar provisions have been made in the Offshore Area (Development and Regulation) Act, 2002 and Rules made thereunder. Adequate safeguards are in place against any manipulation by the project proponents while carrying out EIA.

In view of above, need for reviewing the mining tender process does not arise.

OLD RAILWAY BRIDGES IN TAMIL NADU

4290. SHRI NAVASKANI K.:

SHRI G.SELVAM:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the repair and maintenance work undertaken for old railway bridges in Tamil Nadu during the last three years;
- (b) whether regular safety inspections of railway bridges in Tamil Nadu are conducted;
- (c) if so, the frequency of such inspections and the agencies responsible for them;
- (d) whether the Government has set up any monitoring mechanism to ensure the timely repair of structurally weak bridges, if so, the details thereof;
- (e) whether the Government has identified old railway bridges in Tamil Nadu that are in a dilapidated condition;
- (f) if so, the number of such bridges identified during the last three years, district-wise;
- (g) whether the Government has any plans to replace old and dilapidated railway bridges in Tamil Nadu with new ones; and
- (h) if so, the number of bridges identified for replacement and the estimated cost of such projects and the timeline set for the completion of new bridge construction?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h) : There is a well established system of inspection of railway bridges on Indian Railways. All the railway bridges are inspected twice a year, one before the onset of monsoon and one detailed inspection after the monsoon. In addition, certain railway bridges are also inspected more frequently depending upon their condition.

Repair / strengthening / rehabilitation / rebuilding of railway bridges is a continuous process and is undertaken whenever so warranted by their physical condition as ascertained during these inspections and not on the basis of age.

All railway bridges are safe for train movement at permitted speed.

The information on railway bridges is maintained Zone-wise. Tamil Nadu is covered under Southern Railway, South Central Railway and South Western Railway.

During 2014-2025 (upto Feb'2025), 14294 nos of railway bridges were repaired / rehabilitated/ strengthened /rebuild in Indian Railway which include 2050 nos of railway bridges in zonal railways covering Tamil Nadu.

As on 01.04.2024, 9784 nos of railway bridges are sanctioned for repairs/ strengthening/ rehabilitation/rebuilding on Indian Railway which include 1329 nos of railway bridges in zonal railways covering Tamil Nadu.

Completion of Bridge works depends on various factors like preparation of the schemes, approval of General Arrangement Drawing (GAD), availability of

approach road, duration of working season in a year due to climatic conditions, availability of blocks, imposition of speed restrictions etc.

CYBERSECURITY THREATS AND NATIONAL PREPAREDNESS

4291. ADV. ADOOR PRAKASH:

SHRI BENNY BEHANAN:

DR. DHARAMVIRA GANDHI:

SHRI K. SUDHAKARAN:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of reported cybersecurity breaches affecting critical infrastructure and Government systems in the year 2024;
- (b) the initiatives taken to enhance cybersecurity preparedness including the implementation of the National Cyber Security Strategy; and
- (c) the measures being undertaken to strengthen cooperation with private sector companies and international partners to combat cyber threats?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) : The policies of the Government are aimed at ensuring an Open, Safe and Trusted and Accountable Internet for its users. The Indian Computer Emergency

Response Team (CERT-In) is designated as the national agency under the provisions of section 70B of the Information Technology Act, 2000 for responding to cyber security incidents. On observing cyber security incidents including breaches, CERT-In advises remedial measures to concerned organisations.

As per the Information Technology Act, 2000 ("IT Act"), Critical Information Infrastructure means computer resource whose incapacitation or destruction has debilitating impact on, inter alia, national security. The National Critical Information Infrastructure Protection Centre (NCIIPC) has been notified as the national nodal agency under the provisions of section 70A of IT Act for Critical Information Infrastructure Protection. NCIIPC has informed that revealing details regarding cybersecurity breaches on critical infrastructure would not be in the interest of the national security.

(b) : The Government has taken following initiatives to enhance cybersecurity preparedness in the country which, inter alia, includes:

- i. National Cyber Security Coordinator (NCSC) under the National Security Council Secretariat (NSCS) to ensure coordination amongst different agencies.
- ii. National Cyber Coordination Centre (NCCC) implemented by the CERT-In serves as the control room to scan the cyberspace in the country and detect cyber security threats. NCCC facilitates coordination among different agencies

by sharing with them the metadata from cyberspace for taking actions to mitigate cyber security threats.

- iii. Cyber Swachhta Kendra (CSK) is a citizen-centric service provided by CERT-In, which extends the vision of Swachh Bharat to the Cyber Space. Cyber Swachhta Kendra is the Botnet Cleaning and Malware Analysis Centre and helps to detect malicious programs and provides free tools to remove the same. It also provides cyber security tips and best practices for citizens and organisations.
- iv. Ministry of Home Affairs (MHA) has created Indian Cybercrime Coordination Centre (I4C) to deal with cybercrimes in a coordinated and effective manner.
- v. CERT-In operates an automated cyber threat intelligence exchange platform for proactively collecting, analysing and sharing tailored alerts with organisations across sectors for proactive threat mitigation actions by them.
- vi. CERT-In has formulated a Cyber Crisis Management Plan for countering cyber attacks and cyber terrorism for implementation by all Ministries/ Departments of Central Government, State Governments and their organizations and critical sectors.
- vii. Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations and enhance resilience in Government and critical sectors. 109 such drills have so far been

conducted by CERT-In where 1438 organizations from different States and sectors participated.

- viii. CERT-In issues alerts and advisories regarding latest cyber threats/vulnerabilities and countermeasures to protect computers, mobile phones, networks and data on an ongoing basis.
- ix. CERT-In has empanelled 200 security auditing organisations to support and audit implementation of Information Security Best Practices.
- x. CERT-In issued guidelines on information security practices for government entities in June 2023 covering domains such as data security, network security, identity and access management, application security, third-party outsourcing, hardening procedures, security monitoring, incident management and security auditing.
- xi. CERT-In issued Guidelines for Secure Application Design, Development, and Implementation & Operations in September 2023. CERT-In has also released the Software Bill of Materials (SBOM) guidelines for entities, particularly those in the public sector, government, essential services, organizations involved in software export and software services industry in October 2024 to help organizations know exactly what components are in their software or assets, making it easier to identify and fix vulnerabilities.
- xii. CERT-In conducts regular training programmes for network and system administrators and Chief Information Security Officers of government and

critical sector organisations regarding securing information technology infrastructure and mitigating cyber-attacks. A total of 12,014 officials have been trained in 23 training programs in 2024.

- xiii. CERT-In regularly conducts various activities for awareness and citizen sensitization with respect to cyber-attacks and cyber frauds.
- xiv. The Ministry of Electronics and Information Technology conducts programmes to generate information security awareness. Awareness material in the form of handbooks, short videos, posters, brochures, cartoon stories for children, advisories, etc. on various aspects of cyber hygiene & cyber security including deepfakes are disseminated through portals such as www.staysafeonline.in, www.infosecawareness.in and www.csk.gov.in.

(c) : Government has taken following measures to strengthen cooperation with private sector companies and international partners and stakeholders to combat cyber threats, which, inter-alia, includes:

- i. The Ministry of Electronics and Information Technology (MeitY) initiated Cyber Surakshit Bharat (CSB) programme in Public Private Partnership (PPP) mode to educate & enable the Chief Information Security Officers (CISOs) & broader IT community of Central/State Governments, Banks and PSUs to address the challenges of cyber security.
- ii. MeitY has set up National Centre of Excellence (NCoE) in Cyber Security in collaboration with Data Security Council of India. NCoE's primary objective is

to make coordinated efforts to catalyze and accelerate cybersecurity technology development and entrepreneurship in the country.

- iii. CERT-In collaborates with product and cyber security companies for cyber threat information exchange, development of best practices and capacity building. CERT-In conducts joint cyber security training programs in collaboration with Industry partners to upskill the cyber security workforce in Government, Public and private organizations with the latest skills.
- iv. CERT-In co-operates, works and coordinates incident response measures with international CERTs and service providers including private sector companies.
- v. CERT-In is an accredited member of Task Force for Computer Security Incident Response Teams / Trusted Introducer. CERT-In is an operational member of Asia Pacific Computer Emergency Response Teams, a regional forum for Internet security in the Asia-Pacific region. CERT-In is a member of Forum of Incident Response and Security Teams (FIRST), a global forum for cyber security teams.
- vi. CERT-In has entered into cooperation arrangements in the form of Memorandum of Understanding (MoU) with its overseas counterpart agencies for collaborating in the area of cyber security. At present such Memorandum of Understandings (MoU) have been signed with Bangladesh, Egypt, Estonia, Japan, Maldives, Russia, United Kingdom and Vietnam.

पवन ऊर्जा उत्पादन

4292. श्री चिन्तामणि महाराज:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में पवन ऊर्जा के उत्पादन हेतु कोई पहल की है;
- (ख) यदि हां, तो पवन ऊर्जा की अधिष्ठापित क्षमता और वर्तमान में उससे विद्युत उत्पादन का राज्यवार ब्यौरा क्या है;
- (ग) क्या विगत तीन वर्षों के दौरान पवन ऊर्जा के उत्पादन में वृद्धि हुई है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (ङ) अंतर्राष्ट्रीय स्तर पर पवन ऊर्जा संस्थापना में भारत की रैंकिंग का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ) : सरकार ने देश में पवन ऊर्जा सहित नवीकरणीय ऊर्जा के उत्पादन को बढ़ावा देने के लिए विभिन्न पहल की हैं। इन पहल का ब्यौरा **विवरण-I** में दिया गया है। दिनांक 28.02.2025 की स्थिति के अनुसार, देश में पवन ऊर्जा परियोजनाओं की कुल स्थापित क्षमता 48.58 गीगावाट है। पवन ऊर्जा परियोजनाओं की राज्यवार स्थापित क्षमता का ब्यौरा **विवरण-II** में दिया गया है। पिछले तीन वर्षों के दौरान देश में पवन ऊर्जा उत्पादन में वृद्धि हुई है। पिछले तीन वर्षों और वर्तमान वर्ष के दौरान वार्षिक पवन ऊर्जा उत्पादन का विवरण निम्नलिखित है:

वित्त वर्ष	पवन ऊर्जा उत्पादन (मिलियन यूनिट में)
2021-22	68640.07
2022-23	71814.16

2023-24	83385.35
2024-25 (31 जनवरी, 2025 तक)	73621.08

राज्य-वार पवन ऊर्जा उत्पादन का ब्यौरा **विवरण-III** में दिया गया है।

(ड): आईआरईएनए की नवीकरणीय ऊर्जा सांख्यिकी 2024 के अनुसार, भारत स्थापित पवन ऊर्जा क्षमता के मामले में वैश्विक स्तर पर चौथे स्थान पर है।

विवरण-I

पवन ऊर्जा सहित अक्षय ऊर्जा उत्पादन को बढ़ावा देने के लिए पहल

- नवीन एवं नवीकरणीय ऊर्जा मंत्रालय ने वित्त वर्ष 2023-24 से वित्त वर्ष 2027-28 तक अक्षय ऊर्जा कार्यान्वयन एजेंसियों [आरईआईए: सोलर एनर्जी कॉर्पोरेशन ऑफ इंडिया लि. (सेकी), एनटीपीसी लिमिटेड, एनएचपीसी लिमिटेड, एसजेवीएन लिमिटेड) द्वारा जारी की जाने वाली 50 गीगावाट प्रति वर्ष की अक्षय ऊर्जा विद्युत खरीद बोलियों को जारी करने के लिए बोली ट्रैजेक्ट्री जारी की है।
- ऑटोमेटिक रूट के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- सौर और पवन विद्युत की इंटर-स्टेट बिक्री के लिए 30 जून, 2025 तक चालू होने वाली परियोजनाओं के लिए, ग्रीन हाइड्रोजन परियोजनाओं हेतु दिसम्बर, 2030 तक और अपतटीय पवन परियोजनाओं के लिए दिसम्बर, 2032 तक इंटर-स्टेट ट्रांसमिशन प्रणाली (आईएसटीएस) शुल्कों को माफ कर दिया गया है।
- अक्षय ऊर्जा खपत को बढ़ावा देने के लिए, अक्षय ऊर्जा खरीद बाध्यता (आरपीओ) के बाद अक्षय उपभोग बाध्यता (आरसीओ) ट्रैजेक्ट्री को वर्ष 2029-30 तक के लिए अधिसूचित किया गया है। ऊर्जा संरक्षण अधिनियम 2001 के अंतर्गत सभी नामित उपभोक्ताओं पर लागू आरसीओ

की अनुपालना न करने पर जुर्माना लगाया जाएगा। आरसीओ में विकेंद्रीकृत अक्षय ऊर्जा स्रोतों से खपत की निर्दिष्ट मात्रा भी शामिल है।

- ग्रिड कनेक्टेड सौर, पवन, पवन-सौर हाइब्रिड और सतत एवं प्रेषणयोग्य अक्षय ऊर्जा (एफडीआरई) परियोजनाओं से विद्युत की खरीद के लिए टैरिफ आधारित स्पर्धात्मक बोली प्रक्रिया के लिए मानक बोली दिशानिर्देश जारी किए गए हैं।
- अक्षय विद्युत की निकासी के लिए ग्रीन एनर्जी कॉरिडोर योजना के अंतर्गत नई ट्रांसमिशन लाइनें बिछाने और नई सब-स्टेशन क्षमता विकसित करने हेतु वित्तपोषण किया गया है।
- पांच सौ किलोवाट तक अथवा स्वीकृत विद्युत लोड तक, जो भी कम हो, नेट-मीटरिंग के लिए विद्युत (उपभोक्ता के अधिकार) नियम, 2020 जारी किए गए हैं।
- समान अक्षय ऊर्जा टैरिफ (यूआरईटी) की शुरुआत की गई है, जिसके माध्यम से टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के माध्यम से आवंटित समान प्रकार की व्यक्तिगत आरई परियोजनाओं के टैरिफ का औसत निकालकर उपभोक्ताओं को एक समान टैरिफ उपलब्ध कराया जाएगा। दिनांक 15 फरवरी, 2024 से "सौर विद्युत सेंट्रल पूल" और "सौर-पवन हाइब्रिड सेंट्रल पूल" के लिए यूआरईटी के कार्यान्वयन को अधिसूचित किया गया है।
- तीव्र अक्षय ऊर्जा ट्रेजेक्ट्री के लिए आवश्यक ट्रांसमिशन अवसंरचना को बढ़ाने के लिए वर्ष 2030 तक की ट्रांसमिशन योजना तैयार की गई है।
- "विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम (एलपीएस नियम)" की अधिसूचना जारी की गई है।
- सभी के लिए किफायती, भरोसेमंद और सतत हरित ऊर्जा तक पहुंच सुनिश्चित करने के उद्देश्य से दिनांक 06 जून, 2022 को विद्युत (हरित ऊर्जा खुली पहुंच के माध्यम से अक्षय ऊर्जा को

बढ़ावा) नियम, 2022 अधिसूचित किए गए हैं। वितरण लाइसेंसधारी को उसी विद्युत प्रभाग में स्थित कुल सौ किलोवाट या इससे अधिक के एकल या बहु एकल कनेक्शन के माध्यम से 100 किलोवाट या इससे अधिक की संविदा मांग के साथ किसी भी उपभोक्ता को हरित ऊर्जा खुली पहुंच (ग्रीन एनर्जी ओपन एक्सेस) की अनुमति है।

- एक्सचेंजों के माध्यम से अक्षय ऊर्जा विद्युत की बिक्री को सुविधाजनक बनाने के लिए ग्रीन टर्म अहेड मार्केट (जीटीएम) की शुरुआत की गई है।
- सरकार ने यह आदेश जारी किए हैं कि विद्युत की आपूर्ति साख पत्र (लेटर ऑफ क्रेडिट – एलसी) या अग्रिम भुगतान के माध्यम से की जाएगी ताकि वितरण लाइसेंसधारियों द्वारा अक्षय ऊर्जा उत्पादकों को समय पर भुगतान सुनिश्चित हो सके।

उपरोक्त के साथ, पवन ऊर्जा को बढ़ावा देने के लिए अन्य के साथ-साथ विशेष रूप से निम्नलिखित उपाय किए गए हैं:

- वर्ष 2030 तक पवन अक्षय उपभोग बाध्यता (आरसीओ) के लिए ट्रैजेक्टरी की घोषणा
- पवन विद्युत जनरेटरों के विनिर्माण के लिए कुछ उपकरणों पर रियायती सीमा शुल्क को माफ करना।
- दिनांक 31 मार्च, 2017 को या उससे पहले चालू हुई पवन परियोजनाओं को उत्पादन आधारित प्रोत्साहन (जीबीआई) प्रदान किया जा रहा है।
- “पवन विद्युत परियोजनाओं के लिए राष्ट्रीय पुनः शक्तिकरण और जीवन विस्तार नीति, 2023” जारी की गई है।
- राष्ट्रीय पवन ऊर्जा संस्थान, चेन्नई के माध्यम से पवन संसाधन मूल्यांकन और संभावित स्थलों को चिह्नित करने सहित तकनीकी सहायता।

- “अपतटीय पवन ऊर्जा परियोजनाओं की स्थापना के लिए रणनीति” जारी की गई है।
- अपतटीय पवन ऊर्जा परियोजनाओं के विकास के लिए अपतटीय क्षेत्रों के पट्टे (लीज) की मंजूरी को विनियमित करने के लिए अपतटीय पवन ऊर्जा पट्टा नियम, 2023 अधिसूचित किए गए हैं।
- “अपतटीय पवन ऊर्जा परियोजनाओं के लिए वीजीएफ योजना” जारी की गई है।

विवरण-II

पवन विद्युत परियोजनाओं की राज्य-वार स्थापित क्षमता

राज्य	दिनांक 28.02.2025 की स्थिति के अनुसार, संचयी स्थापित पवन विद्युत क्षमता (मेगावाट)
आंध्रप्रदेश	4096.65
गुजरात	12583.88
कर्नाटक	6878.29
केरल	63.50
मध्य प्रदेश	2844.29
महाराष्ट्र	5279.08
राजस्थान	5195.82
तमिलनाडु	11514.64
तेलंगाना	128.10
अन्य	4.30
कुल	48588.55

विवरण-III

पिछले वित्त वर्ष और वर्तमान वित्त वर्ष का राज्य-वार पवन ऊर्जा उत्पादन

राज्य	वित्त वर्ष 2023-24 के दौरान पवन ऊर्जा उत्पादन(मिलियन यूनिट में)	वित्त वर्ष 2024-25 के दौरान पवन ऊर्जा उत्पादन (31 जनवरी,

		2025 तक मिलियन यूनिट में)
आंध्रप्रदेश	8644.00	6454.68
गुजरात	24794.50	21623.73
कर्नाटक	10950.20	12115.20
केरल	214.53	107.64
मध्य प्रदेश	4949.78	3988.24
महाराष्ट्र	8228.97	7098.30
राजस्थान	8390.67	5949.11
तमिलनाडु	16908.08	16028.86
तेलंगाना	304.63	255.32
कुल	83385.35	73621.08

NEW FM STATION IN PATHANAPURAM

4293. SHRI KODIKUNNIL SURESH:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- whether the Government had previously announced the establishment of a new FM radio station in Pathanapuram, Kerala and if so, the details of the announcement including the proposed frequency and expected launch timeline;
- the current status of the project including the progress made in terms of infrastructure development, frequency allocation and licensing;
- whether any delays have occurred in the implementation of the FM station and if so, the reasons for the delay and the revised timeline for its operationalization;

- (d) the estimated budget allocated for the establishment of the FM station and the funds released so far; and
- (e) whether the Government has any plans to expedite the project to ensure better radio coverage and communication services for the people of Pathanapuram and surrounding areas?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) : Presently, 14 Akashwani broadcasting stations are operational in Kerala state having total 19 transmitters of varying capacity. Most of the areas under Pathanapuram in Kollam district are covered by a 100W FM Relay station at Punalur (in that district). Akashwani channels are also available on DD Free Dish platform, NewsOnAIR mobile app and WAVES OTT platform, which can be accessed from anywhere on android and iOS platforms.

TIME USE SURVEY

4294. SHRI P. P. CHAUDHARY:

SUSHRI KANGNA RANAUT:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) the manner in which the Time Use Survey (TUS) helps policymakers to design

- targeted educational programmes;
- (b) the details of the initiatives being taken to further encourage learning activities, especially among women;
 - (c) the manner in which the findings of TUS are likely to be used to enhance extracurricular and skill-based learning opportunities; and
 - (d) the key takeaways from the TUS for bridging the urban-rural educational divide?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (c) : National Statistics Office (NSO) under the Ministry of Statistics and Programme Implementation (MoSPI) conducted the first all-India Time Use Survey (TUS) during January – December 2019. The latest TUS conducted during January to December 2024 for which factsheet was released in the month of February, 2025. TUS provides a framework for measuring time dispositions by the population on different activities. It is an important source of information about the activities that are performed by the population and the time duration for which such activities are performed. One distinguishing feature of TUS from other household surveys is that it can capture time disposition on different aspects of human activities, be it paid, unpaid or other activities with such details which is otherwise

not possible in other surveys. In recent years, time use surveys have gained much impetus among policy makers and other data users for their usefulness in measuring various aspects of gender statistics. The primary objective of the Survey is to measure the participation of men and women in paid and unpaid activities. TUS is an important source of information on the time spent in unpaid caregiving activities, volunteer work, and unpaid domestic service-producing activities of the household members. It also provides information on time spent on learning, socializing, leisure activities, self-care activities, etc., by the household members. TUS provides estimates of indicators of time use in both rural and urban areas with different levels of disaggregation like gender, age, etc. These can be used for planning, policy formulation, decision support and as input for further statistical exercises by various Departments and Ministries of the Government, other organizations, academicians, researchers and scholars, etc.

The Government of India has implemented various initiatives aimed at promoting education and learning activities, particularly among women. Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments. Various schemes/ projects/ programmes run by the Government have been aligned with the National Education Policy (NEP) 2020. NEP 2020 aims to ensure that no child loses opportunity to learn and excel because of the circumstances of birth or background. This policy aims at bridging the social category gaps in access, participation, and learning

outcomes, including providing greater access to women. The Central Government has taken various measures to promote higher education among the students across the nation including women, such as fee reductions, establishment of more institutes, scholarships, priority access to national level scholarships to aid students with poor financial backgrounds to pursue their education.

(d) : TUS provides a framework for measuring time dispositions by the population on different activities including learning, socializing, leisure activities, self-care activities, etc., by the household members. It also provides estimates of indicators of time use in both rural and urban areas with different levels of disaggregation like gender, age, etc. These can be used for planning, policy formulation, decision support and as input for further statistical exercises by various Departments and Ministries of the Government, other organizations, academicians, researchers and scholars, etc.

As per the TUS 2024 factsheet published in the month of February, 2025, estimated percentage of persons and minutes spent in a day on an average **per participant** in Learning activities are given in Table-1 for different categories of persons.

Table-1: Percentage of persons and minutes spent in a day on an average per participant of age 6 years and above in learning activities irrespective of whether the activity was a major activity or not during TUS, 2024	
Category of person	Indicators

		percentage of persons doing the activity	minutes spent in a day on an average per participant
(1)	(2)	(3)	(4)
sector	Rural	21.7	413
	Urban	20.7	419
	rural+urban	21.4	414
gender	Male	22.6	415
	female	20.2	413
	person	21.4	414
Source: Fact Sheet on Time Use Survey, 2024			

SURVIVAL OF FAIR PRICE SHOPS

4295. PROF. SOUGATA RAY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is concerned about the non-viable conditions of the Fair Price Shops (FPSs) across the country;
- (b) if so, the steps taken to ensure their viability with a minimum margin of Rs. 50,000 per month per shop;
- (c) the steps taken/proposed to be taken to minimize the harassment of the rationees due to non-availability of network, server down, mis-match of fingerprints etc.; and

- (d) the reasons for not allowing sale of various essential commodities through FPSs for enhancing their viability which helps to check the spiralling prices of such commodities?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) : The Public Distribution System (PDS) is operated under joint responsibilities of the Central and State/UT Governments. The operational responsibilities such as licensing and monitoring of Fair Price Shops (FPSs) rest with the respective State/UT Government.

As per sub-clause (9) of Clause 9 of the Targeted Public Distribution System (TPDS) Control Order, 2015, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations.

It has been the endeavor of the Government to improve the financial viability of Fair Price Shops (FPSs) by providing additional business avenues to FPS dealers and enhancing beneficiary experience through the provision of value-added services at FPS. To improve the financial viability of FPSs, Government of India has requested all State/UT Governments to take up initiatives through FPSs such as providing Common Service Centre (CSC) services, Banking services through tie-up with banks/ corporate Banking Correspondents, Banking and citizen-centric

services of India Post Payment Bank (IPPB), Retail selling of small (5kg) LPG cylinders, Sale of other commodities/ general store items etc.

Further, a Jan Poshan Kendra (JPK) pilot study is being conducted to improve viability of 60 FPSs across 4 cities, i.e. Hyderabad, Ghaziabad, Jaipur and Ahmedabad. The Government of India has undertaken this pilot study to enhance the financial viability of FPS dealers while focusing on improving nutritional outcomes of the beneficiaries.

Further, to address the skill development challenges, the department has imparted capacity building training through the Ministry of Skill Development & Entrepreneurship (MSDE) to boost the confidence of FPS owners and equip them with the essential entrepreneurship skills required for venturing into new business avenues.

(b) : As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin, which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations.

Central Government has no role to play in determining the actual rate of fair price shop dealers' margin/ commission/ honorarium etc. The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement & handling of foodgrains and fair price shop dealers' margin under the NFSA in accordance with the provisions of Food Security (Assistance to

State Governments) Rules, 2015 which inter-alia provides for norms of expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin has also been enhanced in April 2022.

Further, the State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

At present, no proposal for further enhancement of margin is under consideration by the Department of Food & Public Distribution, Government of India.

(c) : To ensure the availability of internet/connectivity for ePoS devices at FPSs in remote locations / shadow/no network areas in some States, the Department of Telecommunications has been requested to resolve the internet/connectivity related issues. Further, the beneficiaries are empowered to lift their entitled foodgrains under One Nation One Ration Card (ONORC) from any FPS having operational ePoS device without facing any internet/connectivity related challenges. The ePoS devices have a functionality to work in offline mode with limited/ no internet connectivity. The ePoS devices have to come periodically to network area to sync the offline ePoS data with PDS online system.

(d) : As per sub-clause (9) of Clause 9 of the Targeted Public Distribution System (TPDS) Control Order, 2015, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations.

FUNCTIONALITY OF NON WORKING QUARTZ MINES

4296. SHRIMATI MALVIKA DEVI:

Will the Minister of **MINES** be pleased to state:

- (a) the steps being taken to ensure the functionality of non working quartz mines and semiprecious stone mines in Kalahandi and the functionality of non working granite mines in Nuapada;
- (b) the steps being taken to ensure the safety of mine workers especially with regards to safe handling of explosives during blasting operations in mines; and
- (c) the steps being taken to tackle the issue of illegal sand mining and the illegal transportation of manganese ore in Odisha?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) : As per the information received from the Government of Odisha, there are thirteen non-working mines of quartz and semi-precious stones in Kalahandi district of Odisha. These mines are non-working for want of statutory clearances. Further, there is no granite mine in Nuapada district of Odisha.

(b) : The Mines Act, 1952 has been enacted to ensure occupational safety & health of mine workers. Directorate General of Mines Safety (DGMS) has been entrusted the task of inspection of mines to ensure the compliance of the provisions of Mines Act, 1952 and Rules and Regulations framed thereunder for enhancing the safety and welfare of mine workers. As per the information received from Government of Odisha, appropriate safety measures / precautions are ensured in the mines during blasting and situation is closely supervised by the Mining Field Officers.

(c) : As per Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, the State Governments are empowered to make rules for preventing illegal mining, transportation and storage of minerals.

As per the information received from the Government of Odisha, insofar as minor minerals including sand are concerned, all sources are being mapped on i4MS (Integrated Minor Mineral Mine and Management System) and e-transit permit is issued for transportation. Further, all sources are being taken up for Differential Global Positioning System (DGPS) survey and the area of operation is being identified by pillar posting. District Level Task Force Committee, Sub-Divisional Level Task Force Committees and Tehsil Level Enforcement Squads have been constituted to prevent illegal sand mining and regular raids are conducted in the whole district to check illegal transportation.

Further, robust steps have been put in place for curbing illegal transport of the major minerals including manganese ore. State Government has constituted

State Level Enforcement Squad and District Level Task Force to keep track of the illegal lifting and transport. All activities are being monitored through i3MS (Integrated Mines & Minerals Management System).

UNMANNED LEVEL CROSSINGS IN TAMIL NADU

4297. SHRI G.SELVAM:

SHRI NAVASKANI K.:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of unmanned level crossings in Tamil Nadu as on date;
- (b) the number of accidents reported at unmanned level crossings in Tamil Nadu during the last three years;
- (c) whether the Government has set a timeline for the complete elimination of unmanned level crossings in Tamil Nadu and if so, the details thereof;
- (d) the details of projects undertaken to replace unmanned level crossings with Road Over Bridges (ROBs) or Road Under Bridges (RUBs) in the State;
- (e) the challenges encountered by the Government in the elimination of unmanned level crossings and the measures being taken to overcome these challenges;
- (f) whether the Government has undertaken any technology-driven solutions to improve safety at unmanned level crossings; and

(g) if so, the details of such initiatives including the installation of automatic warning systems, surveillance and public awareness campaigns?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) : All Unmanned level crossings (UMLCs) on running lines of Broad Gauge (BG) network of Indian Railways have been eliminated by 31.01.2019. Level Crossings (LCs) are eliminated either by providing Road over Bridges/ Road under Bridges (ROBs/ RUBs) in lieu of LCs or through direct closure (for low traffic LCs) or by diversion of road traffic to nearby ROB/RUB/LC depending upon the site conditions.

During 2014-25 (Jan'25), 727 Nos. of ROBs/ RUBs have been constructed in the State of Tamil Nadu. As on 01.02.2025, the details of sanctioned ROBs/RUBs work situated in the state of Tamil Nadu are as under:

ROBs/ RUBs sanctioned as on 01.02.2025	250 Nos.
Sanctioned amount	₹ 4,769 Cr.
Held up due to delay in land acquisition and consent for closure etc. by the State Govt.	88 Nos.

प्रधानमंत्री-किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) के अंतर्गत प्रगति

4298. डॉ. शिवाजी बंडाप्पा कालगे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री संदिपनराव आसाराम भुमरे:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधानमंत्री-किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) का कार्यान्वयन विशेषकर छत्रपति संभाजी नगर जिले सहित महाराष्ट्र और संघ राज्य क्षेत्र दादरा और नगर हवेली सहित देश के विभिन्न राज्यों में ऊर्जा और जल सुरक्षा प्रदान करने, कृषि क्षेत्र को डीजल मुक्त बनाने और सौर ऊर्जा का उत्पादन करके किसानों के लिए अतिरिक्त आय सृजित करने के उद्देश्य से किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) छत्रपति संभाजी नगर जिले सहित महाराष्ट्र और संघ राज्य क्षेत्र दादरा और नगर हवेली सहित देश में इस संबंध में हुई प्रगति का राज्य/संघ राज्य क्षेत्रवार और जिलावार ब्यौरा क्या है; और
- (ग) उक्त योजना के कार्यान्वयन के दौरान किन-किन चुनौतियों का सामना करना पड़ा और इसके समाधान के लिए क्या उपाय किए जाने का विचार है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख) : जी, हाँ पीएम-कुसुम योजना का क्रियान्वयन ऊर्जा सुरक्षा प्रदान करने, कृषि क्षेत्र को डीजल मुक्त करने और किसानों की आय बढ़ाने के उद्देश्य से किया जा रहा है। यह एक मांग आधारित योजना है और राज्यों/संघ राज्य क्षेत्रों से प्राप्त मांग के आधार पर क्षमताओं का आवंटन किया जाता है। महाराष्ट्र राज्य द्वारा की गई मांग के अनुसार, मंत्रालय ने राज्य को घटक-क के तहत 260 मेगावाट, घटक-ख के तहत 5.05 लाख पंप और घटक ग के तहत 7.75 लाख पंप आवंटित किए हैं। संघ राज्य क्षेत्र दादरा और नगर हवेली से कोई मांग प्राप्त नहीं हुई है। महाराष्ट्र राज्य सहित पीएम कुसुम के अंतर्गत राज्य/संघ राज्य क्षेत्रवार प्रगति **विवरण-I** में दी गई है।

छत्रपति संभाजी नगर सहित महाराष्ट्र राज्य में जिलेवार प्रगति, जिसकी सूचना एसआईए द्वारा प्रदान की गई है, का ब्यौरा **विवरण-II** में दिया गया है।

(ग) : पीएम-कुसुम योजना की शुरुआत मार्च, 2019 में की गई थी और कोविड-19 महामारी तथा आपूर्ति श्रृंखला बाधाओं के कारण शुरुआती कठिनाइयों का सामना करना पड़ा। इसके बाद, घटक क और घटक ग के तहत, देरी मुख्य रूप से कम लागत वाले वित्तपोषण की अनुपलब्धता, बैंकों द्वारा संपार्श्विक की आवश्यकता, भूमि से संबंधित अड़चनों आदि के कारण हुई। घटक-ख के तहत, मुख्य चुनौती, राज्य की समय पर और पर्याप्त हिस्सेदारी की अनुपलब्धता रही है। कुछ राज्यों ने निविदा प्रक्रिया करने में भी समय लिया है, जिससे स्थापना में देरी हुई है। इन मुद्दों के समाधान के लिए मंत्रालय ने सक्रिय कदम उठाए हैं और अब सभी घटकों को एआईएफ के तहत शामिल किया गया है, जो किसानों को कम लागत वाले वित्तपोषण तक पहुंच प्रदान करता है। इसके अतिरिक्त, मंत्रालय ने जनवरी, 2024 में सरलीकृत और व्यापक संशोधित दिशा-निर्देश जारी किए, जो भूमि, राज्य हिस्सेदारी और अन्य तकनीकी चुनौतियों से संबंधित मुद्दों का समाधान करते हैं।

विवरण-Iपीएम कुसुम योजना के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार प्रगति (दिनांक 20.02.2025 कीस्थिति के अनुसार)

क्र.सं.	राज्य का नाम	घटक-क (मेगावाट)		घटक-ख (संख्या)		घटक-ग (संख्या)		
		स्वीकृत	स्थापित	स्वीकृत	स्थापित	स्वीकृत (आईपीएस)	स्वीकृत (एफएलएस)	स्थापित (आईपीएस+ एफएलएस)
1	अंडमान एवं निकोबार द्वीप समूह	0	0	34	0	436	0	0
2	आंध्र प्रदेश	0	0	0	0	0	100000	0
3	अरुणाचल प्रदेश	0	0	700	434	0	0	0
4	असम	2	0	4000	0	0	0	0
5	बिहार	0	0	0	0	0	70000	0
6	छत्तीसगढ़	30	4	0	0	0	0	0
7	दादरा और नगर हवेली	0	0	0	0	0	0	0
8	दमन और दीव	0	0	0	0	0	0	0
9	गुजरात	0	0	18212	9349	0	725000	91976
10	गोवा	50	0	900	100	0	11000	700
11	हरियाणा	158	6.65	197655	149717	0	12899	0
12	हिमाचल प्रदेश	100	25.95	1270	785	0	0	0
13	जम्मू और कश्मीर	0	0	5000	2228	0	0	0
14	झारखंड	0	0	42985	31509	0	0	0
15	कर्नाटक	0	0	41360	1895	0	766588	5066
16	केरल	0	0	8	8	39448	25387	8999
17	लद्दाख	0	0	1400	0	0	0	0
18	मध्य प्रदेश	1790	48.63	59400	7325	0	445000	7417
19	महाराष्ट्र	260	6	505000	336289	0	775000	113640

20	मणिपुर	0	0	1150	78	0	0	0
21	मेघालय	0	0	3035	98	0	0	0
22	मिजोरम	0	0	1700	40	0	0	0
23	नागालैंड	0	0	265	65	0	0	0
24	ओडिशा	40	0	16441	5666	0	10000	0
25	पुडुचेरी	0	0	0	0	0	0	0
26	पंजाब	0	0	33000	12952	186	95000	0
27	राजस्थान	6550	338.75	162914	96731	6418	400000	20108
28	तमिलनाडु	14	1	5200	4187	5000	6000	0
29	तेलंगाना	1000	0	0	0	28000	0	0
30	त्रिपुरा	5	0	10895	4072	3600	0	50
31	उत्तर प्रदेश	1	0	110948	61181	12000	129000	2000
32	उत्तराखंड	0	0	5685	866	200	0	0
33	पश्चिम बंगाल	0	0	0	0	20	0	20
	कुल	10,000	430.98	12,29,157	7,25,575	95,308	35,70,874	2,49,976

विवरण-II

पीएम कुसुम के अंतर्गत महाराष्ट्र राज्य में जिला-वार प्रगति (दिनांक 20.03.2025 की स्थिति के अनुसार)

क्र.सं.	जिला	घटक-क (स्थापित मेगावाट)	घटक-ख (स्थापित पंपों की संख्या)	घटक-ग (एफएलएस) (फीडर में सौरीकृत पंपों की संख्या)
1.	अहमदनगर	0	31,432	12,048
2.	अकोला	2	3,682	3,029
3.	अमरावती	0	2,056	0
4.	बीड	0	32,273	10,417
5.	भंडारा	0	3,927	0
6.	बुलढाना	0	11,496	5,447
7.	चंद्रपुर	0	1,413	0
8.	छत्रपति संभाजीनगर	0	22,671	11,877
9.	धाराशिव	0	15,117	2,516
10.	धुले	0	9,483	0
11.	गढ़चिरोली	0	2,403	0
12.	गोंदिया	0	3,186	0
13.	हिंगोली	0	16,768	0
14.	जलगांव	0	17,837	9,254
15.	जलना	0	32,876	5,471
16.	कोल्हापुर	0	4,820	8,995
17.	लातूर	0	10,301	20,481
18.	नागपुर	0	2,252	0
19.	नांदेड़	0	13,228	6,463
20.	नंदुरबार	0	10,610	0
21.	नासिक	0	26,480	17,015
22.	पालघर	0	1,484	0
23.	परभनी	0	22,127	1,925

क्र.सं.	जिला	घटक-क (स्थापित मेगावाट)	घटक-ख (स्थापित पंपों की संख्या)	घटक-ग (एफएलएस) (फीडर में सौरीकृत पंपों की संख्या)
24.	पुणे	0	13,968	1,496
25.	रायगढ़	0	599	0
26.	रत्नागिरि	0	646	0
27.	सांगली	0	5,030	3,589
28.	सतारा	0	6,314	2,418
29.	सिंधुदुर्ग	0	521	0
30.	सोलापुर	2	16,427	0
31.	थाणे	0	1,417	0
32.	वर्धा	0	855	0
33.	वाशिम	0	7,105	5,494
34.	यवतमल	0	6,467	969
	कुल	4	3,57,271	1,28,904

बेरोजगारी दर

4299. श्रीमती कलाबेन मोहनभाई देलकर:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में युवाओं की बेरोजगारी दर विश्व में सर्वाधिक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या राष्ट्रीय सर्वेक्षणों के प्रतिदर्श डिजाइनों में भी यही आंकड़े प्राप्त हुए हैं और यदि हां, तत्संबंधी ब्यौरा क्या है;
- (ग) विगत पांच वर्षों में प्रत्येक वर्ष के दौरान संघ राज्यक्षेत्र दादरा और नगर हवेली सहित देश में बेरोजगारी दर से संबंधित आंकड़ों का राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है; और

(घ) क्या सरकार द्वारा बेरोजगारी दर को कम करने और देश में रोजगार के और अधिक अवसर सृजित करने/प्रदान करने के लिए ठोस कदम उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) और (ख) : सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) देश में रोजगार और बेरोजगारी की स्थिति से संबंधित विभिन्न संकेतकों का अनुमान लगाने के लिए 2017 से आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) आयोजित कर रहा है। इस सर्वेक्षण में 15-29 वर्ष की आयु के व्यक्तियों को युवा माना गया है। इस सर्वेक्षण से अखिल भारतीय स्तर पर पिछले पांच वर्षों के दौरान 15-29 वर्ष की आयु के व्यक्तियों के लिए सामान्य स्थिति (पीएस+एसएस) में बेरोजगारी दर का अनुमान नीचे दिया गया है:

2019-20, 2020-21, 2021-22, 2022-23 और 2023-24 के दौरान 15-29 वर्ष की आयु के व्यक्तियों के लिए सामान्य स्थिति (पीएस+एसएस) के अनुसार अखिल भारतीय बेरोजगारी दर (यूआर) (प्रतिशत में)	
सर्वेक्षण (अवधि)	15-29 वर्ष की आयु के व्यक्तियों के लिए सामान्य स्थिति (पीएस+एसएस) के अनुसार बेरोजगारी दर (यूआर) (प्रतिशत में)
पीएलएफएस, 2019-20	15.0
पीएलएफएस, 2020-21	12.9
पीएलएफएस, 2021-22	12.4
पीएलएफएस, 2022-23	10.0
पीएलएफएस, 2023-24	10.2
नोट: 2023-24 का तात्पर्य जुलाई 2023-जून 2024 की अवधि से है और ठीक इसी प्रकार 2022-23, 2021-22, 2020-21, 2019-20 के लिए भी है।	

हालाँकि, अन्य देशों की तुलना में भारत की बेरोजगारी दर का अनुमान पीएलएफएस में नहीं लगाया जाता है।

(ग) और (घ) : सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय द्वारा संचालित पीएलएफएस से, पिछले पांच वर्षों अर्थात् 2019-20, 2020-21, 2021-22, 2022-23, 2023-24 के दौरान भारत में सभी आयु वर्ग के व्यक्तियों के लिए सामान्य स्थिति के अनुसार बेरोजगारी दर का राज्यवार (एसएस+पीएस) अनुमान विवरण में दिया गया है।

विवरण

भारत में सभी आयु वर्ग के व्यक्तियों के लिए सामान्य स्थिति के अनुसार बेरोजगारी (एसएस+पीएस) दर का राज्यवार अनुमान

राज्य/संघ राज्य क्षेत्र	सभी आयु वर्ग के व्यक्तियों के लिए सामान्य स्थिति (पीएस+एसएस) के अनुसार यूआर (प्रतिशत में)				
	पीएलएफएस, 2019-20	पीएलएफएस, 2020-21	पीएलएफएस, 2021-22	पीएलएफएस, 2022-23	पीएलएफएस, 2023-24
(1)	(2)	(3)	(4)	(5)	(6)
आंध्र प्रदेश	4.7	4.1	4.2	4.1	4.1
अरुणाचल प्रदेश	6.7	5.7	7.7	4.8	6.1
असम	7.9	4.1	3.8	1.7	3.9
बिहार	5.3	4.7	6.0	3.9	3.0
छत्तीसगढ़	3.3	2.5	2.5	2.5	2.5
दिल्ली	8.7	6.3	5.3	1.9	2.1
गोवा	8.1	10.5	12.0	9.7	8.5
गुजरात	2.0	2.2	2.0	1.7	1.1
हरियाणा	6.5	6.3	9.0	6.1	3.4
हिमाचल प्रदेश	3.7	3.3	4.0	4.4	5.4
झारखंड	4.2	3.1	2.0	1.7	1.3
कर्नाटक	4.2	2.7	3.2	2.4	2.7

केरल	10.0	10.1	9.6	7.0	7.2
मध्य प्रदेश	3.0	1.9	2.1	1.6	0.9
महाराष्ट्र	3.2	3.7	3.5	3.1	3.3
मणिपुर	9.7	5.6	9.0	4.7	6.1
मेघालय	2.7	1.7	2.6	6.0	6.2
मिजोरम	5.7	3.5	5.4	2.2	2.3
नागालैंड	25.8	19.3	9.1	4.3	7.1
ओडिशा	6.3	5.4	6.0	3.9	3.1
पंजाब	7.4	6.2	6.4	6.1	5.5
राजस्थान	4.5	4.8	4.7	4.4	4.2
सिक्किम	2.2	1.1	1.6	2.2	2.3
तमिलनाडु	5.3	5.2	4.8	4.3	3.5
तेलंगाना	7.0	4.9	4.2	4.4	4.8
त्रिपुरा	3.2	3.2	3.3	1.4	1.7
उत्तराखंड	7.1	6.9	7.8	4.5	4.3
उत्तर प्रदेश	4.5	4.2	2.9	2.4	3.0
पश्चिम बंगाल	4.6	3.5	3.5	2.2	2.6
अंडमान व निकोबार द्वीप	12.6	9.1	7.8	9.7	11.8
चंडीगढ़	6.3	7.5	6.3	4.0	7.1
दादरा एवं नगर हवेली	3.0	4.2	5.2	2.5	2.3
दमन और दीव	2.9				
जम्मू एवं कश्मीर	6.7	5.9	5.2	4.4	6.1
लद्दाख	0.1	2.9	3.3	6.1	5.1
लक्षद्वीप	13.7	13.4	17.2	11.1	11.9
पुदुचेरी	7.6	6.7	5.8	5.6	4.6
अखिल भारतीय	4.8	4.2	4.1	3.2	3.2

नोट: 2023-24 का तात्पर्य जुलाई 2023-जून 2024 की अवधि से है और ठीक इसी प्रकार 2022-23, 2021-22, 2020-21, 2019-20 के लिए भी है।

स्रोत:

वार्षिक रिपोर्ट, पीएलएफएस, 2019-20

वार्षिक रिपोर्ट, पीएलएफएस, 2020-21

वार्षिक रिपोर्ट, पीएलएफएस, 2021-22

वार्षिक रिपोर्ट, पीएलएफएस, 2022-23

वार्षिक रिपोर्ट, पीएलएफएस, 2023-24

DPR FOR INSTALLATION OF KAVACH

4300. DR. C. M. RAMESH:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether it is true that the Detailed Project Report (DPR) for the installation of Kavach has been prepared for 6000 route kilometers and if so, the details thereof;

(b) whether it is also true that detailed estimates for the above 6000 route kilometers have also been prepared by the Railways and if so, the details thereof;

(c) whether the Kavach 4.0 is different from Kavach 3.0 specifications and if so, the details thereof; and

(d) whether any long-term plan has been prepared for the installation of Kavach, including the laying of optical fiber cable, installation of telecom towers, providing equipment at stations and locos and installation of trackside equipment and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : 1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).

2. Kavach aids the Loco Pilot in running of train within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.

3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.

4. Kavach was adopted as National ATP system in July 2020.

5. Implementation of Kavach System involves following Key Activities:

- a. Installation of Station Kavach at each and every station, block section.
- b. Installation of RFID Tags throughout the track length.
- c. Installation of telecom Towers throughout the section.
- d. Laying of Optical Fibre Cable along the track.
- e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.

6. Based on deployment of Kavach version 3.2 on 1465 RKm on south central Railway, lot of experience was gained. Using that further improvements were

made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.

7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yard, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
9. Progress of Key items comprising Kavach system on Indian Railways upto Feb' 2025 is as under: -

SN	Items	Progress
i	Laying of Optical Fibre Cable	5743 Km
ii	Installation of Telecom Towers	540 Nos.
iii	Provision of Kavach at Stations	664 Nos.
iv	Provision of Kavach in Loco	795 Locos
v	Installation of Track side equipment	3727 Rkm

10. Next phase of Kavach implementation is planned as under:-

- a. Project for equipping 10,000 Locomotives has been finalized. 69 number of loco sheds have been prepared for equipping with Kavach.

- b. Bids for track side Works of Kavach for approximately 15,000 RKm have been invited covering all GQ, GD, HDN and identified sections of Indian Railways, out of which works of 1865 RKm have been awarded.
11. Currently, 3 OEMs are approved for supply of Kavach System. To increase capacity and scale of implementation, trials and approval of more OEMs are at different stages.
12. Specialized training programme on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 20,000 technicians, operators and engineers have been trained on Kavach technology. Courses have been designed in collaboration with IRISSET.

परमाणु ऊर्जा संयंत्रों की स्थापना

4301.श्री छोटे लाल:

डॉ. थोल तिरुमावलवन:

क्या **प्रधानमंत्री** यह बताने की कृपा करेंगे कि:-

- (क) क्या सरकार का देश में स्वच्छ ऊर्जा उत्पादन को बढ़ावा देने के लिए नए परमाणु ऊर्जा संयंत्र और अनुसंधान संस्थान स्थापित करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) क्या सरकार की देश में परमाणु रिएक्टर या इसकी उत्पादन क्षमता बढ़ाने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) : वर्ष 2047 तक नाभिकीय ऊर्जा मिशन के अनुरूप 100 गीगावाट नाभिकीय विद्युत क्षमता का लक्ष्य प्राप्त करने के लिए, वर्तमान में क्रियान्वयनाधीन अठारह रिएक्टरों (भाविनि द्वारा निर्मित पीएफबीआर सहित) के अलावा और अधिक नाभिकीय विद्युत संयंत्रों की योजना बनाई गई है।

(ख) : वर्तमान में, 6600 मेगावाट की कुल क्षमता वाले आठ रिएक्टर (भाविनि द्वारा निर्मित पीएफबीआर सहित) निर्माणाधीन हैं और 7000 मेगावाट की कुल क्षमता वाले दस रिएक्टर पूर्व-परियोजना गतिविधियों के चरण में हैं। वर्तमान नाभिकीय विद्युत क्षमता 8880 मेगावाट से 22480 मेगावाट बढ़ाने हेतु वर्ष 2031-32 तक चरणबद्ध पूर्णता से करने की योजना है।

FINANCIAL ASSISTANCE TO SUGAR MILLS

4302. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details regarding the number of functional sugar mills, State-wise;
- (b) the details regarding the number of applications received and approved by the Government from sugar mills to avail interest subvention under the scheme for extending financial assistance to sugar mills;
- (c) the details regarding the number of sugar mills availing financial assistance from the Government since the scheme's inception, State and year-wise;

- (d) the amount of funds allocated and disbursed under this scheme since its inception classified, State, year and bank-wise; and
- (e) the details regarding the number of beneficiaries whose accounts have turned into Non- Performing Assets (NPAs) since the scheme's inception, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) : The State-wise details of total number of operational sugar mills during current sugar season 2024-25 are given at **Statement-I**.
- (b) : Under the schemes for extending financial assistance to sugar mills/ grain based distilleries for enhancement and augmentation of ethanol production capacity from 2018 to 2022, Government has given in-principle approval to a total of 1212 eligible projects (590 molasses-based, 474 grain-based and 148 dual-feed).
- (c) : A total of 304 ethanol manufacturing distilleries (including standalone distilleries and distilleries attached with sugar mills) have availed/ are availing financial assistance under the schemes notified from 2018 to 2022. State-wise details of distilleries benefitted and State-wise funds released by NABARD under the interest subvention schemes, are given at **Statement-II**.

(d) : The total budget outlay for the scheme is Rs. 4687 crore. National Bank for Agriculture and Rural Development (NABARD) has been appointed as the Nodal Agency for releasing interest subvention to eligible sugar mills / grain based distilleries. Funds are released to NABARD for further payment to lending banks of eligible sugar mills / grain based distilleries. The details of year-wise funds released to NABARD under the scheme since its inception are given at **Statement-III**.

(e) : As per information received from NABARD, 6 distilleries from the State of Karnataka have been declared Non- Performing Assets (NPAs) by their lending banks since inception of the scheme.

STATEMENT-I

State-wise number of operational sugar mills in current Sugar Season 2024-25

S. No.	State	No. of sugar mills
1.	Uttar Pradesh	122
2.	Maharashtra	200
3.	Karnataka	79
4.	Gujarat	15
5.	Tamil Nadu	30
6.	Bihar	10
7.	Haryana	14
8.	Punjab	15
9.	Madhya Pradesh	20
10.	Uttarakhand	8
11.	Andhra Pradesh	5
12.	Telengana	7
13.	Chhatisgarh	4
14.	Odisha	2

15.	Rajasthan	1
	Total	532

STATEMENT-II

State-wise details of distilleries benefitted under the interest subvention scheme

State	No. of units	Amount Released (in Cr. Rs.)
Andhra Pradesh	3	8.04
Assam	2	5.25
Bihar	15	74.53
Chhattisgarh	1	6.12
Gujarat	6	11.61
Haryana	8	49.71
Jharkhand	4	12.66
Karnataka	56	331.31
Madhya Pradesh	20	73.39
Maharashtra	75	274.62
Odisha	10	17.81
Punjab	14	96.39
Rajasthan	3	4.67
Tamil Nadu	3	6.06
Telangana	1	20.71
Uttar Pradesh	73	344.02
Uttarakhand	4	14.94
West Bengal	6	34.55
Grand Total	304	1386.37

STATEMENT-III

Details of year-wise funds released to NABARD under the scheme since its inception

Scheme Name	Financial Year	Funds released to NABARD (In Cr. Rupees)
Scheme for extending financial assistance to sugar mills/distilleries for enhancement and augmentation of ethanol production capacity	2019-20	50
	2020-21	150
	2021-22	160
	2022-23	175
	2023-24	400
	2024-25	600
	Total	1535

STATUS OF AMRIT BHARAT STATION SCHEME FOR KANNUR RAILWAY STATION

4303. SHRI K. SUDHAKARAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the status of the implementation of the Amrit Bharat Station Scheme for the development of Kannur Railway Station;
- (b) whether there has been any delay in the implementation of the said scheme;
- (c) if so, the details thereof along with the reasons for the delay; and
- (d) the timeline for the completion of the project at Kannur Railway Station?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Kannur railway station, located in the state of Kerala, has been identified for development under Amrit Bharat Station Scheme. For development works at Kannur station, tenders have been awarded and works have been taken up. Also, a number of passenger amenities works have been carried out at Kannur railway station during last three years which include provision of lift, escalator, public announcement system, solar power plant, sewage treatment plant, improvement of water supply arrangements, etc.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 35 stations are located in the state of Kerala. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Kerala are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Kerala	35	Alappuzha, Angadippuram, AngamaliForKaladi, Chalakudi, Changanassery, Chengannur, Chirayinkeezh, Ernakulam, Ernakulam Town, Ettumanur, Feroke, Guruvayur, Kannur, Kasargod, Kayankulam, Kollam, Kozhikode, Kuttippuram, Mavelikara, Neyyatinkara, Nilambur Road, Ottappalam, Parappanangadi, Payyanur, Punalur, Shoranur Jn, Thalassery, Thiruvananthapuram, Thrisur, Tirur, Tiruvalla, Tripunithura, Vadakara, Varkala Sivagiri, Wadakancheri

Development / upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or State-wise. The state of Kerala is covered under Southern Railway. For this zone, an allocation of Rs 1,098 Crores (Revised Estimate) has been made for the financial year 2024-25 under Plan Head-53.

Development / upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance, etc. The progress also gets

affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

STRENGTHENING OF CONSUMER PROTECTIONS LAWS

4304. SHRIMATI PRATIMA MONDAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the steps being taken by the Government to integrate digital technologies such as biometric authentication and smart ration cards into the PDS thereby ensuring greater accountability;
- (b) the steps being taken by the Government to strengthen consumer protection laws in India to ensure that consumers receive safe, high-quality and fairly priced goods; and
- (c) the manner in which the Government ensures adequate buffer stock management, preventing shortages of staple foodgrains like rice, wheat and pulses?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) : As part of the technology driven Targeted Public Distribution System (TPDS) reforms, with the aim to improve the efficiency and reduce leakages in the TPDS, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. At present, 5.41 lakh (99.6%) out of total 5.43 lakh Fair Price Shops (FPSs) have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/Aadhaar authentication of beneficiaries under the PDS system.

(b) : Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and Central levels commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade

practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority (CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA), an executive agency, came into existence on 24.07.2020. It is designed to intervene, to prevent consumer detriment arising from unfair trade practices and to initiate class action(s), including the enforcement of recalls, refunds and return of products. Its core mandate is to prevent and regulate false or misleading advertisements which are prejudicial to the public interest.

To safeguard consumers from unfair trade practices in e-commerce, the Department of Consumer Affairs has also notified the Consumer Protection (E-

commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the liabilities of marketplace and inventory e-commerce entities, including provisions for consumer grievance redressal.

The CCPA has also notified the Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022 on 9th June, 2022. These guidelines inter-alia provide for; (a) conditions for an advertisement to be non-misleading and valid; (b) certain stipulations in respect of bait advertisements and free claim advertisements; and, (c) duties of manufacturer, service provider, advertiser and advertising agency. These guidelines states that due diligence is required for endorsement of advertisements such that any endorsement in an advertisement must reflect the genuine, reasonably current opinion of the individual, group or organisation making such representation and must be based on adequate information about, or experience with, the identified goods, product or service and must not otherwise be deceptive.

The CCPA issued the “Guidelines for Prevention and Regulation of Dark Patterns, 2023” on 30th November 2023. These guidelines address and regulate 13 specific dark patterns identified in the e-commerce sector, aiming to prevent deceptive practices that mislead consumers.

Further, Bureau of Indian Standards (BIS) introduced the framework on ‘Online Consumer Reviews — Principles and Requirements for their Collection,

Moderation, and Publication' on 23rd November 2022. This framework safeguards consumer interests by addressing fake and deceptive reviews in e-commerce. While the standards are voluntary, they apply to all online platforms that publish consumer reviews and are guided by principles such as integrity, accuracy, privacy, security, transparency, accessibility, and responsiveness.”

This Department has formulated and issued a Quality Control Manual, in order to maintain the quality standards of foodgrains from procurement to its distribution to the eligible beneficiaries through various social security programmes of Government of India (GoI).

(c) : Government of India (GoI) has revised the food grain stocking norms with effect from 22.01.2015 with the objectives to meet the prescribed minimum stocking norms for food security, to meet emergency situations arising out of unexpected crop failure, nature disasters etc and to ensure supply of foodgrains through the Targeted Public Distribution System (TPDS) and Other Welfare Schemes (OWS).

The total stock of foodgrains (Rice and Wheat) in the Central Pool as on 01.01.2025 is 475.03 Lakh MT as against the Foodgrains Stocking Norms of 214.10 lakh MT, which is sufficient to meet the requirement under TPDS and OWS.

PENDING PUBLIC GRIEVANCES

4305. DR. K. SUDHAKAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether any public grievances are pending with the Government at the end of the year 2024;
- (b) if so, the details thereof including the reasons therefor;
- (c) the number of public grievances received by the Government in the year 2025 so far; and
- (d) the details of public grievances pending with respect to the Karnataka Government along with the average time duration taken by the Government for disposal of grievances?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d) : Government issued Comprehensive Guidelines for Effective Redressal of Public Grievances on 23rd August 2024. These guidelines envisage integration of various public grievance platforms, creation of dedicated grievance cells in Ministries/Departments, appointment of experienced and competent nodal officers, emphasis on root cause analysis of grievances and action on feedback, strengthening escalation processes by appointing appellate authorities, grievance closure guidelines with further reduction in upper limit of resolution time from 30 days to 21 days. The disposal timelines are monitored through CPGRAMS Monthly Reports, and monthly meetings held with Central Governments and State

Governments/ UTs. As on 31.12.2024 the pendency of Public Grievances of Central Ministries/Departments stands at 58,138 cases which is the lowest pendency ever witnessed in the Central Secretariat. The Average Grievance Redressal for all Ministries/Departments in the year 2024, from 1st January, 2024 to 31st December, 2024 stood at 13 days. In 2025 till 28.02.2025 total 327395 grievances have been received on CPGRAMS portal. Government of Karnataka's grievance portal is integrated with CPGRAMS. The grievances pertaining to Government of Karnataka directly reach their state portal and disposal is as per their timelines. In Government of Karnataka, a total of 2,326 grievances were received in 2025 and 4,673 are pending as on 28.02.2025. The Government of Karnataka has disposed 2,970 grievances during the period 01.01.2025 to 28.02.2025.

रेलवे स्टेशनों को स्मार्ट स्टेशनों के रूप में उन्नत करना

4306. श्री अजय भट्ट:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का संपूर्ण देश में विद्यमान रेल स्टेशनों को अंतर्राष्ट्रीय मानकों के अनुसार विकसित करने का विचार है और यदि हां, तो राज्यवार/संघ राज्य क्षेत्रवार ब्यौरा क्या है;
- (ख) देश में और विशेषकर उत्तराखंड और सीमावर्ती क्षेत्रों में स्मार्ट स्टेशनों के रूप में उन्नयन करने हेतु चिह्नित रेल स्टेशनों की संख्या कितनी है;

- (ग) उत्तराखंड के विशेष संदर्भ में पिछले तीन वर्षों के दौरान सभी रेलवे स्टेशनों के पुनर्विकास हेतु स्वीकृत, आबंटित और उपयोग की गई निधि का वर्षवार/राज्यवार ब्यौरा क्या है;
- (घ) क्या सरकार ने उक्त पुनर्विकास कार्यों के लिए कोई लक्ष्य निर्धारित किया है; और
- (ङ) पिछले दो वर्षों के दौरान अंतर्राष्ट्रीय मानकों के अनुसार स्मार्ट स्टेशनों के रूप में पहले से ही उन्नत या विकसित किए गए रेलवे स्टेशनों की वर्षवार/राज्यवार संख्या कितनी है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) : रेल मंत्रालय ने स्टेशनों के विकास के लिए 'अमृत भारत स्टेशन योजना' शुरू की है। अब तक इस योजना के तहत देश भर में 1337 स्टेशनों की पहचान की गई जिनमें उत्तराखंड राज्य के 11 स्टेशन शामिल हैं। उत्तराखंड राज्य के पहचाने गए स्टेशनों की सूची नीचे दी गई है:

क्रम संख्या	राज्य	संख्या	स्टेशनों के नाम
1	उत्तराखंड	11	देहरादून.हरिद्वार जं.,, हर्वाला ,कोटद्वार ,किच्छा ,काठगोदाम ,काशीपुर , लालकुआं जं., रामनगरटनकपुर ,रूड़की ,

इन 11 स्टेशनों में से 9 स्टेशनों पर विकास कार्य शुरू हो चुके हैं। चिन्हित स्टेशनों पर कार्य अच्छी गति से शुरू हो चुका है। इनमें से कुछ स्टेशनों पर प्रगति इस प्रकार है:

लालकुआं स्टेशन पर स्टेशन आर्किटेक्चर में सुधार, प्लेटफार्म नंबर को ऊपर उठाना और उसकी 4 सतह में सुधार करना, दो व चार पहिया वाहनों के लिए पार्किंग, प्लेटफार्म की सतह को फिर से बनाना और वाटर बूथ बनाने का कार्य पूरा हो चुका है। प्रतीक्षालय का नवीनीकरण, परिचलन क्षेत्र में सुधार, प्रवेश/निकास द्वार, शौचालय ब्लॉक, प्लेटफार्म शेल्टरों को पुनःस्थापित करना , ऊपरी सड़क पुल का निर्माण आदि कार्य शुरू हो चुके हैं।

रामनगर स्टेशन पर शौचालय ब्लॉक, पीआरएस बिल्डिंग का विस्तार, वाटर बूथ और पार्किंग क्षेत्र में सुधार का कार्य पूरा हो चुका है। स्टेशन भवन, प्रतीक्षालय, परिचलन क्षेत्र और प्रवेश द्वार प्रांगण के सुधार का कार्य शुरू हो चुका है।

किच्छा स्टेशन पर, प्लेटफॉर्म नंबर को ऊपर उठाने और उसकी सतह में सुधार का कार्य पूरा 1 हो चुका है। मौजूदा स्टेशन भवन के नवीनीकरण, यूटीएस के साथ नए स्टेशन भवन का निर्माण, प्रवेश/निकास द्वार, प्रतीक्षालय में सुधार, शौचालय ब्लॉक और प्लेटफॉर्म शेल्टर का कार्य शुरू हो चुका है।

काशीपुर जंक्शन स्टेशन पर प्लेटफॉर्म नंबर 1 की ऊंचाई बढ़ाने, परिचलन ,क्षेत्र पार्किंग क्षेत्र में , सुधार का कार्य पूरा हो चुका है। स्टेशन भवन में सुधार, लिफ्टों की व्यवस्था, शौचालय ब्लॉक और प्लेटफार्म शेल्टर को पुनः स्थापित करने तथा प्रवेश द्वार प्रांगण का कार्य शुरू हो चुका है।

इस योजना में प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए दीर्घकालिक दृष्टिकोण के साथ निरंतर आधार पर स्टेशनों के विकास की परिकल्पना की गई है। इसमें मास्टर प्लान तैयार करना और उन्हें चरणों में लागू करना शामिल है ताकि स्टेशनों पर सुविधाएं जैसे कि स्टेशन तक पहुँच में , वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए ,कियोस्क,बेहतर यात्री सूचना प्रणाली, कार्यकारी लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान भूनिर्माण आदि सुविधाओं में सुधार हो सके।

इस योजना में भवन में सुधार, स्टेशन को शहर के दोनों ओर एकीकृत करना, मल्टीमॉडल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, टिकाऊ और पर्यावरण अनुकूल समाधान, आवश्यकतानुसार गिड्टी रहित पटरियों का प्रावधान, चरणबद्ध और व्यवहार्यता और दीर्घावधि में स्टेशन पर सिटी सेंटर का निर्माण आदि की परिकल्पना की गई है।

उन्नयन/ आधुनिकीकरण एक सतत एवं जारी प्रक्रिया है तथा इस संबंध में कार्य आवश्यकता, पारस्परिक प्राथमिकता, धन की उपलब्धता आदि के अनुसार किए जाते हैं।

स्टेशनों के विकास और अनुरक्षण के लिए आवंटन और व्यय का ब्यौरा क्षेत्रीय रेल -वार, न कि राज्य-वार या स्टेशन-वार रखा जाता है। स्टेशनों के विकास और यात्रीसुविधाओं के प्रावधान को आम तौर पर योजना शीर्ष 53 - 'ग्राहक सुविधाएं' के तहत वित्तपोषित किया जाता है। उत्तराखंड के लिए दो क्षेत्रीय रेलवे अर्थात् उत्तर रेलवे और पूर्वोत्तर रेलवे द्वारा सेवा प्रदान की जाती है। पिछले तीन वर्षों और चालू वर्ष (अर्थात् 2021 -22 ,2022-23 ,2023-24, और 2024-25 से फरवरी 2025 तक) के दौरान योजना शीर्ष-53 'ग्राहक सुविधाएं' के तहत स्टेशनों के विकास और अनुरक्षण के लिए इन रेलवे जोनों पर आवंटित कुल धनराशि और व्यय क्रमशः ₹5405.12 करोड़ और ₹4293.07 करोड़ है।

इसके अलावा, रेलवे स्टेशनों का विकासपुनर्विकास/उन्नयन जटिल प्रकृति का होता है/, जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल है और इसके लिए अग्नि मंजूरी, विरासत, पेड़ों की कटाई, हवाई अड्डे की मंजूरी आदि जैसी विभिन्न वैधानिक मंजूरी की आवश्यकता होती है। उपयोगिताओं का स्थानांतरण, (पानी/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, बिजली सिग्नल केबल/ आदि शामिल हैं) का उल्लंघन, अतिक्रमण, यात्रियों की आवाजाही में बाधा डाले बिना रेलगाड़ियों का संचालन, उच्च वोल्टेज बिजली लाइनों के करीब किए गए कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड से संबंधित चुनौतियों के कारण भी प्रगति प्रभावित होती है तथा ये कारक कार्य पूरा होने के समय को प्रभावित करते हैं। इसलिए, इस स्तर पर कोई समय- सीमा नहीं बताई जा सकती ।

GROWTH IN MEDIA AND ENTERTAINMENT INDUSTRY

4307: SHRI JAI PRAKASH:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether it is a fact that the media and entertainment industry has been experiencing tremendous growth in the past few years and this industry has become very competitive by undergoing a dramatic transformation as advances in Augmented Reality (AR) and Virtual Reality (VR);
- (b) if so, the details thereof;
- (c) whether this industry is facing a lot of problems with regard to copyright and conversion of digital platform and its utilization; and
- (d) if so, whether the Government is contemplating to introduce measures to safeguard their interest?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) and (b): As per the report of AVGC Task force of this Ministry published in 2022, the Media and Entertainment industry, particularly the AVGC sector, has been experiencing tremendous growth and is becoming increasingly competitive. The Indian AVGC sector has witnessed unprecedented growth rates, attracting global players to leverage India's talent pool for offshore services.

(c) and (d): The content of publishers of news and current affairs on digital media and the content of publishers of online curated content (OTT Platforms) is regulated under the provisions of Information Technology (Intermediary Guidelines and Digital Media, Ethics Code) Rules, 2021 notified on 25.02.2021 under IT Act, 2000. The Part-III of the rules, administered by Ministry of Information and Broadcasting, provides for a Code of Ethics for such publishers. The Code of Ethics for OTT, inter-alia, prohibits them to transmit any content which is prohibited by any law for the time being in force, including Copyright Act, 1957.

डेटा संग्रहण में एआई और एमएल का उपयोग

4308. श्री देवेश शाक्य:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार आंकड़ों के संग्रहण और विश्लेषण को और अधिक प्रभावी बनाने के लिए सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) में बिग डेटा, आर्टिफिशियल इंटेलीजेंस (एआई), मशीन लर्निंग (एमएल) और ब्लॉक चेन जैसी प्रौद्योगिकियों का अनुप्रयोग कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का सकल घरेलू उत्पाद, बेरोजगारी, औद्योगिक उत्पादन जैसे संकेतकों की समय पर निगरानी के लिए डिजिटल सेंसर और स्वचालित डेटा विश्लेषण स्थापित करने हेतु कोई योजना आरंभ करने का विचार है और यदि हां, तो इसकी वर्तमान स्थिति क्या है और इसके लिए क्या कार्य योजना है;

- (ग) क्या सरकार मंत्रालय द्वारा प्रकाशित आंकड़ों के संबंध में पारदर्शिता और विश्वसनीयता सुनिश्चित करने के लिए ब्लॉक चेन-आधारित डेटा प्रबंधन प्रणाली अपनाने पर विचार कर रही है और यदि हां, तो इसके तौर-तरीकों का ब्यौरा क्या है और इसकी अनुमानित समय-सीमा क्या है; और
- (घ) क्या सरकार राष्ट्रीय सांख्यिकी प्रणाली को वैश्विक मानकों के अनुरूप लाने के लिए डेटा वैज्ञानिकों और तकनीकी विशेषज्ञों का एक कृतिक बल गठित कर रही है और यदि हां, तो इस प्रयोजनार्थ क्या कार्य योजना तैयार की गई है/की जाएगी?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

- (क) : जी, हां। यह मंत्रालय आंकड़ों के संग्रहण और विश्लेषण को सुविधाजनक बनाने के लिए एआई आधारित अनुप्रयोग कर रही है। एआई आधारित उपकरणों को त्वरित और कुशल रूप से आंकड़ा/सूचना की अभिगम्यता में हितधारियों की सहायता के लिए डिजाइन किया गया है।
- (ख) और (ग) : जी, नहीं। अभी ऐसा कोई प्रस्ताव विचाराधीन नहीं है।
- (घ) : जी, हां। सूचना प्रौद्योगिकी (आईटी) संबंधी स्थायी समिति का गठन सरकार के भीतर और बाहर दोनों के विशेषज्ञों को शामिल करके किया गया है जिसे सूचना प्रौद्योगिकी से संबंधित मामलों पर सिफारिशें देने का अधिदेश दिया गया है।

बौद्ध और जैन धर्म के मूल्यों के प्रचार-प्रसार संबंधी पहल

4309. श्री अनन्त नायक:

क्या **अल्पसंख्यक कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में जैन धर्म और बौद्ध धर्म के मूल्यों के प्रचार-प्रसार के लिए कोई पहल की है;

- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इस संबंध में राज्य/संघ राज्यक्षेत्रवार, विशेषकर ओडिशा में कितनी प्रगति हुई है;
- (ग) क्या सरकार ने देश में जैन और बौद्ध विरासत स्थलों के संरक्षण और उन्नयन/परिरक्षण के लिए कोई विशेष योजना लागू की है और यदि हां, तो तत्संबंधी राज्य/संघ राज्यक्षेत्रवार, विशेषकर ओडिशा के संदर्भ में ब्यौरा क्या है;
- (घ) जैन और बौद्ध तीर्थ स्थलों के विकास के लिए सरकार द्वारा अब तक कितनी वित्तीय सहायता प्रदान की गई है; और
- (ङ) क्या सरकार का देश में इन धर्मों के दर्शन, शिक्षा और अनुसंधान को बढ़ावा देने के लिए कोई नई पहल शुरू करने का विचार है और यदि हां, तो तत्संबंधी राज्य/संघ राज्यक्षेत्रवार, विशेष रूप से ओडिशा के संदर्भ में ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क) और (ख) : जैन धर्म और बौद्ध धर्म के मूल्यों को बढ़ावा देने के लिए भारत सरकार द्वारा विभिन्न पहलों की जा रही हैं, जो इस प्रकार हैं:

I. बौद्ध धर्म को बढ़ावा देने की पहल:

- मार्च, 2024 के महीने में, अल्पसंख्यक कार्य मंत्रालय ने हिमाचल प्रदेश, उत्तराखंड, अरुणाचल प्रदेश, सिक्किम और संघ राज्य क्षेत्र लद्दाख में प्रधानमंत्री जन विकास कार्यक्रम (पीएमजेवीके) के तत्वावधान में बौद्ध विकास योजना के तहत कुल अनुमानित लागत 225.00 करोड़ रुपये के साथ 38 परियोजनाओं की आधारशिला रखी। परियोजनाओं का उद्देश्य बौद्ध धर्म और पारंपरिक धार्मिक शिक्षा के धर्मनिरपेक्षीकरण को बढ़ावा देना है। कुल अनुमानित राशि में से, केंद्रीय बौद्ध अध्ययन संस्थान (CIBS), लेह, संघ राज्य क्षेत्र लद्दाख को स्कूल भवनों, पारंपरिक पाठ्यक्रमों के लिए एक नया शैक्षणिक भवन और स्मारिका दुकानों के निर्माण के लिए 85.00 करोड़ रुपये का आवंटन

किया गया है। लेह और कारगिल के लिए प्रशिक्षण-सह-परीक्षा केंद्रों के निर्माण के लिए 14.50 करोड़ रुपये निर्धारित किए गए हैं। दिल्ली विश्वविद्यालय में बौद्ध अध्ययन में उन्नत अध्ययन केंद्र को सुदृढ़ करने, शैक्षणिक सहयोग, अनुसंधान, भाषा संरक्षण और बौद्ध आबादी के कौशल उन्नयन को बढ़ावा देने के लिए 30.00 करोड़ रुपये आवंटित किए गए हैं। केंद्रीय हिमालयी संस्कृति अध्ययन संस्थान (CIHCS) के लिए 40.00 करोड़ रुपये आवंटित किए गए हैं।

- इसके अलावा, सरकार ने स्वदेश दर्शन योजना के बौद्ध सर्किट के तहत 361.97 करोड़ रुपये की परियोजनाओं को मंजूरी दी थी। पर्यटन मंत्रालय इन सर्किटों के विकास के लिए राज्य सरकार और संघ राज्य क्षेत्र को वित्तीय सहायता प्रदान करता है।

II. जैन धर्म को बढ़ावा देने की पहल:-

- केंद्र सरकार ने वर्ष 2014 में जैन धर्म को अल्पसंख्यक धर्म का दर्जा दिया और जिससे उन्हें अन्य अल्पसंख्यकों के बराबर अधिकार प्राप्त हुए।
- दिनांक 21.04.2024 को 2550वें भगवान महावीर निर्वाण महोत्सव के उपलक्ष्य में नई दिल्ली में कार्यक्रम आयोजित किया गया।
- अल्पसंख्यक कार्य मंत्रालय ने पीएमजेवीके योजना के तहत जैन विरासत के संरक्षण और संवर्धन के लिए, क्षेत्र में अंतरविषयक शोध को बढ़ावा देने के लिए देवी अहिल्या विश्व विद्यालय (डीएवीवी), इंदौर परिसर में जैन अध्ययन केंद्र की स्थापना के लिए परियोजना को मंजूरी दी। जैन संस्कृति के संरक्षण और संवर्धन के लिए, जिसमें अन्य गतिविधियों के अलावा जैन पांडुलिपियों का डिजिटलीकरण, जैन परंपराओं और रीति-रिवाजों के बारे में व्यापक ज्ञान साझा करना, जैन साहित्य पर अंतरविषयक शोध को बढ़ावा देना, पांडुलिपियों के डिजिटलीकरण के माध्यम से भाषा को संरक्षित करना और हब के माध्यम से सामुदायिक आउटरीच शामिल हैं, परियोजना की कुल अनुमानित लागत 25 करोड़ रुपये है।

इसके अलावा, चार स्वायत्त संगठन भारत सरकार के संस्कृति मंत्रालय के प्रशासनिक नियंत्रणाधीन कार्य कर रहे हैं:

- i. केंद्रीय बौद्ध अध्ययन संस्थान, लेह (समवत विश्वविद्यालय)
- ii. नव नालंदा महाविहार, नालंदा, बिहार (समवत विश्वविद्यालय)
- iii. केंद्रीय उच्च तिब्बती अध्ययन संस्थान (CIHTS), सारनाथ (समवत विश्वविद्यालय)
- iv. केंद्रीय हिमालयीय संस्कृति शिक्षण संस्थान (CIHCS), दाहुंग, अरुणाचल प्रदेश

संस्कृति मंत्रालय बौद्ध/तिब्बती संस्कृति और कला को बढ़ावा देने के लिए निम्नलिखित छह अनुदान प्राप्त निकायों के संवर्धन और रखरखाव के लिए वार्षिक अनुदान सहायता भी प्रदान करता है:

- i. तिब्बती कार्य और अभिलेखागार का पुस्तकालय, धर्मशाला
- ii. तिब्बत हाउस, नई दिल्ली
- iii. बौद्ध सांस्कृतिक अध्ययन केंद्र, तवांग मठ, अरुणाचल प्रदेश
- iv. नामग्याल तिब्बत विज्ञान संस्थान, सिक्किम
- v. अंतर्राष्ट्रीय बौद्ध परिसंघ, दिल्ली
- vi. जीआरएल मठ विद्यालय, बोमडिला, अरुणाचल प्रदेश

इसके अलावा, संस्कृति मंत्रालय द्वारा बौद्ध/तिब्बती संस्कृति और परंपरा के प्रचार-प्रसार और वैज्ञानिक विकास के साथ-साथ हिमालय की सांस्कृतिक विरासत के संरक्षण के लिए दो वित्तीय अनुदान योजनाएं भी कार्यान्वित की जा रही हैं:

- i. **बौद्ध/तिब्बती संस्कृति और कला के विकास के लिए वित्तीय सहायता की योजना:** इस योजना के तहत, देश में कहीं भी स्थित बौद्ध/तिब्बती संस्कृति और परंपरा के प्रचार-प्रसार और वैज्ञानिक विकास में लगे मठों और गैर सरकारी संगठनों सहित बौद्ध/तिब्बती संगठनों को वित्तीय

सहायता दी जाती है। योजना के तहत विभिन्न राज्यों को दी जाने वाली धनराशि का ब्यौरा **विवरण-I** पर है।

- ii. **हिमालय की सांस्कृतिक विरासत के संरक्षण और विकास के लिए वित्तीय सहायता की योजना:** इस योजना का उद्देश्य अनुसंधान, दस्तावेजीकरण और प्रसार के माध्यम से जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड, सिक्किम और अरुणाचल प्रदेश सहित हिमालयी क्षेत्र की सांस्कृतिक विरासत को बढ़ावा देना, सुरक्षा करना और संरक्षित करना है। इस उद्देश्य के लिए कार्य करने वाली संस्थाओं और स्वैच्छिक संगठनों को वित्तीय सहायता प्रदान की जाती है। योजना के अंतर्गत विभिन्न राज्यों को दी जाने वाली धनराशि का ब्यौरा **विवरण-II** पर है।

(ग) और (घ) : अन्यथा उपेक्षित अल्पसंख्यक समुदायों द्वारा सामना की जा रही आर्थिक, सामाजिक और सांस्कृतिक कमियों को दूर करने के लिए एक अभिसरण मॉडल के तहत, अल्पसंख्यक कार्य मंत्रालय द्वारा एक बौद्ध विकास कार्यक्रम (बीडीपी) को एक पायलट पहल के रूप में शुरू किया गया था जो बौद्ध आबादी की विविध आवश्यकताओं को संबोधित करता है और उनकी सामाजिक और आर्थिक प्रगति को आगे बढ़ाता है। इस योजना में इस परियोजना के माध्यम से शिक्षा, स्वास्थ्य, खेल नवीकरणीय ऊर्जा आदि जैसे विभिन्न क्षेत्रों में बुनियादी ढांचागत विकास भी शामिल है और यह लद्दाख से सिक्किम तक हिमालयी बेल्ट को मुख्य रूप से कवर करता है। संबंधित राज्य/संघ राज्य क्षेत्र/सीजीओ परियोजनाओं को कार्यान्वित और पर्यवेक्षण करते हैं।

(ङ) : भारत सरकार ने 04.10.2024 को “पाली” को एक शास्त्रीय भाषा घोषित किया है, जो बौद्ध समुदाय और भारत की सांस्कृतिक विरासत के लिए काफी हितकर हैं। थेरवाद बौद्ध धर्म की पवित्र भाषा पाली, बुद्ध के उपदेशों की भाषा है।

जैन आगम जैनियों की पवित्र पुस्तकें हैं। वे मूल रूप से प्राकृत भाषा में हैं जिसे तीर्थंकरों की भाषा माना जाता है। केंद्र सरकार ने 04.10.2024 को प्राकृत भाषा को भारत की शास्त्रीय भाषाओं में से एक के रूप में मान्यता दी है।

पाली और प्राकृत भाषाओं की घोषणा से शैक्षणिक संस्थानों में उनके अध्ययन को बढ़ावा मिलेगा जिससे बौद्ध और जैन धर्म परंपराओं की बेहतर समझ और संरक्षण को प्रोत्साहन मिलेगा।

विवरण-I

योजना के तहत विभिन्न राज्यों को दी जाने वाली धनराशि का ब्यौरा

(राशि लाख रुपये में)

क्र. सं.	राज्य	2021-22		2022-23		2023-24		2024-25 (आज की तिथि के अनुसार)	
		संगठनों की संख्या	राशि	संगठनों की संख्या	राशि	संगठनों की संख्या	राशि	संगठनों की संख्या	राशि
1	अरुणाचल प्रदेश	46	394.06	57	518.19	50	392.31	60	416.33
2	आंध्र प्रदेश	7	5.45	2	8	10	9.18	2	7.00
3	असम	7	22.49	9	30	15	72.00	6	24.36
4	बिहार	2	7.5	2	8.5	2	8.50	2	10.48
5	चंडीगढ़ (संघ राज्य क्षेत्र)	10	69.5	7	49.5	4	40.00	13	102.16
6	राष्ट्रीय राजधानी क्षेत्र दिल्ली	4	31.76	6	44.47	2	9.45	7	44.27
7	हिमाचल प्रदेश	81	375.52	78	550.97	31	167.63	37	242.99
8	जम्मू एवं कश्मीर संघ राज्य क्षेत्र	1	7.5	6	23.5	4	20.00	4	28.50

9	संघ राज्य क्षेत्र लद्दाख	89	523.06	45	319.62	44	246.42	6	26.94
10	कर्नाटक	38	212.59	33	272.8	11	62.78	20	149.98
11	केरल	0	0	1	13.5	0	0		
12	मिजोरम	0	0	0	0	0	0		
13	मध्य प्रदेश	0	0	5	29	4	30.00	1	5.00
14	महाराष्ट्र	3	15	11	38.25	14	41.00	4	13.24
15	मणिपुर	0	0	2	5.5	3	9.50	1	3.00
16	उड़ीसा	0	0	1	5	2	12.00	2	11.00
17	पंजाब	0	0	2	8.5	2	10.00		
18	सिक्किम	2	37.5	0	0	12	89.93	2	24.70
19	त्रिपुरा	10	82.91	7	37.5	7	41.5	17	97.20
20	तमिलनाडु	1	5	0	0	2	10.00		
21	तेलंगाना	0	0	2	22.5	3	30.00		
22	उत्तराखंड	34	310.8	26	252.42	5	35.50	25	253.72
23	उत्तर प्रदेश	19	110.31	27	195.28	11	44.15	16	120.11
24	पश्चिम बंगाल	12	40.22	72	168	92	175.51	19	30.98
	कुल	366	2251.17	401	2601.00	330	1557.36	244	1611.96

विवरण-II

योजना के अंतर्गत विभिन्न राज्यों को दी जाने वाली धनराशि का ब्यौरा

(राशि लाख रुपये में)

क्र. सं.	राज्य	2021-22		2022-23		2023-24		2024-25	
		मामलों की संख्या	जारी की गई राशि	मामलों की संख्या	जारी की गई राशि	मामलों की संख्या	जारी की गई राशि	मामलों की संख्या	जारी की गई राशि
1.	अरुणाचल प्रदेश	32	103.50	41	117.95	32	77.00	5	13.56
2.	सिक्किम	6	16.50	4	10.00	3	11.00		
3.	हिमाचल प्रदेश	37	90.25	42	98.52	40	97.50	2	5.99
4.	जम्मू और कश्मीर	43	73.25	69	117.02	24	37.52		
5.	लद्दाख	6	18.00	11	34.00	2	5.50		
6.	उत्तराखंड	79.00	171.97	58.00	91.24	48.00	64.00	2	3.50
7.	दिल्ली	-	-	-	-	-	-	1	1.75
	कुल	203	473.47	225	468.73	149	292.52	10	24.80

NEW ATOMIC ENERGY PROJECTS IN TAMIL NADU

4310. THIRU DAYANIDHI MARAN:

Will the **PRIME MINISTER** be pleased to state:-

- the details of new atomic energy projects being planned or considered for Tamil Nadu;
- the details of scope and objectives of these projects indicating the specific districts being considered for the said period;
- the details of benefits these projects will accrue to the local economy and communities in Tamil Nadu;

- (d) the details of measures being taken to ensure minimal disruption to the immediate surroundings during the construction phase;
- (e) the details of steps taken to ensure safety standards during and after the construction of these new atomic energy plants; and
- (f) the manner in which the Government plans to engage with local communities and stake holders to gather feedback and address their concerns related to these projects?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) : There are four nuclear power plants in operation [MAPS 1&2 (2X220MW) & KKNPP 1&2 (2X1000MW)] in the state of Tamil Nadu with a total capacity of 2440MW. In addition, BHAVINI is currently commissioning the indigenously developed 500 MWe Prototype Fast Breeder Reactor (PFBR) project at Kalpakkam in Chengalpattu District of Tamil Nadu. NPCIL is constructing four units KKNPP 3&4 (2x1000MW) and KKNPP 5&6 (2X1000 MW) at Kudankulam with a capacity of 4000 MW.

(c) : During the construction of these projects, generation of direct & indirect employment and business opportunities in the neighbourhood is expected to enhance the livelihood of the local community.

(d) : As the project site is already approved and no new land acquisition is needed for these projects, no disruption to the immediate surrounding is envisaged during the construction phase.

(e) : Highest priority is accorded to safety in all aspects of nuclear power viz. siting, design, construction, commissioning and operation. Nuclear power plants are designed based on the paramount safety principles of defence in depth, Redundancy, Diversity and Fail-safe design features; thus, ensuring multiple barriers between the source of radioactivity and the environment. The operations are performed through well laid out procedures by highly qualified, trained & licensed personnel.

(f) : Public safety concerns are regularly addressed through public awareness programmes in the neighbourhood.

FULFILLING THE NEEDS OF MINORITY COMMUNITIES

4311. SHRI KULDEEP INDORA:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government has taken any special measures during the last one year to fulfil the needs of the minority communities and bring them at par with the national mainstream through its special programmes; and
- (b) if so, the details thereof along with the measures taken to realise the slogan of 'Sabka Saath, Sabka Vikas'?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) : The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society. Ministry of Minority Affairs specifically implements various schemes for socio-economic and educational empowerment of the six (6) centrally notified minority communities, these schemes are implemented across the country. The measures taken during the last one year to fulfil the needs of the minority communities are as under:

1. Employment and Economic Empowerment Schemes

i) **Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS):** The Ministry of Minority Affairs has launched Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) Scheme which converges five erstwhile schemes viz. 'Seekho Aur Kamao', 'USTTAD', 'Nai Manzil', 'Nai Roshni' and 'Hamari Dharohar'; and focuses on upliftment of six notified minorities through skill development; entrepreneurship and leadership of minority women; and education support for school dropouts. Under the Scheme, the efforts are being made to improve economic prospects and livelihood opportunities of minority communities.

ii) **National Minorities Development and Finance Corporation (NMDFC):**

In order to fulfill the needs of the Minority communities and to bring them on par with national mainstream, NMDFC has enhanced the annual family income limit under Credit Line 1 from Rs. 98,000/- in rural areas & Rs. 1,20,000/- in urban areas to Rs. 3.00 lacs per annum in both rural & urban areas during the current F.Y. to enhance the coverage of its schemes.

2. Infrastructure Development Scheme

Pradhan Mantri Jan Vikas Karyakram (PMJVK), a Centrally Sponsored Scheme, is one of the flagship program of the Ministry of Minority Affairs for creation of community infrastructure in the Minority Concentration Areas of the country in the sectors viz. Health, Skill Development, Women Centric Projects, Drinking Water and Supply, Sanitation and Sports.

The Ministry is working towards a convergence model whereby all the Schemes of MoMA is channelized to address the economic, social, and cultural deficits being encountered by otherwise neglected minority communities. Therefore, the Buddhist Development Program (BDP) of the Ministry was launched as a pilot initiative which addresses the diverse needs of the Buddhist population and advances their social and economic progress. The plan also includes infrastructural development in various sectors like Education, Health, Sports, Renewable Energy etc. through this project and cover majorly the Himalayan Belt starting from Ladakh to Sikkim. The respective States/ UTs/ CGOs implement and supervise the projects.

GREATER BHUBANESWAR METROPOLITAN DEVELOPMENT REGION**4312. SHRI NABA CHARAN MAJHI:**

Will the Minister of **PLANNING** be pleased to state:

- (a) the key objectives of the Greater Bhubaneswar Metropolitan Development Region project;
- (b) the role being played by NITI Aayog in assisting the Odisha Government in formulating the blueprint for this metropolitan development region;
- (c) the steps taken/being taken by the Government to establish a Mass Rapid Transit System(MRTS) and a capital region ring road to improve connectivity within the proposed metropolitan region; and
- (d) the details of strategies implemented to develop satellite cities and shared urban infrastructure in this metropolitan region?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b) : The State Government, in collaboration with NITI Aayog, has started working on the formulation of an Economic Plan for Bhubaneswar-Cuttack – Puri-Paradeep Economic Region (BCPPER).The approach is to identify city regions going beyond urban boundaries and develop an economic plan based on three key

components (i) Economic and Investment plan; (ii) Quality of Life; and (iii) Inclusivity and Sustainability plan. The Plan is being developed based on a 5-stage process, viz. (i) As-is-diagnostic, (ii) Strengths, Weakness, Opportunities and Threats (SWOT), Endowments & Capability analysis, (iii) Economic Visioning, (iv) Selection of key economic growth drivers and (v) Implementation Framework. The Economic Plan will inter alia include specific interventions by way of key projects, policy prescriptions for all sectors and the governance framework for the implementation of the Plan.

(c) and (d) : The Government of Odisha is taking necessary steps to enhance urban mobility in the proposed region. Presently, there is a proposal for New City Development undertaken by the Bhubaneswar Development Authority (BDA) which will act as a satellite city in the Bhubaneswar peri-urban area.

GOVERNMENT SUPPORT FOR REGIONAL FILM-MAKERS AND DIGITAL MEDIA GROWTH

4313: SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) the various financial and policy measures undertaken by the Government to support regional film-makers, journalists and digital content creators particularly in States like Odisha;

(b) the funds allocated and disbursed under these initiatives during the last five years and the manner in which these measures benefited the regional media industry;

(c) the steps taken by the Government to promote regional films and digital content from Odisha at national and international platforms and the impact of these initiatives thereupon;

(d) the manner in which the Government is ensuring the growth of digital media startups and independent journalists in regional languages while maintaining responsible content dissemination; and

(e) the future plans of the Government to further enhance financial aid, infrastructure and skill development in the regional media and entertainment sector?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) : National Film Development Corporation (NFDC) under the Development Communication & Dissemination of Filmic Content (DCDFC) scheme extends financial support to all filmmakers across various regions including Odisha for film production in multiple Indian languages.

NFDC also provides financial aid to the debutant director and supports co-production of films in various Indian languages including Odia. An amount of

₹93.64 crore (approx.) has been sanctioned to support film production activities in the last 5 years, fostering the growth of the regional media industry by empowering first-time filmmakers and facilitating co-productions. Further, Ministry of Information and Broadcasting has set up India Cine Hub (ICH) to provide financial assistance to filmmakers to promote their films at international film festivals across the world. ICH provides financial aid to the movies selected in any competition section of an International Film Festival of repute or India's official nomination to the Academy Awards under foreign film category for promotional activities.

Under the Startup India initiative, the Government is implementing various flagship Schemes to support startups across categories and sectors including Media and Entertainment. In addition, the Government launched the National Startup Awards (NSA) in 2020 under the Startup India initiative, to recognize and reward outstanding startups and ecosystem enablers. Various measures are undertaken to encourage startups from diverse sectors and groups to apply across categories in the National Startup Awards. These measures include social media outreach, off-line and online advertisements, in-person capacity building workshops and webinars, promotion through websites of line Ministries/Departments and State Governments, and encouraging ecosystem stakeholders to spread awareness about the awards.

Further, the Government has recently set up the Indian Institute of Creative Technologies (IICT) with the objectives of creating a world-class talent pool in India,

catering to the Indian as well as global industry, setting-up incubation centres for the AVGC-XR sector and providing opportunities for small players to grow. IICT is an independent industry-led institution which will respond to the skilling requirements of the industry.

PMGDISHA IN TAMIL NADU

4314. DR. D. RAVI KUMAR:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the distribution of the number of Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) centres currently operational across the country including Tamil Nadu, village-wise;
- (b) the number of digital literacy training sessions conducted under PMGDISHA along with the measures that have been taken to ensure the smooth resumption of regular training at these centres since the COVID-19 pandemic;
- (c) the employment opportunities or skill-based benefits available to certified beneficiaries of the PMGDISHA scheme both at the National and Tamil Nadu levels; and
- (d) whether the Government has undertaken any studies to assess the impact of PMGDISHA on digital literacy and employment generation particularly in rural areas of Tamil Nadu and if so, the findings thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) : The Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) was initiated to reach digital literacy in 6 crore rural households (one person per household) nationwide including the State of Tamil Nadu. The training & certification under the scheme was officially concluded on March 31st, 2024. The Scheme was implemented by CSC e-Governance Services India Limited through 4.39 Lakh Common Service Centres spread across 2.52 Lakh Gram Panchayats across the country. As against 6 crore, 6.39 crore individuals were trained across the country. To ensure equitable geographical coverage across the country, a Gram Panchayat centric approach was adopted under the scheme. Hence, the targets was assigned and monitored for each of the Gram Panchayats in the country and not at village level.

(b) : The scheme continued during the COVID-19 pandemic in a graded fashion while adhering to the relaxation provided by the guidelines/directives issued by the respective Central/State/District Administration. The quality of training under PMGDISHA scheme were kept intact with the objectives across all training centres /CSC through the following measures:

- Training provided with standardized multimedia content in 22 Languages accessible in multimodal format for all candidates across all training centres / CSCs;
- Standard Operating Procedures (SOPs) in-line with the Covid-19 protocols were created and shared with all Training Centres for training and examination;
- Virtual sessions and workshops were conducted with the Training Centres to motivate them to re-start their activities;
- Refresher trainings were provided to registered/ trained candidates, who were unable to appear for training and/or certification;
- A Chatbot was created with basic information on PMGDISHA portal which was made available in both in Hindi and English languages;
- Training Centres were encouraged to join groups on popular social media platforms and share relevant training material through these groups;
- PMGDISHA content was uploaded on the DigiShala channel so that candidates could refer to these on their own and become ready for registration and assessment after minor training/revision.

(c) and (d) : The National Sample Survey Office (NSSO) conducted the 'Comprehensive Annual Modular Survey' (CAMS) in its 79th round (July, 2022 to June, 2023). As per the survey, among the persons aged 15-24 years, around 78.4 percent reported execution of skill of 'sending messages (e.g., e-mail, messaging

service, SMS) with attached files (e.g., documents, pictures, video)'. Further, about 94.2 percent of rural households and about 97.1 percent of urban households possess telephone and/or mobile phone. From the said report, given the significant rise in smart-phone usage, internet penetration, and digital engagement in rural areas, the objectives of the scheme were successfully achieved and the scheme has since been concluded as on 31st March 2024.

Further, the impact analysis of the PMGDISHA scheme was carried out by three agencies namely IIT Delhi, Council for Social Development (CSD) and Indian Institute of Public Administration (IIPA). The latest impact assessment study of the PMGDISHA scheme was conducted by IIPA. The gist of the evaluation report is that the PMGDISHA is a unique scheme due to its large scale and the use of remotely proctored examinations. The training provided under PMGDISHA has had a significant impact on the adoption of Information & Communication Technology (ICT) and other forms of digital media. It has benefited its participants by enabling their access to a wide range of information and services for various purposes, helping to reduce the overall digital divide in the country. The key findings of the report are as follows:

- 18% fund used in Special Component Plan for Scheduled Castes (SCSP), 12% for Tribal Sub Plan (TSP) and 11% for North-Eastern Region (NER) have made sure the empowerment of weaker sections.

- Women participation is very large and their inclusion at the rural level will open up the path for the learning of the whole family.
- More than 55% of respondents cited a direct benefit to their livelihoods after PMGDISHA training.
- Almost 50% respondents stated that PMGDISHA helped them get a better Job.

BE, RE AND ACTUAL SPENDINGS

4315. SHRI SACHITHANANTHAM R.:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

the details of gender budget schemes under the Ministry and the allocations for the Financial Years (FY) 2025-26, Budget Estimates(BE) and Revenue Estimates(RE) for the year 2024-25 and BE, RE and actual spending for the FY 2023-24?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

Ministry of Electronics and Information Technology leads the Digital India Programme of the Government of India. The schemes of MeitY includes the aspects of Capacity Building, R&D, Accessibility and Livelihood Enablement for women.

The allocation and expenditure of gender budget of the Ministry for the Financial Year 2025-26, BE and RE for the year 2024-25 and BE, RE and actual spending for the FY 2023-24 is as under:

(Rs. in Crores)

SI No.	Name of the Schemes	Budget Estimates 2023-24	Revised Estimates 2023-24	Actuals 2023- 24	Budget Estimates 2024-25	Revised Estimates 2024-25	Budget Estimates 2025-26
1	Capacity Building and Skill Development Scheme	100.00	100.00	100.00	268.75	268.75	287.50
2	R and D in Information Technology/ Electronics/CC BT	0.00	0.00	0.00	378.92	390.57	412.41
3	National Knowledge Network	0.00	0.00	0.00	120.13	245.13	0.13
4	Promotion of Electronics and IT Hardware Manufacturing (MSIPS, EDF and Manufacturing Clusters)	0.00	0.00	0.00	225.00	203.30	213.60

5	Promotion of IT/ ITeS Industries	0.00	0.00	0.00	39.00	38.55	39.00
6	Electronic Governance	0.00	0.00	0.00	214.50	216.48	203.61
7	Cyber Security Projects	0.00	0.00	0.00	379.50	161.00	391.00
8	Promotion of Digital Transaction (excluding Digital Payments)	0.00	0.00	0.00	0.00	0.00	1.65
9	IndiaAI Mission	0.00	0.00	0.00	0.00	0.00	660.00
	Total	100.00	100.00	100.00	1625.80	1523.78	2208.90

नवीकरणीय ऊर्जा की स्थिति

4316. श्री उत्कर्ष वर्मा मधुर:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में नवीकरणीय ऊर्जा की वर्तमान स्थिति क्या है;

(ख) क्या देश में नवीकरणीय ऊर्जा स्रोतों से बिजली उत्पादन में वृद्धि होने के साथ ही स्वच्छ और गैर-जीवाश्म ईंधन पर देश की निर्भरता बढ़ रही है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) उत्तर प्रदेश में मंत्रालय द्वारा कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) : कॉप-26 मेंमाननीय प्रधान मंत्री की घोषणा के अनुसरण में, नवीन एवं नवीकरणीय ऊर्जा मंत्रालय वर्ष 2030 तक गैर- जीवाश्मस्रोतों से 500 गीगावाट स्थापित विद्युत क्षमता प्राप्त करने की दिशा में कार्य कर रहा है। दिनांक 28.02.2025 की स्थिति के अनुसार, देश में कुल 222.86 गीगावाट गैर-जीवाश्म विद्युत क्षमता स्थापित की जा चुकी है, जिसमें से 102.57 गीगावाट सौर विद्युत, 48.59 गीगावाट पवन विद्युत, 11.45 गीगावाट जैव-विद्युत, 52.07 गीगावाट जल विद्युत तथा 8.18 गीगावाट परमाणु विद्युत शामिल है। देश में कुल स्थापित विद्युत क्षमता में गैर-जीवाश्म विद्युत का हिस्सा वर्ष 2014 में 31.53 प्रतिशत से बढ़कर अब 47.37 प्रतिशत हो गया है।

(घ) : नवीन एवं नवीकरणीय ऊर्जा मंत्रालय वर्ष 2030 तक 500 गीगावाट गैर-जीवाश्म विद्युत क्षमता के लक्ष्य को साकार करने के लिए उत्तर प्रदेश राज्य सहित देश में अक्षय ऊर्जा क्षमता को बढ़ावा और गति प्रदान करने के लिए विभिन्न योजनाओं/कार्यक्रमों का कार्यान्वयन कर रहा है, जिसका ब्यौरा **विवरण** में दिया गया है।

विवरण

1. 40,000 मेगावाट क्षमता की स्थापना के लक्ष्य के साथ सौर पार्कों और अल्ट्रा मेगा सौर विद्युत परियोजनाओं के विकास के लिए योजना। इस योजना के तहत भूमि, सड़क, विद्युत निकासी प्रणाली, जल की सुविधाएं जैसी अवसंरचना सभी सांविधिक स्वीकृतियों/अनुमोदनों के साथ विकसित की जाती हैं। इस प्रकार, यह योजना देश में उपयोगिता-स्तर की सौर परियोजनाओं के शीघ्र विकास में मदद करती है।
2. रूफटॉप सौर की स्थापना और एक करोड़ घरों के लिए प्रति माह 300 यूनिट तक मुफ्त बिजली प्रदान करने के लिए पीएम सूर्य घर: मुफ्त बिजली योजना।
3. उच्च दक्षता सौर पीवी मॉड्यूलों (भाग-I और II) में गीगावाट स्तर की उत्पादन क्षमता प्राप्त करने के लिए “राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम” नामक उत्पादन से जुड़ी प्रोत्साहन योजना।
4. छोटे ग्रिड संबद्ध सौर ऊर्जा विद्युत संयंत्रों, स्टैंड-अलोन, सौर चालित कृषि पंपों और मौजूदा ग्रिड कनेक्टेड कृषि पंपों के सौरीकरण को बढ़ावा देने के लिए पीएम-कुसुम योजना। यह योजना न केवल किसानों के लिए, बल्कि राज्यों और डिस्कॉमों के लिए भी लाभदायक है। राज्यों को कृषि उपभोक्ताओं को बिजली पर दी जा रही सब्सिडी की बचत होगी और डिस्कॉमों को सस्ती सौर विद्युत मिलेगी, जिससे अंत में पारेषण एवं वितरण हानियाँ नहीं होंगी।
5. सरकारी उत्पादकों द्वारा स्वयं के उपयोग के लिए अथवा सरकार/सरकारी संस्थाओं के उपयोग के लिए सीधे अथवा वितरण कंपनियों (डिस्कॉमों) के माध्यम से व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता के साथ 12000 मेगावाट ग्रिड कनेक्टेड सौर फोटोवोल्टेक (पीवी) विद्युत परियोजनाओं की स्थापना के लिए केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) की योजना चरण-II (सरकारी उत्पादक योजना)।

6. राष्ट्रीय ग्रीन हाइड्रोजन मिशन की शुरुआत 19,744 करोड़ रुपये के परिव्यय से की गई है, जिसका उद्देश्य भारत को ग्रीन हाइड्रोजन और उसके डेरिवेटिव के उत्पादन, उपयोग और निर्यात के लिए वैश्विक केंद्र बनाना है।
7. हरित ऊर्जा कॉरिडोर (जीईसी): नवीकरणीय ऊर्जा परियोजनाओं के लिए इंटर-स्टेट पारेषण प्रणाली बनाने के लिए। नवीकरणीय ऊर्जा परियोजनाओं से विद्युत की निकासी के लिए पारेषण अवसंरचना की स्थापना के लिए केंद्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है।
8. जैव-ऊर्जा कार्यक्रम:
 - अपशिष्ट से ऊर्जा कार्यक्रम: शहरी, औद्योगिक और कृषि अपशिष्ट/अवशेषों से ऊर्जा कार्यक्रम
 - बायोमास कार्यक्रम: ब्रिकेट्स और पेलेट्स के विनिर्माण के सहयोग करने और उद्योगों में बायोमास (गैर-बगास) आधारित सह-उत्पादन को बढ़ावा देने की योजना।
 - बायोगैस कार्यक्रम: परिवार आकार के बायोगैस संयंत्रों को बढ़ावा देने के लिए।
9. ऑफ-ग्रिड सौर लाइटिंग प्रदान करने के प्रावधान के साथ प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के अंतर्गत नई सौर विद्युत योजना (जनजातीय और पीवीटीजी बसाहटों/गांवों के लिए), जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है।

डिब्रूगढ़-डेकारगांव इंटरसिटी स्पेशल ट्रेन को पुनः आरंभ करना

4317. श्री रंजीत दत्ता:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि कोविड-19 वैश्विक महामारी के दौरान रद्द की गई ट्रेन संख्या 05819, डिब्रूगढ़-डेकारगांव इंटरसिटी स्पेशल अभी तक पुनः आरंभ नहीं की गई है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) सरकार का जनता के लाभ के लिए इस रेल सेवा को कब तक पुनः आरंभ करने का विचार है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : भारतीय रेल यात्रियों की आवश्यकताओं को पूरा करने के लिए नियमित सेवाओं के अलावा स्पेशल सेवाएं भी परिचालित करती है। तदनुसार, 19-08-2019 और 24-03-2020 के बीच 05819 डिब्रूगढ़-डेकारगांव स्पेशल को परिचालित किया गया था।

डेकारगांव 12 रेलगाड़ी सेवाओं द्वारा सेवित है। डेकारगांव रंगापाड़ा नार्थ से 6 जोड़ी रेल सेवाओं से जुड़ा हुआ है जबकि रंगापाड़ा नार्थ डिब्रूगढ़ से 4 जोड़ी रेल सेवाओं से जुड़ा हुआ है। डिब्रूगढ़ की यात्रा करने के इच्छुक डेकारगांव के यात्री रंगापाड़ा नार्थ से रेल सेवाओं का लाभ उठा सकते हैं।

इसके अलावा, भारतीय रेल पर स्पेशल सेवाओं सहित रेल सेवाओं की शुरुआत करना यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन सतत प्रक्रिया है।

CONSTRUCTION OF PIT AT RAILWAY STATIONS

4318. DR. ALOK KUMAR SUMAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the construction of Pit at Railway Stations for all types of cleaning and maintenance to make the compartment for next journey is pending in the North-Eastern Railway Zone;
- (b) the details of the proposed pit at Railway Stations in North-Eastern Railway Zone;

- (c) the details of the amount sanctioned for construction of pit at Railway station in North-Eastern Railway Zone particularly for Thawe and Siwan junction in Bihar and Deoria junction in Uttar Pradesh; and
- (d) the details of the representations/request received from the Member of Parliament during the last six years?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Pit Line facilities are planned and executed as per operational and maintenance requirement. Accordingly, works related to Pit Line facilities at Ramnagar, Kasganj and Lalkuan in North Eastern Railway Zone have been sanctioned and work has been taken up.

At present, Thawe, Siwan and Deoria stations are being served by 14 pairs, 49 pairs and 52 pairs of train services respectively. Besides, introduction of new trains and provision of stoppages of trains are on-going processes on Indian Railways subject to traffic justification, operational feasibility, resource availability etc.

Further, the representations/requests, both formal and informal, are received from State Governments, Ministries of Central Government, Elected Representatives, Consultative Committees etc. by Railways at various levels including Railway Board, Zonal Railways, Division office etc. As receipt of such

representations/requests is a continuous and dynamic process, centralized compendium of such representations/requests is not maintained. However, the representation/request etc. are dealt as per laid down procedure/guidelines.

SAFE PRODUCTION OF ATOMIC ENERGY

4319. DR. THOL THIRUMAAVALAVAN:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government has done any research for the safe production of atomic energy and if so, the details thereof;
- (b) whether the Government apart from Electricity production has developed the atomic energy uses in agriculture, biology, industry and medicine; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) : Yes. Department of Atomic Energy (DAE) has done extensive research for the safe production of atomic energy. Highest priority is accorded to safety in all aspects of nuclear power viz. siting, design, construction, commissioning and operation. Nuclear power plants are designed based on the paramount safety

principles of defence in depth, Redundancy, Diversity and Fail-safe design features; thus, ensuring multiple barriers between the source of radioactivity and the environment. The operations are performed through well laid out procedures by highly qualified, trained and licensed personnel.

Bhabha Atomic Research Centre (BARC) a constituent unit of DAE, has done extensive research & is providing technological support to Nuclear Power Corporation of India Limited (NPCIL) for safe operation of Pressurized Heavy Water Reactor (PHWR) based Nuclear Power Plants (NPPs) under normal and off-normal conditions. The research field includes development of reactor materials, effect of irradiation on materials, nuclear & radiation monitoring instrumentation, reactor control system and many more. The plant safety is ensured through R&D done for structural integrity, thermal hydraulic and radiation safety. The research ensured defence in depth philosophy practiced in NPP design and operations. R&D is also done for other operating reactors on similar line to ensure safe operation. Similarly, Indira Gandhi Centre for Atomic Research (IGCAR) has done extensive research on Fast Breeder Reactor technology.

(b) and (c) : Yes. Department of Atomic Energy is a multi-disciplinary Nuclear Research Centre of India having excellent infrastructure for advanced Research and Development with expertise covering the entire spectrum of usages of atomic energy. DAE plays a crucial role in various societal sectors such as nuclear agriculture & food preservation, health care, water treatment, waste management,

and hydrogen production through its extensive research and technological advancements. Various technologies pertaining to societal applications developed by DAE are mentioned below:

Nuclear Agriculture & Food Preservation:

1. To ensure food security in years to come, DAE has well laid programmes for crop improvement, food preservation using radiation technology for food security. Using radiation induced mutagenesis along with cross breeding, BARC has developed varieties in oilseeds (groundnut, mustard, soybean and sunflower), pulses (urdbean, mungbean, pigeonpea and cowpea), rice, jute and wheat etc. Total 70 (seventy) improved crop varieties have been developed, Gazette notified and released for commercial cultivation across the country. These crop varieties have desirable traits such as high yield, disease resistance, early maturity, climate resilience, biotic and abiotic stress tolerance etc.
2. Preservation of food forms another important area for Food Security. Feasibility of food irradiation for preservation has been studied for a number of agricultural and food commodities for several years. Food Safety and Standards Authority of India (FSSAI) notified “Food Safety and Standards (Food Product Standards and Food Additives) Sixth Amendment, 2016 and the Food Safety and Standards (Packaging and Labelling) Fourth Amendment, 2016” related to standards and labelling requirements for irradiated foods.

Radiation processing of food is very effective in treating the agricultural produce and flesh foods. Extension of shelf life of these produces is very much dependent on the produce, variety and storage conditions.

BARC has developed radiation-based technology for setting up irradiation plants and protocols for gamma irradiation of several food items to extend their shelf life, provide safe foods and promote exports. A large number of food items for various objectives are being irradiated commercially.

Standard Operating Procedures (SOPs) involving gamma irradiation and subsequent storage in controlled environment have been developed for shelf-life extension of onion and potatoes up to 7.5 months and 8 months, respectively, while retaining the quality attributes. Large-scale trials have been carried out for the same. SOPs involving radiation technology has successfully demonstrated extended shelf life of mangoes to facilitate export through sea route. SOPs for shelf-life extension of cereals, wheat, spices, mushroom, fruits & vegetables such as green tomato, broccoli, poultry, fish and fishery products have also been developed.

Some of the irradiation-based food preservation technologies, developed and transferred to private entrepreneur for commercialisation, are preservative free Shelf Stable Jamun product, Sprouts & Sweet Corn Kernels, intermediate moisture shrimp and ready-to-eat (RTE) intermediate moisture (IM) fruits cubes.

Litchi Treatment plant based upon BARC technology was set-up at National Research Centre on Litchi, ICAR located at Mushahari, Muzaffarpur, Bihar. An Indian patent has been awarded to this technology which increases the shelf-life of litchi up to 60 days.

3. Eco-friendly and biodegradable BARC-hydrogel, which can absorb water up to 550 times of its weight has been developed and deployed for agriculture in arid regions.

4. Gamma Chamber Facility at IGCAR, has been used for irradiation of seeds and plants by various universities for research purposes.

Medicine & Biology:

1. Radioisotopes:

Nuclear Medicine uses radioactive isotopes (radio-isotopes) for the non-invasive diagnosis of several human diseases, including in the area of cardiology, oncology (cancer), neurology, psychiatry and infectious diseases and for the treatment of thyrotoxicosis, thyroid cancer, neuroendocrine tumours, neural crest tumours, bone-pain palliation etc. BARC regularly produces radio-isotopes and radiopharmaceuticals and supply through Board of Radiation and Isotope Technology (BRIT) to various nuclear medicine centres across India for diagnostics and therapeutic application for treatment of various types of cancers.

BARC has developed and demonstrated partition technology for recovery of caesium-137, strontium-90 and ruthenium-106 from high level waste for medical

applications. Non-dispersible glass pencils containing caesium-137 are being used in blood irradiators. Strontium-90 is used for milking of yttrium-90 for cancer treatment. Cost effective $^{106}\text{RuBy}$ (ruthenium brachytherapy) plaques (round, notched, paediatric) has been developed for eye cancer treatment and supplied to various hospitals in the country.

2. Chlorophyllin tablet has been developed by BARC as regenerative nutraceutical and antioxidant and launched by a licensee with a commercial name of Aktocyte. The tablets are approved by Food Safety and Standards Authority of India (FSSAI) as nutraceutical.

3. BARC is significantly contributing in the field of Nuclear Medicine and for diagnostic and therapeutic services for cancer treatment through its clinical patient services units at Radiation Medicine Centre (RMC), Mumbai.

4. NOx releasing dressing for the treatment of diabetic foot ulcer and other chronic wounds has been developed. The technology has been transferred to two private firm and Drugs Controller General of India (DCGI) approval has been obtained for manufacturing & commercialisation.

5. Thermal Imaging for Early Detection of Breast Cancer - Technique has been applied for early detection of breast cancer successfully as an adjunct imaging modality in rural area and is now proposed on a larger scale.

6. Radio-isotope Production: The indigenous production of Sr-89 is an important societal need and a valuable import substitution; it is a pure beta emitter

with a half-life of 50.5 days and used for palliative care of bone metastatic cancer. Production of Sr-89 with high specific activity at Fast Breeder Test Reactor (FBTR), Kalpakkam was successfully demonstrated. The product satisfied all the Quality Control Parameters as per the US, European and International Pharmacopeia. Bio-distribution study is in progress. This technology ensures increased availability and complete import substitution.

7. “Mobile Health – Wellness Program for the Rural Population” is being implemented in the rural areas in and around Chengalpattu region with DAE developed Technologies.

Industry:

1. Water Treatment:

i. Several membranes assisted technologies have been developed at BARC for desalination of brackish & seawater and purification of contaminated water for drinking purposes at domestic and/or community levels. Desalination and water purification includes purification with respect to microbiological decontamination, arsenic removal, iron removal, de-fluoridation, salinity and hardness removal. The technologies have been transferred to several private entrepreneurs on non-exclusive basis for commercialisation and field deployment. BARC has installed BARC developed water purification technologies in 200 equivalent villages in India including BSF border posts at Kutch & Barmer posts, Central Railway platforms in Mumbai and Indian Railway's Deen Dayalu coaches.

ii. BARC has developed Hybrid granular Sequencing Batch Reactor (hgSBR) technology for treatment of sewage waste water. The technology has been successfully transferred to private entrepreneurs for commercialisation. The technology was successfully deployed in the Kumbh 2021 and Maha Kumbh 2025.

iii. A technology for removal of dye from effluent from textile industry has been developed and successfully demonstrated in a textile plant at Jodhpur.

2. **Waste Management:**

Sludge Hygienisation: BARC has developed radiation hygienisation technology for treating dry sewage sludge & converting into organic manure. 100 tons/day dry sludge hygienisation plants have been set up and operationalised by Ahmedabad and Indore Municipal Cooperation with technological support from BARC.

Nisargruna and Shesha, technologies work on bio-methanation, have been developed for managing bio-degradable kitchen and garden waste from small housing society. The bio-gas produced during the process can be used as fuel & remaining process waste can be used as manure.

3. **Hydrogen production:**

BARC has developed and successfully demonstrated hydrogen production technologies based on thermochemical processes namely; integrated process of Iodine-Sulphur (I-S) and Copper-Chlorine (Cu-Cl) and electrochemical process such as alkaline water electrolyser (AWE) for industry.

4. An Online Chemical Emergency Response System (CERS) with chemical sensors, dispersion models and GIS based impact assessment modules is developed for Chemical Disaster Management at industrial sites. The first version of CERS is implemented for Ammonia storage facilities of FACT Cochin, Kerala.

CONSUMER DISPUTE REDRESSAL COMMISSIONS

4320. SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the district, State and national level Consumer Dispute Redressal Commissions which are currently functional in the country, State-wise;
- (b) the details of the consumer complaints filed, investigated and resolved since 2020, Statewise and year-wise;
- (c) the measures taken by the Government to expedite the resolution of pending cases in consumer courts;
- (d) the steps taken by the Government to strengthen consumer courts under the Consumer Protection Act, 2019;

- (e) the steps taken by the Government to increase awareness about consumer courts and the rights of consumers; and
- (f) whether the Government is considering to increase the number of consumer courts to handle rising consumer complaints efficiently in the next five years and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (f) : Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority (CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of

filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and National level commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

At present, there is one National Consumer Disputes Redressal Commission at the national level and thirty five State Consumer Disputes Redressal Commissions at the state level. The number of District Consumer Disputes Redressal Commissions (State-wise) is at **Statement-I**. The consumer cases filed and disposed since 2020, state-wise and year-wise are as **Statement-II**.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

- a) any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or

- b) the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.

Further, as per Section 38 (7) of the Consumer Protection Act, 2019, every complaint shall be disposed of as expeditiously as possible and endeavour shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis or testing of commodities and within five months if it requires analysis or testing of commodities.

To serve the interest of speedy justice to the end consumers, Consumer Protection Act states that no adjournment shall ordinarily be granted by the consumer commissions unless sufficient cause is shown and the reasons for grant of adjournment have been recorded in writing by the Commission.

Under CONFONET scheme, VC equipment for conducting hearing through video conferencing mode has been installed and made functional at 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs).

The Department of Consumer Affairs has been generating consumer awareness by undertaking country-wide multimedia awareness campaigns under the aegis of "JagoGrahakJago" to reach out to every consumer across the country by utilizing traditional media like All India Radio, Doordarshan, fairs & festivals, etc.

as well as social media. Through simple messages and jingles, consumers are made aware about the consumer rights, unfair trade practices, consumer issues and the mechanism to seek redressal. The Department has also been releasing grant-in-aid to States/UTs for generating consumer awareness at local level. During the current financial year, the Department, under consumer awareness scheme, undertook campaigns through All India Radio (AIR) during T20 World Cup, IVRS (Interactive Voice Response System) campaign, Pan-India interaction session with panchayats, for generating awareness about consumer rights, standards, redressal mechanism, etc.

STATEMENT-I

District Consumer Disputes Redressal Commissions (State-wise)

S. No.	Name of State/UT	No. of District Commissions
1.	A&N Island (UT)	1
2.	Andhra Pradesh	17
3.	Arunachal Pradesh	25
4.	Assam	23
5.	Bihar	38
6.	Chandigarh (UT)	2
7.	Chhattisgarh	27
8.	D&N Haveli and D&D (UT)	1
9.	Delhi (UT)	10
10.	Goa	2
11.	Gujarat	43
12.	J&K (UT)	10
13.	Kerala	14

14.	Lakshadweep (UT)	1
15.	Haryana	22
16.	Himachal Pradesh	12
17.	Jharkhand	24
18.	Karnataka	33
19.	Madhya Pradesh	48
20.	Maharashtra	40
21.	Manipur	3
22.	Meghalaya	7
23.	Mizoram	11
24.	Nagaland	11
25.	Odisha	30
26.	Puducherry (UT)	1
27.	Punjab	23
28.	Rajasthan	37
29.	Sikkim	6
30.	Tamil Nadu	32
31.	Telangana	12
32.	Tripura	4
33.	Uttarakhand	13
34.	Uttar Pradesh	79
35.	West Bengal	23
Total		685

STATEMENT – II**The consumer cases filed and disposed since 2020, state-wise and year-wise**

Sl. No.	Year State Name	2020		2021		2022		2023		2024	
		Number of Cases		Number of Cases		Number of Cases		Number of Cases		Number of Cases	
		Filed	Disposed	Filed	Disposed	Filed	Disposed	Filed	Disposed	Filed	Disposed
1.	ANDAMAN AND NICOBAR ISLANDS	31	18	21	25	23	36	8	2	10	1
2.	ANDHRA PRADESH	1268	718	1647	471	2678	3388	3391	3948	3213	2784
3.	ARUNACHAL PRADESH	13	9	13	9	22	19	39	30	42	23
4.	ASSAM	260	154	337	218	553	619	559	520	532	589
5.	BIHAR	2299	568	2724	814	5257	3054	4240	4877	3731	3253
6.	CHANDIGARH	1648	942	2147	1180	2121	1659	1770	2631	1620	2097
7.	CHHATTISGARH	3716	2475	3464	2147	2829	2364	3403	4669	3020	4875
8.	DELHI	2981	1746	4009	1794	4942	5150	5843	8704	5894	6904
9.	GOA	176	115	271	184	177	180	214	379	250	245
10.	GUJARAT	9584	4780	14940	9777	14676	16166	17570	18082	17451	13437
11.	HARYANA	9228	2662	10362	4569	11958	9020	13241	11815	13005	10388

12.	HIMACHAL PRADESH	772	540	1038	818	2267	1834	2408	2159	2196	2475
13.	JHARKHAND	500	67	659	76	1870	2124	1634	2042	1306	1413
14.	KARNATAKA	6964	5767	7066	7990	9032	12021	10391	12637	11464	10493
15.	KERALA	4524	2432	4974	3725	6117	7222	8467	6715	11336	6964
16.	MADHYA PRADESH	12833	5392	17442	9127	16301	21194	11783	18401	10190	15538
17.	MAHARASHTRA	14143	6106	20983	13091	22588	16782	18415	7648	15320	15440
18.	MANIPUR	17	13	30	18	74	61	50	62	86	36
19.	MEGHALAYA	21	9	31	20	67	191	55	60	68	48
20.	MIZORAM	36	85	56	113	67	107	64	53	99	57
21.	NAGALAND	7	2	21	3	13	15	12	12	5	1
22.	ODISHA	3195	1795	3427	2579	4106	5188	5913	7146	5461	4658
23.	PUDUCHERRY	34	2	48	2	45	55	93	145	132	172
24.	PUNJAB	8314	5218	8472	8874	8141	8184	6955	8459	8418	7193
25.	RAJASTHAN	10552	5133	14776	11379	14796	11573	13624	12391	12028	11348
26.	SIKKIM	7	14	14	19	22	10	32	26	47	26
27.	TAMIL NADU	2000	1291	2485	1236	7079	10105	7120	9162	7141	7791
28.	TELANGANA	2640	2027	3533	2567	4369	5395	3954	4581	3974	4088
29.	THE DADRA AND NAGAR HAVELI AND	7	0	12	0	18	2	19	0	9	0

	DAMAN AND DIU										
30.	TRIPURA	134	79	270	183	512	596	223	264	238	170
31.	UTTARAKHAND	1717	1324	1659	1343	2214	2250	1101	934	664	602
32.	UTTAR PRADESH	13946	4477	14984	13560	20412	26112	19002	25832	17363	20473
33.	WEST BENGAL	4113	1894	4688	2259	6350	7138	5662	6800	4897	4180
34.	JAMMU & KASHMIR	0	0	0	0	10	0	19	4	30	172
35.	LAKSHADWEEP	0	0	0	0	0	0	4	0	2	2
Total		117680	57854	146603	100170	171706	179814	167278	181190	161242	157936

राजस्थान में खनिजों पर रॉयल्टी

4321. श्री चन्द्र प्रकाश जोशी:

क्या खान मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में खनिजों पर रॉयल्टी से प्रतिवर्ष कितनी आय प्राप्त होती है ;और

(ख) राजस्थान में खनिजों के उत्पादन का खनिजवार और जिलावार ब्यौरा क्या है ?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : राजस्थान सरकार से प्राप्त जानकारी के अनुसार वित्त वर्ष 2023-24 के दौरान राजस्थान में प्रमुख खनिजों पर रॉयल्टी का उपार्जन 3965.63 करोड़ रुपये था।

(ख) : राजस्थान राज्य सरकार से प्राप्त जानकारी के अनुसार ,वित्त वर्ष 2023-24 के लिए राजस्थान में प्रमुख खनिजों के उत्पादन का खनिज-वार एवं जिला-वार ब्यौरा **विवरण** में दिया गया है।

विवरण

वित्त वर्ष 2023-24 के लिए राजस्थान में प्रमुख खनिजों के उत्पादन का जिला-वार एवं खनिज-वार ब्यौरा

क्र. सं.	जिला	खनिजों के नाम	उत्पादन टन में
1	अजमेर	वॉलेस्टोनाइट	11240
		सीसा-जस्ता	564113
		चूना पत्थर	2882595
2	बांसवाड़ा	मैंगनीज	998
		चूना पत्थर	1347997
3	बाड़मेर	लिग्नाइट	7285552
		सिलिकायुक्त मृदा	27676
		सेलेनाइट	10671
4	भीलवाड़ा	सीसा जस्ता	1207479
		गार्नेट (एबीआर और क्रूड)	17104

		लौह अयस्क	3343749
5	बीकानेर	सेलेनाइट	8900
		लिग्नाइट	3015422
6	बूंदी	चूना पत्थर	885550
7	चित्तौड़गढ़	चूना पत्थर	37872562
8	जयपुर	लौह अयस्क	28291
		चूना पत्थर	4684139
9	जैसलमेर	चूना पत्थर (एसएमएस)	3292847
		सिलिकायुक्त मृदा	11608
10	झुंझुनू	तांबा अयस्क	867904
		चूना पत्थर	1064395
		लौह अयस्क	136718
11	कोटा	चूना पत्थर	3278226
12	नागौर	लिग्नाइट	10634
		चूना पत्थर	6157766
13	पाली	चूना पत्थर	25588726
		मैग्नेसाइट	312
14	राजसमंद	सीसा	218894
		जस्ता	845164
		चांदी	514
		गार्नेट (एबीआर और क्रूड)	1050
15	सीकर	लौह अयस्क	143379
16	सिरोही	चूना पत्थर	12697793
		वॉलेस्टोनाइट	93284
		तांबे का अयस्क	3028
17	टोंक	गार्नेट (एबीआर और क्रूड)	904
18	उदयपुर	सीसा	91296
		जस्ता	197120
		चांदी	104
		रॉक-फॉस्फेट	1004653

		चूना पत्थर	2913083

ASANSOL-BANKURA CONNECTOR RAILWAY LINE

4322. SHRI ARUP CHAKRABORTY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that Eastern Railway has completed Asansol to Mejia Thermal Power Station (MTPS) railtrack of the proposed Asansol-Bankura connector railway line;
- (b) if so, whether remaining Mejia-Bankura portion is still pending inspite of availability of land for Railways; and
- (c) if so, the reason behind and the target of Railways to accelerate and complete the rest portion of 22 kms thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

There is a private siding of Mejia Thermal Power Station (MTPS) connecting Raniganj to MTPS for supplying coal to the thermal power plant. Survey for Bankura - Raniganj New Railway Line (48 Km) was carried out. The project has low traffic projections.

As on 01.04.2024, 43 projects (13 New Lines, 04 Gauge Conversions and 26 Doubling), of total length of 4479 Km, costing ₹60,168 crore, falling fully/partly in the State of West Bengal including Asansol and Bankura region, are in planning/approval/construction stage, out of which, 1655 km length has been commissioned and an expenditure of ₹20,434 crore has been incurred upto March, 2024. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned till March, 2024 (in Km)	Total Exp. upto March, 2024 (₹ in Cr.)
New Lines	13	1087	322	9774
Gauge Conversion	4	1201	854	3663
Doubling/Multi-tracking	26	2192	479	6997
Total	43	4479	1655	20434

The details of outlay for infrastructure projects falling fully/partly in the State of West Bengal is as under:-

Period	Outlay
2009-14	₹4,380 Cr./year
2025-26	₹13,955 Cr. (More than 3 times)

To improve rail connectivity in Asansol and Bankura regions, following projects falling fully/partly in the State of West Bengal have been sanctioned in the current financial year i.e. 2024-25:-

SN	Name of the Project	Cost (₹ in Crore)
1	Chandil – Anara – Damodar 3 rd Line (121.26 Km)	1,932
2	Kalipahai – Bakhtarnagar 5 th Line (17.61 Km)	350
3	Rail Flyover at Gaurinath Dham end to Purulia (Chandil end) (5.9 Km)	429
4	Sini and Kandra (12.53 Km) 3 rd & 4 th lines	287

Execution of important infrastructure projects falling fully/partly in the State of West Bengal is held up due to delay in land acquisition. Status of land acquisition in West Bengal is as under:

Total Land required	4093 Ha
Land Acquired	1086 Ha (26.5%)
Balance Land to be acquired	3007 (73.5%)

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Nabadwipghat-Nabadwipdham New Line Project	106.71	0	106.71
2.	Bypass at Sainthia	22.28	0	22.28
3.	Digha-Jaleswar New Line	55.43	0	55.43

Government of India is geared up to execute projects, however success depends upon the support of Government of West Bengal.

कोसी-सीमांचल क्षेत्र में रेलवे अवसंरचना विकास

4323. श्री राजेश रंजन:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने कोसी-सीमांचल क्षेत्र में रेल संपर्क बढ़ाने और क्षेत्रीय विकास के लिए पूर्वोत्तर सीमा रेलवे के अंतर्गत किशनगंज से जलालगढ़, गंगा नदी-साहेबगंज के रास्ते तेजनारायणपुर और पूर्व मध्य रेलवे के अंतर्गत कुरसेला-बिहारीगंज और बिहारीगंज-मुरलीगंज-खुर्दा-वीरपुर तक नई रेल लाइनों के निर्माण के लिए वित्त वर्ष 2025-26 में वित्तीय प्रावधान किया है;

(ख) यदि हां, तो उक्त रेल मार्गों के लिए कितनी-कितनी धनराशि का प्रावधान किया गया है; और

(ग) यदि नहीं, तो आज की तिथि के अनुसार उक्त रेल लाइनों के निर्माण की स्थिति क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : प्रादेशिक संपर्कता को बेहतर बनाने के लिए, अगस्त, 2024 में ₹2549.17 करोड़ की लागत से गंगा नदी पर एक पुल सहित बिक्रमशिला-कटरिया नई लाइन परियोजना (26.23 किलोमीटर) को मंजूरी दी गई है। यह परियोजना तेजनारायणपुर-साहिबगंज (लगभग 35 किलोमीटर की दूरी पर) के निकट है, जिसे कम यातायात अनुमानों के कारण आगे नहीं बढ़ाया जा सका। इस परियोजना के लिए वित्त वर्ष 2025-26 में ₹64.05 करोड़ का परिव्यय रखा गया है।

किशनगंज-जलालगढ़ (50.87 किलोमीटर) और कुरसेला-बिहारीगंज (58 किलोमीटर) नई लाइन परियोजनाओं को विगत में आगे नहीं बढ़ाया गया था। बहरहाल, जनता की लगातार मांग पर, इन

परियोजनाओं को शुरू करने का निर्णय लिया गया है। इन परियोजनाओं के लिए वित्त वर्ष 2025-26 में ₹170.8 करोड़ का आवंटन प्रदान किया गया है।

इसके अलावा, मुरलीगंज, त्रिवेणीगंज, खोरधा, जदिया, भीमनगर (92 किलोमीटर) के रास्ते बिहारीगंज से बीरपुर नई लाइन के निर्माण के लिए सर्वेक्षण को मंजूरी प्रदान की गई है।

इसके अलावा, कोसी-सीमांचल क्षेत्र में सम्पर्कता में सुधार लाने के लिए निम्नलिखित परियोजनाएँ पूरी हो चुकी हैं/प्रगति पर हैं:-

- पूरी हो चुकी परियोजनाएं:-

1. सकरी-निर्मली और सहरसा-फारबिसगंज आमान परिवर्तन परियोजना।
2. कोसी ब्रिज नई लाइन परियोजना।
3. कटरिया-कुरसेला दोहरीकरण परियोजना।

- चल रही परियोजनाएं:-

1. सुपौल-अररिया नई लाइन परियोजना।
2. अररिया गलगलिया नई लाइन परियोजना।
3. जोगबनी बिराटनगर नई लाइन परियोजना।
4. कटिहार-मुकुरिया एवं कटिहार-कुमेदपुर दोहरीकरण परियोजना।

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली रेल अवसंरचना परियोजनाएं भारतीय रेल के पूर्व मध्य रेलवे, पूर्व रेलवे, पूर्वोत्तर रेलवे और पूर्वोत्तर सीमा रेलवे जोनों के अन्तर्गत आती हैं। रेल परियोजनाओं का लागत, व्यय और परिव्यय सहित जोन-वार ब्यौरा पब्लिक डोमेन में उपलब्ध है।

पिछले 3 वर्षों (2021-22, 2022-23, 2023-24 और वर्तमान वित्त वर्ष अर्थात् 2024-25) में, बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली 3,889 किलोमीटर कुल लंबाई के 72 अदद सर्वेक्षण (नई लाइन, आमान परिवर्तन और दोहरीकरण/मल्टीट्रैकिंग) को स्वीकृत किया गया है।

01.04.2024 की स्थिति के अनुसार, बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली **79,356** करोड़ रुपए की लागत की **5,064** किलोमीटर कुल लंबाई वाली **55** रेल परियोजनाएं (**31** नई लाइन, **02** आमान परिवर्तन और **22** दोहरीकरण) योजना और कार्यान्वयन के विभिन्न चरणों में हैं, जिनमें से मार्च, **2024** तक **1,194** किलोमीटर लंबाई को कमीशन कर दिया गया है और **26,983** करोड़ रुपए का व्यय किया जा चुका है। इसका सार निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई किलोमीटर) (में)	कमीशन की गई लंबाई (किलोमीटर में)	मार्च तक कुल 2024 व्यय (करोड़ रु. में)
नई लाइनें	31	2,712	464	13,629
आमान परिवर्तन	2	348	288	1,520
दोहरीकरण/मल्टीट्रैकिंग	22	2,005	442	11,834
कुल	55	5,064	1,194	26,983

2014 से, बजट आबंटन में उल्लेखनीय वृद्धि हुई है और परियोजनाओं की तदनुरूप कमीशनिंग हुई है। बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और अन्य निर्माण कार्यों हेतु वार्षिक बजट आबंटन निम्नानुसार है:-

अवधि	परिव्यय
2009-14	1,132 करोड़ रुप्रति वर्ष .
2025-26	10,066 करोड़ रु .(लगभग गुना 9)

2009-14 और **2014-2024** के दौरान बिहार राज्य में पूर्णतः/अंशतः पड़ने वाले खंडों की कमीशनिंग (नई लाइन, आमान परिवर्तन और दोहरीकरण) का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग

2009-14	318 किलोमीटर	63.6 किलोमीटर प्रति वर्ष
2014-24	1,669 किलोमीटर	166.9 किलोमीटर प्रति वर्ष (लगभग गुना 3)

अनापत्ति प्रमाण-पत्र के बिना चल रही खानें

4324. श्री वीरेन्द्र सिंह:

क्या खान मंत्री यह बताने की कृपा करेंगे कि :

- (क) देश में कितनी खानें राष्ट्रीय हरित अधिकरण (एनजीटी) से अनापत्ति प्रमाण-पत्र (एनओसी) के बिना चल रही हैं;
- (ख) उत्तर प्रदेश के सोनभद्र जिले में अनापत्ति प्रमाण-पत्र के बिना चल रहे अवैध खनन के विरुद्ध सरकार द्वारा क्या कार्रवाई की जा रही है;
- (ग) क्या सरकार के पास बिहार जैसे अन्य राज्यों से उत्तर प्रदेश के चंदौली जिले तक खनिजों के परिवहन को रोकने की कोई प्रणाली है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : प्रमुख खनिजों के संबंध में खनिज रियायतें देने के लिए ई-नीलामी की पारदर्शी और गैर-भेदभावपूर्ण पद्धति शुरू करने हेतु खान और खनिज (विकास और विनियमन) अधिनियम, 1957 को वर्ष 2015 में संशोधित किया गया था। अब तक, कुल 457 खनिज ब्लॉकों की नीलामी की जा चुकी है। खनन पट्टे पर हस्ताक्षर करने से पहले, पट्टाधारकों को केंद्र सरकार और राज्य सरकारों के लागू कानूनों और विनियमन के तहत यथाआवश्यक सभी अनुमोदन, अनुमतियां, अनुज्ञप्तियां, अनापत्ति प्रमाण पत्र (एनओसी) और इसी तरह की अन्य मंजूरियां प्राप्त करनी आवश्यक हैं।

(ख) से (ड.) : खान और खनिज (विकास और विनियमन) (एमएमडीआर) अधिनियम, 1957 की धारा 23ग राज्य सरकारों को खनिजों के अवैध खनन, ढुलाई और भंडारण को रोकने और इससे जुड़े उद्देश्यों के लिए नियम बनाने का अधिकार देती है। इसलिए, अवैध ढुलाईसहित अवैध खनन पर नियंत्रण करना मुख्य रूप से राज्य सरकार का उत्तरदायित्व है। केंद्र सरकार समय-समय पर नीतिगत पहलों के माध्यम से इन प्रयासों का समर्थन और संवर्द्धन करती है। उपलब्ध सूचना के अनुसार, उत्तर प्रदेश सरकार और बिहार सरकार ने क्रमशः उत्तर प्रदेश खनिज (अवैध खनन, ढुलाई और भंडारण की रोकथाम) नियम, 2018 और बिहार खनिज (रियायत, अवैध खनन, ढुलाई और भंडारण की रोकथाम) नियम, 2019 बना लिए हैं।

गुजरात में पीएम सूर्य घर मुफ्त बिजली योजना

4325. श्री विनोद लखमशी चावड़ा:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पीएम सूर्य घर मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) शुरू की है;
- (ख) यदि हां, तो क्या कच्छ संसदीय क्षेत्र के भुज, अबडासा, गांधीधाम, रापर, मांडवी और अंजार जिलों में उक्त योजना को लागू करने के लिए कोई प्रयास किए जा रहे हैं;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ) : पीएम सूर्य घर: मुफ्त बिजली योजना (पीएमएसजी: एमबीवाई) की शुरुआत गुजरात राज्य सहित देश भर में फरवरी, 2024 को की गई थी। गुजरात, पीएमएसजी: एमबीवाई में शीर्ष प्रदर्शन करने वाला राज्यों में से एक है।

कच्छ जिले में भुज, अबडासा, गांधीधाम, रापर, मांडवी और अंजार विधानसभा क्षेत्र हैं, जो कच्छ संसदीय क्षेत्र के अंतर्गत हैं। पीएमएसजी: एमबीवाई के तहत कुल 11401 आवेदन प्राप्त हुए हैं और कुल 8251 आवासों को गुजरात के कच्छ जिले में रूफटाप सौर संयंत्रों की स्थापना से लाभान्वित होने की सूचना दी गई है।

खनन लाइसेंस

4326 . मनसुखभाई धनजीभाई वसावा:

क्या खान मंत्री यह बताने की कृपा करेंगे कि :

- (क) विगत तीन वर्षों के दौरान सरकार द्वारा प्रदान किए गए खनन लाइसेंसों का राज्यवार ब्यौरा क्या है;
- (ख) विगत तीन वर्षों के दौरान निरीक्षण किए गए खनन स्थलों का ब्यौरा क्या है ताकि यह सुनिश्चित किया जा सके कि वे पर्यावरणीय मानकों का पालन कर रहे हैं या नहीं; और
- (ग) विगत तीन वर्षों और चालू वर्ष के दौरान गुजरात में प्रदान किए गए खनन लाइसेंसों का ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : पिछले तीन वित्त वर्षों यानी वित्त वर्ष 2021-22 से वित्त वर्ष 2023-24 के दौरान, विभिन्न राज्य सरकारों द्वारा नीलाम किए गए प्रमुख खनिज ब्लॉकों के लिए 29 खनन पट्टे दिए गए हैं। जिनका राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

(ख) : भारतीय खान ब्यूरो एमसीडीआर, 2017 के प्रावधानों के कार्यान्वयन और खनन योजनाओं/ खनन योजनाओं की समीक्षा और अंतिम खान बंदी योजनाओं के अनुमोदन के लिए खानों का निरीक्षण करता है। पिछले तीन वर्षों के दौरान किए गए निरीक्षणों का वर्षवार विवरण नीचे दिया गया है:

वर्ष	निरीक्षण की सं.
2021-22	1347
2022-23	1293
2023-24	1358

(ग) : गुजरात राज्य सरकार से प्राप्त जानकारी के अनुसार, पिछले तीन वर्षों और चालू वर्ष के दौरान गुजरात में प्रदान किए गए खनन पट्टों का ब्यौरा **विवरण-II** में दिया गया है।

विवरण -I

राज्य सरकारों द्वारा नीलाम किए गए प्रमुख खनिज ब्लॉकों के लिए 29 खनन पट्टों का राज्यवार ब्यौरा

क्र .सं.	राज्य	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24
1	आंध्र प्रदेश	1	-	2
2	छत्तीसगढ़	1	-	1
3	गुजरात		4	-
4	कर्नाटक	1	1	2
5	मध्य प्रदेश	1	1	2
6	महाराष्ट्र	-	1	-
7	ओडिशा	3	2	2
8	राजस्थान	-	2	1
9	गोवा	-	-	1
	कुल	7	11	11

विवरण II

पिछले तीन वर्षों और चालू वर्ष में गुजरात में प्रदान किए गए खनन पट्टों का ब्यौरा

क्र. सं.	खनन पट्टा धारक का नाम	खनिज का नाम	क्षेत्रफल (हेक्टेयर)	गांव/ तालुका/ जिला	प्रदान करने की तारीख
1	श्री सीमेंट (मुधवे सब ब्लॉक-बी)	चूना पत्थर	228.26	मुधवे/लखपत/कच्छ	16/12/2022
2	अडानी सीमेंटेशन (मुधवे सब ब्लॉक-सी)	चूना पत्थर	238.08	मुधवे/लखपत/कच्छ	16/12/2022
3	जेएसडब्ल्यू सीमेंट (मुधवे सब ब्लॉक-डी)	चूना पत्थर	107	मुधवे/लखपत/कच्छ	16/12/2022
4	करण पोलाभाई गोजिया (सतापारा ब्लॉक)	बॉक्साइट	5.54	सातपारा/ सातपारा/ देवभूमि द्वारका	03/03/2023
5	अशोककुमार अमृतभाई पटेल (हरसोल ब्लॉक-1)	बॉक्साइट	6.29	हरसोल/ तालोद/ साबरकांठा	14/10/2024

NATIONAL BROADBAND MISSION- 2.0

4327. DR. MALLU RAVI:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has introduced the National Broadband Mission (NBM) 2.0 as part of its initiatives to improve broadband connectivity; and
- (b) if so, the details thereof including its specific objectives, timelines and benefits for rural and urban areas?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) : Yes, the Government of India launched the National Broadband Mission (NBM) 2.0 on 17th January 2025, with a vision to expand digital communications infrastructure, bridge the digital divide and foster digital empowerment.

(b) : The NBM 2.0 will come into effect from 1st April 2025 for the next 5 years. The primary objectives of the vision under the NBM 2.0 include broadband access, key policy and regulatory changes for digital infrastructure and service expansion, collaborate with States/UTs as per the new Right of Way (RoW) rules 2024 and leveraging satellite broadband internet.

**FLOOD MANAGEMENT AND INFRASTRUCTURE DEVELOPMENT IN NER
4328. SHRI SUKHDEO BHAGAT:**

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

(a) whether the Union Budget 2024-25 has been criticized for neglecting North Eastern Region (NER) of India pressing issues, particularly in flood management and infrastructure development, despite the region's recurring natural disasters, if so, the details thereof;

- (b) the manner in which the Ministry is likely to ensure balanced development for critical infrastructure and disaster management in the NER despite inadequate budgetary allocations; and
- (c) the measures being implemented to address these disparities?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) : Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and promotional financial assistance for management of floods in critical areas. Since XIth plan till date, Central Assistance amounting to Rs. 2382 crore has been released to flood management projects of North Eastern States under centrally sponsored scheme "Flood Management & Border Areas Programme (FMBAP)" of Ministry of Jal Shakti.

Budgetary support of Rs. 400 crore has been kept under FMBAP scheme in current F.Y. 2024-25 for the entire country, out of which central assistance of Rs.121.50 crore has been released to flood management projects in North Eastern Region (NER). A total of 208 Flood Management Projects have been completed in North Eastern states so far.

During the last 7 years(FY- 2017-18 to FY 2023-24), a total of 13 projects costing Rs.62.85 crore were sanctioned under Schemes of NEC for contributing to check erosion and control flood in NER. Moreover, a project titled "Protection of Majuli Island from Flood and Erosion of River Brahmaputra' was sanctioned in 2017 with an approved cost of Rs.207 crore under Non Lapsable Central Pool of Resources-Central.

तालचेर-बिमलगढ़ रेलवे लाइन

4329. श्री रुद्र नारायण पाणी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या निर्माणाधीन तालचेर-बिमलगढ़ रेल लाइन परियोजना का कार्य बहुत धीमी गति से चल रहा है;

(ख) यदि हां, तो इसके क्या कारण हैं;

(ग) उक्त विलंब की समस्या से निपटने के लिए सरकार द्वारा क्या उपाय किए गए हैं; और

(घ) उक्त परियोजना के कब तक पूरा होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : तालचेर-बिमलगढ़ (150 कि.मी.) नई लाइन एक स्वीकृत कार्य है। परियोजना की नवीनतम स्वीकृत लागत 1928 करोड़ रुपए है। रेलवे ने उपलब्ध भूमि पर कार्य शुरू कर दिया है। अब तक 34 किलोमीटर खंड (तालचेर-पराबिल) को कमीशन कर दिया गया है।

पराबिल-पलाहरहा (43 कि.मी.) और बिमलगढ़-महुलडीहा (32 कि.मी.) खंडों में राज्य सरकार द्वारा आवश्यक भूमि सौंप दी गई है। इन खंडों में कार्य शुरू कर दिया गया है। इसके अलावा, राज्य सरकार द्वारा शेष खंड अर्थात् पलाहरहा-महुलडीहा (41 कि.मी.) में भूमि अधिग्रहण शुरू कर दिया गया है।

01.04.2024 की स्थिति के अनुसार, ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाली 54,434 करोड़ रुपए लागत की 4,017 कि.मी. कुल लंबाई की 40 परियोजनाएं (13 नई लाइनें, 1 आमान परिवर्तन और 26 दोहरीकरण) योजना निर्माण/अनुमोदन/निर्माण चरण में हैं, जिनमें से 1,100 कि.मी. लंबाई को कमीशन कर दिया गया है और इस पर मार्च, 2024 तक 22,833 करोड़ रुपए का व्यय किया गया है। इसका सार इस प्रकार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	मार्च 2024 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च 2024 तक किया गया कुल व्यय (करोड़ रु. में)
नई लाइनें	13	1422	183	5090
आमान परिवर्तन	01	159	90	184
दोहरीकरण/मल्टीट्रैकिंग	26	2436	827	17559
कुल	40	4,017	1,100	22,833

ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं के लिए परिव्यय का ब्यौरा निम्नानुसार है:-

अवधि	परिव्यय
2009-14	838 करोड़ रु./वर्ष
2025-26	10,599 करोड़ रु. (12 गुना से अधिक)

वर्ष 2009-14 और 2014-24 के दौरान ओडिशा राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा इस प्रकार है:

अवधि	कमीशन किए गए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	267 कि.मी.	53.4 कि.मी.

2014-24	1827 कि.मी.	182.7 कि.मी. (3 गुना से अधिक)

किसी रेल परियोजना का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वन संबंधी स्वीकृति, लागत भागीदारी परियोजनाओं में राज्य सरकार द्वारा अपना हिस्सा जमा करना, परियोजनाओं की प्राथमिकता, बाधक जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भौगोलिक और स्थलाकृतिक परिस्थितियां, परियोजना स्थल में कानून-व्यवस्था की स्थिति, जलवायु परिस्थितियों आदि के कारण परियोजना स्थल विशेष पर वर्ष के दौरान कार्य के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है।

PROGRESS UNDER EMC 2.0 SCHEME

4330. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- the details of the total number of applications received and approved under the Modified Electronics Manufacturing Clusters (EMC 2.0) Scheme, State-wise and district-wise for Andhra Pradesh;
- the details of the physical and financial progress of the approved projects under the scheme including the year of sanction, State-wise;
- the total number of Common Facility Centres given financial assistance under the said scheme, State-wise along with the current status of the CFCs; and
- the details regarding the total number of Ready Built Factories made available in the saleable/leasable land area within the EMC, State-wise along with the financial assistance provided till date?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) : Under Modified Electronics Manufacturing Clusters (EMC 2.0) scheme, Ministry of Electronics and Information Technology (MeitY) has received 31 applications [21 Electronics Manufacturing Clusters (EMCs) and 10 Common Facility Centres (CFCs)] from 16 states across the country. Out of these, nine (9) EMCs and one (1) CFC with project cost of Rs. 4,127 crore including central financial assistance of Rs. 1986.25 crore have been approved in 7 states including the state of Andhra Pradesh across the country. Details of the projects approved under EMC 2.0 scheme are available at MeitY website, <<https://www.meity.gov.in/offerings/schemes-and-services/details/modified-electronics-manufacturing-clusters-emc-2-0-scheme>>.

Government of India is actively promoting the growth of the indigenous electronics industry with the aim to broaden and deepen the country's electronic manufacturing ecosystem as well as increase India's participation in electronics Global Value Chains (GVCs). Government of India has implemented several measures/initiatives to enhance domestic capabilities, reduce import dependence and position India as a global hub for electronics production.

As a result of this electronics production has grown from INR 1,90,366 crores in FY 2014-15 to INR 9,52,000 crores in FY2023-24 with compound annual growth

rate ('CAGR') of about 17.5%. We have now reached a stage where 99.2% of mobile handsets being used in India are made in India and we have become a mobile exporting country in exports in FY 2022-23 as compared to mobile importing country in FY 2014-15 when almost 74% of all mobile phones sold in India were imported. Details are placed at **Statement**. As per industry estimates, approximately 25 lakhs employment (direct and indirect) has been generated in the electronics sector.

STATEMENT

Mobile production and export from India

Amount: Rs.in Crores

Financial Year(s)	Production	Export
2014-15	190,366	38,263
2015-16	243,263	39,064
2016-17	317,331	39,980
2017-18	388,306	41,220
2018-19	458,006	61,908
2019-20	533,550	82,929
2020-21	554,461	81,822
2021-22	640,810	116,895
2022-23	822,350	189,934
2023-24	952,000	241,157

SOLAR POWER IN TAMIL NADU

4331. DR. M. K. VISHNU PRASAD:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether there is any proposal to harness solar power in Cuddalore district of Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether any initiatives have been proposed or taken to promote solar power for household usage in Cuddalore and surrounding districts which experience high temperatures during summer and if so, the details of thereof; and
- (d) whether there are any plans to set up solar power panels at Government colleges, schools, offices to reduce the usages of electricity in Tamil Nadu and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : Government has introduced various schemes to harness solar power in the country including Cuddalore district of Tamil Nadu. The list of operational schemes are given at **Statement**.

Under Component -B of Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM -KUSUM), as on 28.02.2025, 80 number of stand-

alone off-grid solar water pumps have been installed in Cuddalore district of Tamil Nadu.

Under PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY), as on 19.03.2025, a total number of 3118 applications have been submitted on the National Portal and 412 number of households have been benefitted with installation of rooftop solar plant in the Cuddalore district of Tamil Nadu.

(d):Under PM Surya Ghar: Muft Bijli Yojana, saturation of Government buildings including colleges, schools, offices, etc. by installation of rooftop solar is one of the components of the scheme.Detailed Guidelines in this regard providing various implementation models and allocating Central Public Sector Enterprises (CPSEs) with experience in deployment of renewable energy technologies to assist Central Ministries & States/UTs in deploying rooftop solar on their buildings, has been issued.

STATEMENT

List of the operational schemes to promote solar power in the country

1.Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system water facilities are developed with all statutory clearances/approvals. Thus, the scheme helps expeditious development of utility-scale solar projects in the country.

2. PM-Surya Ghar: Muft Bijli Yojana for installing rooftop solar and providing free electricity up to 300 units every month for One Crore households.
3. Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche- I & II).
4. PM-KUSUM Scheme to promote small Grid Connected Solar Energy Power Plants, stand-alone solar powered agricultural pumps and solarisation of existing grid connected agricultural pumps. The scheme is not only beneficial to the farmers but also to States and DISCOMs. States will save on subsidy being provided for electricity to agriculture consumers and DISCOMs get cheaper solar power at tail end saving transmission and distribution losses.
5. Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up 12,000 MW grid-connected Solar Photovoltaic (PV) Power Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).
6. New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing

off-grid Solar Lighting where electricity supply through grid is not technoeconomically feasible.

इटावा में रेल समपार पर पुल का निर्माण

4332. श्री जितेंद्र दोहरे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या इटावा में रामनगर रोड स्थित रेलवे समपार पर पुल का निर्माण कार्य कई वर्षों से लंबित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त पुल को जून, 2024 तक पूरा किए जाने का प्रस्ताव था परन्तु यह अभी भी अधूरा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं; और
- (ग) क्या सरकार का उक्त परियोजना को शीघ्र पूरा करने के लिए कोई विशेष कार्य-योजना तैयार करने का विचार है ताकि स्थानीय नागरिकों को उनके समक्ष पेश आ रही कठिनाइयों से शीघ्र राहत मिल सके और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : इटावा में रामनगर रोड पर कानपुर सेंट्रल-टूण्डला स्टेशनों के बीच किलोमीटर 1157/13-15 पर समपार संख्या 28 के स्थान पर ऊपरी सड़क पुल का कार्य स्वीकृत किया गया है। यह कार्य द्विनिकाय के आधार अर्थात् रेलवे का भाग रेलवे द्वारा तथा पहुंच मार्ग का निर्माण राज्य एजेंसी द्वारा किया जा रहा है। उपसंरचना संबंधी कार्य पूरा हो चुका है और अधिसंरचना तथा शेष कार्य शुरू कर दिए गए हैं।

ऊपरी/निचले सड़क पुल संबंधी कार्यों का पूरा होने और कमीशन करना पहुँच मार्ग संबंधी संरेखण को अंतिम रूप देना, सामान्य आरेखण व्यवस्था (जीएडी) की स्वीकृति, भूमि अधिग्रहण, अतिक्रमण हटाना, बाधक जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, जलवायु परिस्थितियों के कारण परियोजना विशेष/कार्य स्थलों के लिए एक वर्ष में कार्य महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/कार्यों के पूरा होने के समय को प्रभावित करते हैं।

कोयला ब्लॉक आबंटन ठेके

4333. श्री भारत सिंह कुशवाह:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) जनहित और पर्यावरणीय सरोकारों के लिए कोयला खान ब्लॉकों के आबंटन से लेकर पूरी अवधि के लिए किसी कंपनी के साथ किन-किन निबंधन और शर्तों पर हस्ताक्षर किए जाते हैं;
- (ख) वेस्टर्न कोलफील्ड कंपनी द्वारा संचालित की जा रही मध्य प्रदेश के छिंदवाड़ा जिले में बंद पड़ी कोयला खानों में पर्यावरण संरक्षण के क्या उपाय किए गए हैं;
- (ग) खुली खानों के गड्ढों को भरने के लिए कंपनी द्वारा क्या कदम उठाए गए हैं;
- (घ) पिछले पांच वर्षों के दौरान बंद पड़ी खानों में कितने वृक्ष लगाए गए और इन वृक्षों के रख-रखाव पर कितनी धनराशि खर्च की गई; और
- (ङ) ऐसी बंद पड़ी कोयला खानों की संख्या कितनी है और कुल क्षेत्रफल कितना है जिन पर वृक्षारोपण और समतलीकरण का कार्य किया गया है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : अधिनियम, नियमों और अनुमोदित निविदा दस्तावेज के अनुसार संचालित पारदर्शी नीलामी प्रक्रिया के अनुसरण में सफल बोलीदाता कोयला खान के आबंटन के संबंध में कोयला खान विकास एवं उत्पादन करार (सीएमडीपीए) करने का हकदार है। सीएमडीपीए में कोयला खान के विकास और प्रचालन के लिए सफल बोलीदाता हेतु बाध्यकारी निबंधन एवं शर्तों की रूपरेखा दी गई है। इन शर्तों में बोलीदाता द्वारा पर्यावरण, सुरक्षा और श्रम मानकों का अनुपालन करने सहित कोयला खदान के आवंटन, निधान के बाद के दायित्व शामिल हैं। करार संधारणीय, यंत्रीकृत प्रचालन के उपयोग को अधिदिष्ट करता है और बोलीदाता को विस्तृत कार्य योजना और उत्पादन समय-सीमा का पालन करने के लिए बाध्य करता है। इसके अतिरिक्त, इसमें ठेकेदार प्रबंधन, बीमा, सरकारी निरीक्षणों और विवाद समाधान के प्रावधान शामिल हैं।

सीएमडीपीए यह सुनिश्चित करता है कि सफल बोलीदाता कुशल और जिम्मेदार तरीके से कोयला ब्लॉक को विकसित और प्रचालित करने के लिए नियामक आवश्यकताओं, प्रचालन मानकों और संविदात्मक दायित्वों का अनुपालन करे।

(ख) : मध्य प्रदेश के छिंदवाड़ा जिले में वेस्टर्न कोलफील्ड लिमिटेड (डब्ल्यूसीएल) की ऐसी 13 कोयला खानें हैं जिन्हें वर्ष 2009 के बाद परित्यक्त किया जा चुका है। चूंकि कोयला खनन गतिविधियां बंद हो चुकी हैं, इसलिए इन खानों से कोई प्रदूषण नहीं हो रहा है। उपर्युक्त सभी खानों ने खान समापन योजना (एमसीपी) और पर्यावरणीय स्वीकृतियां (ईसी) अनुमोदित कर दी हैं।

खनन गतिविधियों को बंद करने के बाद, इंकलाइन को सील किया जाता है, कार्यालय भवनों सहित औद्योगिक अवसंरचना को ध्वस्त कर दिया जाता है और क्षेत्र को समतल कर दिया जाता है तथा लैंडस्केपिंग/वृक्षारोपण किया जाता है।

अनुमोदित एमसीपी और ईसी शर्तों के अनुसार, खानों को मुख्य रूप से वृक्षारोपण गतिविधियों के माध्यम से तकनीकी और जैविक पुनरुद्धार से गुजरना पड़ता है। बंद होने के बाद तीन वर्ष की अवधि

के लिए पर्यावरण निगरानी की जाती है। एक बार पुनरुद्धार और निगरानी गतिविधियां पूरी हो जाने के बाद, सीएसआईआर-एनईडआरआई और आईआईईएसटी शिबपुर जैसी एजेंसियों द्वारा थर्ड-पार्टी ऑडिट किया जाता है ताकि यह प्रमाणित किया जा सके कि पुनरुद्धार कार्य अनुमोदित खान समापन योजनाओं के अनुसार हैं।

इसके अतिरिक्त, वर्ष 2022 में जारी कोयला मंत्रालय (एमओसी) के दिशानिर्देशों के अनुसार वित्त वर्ष 2023-24 में 2009 से पहले की 20 खानों के लिए अंतिम रूप से खान बंद करने की योजनाओं को मंजूरी दी गई है। इसके अलावा, पर्यावरणीय मानदंडों (वायु, जल और मृदा) की खान बंद होने के बाद तीन वर्षों तक निगरानी की जा रही है।

नियमित वृक्षारोपण गतिविधियों के अलावा, परित्यक्त खानों की पुनरुद्धारित भूमि को इको-पार्क, वॉकिंग ट्रेल्स, मत्स्य पालन का विकास, अमृत सरोवर और पंप्ड हाइड्रो स्टोरेज परियोजनाओं जैसी पुनः प्रयोजित गतिविधियों के लिए भी प्रस्तावित किया गया है

(ग) : ओपनकास्ट खानों की खान वॉयड्स ईसी शर्तो/ईएमपी के अनुसार या तो ओवर बर्डन से बैक-फिल की गई हैं अथवा जल निकाय के रूप में विकसित की गई हैं।

(घ) : पिछले पांच वर्षों के दौरान छिंदवाड़ा जिले की परित्यक्त खानों में वृक्षारोपण की संख्या और वृक्षारोपण गतिविधियों पर खर्च की गई निधियों का विवरण निम्नानुसार है:

क्र.सं.	वित्तीय वर्ष	लगाए गए पेड़ (संख्या)	व्यय (रुपए)
1	2024-25 (फरवरी, 25 तक)	105000	2,25,02,836.00
2	2023-24	शून्य	शून्य
3	2022-23	2500	1,32,750.00
4	2021-22	2430	87,000.00
5	2020-21	शून्य	शून्य

(ड.) : पिछले पांच वर्षों के दौरान 31.97 हे. क्षेत्र में 4 खानों में वृक्षारोपण कार्य किए गए हैं।

RESHEDULING PLAN OF TRAIN SERVICES

4334. SHRI DHARAMBIR SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Railways' plans to permanently operate special trains (09725/09726, 09727/09728, 09735/09736, 09639/09640, 09633/09634, 09637/09638) run during the Khatu Shyam fair, if so, the details thereof;
- (b) whether time table of 14706 (Dahar Ka Balaji-Bhiwani) train will be adjusted to link with 12413 (Pooja Express) at Rewari, helping passengers from Neem Ka Thana travel conveniently to Vaishno Devi, if so, the details thereof;
- (c) whether Railways will reschedule 14705 (Bhiwani-Dahar Ka Balaji) train to an earlier morning departure time benefiting working professionals, if so, the details thereof;
- (d) whether there is any plan to reduce Delhi-Jaisalmer (14087) Express travel time by 2 hours, especially on the Reengus-Phulera and Rai Ka Bagh-Jaisalmer sections, if so, the details thereof;
- (e) whether Tanakpur-Daurai (05097/05098) train has been regularized but not speeded up. if so, the details of the plan to increase its speed; and

- (f) whether Udaipur-Delhi (20474 Chetak Express) will be rescheduled to 16:25 PM, reaching Rewari by 02:45 AM, allowing passengers to catch 19031 to Haridwar, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Presently, Ringas is connected to Rewari by 11 pairs of regular train services. Rewari is also connected to Delhi, Rohtak and Kurukshetra by 53 pairs, 5 pairs and 5 pairs of regular train services respectively. Further, to cater to the extra rush of passengers during fairs, festivals etc, Indian Railways also operates special services to supplement the accommodation available in regular trains.

With regard to the change in timings of 14705/06 Bhiwani-Dahar Ka Balaji Express, so as to provide connectivity at Rewari, for the passengers of Nim Ka thana, it is stated that 10 pairs of regular train services are already catering to the needs of passenger of Nim Ka Thana -Rewari sector, while 03 pairs of Express train services are catering to the needs of Rewari- Jammu Tawi/Shri Mata Vaishno Devi Katra sector. 14705 Bhiwani - Dahar ka Balaji Express presently departs from Bhiwani at 04:55 hrs.

It has been decided to introduce 15091/92 Daurai-Tanakpur Express as a 4-Days a Week service w.e.f 30th March, 2025.

Besides, speeding up of trains, regularisation and rationalisation of timings of train services are ongoing processes on Indian Railways subject to traffic justification, operational feasibility, resource availability, etc.

WIND POWER CAPACITY

4335. SHRI SELVARAJ V.:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of present wind power capacity and the estimated wind power potential to be added during the next five years; and
- (b) the measures being taken to identify land and make it available for the wind power producers to set up new projects to meet the capacity addition target?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : The wind resource assessment conducted by the National Institute of Wind Energy indicates an estimated wind power potential of about 1164 GW at 150 meter above ground level in the country, out of which about 48.58 GW of wind power capacity is installed, as on 28.02.2025. In line with Hon'ble Prime Minister's announcement at COP26, Ministry of New and Renewable Energy is working

towards achieving 500 GW of installed electricity capacity from non-fossil sources by 2030, which also includes wind energy capacity. Further, as per the Central Electricity Authority's 'Report on Optimal Generation Capacity Mix for 2029-30 Version 2.0', the likely installed capacity of wind energy by the end of the year 2029-30 is estimated to be 99895 MW.

(b) : Wind power projects in the country are set up mostly by private sector developers based on techno economic viability of the project at high wind potential sites. 'Guidelines for Tariff Based Competitive Bidding Process for Procurement Power from Grid Connected Wind Power Projects' dated 23.07.2023 provides that the responsibility of arranging land for setting up wind power project is of developer.

कोयला उत्पादन एवं वितरण में पारदर्शिता

4336. श्री रमाशंकर राजभर:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) कोयला उत्पादन एवं वितरण प्रणाली में पारदर्शिता लाने के लिए क्या कदम उठाए गए हैं;
- (ख) सरकार द्वारा कोयला खनन से होने वाले पर्यावरणीय नुकसान को कम करने के लिए क्या कदम उठाए जा रहे हैं;
- (ग) कोयला खदानों से कार्बन उत्सर्जन को कम करने के लिए क्या उपाय किए जा रहे हैं;
- (घ) देश में संचालित निजी कोयला खदानों की संख्या कितनी है; और
- (ङ) क्या कोयला खदान श्रमिकों के लिए कोई स्वास्थ्य बीमा योजना उपलब्ध है और यदि हां, तो इसका ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) : कोयला उत्पादन और वितरण में पारदर्शिता लाने के लिए उठाए गए कदम निम्नानुसार हैं:

- i. कोल इंडिया लिमिटेड (सीआईएल)/सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) द्वारा प्रमुख सूचना प्रौद्योगिकी (आईटी) पहलें की गई हैं और कोयला उत्पादन की रिपोर्टिंग उद्यम संसाधन योजना (ईआरपी) प्रणालियों के माध्यम से की जाती है।
- ii. सीआईएल/एससीसीएल पारदर्शी तरीके से कोयले का वितरण करने के लिए कोयला मंत्रालय द्वारा जारी नीति और दिशानिर्देशों का पालन करते हैं। मौजूदा नीतियों में नई कोयला वितरण नीति (एनसीडीपी), भारत में पारदर्शी रूप से कोयला (कोयला) का दोहन और आवंटन स्कीम (शक्ति), गैर-विनियमित क्षेत्र (एनआरएस) के लिए लिंकेज नीलामी नीति, ब्रिज लिंकेज नीति, सिंगल विंडो मोड एग्नोस्टिक नीलामी, लिंकेज युक्तिकरण आदि शामिल हैं, और जब कभी आवश्यक होता है, इन नीतियों को संशोधित किया जाता है। उपभोक्ता को कोयले की आपूर्ति कोयला कंपनियों और उपभोक्ताओं के बीच ईंधन आपूर्ति करार के अनुसार की जाती है।

(ख) : देश में कोयला खानों में पर्यावरणीय संधारणीयता को बढ़ावा देने के लिए वृक्षारोपण/जैव सुधार, सामुदायिक उपयोग के लिए खान जल का उपयोग, इको-पार्कों का विकास और ऊर्जा दक्षता उपायों को अपनाना जैसे विभिन्न संधारणीय और पर्यावरण अनुकूल पहलें की गई हैं।

इसके अलावा, सफल बोलीदाता और नामनिर्दिष्ट प्राधिकारी के बीच निष्पादित वाणिज्यिक खनन के लिए कोयला ब्लॉक विकास और उत्पादन करार में यह अधिदिष्ट है कि सफल बोलीदाता आधुनिक और प्रचलित प्रौद्योगिकियों के अनुरूप कोयला खान में यंत्रीकृत कोयला निष्कर्षण, परिवहन और निकासी का कार्यान्वयन करेगा। तदनुसार, सफल बोलीदाता कोयला खान में प्रचालनों से कार्बन फुटप्रिंट को कम करने का प्रयास करेगा, उत्तम उद्योग पद्धति के अनुसार पर्यावरण प्रदूषण को कम करने और संधारणीयता को बढ़ावा देने के लिए कदम उठाएगा।

(ग) : कोयला खानों से कार्बन उत्सर्जन को कम करने के लिए कोयला कंपनियों द्वारा निम्नलिखित कार्यकलाप किए जा रहे हैं -

- i. वृक्षारोपण के माध्यम से कार्बन सिंक का निर्माण।
- ii. बंजर भूमि की बहाली।
- iii. कोल बेड मीथेन (सीबीएम) और कोयला गैसीकरण के निष्कर्षण सहित स्वच्छ कोयला प्रौद्योगिकियों को अपनाना।
- iv. सड़क परिवहन को कम करना और फर्स्ट माइल कनेक्टिविटी परियोजनाओं सहित मशीनीकृत कोयला लोडिंग और परिवहन को बढ़ाना।
- v. ऊर्जा दक्षता उपायों को लागू करना।
- vi. सौर, पवन, पंपित भंडारण परियोजनाओं, भू-तापीय आदि सहित नवीकरणीय ऊर्जा परियोजनाओं का शुरू करना।

(घ) : कोयला मंत्रालय द्वारा आबंटित कैप्टिव/वाणिज्यिक निजी कोयला खानों, जिन्हें खान खोलने की अनुमति प्राप्त हो गई है, की कुल संख्या 28 है जिनमें से 26 कोयला खानों में उत्पादन शुरू हो गया है।

(ङ) : कोल इंडिया लिमिटेड (सीआईएल)/सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) अपने कर्मचारियों को स्वयं के लिए और परिवार के आश्रित सदस्यों को सीआईएल/एससीसीएल के अस्पतालों/औषधालयों में चिकित्सा उपचार की सुविधा प्रदान करती हैं। इसके अतिरिक्त, चिकित्सा उपचार की विशेषीकृत सुविधा का लाभ उठाने के लिए कर्मचारियों और उनके आश्रित परिवार के सदस्यों को आवश्यकता के अनुसार देश भर के पैनलबद्ध अस्पतालों में भी रेफर किया जाता है। सीआईएल/सहायक कंपनियों के प्रतिष्ठानों में नियुक्त ठेकेदार के कामगारों को भी कंपनी के अस्पतालों/औषधालयों में उपलब्ध इनडोर और ओपीडी सुविधा प्रदान की जा रही है। एससीसीएल के गैर-रोल कर्मचारियों और उनके पति/पत्नी को निर्धारित सदस्यता शुल्क का भुगतान करने पर अंशदायी

सेवानिवृत्ति पश्चात चिकित्सा देखभाल स्कीम में नामांकित किया जाता है, जहां वे पैनलबद्ध अस्पतालों में नकद रहित उपचार का लाभ उठा सकते हैं। वर्तमान में सीआईएल/एससीसीएल के कोयला खान कामगारों के लिए कोई स्वास्थ्य बीमा स्कीम नहीं है।

सार्वजनिक वितरण प्रणाली के अंतर्गत वितरण प्रक्रिया का कम्प्यूटरीकरण

4337. श्री दिलेश्वर कामैत:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने सार्वजनिक वितरण प्रणाली के अंतर्गत संपूर्ण वितरण प्रक्रिया का कम्प्यूटरीकरण कर दिया है;
- (ख) यदि हां, तो विशेषकर बिहार के संबंध में तत्संबंधी राज्यवार ब्यौरा क्या है;
- (ग) क्या अपात्र लाभार्थियों के लाभान्वित होने को कम करने और चोरी के किसी भी जोखिम को कम करने के लिए सार्वजनिक वितरण प्रणाली के लाभार्थियों का ई-केवाईसी पूरा कर लिया गया है;
- (घ) यदि हां, तो विशेषकर बिहार के संबंध में तत्संबंधी राज्यवार ब्यौरा क्या है;
- (ङ) सार्वजनिक वितरण प्रणाली से डिजिटलीकरण और आधार खाते से जोड़े जाने के पश्चात् राज्यवार विशेषकर बिहार में कितने राशन कार्ड समाप्त किए गए हैं;
- (च) क्या लाभार्थियों के आधार प्रमाणीकरण के लिए सभी उचित मूल्य की दुकानों में ईपीओएस उपकरण उपलब्ध कराए गए हैं और यदि हां, तो तत्संबंधी राज्यवार, विशेषकर बिहार के संबंध में ब्यौरा क्या है; और
- (छ) यदि नहीं, तो सभी उचित मूल्य की दुकानों को ईपीओएस कब तक उपलब्ध कराए जाने की संभावना है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) और (ख) : प्रौद्योगिकी सुधारों के भाग के रूप में, सरकार ने राज्यों/संघ राज्य क्षेत्रों (बिहार सहित) में वितरण प्रक्रिया को पूरी तरह से कम्प्यूटरीकृत कर दिया है। सार्वजनिक वितरण प्रणाली के कम्प्यूटरीकरण का राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

(ग) और (घ) : वर्तमान में, देश भर में (बिहार सहित) लगभग 75.69% पीडीएस लाभार्थियों का ईकेवाईसी पूरा हो चुका है। इस विभाग ने सभी राज्यों/ संघ राज्य क्षेत्रों से ईकेवाईसी प्रक्रिया में तेजी लाने का अनुरोध किया है। पीडीएस लाभार्थियों का राज्यवार ईकेवाईसी दिखाने वाला ब्यौरा **विवरण-II** में है।

(ङ) : वर्ष 2013 से टीपीडीएस संचालन में प्रौद्योगिकी के उपयोग के परिणामस्वरूप, अर्थात् राशन कार्ड/लाभार्थी डाटाबेस का डिजिटलीकरण, आधार सीडिंग, डी-डुप्लीकेशन प्रक्रिया, डुप्लिकेट की पहचान, अयोग्य रिकॉर्ड, मृत्यु, लाभार्थियों का स्थायी प्रवास आदि के परिणामस्वरूप सभी राज्य/ संघ राज्य क्षेत्र (बिहार सहित) वर्ष 2013 से 2025 (आज तक) के बीच लगभग 5.87 करोड़ राशन कार्ड समाप्त करने में सक्षम हुए हैं, ताकि सही लक्ष्य प्राप्त किया जा सके। हटाए गए राशन कार्डों को दर्शाने वाला ब्यौरा **विवरण-III** में दिया गया है।

(च) और (छ) : देश में लगभग 99.65% उचित दर दुकानों (बिहार में 100% सहित) में लाभार्थियों के बायोमेट्रिक/आधार प्रमाणीकरण के माध्यम से पारदर्शी तरीके से (इलेक्ट्रॉनिक रूप से) खाद्यान्नों के वितरण के लिए ईपीओएस डिवाइस स्थापित हैं। राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

विवरण-I**सार्वजनिक वितरण प्रणाली के कम्प्यूटरीकरण को दर्शाने वाला विवरण**

क्र.सं.	राज्य/संघ राज्य क्षेत्र	राशन कार्डों का डिजिटलीकरण	राशन कार्डों की % सीडिंग	खाद्यान्न का ऑनलाइन आवंटन	आपूर्ति श्रृंखला प्रबंधन का कम्प्यूटरीकरण	टोल फ्री/ऑनलाइन शिकायत निवारण	कुल उचित दर दुकानें	ईपीओएस उपकरणों के साथ परिचालन
1	अंडमान और निकोबार द्वीप समूह	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	416	416
2	आंध्र प्रदेश	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	29,791	29,791
3	अरुणाचल प्रदेश	100%	81%	कार्यान्वित	कार्यान्वित	हाँ	1,680	1,680
4	असम	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	34,300	34,286
5	बिहार	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	50,951	50,951
6	चंडीगढ़	100%	100%	लागू नहीं है	लागू नहीं है	हाँ	NA	NA
7	छत्तीसगढ़	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	13,675	13,675
8	दादरा और नगर हवेली तथा दमन और दीव	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	114	114
9	दिल्ली	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	1,993	1,993
10	गोवा	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	452	452
11	गुजरात	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	16,949	16,949
12	हरयाणा	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	9,434	9,434
13	हिमाचल प्रदेश	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	5,219	5,155

14	जम्मू और कश्मीर	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	6,737	6,737
15	झारखंड	100%	99%	कार्यान्वित	कार्यान्वित	हाँ	25,228	25,228
16	कर्नाटक	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	20,403	20,325
17	केरल	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	13,913	13,905
18	लद्दाख	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	404	404
19	लक्षद्वीप	100%	100%	कार्यान्वित	लागू नहीं है	हाँ	39	39
20	मध्य प्रदेश	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	27,377	27,127
21	महाराष्ट्र	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	52,642	52,642
22	मणिपुर	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	2,339	2,339
23	मेघालय	100%	75%	कार्यान्वित	कार्यान्वित	हाँ	4,735	4,727
24	मिजोरम	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	1,258	1,258
25	नगालैंड	100%	98%	कार्यान्वित	कार्यान्वित	हाँ	1,783	1,774
26	ओडिशा	100%	99%	कार्यान्वित	कार्यान्वित	हाँ	12,044	12,044
27	पुदुचेरी	100%	100%	लागू नहीं है	लागू नहीं है	हाँ	लागू नहीं है	लागू नहीं है
28	पंजाब	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	18,150	18,150
29	राजस्थान	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	27,062	25,579
30	सिक्किम	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	1,312	1,312
31	तमिलनाडु	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	34,805	34,805
32	तेलंगाना	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	17,246	17,246
33	त्रिपुरा	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	2,057	2,057
34	उत्तराखंड	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	9,059	9,059
35	उत्तर प्रदेश	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	79,216	79,216

36	पश्चिम बंगाल	100%	100%	कार्यान्वित	कार्यान्वित	हाँ	20,476	20,476
	राष्ट्रीय सारांश	100%	99.3%	34	31	हाँ	5,43,259	5,41,345

विवरण-II**ई-केवाईसी की स्थिति**

क्र. संख्या	राज्य/संघ राज्य क्षेत्र	एनएफएसए के तहत राशन कार्डों (आरसी) की संख्या	एनएफएसए के अंतर्गत लाभार्थियों की संख्या	एनएफएसए के अंतर्गत लाभार्थियों की संख्या जिनका ई-केवाईसी पूरा हो चुका है
1	अंडमान और निकोबार द्वीप समूह	17,209	59,370	56,443
2	आंध्र प्रदेश	89,68,108	2,68,30,832	2,40,10,056
3	असम	70,68,967	2,45,69,595	2,02,42,935
4	अरुणाचल प्रदेश	1,86,417	8,51,047	2,42,302
5	बिहार	2,02,71,221	8,26,67,550	6,13,42,663
6	चंडीगढ़ (डीबीटी)	84,760	3,55,539	2,25,049
7	छत्तीसगढ़	55,74,782	1,99,05,026	1,74,45,466
8	दिल्ली	17,41,289	72,77,995	4,80,000
9	दादरा नगर हवेली और दमन और दीव	58,922	2,71,484	1,95,529
10	हरयाणा	51,86,161	1,96,72,148	91,67,789
11	हिमाचल प्रदेश	7,33,214	27,15,886	26,67,190
12	गोवा	1,25,533	4,64,346	3,32,106
13	गुजरात	79,04,536	3,82,36,052	2,86,07,859
14	जम्मू एवं कश्मीर	16,62,744	66,84,718	58,15,664
15	झारखंड	61,02,871	2,63,85,412	1,72,05,582
16	कर्नाटक	1,10,95,965	4,01,93,017	3,94,89,572
17	केरल	41,67,878	1,43,75,516	1,35,26,099
18	लद्दाख	29,014	1,14,532	1,13,494
19	लक्षद्वीप	4,645	20,295	16,552
20	मध्य प्रदेश	1,31,40,374	5,48,97,059	3,96,37,935

21	महाराष्ट्र	1,66,11,899	6,85,68,782	2,70,21,442
22	मणिपुर	5,79,234	21,04,802	17,64,138
23	मेघालय	4,21,872	21,45,105	1,63,756
24	मिजोरम	1,78,008	7,00,210	2,61,923
25	नगालैंड	3,43,836	12,26,235	8,19,123
26	पुडुचेरी (डीबीटी)	2,06,210	6,97,547	-
27	राजस्थान	1,06,21,616	4,39,51,548	3,88,59,259
28	सिक्किम	97,030	3,84,514	2,58,530
29	तमिलनाडु	1,13,80,559	3,56,13,669	2,81,42,824
30	तेलंगाना	54,66,870	1,91,69,600	1,68,15,093
31	त्रिपुरा	6,08,583	24,22,950	16,82,367
32	पंजाब	40,26,855	1,54,80,801	1,15,46,130
33	ओडिशा	96,16,556	3,25,52,979	2,97,78,230
34	उत्तराखंड	13,97,689	60,80,620	25,20,196
35	उत्तर प्रदेश	3,57,54,702	14,94,31,025	11,37,25,591
36	पश्चिम बंगाल	1,39,13,969	6,01,70,819	5,68,46,398
	कुल	20,53,50,098	80,72,48,625	61,10,25,285

विवरण-III

2013 से 2025 तक (आज तक) हटाए गए राशन कार्डों का विवरण

क्र. संख्या	राज्य/संघ राज्य क्षेत्र	कुल
1	आंध्र प्रदेश	43,68,125
2	अंडमान और निकोबार	2,142
3	अरुणाचल प्रदेश	21,040
4	असम	4,08,011
5	बिहार	13,81,584
6	चंडीगढ़	3,063
7	छत्तीसगढ़	15,16,532
8	डीएनएच और दमन एवं दीव	15,027

9	दिल्ली	3,27,297
10	गोवा	1,74,496
11	गुजरात	8,15,734
12	हरयाणा	15,21,067
13	हिमाचल प्रदेश	79,569
14	जम्मू और कश्मीर	1,27,872
15	झारखंड	11,26,620
16	कर्नाटक	31,32,421
17	केरल	2,46,791
18	लद्दाख	702
19	लक्षद्वीप	1,568
20	मध्य प्रदेश	25,17,627
21	महाराष्ट्र	46,12,756
22	मणिपुर	95,245
23	मेघालय	15,123
24	मिजोरम	12,578
25	नगालैंड	51,952
26	ओडिशा	7,81,573
27	पुदुचेरी	1,09,306
28	पंजाब	7,59,558
29	राजस्थान	25,58,261
30	सिक्किम	29,278
31	तमिलनाडु	7,89,063
32	तेलंगाना	22,33,749
33	त्रिपुरा	2,00,665
34	उत्तर प्रदेश	1,93,54,572
35	उत्तराखंड	7,72,367
36	पश्चिम बंगाल	85,59,560
	कुल योग	5,87,22,894

SEEKHO AUR KAMAO SCHEME

4338. SUSHRI KANGANA RANAUT:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the total number of youth trained under the Seekho Aur Kamao scheme during the last five years along with their employment status post-training;
- (b) whether the Government has conducted any impact assessment of the scheme to determine its effectiveness in improving employability and income levels of minority youth and if so, the details and key findings thereof;
- (c) whether any partnerships with private sector industries and MSMEs have been established to enhance job placements for trained candidates and if so, the details thereof; and
- (d) the steps taken/being taken by the Government to expand the geographical reach and industry-specific skill training under the scheme, particularly in aspirational districts?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) : Seekho aur Kamao (SAK) scheme, started in 2013-14, targeted to upgrade the skills of minority youth (14-45 years) in various modern/ traditional skills depending upon their qualification, prevailing economic trends, and market potential, that could earn them suitable employment or make them suitably skilled

to take up self-employment. Under the scheme, last target allocation was made in 2020-21, whereby a target of 22,672 beneficiaries were allocated and out of them 7,920 were placed, as per updation by project implementing agencies on scheme portal. The scheme, thereafter, has been subsumed under a new integrated scheme Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS).

(b) : The Ministry conducted impact evaluation study of the scheme to improve policy implementation in 2020 by Management Development Institute (MDI, Gurugram). Following were the key findings of the report:

- i. Majority (80%) of the respondents were satisfied or neutral with the rise in income after the training programme.
- ii. 97% of the trained beneficiaries received skill certificates.
- iii. 79% of the trainees got placements after completion of training.
- iv. More than 3/4th of the respondents reported an improvement in skill sets after undergoing training in the scheme.
- v. 89% of the respondents reported a high satisfaction with the improvement in the family living standard.
- vi. 78% of the respondents agreed on receiving post-placement support from the Project Implementing Agencies (PIAs).
- vii. Majority beneficiaries (97%) were reported as satisfied with the teaching methodology adopted by the trainers.

viii. 80% of the beneficiaries found all the facilities associated with building infrastructure as suitable.

(c) : Under the scheme, the implementing partners are to ensure placement of 75 per cent of total candidates trained through their linkages with the industries.

(d) : The Ministry has launched an integrated scheme Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) converging five erstwhile schemes of the Ministry namely 'Seekho Aur Kamao', 'Nai Manzil', 'USTTAD', 'Nai Roshni', and Hamari Dharohar for the six notified minority communities. The Scheme focuses on upliftment of minorities through skill development; entrepreneurship and leadership of minority women; and education support for school dropouts. This is a central sector scheme which would be implemented at pan India basis.

प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान के अंतर्गत लाभार्थी

4339. डॉ. राजकुमार सांगवान:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश में विशेषकर बागपत जिले में प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजी-दिशा) की वर्तमान स्थिति क्या है;
- (ख) विगत तीन वर्षों में प्रत्येक वर्ष और चालू वर्ष के दौरान बागपत जैसे जिलों सहित उत्तर प्रदेश के ग्रामीण क्षेत्रों के कितने लाभार्थियों को इसके अंतर्गत प्रशिक्षण दिया गया है;

- (ग) उत्तर प्रदेश के दूरस्थ क्षेत्रों में इस योजना के प्रभावी ढंग से लागू करने में आ रही चुनौतियों से निपटने के लिए क्या उपाय किए जा रहे हैं;
- (घ) उत्तर प्रदेश में इस योजना के अंतर्गत कितने डिजिटल साक्षरता केन्द्र स्थापित किए गए हैं और इन केन्द्रों का विस्तार करने की क्या योजनाएं हैं; और
- (ङ) सरकार द्वारा यह सुनिश्चित करने के लिए क्या कदम उठाए गए हैं कि इस योजना के अंतर्गत प्राप्त डिजिटल कौशल ग्रामीण नागरिकों को विशेष रूप से सरकारी योजनाओं और सेवाओं तक उनकी पहुंच बढ़ाने को सशक्त बनाए?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ङ): प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजीडिशा) की शुरुआत उत्तर प्रदेश के बागपत जिले सहित देश भर में 6 करोड़ ग्रामीण परिवारों (प्रति परिवार एक व्यक्ति) तक डिजिटल साक्षरता पहुंचाने के लिए की गई थी। इस योजना के तहत प्रशिक्षण और प्रमाणन आधिकारिक तौर पर 31 मार्च, 2024 को संपन्न हुआ। इस योजना को सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड द्वारा देश भर में 2.52 लाख ग्राम पंचायतों में फैले 4.39 लाख कॉमन सर्विस सेंटर के माध्यम से लागू किया गया। 6 करोड़ के सापेक्ष देश भर में 6.39 करोड़ व्यक्तियों को प्रशिक्षित किया गया।

उत्तर प्रदेश राज्य में पीएमजीडिशा योजना के तहत कुल 80,809 प्रशिक्षण केन्द्रों को मंजूरी दी गई। ग्रामीण परिवारों से कुल 1,63,14,369 उम्मीदवारों को नामांकित किया गया और योजना के तहत 1,45,48,273 उम्मीदवारों को प्रशिक्षित किया गया। पिछले तीन वर्षों में बागपत जिले सहित उत्तर प्रदेश राज्य में आयोजित जिलेवार प्रशिक्षण का ब्यौरा **विवरण** में दिया गया है।

राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ) ने अपने 79^{वें} दौर (जुलाई, 2022 से जून, 2023) में 'व्यापक वार्षिक मॉड्यूलर सर्वेक्षण' (सीएमएस) आयोजित किया। सर्वेक्षण के अनुसार, 15-

24 वर्ष की आयु के व्यक्तियों में से लगभग 78.4 प्रतिशत ने 'संदेश भेजने (जैसे, ई-मेल, संदेश सेवा, एसएमएस) को संलग्न फ़ाइलों (जैसे, दस्तावेज़, चित्र, वीडियो) के साथ भेजने' के कौशल के निष्पादन की सूचना दी। इसके अलावा, लगभग 94.2 प्रतिशत ग्रामीण परिवारों और लगभग 97.1 प्रतिशत शहरी परिवारों के पास टेलीफोन और/या मोबाइल फोन हैं। उक्त रिपोर्ट से पता चलता है कि ग्रामीण क्षेत्रों में स्मार्ट-फोन के उपयोग, इंटरनेट की पहुंच और डिजिटल जुड़ाव में उल्लेखनीय वृद्धि को देखते हुए, योजना के उद्देश्यों को सफलतापूर्वक प्राप्त किया गया।

इसके अलावा, पीएमजीदिशा योजना का प्रभाव विश्लेषण तीन एजेंसियों अर्थात् आईआईटी दिल्ली, सामाजिक विकास परिषद (सीएसडी) और भारतीय लोक प्रशासन संस्थान (आईआईपीए) द्वारा किया गया था। पीएमजीदिशा योजना का नवीनतम प्रभाव मूल्यांकन अध्ययन आईआईपीए द्वारा किया गया था। मूल्यांकन रिपोर्ट का सार यह है कि पीएमजीदिशा अपने बड़े पैमाने और दूर से संचालित परीक्षाओं के उपयोग के कारण एक अनूठी योजना है। पीएमजीदिशा के तहत दिए गए प्रशिक्षण का सूचना और संचार प्रौद्योगिकी (आईसीटी) और डिजिटल मीडिया के अन्य रूपों को अपनाने पर महत्वपूर्ण प्रभाव पड़ा है। इसने अपने प्रतिभागियों को विभिन्न उद्देश्यों के लिए सूचना और सेवाओं की एक विस्तृत श्रृंखला तक उनकी पहुंच को सक्षम करके लाभान्वित किया है जिससे देश में समग्र डिजिटल विभाजन को कम करने में मदद मिली है।

विवरण

पिछले तीन वर्षों में पीएमजीदिशा योजना के अंतर्गत बागपत जिले सहित उत्तर प्रदेश राज्य में

आयोजित जिलावार प्रशिक्षण

क्रम सं.	जिले का नाम	वित्त वर्ष 2021-22		वित्त वर्ष 2022-23		वित्त वर्ष 2023-24	
		नामांकित	प्रशिक्षित	नामांकित	प्रशिक्षित	नामांकित	प्रशिक्षित
1	आगरा	42282	40577	19391	18287	4580	4212
2	अलीगढ़	8792	6841	5611	5046	1217	978

3	इलाहाबाद	86425	76758	32363	28742	9698	8669
4	अंबेडकर नगर	40375	37724	14782	12791	1323	1274
5	अमरोहा	16684	15527	6916	6518	418	320
6	औरैया	15671	14405	6489	5907	2394	2156
7	आजमगढ़	113436	107632	79181	75253	3814	3549
8	अमेठी	43523	40826	10571	9903	1226	1068
9	बागपत	10608	9371	2258	1969	130	116
10	बहराइच	59386	55001	12681	11297	1088	931
11	बलिया	71386	63018	76714	72755	7546	6784
12	बलरामपुर	39615	34642	35021	30258	7675	7446
13	बाँदा	50837	45701	13365	11509	3687	3340
14	बाराबंकी	34056	31909	9892	8824	1351	1264
15	बरेली	40543	37700	15148	14515	1995	1829
16	बस्ती	106589	101927	45161	43511	9434	9137
17	भदोही	11112	10156	5690	5340	773	695
18	बिजनौर	27172	23591	22794	21364	5811	5618
19	बदायूं	21446	20456	5574	4868	495	481
20	बुलंदशहर	44929	42346	16988	15508	2250	1842
21	चंदौली	33760	31614	17416	16354	2462	2266
22	चित्रकूट	14016	12810	8183	7521	3243	2946
23	देवरिया	44946	41500	24657	23473	11302	10795
24	एटा	16052	14174	4520	3720	624	542
25	इटवा	33632	31220	8391	7834	1130	941
26	फैजाबाद	37689	36065	39471	37463	8430	8108
27	फर्रुखाबाद	30031	27835	8181	7312	2149	1734
28	फतेहपुर	39828	35364	4101	3364	1268	1232
29	फिरोजाबाद	30733	27949	7232	6323	1663	1570
30	गौतम बुद्ध नगर	4783	4068	1069	826	136	86

31	गाजियाबाद	3899	3229	2207	2079	602	384
32	गाजीपुर	57580	51772	37764	35357	3462	3035
33	गोंडा	28650	26035	12937	11437	5274	5070
34	गोरखपुर	36676	33063	19974	18134	4945	4683
35	हमीरपुर	16096	13639	6373	5698	2062	2030
36	हापुड़	10595	10315	6370	6302	2092	2066
37	हरदोई	100255	90693	11896	10932	3551	3263
38	हाथरस	29998	28458	15613	14415	3433	3328
39	जालौन	8974	7718	6436	5382	1147	1009
40	जौनपुर	92907	89431	25752	24739	1999	1871
41	झांसी	24021	22592	23421	22474	2293	2222
42	कन्नौज	11131	10982	4682	4516	1704	1688
43	कानपुर देहात	35851	33525	13435	11795	1715	1502
44	कानपुर नगर	28223	27015	33232	31414	2303	2129
45	कौशाम्बी	36892	33300	17824	16404	3777	3616
46	खेरी	11616	9913	7961	7176	1972	1936
47	कुशीनगर	43101	38941	29992	27776	13403	13088
48	कासगंज	11839	10336	6698	6345	360	330
49	ललितपुर	20876	18860	5888	5076	1862	1785
50	लखनऊ	11773	10863	4510	3746	265	158
51	महाराजगंज	30756	27346	18611	17476	11889	11536
52	महोबा	13591	12040	6865	6248	141	136
53	मैनपुरी	14129	12859	7363	6587	1592	1347
54	मथुरा	18826	17212	36404	35351	3523	3272
55	मऊ	37865	35458	29503	27364	7576	7392
56	मेरठ	20145	17876	17264	16043	2274	2069
57	मिर्जापुर	60910	57222	31244	29888	565	481
58	मुरादाबाद	9834	9290	4922	4637	923	869

59	मुजफ्फरनगर	7979	6698	2914	2369	640	610
60	पीलीभीत	16062	15255	5396	4846	1697	1611
61	प्रतापगढ़	73942	68555	41899	39467	5117	4574
62	रायबरेली	47469	42246	19083	17984	8342	7808
63	रामपुर	23531	22464	10343	9754	2557	2497
64	सहारनपुर	35450	34425	31290	29889	5748	5463
65	संभल	12993	12100	9410	8892	938	787
66	संत कबीर नगर	36806	34978	27720	27071	5114	5059
67	शाहजहांपुर	31961	29698	13799	12287	1415	1348
68	शामली	7728	7683	1944	1845	527	252
69	श्रावस्ती	25272	22932	11749	10399	407	283
70	सिद्धार्थ नगर	38924	36977	28348	27048	10645	10122
71	सीतापुर	72841	68786	19823	18516	4966	4854
72	सोनभद्र	30531	25973	36192	34851	7971	7654
73	सुल्तानपुर	80194	75481	18874	16559	926	791
74	उन्नाव	64566	61346	41375	40539	1682	1542
75	वाराणसी	16230	14712	12946	12026	1131	939
	कुल	26,19,825	24,18,999	13,38,057	12,47,488	2,45,839	2,30,418

नीति आयोग रिपोर्ट 2014-15

4340. श्री धर्मेन्द्र यादव:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नीति आयोग की रिपोर्ट 2014-15 के अनुसार अन्य पिछड़ा वर्ग की 70 प्रतिशत जनसंख्या ग्रामीण क्षेत्रों में रहती है जिसके परिणामस्वरूप महत्वपूर्ण शैक्षणिक संस्थानों में अन्य पिछड़ा वर्ग

के लिए आरक्षित कई सीटें योग्य उम्मीदवारों की अनुपलब्धता के कारण खाली रह गईं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या नीति आयोग की रिपोर्ट 2014-15 के अनुसार सार्वजनिक सेवा में अन्य पिछड़ा वर्ग के लिए आरक्षित कई रिक्तियां पर्याप्त शैक्षणिक योग्यता वाले उम्मीदवारों की अनुपलब्धता के कारण खाली रह गईं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या नीति आयोग की रिपोर्ट 2014-15 के अनुसार अन्य पिछड़ा वर्ग की शैक्षिक स्थिति मुख्यधारा के समुदायों से बेहतर नहीं है;

(घ) यदि हां, तो क्या सरकार की अन्य पिछड़ा वर्ग समुदाय के सामाजिक, शैक्षणिक और आर्थिक सशक्तिकरण के लिए अनुसूचित जाति और जनजाति उप-योजना की तर्ज पर एक विशेष कार्य-योजना बनाने की योजना है; और

(ङ) यदि हां, तो यह कब तक पूरा होने की संभावना है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) और (ग) : उद्धृत रिपोर्ट में दिया गया विवरण 10 वर्ष पहले की अवधि से संबंधित है। उच्च शिक्षा संस्थानों में अन्य पिछड़ा वर्ग (ओबीसी) के नामांकन में काफी सुधार हुआ है। अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) से उपलब्ध आंकड़ों के अनुसार, ओबीसी के नामांकन में लगातार वृद्धि हुई है, जैसा कि नीचे दिखाया गया है:

वर्ष	2016-17	2018-19	2020-21	2021-22
ओबीसी नामांकन	1,22,99,309	1,35,91,994	1,48,21,537	1,63,36,460

(ख) : उद्धृत रिपोर्ट में दिया गया विवरण 10 साल पहले की अवधि से संबंधित है। बैकलॉग आरक्षित रिक्तियों सहित रिक्तियों का होना और भरना एक सतत प्रक्रिया है। कार्मिक और प्रशिक्षण विभाग द्वारा

केंद्र सरकार के सभी मंत्रालयों/विभागों को बैकलॉग आरक्षित रिक्तियों की पहचान के लिए एक इन-हाउस समिति गठित करने के अनुदेश जारी किए गए हैं ताकि ऐसी रिक्तियों के मूल कारण का अध्ययन किया जा सके, ऐसी रिक्तियों का कारण बनने वाले कारकों को दूर करने के उपाय शुरू किए जा सकें और विशेष भर्ती अभियान सहित उन्हें भरा जा सके। मंत्रालयों/विभागों द्वारा प्रस्तुत आंकड़ों के अनुसार, 2016 से 4 लाख से अधिक बैकलॉग आरक्षित रिक्तियां भरी गई हैं, जिनमें ओबीसी की 1.55 लाख बैकलॉग आरक्षित रिक्तियां शामिल हैं। इसके अलावा, सरकार द्वारा की जाने वाली सीधी भर्ती में ओबीसी का प्रतिनिधित्व भी पिछले 10 वर्षों के दौरान लगातार 27% से अधिक रहा है।

(घ) और (ङ) : कोई प्रस्ताव विचाराधीन नहीं है। हालाँकि, सरकार ने निम्नलिखित योजनाओं के माध्यम से ओबीसी समुदाय के सामाजिक, शैक्षिक और आर्थिक सशक्तिकरण के लिए कई पहल की हैं:

(i) केंद्र सरकार की नौकरियों में सीधी भर्ती और केंद्र सरकार के शैक्षणिक संस्थानों में प्रवेश के मामले में ओबीसी को 27% आरक्षण उपलब्ध है।

(ii) कक्षा I से X तक के छात्रों के लिए- ओबीसी के लिए प्री-मैट्रिक छात्रवृत्ति।

(iii) कक्षा XI और XII के छात्रों के लिए- ओबीसी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति।

(iv) युवा उपलब्धि योजना (श्रेयस) (ओबीसी और अन्य) के लिए उच्च शिक्षा हेतु छात्रवृत्ति

(v) वाइब्रेंट इंडिया के लिए पीएम यंग अचीवर्स छात्रवृत्ति पुरस्कार योजना (पीएम-यशस्वी)

(vi) ओबीसी के लिए राष्ट्रीय फेलोशिप

(vii) ओबीसी लड़कों और लड़कियों के लिए छात्रावासों का निर्माण

(viii) ओबीसी/डीएनटी/ईबीसी के कौशल विकास के लिए सहायता

(ix) ओबीसी के लिए वेंचर कैपिटल फंड की शुरुआत।

(x) ओबीसी के लिए राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) की निम्न ब्याज ऋण/वित्त सहायता योजनाएं।

उपर्युक्त योजनाओं के अलावा, सरकार कई योजनाएं लागू कर रही है जहां योजनाओं को पूरा करने वाले दृष्टिकोण को अपनाया गया है, जिससे भी ओबीसी समुदायों को लाभ होता है। इनमें हर घर जल योजना, पीएम आवास योजना, मिशन इंद्रधनुष, पीएम उज्ज्वला योजना, पीएम जन आरोग्य योजना, पीएम स्वनिधि, पीएम मातृ वंदना योजना, पीएम विश्वकर्मा योजना, पीएम मुद्रा योजना, पीएम पोषण योजना और किसान क्रेडिट कार्ड योजना, दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीनदयाल अंत्योदय योजना- राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), पीएम गरीब कल्याण अन्न योजना आदि शामिल हैं।

IRRADIATOR DEVELOPED BY BRIT

4341. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the key features and objectives of the irradiator developed by Board of Radiation and Isotope Technology (BRIT) and its significance for the fisheries and marine sector;
- (b) the location and operational status of this first-of-its-kind irradiation plant along with the anticipated benefits to coastal regions, particularly in Gujarat;
- (c) the measures undertaken to ensure the efficiency and safety of irradiation processes for marine products;

- (d) whether collaborations with the fisheries industry or export agencies have been established to optimize the utilization of this facility and if so, the details thereof; and
- (e) the details of the Government's plans to expand such technology to other regions for boosting the quality and export potential of marine products?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The objective of the "Low Temperature Irradiator" developed by Board of Radiation & Isotope Technology (BRIT) is to irradiate marine products and increase its shelf life by reducing the microbial load. The most important feature of the irradiator is that the cold chain is maintained during the irradiation.

(b) to (e) : The demonstration plant is located in the premises of BRIT Vashi, Navi Mumbai. The plant is currently running under trial mode and various experiments are being conducted by Bhabha Atomic Research Centre. If the trial is successful, the commercial deployment of this technology will be taken up subject to requisite regulatory/ statutory clearances and approvals.

साइबर सुरक्षा कानूनों का सुदृढीकरण

4342. श्रीमती लवली आनंद:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा साइबर अपराधों को रोकने के लिए क्या उपाय किए जा रहे हैं;
- (ख) डिजिटल इंडिया अभियान के तहत अब तक राज्यवार कितने गांवों को इंटरनेट सुविधा प्रदान की गई है; और
- (ग) सरकार द्वारा साइबर सुरक्षा कानूनों को सुदृढ बनाने के लिए क्या कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग) : सरकार की नीतियों का उद्देश्य अपने प्रयोक्ताओं के लिए एक खुला, सुरक्षित, विश्वसनीय और जवाबदेह इंटरनेट सुनिश्चित करना है। इस लक्ष्य को प्राप्त करने में सहायता करने और साइबर सुरक्षा अवसंरचना और कानूनों को व्यापक और समन्वित तरीके से सुदृढ करने के लिए किए गए प्रयासों सहित साइबर अपराधों से निपटने के लिए तंत्र को सुदृढ करने के लिए केन्द्र सरकार ने अनेक कदम उठाए हैं जो निम्नानुसार हैं:

- i. भारत सरकार (कार्याबंटन) नियमावली, 1961 (एओबीआर) में इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) को साइबर कानूनों, सूचना प्रौद्योगिकी अधिनियम, 2000 (आईटी अधिनियम) और आईटी से संबंधित अन्य कानूनों के प्रशासन से संबंधित मामले आबंटित किए गए हैं। इसके अलावा, देश की साइबर सुरक्षा स्थिति को सुव्यवस्थित करने के लिए 27.09.2024 को एओबीआर में संशोधन किया गया है। इस संशोधन के माध्यम से, दूरसंचार नेटवर्कों की सुरक्षा से संबंधित मामले दूरसंचार विभाग (डीओटी) को आबंटित किए गए हैं, सूचना प्रौद्योगिकी अधिनियम के अंतर्गत आने वाले साइबर सुरक्षा से संबंधित मामले और साइबर सुरक्षा

पर अन्य मंत्रालयों/विभागों को समर्थन इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) को आबंटित किया गया है, साइबर अपराध से संबंधित मामले गृह मंत्रालय (एमएचए) को आबंटित किए गए हैं तथा साइबर सुरक्षा के लिए समग्र समन्वय और रणनीतिक निदेशों का दायित्व राष्ट्रीय सुरक्षा परिषद सचिवालय को आबंटित किया गया है।

- ii. भारत और भारतीय इंटरनेट के उपयोगकर्ताओं को प्रौद्योगिकियों के दुरुपयोग से उत्पन्न होने वाले उभरते नुकसान, आपराधिकता और ऐसे अन्य संबंधित जोखिमों से बचाने और देश के कानून के प्रति जवाबदेही सुनिश्चित करने के लिए, एमईआईटीवाई लगातार जनता और हितधारकों के साथ जुड़ता है और उनसे इनपुट प्राप्त करता है, जिसमें नए कानूनों का निर्माण, मौजूदा कानूनों को मजबूत करना और लागू करना और अनुपालन के स्तर की निगरानी करना शामिल है। इस संबंध में, सूचना प्रौद्योगिकी अधिनियम वर्ष 2000 में अधिसूचित किया गया था और साइबर स्पेस में प्रयोक्ताओं की सुरक्षा के लिए समय-समय पर इसमें संशोधन किया जा रहा है। इसके अलावा, डिजिटल व्यक्तिगत डेटा संरक्षण अधिनियम, 2023 (डीपीडीपी अधिनियम) अधिनियमित किया गया है जो डेटा सुरक्षा के लिये रूपरेखा प्रदान करता है।
- iii. सूचना प्रौद्योगिकी अधिनियम में अनेक अपराधों को परिभाषित किया गया है और इसमें विभिन्न साइबर अपराधों और डाटा उल्लंघनों जैसे कम्प्यूटर, कम्प्यूटर प्रणाली आदि को क्षति पहुंचाने के लिए दंड और क्षतिपूत, डाटा की सुरक्षा करने में विफलता के लिए मुआवजा, कम्प्यूटर स्रोत दस्तावेजों के साथ छेड़छाड़ करने के लिए सजा, कम्प्यूटर से संबंधित अपराधों के लिए सजा, पहचान की चोरी के लिए सजा, कम्प्यूटर संसाधन का उपयोग करके प्रतिरूपण द्वारा धोखाधड़ी के लिए दंड, साइबर आतंकवाद और संरक्षित प्रणाली तक अप्राधिकृत पहुँच हासिल करने इत्यादि के लिए दंड का प्रावधान है।

- iv. भारतीय कंप्यूटर आपातकालीन प्रतिक्रिया दल (सीईआरटी-इन) को आईटी अधिनियम के तहत नोडल एजेंसी के रूप में स्थापित किया गया है, जो साइबर सुरक्षा के क्षेत्र में कार्य करता है जैसे साइबर घटनाओं पर सूचना का संग्रह, विश्लेषण और प्रसार, साइबर सुरक्षा घटनाओं का पूर्वानुमान और अलर्ट, साइबर सुरक्षा घटनाओं से निपटने के लिए आपातकालीन उपाय, साइबर घटना प्रतिक्रिया गतिविधियों का समन्वय, सूचना सुरक्षा प्रथाओं, प्रक्रियाओं, रोकथाम, प्रतिक्रिया और घटना प्रतिक्रिया के लिए साइबर घटनाओं की रिपोर्टिंग से संबंधित दिशानिर्देश, सलाह, भेद्यता नोट और श्वेत पत्र जारी करना।
- v. इसके अतिरिक्त, सीईआरटी-इन साइबर स्वच्छता केंद्र (सीएसके) का संचालन करता है, जो स्वच्छ भारत के दृष्टिकोण को साइबर स्पेस तक विस्तारित करने के लिए एक नागरिक-केंद्रित पहल है, जो बोटनेट सफाई और मैलवेयर विश्लेषण सेवाएं प्रदान करता है। सीएसके दुर्भावनापूर्ण कार्यक्रमों का पता लगाने में मदद करता है, मुफ्त निष्कासन उपकरण प्रदान करता है, और उपयोगकर्ताओं को सर्वोत्तम साइबर सुरक्षा पद्धतियों के विषय पर शिक्षित करता है। इसके अलावा, सीईआरटी-इन एक स्वचालित साइबर थ्रेट इंटेलिजेंस एक्सचेंज प्लेटफॉर्म का संचालन करता है जो सक्रिय रूप से सभी क्षेत्रों में संगठनों के साथ साइबर खतरे के अलर्ट को एकत्र, विश्लेषण और साझा करता है, जिससे उन्हें उभरते खतरों के खिलाफ निवारक उपाय करने में सक्षम बनाया जा सके।
- vi. राष्ट्रीय महत्वपूर्ण सूचना अवसंरचना संरक्षण केंद्र (एनसीआईआईपीसी) की स्थापना आईटी अधिनियम के तहत महत्वपूर्ण सूचना अवसंरचना संरक्षण के संबंध में राष्ट्रीय नोडल एजेंसी के रूप में की गई है। एनसीआईआईपीसी महत्वपूर्ण सूचना अवसंरचना की सुरक्षा से संबंधित अनुसंधान और विकास सहित सभी उपायों के लिए जिम्मेदार है।

- vii. व्यक्तिगत डेटा की सुरक्षा के संबंध में, सूचना प्रौद्योगिकी (उचित सुरक्षा पद्धतियाँ और प्रक्रियाएँ और संवेदनशील व्यक्तिगत डेटा या सूचना) नियम, 2011 को संवेदनशील व्यक्तिगत डेटा या सूचना पर उचित सुरक्षा प्रथाओं और प्रक्रियाओं को निर्धारित करते हुए अधिसूचित किया गया है। इसके अलावा, डी पी डी पी अधिनियम डिजिटल व्यक्तिगत डेटा को संसाधित करते समय सुरक्षा संरक्षोपायों के साथ-साथ मजबूत तकनीकी और संगठनात्मक उपायों को लागू करने के लिए डेटा फिड्यूसरीज को अधिदेशित करता है। यह किसी भी व्यक्तिगत डेटा उल्लंघन या कानून के अन्य उल्लंघनों के लिए डेटा फिड्यूसरीज को जवाबदेह ठहराता है। डेटा संरक्षण बोर्ड उल्लंघनों का निर्णय करके और गैर-अनुपालन के लिए वित्तीय दंड लगाकर इस जवाबदेही को सुनिश्चित करता है।
- viii. इसके अलावा, डीओटी ने साइबर हमलों से निपटने और दूरसंचार बुनियादी ढांचे की साइबर सुरक्षा सुनिश्चित करने के उपायों का प्रावधान करने के लिए दूरसंचार अधिनियम, 2023 के तहत दूरसंचार (दूरसंचार साइबर सुरक्षा) नियम, 2024 और दूरसंचार (महत्वपूर्ण दूरसंचार अवसंरचना) नियम, 2024 को अधिसूचित किया है।
- ix. डीओटी ने मोबाइल ग्राहकों को सशक्त बनाने, उनकी सुरक्षा को मजबूत करने और सरकार की नागरिक केंद्रित पहलों के बारे में जागरूकता बढ़ाने के लिए नागरिक-केंद्रित पहल के रूप में संचार साथी पोर्टल लॉन्च किया है। यह पोर्टल संदिग्ध धोखाधड़ी संचार की रिपोर्टिंग, चोरी या खोए हुए मोबाइल हैंडसेट को अवरुद्ध करने और ट्रैस करने का अनुरोध करने, मोबाइल हैंडसेट की वास्तविकता की जांच करने और अंतरराष्ट्रीय कॉल की रिपोर्ट करने की सुविधा प्रदान करता है जो कॉलिंग लाइन पहचान के रूप में एक भारतीय टेलीफोन नंबर को गलत तरीके से प्रदर्शित करता है।

- x. दूरसंचार विभाग ने फर्जी या जाली दस्तावेजों का उपयोग करके प्राप्त धोखाधड़ी वाले मोबाइल कनेक्शनों का पता लगाने के लिए एक प्रणाली विकसित की है। इसके अतिरिक्त, साइबर अपराधों और वित्तीय धोखाधड़ी को रोकने के लिए हितधारकों के साथ दूरसंचार संसाधनों और डिस्कनेक्ट किए गए नंबरों के दुरुपयोग से संबंधित जानकारी साझा करने की सुविधा उपलब्ध कराने के लिए एक ऑनलाइन डिजिटल इंटेलिजेंस प्लेटफॉर्म (डीआईपी) लॉन्च किया गया है। भारतीय मोबाइल नंबरों को गलत तरीके से प्रदर्शित करने वाली अंतरराष्ट्रीय नकली कॉल पर अंकुश लगाने के लिए, दूरसंचार विभाग और टीएसपी ने ऐसी कॉल की पहचान करने और उन्हें ब्लॉक करने के लिए एक प्रणाली तैयार की है, जिनका अक्सर साइबर अपराधियों द्वारा धोखाधड़ी और प्रतिक्रिया के लिए दुरुपयोग किया जाता है।
- xi. गृह मंत्रालय ने देश में सभी प्रकार के साइबर अपराधों से निपटने के लिए एक संबद्ध कार्यालय के रूप में 'भारतीय साइबर अपराध समन्वय केंद्र' (I4C) की स्थापना की है। I4C के हिस्से के रूप में, एन सी आर पी (<https://cybercrime.gov.in>) को जनता को साइबर अपराध की घटनाओं की रिपोर्ट करने में सक्षम बनाने के लिए लॉन्च किया गया है। चूंकि भारत के संविधान की सातवीं अनुसूची के अनुसार 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं, इसलिए राज्य/संघ राज्य क्षेत्र साइबर अपराध सहित अपराधों की रोकथाम करने, पता लगाने, जांच और अभियोजन के लिए अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से प्राथमिक रूप से उत्तरदायी हैं।
- xii. साइबर अपराध की जांच, फोरेंसिक, अभियोजन आदि के महत्वपूर्ण पहलुओं पर ऑनलाइन पाठ्यक्रम के माध्यम से पुलिस अधिकारियों/न्यायिक अधिकारियों की क्षमता निर्माण के लिए मैसिव ओपन ऑनलाइन कोर्सेज (एमओओसी) प्लेटफॉर्म, जिसका नाम 'साइट्रेन' पोर्टल है, को आई4सी के तहत विकसित किया गया है। इसके अलावा, I4C ने बैंकों और वित्तीय संस्थानों के

सहयोग से साइबर अपराधियों की एक संदिग्ध रजिस्ट्री शुरू की है, जो साइबर धोखाधड़ी को ट्रैक करने और रोकने के प्रयासों को मजबूत करती है।

- xiii. मोबाइल इंटरनेट कवरेज वाले गांवों की संख्या के संबंध में राज्य-वार आंकड़े **विवरण** में दिए गए हैं।

विवरण

31-12-2024 तक की स्थिति के अनुसार राज्य/संघ राज्य क्षेत्र वार गांवों में मोबाइल इंटरनेट

कवरेज स्थिति

क्र. सं.	राज्य/संघ राज्य क्षेत्र	सूचीबद्ध 6,44,131 गांवों में से मोबाइल इंटरनेट युक्त गाँव
1.	अंडमान और निकोबार द्वीप समूह	389
2.	आंध्र प्रदेश	16285
3.	अरुणाचल प्रदेश	4141
4.	असम	25969
5.	बिहार	44781
6.	चंडीगढ़	0
7.	छत्तीसगढ़	19123
8.	दादरा और नगर हवेली और दमन और दीव	95
9.	गोवा	344
10.	गुजरात	17932
11.	हरियाणा	6640
12.	हिमाचल प्रदेश	20112
13.	जम्मू और कश्मीर	6062
14.	झारखंड	31725
15.	कर्नाटक	29134
16.	केरल	1438
17.	लद्दाख	225
18.	लक्षद्वीप	23

19	मध्य प्रदेश	53899
20.	महाराष्ट्र	41570
21.	मणिपुर	2211
22.	मेघालय	6324
23.	मिजोरम	740
24.	नागालैंड	1202
25.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	55
26.	ओडिशा	48573
27.	पुडुचेरी	96
28.	पंजाब	12532
29.	राजस्थान	44389
30.	सिक्किम	441
31.	तमिलनाडु	16424
32.	तेलंगाना	9964
33.	त्रिपुरा	702
34.	उत्तर प्रदेश	105461
35.	उत्तराखंड	15901
36.	पश्चिम बंगाल	40951
कुल		625853

FRAUDS IN PDS

4343. SHRI T. R. BAALU:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether attention of the Union Government has been drawn to the news item titled Rs.69,000 crore losses to the Government due to frauds in PDS; Rs.

2000 crore worth rice and wheat vanished published in Tamil Dairy
DINAMALAR, Chennai dated 19th November, 2024;

- (b) if so, the details and the facts thereof; and
- (c) the punitive actions being taken to bring the culprits involved in this heinous and unprecedented crime to book?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c) : The Targeted Public Distribution System (TPDS) is governed under National Food Security Act (NFSA), 2013 and it is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. The operational responsibilities for allocation of food grains within the States/ UTs, identification of eligible beneficiaries, issuance of ration cards to them, distribution of food grains to the eligible beneficiaries under TPDS, issuance of license to the Fair Price Shop dealers, supervision over and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments.

The said news titled erroneously conflates offtake and distribution. Offtake refers to the quantity of food grains lifted by the States from the Central depots, while distribution represents the delivery of these grains to the beneficiaries. Offtake figures also account for stocks in transit, buffer allocations, operational reserves and stock for OWS (Other Welfare Schemes) which are not immediately

distributed to the households. By failing to account for these distinctions, the report's estimates are fundamentally incorrect.

Under the technology driven Public Distribution System (PDS) reforms, ration cards/beneficiaries database have been completely digitized in all States/UTs. Also 99.8% Ration Cards are seeded with Aadhaar number at national level. Foodgrain distribution is operationalized through 5.41 lakh e-PoS devices, covering nearly all Fair Price Shops in the country. These e-PoS devices enable Aadhar authentication of beneficiary during distribution process enabling principle of rightful targeting. About 98% foodgrain distribution is being done through Aadhaar authentication, reducing leakages to ineligible beneficiaries and ensuring rightful targeting.

If any person contravenes any of the provisions of the TPDS (C) Order, 2015, shall be liable to punishment under section 7 of the Essential Commodities Act, 1955. Thus, the Order empowers State/UT Governments to take punitive action in case of contravention of the relevant provisions of these Orders.

SOLAR PARKS IN MAHARASHTRA

4344. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has approved setting up of new solar parks in the country including Maharashtra especially in Nandurbar and Dhule districts and if so, the details thereof;
- (b) the time by which the solar power plants are likely to be set up in Maharashtra; and
- (c) the efforts being made by the Government to increase the capacity of solar power generation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) : The Government has approved 55 solar parks in 13 States in the country, including Dhule district of Maharashtra, under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects”. There is no solar park sanctioned in Nandurbar district of Maharashtra. The details of solar parks sanctioned under the scheme are given at **Statement-I**. The timeline for implementation of the scheme is up to 31st March'2026.

(c) : The Government has taken various steps to promote solar energy in the country. The details of major steps taken, are given at **Statement-II**.

STATEMENT-I

Details of Solar Parks (as on 28.02.2025)

Sl. No.	State	Name of Park	Capacity sanctioned (MW)
1.	Andhra Pradesh	Ananthapuramu Solar Park	1400
2.		Kurnool Solar Park	1000
3.		Kadapa Solar Park	1000
4.		Ananthapuramu-II Solar Park	500
5.		Ramagiri Solar Park, Ananthapuramu district	300
6.	Chhattisgarh	Rajnandgaon Solar Park	100
7.	Gujarat	Radhnesada Solar Park, Banaskantha district	700
8.		Dholera Solar Park, Ahmedabad district	1000
9.		NTPC RE Park, Kutch district	4750
10.		GSECL RE Park, Kutch district	3325
11.		GIPCL RE Park Ph-I, Kutch district	600
12.		GIPCL RE Park Ph-II, Kutch district	1200
13.		GIPCL RE Park Ph-III, Kutch district	575
14.	Himachal Pradesh	Pekhubela Solar Park, Una district	53
15.	Jharkhand	SECI Floating Solar Park, Getalsud dam, Ranchi district	100
16.		DVC Floating Solar Park Ph-II, Maithon dam, Dhanbad	234
17.		DVC Floating Solar Park Ph-I, Tilaiya Dam (Jharkhand)&Panchet Dam (in Jharkhand &partly in West Bengal)	755
18.	Karnataka	Pavagada Solar Park, Tumkur	2000
19.		Bidar Solar Park	500
20.	Kerala	Kasargod Solar Park	105

Sl. No.	State	Name of Park	Capacity sanctioned (MW)
21.		Floating Solar Park, Kollam	50
22.		Kasargod Solar Park Ph-II	100
23.	Madhya Pradesh	Rewa Solar Park	750
24.		Mandsaur Solar Park	250
25.		Neemuch Solar Park	500
26.		Agar Solar Park	550
27.		Shajapur Solar Park	450
28.		Omkareswar Floating Solar Park, Khandwa	600
29.		Barethi Solar Park, Chhatarpur	630
30.		Morena Solar Park	600
31.	Maharashtra	Dondaicha Solar Park, Dhule	250
32.		Patoda Solar Park, Beed	250
33.		Erai Floating Solar Park, Chandrapur	105
34.		Sai Guru Solar Park, Dhule	500
35.	Mizoram	Vankal Solar Park, Champai	20
36.	Odisha	Solar Park by NHPC, Ganjam	40
37.	Rajasthan	Bhadla-II Solar Park, Jodhpur	680
38.		Bhadla-III Solar Park, Jodhpur	1000
39.		Bhadla-IV Solar Park, Jodhpur	500
40.		Phalodi-Pokaran Solar Park,	750
41.		Fatehgarh Phase-1B Solar Park, Jaisalmer	421
42.		Nokh Solar Park, Jaisalmer	925
43.		Pugal Solar Park Ph-I, Bikaner	1000
44.		Pugal Solar Park Ph-II, Bikaner	1000
45.		RVUN Solar Park, Bikaner	2000

Sl. No.	State	Name of Park	Capacity sanctioned (MW)
46.		Bodana Solar Park, Jaisalmer	2000
47.	Uttar Pradesh	Solar Park in UP (Jalaun, Allahabad, Mirzapur & Kanpur Dehat)	365
48.		Jalaun Solar Park	1200
49.		Mirzapur Solar Park	100
50.		Kalpi Solar Park, Jalaun	65
51.		Lalitpur Solar Park	600
52.		Jhansi Solar Park	600
53.		Chitrakoot Solar Park	800
54.		Kanpur Dehat Park	75
55.		Kanpur Nagar Park	35
Total			39958

STATEMENT-II

MAJOR STEPS TAKEN TO PROMOTE SOLAR ENERGY IN THE COUNTRY

- Notification of trajectory for RE power bids of 50 GW/annum to be issued by Renewable Energy Implementation Agencies [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.

- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) Projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evamUtthaanMahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, have been launched.

- Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- Uniform Renewable Energy Tariff (URET) has been introduced through which a uniform tariff will be provided to the consumer by averaging tariffs of individual RE projects of similar type awarded via tariff based competitive bidding process. Implementation of URET for “Solar Power Central Pool” and “Solar-Wind Hybrid Central Pool” from 15th February 2024 has been notified.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.

- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

RAILWAY CONNECTIVITY NEAR MUMBAI-PALGHAR DISTRICT

4345. DR. HEMANT VISHNU SAVARA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether Government is planning to enhance railway connectivity in nearby Mumbai-Palghar district, especially in the rural and tribal areas, to facilitate easier commuting and economic growth, if so, the details thereof; and
- (b) the details of the status of the proposed railway projects in Palghar district, including the dedicated freight corridor and any new passenger railway lines?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) : Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise/Union Territory-wise/District-wise as the Railways' projects may span across State/Union Territory/District boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throw forward of ongoing projects and overall availability of funds.

As on 01.04.2024, 41 Railway projects (16 new Lines, 02 Gauge Conversions and 23 Doubling), of total length of 5,877 Km, costing ₹81,580 crore falling fully/partly in the State of Maharashtra, are at various stages of planning and implementation, out of which 1,926 Km length has been commissioned and an expenditure of ₹ 31,236 crore has been incurred upto March, 2024.

The status of work is summarized as under:

Category	No. of projects	Total length (in Km)	Length Commissioned (in Km)	Expenditure upto March, 2024 (₹ in Cr.)
New Lines	16	2,017	166	8,529
Gauge Conversion	2	609	312	3,332
Doubling/Multitracking	23	3,251	1,448	19,376
Total	41	5,877	1,926	31,236

Commissioning of sections (New Line, Gauge Conversion and Doubling) falling fully/partly in the State of Maharashtra during 2009-14 and 2014-2024 is as under:-

Period	New track commissioned	Average commissioning of new track
2009-14	292 Km	58.4 Km/year
2014-24	1,830 Km	183 Km/year (more than 3 times)

Average Budget allocation for Infrastructure projects and other works, falling fully/partly in Maharashtra is as under-

Period	Outlay
2009-14	₹ 1,171 crore/year
2024-25	₹ 15,940 crore (more than 13 times)

Further, to improve the connectivity in Mumbai suburban area including that of Palghar, Mumbai Urban Transport Project (MUTP)-II costing ₹8,087 crore, MUTP-III costing ₹10,947 crore and MUTP-IIIA costing ₹33,690 crore have been sanctioned to meet the future demands of passengers. These projects include following rail links in Mumbai Suburban Area:

SN	Name of project	Cost (₹ in crore)
1	6th Line Mumbai Central-Borivali (30 km)	919
2	Extension of Harbour Line Goregaon-Borivali (7 km)	826

3	Virar-Dahanu Road 3rd & 4th Line (64 km)	3587
4	5th & 6th Line CSTM-Kurla (17.5 km)	891
5	Panvel-Karjat Suburban Corridor (29.6 km)	2782
6	Airoli-Kalwa (elevated) Suburban Corridor link (3.3 km)	476
7	5th & 6th line Borivali-Virar (26 km)	2184
8	4th line between Kalyan-Asangaon (32 km)	1759
9	3rd & 4th line between Kalyan-Badlapur (14.05 km)	1510
10	Kalyan Yard-Segregation of Main Line & Suburban	866

In addition, construction of Vasai bye pass line (Double line) between Naigaon and Juchandra (5.73 Km) has been sanctioned at a cost of ₹175.99 Crores.

Western Dedicated Freight Corridor from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km) also passes through Palghar District. Work from Vaitarna to Dadri (1404 Km) has been completed and work in 102 km section from Vaitarna to JNPT has been taken up.

Besides that, Mumbai-Ahmedabad High Speed Rail (508 km) being executed passes through Palghar District and will have two stations i.e. Virar and Boisar in Palghar Distt.

IMPLEMENTATION OF R&R PACKAGE FOR KOVVADA NUCLEAR POWER PLANT

4346. SHRI APPALANAIDU KALISETTI :

Will the **PRIME MINISTER** be pleased to state:-

- (a) the total financial allocation for the Rehabilitation and Resettlement (R&R) package for families affected by the Kovvada Nuclear Power Plant project including the breakup of funds allocated for land acquisition, housing, livelihood support and infrastructure development;
- (b) the details of compensation provided to displaced families including per-acre compensation rates and additional financial assistance for rehabilitation;
- (c) the status of the development of the R&R colony including land acquisition, infrastructure progress and expected completion timeline;
- (d) whether the affected families have received employment or skill development support as part of the R&R package and if so, the details thereof; and
- (e) whether any grievances have been raised regarding the adequacy or implementation of the R&R package, if so, the nature of these complaints and the steps taken to resolve them?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) :Overall sanction till date for Kovvada NPP is Rs. 1382.93 Cr. This includes 170.00 Cr. towards pre-project activities. Hence an amount of Rs. 1212.93 Cr. is allocated for LA and R&R package.

Break up of Rs. 1212.93 Cr. is as follows:

- i. Rs. 584.18 Cr. already spent (Rs. 500 Cr. for LA for main plant (except Government land) and R&R compensation + Rs. 6.95 Cr. to Land Acquisition Unit (LAU) + Rs. 77.234 Cr. towards R&R colony Land).
- ii. Rs. 427.5 Cr. allocated for construction of R&R colony & related amenities as per R&R agreement.
- iii. Balance amount, Rs. 201.25 Cr. allocated for LA cost of Government land, livelihood support & other infrastructure development.

(b) : Rs. 584.18 crores has been paid for Land Acquisition (for Main Plant & R&R colony) and R&R compensation to Project Affected Families.

Land type compensation as shown below:

- Zeroith (Private) land: Rs.18 lakh per acre.
- D-Patta (Assigned) lands: Rs.18 lakh per acre.
- Encroachment Land (Govt.): Rs.9 lakh per acre.

(c) : A total of 190.70 acres of land has been acquired for construction of R&R colony at Dharmavaram (Srikakulam District). Amenities are being finalised in consultation with State Government's Draft plan of amenities and has been submitted to District Administration. R&R colony construction is expected to be completed in 24 to 30 months, post award of work.

(d) : As per R&R package, cash entitlements (as per RFCTLARR- Act 2013) along

with compensation for land have been disbursed through State authorities.

(e) : A special office headed by Special Deputy Collector has been set up by state government to handle all the matters related to land acquisition. District administration is handling all grievances and complaints received from land acquisition and project displaced families.

COOPERATION WITH PRIVATE SECTOR IN SPACE DEVELOPMENT

4347. SHRI N. K. PREMACHANDRAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government proposes to cooperate with private sector in space development, if so, the details thereof and the reasons therefor;
- (b) whether the Government has entered into any agreement with private sector for space development and to associate with space research and if so, the details thereof and the reasons therefor;
- (c) the details of development sectors in which the Government has associated with private parties in space development;
- (d) whether the Government has examined the credibility of private partners for entering into agreement to associate with space research and development and if so, the details thereof; and
- (e) the system/criteria fixed for the service and their experience in space research?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : Yes Sir, IN-SPACe has taken steps for establishing indigenous Earth Observation System through Non-Government Entities (NGEs) under Public Private Partnership (PPP). IN-SPACe is working towards Technology Transfer of Small Satellite Launch Vehicle (SSLV) to NGEs.

The Government collaborates with the private sector to advance space development, driving innovation, economic growth, and technology adoption. IN-SPACe, under its 'Decadal Vision,' promotes indigenous space products through Space Applications Adoption Workshops (SAAW), fostering awareness, collaboration, and real-world applications. Since September 2024, six workshops have targeted key sectors like North Eastern Region (NER), agriculture, defense, and disaster management and with state of Assam. These workshops, in partnership with the Indian space industry, showcase homegrown capabilities and expand the space economy.

NewSpace India Limited (NSIL), a CPSE under Department of Space and the Commercial arm of ISRO has been engaging with private sector in various domains of space related activities, viz., launch vehicles, satellites, ground segment and applications.

In the area of satellite building, NSIL has onboarded Indian industries for building Earth Observation Satellites.

In the area of ground segment and applications, NSIL as an implementing agency is realizing and commissioning 1 lakh fishing vessel monitoring system as part of Pradhan Mantri Matsya Sampada Yojana (PMMSY) Project through Indian industry.

(b) : IN-SPACe has signed 75 - Transfer of Technology (ToT) Agreements as on 31.12.2024 with NGEs for space sector.

NSIL as on date signed about 78 Agreements with Indian industries for Transfer of ISRO's Technologies.

In the area of launch vehicles, NSIL has signed a contract with M/s. HAL (lead partner of HAL and L&T Consortium) for end-to-end manufacturing of 5 nos. of Polar Satellite Launch Vehicles (PSLV). This is the first time that launch vehicle is being fully realized by Indian industry.

(c) : Indian industry has been the back bone for the space programme since its inception. Indian industry has reached a matured level of self-sufficiency to produce materials, components and sub-systems for both launch vehicle and satellites. Many products are successfully developed and realized through industries for the Indian space programme, which are used for launch vehicle, satellites, ground systems and applications area.

(d) : Evaluation credentials of private industry is carried out through established mechanisms like Purchase Order including technology developmental orders for various space systems of ISRO, Contract, Memorandum of Understanding (MoU)

and Technology Transfer. Before engaging an industry, ISRO scrutinizes their credibility and technical expertise with respect to requirements.

(e) : There is no specific service/ experience fixed for assessing the credibility of the industry. Depending upon the requirements, technical expertise, technical infrastructure/ laboratories, quality management, financial strength of the industry and similar products developed are assessed as part of techno-commercial evaluation. In certain cases, field assessment of the industry is also followed to understand their technical capability.

DELAY IN RAILWAY PROJECTS IN TAMIL NADU

4348. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Union Government is aware that multiple railway projects in Tamil Nadu, including track doubling, electrification and new railway lines have faced significant delays;
- (b) if so, the details regarding the status of railway projects in Tamil Nadu during the last ten years;
- (c) the detail of the reasons for the delays in completing the projects despite repeated representations from the Tamil Nadu Government; and
- (d) the expected timeline for completing key pending projects such as the Madurai-Thoothukkudi doubling project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu is held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4288 Ha
Land Acquired	991 Ha (23%)
Balance Land to be acquired	3297 Ha (77%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Tindivanam–Tiruvannamalai new line (71 km)	273	33	240
2.	Attiputtu – Puttur New Line (88 km)	189	0	189
3.	Morappur – Dharmapuri (36 km)	93	0	93
4.	Mannargudi-Pattukkottai (41 km)	152	0	152
5.	Thanjavur-Pattukottai (52 km)	196	0	196

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Further, Railway projects are surveyed/sanctioned/executed Zonal Railway wise and not State-wise as the Railways' projects may span across State boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity

missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

As on 01.04.2024, 22 projects (10 New Line, 03 Gauge Conversion and 09 Doubling) of total length 2,587 Km, costing ₹33,467 Crore, falling fully/partly in the State of Tamil Nadu, are at various stages of planning and implementation, out of which 665 Km length has been commissioned and an expenditure of ₹7,154 Crore has been incurred upto March' 2024. The summary is as under:-

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2024 (₹in Cr.)
New Line	10	872	24	1,223
Gauge Conversion	3	748	604	3,267
Doubling /Multitracking	9	967	37	2,664
Total	22	2,587	665	7,154

Madurai-Thoothukkudi (Tuticorin) via Maniyachi doubling project has been completed in July 2023.

Till date, about 96% of Broad Gauge network situated in the State of Tamil Nadu has been electrified. The work of electrification in the balance sections has been taken up.

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

The completion of any Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, deposition of cost share by State Government in cost sharing projects, priority of projects, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climate conditions etc.

PITLINE IN PALAKKAD TOWN RAILWAY STATION

4349. SHRI V. K. SREEKANDAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the Railways has commenced the work of the pitline at Palakkad Town Railway Station;
- (b) if so, the present status along with the timeframe fixed for the same;
- (c) whether the Railways has any plan to run long distance trains from Palakkad once the pitline work is completed; and
- (d) if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Pit Line facilities are planned and executed as per operational and maintenance requirement. The construction of Pit line at Palakkad has been sanctioned and work has been taken up.

Presently, Palakkad is being catered by 65 pairs of train services which provide connectivity to cities like Delhi, Mumbai, Kolkata, Chennai, Bengaluru, Guwahati etc.

Besides, introduction of new train services is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, resource availability etc.

UNIVERSAL PUBLIC DISTRIBUTION SCHEME

4350. KUMARI SUDHA R.:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

be pleased to state:

- (a) the number of beneficiaries under the Universal Public Distribution Scheme, year-wise;
- (b) the details of disbursements thereunder, State-wise;
- (c) the number of other State beneficiaries who received materials in the State of Tamil Nadu under the said scheme;
- (d) the quantum and the details of materials distributed to beneficiaries under the scheme and the compensation, if any, given to the State of Tamil Nadu; and
- (e) the details of beneficiaries registered in Tamil Nadu, but received materials in other States under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) : The National Food Security Act (NFSA) has total coverage of beneficiaries of 81.35 crores persons against which currently 80.56 crore persons are availing foodgrains free of cost. The comparative data of no. of beneficiaries in the last two years is as below:

	As on Feb 2025	As on 31.03.2024	As on 31.03.2023
No. of Beneficiaries (in crore)	80.56	80.49	80.10

(b) : Details of disbursements under NFSA year wise and State wise is at **Statement-I.**

(c) : Total 36.6 MT of food grains was distributed to migrant beneficiaries in Tamil Nadu since Aug 2019

(d) and (e) : Total of 158.1 MT of food grains was distributed to migrant beneficiaries from Tamil Nadu since Aug 2019. Details are at **Statement-II.**

STATEMENT-I**The details of disbursals under NFSA year wise and State-wise****(Qty in MT)**

S. N.	State/UT	2023	2024	2025 (till Feb 2025)
1	ANDAMAN AND NICOBAR ISLANDS	4,231	4,236	708
2	ANDHRA PRADESH	17,37,063	17,42,767	2,93,254
3	ARUNACHAL PRADESH	50,190	51,783	3,717
4	ASSAM	11,99,564	14,90,491	2,63,237
5	BIHAR	52,14,677	50,28,598	8,20,199
6	CHHATTISGARH	13,38,063	13,41,737	2,23,132
7	Dadar & Nagar Haveli & Daman & Diu	15,881	16,810	2,922
8	DELHI	4,73,472	5,28,397	92,701
9	GOA	29,690	29,193	4,875
10	GUJARAT	21,35,677	21,91,020	3,71,640

11	HARYANA	7,69,482	10,46,118	1,86,555
12	HIMACHAL PRADESH	1,97,555	1,80,683	26,839
13	JAMMU AND KASHMIR	4,18,920	4,25,088	77,682
14	JHARKHAND	16,25,601	16,36,927	2,74,242
15	KARNATAKA	24,93,936	24,97,515	4,17,588
16	KERALA	9,79,657	9,96,834	1,59,701
17	LADAKH	7,803	7,752	1,286
18	LAKSHADWEEP	611	1,324	222
19	MADHYA PRADESH	32,06,221	33,46,949	5,69,194
20	MAHARASHTRA	40,21,960	41,75,930	7,05,241
21	MANIPUR	27,919	-	-
22	MEGHALAYA	1,24,324	1,26,222	19,075

23	MIZORAM	46,379	46,687	4,002
24	NAGALAND	71,297	72,084	11,255
25	ODISHA	22,18,710	22,23,767	3,67,428
26	PUNJAB	6,37,593	8,77,366	1,29,861
27	RAJASTHAN	26,07,589	25,65,551	4,07,810
28	SIKKIM	17,577	19,770	3,046

29	TAMIL NADU	23,70,942	23,39,331	3,86,798
30	TELANGANA	12,07,709	12,25,778	2,06,099
31	TRIPURA	1,60,174	1,61,241	26,769
32	UTTAR PRADESH	94,48,792	94,23,899	15,71,661
33	UTTARAKHAND	3,26,298	3,70,387	63,541
34	WEST BENGAL	38,50,869	38,79,660	6,45,444
	Grand Total	4,90,36,431	5,00,71,894	83,37,723
* Chandigarh and Puducherry are DBT and Manipur has not reported Distribution Data from May 2023				

STATEMENT- II

Inter-State foodgrain distribution of Tamil Nadu (in KGs) since Aug 2019			
S. NO.	States/UTs	Beneficiaries of Tamil Nadu availed ration in other States	Beneficiaries of other States availed ration in Tamil Nadu
1	ANDAMAN & NICOBAR ISLANDS	1,461	-
2	ANDHRA PRADESH	70	257
3	ARUNACHAL PRADESH	-	-
4	ASSAM	-	139
5	BIHAR	889	30,250
6	CHANDIGARH	-	-
7	CHHATISGARH	30	186
8	DAMAN & DIU	-	-
9	DELHI	23,161	205
10	GOA	590	-
11	GUJARAT	883	-
12	HARYANA	135	73
13	HIMACHAL PRADESH	-	-
14	JAMMU AND KASHMIR	40	90
15	JHARKHAND	-	1,303
16	KARNATAKA	1,565	437
17	KERALA	83,260	237
18	LADAKH	-	-

19	LAKSHADWEEP	-	-
20	MADHYA PRADESH	355	62
21	MAHARASHTRA	41,953	457
22	MANIPUR	-	-
23	MEGHALAYA	-	-
24	MIZORAM	-	-
25	NAGALAND	-	-
26	ODISHA	-	-
27	PUDUCHERRY	-	-
28	PUNJAB	45	-
29	RAJASTHAN	350	400
30	SIKKIM	-	-
31	TELANGANA	2,390	-
32	TRIPURA	-	5
33	UTTARAKHAND	150	-
34	UTTAR PRADESH	465	2,481
35	WEST BENGAL	345	-
Total		1,58,137	36,582

बिहार में सौर ऊर्जा योजनाएं

4351. श्री गोपाल जी ठाकुर:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा देश में सौर ऊर्जा के उपयोग को बढ़ाने के लिए योजनाएं कार्यान्वित की जा रही हैं;
- (ख) यदि हां, तो क्या बिहार के दरभंगा जिले में सौर ऊर्जा के उपयोग के लिए कोई योजना बनाई और कार्यान्वित की गई है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) पिछले तीन वर्षों के दौरान उपरोक्त योजनाओं के अंतर्गत आवंटित और उपयोग की गई निधि का राज्यवार ब्यौरा क्या है; और

(ङ) आज की तिथि के अनुसार उक्त योजनाओं के कार्यान्वयन से कितना लाभ प्राप्त हुआ है, उसका ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) : सरकार ने बिहार के दरभंगा जिले सहित देश में सौर ऊर्जा के विकास को बढ़ावा देने के लिए समय-समय पर विभिन्न योजनाओं की शुरुआत की है। कार्यशील योजनाओं की सूची **विवरण-I** में दी गई है।

(घ) : सौर ऊर्जा योजनाओं के लिए निधियों का राज्य-वार आवंटन नहीं किया जाता है। तथापि, पिछले तीन वर्षों के दौरान सौर ऊर्जा परियोजनाओं के विकास के लिए आवंटित तथा उपयोग की गई निधियों का ब्यौरा **विवरण-II** में दिया गया है।

(ङ) : दिनांक 28.02.2025 की स्थिति के अनुसार, देश में ~102.57 गीगावाट की समग्र क्षमता के साथ सौर परियोजनाएं स्थापित की गई हैं। यह परियोजनाएं बिजली उत्पादन, प्रत्यक्ष तथा अप्रत्यक्ष स्थानीय रोजगार, कार्बन उत्सर्जनों में कमी आदि सहित विभिन्न लाभ प्रदान करती हैं।

विवरण-I

सौर ऊर्जा को बढ़ावा देने के लिए कार्यशील योजनाओं का विवरण

1. 40,000 मेगावाट क्षमता की स्थापना के लक्ष्य के साथ सौर पार्कों और अल्ट्रा मेगा सौर विद्युत परियोजनाओं के विकास के लिए योजना। इस योजना के तहत भूमि, सड़क, विद्युत निकासी प्रणाली, जल की सुविधाएं जैसी अवसंरचना सभी सांविधिक स्वीकृतियों/अनुमोदनों के साथ विकसित की जाती हैं। इस प्रकार, यह योजना देश में उपयोगिता-स्तर की सौर परियोजनाओं के शीघ्र विकास में मदद करती है।

2. रूफटॉप सौर की स्थापना और एक करोड़ घरों के लिए प्रति माह 300 यूनिट तक मुफ्त बिजली प्रदान करने के लिए पीएम सूर्य घर: मुफ्त बिजली योजना।
3. उच्च दक्षता सौर पीवी मॉड्यूलों (भाग-I और II) में गीगावाट स्तर की उत्पादन क्षमता प्राप्त करने के लिए “राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम” नामक उत्पादन से जुड़ी प्रोत्साहन योजना।
4. छोटे ग्रिड संबद्ध सौर ऊर्जा विद्युत संयंत्रों, स्टैण्ड-अलोन, सौर चालित कृषि पंपों और मौजूदा ग्रिड कनेक्टेड कृषि पंपों के सौरीकरण को बढ़ावा देने के लिए पीएम-कुसुम योजना। यह योजना न केवल किसानों के लिए, बल्कि राज्यों और डिस्कॉमों के लिए भी लाभदायक है। राज्यों को कृषि उपभोक्ताओं को बिजली पर दी जा रही सब्सिडी की बचत होगी और डिस्कॉमों को सस्ती सौर विद्युत मिलेगी, जिससे अंत में पारेषण एवं वितरण हानियाँ नहीं होंगी।
5. सरकारी उत्पादकों द्वारा स्वयं के उपयोग के लिए अथवा सरकार/सरकारी संस्थाओं के उपयोग के लिए सीधे अथवा वितरण कंपनियों (डिस्कॉमों) के माध्यम से व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता के साथ 12000 मेगावाट ग्रिड कनेक्टेड सौर फोटोवोल्टेक (पीवी) विद्युत परियोजनाओं की स्थापना के लिए केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) की योजना चरण-II (सरकारी उत्पादक योजना)।
6. ऑफ-ग्रिड सौर लाइटिंग प्रदान करने के प्रावधान के साथ प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के अंतर्गत नई सौर विद्युत योजना (जनजातीय और पीवीटीजी बसाहटों/गांवों के लिए), जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है।

विवरण-II

पिछले तीन वर्षों के दौरान सौर ऊर्जा परियोजनाओं के विकास के लिए आवंटित और उपयोग की गई कुल धनराशि

(करोड़ में)

वित्तवर्ष	संशोधित अनुमान चरण में आवंटित धनराशि	उपयोग की गई धनराशि
2021-22	3499.87	2732.86
2022-23	4980.46	3881.27
2023-24	6041.56	4834.07

5जी जीएसएम सेवाएं

4352. श्री संजय उत्तमराव देशमुख:

श्री अरविंद गणपत सावंत:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने बीएसएनएल उपभोक्ताओं को 5जी जीएसएम सेवाएं प्रदान करने का निर्णय लिया है;
- (ख) यदि हां, तो उक्त सेवाएं कब तक आरंभ की जाएंगी और इसके लिए क्या समय-सीमा निर्धारित की गई है;
- (ग) क्या इस प्रयोजन के लिए आवश्यक उपकरण खरीदे जा चुके हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या बीएसएनएल एफटीटीएच की सेवाओं तक पहुंच बहुत सीमित है;
- (ङ) यदि हां, तो इसके क्या कारण हैं;
- (च) उक्त सेवाओं के विस्तार के लिए क्या उपाय किए जा रहे हैं;
- (छ) बीएसएनएल की 4जी सेच्युरेशन परियोजना के लिए देश के विभिन्न राज्यों द्वारा प्रस्तावित भूमि के टुकड़ों का राज्यवार ब्यौरा क्या है; और
- (ज) देश के विभिन्न राज्यों में उन गांवों की संख्या का राज्यवार ब्यौरा क्या है जहां टावर आवंटित किए गए हैं/नए टावर प्रस्तावित किए गए हैं तथा मौजूदा टावरों को अपग्रेड किया गया है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग) : आत्मनिर्भर भारत पहल के अनुरूप, बीएसएनएल ने अखिल भारत स्तर पर तैनाती के लिए स्वदेशी रूप से विकसित एक लाख 4जी साइटों के लिए क्रय आदेश दिया है। इन 4जी उपकरणों की आपूर्ति सितंबर, 2023 से शुरू हो गई है और दिनांक 08.03.2025 तक कुल 83,993 4जी साइटें संस्थापित कर दी गई हैं, जिनमें से 74,521 ऑन-एयर हैं। यह उपकरण 5जी में उन्नयन करने योग्य है।

(घ) से (च) : बीएसएनएल ने देश में 3,000 से अधिक कस्बों और 46,000 से अधिक ग्राम पंचायतों को कवर करते हुए एफटीटीएच सेवाएं प्रदान की हैं। देशभर में बीएसएनएल के 41 लाख से अधिक एफटीटीएच ग्राहक हैं। बीएसएनएल स्थानीय उद्यमियों के साथ मिलकर सभी राज्यों में अंतिम छोर तक ग्राहक सेवाओं के लिए अपनी फाइबर पैठ को उन्नत कर रहा है। इसके अलावा, बीएसएनएल एफटीटीएच में उन्नयन के लिए मौजूदा शेष कॉपर आधारित फिक्स्ड लाइन ग्राहकों तक सक्रिय रूप से पहुंच बना रहा है। इसके अलावा, बीएसएनएल मौजूदा ग्राहक आधार को बनाए रखने के लिए एफटीटीएच उत्पाद पेशकशों की गुणवत्ता भी बढ़ा रहा है।

(छ) और (ज) : बीएसएनएल को 4जी सेचुरेशन परियोजना के लिए आवंटित भूखंड का ब्यौरा **विवरण-I** में संलग्न है। 4जी सेचुरेशन परियोजना का राज्य-वार ब्यौरा **विवरण-II** में संलग्न है।

विवरण-I

बीएसएनएल को 4जी सेचुरेशन परियोजना के लिए आवंटित भूखण्ड (दिनांक 28.02.2025 की स्थिति के अनुसार)	
राज्य/संघ राज्य क्षेत्र का नाम	बीएसएनएल को आवंटित सरकारी भूमि की संख्या
अंडमान एवं निकोबार द्वीप समूह	91
आंध्र प्रदेश	1,347
अरुणाचल प्रदेश	126
असम	333
छत्तीसगढ़	594

दादरा एवं नगर हवेली	15
गोवा	28
गुजरात	574
हरियाणा	5
हिमाचल प्रदेश	395
जम्मू और कश्मीर	838
झारखंड	731
कर्नाटक	549
केरल	201
लद्दाख	259
मध्य प्रदेश	1,411
महाराष्ट्र	1,676
मणिपुर	122
मेघालय	6
मिजोरम	53
नागालैंड	1
ओडिशा	1,648
पंजाब	37
राजस्थान	1,129
सिक्किम	17
तमिलनाडु	211
तेलंगाना	179
त्रिपुरा	114
उत्तर प्रदेश	124
उत्तराखंड	313
पश्चिम बंगाल	25
कुल योग	13,152

विवरण-II

4जी सेचुरेशन परियोजना का राज्य-वार विवरण (दिनांक 28.02.2025 की स्थिति के अनुसार)			
क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	4जी टावर की स्थिति	गाँवों का 4जी कवरेज

		नियोजित टावर	संस्थापित टावर	नियोजित गाँव	कवर किए गए गाँव
1	अंडमान एवं निकोबार द्वीप समूह	164	112	207	147
2	आंध्र प्रदेश	1,380	922	2,455	1,694
3	अरुणाचल प्रदेश	717	100	1,526	235
4	असम	500	208	591	246
5	बिहार	91	77	138	118
6	चेन्नई	19	19	19	19
7	छत्तीसगढ़	664	373	827	442
8	दादरा और नगर हवेली	17	15	29	23
9	गोवा	67	17	71	18
10	गुजरात	701	509	867	647
11	हरियाणा	5	5	5	5
12	हिमाचल प्रदेश	659	433	1,115	660
13	जम्मू और कश्मीर	848	381	998	429
14	झारखंड	757	488	1,090	704
15	कर्नाटक	804	374	977	460
16	केरल	327	283	499	431
17	लद्दाख	271	79	354	112
18	मध्य प्रदेश	1,458	918	1,988	1,203
19	महाराष्ट्र	2,625	1,495	3,004	1,690
20	मणिपुर	165	6	302	8
21	मेघालय	246	64	280	69
22	मिजोरम	53	9	58	9
23	नागालैंड	311	63	394	75
24	ओडिशा	1,699	824	2,223	1,090
25	पंजाब	43	35	45	37
26	राजस्थान	1,360	1,023	1,619	1,195
27	सिक्किम	20	2	29	2
28	तमिलनाडु	245	223	270	244
29	तेलंगाना	261	176	339	230
30	त्रिपुरा	119	66	176	103
31	उत्तर प्रदेश	142	123	179	154

32	उत्तराखंड	540	409	1,236	938
33	पश्चिम बंगाल	32	10	32	10
	कुल	17,310	9,841	23,942	13,447

दमन एवं दीव में आईटी आधुनिकीकरण परियोजना 2.0 की स्थिति

4353.श्री उमेशभाई बाबूभाई पटेल :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- (क) पिछले तीन वर्षों के दौरान केंद्र सरकार द्वारा आईटी आधुनिकीकरण परियोजना 2.0 के अंतर्गत दादरा और नगर हवेली तथा दमन और दीव संघ राज्यक्षेत्र को कितनी निधि आबंटित की गई है तथा प्रत्येक वित्तीय वर्ष के लिए आबंटन का ब्यौरा एवं आंकड़े क्या हैं;
- (ख) उक्त परियोजना के अंतर्गत दमन एवं दीव में स्थित डाकघरों में अब तक पूर्ण किए गए आईटी अवसंरचना से संबंधित उन्नयन कार्यों का ब्यौरा क्या है तथा ऐसे कार्यों का विस्तृत ब्यौरा क्या है; और
- (ग) क्या उक्त परियोजना के अंतर्गत केंद्र सरकार की कोई योजना आईटी प्लेटफॉर्म पर उपलब्ध कराई जाएगी और यदि हां, तो इसके अंतर्गत आने वाली योजनाओं की सूची क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) : (i) दादरा और नगर हवेली तथा दमन और दीव संघ राज्यक्षेत्र, गुजरात डाक सर्कल के क्षेत्राधिकार के अंतर्गत आते हैं। आईटी आधुनिकीकरण परियोजना 2.0 के अंतर्गत, पिछले तीन वित्त वर्षों (2022-23 से 2024-25) के दौरान गुजरात डाक सर्कल को आबंटित और तत्पश्चात् गुजरात डाक सर्कल द्वारा दादरा और नगर हवेली तथा दमन और दीव को आबंटित निधियों का ब्यौरा निम्नानुसार है:-

वित्त वर्ष	गुजरात डाक सर्कल	दादरा एवं नगर हवेली	दमन	दीव
2022-23	58,64,000	शून्य	शून्य	शून्य

2023-24	2,76,88,675	1,09,584	13,213	36,155
2024-25	3,00,00,000	शून्य	शून्य	31,521
कुल (रुपए में)	6,35,52,675	1,09,584	13,213	67,676

(ii) आईटी आधुनिकीकरण परियोजना 2.0 के अंतर्गत, पिछले तीन वर्षों (2022-23 से 2024-25) के दौरान उक्त निधि से दादरा और नगर हवेली तथा दमन और दीव में स्थित डाकघरों के लिए क्रय की गई हार्डवेयर संबंधी वस्तुएं निम्नानुसार हैं :-

जिला/संघ राज्यक्षेत्र	डाकघर का नाम	क्रय का वर्ष	क्रय किया गया हार्डवेयर	वस्तुओं की संख्या
दादरा एवं नगर हवेली	सिलवासा एमडीजी	2023-24	पासबुक प्रिंटर	1
दादरा एवं नगर हवेली	दादरा एसओ	2023-24	डॉट मैट्रिक्स प्रिंटर	1
दादरा एवं नगर हवेली	सिलवासा एमडीजी	2023-24	लेजर प्रिंटर	1
दादरा एवं नगर हवेली	दादरा एसओ	2023-24	2केवीए ऑनलाइन यूपीएस	1
दमन	मोती दमन एसओ	2023-24	डॉट मैट्रिक्स प्रिंटर	1
दीव	दीव बाजार एसओ	2023-24	पासबुक प्रिंटर	1
दीव	दीव एसओ	2023-24	लेजर प्रिंटर	1
दीव	दीव बाजार एसओ	2024-25	ऑनलाइन यूपीएस	1

(ख) : आईटी आधुनिकीकरण परियोजना 2.0 के अंतर्गत दमन एवं दीव में स्थित डाकघरों को आईटी इंफ्रास्ट्रक्चर संबंधी उन्नयन के लिए उपलब्ध कराई गई हार्डवेयर वस्तुएं निम्नानुसार हैं :-

जिला/संघ राज्यक्षेत्र	डाकघर का नाम	क्रय का वर्ष	क्रय किया गया हार्डवेयर	वस्तुओं की संख्या
दमन	मोती दमन एसओ	2023-24	डॉट मैट्रिक्स प्रिंटर	1
दीव	दीव बाजार एसओ	2023-24	पासबुक प्रिंटर	1
दीव	दीव एसओ	2023-24	लेजर प्रिंटर	1

दीव	दीव बाजार एसओ	2024-25	ऑनलाइन यूपीएस	1
			कुल	4

(ग) : भारतीय डाक की सभी योजनाएं, आईटी आधुनिकीकरण परियोजना 2.0 के अंतर्गत दादरा और नगर हवेली तथा दमन और दीव में स्थित डाकघरों को उपलब्ध कराई जाएंगी।

NASHIK-DAHANU RAILWAY LINE AND CONNECTIVITY TO TRIMBAKESHWAR

4354. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government will consider the long-pending demand for a Nashik-Dahanu railway line, if so, the details thereof;
- (b) the current status of the project, including technical feasibility, land acquisition, and financial planning under schemes such as PM Gati Shakti, National Rail plan, or Amrit Bharat Station Scheme;
- (c) whether the Government will prioritize the construction and commissioning of a railway track from Nashik to Trimbakeshwar to ensure direct rail connectivity for devotees from across the country, in light of the 2027 Kumbh Mela, which is expected to attract crores of pilgrims; and
- (d) if so, the detail of timelines, budget allocations, and steps planned to implement this critical railway infrastructure before Kumbh Mela 2027?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Final Location Survey (FLS) for construction of new line from Nashik–Trimbakeshwar–Vangaon-Dahanu Road (100 Km) has been sanctioned.

The survey works of New Line, Gauge Conversion and Doubling of existing rail network are taken up under PM Gati Shakti National Master Plan (NMP) for the development of multimodal connectivity infrastructure to various Economic Zones with an objective to have integrated planning, enhanced logistics efficiency and remove gaps for seamless movement of people, goods and services, connectivity to industrial clusters, ports, mines, power plants, agricultural zones including tourist and cultural places.

Sanctioning of Railway projects is a continuous and dynamic process of Indian Railway. Railway Infrastructure Projects are taken up on the basis of remunerativeness, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines socio-economic considerations etc. depending upon liabilities of ongoing projects, overall availability of funds and competing demands.

As on 01.04.2024, 41 Railway projects (16 New Lines, 02 Gauge Conversions and 23 Doubling), of total length of 5,877 Km, costing ₹81,580 crore falling fully/partly in the State of Maharashtra, are at various stages of planning and implementation, out of which 1,926 Km length has been commissioned and an expenditure of ₹31,236 crore has been incurred upto March, 2024.

The status of work is summarized as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March, 2024 (₹ in Cr.)
New Lines	16	2,017	166	8,529
Gauge Conversion	2	609	312	3,332
Doubling/ Multitracking	23	3,251	1,448	19,376
Total	41	5,877	1,926	31,236

Average Budget allocation for Infrastructure projects and other works, falling fully/ partly in Maharashtra is as under:-

Period	Outlay
2009-14	₹ 1,171 crore/year
2025-26	₹ 23,778 crore (more than 20 times)

Commissioning of sections (New Line, Gauge Conversion and Doubling) falling fully/partly in the State of Maharashtra during 2009-14 and 2014-2024 is as under:-

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-24	1,830 Km	183 Km/year (more than 3 times)

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over

platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive

lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far 1337 station have been identified under this scheme out of which 132 stations are located in the State of Maharashtra. The names of stations identified for development under Amrit Bharat Station Scheme in the State of Maharashtra are as following:

State	No. of Amrit Stations	Name of Amrit Stations
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Aurangabad, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad,
		Dadar (DDR), Dadar (DR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Itwari, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat, Kolhapur, Kopargaon, Kurduwadi, Kurla, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand, Lonavla, Lower Parel, Malad,

		Malkapur, Manmad, Manwath Road, Marine Lines, Matunga, Miraj, Mudkhed, Mumbai Central, Mumbra, Murtajapur, Nagarsol, Nagpur, Nandgaon, Nandura, Nandurbar, Narkher, Nashik Road, Osmanabad, Pachora, Palghar, Pandharpur, Panvel, Parbhani, Parel, ParliVaijnath, Partur, Phaltan, Prabhadevi, Pulgaon, Pune Jn, Purna, Raver, Rotegaon, Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar.

Development works at railway stations under Amrit Bharat Station Scheme in Nashik parliamentary constituency and nearby areas in the state of Maharashtra have been taken up at a good pace. The progress at some of these stations is as given below:

- At Devlali station, works of construction of entrance gate, entrance porch, boundary wall, new platform shelter, improvement of circulating area, parking area, toilets, provision of lifts, standard signagaes, improved lighting, etc. have been completed.
- At Manmad station, works of construction of new platform shelter and improvement of platform surfacing have been completed and works of construction of entrance gate, improvement of station building, toilets, booking office, circulating area, parking area, signages, station lighting, construction of new foot over bridge, provision of lifts and escalator, etc. have been taken up.
- At Lasalgaon station, works of improvement of station building, circulating area, parking area, provision of additional platform shelters, construction of

entrance gate, boundary wall, toilets and new booking office have been completed.

- At Igatpuri station, works of construction of new entrance gate, cover shed for staircase of foot over bridge, new toilet block and sewage treatment plant have been completed and works of construction of new booking office, service building, improvement of station building, etc. have been taken up.
- At Kopergaon station, works of improvement of station building, waiting hall, platform surfacing, construction of canopy shed, new overhead water tank, underground sump and provision of additional platform shelters have been completed and works of construction of new toilet block, improvement of circulating area, parking area, etc. have been taken up.

Master planning for development of Nashik Road station under Amrit Bharat Station Scheme has been taken up. This is an iterative process requiring optimization and the time frame for such optimization cannot be indicated at this stage.

Development/upgradation/modernizations of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. The state of Maharashtra is covered under four zones viz. Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹3,854 Crores (Revised Estimate) has been made for the financial year 2024-25 under Plan Head-53.

Development / redevelopment / upgradation of Railway Station is complex in nature involving safety of passengers & trains and requires various statutory clearance, heritage, tree cutting, air-port clearances etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities, (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables etc.) infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of high power lines etc., and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) is a continuous and dynamic process of Indian Railway. Such works are taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility, availability of funds etc.

Further, following ROB/RUB construction works in Nashik District are in progress:-

ROB RUB CONSTRUCTION IN NASHIK DISTRICT	
Items	Ongoing works of ROB/RUB
ROB	16
RUB	4
Total	20

Completion of any ROB/RUB work depends on various factors like cooperation of State Governments for consent of closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from

various authorities, law and order situation in the area of project/ work sites, number of working months in a year for particular project/ work sites due to climatic conditions etc. All these factors affect the completion time of the projects/ works. Therefore, it is quite difficult to fix definite timelines for completion of ROB/RUBs.

NEW RAIL PROJECTS IN JHARKHAND AND WEST BENGAL

4355. SHRI BIDYUT BARAN MAHATO:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of new rail routes constructed in the country since 2014, including the regions covered and the purpose of their construction;
- (b) whether the Government has any plans to further expand the railway network in underserved regions to enhance connectivity and improve economic opportunities particularly in the States of Jharkhand and West Bengal; and
- (c) if so, whether the Government is considering the formation of a new rail route from Jhargram (Jharkhand) to Purulia (West Bengal), passing through towns like Chandil, Nimdi, Bodam, Katin, and Bandhwaan to boost regional connectivity and development, if so, the details of the status of the proposal?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : Railway projects are surveyed/sanctioned/executed Zonal Railway wise and not State-wise/District/Constituency wise as the Railways' projects may span across State boundaries. Railway projects are sanctioned on the basis of remunerativeness,

traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

As on 01.04.2024, across Indian Railways, 488 Railway infrastructure projects (187 New Line, 40 Gauge Conversion and 261 Doubling) of total length 44,488 Km, costing approx. ₹7.44 lakh crore are in planning/approval/construction stage, out of which, 12,045 Km length has been commissioned and an expenditure of approx. ₹2.92 lakh crore has been incurred upto March, 2024. The summary is as under:-

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'24 (Km)	Total Exp upto Mar'24 (₹in Cr)
New Lines	187	20,199	2,855	1,60,022
Gauge Conversion	40	4,719	2,972	18,706
Doubling / Multitracking	261	19,570	6,218	1,13,742
Total	488	44,488	12,045	2,92,470

Zone-wise/year-wise details of all Railway projects including cost, expenditure and outlay are made available in public domain on Indian Railway's website.

The details of commissioning / laying of new track across Indian Railways is given below:-

Period	New track Commissioned	Average commissioning of new tracks
2009-14	7,599 Km	4.2 Km/day
2014-24	31,180 Km	8.54 Km/day (more than 2 times)

Jharkhand:

Railway Infrastructure Projects falling fully/partly in the State of Jharkhand are covered under East Central Railway (ECR), Eastern Railway (ER) and South Eastern Railway (SER) Zones of Indian Railways. Zonal Railway wise details of Railway projects including cost, expenditure and outlay are made available in public domain.

As on 01.04.2024, 32 projects (11 New Lines, 01 Gauge Conversions and 20 Doubling), of total length of 3070 Km, costing ₹52,885 crore falling fully/partly in the State of Jharkhand including those which are in planning/approval/construction stage, out of which, 744 km length has been commissioned and an expenditure of ₹15,986 crore has been incurred upto March, 2024. The summary is as under:-

Category	No. of project	Total Length (in Km)	Length Commissioned till March, 2024(in Km)	Total Exp. upto March, 2024 (Rs. in Cr.)
New Lines	11	1069	156	3549
Gauge Conversion	1	159	90	184
Doubling/Multi- tracking	20	1842	497	12254
Total	32	3070	744	15986

The details of outlay for infrastructure projects falling fully/partly in the State of Jharkhand is as under:-

Period	Outlay
2009-14	₹457 Cr./Yr
2025-26	₹7306 Cr. (approx. 16 times)

The details of commissioning/ laying of new track falling fully/partly in the State of Jharkhand is as under:-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	287 Km	57.4 Km
2023-24	124 Km	124 Km (More than 2 times)

During last three years (i.e. 2021-2022, 2022-2023, 2023-24 and current Financial Year i.e. 2024-25), total 84 Nos. of Surveys (18 New Line, 66 Doubling) falling fully/partly in the State of Jharkhand having a total length of 3386 Km have been sanctioned.

West Bengal:

Railway infrastructure projects falling fully/partly in the West Bengal are covered under Eastern Railway, South Eastern Railway and Northeast Frontier Railway zones of Indian Railways. Zonal Railway wise details of Railway projects including cost, expenditure and outlay are made available in public domain on Indian Railway's website.

As on 01.04.2024, 43 projects (13 New Lines, 04 Gauge Conversions and 26 Doubling), of total length of 4479 Km, costing ₹60,168 crore falling fully/partly in the State of West Bengal including those which are in planning/approval/construction stage, out of which, 1655 km length has been commissioned and an expenditure of ₹20,434 crore has been incurred upto March, 2024. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned till March, 2024 (in Km)	Total Exp. upto March, 2024 (Rs. in Cr.)
New Lines	13	1087	322	9774
Gauge Conversion	4	1201	854	3663
Doubling/Multi-tracking	26	2192	479	6997
Total	43	4479	1655	20434

The details of outlay for infrastructure projects falling fully/partly in the State of West Bengal is as under:-

Period	Outlay
2009-14	Rs. 4,380 Cr./year
2025-26	Rs. 13,955 Cr. (More than 3 times)

Execution of important infrastructure projects falling fully/partly in the State of West Bengal is held up due to delay in land acquisition. Status of land acquisition in West Bengal is as under:

Total Land required for Projects in West Bengal	4093 Ha
Land Acquired	1086 Ha (26.5%)
Balance Land to be acquired	3007 Ha (73.5%)

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1	Nabadwipghat-Nabadwipdham New Line (10 Km)	106.71	0	106.71
2	Byepass at Sainthia (5 Km)	22.28	0	22.28
3	Deshpran-Nandigram (17 Km) New Linne	78.51	65.96	12.55

Further, works on these projects could not be taken forward due to protest by local people against land acquisition and non-cooperation of concerned authorities of the State Government of West Bengal.

Government of India is geared up to execute projects, however success depends upon the support of Government of West Bengal.

During last three years (i.e. 2021-2022, 2022-2023, 2023-24 and current Financial Year i.e. 2024-25), total 95 Nos. of Surveys (10 New Line, 85 Doubling) falling fully/partly in the State of West Bengal having a total length of 4222 Km have been sanctioned.

Survey for new line between Jhargram and Purulia (125 Km) has been sanctioned. Survey work has been taken up.

INTRODUCTION OF CONTROLLED ACCESS SYSTEM IN RAILWAYS

4356. SHRI SUDHAKAR SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any plans to introduce a controlled access system in Railways similar to metro rail networks;
- (b) if so, the steps taken towards its feasibility and implementation;
- (c) whether any pilot projects for controlled access have been initiated;
- (d) if so, the details thereof, Railway zone-wise; and
- (e) the measures being planned to improve crowd management at major railway stations during peak hours and festival seasons?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : With a view to handle heavy rush of passengers at stations during festival/Mela periods, limited Access Control System has been experimented by the Railways where during such periods, holding areas were created outside stations and passengers were allowed only when the train came to the platform.

Further, to handle heavy rush of passengers at stations, following decisions have been taken by railways –

1. Permanent holding areas at 60 stations:

- i. During the festival season of 2024, holding areas were created outside stations. These waiting areas were able to hold large crowds at Surat, Udhna, Patna and New Delhi. Passengers were allowed only when the train came to the platform.
- ii. Similar arrangements were made during Mahakumbh at nine stations of Prayag area.

- iii. Based on the experience of these stations, it has been decided to create permanent waiting areas outside stations at 60 stations across the country, which periodically face heavy crowds.
 - iv. Pilot projects have started at New Delhi, Anand Vihar, Varanasi, Ayodhya, and Ghaziabad stations.
 - v. With this concept, the sudden crowd will be contained within the waiting area. Passengers will be allowed to go to platforms only when the trains arrive at the platform. This will decongest the stations.
2. Access control:
- i. Complete access control will be initiated at the 60 stations.
 - ii. Passengers with confirmed reserve tickets will be given direct access to the platforms.
 - iii. Passengers without a ticket or with a waiting list ticket will wait in the outside waiting area.
 - iv. All unauthorised entry points will be sealed.
3. Wider foot-over-bridges (FOB):
- i. Two new designs of 12 metre wide (40 feet) and 6 metre wide (20 feet) standard FOB have been developed. These wide FOBs with ramps were very effective in crowd management during Mahakumbh. These new standard wide FOBs will be installed in all the stations.
4. Cameras:

- i. Cameras helped crowd management in a big way during Mahakumbh. A large number of cameras will be installed in all stations and adjoining areas for close monitoring.
5. War rooms:
 - i. War rooms at large stations will be developed. Officers of all departments will work in the war room during crowd situations.
6. New generation communication equipment:
 - i. Latest design digital communication equipment like walkie-talkies, announcement systems, calling systems will be installed on all heavy crowd stations.
7. New design ID card:
 - i. All staff and service persons will be given a new design ID card so that only authorised persons can enter the station.
8. New design uniform for staff:
 - i. All staff members will be given new design uniforms so that they can be easily identified during a crisis situation.
9. Upgradation of station director post:
 - i. All major stations will have a senior officer as station director. All other departments will report to the station director.
 - ii. Station director will get financial empowerment so that he can take on- the-spot decisions for improving the station.
10. Sale of tickets as per capacity:

- i. Station Director will be empowered to control the sale of tickets as per capacity of the station and the available trains.

In addition, for the security arrangements and to streamline passenger flow, station specific plans are made involving all the stakeholders that include Government Railway Police (GRP), Local Police and Local Civil Administration and accordingly action is taken to manage the influx of passengers. Queue System is maintained for hassle free boarding of important trains at originating stations.

GRP & RPF staffs are deployed at foot-over bridges to regulate crowd smoothly in order to avoid stampede like situation during the heavy rush period and render real time assistance to passengers. Intelligence units (CIB/SIB) and plain cloth staff are deployed for collection of information about rush and accordingly arrangements were made associating GRP/Police.

During peak rush periods, when heavy movement of passengers is anticipated, zonal Railways are authorized to restrict entry to stations by stopping issuing of platform tickets except for persons coming to the station just to assist the aged, illiterate and female passengers who are not in a position to fend themselves at Railway stations.

CONTROLLING AUTHORITY FOR IAS

4357. SHRI ANAND BHADAURIA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether DoPT is cadre controlling authority for IAS and three Secretariat services of Central Secretariat;

- (b) if so, whether permanent appointment against Group 'A' and 'B' posts in above services is allowed out of discretion of the Competent Appointing authority without any advertisement and exam;
- (c) if so, the relevant rule in this regard; and
- (d) the number of such appointments in Group 'A' and 'B' posts made in above services during the last five years, service-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : Yes, Sir. Department of Personnel & Training is cadre controlling authority for Indian Administrative Service and three Central Secretariat Services, namely, Central Secretariat Service, Central Secretariat Stenographers' Service and Central Secretariat Clerical Service.

(b) : No, Sir.

(c) and (d) : Do not arise in view of the reply to part (b) of the question.

LEASE OF RAILWAY LAND IN HARYANA

4358. KUMARI SELJA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Railway land adjacent to Railway station in Haryana including Sirsa has been given on 99 year-lease;

(b) if so, the details thereof; and

(c) the detail of the Revenue earned by Railways, station-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) : The vacant railway land which is not required for operational purpose in near future is entrusted to Rail Land Development Authority (RLDA) for commercial development.

Railway land parcel measuring about 2.9 Hectare adjacent to Sirsa railway station in Haryana has been leased for commercial and residential development for a period of 99 year through competitive bidding process.

(c) : Railway Station generates revenue from multiple sources which includes ticket sales, freight, and non-fare revenues such as advertisements, parking and other services etc. The total revenue earned during the year 2023-24 is Rs.2,56,093 crore which includes earnings from all the railway stations across Indian Railways.

JAN POSHAN KENDRA

4359. SHRI YADUVEER WADIYAR:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

the details and the number of Jan Poshan Kendras modernised so far and likely to be modernised in future in Karnataka especially in Mysuru, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTI BHAIBAMBHANIYA):

Currently, Jan Poshan Kendra (JPK) pilot study is initiated in the states/districts of Gujarat (Ahmedabad), Telangana (Hyderabad), Rajasthan (Jaipur) and Uttar Pradesh (Ghaziabad). Under this pilot study, 60 FPS dealers (15 FPS dealers each from identified States/districts) have been transformed into Jan Poshan Kendra.

States would be encouraged to scale up JPK model within their states to any number they deem desired.

RESTORATION OF TRAIN STOPPAGES

4360. SHRI P. V. MIDHUN REDDY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Railways had discontinued with the train stoppages during the Covid pandemic in view of the restricted train services;
- (b) if so, the details thereof, Train, Station and State-wise;
- (c) whether the discontinued stoppages were restored post Covid pandemic, if so, the details thereof; and
- (d) whether the Railways has received any representations from the peoples, representatives to restore any such stoppages and if so, the action taken thereon?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : With a view to provide better passenger safety by creating maintenance corridor blocks, speeding up of trains etc, rationalisation of Time-Table was done in a scientific manner with the assistance of IIT-Bombay, which included rationalization of stoppages.

Representations/requests, both formal and informal, are received from State Governments, Ministries of Central Government, Elected Representatives, Consultative Committees etc. by the Railways at various levels including Railway Board, Zonal Railways, Divisional office etc. As receipt of such representations/requests is a continuous and dynamic process, centralized compendium of such representations/requests is not maintained. However, these are dealt as per laid down procedure/guidelines and action as found feasible and justified is taken from time to time.

Moreover, provision of stoppages to cater to the needs of passengers is an ongoing process of Indian Railways subject to traffic justification, operational feasibility etc.

टाटानगर-बक्सर एक्सप्रेस का बड़बिल तक विस्तार

4361. श्रीमती जोबा माझी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार टाटानगर-बक्सर एक्सप्रेस का बड़बिल तक जनहित में विस्तार किए जाने की लगातार की जा रही मांग से अवगत है; और
- (ख) यदि हां, तो क्या सरकार का जनहित में उक्त विस्तार की मांग को अनुमोदित करने का विचार है और यदि नहीं, तो इसके क्या कारण हैं तथा यदि हां, तो इसकी संभावित समय-सीमा सहित तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) : वर्तमान में टाटानगर-बड़बिल सेक्टर को 02 जोड़ी नियमित रेलगाड़ियों द्वारा सेवित किया जा रहा है यथा 12021/12022 हावड़ा-बड़बिल जन शताब्दी एक्सप्रेस और 58103/58104 टाटानगर-बड़बिल पैसेंजर, जो यात्रियों की जरूरतों को पूरा कर रही हैं। इसके अलावा, यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन भारतीय रेल पर रेल सेवाओं के ठहराव का प्रावधान एक सतत प्रक्रिया है।

अधिकतम खुदरा मूल्य के अंतर को समाप्त करना

4362. श्री शेर सिंह घुबाया:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का देश के बड़े मॉल और बाजार की अन्य दुकानों के बीच अधिकतम खुदरा मूल्य (एमआरपी) के अंतर को समाप्त करने का विचार है;
- (ख) यदि हां, तो इसे कब तक किए जाने की संभावना है और इसके किस प्रकार प्राप्त किया जाएगा;
- (ग) क्या सरकार की मूल्य निर्धारण नीति को कार्यान्वित किए जाने का प्रस्ताव है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) से (घ): विधिक माप विज्ञान (पैकबंद वस्तुएं) नियम, 2011 के नियम 18(2) में प्रावधान है कि उपभोक्ताओं के हितों की रक्षा के लिए पैकबंद रूप में वस्तुओं को अधिकतम खुदरा मूल्य (एमआरपी) से अधिक कीमत पर नहीं बेचा जा सकता। विधिक माप विज्ञान अधिनियम, 2009 की धारा 36 में अधिनियम और विधिक माप विज्ञान (पैकबंद वस्तुएं) नियम, 2011 के उल्लंघन के लिए दंड का प्रावधान है।

विधिक माप विज्ञान अधिनियम, 2009 और विधिक माप विज्ञान (पैकबंद वस्तुएं) नियम, 2011 के प्रावधानों के तहत, राज्य सरकारों को विभिन्न राज्यों और संघ राज्य क्षेत्रों (यूटी) में एमआरपी से अधिक कीमत पर पैकबंद वस्तुएं की बिक्री के खिलाफ कार्रवाई करने का अधिकार है। राज्य सरकारें विधिक माप विज्ञान अधिनियम, 2009 और उसके तहत बनाए गए नियमों के प्रावधानों का पालन न करने पर निरीक्षण करती हैं और जुर्माना लगाती हैं।

उक्त नियम के नियम 18(2) में प्रावधान है कि कोई भी विनिर्माता (, पैककर्ता या आयातक एक समान पूर्वपैक-बंद वस्तु के लिए अलगअलग एमआरपी घोषित नहीं कर सकता है।-

उपभोक्ता मामले विभाग "जागो ग्राहक जागो" के तत्वावधान में देश भर में मल्टीमीडिया जागरूकता अभियान चलाकर उपभोक्ता जागरूकता उत्पन्न कर रहा है। इसके लिए वह ऑल इंडिया रेडियो, दूरदर्शन, मेले और त्यौहारों जैसे पारंपरिक मीडिया के साथ साथ सोशल मीडिया का उपयोग करके देश भर के हर उपभोक्ता तक पहुंच रहा है। सरल संदेशों और जिंगल्स के माध्यम से उपभोक्ताओं को उपभोक्ता अधिकारों, अनुचित व्यापार प्रथाओं, उपभोक्ता मुद्दों और निवारण की व्यवस्था के बारे में जागरूक किया जाता है। विभाग स्थानीय स्तर पर उपभोक्ता जागरूकता उत्पन्न करने के लिए राज्यों/संघ राज्य क्षेत्रों को सहायता अनुदान भी जारी कर रहा है। चालू वित्त वर्ष के दौरान/, उपभोक्ता जागरूकता स्कीम के तहत विभाग ने उपभोक्ता अधिकारों, मानकों, निवारण तंत्र आदि के बारे में जागरूकता उत्पन्न करने के लिए टी-20 विश्व कप के दौरान ऑल इंडिया रेडियो (एआईआर) के माध्यम से अभियान चलाया, आईवीआरएस (इंटरैक्टिव वॉयस रिसपांस सिस्टम) अभियान, पंचायतों के साथ पैनइंडिया इंटरएक्टिव सेसन (जो अभी जारी है) अभियान चलाया।-

NET ZERO EMISSION TARGET**4363 SHRI MAHENDRA SINGH SOLANKY:****SHRI MANISH JAISWAL:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the detail of current status of Indian Railways' Net Zero Emission target and the progress made so far;
- (b) the detail of total percentage of electrified Railway Tracks as of 2025 and the projected timeline for achieving 100% electrification;
- (c) the detail of projected renewable energy capacity required to meet the traction power demand of 10,000 MW by 2030; and
- (d) whether Railways plans to invest in or co-develop solar parks under the (Design, Build, Finance, Own, and Operate DBFOO model, if so the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Indian Railways has envisioned to become net zero carbon emitter through offsetting carbon emissions with the usage of power through non-fossil sources, saving in diesel consumption by electrification of railway tracks, consistent efforts directed towards modal shifting of cargo and passenger from road to rail, harnessing hydrogen gas to drive train sets etc. Through these efforts, Indian

Railways are on way to achieve net zero carbon emitter status for scope 1 emissions.

About 98% of the total BG network of the Indian Railways has been electrified. Electrification carried out during 2014-24 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25 (upto Feb' 2025)	45,922

The completion of Electrification project(s) depends on various factors like forest clearances by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law & order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc. All these factors affect the completion time of project(s).

To enhance the share of renewable energy, a combination of solar, wind and other renewable sources is planned based on strategic power procurement planning. Most of the renewable power projects for Indian Railways have been taken up under Power Purchase Agreement (developer mode).

The details of Renewable power capacities commissioned as of February' 2025 is as under:

Renewable power capacities commissioned	
Solar (Rooftop + Land)	553 MW
Wind	103 MW
RTC (Round The Clock) (Hybrid- Solar + wind)	100 MW
Total	756 MW

RAILWAY INFRASTRUCTURE PROJECTS IN KERALA**4364. SHRI K. RADHAKRISHNAN:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the status of railway infrastructure development projects, including doubling, electrification and new line projects in Kerala;
- (b) the details of the timeline for the completion of the Sabari Rail Project and the Thalassery-Mysuru rail line;
- (c) whether the Government plans to introduce more Vande Bharat trains or other high-speed rail services in Kerala, if so, the details thereof; and
- (d) the details of steps being taken to improve railway safety, station modernization and passenger amenities in Kerala?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) : Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise as the Railways' projects may span across State boundaries. Railway projects are sanctioned on the basis missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

As on 01.04.2024, 08 projects (02 new lines, and 06 Doubling) of total length of 419 Km, costing ₹12,350 crore, falling fully/partly in the State of Kerala, are at various stages of planning and implementation, out of which 26 Km length has been commissioned and an expenditure of ₹3,046 crore has been incurred upto March, 2024. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2024 (₹ in Cr.)
New Line	2	146	0	304
Doubling/ Multitracking	6	273	26	2,742
Total	8	419	26	3,046

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Kerala is as under:

Period	Outlay
2009-14	₹372 crore/year
2025-26	₹3,042 crore (more than 8 times)

Execution of important infrastructure projects falling fully/partly in the State of Kerala is held up due to delay in land acquisition. Status of land acquisition in Kerala is as under:

Total Land required for Projects in Kerala	476 Ha
Land Acquired	66 Ha (14%)
Balance Land to be acquired	410 Ha (86%)

Support of the Government of Kerala is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

Land acquisition status in major Projects of Kerala

Sl. No.	Name of Project	Total Status of Land (Ha)			Amount deposited with State govt. (₹ in Cr)
		Total Scope	Total Acquired	Total Pending	
1	Trivandrum-Kanyakumari Doubling	40	33	7	1312
2	Eranakulam- Kumbalam Doubling	4	2	2	262
3	Kumbalam-Turavur Doubling	10	6	4	248
4	Angamali - Sabarimala new line	416	24	392	282

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala.

100% BG network in the State of Kerala has been electrified.

The completion of any Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, deposition of cost share by State Government in cost sharing projects, priority of projects, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climate conditions etc.

Angamali-Sabarimala New Line Project:

Angamali-Sabarimala via Erumeli new line project was sanctioned in 1997-98. Work on Angamali-Kaladi (7 Km) and long lead works on Kaladi-Perumbavoor (10

Km) was taken up. However, further works on this project could not be taken forward due to protests by local people against land acquisition and fixing of alignment of the line, court cases filed against the project and inadequate support from the State Government of Kerala.

The estimated cost of the project has been updated by M/s Kerala Rail Development Corporation Ltd. (KRDCL) at ₹3801 crore and submitted to Government of Kerala in December, 2023 for the acceptance of the estimate and willingness to share cost of the project. The Government of Kerala has communicated their willingness to share the cost of project with certain conditions in August, 2024. Government of Kerala has been requested by Railway to submit unconditional consent for sharing the Cost. The Government of Kerala has also been requested to enter into tripartite MoU among State Government of Kerala, Ministry of Railways and RBI for the Project.

Thalassery-Mysore New Line Project (200 Km):

The Survey for Thalassery-Mysore New Line was conducted. However, in view of the objection from the local public, the Government of Karnataka has raised objection regarding the alignment passing through Karnataka area. Moreover, this alignment passes through the forest and the eco-sensitive zones. The survey for fixing new alignment has been taken up.

Vande Bharat Trains:-

Railway network straddles across State boundaries. Accordingly, trains are introduced across such boundaries as per network requirement. Presently, 04 Vande Bharat trains viz. 20631/20632 Mangaluru Central-Thiruvananthapuram

Vande Bharat Express and 20633/20634 Kasaragod-Thiruvananthapuram Vande Bharat Express, on originating/terminating basis, are catering to the needs of various stations located in the State of Kerala.

Besides, introduction of new train services, including Vande Bharat services, is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, resource availability, etc.

Safety:

Following measures have been taken by Indian Railways to upgrade railway tracks which result in improving railway safety:

- i. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Pre-stressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan-shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges have been used while carrying out primary track renewals.
- ii. The Thick Web Switches and Weldable CMS Crossing have been used in turnout renewal works.
- iii. Supply of 130m/260m long rail panels has been increased to avoid welding of joints, thereby improving safety.
- iv. Adoption of better welding technology for rails i.e. Flash Butt Welding.
- v. Adoption of mechanized system for track maintenance using high output plain tampers and points & crossing tampers for improved maintainability & reliability of track.

- vi. Deployment of state-of-the-art modern machines including Rail Grinding machines manufactured in India on Railway network to further improve asset reliability.
- vii. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc.
- viii. Interlocking of Level Crossing (LC) Gates for enhancing safety at LC gates.
- ix. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
- x. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).

Safety is accorded the highest priority on Indian Railways. The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:

Expenditure on Safety related activities			(₹ in Cr.)		
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14796	27,086	30,864	31,540	30,666
Maintenance of Machines	5406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1986	5,347	6,662	8,184	7,706

Track Renewals	4985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,623 stations up to 28.02.2025 to eliminate accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 11,089 level Crossing Gates up to 28.02.2025 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,631 stations up to 28.02.2025.
5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 Route Km). Track side works on these routes have been completed on about 2066 RKm. Regular trials are being done on these sections.

6. Detailed instructions on issues related with safety of Signalling e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fanshaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.

14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e. Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track e.g. integrated block, corridor block, worksite safety, monsoon precautions etc. have been issued.
22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair / rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
28. Regular counselling and training of staff is undertaken.
29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

SN	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till Jan 25)	2014-25 Vs. 2004-14
	Technological improvements			

1	Use of high-quality rails (60 Kg) (Km)	57,450 km	1.4 lakh km	More than 2 times
2	Longer Rail Panels (260m) (Km)	9,917 km	76,000 km	More than 7 times
3	Electronic Interlocking (Stations)	837 stations	3,243 stations	4 times
4	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 nos.	As on 31.01.25: 25,293	281 times
5	Thick Web Switches (Nos.)	Nil	27,079 nos.	
Better maintenance practices				
1	Primary Rail Renewal (Track Km)	32,260 km	49,000 km	1.5 times
2	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 lakh	1.9 crore	More than 2 times
3	Weld failures (Nos.)	In 2013-14: 3699 nos.	In 2024-25: 301 nos.	92 % reduction
4	Rail fractures (Nos.)	In 2013-14: 2548 nos.	In 2024-25: 243 nos.	91% reduction
Better infrastructure and Rolling stock				
1	New Track KM added (Track km)	14,985 nos.	34,000 km	More than 2 times
2	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 nos.	12,771 nos.	More than 3 times
3	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4	Manufacture of LHB Coaches (Nos.)	2,337 nos.	41,551	More than 17 times

All Unmanned Level Crossings (UMLCs) on the running lines of Broad Gauge (BG) network of Indian Railways have been eliminated.

Station Re-development:

Development/upgradation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development/upgradation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Ministry of Railways has launched 'Amrit Bharat Station Scheme' for development of Railway stations on Indian Railways. This scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

railway bridges are also inspected more frequently depending upon their condition. Repair /strengthening / rehabilitation / rebuilding of railway bridges is a continuous process and is undertaken whenever so warranted by their physical condition as ascertained during these inspections.

Kerala is covered under Southern Railway. During last three year, 5,405 nos of railway bridges were repaired/rehabilitated/strengthened /rebuild in Indian Railway which include 274 nos of railway bridges in Southern Railway.

Passenger Amenities:

Provision of Passenger amenities at Railway stations depend upon the category of station. Improvement of passenger amenities at railway stations in Indian Railways is a continuous and on-going process depending upon need, volume of the passenger traffic and inter-se priority of works, subject to availability of funds. Further, at present, modernization of stations is being taken up under 'Amrit Bharat Station Scheme'.

मुरादाबाद और बिजनौर में रेल उपरिपुलअंडरपास/

4365. श्रीमती रुचि वीरा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार को उत्तर प्रदेश के मुरादाबाद संसदीय निर्वाचन क्षेत्र और बिजनौर जिले में रेल उपरिपुलों अथवा अंडरपास के निर्माण हेतु कितने प्रस्ताव प्राप्त हुए हैं (आरओबी);

(ख) क्या मुरादाबाद हरिद्वार बरास्ता धामपुर मार्ग पर-432-बी रेलवे क्रॉसिंग और काँठ अमरोहा मार्ग-पर433-बी रेलवे क्रॉसिंग पर आरओबी अथवा अंडरपास के निर्माण का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसे कब तक पूरा किए जाने की संभावना है;

(ग) उक्त रेलवे क्रॉसिंग के निर्माण की विभागीय स्तर की स्थिति का ब्यौरा क्या है; और

(घ) मानवरहित रेल समपारों पर आरओबी अथवा अंडरपास के निर्माण के लिए कब तक का लक्ष्य निर्धारित कर दिया गया है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : रेलवे बोर्ड, क्षेत्रीय रेल, मंडल कार्यालय आदि सहित विभिन्न स्तरों पर देश भर में ऊपरी/निचले सड़क पुलों के लिए राज्य सरकारों, संसद सदस्यों, निर्वाचित प्रतिनिधियों, रेलवे की अपनी आवश्यकताओं, संगठनों/रेल उपयोगकर्ताओं आदि से औपचारिक और अनौपचारिक दोनों प्रकार के प्रस्ताव/अनुरोध/सुझाव/अभ्यावेदन प्राप्त होते हैं। चूंकि ऐसे प्रस्तावों/शिकायतों/सुझावों की प्राप्ति एक सतत् और गतिशील प्रक्रिया है, इसलिए ऐसे अनुरोधों का केंद्रीकृत संग्रह नहीं रखा जाता है। बहरहाल, ऐसे अनुरोधों की जांच की जाती है और व्यवहार्य एवं औचित्यपूर्ण पाए जाने पर समय-समय पर कार्रवाई की जाती है।

भारतीय रेल में समपारों के स्थान पर ऊपरी/निचले सड़क पुलों के निर्माण कार्यों को मंजूरी देना निरंतर एवं सतत् प्रक्रिया है। रेलगाड़ी परिचालन में संरक्षा और गतिशीलता पर इसके प्रभाव तथा सड़क उपयोगकर्ताओं पर पड़ने वाले प्रभाव के आधार पर ऐसे कार्यों को प्राथमिकता दी जाती है और शुरू किया जाता है।

भारतीय रेल में वर्ष 2004-14 की तुलना में वर्ष 2014-24 (फरवरी 25) के दौरान निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-24 (फरवरी 25)	12,977 अदद

दिनांक 01.02.2025 तक, भारतीय रेल में 97,422 करोड़ रूपए की लागत से 4,344 अदद ऊपरी/निचले सड़क पुलों के निर्माण कार्य स्वीकृत किए गए हैं, जिसमें उत्तर प्रदेश राज्य में 13,898

करोड़ रुपये की लागत से 724 अदद ऊपरी/निचले सड़क पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

वर्तमान में, मुरादाबाद जिले में 05 अदद ऊपरी/निचले सड़क पुल और बिजनौर जिले में 08 अदद ऊपरी/निचले सड़क पुल स्वीकृत हैं। ये कार्य योजना और निष्पादन के विभिन्न चरणों में हैं।

समपार संख्या 432/बी के स्थान पर ऊपरी सड़क पुल के निर्माण के लिए कार्य स्वीकृत किया गया है। यह कार्य द्विनिकाय के आधार पर अर्थात् रेलवे का भाग रेलवे द्वारा तथा पहुंच मार्ग राज्य सरकार की एजेंसी द्वारा किया जा रहा है। सामान्य व्यवस्था आरेख (जीएडी) तैयार करने का कार्य शुरू कर दिया गया है।

समपार संख्या 433/सी (कंठ यार्ड) के स्थान पर ऊपरी/निचले सड़क पुलों के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट (टीएफआर/डीपीआर) तैयार करने का कार्य शुरू कर दिया गया है। आगे की कार्रवाई तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट पर निर्भर करती है।

ऊपरी/निचले सड़क पुल संबंधी कार्यों का पूरा होना और चालू करना पहुँच संरेखण को अंतिम रूप देने, सामान्य आरेखण व्यवस्था की स्वीकृति, भूमि अधिग्रहण, अतिक्रमण हटाना, बाधक जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, जलवायु परिस्थितियों के कारण परियोजना विशेष/कार्य स्थलों के लिए वर्ष में कार्य महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/कार्यों के पूरा होने के समय को प्रभावित करते हैं।

RISE IN PRICES OF ESSENTIAL COMMODITIES

4366. SHRI A. RAJA :

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether any steps have been taken by the Government to check price rise of essential commodities like grains, pulses, vegetables, eggs and cooking gas;
- (b) if so, the details thereof along with the policies implemented in this regard;
- (c) whether the Government is monitoring price rise situation of major essential commodities on regular basis and if so, the details thereof;
- (d) the reasons for sharp increase in milk, milk products and eggs recently in the market;
- (e) whether suitable action has been taken to keep the prices under check; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) : In order to tackle the volatility in prices, government maintains buffer stocks of pulses and onion for market interventions through calibrated and targeted release to moderate the prices in the market. Part of the stock of pulses from the buffer are converted to dals for retail sale to the consumers at affordable prices under the Bharat Dal brand. Similarly, atta and rice are distributed to retail consumers under Bharat brand at subsidized prices. Onion from the buffer had been released during September to December, 2024 in a calibrated and targeted manner to moderate prices in high price consuming centres at wholesale markets and through retail outlets. Onions from the buffer were distributed among retail consumers at Rs.35 per kg through stationary retail outlets and mobile vans in major consumption centres.

Government reduced the retail selling price of domestic LPG by Rs. 200 per 14.2 Kg LPG cylinder with effect from 30th August, 2023 and by Rs.100 per 14.2 Kg cylinder with effect from 9th March, 2024. The retail selling price of a 14.2 Kg domestic LPG cylinder is currently Rs 803 in Delhi. After a targeted subsidy of Rs.300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs.503 per cylinder (in Delhi). This is available to more than 10.33 crore Ujjwala beneficiaries, across the country. A few State Governments are providing some additional subsidy on LPG refills and bear the additional cost from their respective budgets.

(c) : Department of Consumer Affairs monitors the daily retail and wholesale prices of selected essential food commodities, submitted by the 555 price monitoring centres that have been set up with Central assistance by the State Governments and UT Administrations across the country. The daily report of prices and indicative price trends are duly analysed for taking appropriate decisions such as release of stocks from the buffer, stock disclosure by stockholding entities, imposition of stock limits, changes in trade policy instruments like rationalisation of import duty, changes in import quota, restrictions on exports of the commodity etc. Inter-Ministerial Committee (IMC) reviews and deliberates, on regular basis, the situation of prices and price trends of essential agri-horticulture commodities and suggests measures to enhance availability through increased domestic production and through imports.

The prices of food commodities tend to be volatile as they are affected by several factors, such as seasonality in production, adverse weather conditions,

supply chain disruptions, rise in international prices etc. Sometimes slight disruptions in the supply chain or crop damage due to adverse weather condition etc. lead to spike in the prices of agri-horticultural commodities. Conversely, bulk arrival and logistics problems have the potential of creating a situation of glut in the market and resultant dip in prices. Further, El Nino phenomenon observed during the past two consecutive years of 2022-23 and 2023-24 created adverse weather conditions which impacted the production and prices of food commodities, especially, vegetables and pulses.

(d) to (f) : The all-India average retail prices of milk is stable over the past one year. The average retail prices of milk, as reported by the price reporting centres across the States and UTs at Rs.58.34 per litre on 21.03.2025 is 0.34% lower than Rs.58.54 per litre on 21.03.2024. The all-India average retail prices of egg at Rs.75.96 per dozen on 21.03.2025 is lower than previous month by 4.97%.

ARKA AND ARUNIKA SUPERCOMPUTERS

4367. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the manner in which the deployment of the Arka and Arunika supercomputers improved the accuracy of weather forecasting and disaster prediction in the country;
- (b) the initiatives being undertaken to train Indian meteorologists and scientists in using AI-powered climate prediction models;

- (c) whether the Government has set any targets for reducing forecasting errors with the use of Arka in the coming years; and
- (d) whether there are any specific Government-backed programmes that will utilize Arunika's computational power to optimize fisheries, marine biodiversity or deep-sea exploration and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The Ministry of Earth Sciences (MoES) provides weather forecasting services to the nation using several numerical weather prediction (NWP) models. These models are run routinely at different temporal and spatial scales on supercomputers to support operational weather forecasts. This activity requires state-of-the-art computational resources. The supercomputers (Arka and Arunika) are crucial to improving the accuracy of weather forecasts by running high-spatial resolution NWP models with a high volume of observational datasets into the latest data assimilation methods to improve model initial conditions further.

For example, the current resolution of models used for short and medium range weather forecasts is inadequate for block-level forecasts. To achieve accuracy in weather forecasts, we need to increase model resolutions from 12.5 km to 6.5 km (short-medium range) and 35 km to 12 km (seasonal). Higher model resolution has demonstrated better predictability skills for extreme events. Increasing the resolution

requires computing resources that are eight times greater than the current high-performance computing (HPC) capacity. Therefore, deploying Arka and Arunika will enable operational models to run at much higher resolutions than currently possible with the existing HPC, thereby enhancing the predictability of forecasting extreme weather events such as heat and cold waves, cyclones, heavy rainfall, floods, thunderstorms, lightening, etc. across the country.

(b) : The enhanced computational capability helps to efficiently use new advanced technologies such as Artificial Intelligence (AI) and Machine Learning (ML) to enhance the accuracy of NWP products further, thereby significantly improving the forecast products rendered to various stakeholders, including disaster preparedness. The Ministry of Earth Sciences explores integrating AI and ML technologies into weather forecasting systems in addition to physics-based numerical models. This initiative is part of a broader strategy to enhance the accuracy and efficiency of meteorological predictions nationwide. To further strengthen, Indian scientists are collaborating with international programs such as "Momentum Partnership" to improve AI capability in weather and climate predictions.

The Ministry has established a dedicated virtual center on AI/ML/Deep Learning (DL) at the Indian Institute of Tropical Meteorology (IITM) in Pune. A dedicated functional group has been established in IMD under the MoES to strengthen the R&D activities in AI/ML. These centers focus on leveraging AI, ML, and DL techniques for advancements in Earth Sciences. It has already developed several AI/ML-based applications tailored for localized predictions and the analysis of weather and climate

patterns. Achievements and outcomes of AI and ML in the research and development (R & D) of weather prediction are provided below:

- Improved the short-range precipitation forecast in 1-day, 2-day, and 3-day lead times with a reduction in bias
- Developed high-resolution (300m) urban gridded meteorological data sets for temperature and precipitation
- Developed the time-varying Normalized Difference Urbanization Index with a spatial resolution of 30 meters from 1992-2023
- Developed very high-resolution precipitation data sets for verification purposes
- Deep Learning approach is being explored for precipitation nowcasting using data from DWRs

(c) : Yes.

(d) : The MoES has launched various missions that focus on improving different components of earth-ocean sciences for a weather-aware society, which helps to optimise fisheries management, maintain marine biodiversity, and also in deep-sea exploration. The core computing capacity provided by Arunika and Arka shall be extensively used for these purposes.

INTERNET SHUTDOWNS IN 2024

4368. DR. DHARAMVIRA GANDHI:

DR. AMAR SINGH:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the total number of internet shutdowns ordered by the Government in 2024, along with the breakdown and duration of each shutdown, State-wise;
- (b) the reasons cited for these shutdowns and their extensions, if any, particularly in cases where they were imposed as preventive measures;
- (c) whether any shutdowns coincided with key examination dates, business operations, or emergency services and if so, the details thereof;
- (d) whether the Government has conducted any assessments on the impact of such shutdowns on instances of cheating in said exams, if so, the details thereof; and
- (e) the steps being taken to ensure that internet shutdowns are imposed only as a last resort and in adherence with guidelines set by the Supreme Court?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) : As per seventh schedule of the Constitution, police and public order are State subjects. Accordingly, the details regarding internet suspension orders issued by State Government/ Union Territories (UTs) are not maintained centrally by the Department of Telecommunications (DoT). The permissions granted by Ministry of Home Affairs (MHA) for temporary suspension of telecom services are available on MHA website: <https://www.mha.gov.in/en/notifications/circular/archive-circular>.

(c) and (d) : The contribution of internet for the well-being of citizens has to be balanced with the misuse of social media platforms by anti-social elements which may require temporary internet shutdowns as per the Telecommunications (Temporary Suspension of Services) Rules, 2024.

DoT has not conducted any assessments on the impact of such shutdowns on instances of cheating in said exams.

(e): In order to ensure that internet shutdowns are imposed only as a last resort and in adherence with guidelines set by the Supreme Court, following steps have been taken by DoT:

- i. The directions given by the Hon'ble Supreme Court, in its judgment dated 10.01.2020 passed in W.P. (C) no. 1031/2019 & W.P. (C) no. 1164/2019, were communicated to all Chief Secretaries/ Administrators of States/ Union Territories (UTs) on 10.11.2020.
- ii. The Telecommunications (Temporary Suspension of Services) Rules, 2024, notified vide G.S.R. 724 (E) dated 22.11.2024, contains such necessary checks and balances.

ARTEMIS PROGRAMME

4369. SHRI KHAGEN MURMU:

Will the **PRIME MINISTER** be pleased to state:

(a) whether ISRO has any plans to take part in Artemis programme and if so, the details thereof;

(b) whether Indian astronauts are flying in NASA rockets; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The Artemis Accords are a practical set of principles, guidelines and best practices to enhance the governance of the civil exploration and use of outer space with the intention of advancing the Artemis programme. India has signed the Artemis Accord on June 21, 2023, becoming the 27th signatory. However, India is not a participant in the NASA led Artemis Programme, which is a mission-driven initiative led by NASA to return humans to the Moon and beyond. India has outlined its own ambitious vision for space exploration under its Space Vision 2047. This includes mission such as Chandrayaan series for lunar exploration and Gaganyaan continuation programme leading to BhartiyaAntariksha Station, reflecting India's vision to advancements in space exploration. However, ISRO will explore the possibilities of participation in the Artemis programme in future.

(b):It is planned to launch one Indian astronaut aboard Crew Dragon of SpaceX for the upcoming ISRO-NASA joint mission to the International Space Station (ISS) under the Spaceflight Agreement with M/s. Axiom Space INC, USA.

(c):The launch is expected during second quarter (Q2) of 2025.

नफरत फैलाने वाले भाषणों की घटनाएं

4370. श्री दरोगा प्रसाद सरोज:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को देश में राजनेताओं द्वारा अल्पसंख्यकों के विरुद्ध नफरत फैलाने वाले भाषण दिए जाने की बढ़ती घटनाओं की जानकारी है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का अल्पसंख्यकों के विरुद्ध दिए गए नफरत फैलाने वाले भाषणों से होने वाली प्रत्येक घटना से निपटने के लिए कोई नया और पर्याप्त रूप से कठोर कानून बनाने का विचार है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क) से (ग) : भारत के संविधान की सातवीं अनुसूची के अनुसार 'सार्वजनिक व्यवस्था' और 'पुलिस' राज्य के विषय हैं। अपराधों को रोकने, पता लगाने और जांच करने तथा अपनी कानून प्रवर्तन एजेंसियों के माध्यम से अपराधियों पर मुकदमा चलाने के लिए राज्य सरकार जिम्मेदार हैं। राज्य सरकारें मौजूदा कानूनों के प्रावधानों के तहत ऐसे अपराधों से निपटने में सक्षम हैं। इसके अलावा, भारतीय न्याय संहिता, 2023 की धारा 196, 299 और 353 के तहत ऐसी घटनाओं से निपटने के लिए पर्याप्त प्रावधान हैं।

इसके अलावा, राष्ट्रीय अल्पसंख्यक आयोग मंत्रालय के अधीन एक सांविधिक निकाय होने के साथ-साथ अल्पसंख्यकों के विकास की प्रगति का मूल्यांकन, अल्पसंख्यकों के लिए सुरक्षा उपायों के कामकाज की निगरानी, अल्पसंख्यकों के अधिकारों और सुरक्षा उपायों से वंचित किए जाने की शिकायतों और मामलों पर गौर करना, अल्पसंख्यकों के सामाजिक-आर्थिक और शैक्षिक विकास से संबंधित मुद्दों पर अध्ययन, अनुसंधान और विश्लेषण करना आदि कार्य करता है। ऐसी कोई याचिका प्राप्त होने की स्थिति में आयोग आवश्यक कार्रवाई के लिए उन्हें संबंधित प्राधिकारियों/राज्य सरकारों के समक्ष उठाता है।

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी सूचना की अनुमति प्रदान नहीं की है।

12.03 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, डॉ. एल. मुरुगन जी।

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2023-2024.
 - (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2462/18/25]

माननीय अध्यक्ष : माननीय सदस्यगण, मैं फिर आग्रह करता हूं कि हम सभी सदन के नियमों का पालन करें। जब माननीय मंत्री जी बोल रहे हों, तो सदस्यगण उन्हें क्रॉस न करें।

आइटम नंबर 3, श्री सतीश चंद्र दुबे जी ।

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे) : महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1 (ख) (के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति) हिन्दी तथा अंग्रेजी संस्करण (सभा पटल पर रखता हूँ:-

- (1) सिंगरेनी कोलियरीज कंपनी लिमिटेड, कोठागुडम कोलियरीज के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (2) सिंगरेनी कोलियरीज कंपनी लिमिटेड, कोठागुडम कोलियरीज का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।

[Placed in Library, See No. LT 2463/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2464/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):** Sir, I rise to lay on the

Table:-

- (1) A copy of the Notification No. G.S.R.1129(E) (Hindi and English versions) published in Gazette of India dated 11th March, 2025, making further amendments in Schedule to the Haj Committee Act, 2002, mentioned therein, under sub-section (2) of Section 41 of the said Act.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 44 of the Haj Committee Act, 2002:-
 - (i) S.O.593(E) published in Gazette of India dated 3rd February, 2025, notifying adoption of the Central Civil Services (CCS) Conduct Rules, 1964 and Central Civil Services (CCS)-Classification, Control and Appeal (CCA) Rules, 1965 for the regular employees of Haj Committee of India.
 - (ii) G.S.R.170(E) published in Gazette of India dated 11th March, 2025, making certain amendments in the Haj Committee Rules, 2002, mentioned therein.

[Placed in Library, See No. LT 2465/18/25]

12.04 hrs

MESSAGE FROM RAJYA SABHA

AND

BILL AS AMENDED BY RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Disaster Management (Amendment) Bill, 2024, which was passed by the Lok Sabha at its sitting held on the 12th December, 2024, has been passed by the Rajya Sabha at its sitting held on the 25th March, 2025, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the words, "Seventy-fifth", the words "Seventy-sixth" be **substituted.**

CLAUSE 1

2. That at page 1, line 4 **for** the figure, "2024", the figure, "2025" be **substituted.**

CLAUSE 6

3. That at page 5, line 47, **for** the figure, "2024", the figure, "2025" be **substituted.**
4. That at page 6, line 13, **for** the figure, "2024", the figure, "2025" be **substituted.**

CLAUSE 51

5. That at page 14, line 21, **for** the figure, "2024",

the figure, "2025" be **substituted.**

6. That at page 14, line 27, **for** the figure, "2024",

the figure, "2025" be **substituted.**

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Sir, I lay on the Table the Disaster Management (Amendment) Bill, 2024, as passed by Lok Sabha and returned by Rajya Sabha with amendments.

12.05 hrs

PUBLIC ACCOUNTS COMMITTEE

19th to 21st Reports

DR. AMAR SINGH (FATEHGARH SAHIB): Sir, I rise to present the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Report No. 19 on "Compliance Audit of Central Board of Indirect Taxes and Customs (CBIC)."
 - (2) Report No. 20 on "Sub optimum utilization of the capacities of GSAT-18 Satellite."
 - (3) Report No. 21 on "Short closure of project for development of Special Grade Carbon Fibre."
-

12.05 ½ hrs

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

Statements

श्री गणेश सिंह (सतना) : अध्यक्ष महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित अन्तिम की-गई-कार्रवाई विवरणों (हिन्दी तथा अंग्रेजी संस्करण) को सभा पटल पर रखता हूँ:-

- (1) इस्पात मंत्रालय से संबंधित 'भारतीय इस्पात प्राधिकरण लिमिटेड (सेल) और राष्ट्रीय इस्पात निगम लिमिटेड (आरआईएनएल) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' के बारे में समिति के 27वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी समिति (2024-25) के दूसरे प्रतिवेदन (18वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अन्तिम की-गई-कार्रवाई को दर्शाने वाला विवरण।
 - (2) गृह मंत्रालय से संबंधित 'केन्द्रीय रिजर्व पुलिस बल (सीआरपीएफ) में रोजगार में अन्य पिछड़े वर्गों का प्रतिनिधित्व सुनिश्चित करने और उनके कल्याण के लिए किए गए उपाय' के बारे में समिति के 33वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी समिति (2024-25) के चौथे प्रतिवेदन (18वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा अन्तिम की-गई-कार्रवाई को दर्शाने वाला विवरण।
-

12.06 hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

4th Report

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): Sir, I rise to present the Fourth Report (Hindi and English versions) on Action Taken by the Government on the Recommendations/Observations contained in the First Report of the Standing Committee on Housing and Urban Affairs (2024-25) on the subject, 'Demands for Grants (2024-2025)' of the Ministry of Housing and Urban Affairs.

12.06 ½ hrs

**STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH
AND SPORTS**

363rd and 364th Reports

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR): Sir, I rise to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) 363rd Report on Demands for Grants (2025-26) pertaining to the Department of School Education and Literacy, Ministry of Education.
 - (2) 364th Report on Demands for Grants (2025-26) pertaining to the Department of Higher Education, Ministry of Education.
-

12.07 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on Demands for Grants (2024-2025) pertaining to the Ministry of New and Renewable Energy*

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI): Sir, with your kind permission, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on Demands for Grants (2024-2025) pertaining to the Ministry of New and Renewable Energy.

12.07 ½ hrs

(ii) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Railways on Demands for Grants (2024-2025) pertaining to the Ministry of Railways*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Speaker Sir, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Railways on Demands for Grants (2024-2025) pertaining to the Ministry of Railways

* Laid on the Table and also placed in Library, See No. LT 2460/18/25 and 2461/18/25 respectively.

12.08 hrs**ANNOUNCEMENT BY THE SPEAKER**

Matters of Urgent Public Importance raised during 'Zero Hour' To be termed as 'Matters of Public Importance'

माननीय अध्यक्ष : माननीय सदस्यगण, शून्य काल का नाम 'लोक महत्व के अविलम्बनीय मुद्दे' होता है। इस 'अविलम्बनीय' शब्द को हटा कर मैं इसे 'लोक महत्व के विषय' कर रहा हूँ, क्योंकि कई विषय ऐसे होते हैं, जो अविलम्बनीय नहीं होते हैं। इसलिए इस समय लोक महत्व के विषयों/मामलों को उठाने की अनुमति प्रदान की जाती है।

श्री छोटेलाल जी।

श्री छोटेलाल : अध्यक्ष जी, धन्यवाद।

माननीय अध्यक्ष : जैसा छोटेलाल जी का नाम है, वैसे छोटेलाल जी हैं।

श्री छोटेलाल : अध्यक्ष जी, आपका आशीर्वाद है।

12.08 ½ hrs**MATTERS OF PUBLIC IMPORTANCE**

श्री छोटेलाल (राबर्ट्सगंज): अध्यक्ष महोदय, हमारे संसदीय क्षेत्र राबर्ट्सगंज, सोनभद्र, यू.पी. के किसान सिंचाई के अभाव में आज तक परेशान रहते हैं। समाजवादी पार्टी की सरकार में सोनभद्र जिले के दुद्धी विधान सभा क्षेत्र में 500 रुपये से ज्यादा की लागत से कनहर परियोजना बनायी गयी थी। मगर, नहर-नाली न बनने से दुद्धी विधान सभा के किसान आज तक पानी के लिए तरस रहे हैं। बाणसागर परियोजना का पानी अहिरौरा बांध में गिराकर वहां से भोका, चकिया, चन्दौली बँधी में पानी लाया जाए, ताकि पूरे जनपद को सिंचाई के लिए पानी मिल सके।

सर, बाणसागर परियोजना मिर्जापुर और सोनभद्र के बॉर्डर पर है। हम चाहते हैं कि उसे धंधरौल बाँध तक कर दिया जाए, जिससे वहां के सभी किसानों को पानी मिल जाए। अभी 50 लाख करोड़ रुपये के बजट की अनुदान मांगों को स्वीकृत किया गया है। अगर इसका पैसा एक बार हमारे संसदीय क्षेत्र में

भी आ जाएगा तो किसानों की 'बल्ले-बल्ले' हो जाएगी।

महोदय, नगवा बांध से छोटा नाव के जरिए लिफ्ट से करही बँधी, देवरी बँधी, बलियारी बँधी में पानी दिया जाए एवं जसौली परियोजना लिफ्ट बनाकर 60 गांवों के किसानों को पानी दिया जाए।

सोन लिफ्ट से स्पेन लिफ्ट, जहां पानी नहर में आता है, वहां बांध से छोटा लिफ्ट बना कर भेलाही बँधी में पानी छोड़कर घोरावल विधान सभा में पानी दिया जाए।

बहुत-बहुत धन्यवाद।

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : माननीय अध्यक्ष महोदय, आपने मुझे शून्यकाल में अपने क्षेत्र की समस्या रखने का अवसर दिया, मैं इसके लिए आपको बहुत-बहुत धन्यवाद देती हूँ।

महोदय, मैं आपके माध्यम से सदन को अवगत कराना चाहती हूँ कि मेरे लोकसभा क्षेत्र दादरा एवं नगर हवेली में शहरी और ग्रामीण क्षेत्रों की सड़कों की हालत अत्यंत जर्जर हो चुकी है। कई सड़कें वर्षों से निर्माणाधीन पड़ी हैं, जिनका कार्य अभी तक पूरा नहीं हो पाया है। इन अधूरी और खराब सड़कों के कारण आए दिन सड़क दुर्घटनाएँ हो रही हैं। अब तक कई निर्दोष नवयुवकों और आम लोगों को अपनी जान गंवानी पड़ी है।

महोदय, इन जर्जर और अधूरी सड़कों से उठने वाली धूल और मिट्टी के कारण क्षेत्र में वायु प्रदूषण भी तेजी से बढ़ रहा है, जिससे छोटे बच्चों और वृद्धजनों के स्वास्थ्य पर गंभीर असर पड़ रहा है। प्रदूषण के कारण छोटे बच्चे और बुजुर्ग गंभीर रूप से बीमार हो रहे हैं। सड़कों की बदहाल स्थिति के कारण मिनटों की दूरी तय करने में घंटों का समय लग जाता है। बच्चों को स्कूल जाने में और कर्मचारियों को अपने कार्यालय पहुँचने में रोज़ देर हो रही है, जिससे उनकी पढ़ाई और कामकाज दोनों प्रभावित हो रहे हैं।

अतः महोदय, मेरा आपसे आग्रह है कि संबंधित विभाग को निर्देशित किया जाए कि वे तुरंत इस देरी का कारण पता करें और शीघ्र अति शीघ्र सड़क निर्माण कार्य में गति लाएँ, ताकि मेरे क्षेत्र के लोग दुर्घटनाओं का शिकार न हों और उन्हें एक सुरक्षित परिवहन सुविधा मिल सके।

धन्यवाद ।

माननीय अध्यक्ष: माननीय सदस्यगण, सदन में खड़े-खड़े कोई बात नहीं करेगा, सब बैठ जाइए। इधर भी कर रहे हैं। सब बंद कीजिए। कोई भी खड़े-खड़े बात न करें। सभी अपनी-अपनी सीटों पर बैठ जाएं।

श्री मुकेश राजपूत (फर्रुखाबाद) : माननीय अध्यक्ष महोदय, अपने मुझे बोलने का अवसर दिया इसके लिए आपको धन्यवाद देता हूँ।

महोदय, जैसा कि हम सभी जानते हैं भारत में नारी सदियों से ही पूजनीय रही है यहाँ सनातन धर्म में 'नारी तू नारायणी' कहा जाता है अर्थात् देवी का दर्जा दिया जाता है।

12.13 hrs

(Shrimati Sandhya Ray in the Chair)

महोदया, जब से आदरणीय श्री नरेंद्र मोदी जी देश के प्रधानमंत्री बने हैं तब से लगातार महिलाओं के सम्मान व उनके उत्थान के लिए महत्पूर्ण कार्य किये जा रहे हैं एवं उनकी हर एक योजना महिलाओं के हितों को ध्यान में रखकर ही प्रारम्भ होती है।

परन्तु महोदया, विगत दिनों प्रयागराज हाई कोर्ट के एक जज के द्वारा दिए गए एक अशोभनीय वक्तव्य से मन अत्यंत व्यथित है। बड़े चिंतन का विषय है कि उच्च पदों पर बैठे हुए ऐसे कुछ लोग निजी स्वार्थ या भ्रमवश इस तरह से वक्तव्य देते हैं।

महोदया, ऐसा पद जहाँ हर पीड़ित व्यक्ति चाहे कोई भी हो, जिसके साथ अन्याय हुआ हो वह न्यायालय का दरवाजा खटखटाता है, इस उम्मीद से कि यहाँ उसको न्याय मिलेगा। परन्तु ऐसे पदासीन न्यायाधीश जब इस तरह की बात महिलाओं के प्रति कहते हैं कि किसी महिला या युवती के प्राइवेट पार्ट को टच करना या कपड़े फाड़ना यहाँ तक कि उसके पायजामे का नाड़ा तोड़ना भी बलात्कार के प्रयास के दायरे में नहीं आता है। यह अत्यंत भयावह एवं शर्मनाक है। मैं इसकी खुले शब्दों में निंदा करता हूँ।

महोदया, उन्होंने यह बात कासगंज जनपद की एक नाबालिग बच्ची के साथ साल 2021 में हुई घटना पर कही, जहां तीन लोगों ने एक बच्ची के साथ बदतमीजी की और उसके प्राइवेट पार्ट्स को

छुआ। उसे पुलिया के नीचे घसीट कर ले गये यहां तक कि उसके पायजामा का नाड़ा भी तोड़ दिया। लेकिन तभी वहां से ट्रैक्टर से गुजर रहे दो व्यक्तियों ने लड़की की रोने की आवाज़ को सुना तो वहां पर पहुंचे। जिस पर अपराधियों ने उन्हें तमंचा दिखाया और फिर वहां से भाग गए।

अभियुक्तों ने इस मामले में इलाहाबाद हाईकोर्ट में याचिका दाखिल की थी। उस पर वहां के न्यायाधीश के द्वारा इस तरह की बात कही गई है।

महोदया, इससे देश के 140 करोड़ देशवासियों की भावनाएं आहत हुई हैं। महिलाएं अपने आप में स्वयं असहज महसूस कर रही हैं। ऐसे लोगों को देश की महिलाओं से माफी मांगनी चाहिए।

महोदया, जहाँ संविधान में किसी महिला को आंख मारना भी अपराध की श्रेणी में आता है, वहां कोई इस प्रकार की घटना को बलात्कार न माने, यह कैसे हो सकता है?

महोदया, मैं माननीय मंत्री जी से अनुरोध करता हूँ कि वह इस मामले को अपने संज्ञान में लें। इस तरह के वक्तव्य देने वाले जो व्यक्ति हैं, उनके खिलाफ संविधान के दायरे में रह कर कार्रवाई की जाए, ताकि कभी भी इस तरह की घटना दोबारा न हो। इसकी मैं घोर भर्त्सना करता हूँ और माननीय मंत्री जी से उचित कार्रवाई की मांग भी करता हूँ।

श्री गोडम नागेश (आदिलाबाद) : सभापति महोदया, मैं तेलंगाना के आदिलाबाद क्षेत्र से आता हूँ। हमारे तेलंगाना राज्य में जनजाति समुदाय के जो गांव हैं, उनको मैं संविधान की पांचवीं अनुसूची में समावेश करने के लिए मांग करता हूँ। केंद्र सरकार की गाइडलाइंस के अनुसार संविधान की पांचवीं अनुसूची में उन गांवों को समावेश करना चाहिए। अभी वर्तमान में पांचवीं अनुसूची में जो गांव हैं, उनके बगल के गांव में 50 प्रतिशत से ज्यादा जनजातीय आबादी है। इन गांवों को भी संविधान की पांचवीं अनुसूची में समावेश करने के लिए गाइडलाइंस कहता है। अभी मेरा राज्य तेलंगाना है, जो पहले आंध्र प्रदेश था। तेलंगाना के आदिलाबाद में जनजाति समुदाय के जो गांव हैं, उनको संविधान की पांचवीं अनुसूची में समावेश करने के लिए केंद्र सरकार के पास राज्य की तरफ से सिफारिश आई है।

महोदया, यह सिफारिश 30 सालों से लंबित पड़ी है। आपके माध्यम से सरकार से मेरी मांग है कि आंध्र प्रदेश और तेलंगाना के जो जनजातीय गांव हैं, उनको संविधान की पांचवीं अनुसूची में समावेश

करने के लिए सरकार निर्णय ले, ऐसी मेरी मांग है। धन्यवाद।

श्री राजीव राय (घोसी) : सभापति महोदया, जब से मैं चुन कर आया हूँ, तब से मैं अपने संसदीय क्षेत्र की रेल समस्याओं की तरफ सरकार का ध्यान लगातार आकर्षित करा रहा हूँ। हमारे यहां रेल की सुविधाएं नहीं हैं। हम सब जितने भी सांसद यहां चुन कर आते हैं, चाहे वे इस पक्ष से हों या उस पक्ष से हों, उनकी यह जिम्मेदारी बनती है कि वह अपने क्षेत्र की समस्याओं की तरफ सरकार का ध्यान आकृष्ट कराएं। अगर कोई सांसद यह समझता है कि उनके यहां सब कुछ का विकास हो गया है तो वह इस्तीफा दे सकता है। मैं बड़ी पीड़ा से यह बात कह रहा हूँ। माननीय रेल मंत्री जी यहां बैठे हुए हैं। मैं चाहूंगा कि माननीय रेल मंत्री जी हमारी बातों की तरफ ध्यान दें।

महोदया, पिछली बार मैंने यहां पर रेल बजट पर बोला था। अगर रेल मंत्री जी सुनते तो अच्छा होता। अभी वह व्यस्त है। मैंने यहां रेल बजट पर इस उम्मीद से बोला था कि रेल मंत्री जी हमारी बातों का संज्ञान लेंगे। मैं उनको लगातार पत्र लिख रहा हूँ। आज भी हमारे यहां से किसी ट्रेन की सुविधा नहीं है।

महोदया, सरकार से यह अपेक्षा की जाती है कि हम सभी सांसद यहां पर जो सवाल उठाते हैं, उसका क्रियान्वयन करके कुछ सुधार किया जाए। इसके लिए मुझे उम्मीद है। मैंने कहा था कि आपसे मुझे भरोसा है, उम्मीद है, तभी मैं आपसे बराबर गुहार लगा रहा हूँ।

महोदया, रिस्पॉन्स किया गया था। अगले दिन ही 100 लोगों के समूह के साथ प्लेटफार्म पर भेज दिया जाता है। जो व्यक्ति किसी संवैधानिक पद पर नहीं है, जिनको घोसी की जनता ने ऐतिहासिक मतों से हराया है, रेलवे के अधिकारी उसी व्यक्ति से इंस्पेक्शन करवाते हैं। रेलवे प्लेटफार्म पर खड़े होकर प्रेस कांफ्रेंस करके सांसद की निंदा की जाती है कि सांसद ने सवाल क्यों उठाया। मैंने इस विषय को रेल मंत्री जी के संज्ञान में भी लाया है। अगर सरकार का यह व्यवहार है कि कोई सांसद सवाल उठाएगा तो हम रेलवे स्टेशन पर अपने लोगों को भेज कर प्रेस कांफ्रेंस करवाएंगे, कंटेम करवाएंगे तो यह घोर निंदनीय है। मैं रेल मंत्री जी से मांग करता हूँ कि वह हमारी समस्याओं का समाधान करे। जिन अधिकारियों ने गैर कानूनी ढंग से अवांछनीय व्यक्ति से रेलवे प्लेटफार्म पर प्रेस कांफ्रेंस करवाई, रेलवे

का इंस्पेक्शन करवाया, उनके खिलाफ रेल मंत्रालय कार्रवाई करे और इस सदन को सूचित करे। मैं इसकी घोर निंदा करता हूँ।

***SHRI AMAR SHARADRAO KALE (WARDHA):** Hon. Chairperson, a large number of Bhoyar Pawar community people are living in the districts of Nagpur, Wardha, Bhandara, Amravati and Gondia in Vidarbha region of Maharashtra. Around 20 lakh people belonging to Bhoyar Pawar community are residing in Vidarbha. They are enjoying OBC status in Maharashtra but, they are not included in Central OBC list. Government of Maharashtra has already made a recommendation in this regard. On 8th October, 2024, the National OBC Commission heard them and recommended that other 14 castes alongwith Bhoyar Pawar community must be included in Central OBC list. But, it is not implemented yet and that is why the youths belonging to this caste are suffering educational losses.

I would request the Union Govt. to implement it immediately.

Jai Rajabhoj.

SHRI ANTO ANTONY (PATHANAMTHITTA): Madam, I rise today to bring to the urgent attention of this House the severe challenges faced by outstation students due to the lack of hostel facilities in many Delhi University colleges. Many students, due to financial constraints, are forced to stay in private rentals that are often unhygienic and unsafe, exposing them to serious health risks, frequent illness, and financial burdens.

* English translation of the speech originally delivered in Marathi.

Madam, the situation has become so severe that some students are forced to quit their hostels and return home due to medical emergencies, and in tragic cases, some have even lost their lives. Delhi University, being a premier institution that attracts students from across India, must take immediate steps to ensure their well-being.

I urge the Government to intervene and direct the Delhi University to increase hostel facilities and provide safe, affordable accommodation for students. This will not only ease their struggles but also create a healthier and more focused academic environment. Ensuring proper living conditions is essential for students' welfare and their right to quality education. Thank you.

***SHRI BALYA MAMA SURESH GOPINATH MHATRE (BHIWANDI):** Hon. Chairperson, there is a district hospital called Indira Gandhi Memorial Hospital in my Bhiwandi Lok Sabha Constituency. The total population of Bhiwandi city and rural area is around 20 lakh. One more sub-district hospital has been sanctioned for my Constituency and its construction is underway. But, considering the total population, these medical services are not upto the mark and quite insufficient. Earlier, there were only 112 sanctioned posts and 258 new posts have been created. Total posts are 366 but, no administrative approval has been given to it for financial expenditure. So, these posts are still lying vacant and patients are deprived of medical services.

I request you to join this Sub-district hospital and district hospital together.

* English translation of the speech originally delivered in Marathi.

SHRI MADDILA GURUMOORTHY (TIRUPATI): Madam, I rise to draw the attention of this esteemed House to the growing menace of online betting and gambling Apps which are ruining countless lives across the country.

The easy accessibility of these platforms has caused several financial distress, mental health issues, and even suicides, particularly among the youth. Students and salaried employees are losing their hard-earned money, leading to heavy debts and family disputes.

These platforms create an illusion of quick money, often pushing people into fraud, theft and illegal activities to recover their losses.

Madam, tragically, there have been many instances of individuals taking extreme steps after losing everything to these platforms. Operating in grey area, these Apps are often backed by illegal networks and criminal syndicates. The software betting applications are built completely in black box, and we see many influencers and celebrities also promoting these Apps, which needs to be regulated.

I urge the Government to immediately bring regulations to plug these loopholes and take immediate action on the betting Apps, and ensure they do not relaunch under new names. A dedicated task force should be established under the Cybercrime Department to eliminate such platforms, and nationwide campaigns should educate people about the danger of online betting. Thank you, Madam.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Thank you, Madam, for giving me an opportunity to raise a matter of very urgent public importance as far as

Kerala is concerned.

Madam, Kerala does not have a Scheduled Caste Minister in the State Cabinet. This is an alarming and unprecedented exclusion of community that constitutes 12 per cent of the State population, comprising over 90 sub-groups with unique social and economic challenges.

The absence of an SC Minister is a clear deviation from the Constitutional assurance of fair representation in governance. This decision silenced the voice of SC communities and weakened their access to policy-making welfare programmes and affirmative action initiatives. The SC community in Kerala has historically faced discrimination and marginalization, yet the State has always ensured representation for them in governance.

The Pinarayi Vijayan-led LDF Government is denying their rights in the Cabinet. The Pinarayi Vijayan-led LDF Government is not ready to correct the mistake of the SC misrepresentation.

So, adding to this concern, I must also highlight another major injustice being faced by SC and ST students in Kerala. There is a severe backlog in post-matric scholarship. These scholarships are a critical support system for students pursuing higher education, yet thousands of students are unable to receive their rightful financial assistance due to a massive funding cut.

The State Government has already slashed Rs. 500 crore from various scholarship funds, leaving thousands of SC/ ST students struggling to pay their tuition fees, buy books, and continue their education. Many of these students come from economically weaker backgrounds, and for them, this scholarship is the only

hope for a better future. The delay and denial of these scholarships violate the fundamental right to education and threaten the social mobility of marginalized communities.

Therefore, I urge both the State Government of Kerala and the Central Government to take immediate action to clear this backlog, and ensure uninterrupted financial support to SC/ ST students.

Madam, social justice is not a privilege, it is a Constitutional guarantee. Denying representation of SC communities, and failing to provide educational support to SC/ ST students is a serious violation of this principle.

The Left-Wing Government of Kerala is totally an anti-dalit Government. The Pinarayi Vijayan-led Government is totally neglecting the Constitutional rights of the SC community, and also denying ministerial birth to the SC community. This is disrespect to Dr. B. R. Ambedkar who is the Father of the Indian Constitution. Thank you, Madam.

श्री तेजस्वी सूर्या (बंगलौर दक्षिण) : सभापति महोदया, आपने मुझे शून्य काल में बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ।

मोदी सरकार के आने के बाद देश में बैंकिंग सेक्टर में कई सारे रिफॉर्म्स लेकर आई है। विशेष रूप से जो गरीब लोग हैं, उनका बैंकिंग सिस्टम के प्रति विश्वास बढ़ाने के लिए आईबीसी, बैंकिंग रीकैपिटलाइजेशन तथा डीआईसीजीसी के इश्योरेंस में बढ़ोतरी लाने तक हमने कई सारे मुद्दे एड्रेस किए हैं। वर्ष 2021 में डिपॉजिट इश्योरेंस गारंटी स्कीम में हम संशोधन लाए थे। What was Rs. 50,000 as a deposit insurance cover, we increased it to Rs. 5,00,000. उसकी वजह से देश के जो 98 प्रतिशत डिपॉजिटर्स थे, उनको एक बहुत बड़ा इश्योरेंस कवर मिल गया है। In the time of UPA, according to the Act, the insurance would be deposited after the liquidation

of the bank. And it would take years together for the process to complete. But we made sure that the amendment mandated the amount to be submitted within 90 days after the imposition of moratorium. उससे देश में बहुत बड़ा चेंज आया है।

महोदया, उसके बाद भी, देश में विशेष रूप से कॉपरेटिव बैंक्स में लाखों-करोड़ों डिपॉजिटर्स हैं, जो अत्यंत गरीब हैं, बुजुर्ग हैं या वरिष्ठ नागरिक हैं, जिनके डिपॉजिट्स 5,00,000 रुपये से ज्यादा हैं। The DICGC collects premium on the deposit for the full amount, but the insurance cover is only up to Rs. 5,00,000. In my constituency, Guru Raghavendra Cooperative Bank has thousands of depositors. After the amendment to DICGC in 2021, 78 per cent of depositors of the bank got their monies back. But about 22 per cent of the depositors, senior citizens are still struggling to get their monies back.

My request to the hon. Finance Minister and to the hon. Minister for Cooperation is to please consider another amendment to DICGC to increase the insurance cover for senior citizens for the full amount of their deposits. Secondly, make it applicable for all banks that are already under 35A. As you know, there are many NBFCs which are also in the business of collecting deposits. ऐसे एनबीएफसीज़ में भी इसको लागू करना बहुत जरूरी है। This will further strengthen the trust of the smallest depositors in the banking sector and the cooperative banking sector. Thank you very much.

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : सभापति महोदया, मैं आपके माध्यम से इस सदन का ध्यान चंपारण शुगर कंपनी लिमिटेड की चनपटिया चीनी मिल की तरफ दिलाना चाहता हूं। यह देश के राष्ट्रीय वस्त्र निगम लिमिटेड की एक सहायक यूनिट चंपारण शुगर कंपनी लिमिटेड का हिस्सा थी। यूपीए सरकार के घोटालों की वजह से पूरी चनपटिया चीनी मिल की 174 एकड़ जमीन को महज दो करोड़ रुपये में एक कबाड़ी वाले को दे दी गई थी। वर्ष 2009 में उसने कोशिश की थी कि वह शुगर फैक्ट्री को डिस्मेंटल

करे, लेकिन हम लोगों ने ऐसा होने नहीं दिया था। उसमें एक क्लॉज था, चनपटिया शुगर मिल को चलाने की उसकी जिम्मेवारी थी, लेकिन उसने कभी उस मिल को चलाने का प्रयास नहीं किया है।

मैं उस समय की माननीय केन्द्रीय कपड़ा मंत्री श्रीमती स्मृति ईरानी जी को धन्यवाद देता हूँ कि उन्होंने उसको बुलाया और पुनः उसको चलाने का एक प्रयास किया था। वर्ष 2021 में उसने लिखित रूप से नोटिस दिया था कि मैं इस चीनी मिल को दोबारा चलाऊंगा। उसके तहत वर्ष 2021 में चीनी मिल पुनः हैंडओवर की गई थी। उसके बाद भी उसने कभी भी चीनी मिल नहीं चलाई है। जैसे उसने चकिया की चीनी मिल बेच दी थी, वैसे ही चनपटिया की चीनी मिल बेच दी, लेकिन हम लोगों ने ऐसा होने नहीं दिया था।

आज राष्ट्रीय वस्त्र निगम लिमिटेड के तहत यह चीनी मिल आती है। श्री गिरिराज सिंह जी, जो वस्त्र मंत्री हैं और वे बिहार के ही हैं। मैं उनसे अनुरोध करता हूँ कि यह चनपटिया चीनी मिल मेरे संसदीय क्षेत्र की जनआकांक्षाओं का प्रतीक है। उसको किसी ऐसे व्यक्ति या कंपनी को दें, मेरे यहां एचपीसीएल की भी सब्सिडियरी यूनिट है, एचपीसीएल बॉयोफ्यूल्स की दो चीनी मिलें हैं। चनपटिया चीनी मिल उसको देकर पुनः चलाई जाए, ताकि उस इलाके के सभी किसानों को खुशी मिल सके।

SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL): Hon. Chairperson, Madam, I rise to draw the attention of the House to the Lanka Podi Yatra celebrated annually in Daspalla of Nayagarh district of Odisha. This 16-day festival, commencing from Ram Navami, is a vibrant cultural event that enacts episodes from the epic Ramayana, culminating in the symbolic burning of a 35-feet effigy of Ravana, symbolizing the triumph of good over evil.

Initiated in 1802 by King Trilochan Bhanj and later enhanced in 1805 by King Krushna Chandra Bhanj, the festival has evolved into a significant cultural tradition attracting thousands of visitors annually.

In light of its historical significance and cultural richness, I would urge the

Ministry of Culture to grant permanent recognition, that is to officially recognize the Lanka Podi Yatra, the Ram Leela Festival, as a cultural heritage festival ensuring its preservation and promotion.

I would also request you to provide financial assistance for organizing and promoting such a unique mega-festival and to improve local infrastructure including roads, sanitation, and accommodation facilities for the visitors and tourists, and support the local economy.

Last but not the least, I would request to feature this festival in national and international tourism circuits showcasing Odisha's rich cultural heritage. I would request the hon. Minister of Culture to consider these proposals to ensure the preservation and promotion of this unique cultural tradition. Thank you, Madam.

SHRI S. SUPONGMEREN JAMIR (NAGALAND): Thank you, Madam for giving me time to speak.

I want to bring the attention of this august House to a dream road of former Prime Minister, Shri Vajpayee. In 2016, National Highway No. 29 was started from Dimapur to Kohima to cover 42.860 kms. The Pkg 1, 2 and 3 were started in 2016 and the target date of its completion was 31 March, 2021. This project was the first of its kind of four-laning in Nagaland, but it is delayed since the last four years. Further, the Dimapur to Kohima *via* Jotsoma to Leike Gate Bypass Road is of 12.6 kms. Two-laning is also awaiting sanction from the National Highways original works.

Finally, Kohima, Nagaland to Imphal Highway Road is also in a deplorable condition. I would like to request, through you, that the Ministry of Road Transport

and Highways should immediately take up this project and complete the Highway, which was started in 2016 and was to be completed in 2021. It is delayed by four years. So, we want to request that this project should be completed without taking much more time.

SHRI D. M. KATHIR ANAND (VELLORE): Vanakkam! Private educational institutions play a pivotal role in the development of education in the country from pre-school to Ph.D programme.

The share of enrolment in private institutions indicates the scale and capacity of private education within a country. India's GER would have been abysmal without humongous contribution from the private educational institutions. Unfortunately, the people in the private educational institutions are subject to an 18 per cent GST rate from school education to higher education.

An 18 per cent GST is levied on tuition fees and other educational services by the private institutions and coaching centres since vocational training, coaching classes, and private tutorials attract 18 per cent GST.

This includes coaching for competitive exams such as JEE, NEET, UPSC, and other professional courses. Distance education, private online education platforms, and coaching institutes too are subject to 18 per cent GST. Products like uniforms, bags, and certain types of stationery too attract 18 per cent GST. Printed materials like question papers, answer sheets, and printed study materials are under the ambit of GST. Catering Services provided to students within the educational institutions are taxed at 18 per cent GST rate. House-keeping services in the private educational institution are under the ambit of GST. Rental income is

taxed at 18 per cent GST. Services provided for the transportation of students are taxed five per cent GST. GST on services by private educational institutions is draconian and could potentially affect the affordability of education, especially for economically weaker sections of society.

The increased cost of education due to GST can hinder access for deserving students who cannot get admission in the Government educational institutions. GST on educational services escalate the fees and discourage students from pursuing higher education or opting for more affordable alternatives. Therefore, I urge the Union Government to exempt all recognised private educational institutions from paying 18 per cent GST.

माननीय सभापति : श्री राम शिरोमणि वर्मा – उपस्थित नहीं ।

DR. SHARMILA SARKAR (BARDHAMAN PURBA): Madam, I would to draw your kind attention to an important matter. As you may be aware, Rash Bihari Bose was a distinguished Indian revolutionary and a key figure in the Indian Independence Movement. He was the mastermind behind the Delhi Conspiracy of 1912, which aimed to assassinate the Viceroy of India, Lord Hardinge. While he was in Japan, he founded the Indian Independence League to drive the British out of India. Unfortunately, many Indians remain unaware that the Indian National Army (INA), later led by Subhash Chandra Bose and named 'Azad Hind Fauj', was established on the foundation laid by Rash Bihari Bose. In recognition of his contributions, the Japanese Government honoured him in 1943 with the 'Second Order of Merit of the Rising Sun', the highest title granted to a foreigner.

Madam, I take immense pride in informing this House that Rash Bihari Bose

was born on May 25, 1886, in the village of Subaldaha in Bardhaman district, which falls within my Parliamentary Constituency. The people of Purba Bardhaman earnestly request the Government of India to preserve his ancestral land, declare it a heritage site, and develop it into a significant tourist attraction. Considering his great contribution to India's independence, he deserves to be honoured with any prestigious posthumous award. I sincerely hope this request will be taken seriously.

श्री मनीष जायसवाल (हजारीबाग) : धन्यवाद मैडम। दिनांक 11 फरवरी, 2025 को इस सदन में मैंने झारखंड में बहुसंख्यक हिंदुओं पर हो रहे अत्याचार के बारे में विषय रखा था। मैंने सरकार का ध्यान इस ओर आकृष्ट कराया था कि सरस्वती पूजा में पथराव हो रहा है, शिवरात्रि पर पथराव हो रहा है और यज्ञ की कलश यात्रा पर पथराव हो रहा है। कल रात को रामनवमी के अवसर पर मंगला का जुलूस निकाला जा रहा था और हजारीबाग के झंडा चौक पर, जो कि हजारीबाग के सदर थाना से लगभग एक सौ मीटर से ज्यादा की दूरी पर नहीं है, फिर से एक समुदाय विशेष के लोगों ने पथराव किया। इस पथराव में दस पुलिस वाले इंजर्ड हुए हैं। इसमें एक डीसीपी लेवल का अधिकारी और एडिशनल कलेक्टर लेवल का अधिकारी भी है। मैडम, झारखंड की सरकार ने अभी तक जम्मू-कश्मीर की सरकार से पत्थरबाजों को कैसे कंट्रोल किया जाए, यह नहीं सीखा है। उन्होंने यूपी सरकार से भी इन पत्थरबाजों को कैसे कंट्रोल किया जाए और बुलडोजर का उपयोग कैसे किया जाता है, यह भी उन्होंने नहीं सीखा है। मैं आपके माध्यम से सरकार से मांग करता हूँ, चूंकि यह राज्य सरकार तुष्टिकरण कर रही है। यह अत्याचार तो हो ही रहा है, इसके अलावा डीजे पर भी प्रतिबंध है कि यह साउंड बजेगा, यह नहीं बजेगा। दोनों साइड से केस करके बैलेंस करने का काम करना, पत्थर भी हम ही खाएं और केस भी हम ही सहें, यह सारा तुष्टीकरण हो रहा है।

मैं गृह मंत्री जी से मांग करता हूँ कि झारखण्ड में हिंदुओं के त्यौहारों पर सेन्ट्रल फोर्स का डिप्लॉयमेंट किया जाए। अभी 6 तारीख को रामनवमी है। अगर यह नहीं हुआ तो जिस प्रकार से झारखण्ड की सरकार चल रही है, उससे कोई बड़ा अनर्थ न हो जाए। मैं आपके माध्यम से मांग करता

हूँ कि वहां पर सेन्ट्रल फार्सेस को डिप्लॉय किया जाए।

***SHRI MATHESWARAN V. S. (NAMAKKAL):** Hon. Madam Chairperson, Vanakkam. Even though we say agriculture is the backbone of our country, India, we should also admit the importance of the Transport Systems that support our agriculture in a big way. Namakkal district in Tamil Nadu is known for such Transportation network and facilities. There are lakhs and lakhs of lorries and trucks operated from areas like Namakkal, Tiruchengode, Sangagiri and Salem in Tamil Nadu. Particularly Trailers which carry heavy material and LPG Lorries are being operated in large numbers in Namakkal district. Whenever there is a need for body/spare parts for lorries and trucks, it is a sorry state of affairs in this Namakkal district to get such spare parts from several other neighbouring States of the country. This causes inordinate delay in procuring these spare parts and their prices also fall on the higher side while purchasing such spare parts. In order to address this issue, I urge upon the Union Government to set up a new Automobile Park in Namakkal district of Tamilnadu for facilitating availability of spare parts within Tamil Nadu and at reasonable prices. Borewell Lorries are in large numbers in Tiruchengode of Namakkal district. It is a great distinction for Tiruchengode in the entire world in this field. Keeping in view of these points, I urge upon the Hon. Minister for Road Transport that a new Automobile Park should be set up in Namakkal area. DDG guidelines in the tendering process of LPG bulk transportation for the years 2025-2030 are not favourable for lorry owners.

* English translation of the speech originally delivered in Tamil.

Even for the small mistakes they are made to pay fines up to Rs. 20000. Even after a price hike of diesel today, they were forced to mention or quote the same freight cost/ prices that was quoted in the tender during the year 2018. .LPG lorries of this area could not be operated due to this issue. Therefore, the Union Minister of Petroleum, in consultation with the General Managers of PSUs concerned, should find ways to relax the terms and conditions of the tender without affecting the interest of the LPG lorry operators. At the same time, LPG lorry owners have called for indefinite strike in the southern States like Andhra Pradesh, Telangana, Tamil Nadu, Kerala and Puducherry. This strike may result in shortage in supply of LPG cylinders. Keeping in view of these points, I urge upon the Union Government to consider and fulfill the demands of the LPG lorry operators of the country. Thank you

श्री लुम्बाराम चौधरी (जालौर) : सभापति महोदया, सबसे पहले मैं पूर्वी राजस्थान में पानी के लिए किए गए प्रयासों के लिए माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी को बहुत-बहुत धन्यवाद देता हूँ।

महोदया, मेरे लोक सभा क्षेत्र जालौर, सिरौही में कम वर्षा के होने से भू-जल स्तर में बहुत भारी गिरावट आई है, जिसके कारण दोनों जिले डार्क जोन घोषित हो चुके हैं। 1 सितम्बर, 1965 की खोसला कमेटी की रिपोर्ट के अनुसार राजस्थान और गुजरात के बीच में बोर्डर पर कडाणा बांध बनना प्रस्तावित था। उस समय दिनांक 01 अक्टूबर, 1966 को राजस्थान एवं गुजरात सरकार के बीच माही जल बंटवारा समझौते के तहत कडाणा बांध का निर्माण हुआ था। समझौते के अनुसार गुजरात के कडाणा बांध से पानी, खेड़ा जिले को तब तक मिलेगा, जब तक नर्मदा का पानी नहीं आता है, चूँकि अब खेड़ा जिले को वर्ष 2005 से नर्मदा का पानी मिल रहा है और समझौते के अनुसार कडाणा बांध और माही बांध के पानी का एक तिहाई हिस्सा राजस्थान के जालौर, सिरौही के लिए तय हो चुका है। समझौते के अनुसार जालौर, सिरौही के हक का पानी वर्ष 2005 के बाद मिलना था, लेकिन वह अभी नहीं मिल रहा

है।

सभापति महोदया, कडाना बांध का पानी ओवर फ्लो होकर सुजलाम नहर के द्वारा बहकर समुद्र में जा रहा है। राजस्थान सरकार ने वेपकॉस कम्पनी गुडगांव द्वारा सर्वे करवाया, जिसमें बताया गया है कि 37 सालों में 27 बार ओवरफ्लो होकर 1.30 लाख एमसीएम पानी समुद्र में बहकर बर्बाद हो गया है।

सभापति महोदया, मैं आपके माध्यम से अनुरोध करना चाहता हूं कि जो पानी समुद्र में बह कर जा रहा है उसे रोकने हेतु राजस्थान सरकार और गुजरात सरकार की संयुक्त बैठक बुला कर, डीपीआर बनाकर कार्य को स्वीकृत किया जाए।

सभापति महोदया, मेरे लोक सभा क्षेत्र में जवाई नदी सुमेरपुर, शिवगंज, आहोर, से सायला होते हुए बाडमेर तक जाती है। इस नदी के किनारे बसे सारे गांव पानी का इस्तेमाल पेय जल और सिंचाई के लिए करते हैं।

जवाई बांध के निर्माण के बाद से लेकर अब तक जवाई नदी में प्रवाह नहीं होने से भूजल स्तर निरंतर गिरता जा रहा है। कई वर्ष पूर्व में अच्छी बरसात होने से सहयोगी नदियों से पानी मिला था। कई वर्षों से कम बरसात होने के कारण नदी में पानी नहीं आया है, इसी कारण नदी के किनारे के कुएं सूख गए हैं और बोरवेल का पानी 600 से 800 फुट नीचे चला गया है। नीचे से खारा पानी आने से भूमि दिन प्रति दिन खराब हो रही है। इसी कारण किसानों और जनता की भारी मांग है कि पुनः जवाई नदी के लिए पानी का हिस्सा तय कर जवाई नदी में डाल कर जवाई नदी को पुनर्जीवित किया जाए।

माननीय सभापति : माननीय सदस्यगणों, पिछले कुछ दिनों में शून्य काल नहीं हो पाया था। अभी मैं केवल उन्हीं माननीय सदस्यों को अपनी बात रखने का अवसर दूंगी, जिनका नाम उन सूचियों में आया था। कृपया, आप अपनी बातों को एक-एक मिनट में रखें।

माननीय सदस्य, सी किरण कुमार रेड्डी जी।

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): Hon. Chairperson, thank you for giving me this opportunity. This is regarding the ongoing protests by Life

Insurance Corporation agents across the country. These agents, who form the backbone of India's insurance sector, are facing severe financial distress due to recent policy changes imposed by LIC and regulatory authorities.

Firstly, the decision to reduce the first-year commission for agents from 35 per cent to 28 per cent has significantly impacted their earnings. The introduction of a clawback clause, where agents must return a portion of their commission if a policyholder surrenders the policy within five years, has placed them in a difficult financial position. Agents already struggle with fluctuating incomes, and this new rule has increased their burden, making their profession unsustainable. Moreover, the 18 per cent GST on life and health insurance policies is discouraging the policyholders from purchasing much-needed financial security. The high taxation on essential services such as insurance runs contrary to the Government's goal of expanding financial inclusion and increasing insurance penetration in India.

I urge the Ministry of Finance to reconsider the commission cuts, and consider modifying the clawback clause to ensure that the agents are not penalized for policy surrenders beyond their control.

Thank you, Madam.

श्री शंकर लालवानी (इन्दौर) : सभापति महोदया, मैं अपनी बात अपनी मातृभाषा सिंधी में रखना चाहता हूँ। मैं इस सदन की नई लोक सभा में पहली बार सिंधी भाषा में बोल रहा हूँ।

* Hon'ble chairperson Madam, I want to speak in my mother tongue Sindhi. I am delivering my speech in Sindhi in this new Parliament for the first time. I express

* English translation of the speech originally delivered in Sindhi.

my gratitude to Hon'ble Prime Minister that this govt is taking constructive steps to promote different regional languages. I am also grateful to Hon'ble Lok sabha Speaker for giving a place to Sindhi in the Digital format of proceedings in this House. In India we have more than 1 crore Sindhi population. They have some demands which I want to place before you, which I hope the govt will consider. For the development of Sindhi language NCP SL, under the Ministry of Education, govt. of India is doing praise worthy work. I want to congratulate them.

The Sindhi civilization is one of the ancient civilizations of the world. Mohenjo-Daro and the Indus civilization dates back to 4,500 years. Firstly I request the Minister of Culture to promote Sindhi Art and culture. Secondly, I request you to display a Tableau in the Republic Day Parade based on Sindhi civilization and culture. My third request is to create a special channel for Sindhi language like other Indian languages. Fourthly, my demand is to telecast lok sabha proceedings in Sindhi language too like other Indian languages, so that Sindhi people can listen to the proceedings in their own language. Lastly, I wish a happy Cheti Chand to all of you which we are going to observe as the Birthday of Jhulelal so, our revered God. I also extend you my greetings for the coming Sindhi Diwas on 10th April.

Thank you. Jai Jhulelal.

12.55 hrs

(Hon. Speaker *in the Chair*)

श्री नारायणदास अहिरवार (जालौन) : माननीय अध्यक्ष । जी, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपको हृदय से धन्यवाद देता हूँ।

माननीय अध्यक्ष जी, मैं बुंदेलखंड के पिछड़े क्षेत्र जालौन, गरौठा, भोगनीपुर का प्रतिनिधित्व करता हूँ। यह क्षेत्र विकास की दृष्टि से अत्यंत पिछड़ा हुआ है और इस पिछड़ेपन को दूर करने के लिए उत्तर

प्रदेश सरकार ने विशेष रूप से बुंदेलखंड विकास निधि का प्रावधान किया है। मेरे लोकसभा क्षेत्र में पाँच विधानसभा क्षेत्र आते हैं जिनमें से चार बुंदेलखंड क्षेत्र के अंतर्गत हैं। उत्तर प्रदेश सरकार ने विधायक निधि के अलावा प्रत्येक विधानसभा के लिए पाँच करोड़ रुपये की अतिरिक्त राशि की व्यवस्था बुंदेलखंड के विकास के लिए की है। मैं सरकार का ध्यान आकर्षित करना चाहता हूँ कि बुंदेलखंड के विकास के लिए अलग से निधि का प्रावधान किया जाए।

महोदय, मेरे लोकसभा क्षेत्र जालौन में रोजगार के सीमित साधन हैं। मैं केंद्र सरकार से अनुरोध करता हूँ कि इस क्षेत्र में नए उद्योगों की स्थापना पर विचार किया जाए ताकि स्थानीय लोगों को रोजगार के अवसर मिल सकें और उन्हें रोजगार के लिए बाहर न भटकना पड़े। शिक्षा के क्षेत्र में भी स्थिति दयनीय है। गरीब बच्चों के लिए न तो अच्छे विद्यालय हैं और न ही डिग्री कॉलेज। केंद्र सरकार ब्लॉक स्तर पर केन्द्रीय विद्यालय और तहसील स्तर पर डिग्री कॉलेज की स्थापना करे ताकि शिक्षा का स्तर सुधरे और जनपद जालौन में बच्चों का भविष्य उज्ज्वल हो सके।

महोदय, इसके अतिरिक्त जनपद मुख्यालय उरई से दिल्ली के लिए कोई सीधी ट्रेन सेवा नहीं है। पिछली बार मैंने इस मुद्दे को सदन में उठाया था। श्रमशक्ति एक्सप्रेस कानपुर में 18 घंटे खड़ी रहती है, यदि उसे उरई तक बढ़ा दिया जाए तो न केवल जालौन बल्कि हमीरपुर और कानपुर देहात जिले भी सीधे देश की राजधानी दिल्ली से जुड़ जाएंगे। भारत के रेलवे मानचित्र में कोंच, जालौन, औरैया, फफूंद तक नई रेलवे लाइन के लिए सर्वे रिपोर्ट दिनांक 10.02.2014 को रेलवे बोर्ड को भेजी जा चुकी है। भिण्ड, माधवगढ़, बंगरा, जालौन, उरई, राठ होकर महोबा तक नई रेलवे लाइन के लिए सर्वे रिपोर्ट दिनांक 29.03.2012 को रेलवे बोर्ड को भेजी जा चुकी है। यह सर्वे पूर्व रेलवे मंत्री ममता बनर्जी जी ने नई रेल लाइन बिछाने हेतु कराया था और पूर्व प्रधान मंत्री लाल बहादुर शास्त्री के अधूरे सपने का पूरा करने का संकल्प लिया था। परन्तु जालौन जनपद रेल लाइन से अछूता है। ... (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Thank you, Sir.

I rise today to bring your attention to the challenge faced by our nurses, which affect their work and the quality of healthcare in the country also. They work

tirelessly often without adequate rest and resources, comforting patients, and supporting families when hope seems lost.

Sir, now, what is happening is that their dedication is nothing short of extraordinary. Yet, today, they face systemic challenges that undermine their ability to serve and thrive. Right now, if a nurse has registered in one State, that nurse must go through a separate registration process in every other State, where the nurse wants to work. This makes it difficult and time-consuming, and it creates unnecessary hurdles, for skilled nurses to move freely across States.

Another major issue is with regard to delay in the Nurse Registration and Tracking System, which was started by the Indian Nursing Council in 2018. Even though there is an online system, many nurses are still waiting for the National Unique Identity Number (NUID). Out of 36 lakh nurses in India, only 12 lakh have received NUID. This delay makes things harder for nurses who want to work without obstacles.

I also want to highlight the issue of salary. The Supreme Court has ruled that the nurses should be paid according to their grade and the number of beds in the hospitals.

13.00 hrs

But this rule is not being followed properly in many States especially in Uttar Pradesh and Haryana. Many nurses are not getting fair salaries, which lowers their morale and affect patient care. Therefore, my submission to the Government, through you, Sir, is that a single national registration system for nurses should be there so that they do not have to register separately in every State. This process of

issuing NUID should also be made faster.

Lastly, hospitals must be made to follow the Supreme Court's salary guidelines to ensure our nurses are treated fairly.

Thank you, Sir.

माननीय अध्यक्ष : माननीय सदस्यगण, आप प्लीज बैठिये ।

**LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE
ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE**

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये ।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया ।
Shri Balya Mama Suresh Gopinath Mhatre	Shri Bajrang Manohar Sonwane Shri Nilesh Dnyandev Lanke Shri Bhaskar Murlidhar Bhagare Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar Shri Shrirang Appa Chandu Barne
Shri Mukesh Rajput	Shri Bajrang Manohar Sonwane Shri Shrirang Appa Chandu Barne Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Tejasvi Surya	Shri Shrirang Appa Chandu Barne Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Amar Sharadrao Kale	Shri Bajrang Manohar Sonwane Dr. Prashant Yadaorao Padole

13.0½ hrs

OBSERVATION BY THE SPEAKER

Maintaining High Standards of Integrity in the House

माननीय अध्यक्ष : माननीय सदस्यगण, आप सबसे अपेक्षा की जाती है कि आप सदन में सदन की मर्यादा और शालीनता के उच्च मापदंडों को बनाये रखें। सदन में मेरे संज्ञान में ऐसी कई घटनाएं आई हैं, जब माननीय सदस्यों के आचरण सदन की उच्च परंपराओं, मापदण्डों के अनुरूप नहीं हैं। इस सदन में पिता-पुत्री, मां-बेटी, पति-पत्नी सदस्य रहे हैं। इस परिप्रेक्ष्य में मेरी नेता, विपक्ष से यह अपेक्षा है कि लोक सभा प्रक्रिया एवं कार्य-संचालन नियम 349 में वर्णित सभा में पालनीय नियमों के अनुरूप सदन में आचरण व व्यवहार करें, जो सदन की मर्यादा और प्रतिष्ठा के अनुरूप रहना चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : मैं पुनः आग्रह करता हूं कि इस सदन में, विशेष रूप से विपक्ष के नेता से तो यह अपेक्षा की जाती है कि वह आचरण ठीक रखें।

... (व्यवधान)

माननीय अध्यक्ष : सदन की कार्यवाही 2 बजे तक के लिए स्थगित की जाती है।

13.01 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shrimati Sandhya Ray in the Chair)

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, जिन सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से 20 मिनट के भीतर मामले के अनुमोदित पाठ को सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Need to take comprehensive measures to control unregulated online trading platforms in the country

SHRI P. P. CHAUDHARY (PALI): I would like to draw the attention of the Hon'ble Minister of Finance to the alarming proliferation of illegal online trading platforms offering forex, CFDs, and binary options. Since March 2020, numerous unregulated platforms have emerged, aggressively targeting Indian citizens, particularly Hindi-speaking people, through social media. These platforms operate as off-market trading systems, acting as counterparties to customer trades, thus profiting directly from customer losses. They offer dangerous leverage ratios up to 1000:1, virtually ensuring customers lose their deposits. Ministry data shows RBI received 169 references on unauthorized forex trading in three years with 17 specific loss complaints. More concerning, many platforms now accept RTGS and NEFT payments, indicating they've established Indian entities while operating illegally. While appreciating existing initiatives like RBI's Alert List and the Cyber Fraud

* Treated as laid on the Table.

Reporting System, I urge the ministry to intensify awareness campaigns specifically targeting potential victims, enhance coordination between regulators, have stricter monitoring of payment channels to these platforms, and strengthen enforcement actions against their Indian operations. These measures would protect vulnerable citizens from significant financial harm.

(ii) Need to develop Bhubaneswar New Railway Station at Barang in Odisha as a smart railway station

SHRI BHARTRUHARI MAHTAB (CUTTACK): This is with regard to the development of the 'Bhubaneswar New' Railway Station located at Barang, on the Bhubaneswar–Barang Corridor. The station was initially developed by RVNL as a basic wayside station to cater to the local and transit passenger needs. While this was a good starting point, it is now imperative that further steps be taken to upgrade and modernize this station to meet the growing demands of the increasing population and to align it with the broader vision of TWIN CITY of both Bhubaneswar and Cuttack. As both Bhubaneswar and Cuttack as twin city continues to evolve as a key metropolitan city, it is crucial that modernization of infrastructure to support not only the growing number of railway passengers but also to create a seamless, world class travel experience for our citizens and visitors. In view of this, I propose the development of the 'Bhubaneswar New' Railway Station in to a state-of-the-art facility, in alignment with the Smart City initiative, incorporating smart technology, eco-friendly practices, and enhanced passenger amenities. To ensure the effective development and timely execution of this vision, I would urge the Government to accord approval of a comprehensive

development roadmap for the station, outlining the necessary steps and milestones required to transform the station into a world-class transportation hub and provision of timelines and budgetary support from the Ministry. I would request the Government to provide necessary support to successfully transform 'Bhubaneswar New' Railway Station into a modern, efficient, and smart station that will be a model for future railway station development across the country.

(iii) Need to set up a Software Technology Park of India at Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh

श्री अशोक कुमार रावत (मिश्रिख) : मैं सरकार का ध्यान मेरे संसदीय क्षेत्र मिश्रिख के अंतर्गत संडीला में सॉफ्टवेयर टेक्नोलॉजी पार्क ऑफ इंडिया यानी एसटीपीआई केंद्र की स्थापना करने की ओर आकर्षित कर रहा हूँ। वर्तमान में पूरे देश में 67 सॉफ्टवेयर टेक्नोलॉजी पार्क सेन्टर्स की स्थापना की गई है। यह केन्द्र स्थानीय छात्रों को आईटी के क्षेत्र में काम करने को एक विकल्प प्रदान करेगा। बदलते आधुनिक समय में आईटी के क्षेत्र में मांग काफी बढ़ी है। जहाँ तक ग्रामीण क्षेत्रों में हाई स्पीड डेटा की बात है तो पूरे उत्तर प्रदेश में आई.टी. के कॉमन सर्विस सेन्टर्स फंक्शनल है। जिनमें कॉमन सर्विस सेन्टर्स ग्राम पंचायतों में है। मैं माननीय संचार, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री जी से आग्रह करता हूँ कि मेरे संसदीय क्षेत्र मिश्रिख के संडीला में सॉफ्टवेयर टेक्नोलॉजी पार्क ऑफ इंडिया की स्थापना की स्वीकृति देकर इसका निर्माण कार्य शुरू किया जाय, जिससे कि क्षेत्र के युवाओं को प्रत्यक्ष और अप्रत्यक्ष रूप से रोजगार मिल सके और उत्तर प्रदेश राज्य की अर्थव्यवस्था के समग्र विकास में भी मदद मिल सके।

(iv) Need to restore train stoppages at railway stations in Darrang-Udalguri Parliamentary Constituency, Assam

श्री दिलीप शङ्कीया (दरंग-उदालगुड़ी) : कोरोना काल के दौरान रेल मंत्रालय द्वारा देशभर में सभी तरह की रेल सेवाओं को बंद कर दिया गया था। हालात सामान्य होने के बाद देश में रेल सेवाओं को

पुनः शुरू कर दिया गया था, लेकिन कुछ यात्री ट्रेनों को शुरू नहीं किया गया है और यदि शुरू किया गया है, तो उनके पुराने ठहरावों को बंद कर दिया गया है। कोरोना काल में बंद की गई इन यात्री ट्रेनों के कारण मेरे संसदीय क्षेत्र दरंग - उदलगुड़ी समेत देशभर के सामान्य और ग्रामीण क्षेत्र के रेल यात्रियों को आवागमन हेतु बहुत सी समस्याओं का सामना करना पड़ रहा है। रेल सुविधाओं के अभाव में इन लोगों को अन्य महंगे साधनों से यात्रा करने को मजबूर होना पड़ रहा है, जिसमें इनके समय और धन की बर्बादी होती है। अतः मेरा रेल मंत्री जी से निवेदन है कि मेरे संसदीय क्षेत्र दरंग - उदलगुड़ी के अंतर्गत Khoirabari, Tangla, Udalguri & Majbat रेलवे स्टेशनों समेत अन्य हॉल्ट स्टेशनों पर सभी एक्सप्रेस और यात्री ट्रेनों के ठहरावों को जल्द से जल्द पुनः शुरू किया जाए और गाड़ी संख्या 15961/15962, 22411/22412 व 15929/15930 का Majbat रेलवे स्टेशन पर ठहराव मंजूर किया जाए।

(v) Regarding introduction of new trains for Maharajganj Parliamentary Constituency, Bihar

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : मेरा संसदीय लोकसभा क्षेत्र महाराजगंज, बिहार सारण जिला(छपरा) एवं सिवान जिला के अंतर्गत परिसीमित है। इन दोनों जिलों सहित आसपास के कई क्षेत्रों के लोगों के लिए बिहार की राजधानी पटना तक कार्यालयीय समय अनुसार रेल यात्रा की सुविधा न के बराबर है। इसलिये रेल यात्रियों की सुविधा के लिए पटना/पाटलिपुत्र तक विभिन्न रेल मार्गों से नयी ट्रेनों का संचालन जनहित में अतिआवश्यक है जैसे:-

1. सिवान दरौंदा- महाराजगंज-मशरख होते हुए पटना के लिए नमों भारत एवं डी.एमयू ट्रेन चलाया जाए।
2. सिवान से चैनवा, एकमा, दाउदपुर, कोपा-सम्होता, छपरा होते हुए पटना के लिए डी.एमयू एवं नमों भारत ट्रेन चलाया जाए।
3. मशरख जंक्शन से बसंतपुर, महाराजगंज, दरौंदा, चैनवा, एकमा, कोपा-सम्होता, छपरा होते हुए पाटलिपुत्रा/पटना जंक्शन तक डी.म.यू चलवाया जाये।

4. गोरखपुर से सिवान, एकमा छपरा होते हुए पाटलिपुत्र/पटना वन्दे भारत ट्रेन चलाया जाए। अतः रेल मंत्री जी से आग्रह है कि उपरोक्त रेल मार्गों से नई ट्रेनों का संचालन कराया जाये।

(vi) Need to establish a Navodaya Vidyalaya, a Krishi Vigyan Kendra and a Food Processing Park in Maihar district, Madhya Pradesh

श्री गणेश सिंह (सतना) : मेरे लोकसभा क्षेत्र सतना अन्तर्गत मैहर एक नया जिला गठित हुआ है, जहाँ पर जिला स्तरीय कई सुविधाओं की आवश्यकता है। मैहर में केन्द्रीय विद्यालय स्वीकृत हो चुका है, लेकिन अभी तक संचालित नहीं हुआ है। तथा वहाँ पर नवोदय विद्यालय की स्थापना किये जाने की मांग है। मेरी कृषि मंत्री जी से मांग है, कि मैहर में कृषि विज्ञान केन्द्र की स्थापना की जाय। मैहर में कई इण्डस्ट्रीज हैं, और यहाँ पर इण्डस्ट्रियल पार्क भी हैं, मेरी मांग है, कि मैहर में फूड प्रोसेसिंग पार्क बनाया जाय।

(vii) Need to establish a Potato Development Board

श्री मुकेश राजपूत (फर्रुखाबाद) : हमारे लोकसभा क्षेत्र फर्रुखाबाद और इसके आस-पास कई लोकसभा क्षेत्रों में एवं देश के कई प्रान्तों में आलू का सर्वाधिक उत्पादन होता है आलू एक ऐसी सब्जी है, जिसका पूरे देश में साल में 365 दिन सब्जी के रूप में उपयोग किया जाता है। यदि आलू का उत्पादन कम हो जाए, तो देश में अन्य सब्जियों के दाम आसमान छू जाते हैं। परंतु कभी-कभी किसानों को आलू का लाभकारी मूल्य नहीं मिलने के कारण, उनका हाल बेहाल हो जाता है एवं उनको भारी नुकसान उठाना पड़ता है। अतः सरकार से विनम्र आग्रह है कि जिस प्रकार मसाला बोर्ड की स्थापना करने से मसाला उत्पादक किसानों की दशा में आशातीत सुधार हुआ है, इसी प्रकार जूट बोर्ड, टी बोर्ड, एवं हाल ही में विगत दिनों में देश के यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी जी द्वारा मखाना बोर्ड की स्थापना हेतु घोषणा की गई है इससे किसानों को उपज में लाभ होगा। मैं माननीय कृषि मंत्री जी से आग्रह करना चाहता हूँ कि इसी प्रकार राष्ट्रीय आलू विकास बोर्ड की स्थापना कराने का कष्ट करें। आलू विकास बोर्ड के गठन से भारत में आलू प्रसंस्करण उद्योग का भी समग्र विकास होगा और क्षेत्र की आलू की गुणवत्ता में भी सुधार होगा।

(viii) Need to control the spread of spurious liquor in Odisha and other parts of the country

श्री प्रदीप पुरोहित (बारगढ़) : मैं सरकार का ध्यान अवैध शराब के बढ़ते कारोबार की ओर आकर्षित करना चाहता हूँ, जो विशेष रूप से ओडिशा और अन्य राज्यों के गांवों में तेजी से फैल रहा है। यह न केवल युवाओं को नशे की गिरफ्त में धकेल रहा है, बल्कि उनके परिवारों को भी गंभीर सामाजिक और आर्थिक संकट में डाल रहा है। 18 वर्ष से कम उम्र के बच्चे भी इसका शिकार हो रहे हैं, जिससे उनका भविष्य अंधकारमय हो रहा है। इसलिए, मैं सरकार से अपील करता हूँ कि वह इस मुद्दे को गंभीरता से ले और देशभर में शराब पर नियंत्रण हेतु आबकारी विभाग को केंद्र सरकार के अधीन लाया जाए, ताकि इस अवैध व्यापार को रोकने के लिए एक समान और सख्त नियम लागू किए जा सकें। साथ ही, मैं सरकार से यह विशेष मांग करता हूँ कि जिन स्थानों से हमारे महान स्वतंत्रता सेनानी और महापुरुष जैसे भगत सिंह, सुभाष चंद्र बोस, चंद्रशेखर आज़ाद आदि जुड़े हुए हैं, उन पवित्र स्थलों पर पूर्ण रूप से शराबबंदी लागू की जाए। यह उन महापुरुषों को सच्ची श्रद्धांजलि होगी, जिन्होंने देश की स्वतंत्रता और समाज सुधार के लिए अपना जीवन समर्पित कर दिया।

(ix) Need to restore provision of night stay at Sainik Rest House at Paonta Sahib, Sirmaur district, Himachal Pradesh

श्री सुरेश कुमार कश्यप (शिमला) : मैं खुद पूर्व में भारतीय सेना में अपनी सेवाएं दे चुका हूँ। इसीलिए यह विषय मेरे लिए भी बहुत महत्वपूर्ण है। भूतपूर्व सैनिक और सैन्य कर्मियों को देश के विभिन्न हिस्सों से ड्यूटी आने-जाने यात्रा के दौरान या अन्य कारणों से किसी स्थान पर थोड़े समय या यात्री ठहराव हेतु किफायती और सुविधाएं व कल्याण के ध्येय से सैनिक आराम घर पूरे देश के विभिन्न स्थानों पर बने हैं। इन विश्राम गृहों का रखरखाव संबंधित राज्य/जिला सैनिक बोर्ड द्वारा किया जाता है। मेरे लोक सभा क्षेत्र के सिरमौर ज़िले के पोंटा साहिब में एक सैनिक आराम घर बना है। जहाँ दूर दराज़ के लगभग 200 किलोमीटर के क्षेत्र से सैनिक/भूतपूर्व सैनिक यहाँ अपना यात्री ठहराव और आगामी ट्रेन व बस सुविधा के हिसाब से ठहराव/ विश्राम करते हैं। परन्तु दुर्भाग्यवश सिरमौर ज़िले के पोंटा साहिब के

सैनिक आराम घर में 1-सितम्बर-2024 को जिला सैनिक कल्याण विभाग द्वारा केवल रात्रि विश्राम/ठहराव वाले कमरों को अकारण बंद कर दिया गया है। विशेष बात यह है कि इस आराम घर (केवल रात्रि ठहराव वाले कमरे) को बिना किसी नोटिस/ सूचना दिए गए जिला सैनिक बोर्ड द्वारा बंद कर दिया गया, जिस कारण हमारे सैनिकों को आने जाने यात्रा के दौरान रात्रि ठहराव/ विश्राम हेतु बहुत तकलीफ हो रही है।

अतः मेरा माननीय रक्षा मंत्री जी से निवेदन है कि जल्द जल्द सम्बंधित अधिकारी को निर्देशित कर इस सैनिक आराम घर में रात्रि ठहराव हेतु कमरे एक बार फिर से खोले जाये।

(x) Need to construct a railway line between Jhargram and Purulia in West Bengal

श्री बिद्युत बरन महतो (जमशेदपुर) : मैं सरकार का ध्यान मेरे संसदीय क्षेत्र से सम्बंधित एक अतिमहत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। मेरे संसदीय क्षेत्र के नागरिकों की एक बहुत पुरानी एवं महत्वपूर्ण मांग है, जो अभी तक पूरी नहीं हो पाई है। इस क्षेत्र के नागरिक लंबे समय से झारग्राम और पुरुलिया के बीच एक नई रेल लाइन की मांग कर रहे हैं जो मेरे संसदीय क्षेत्र के कुछ प्रमुख स्थान जैसे चाडिल निमडी, बोडाम, पटमदा, कटींन, और बंधवान को जोड़ सके। यह क्षेत्र आज भी बेहतर परिवहन सुविधा की कमी से जूझ रहा है और यह रेल लाइन स्थापित होने से लोगों को यात्रा करने में अत्यधिक सुविधा होगी। इस प्रस्तावित रेल मार्ग के निर्माण से क्षेत्र में आर्थिक और सामाजिक दृष्टिकोण से भी समृद्धि आएगी। अतः, मेरा माननीय मंत्री जी से निवेदन है कि कृपया इस अत्यंत महत्वपूर्ण मुद्दे पर शीघ्र विचार करे और झारग्राम और पुरुलिया के बीच नई रेल लाइन के निर्माण की प्रक्रिया को शीघ्र प्रारंभ करने की कृपा करें।

(xi) Need to include basic legal education in school curriculum

श्री दर्शन सिंह चौधरी (होशंगाबाद) : वर्तमान समय में युवा पीढ़ी के कई नौजवान मूलभूत कानून की जानकारी के अभाव में अनजाने में अपराध कर बैठते हैं और जब तक उन्हें अपनी गलती का एहसास

होता है, तब तक वे अपने जीवन को अंधकारमय स्थिति में पाते हैं। मेरा सरकार से अनुरोध है कि बालकों द्वारा किए जाने वाले विधि विरुद्ध अपराधों की रोकथाम हेतु कक्षा 12वीं तक के विद्यार्थियों को देश के कानून की मूलभूत समझ विकसित करने से संबंधित विषय को पाठ्यक्रम में शामिल किया जाए। कक्षा 12वीं तक के विद्यार्थियों को विधि के महत्वपूर्ण विषय पढ़ाने के संबंध में कोई योजना बनाई जाए एवं यदि इस दिशा में कोई नीति निर्माण हो रहा हो, तो कृपया अवगत कराने की कृपा करें। मेरा मानना है कि बेसिक लीगल एजुकेशन विद्यार्थियों को न केवल कानूनी जागरूकता प्रदान करेगी, बल्कि उन्हें एक सजग और जिम्मेदार नागरिक बनने में भी सहायक होगी। इसी प्रकार से इन विद्यार्थियों को कृषि से संबंधित विषयों का अध्ययन भी करवाना अनिवार्य होना चाहिए जिससे युवाओं को अपने भविष्य को सुरक्षित कर सकें।

(xii) Regarding situation arising out of offshore mining activities along Kerala coast

SHRI HIBI EDEN (ERNAKULAM): I seek to bring the attention of Government to a grave and urgent issue relating to offshore mining, particularly the Critical Minerals Mission which has been started by the Central Government. Offshore Mining is affecting the lives and livelihoods of thousands of fishermen in the State of Kerala. The Central Government's Critical Minerals Mission is going to disturb the ecosystem, hamper the interests of the fishermen and adversely affect the flora and fauna of our seas. We are seeing the entry of many corporate companies in sand and mineral mining. Therefore, there are hartals in the coastal belt by many fishermen organisations.

(xiii) Need to declare Latur, Maharashtra a Special Economic Zone

DR. SHIVAJI BANDAPPA KALGE (LATUR): I would like to draw the attention of the Hon'ble Minister of Commerce and Industry through this August House to

inescapable need to have a Special Economic Zone (SEZ) in my Parliamentary Constituency - Latur in Maharashtra to make a strong pitch for all round development of this region. It will make harnessing its enormous potential. I am confident that the SEZ will also help India towards becoming the third largest economy in the world. Latur is well known for exporting various commodities, GI products, etc to many developed countries and this, contributing a lion's share to shore up our Foreign Reserve. I would, therefore, request the Hon'ble Minister to explore the possibility of creating an SEZ in Latur.

(xiv) Need for GST exemption on all products of Khadi & Village Industries

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the attention of the Hon'ble Minister of Finance to the challenges faced by the units operating under the Kerala Khadi and Village Industries Board (KKVIB) due to the Goods and Service Tax (GST) levied on Khadi products. The KKVIB is a statutory body which implements Khadi and Village Industries Commission's programmes to generate employment and promote Khadi & Village Industries (KVI) in Kerala, fulfilling Mahatma Gandhi's vision. With 28 institutions employing over 15,000 artisans, mostly women, the Board operates 451 Khadi production units and 45 Village Industries units in Kerala, including 6 ready-made garment units and 2 bed-making centers. Though Khadi fabrics are GST-exempt, Khadi ready-made products remain taxed, driving up prices and reducing their competitiveness, ultimately, severely affecting their sales. Furthermore, the influx of fake and cheap Khadi products has further aggravated the situation. As a result, many sales outlets are overstocked, leading to the closure of ready-made garment units and bed-

making centers in Kerala. Artisans from these units are now facing unemployment, contradicting KKVIB's core mission of creating employment opportunities for artisans from rural India. I, therefore, urge the Hon'ble Minister to extend GST exemption to all KVI products, not just Khadi fabrics. This is crucial to fulfilling KKVIB's mission of rural employment, reviving the sector, and safeguarding livelihood.

(xv) Need for an underpass at OKUP School along National Highway No. 66 in Kannur, Kerala

SHRI K. SUDHAKARAN (KANNUR): I wish to draw the attention of the Government to the urgent need for the construction of an underpass at OKUP School along NH 66 at CH 161 + 340 in Kannur. This location is a crucial route for buses operating between Thalassery and Kannur, and the absence of an underpass is causing severe inconvenience to local residents and bus operators. Currently, residents on the eastern side of NH66 are forced to cross the Oorpazhachi Kavu LUVP, traverse the Chala bypass, and cross two railway tracks to reach the Nadal bus stop, which poses serious safety risks, especially for school-going children and senior citizens. The lack of proper infrastructure is creating heavy traffic congestion and operational delays for bus services, affecting the smooth flow of public transport. Repeated protests by residents and transport operators highlight the gravity of the issue. Immediate action to construct an underpass at this location will significantly improve public safety, ease traffic congestion, and enhance connectivity. I urge the Government to address this matter with urgency and provide a favourable response at the earliest.

(xvi) Need to conduct Elephant Specific Environment Impact Assessments (EIAs) in different areas of Assam to address human-elephant conflicts in the State

SHRI PRADYUT BORDOLOI (NAGAON): Last week, locals in West Karbi Anglong set fire to a Forest Department's Beat Office over its alleged delay in responding to the death of a villager killed by an elephant. This mirrors the concerning impact of human-elephant conflict in Assam over the past few years. Last year alone, it is estimated that 74 people were killed by elephants and over 1,300 acres of crops were damaged by elephant raiding. Elephants too suffer as their habitats shrink due to unplanned development, leading to casualties from contact with electric fences and poisoned food. In line with the recommendations of the report of the Elephant Task Force, I suggest the formulation of elephant-specific Environment Impact Assessments (EIAs) in areas where development in elephant habitats is absolutely necessary to minimise any adverse effects. The Centre should also direct all states to identify areas with high chances of conflict and constitute Conflict Management Task Forces for them, composed of biologists and representatives of the Forest and Revenue Departments and the local community. Such a task force can be empowered to create adaptive action plans covering all aspects of human-elephant conflict and also convene at short notice to monitor emergency situations.

(xvii) Regarding issues pertaining to power sector in Azamgarh district, Uttar Pradesh

श्री दरोगा प्रसाद सरोज (लालगंज) : पिछले वर्ष सात अगस्त को मेरे द्वारा नियम 377 के अंतर्गत

बिजली विभाग द्वारा घटिया ट्रांसफर को लेकर सवाल किया किया गया था , जिसमें विभाग द्वारा जवाब आया था कि जले हुए ट्रांसफार्मर को 48 घंटे की निर्धारित समयावधि के अन्दर बदले जा रहें जोकि बिल्कुल ही गलत है मेरे द्वारा विभाग से उन स्थानों की सूची मांगी गई थी जहां 48 घंटे के भीतर ट्रांसफार्मर बदले गए हैं लेकिन उसकी सूची मुझे आज तक विभाग ने नहीं दिया है यह एक बहुत ही गम्भीर विषय है । साथ ही मंत्री जी द्वारा बताया गया है कि रिवैम्पड डिस्ट्रीब्यूशन सेक्टर स्कीम (आरडीएसएस) अंतर्गत आजमगढ़ जिले को 162 करोड़ रुपए स्वीकृत हैं इस पैसे से अब तक क्या कार्य हुआ है इसकी विभाग द्वारा कोई जानकारी नहीं दी जा रही है ।

(xviii) Regarding alleged irregularities in utilization of CSR fund

श्री वीरेन्द्र सिंह (चन्दौली) : विभिन्न सरकारी एवं गैर सरकारी संस्थानों की तरफ से वाराणसी जनपद में सी.एस.आर. फण्ड के माध्यम से बहुत फण्ड आया । मैं सरकार से जानना चाहता हूँ कि ये फंड्स कहाँ कहाँ खर्च किये गए ? क्योंकि सी.एस.आर. फण्ड के जरिये वाराणसी समेत देश भर में बड़े पैमाने पर कथित रूप से अनियमितताएं बरती गई । इंडियन ऑयल कारपोरेशन लिमिटेड, भारत पेट्रोलियम कारपोरेशन लिमिटेड, बी.एच.ई.एल, जी.ए.आई.एल. आदि कंपनियां सी.एस.आर. फण्ड के उपभोग में कथित रूप से अनियमितताएं बरती गई हैं । सी.एस.आर फण्ड का सदुपयोग हो इस हेतु मैं सरकार से मांग करता हूँ कि इसकी मोनिटरिंग हेतु जनप्रतिनिधियों की एक निगरानी कमेटी बनाई जाए ।

(xix) Regarding erosion caused by Ganga River in Murshidabad, West Bengal

श्री खलीलुर रहमान (जंगीपुर) : 22 जुलाई 2024 को मैंने मुर्शिदाबाद के शमशेरगंज, लालगोला, गिरिया, नूरपुर और सूती में हो रही तबाही का मुद्दा उठाया था, जहां हजारों लोग विस्थापित हो रहे हैं । लेकिन जवाब में सिर्फ फरवरी 2023 में बनी एक कमेटी का जिक्र है, जो अब भी “विचार-विमर्श” कर रही है । आखिर सरकार कब तक सिर्फ चर्चा करती रहेगी, जबकि लोग अपना घर-बार खो रहे हैं? सरकार इस गंभीर संकट को नजरअंदाज कर रही है । न कोई ठोस राहत योजना है, न कटाव रोकने के लिए अलग फंड, न ही कोई स्थायी समाधान । बाढ़ प्रबंधन योजना सिर्फ एक प्रस्ताव बनकर रह गई है,

जिसका कोई निश्चित टाइमलाइन नहीं है। मैं मांग करता हूँ कि पक्के तटबंध बनाए जाएं, रियल-टाइम मॉनिटरिंग हो और प्रभावित परिवारों का पुनर्वास किया जाए। फरक्का बैराज GM को गंगा के दाएं और बाएं किनारे पर 120 किलोमीटर के दायरे में ड्रेजिंग, किनारों की मजबूती और पुनर्वास के लिए ठोस कदम उठाने होंगे। सरकार को तुरंत कार्रवाई करनी होगी, ना कि तब जब एक और गांव गंगा में समा जाए।

(xx) Need for implementation of 5-day work week in banks of the country

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I will like to draw the attention to the increasing exploitation of bank officials in the country. Bank employees are taking burden with excessive workloads, extended hours and mounting pressure to meet unachievable targets. Adding to their distress, leaves are frequently denied forcing many to work even beyond the point of extreme mental exhaustion, severely affecting their health and family relations, coupling the effect by harsh and insulting language used by higher authorities. The Indian Bank's Association has already approved the implementation of five- day banking week, yet the Government has taken no steps to enforce it, despite bodies like RBI, Insurance Companies and other Government Agencies are following 5-day work week. Bank officials have tirelessly served the nation, even during crises like the Pandemic. It is only fair that their demands for better working conditions are met which is a demand on humane grounds. I urge the Hon'ble Minister of Finance to take immediate action and implement the five-day banking week without further delay.

(xxi) Need to declare heat waves a natural disaster

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI

SOUTH): Tamil Nadu's recent decision to classify extreme heat as a State-specific disaster has set an important precedent for deploying mechanisms that provide timely relief to those impacted by increasing heatwaves. The state has implemented measures such as water kiosks, ORS distribution, and public education on heat wave preparedness. The Government has also ensured ex-gratia relief for the families of victims. This swift and efficient response demonstrates how state-level interventions can protect vulnerable populations. The Government of Tamil Nadu has launched a climate change mission focusing on long-term resilience. Given the rising frequency and severity of heat waves due to climate change, the Union Government must declare heat waves a nationally notified disaster. Studies suggest India will experience a 2°C temperature rise by 2100. In 2025, India recorded 536 heat wave days, the highest in 14 years, with 143 official deaths. Over 74% of districts were affected, leading to public health, economic, and environmental crises. To combat this, expanding green spaces, promoting sustainable urban development, enforcing labor protections, and enhancing public awareness are crucial. The IPCC identifies heat waves as a climate crisis marker. I urge the Union Government to act swiftly in declaring heat waves a national disaster.

(xxii) Need to take steps to address the problem of Corneal blindness in the country

SHRI SRIBHARAT MATHUKUMILLI (VISAKHAPATNAM): I highlight the plight of people suffering from corneal blindness in India. Imagine waking up one day and never seeing the faces of your loved ones again-this is the reality for over 1.2 million

Indians, despite corneal transplants being a proven cure. We as policymakers have collectively failed by not being able to ensure access to a simple solution like a corneal transplant to 70,000 people out of 1 lakh people every year. The Government is considering a 'presumed consent' amendment under the Transplantation of Human Organs and Tissues Act, 1994, but global evidence suggests that merely assuming consent does not guarantee more donations. Instead, we must focus on proven, humane solutions like the consent-driven Hospital Cornea Retrieval Programme (HCRP), which has transformed lives in Andhra Pradesh, Telangana, and Odisha, where there are no waiting lists for corneal transplants. The L.V. Prasad Eye Institute alone has restored sight to over 50,000 people. I urge the Government to expand hospital retrieval programs, invest in 50 high-functioning eye banks, train 500 corneal surgeons, and launch awareness campaigns to encourage voluntary donations. A consent-driven approach, supported by infrastructure and public trust, will help eliminate preventable blindness.

(xxiii) Regarding construction of road in Sheohar Parliamentary Constituency, Bihar

श्रीमती लवली आनंद (शिवहर) : मैं शिवहर संसदीय क्षेत्र के शिक्षण संस्थानों—केंद्रीय विद्यालय शिवहर, जवाहर नवोदय विद्यालय बिसाही और पॉलिटेक्निक कॉलेज विशनपुर—को जोड़ने वाली सड़क के निर्माण की आवश्यकता की ओर ध्यान आकर्षित करना चाहती हूँ। इन तीनों संस्थानों में जाने-आने के लिए उचित सड़क मार्ग का अभाव लंबे समय से है, जिससे छात्रों और शिक्षकों को कठिनाइयों का सामना करना पड़ता है। मैं सड़क, परिवहन एवं राजमार्ग मंत्री जी से अनुरोध करती हूँ कि इन संस्थानों को जोड़ते हुए एक नई सड़क योजना को मंजूरी दी जाए, ताकि इस क्षेत्र को एक

शैक्षणिक केंद्र (एजुकेशन हब) के रूप में विकसित किया जा सके।

(xxiv) Regarding exemption of toll tax for persons residing near Panniankara Toll Plaza on National Highway No. 544 in Kerala

SHRI K. RADHAKRISHNAN (ALATHUR): A serious concern affecting thousands of residents near the Panniankara toll plaza at National Highway-544 in Kerala. The residents of six panchayats—Vadakkuncherry, Kannambra, Vandazhi, Kizhakkancheri, Puthukode, and Panancheri—are facing severe financial hardship due to the toll charges imposed on their daily commute. These are not long-distance travelers but local residents who rely on this route for essential travel, including work, education, and healthcare. With no viable alternative roads, they are compelled to pay toll charges repeatedly, leading to widespread resentment. This is unjust and places an unnecessary burden on ordinary citizens. I urge the Hon'ble Minister for Road Transport and Highways to intervene immediately and grant an exemption for these local commuters. The Government must review the toll policy to ensure that residents living in the vicinity of toll plazas are not unfairly taxed for essential travel. I request urgent action to provide relief to these people and ensure that the toll system does not become an undue financial burden on local communities.

(xxv) Need to include Government General Hospital, Kakinada under Pradhan Mantri Swasthya Suraksha Yojana

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): I bring to notice of Government an urgent plea to include the Government General Hospital (GGH), Kakinada, under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY). GGH Kakinada

has been a lifeline for five districts—East Godavari, West Godavari, Alluri Sitharam Raju, Anakapalle, and Kakinada—providing essential healthcare services. In the past year alone, it handled 8 lakh outpatients, 70,000 inpatients, 45,000 surgeries, and 7 lakh lab tests. It also serves as a teaching hospital for Rangaraya Medical College. However, despite its critical role, the hospital suffers from inadequate infrastructure, outdated equipment, and staff shortages. Key departments like Cardiology, Neurosurgery, and Oncology remain under-resourced, and cancer care facilities have deteriorated. The growing patient load and lack of modern resources put immense strain on both staff and patients. I urge the Government to include GGH Kakinada under PMSSY for urgent infrastructure upgrades and develop it into a Comprehensive Cancer Care Centre. This will enhance patient care and strengthen medical education in the region.

(xxvi) Regarding pollution caused by factories in Giridih district, Jharkhand

श्री चन्द्र प्रकाश चौधरी (गिरिडीह) : गिरिडीह जिला के पूर्वी क्षेत्र में स्थित औद्योगिक फैक्ट्रीज के द्वारा पिछले 25 वर्षों से गादी श्रीरामपुर, मोहनपुर, उदनाबाद, फुलची पंचायत के गावों में प्रदूषण फैलाया जा रहा है। प्रदूषण की स्थिति इतने सालों में अब इतनी भयावह हो गयी कि लोग सांस की बीमारी से मर रहे हैं, बच्चे दिव्यांग पैदा हो रहे हैं। कृषि योग्य भूमि बंजर हो गयी है। वन विभाग द्वारा लगाए गए पेड़ भी नष्ट हो चुके हैं। भूजल का स्तर काफी गिर गया और महुआटांड गाँव तो जलविहीन हो गया है। उसरी नदी के पानी को भी इन फैक्ट्रीज द्वारा प्रयोग किया जा रहा है जिसकी वजह से उसका अस्तित्व आज खतरे में है। जिला प्रशासन द्वारा हर बार आश्वसन के बावजूद कंपनियों द्वारा प्रदूषण उत्सर्जन रोकने के लिए ESP तक का प्रयोग नहीं कर रही है। इन्हे रोकने के लिए जिला प्रशासन और राज्य प्रशासन असमर्थ है। पर्यावरण संरक्षण हेतु मेरा केन्द्रीय पर्यावरण मंत्री जी से अनुरोध है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा इन फैक्ट्रीज की पर्यावरण मंजूरी और संचालन करने की सहमति कैसे दी जा रही है,

इसका स्वतः संज्ञान लेकर इसकी जांच करें और जब तक सारे पर्यावरण मानकों को पूरा न कर लिया जाए तब तक इन्हे बंद रखा जाये ।

माननीय सभापति : आइटम नम्बर 14, माननीय गृह मंत्री जी ।

14.01 hrs

TRIBHUVAN SAHKARI UNIVERSITY BILL, 2025

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : माननीय सभापति महोदया, मैं प्रस्ताव करता हूँ

“कि इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, आणंद, “त्रिभुवन” सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने; सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने; सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा ‘सहकार से समृद्धि’ के दर्शन को चरित्रार्थ करने के क्रम में इसमें वैश्विक श्रेष्ठता के मानकों को प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए, और उस संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबद्ध तथा उसके आनुषंगिक विषयों के लिए विधेयक पर विचार किया जाए ।”

माननीय सभापति : प्रस्ताव प्रस्तुत हुआ :

“कि इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, आणंद, “त्रिभुवन” सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने; सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने; सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा ‘सहकार से समृद्धि’ के दर्शन को चरित्रार्थ करने के क्रम में इसमें वैश्विक श्रेष्ठता के मानकों को प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए, और उस संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबद्ध तथा उसके

आनुषंगिक विषयों के लिए विधेयक पर विचार किया जाए।”

श्रीमती गनीबेन नागाजी ठाकोर जी।

***SHRIMATI GENIBEN NAGAJI THAKOR (BANASKANTHA):** Thank you hon. Chairperson Madam.

“There is no progress without cooperation.”

I express my views on the Tribhuvan Cooperative University Bill 2025. I also thank our party leader Shri Rahul Gandhi for giving me this opportunity to speak on the Cooperative University Bill.

Hon. Chairperson Madam, as a Gujarati, I feel proud of the establishment of the country's first Tribhuvan Cooperative University in Anand, Gujarat because today more than 8 lakh cooperative societies are functioning in villages of this country and these societies are working for welfare and economic upliftment of rural people. More than 30 crore members are associated with these societies. The cooperative sector has become a blessing in providing employment to villagers in Gujarat and in the country. The credit of establishment of cooperative structure and Panchayati Raj in Gujarat goes to the then Congress government and Congress leaders. Gujarat has given the country leaders like Mahatma and Sardar Patel. In my Banaskantha district, it gave leader like Galbabbhai Patel, the founder of Banas Dairy, whose dairy today ranks first in the entire Asian continent in milk production. Gujarat also gave the father of the cooperative movement like Tribhuvan Patel. I am proud that all these leaders belonged to Congress party. All these leaders

* English translation of the speech originally delivered in Gujarati.

established different organizations for the well-being of the people.

In pre-independent era, as some kings used to consider their subordinate villages as their private property; in the present day, the leaders who have taken control of cooperatives, treat them as their private property. This is a sign of the decline of the cooperative structure.

Hon. Chairperson Madam, during 1945, milk contractors were collecting milk from surrounding villages of Anand and sending it to Mumbai. Price of milk was increased by the state government but its benefit was not given to milk producers and therefore the local farmers were very unhappy. Therefore, under the guidance of Sardar Vallabhbhai Patel, a meeting of farmers was held on 4th January 1946 under the chairmanship of Shri Morarji Desai where it was decided to establish cooperative dairies run by district milk producer unions. Tribhuvan Patel and other leading farmers made efforts to establish dairies on cooperative basis. As a result, Kheda District Milk Producers' Union was formed and on 14th December 1946, Amul Dairy was established. Dr. Verghese Kurien started producing various milk products through Amul and made Gujarat and India famous in the world.

Hon. Chairperson Madam, when more than 8 (eight) lakh cooperative societies are functioning in the country, cooperative colleges should be approved under Tribhuvan University in the districts where the cooperative structure is strong and students should be guided by various cooperative institutions. Provision should be made for 50 per cent reservation for women as well as SC, ST, OBC in all institutions of the cooperative sector. Priority should be given to those who have traditionally contributed to the strengthening of cooperatives and those who have

inherited experience so that sugar mills, fisheries, milk unions, cooperative banks, APMCs, cooperative purchase and sale unions, women's societies and various cooperatives under the cooperative university will get bright opportunities to help the farmers of the country.

I am grateful that in the UPA government, when Dr. Manmohan ji was the Prime Minister of the country in the year 2012, more than rupees 72 thousand crores of farmers' debts were waived off and efforts were made to strengthen three-layer cooperative structure. UPA government made the farmers debt-free by following the recommendations of Vaidnathan Committee. If the present NDA government waives off debts of the farmers associated with cooperative sector, we will welcome this step and congratulate the government.

Hon. Chairperson Madam, due to the far-sightedness of the previous governments, the White Revolution has today become employment institutions for the poor and middle-class cattle breeders. By establishing organizations like IFFCO, farmers have been relieved from the terrible difficulty of fertilizer and to make barren lands fertile, various sub-organizations of IFFCO, District Unions, Taluka Unions, District Central Banks and GUJCOMASOL have been established to give impetus to this activity. In the present time, due to the system of giving mandates in the elections of the cooperative sectors in a state like Gujarat, cooperative activity is dying. People without experience or contribution come to power in cooperative organizations.

Hon. Chairperson Madam, in the present time, the cooperative sector has become a center of corruption. For the recruitment of employees in cooperative

organizations, people from families that rule over the cooperative organization are recruited without any kind of advertisement and recruitment is done keeping in mind the politics of vote bank.

As stated in clause-8 of the Tribhuvan University Bill, it will be open to people of any religion, any caste, but in reality such a provision is not fulfilled. Regarding the recruitment process in this bill, I expect a provision that government recruitment should be done as per regular rules instead of contract basis mentioned in sub-clause-1 of clause-41.

It is necessary to make a provision in this bill so that if any employee faces injustice while performing his duty, he can go to the relevant court and get justice by pleading his case.

Hon. Chairperson Madam, I demand that provision be made so that Tribhuvan Cooperative University does not become just a political base but also works transparently in the interest of farmers and the people. Just as the rules of the model code of conduct are applicable to employees in government departments at the time of elections, similarly, since the employees of cooperative institutions are paid from public taxes, there is a need to make a provision in this bill so that the same rules are applied against them by the Election Commission.

In the elections of cooperative institutions, in the past governments, non-political representatives who had contributed to the institution and had experience were given opportunities as per the provisions of the by-laws of that institution and were made members as per the rules of the institution. But in the present time, only people with BJP ideology are being given opportunities in cooperative institutions

in Gujarat and the whole country. The voting rights of the eligible and contributing members have been taken away by abusing power and they are not given the opportunity to become members as per the rules.

Hon. Chairperson Madam, activities of cooperatives should be transparent and people centric. When large numbers of poor and middle-class people are associated with this sector, I expect that the objectives mentioned in the bill should be fulfilled in its true spirit.

Hon. Chairperson Madam, I request the Minister of Cooperatives through you that organic farming should be promoted by training the students, farmers and employees of cooperative sector through cooperative universities. The government should fix MSP for the fair prices of organic products. Lab facilities should be provided in every taluka for promoting organic farming.

Hon. Chairperson Madam, I represent Banaskantha district and currently this district is producing more than One crore liter milk every day. As the first cooperative university is established in Gujarat, in the same way whenever a cooperative college is opened, Banaskantha district should be given priority for that. Subjects related to cooperatives should be introduced and this college should be approved under cooperative university. I thank you for giving me this opportunity to present my views on this Tribhuvan Cooperative University Bill. As I said earlier, there is no progress without cooperation. In the past also, this sector has worked for the welfare of people. I hope that in the future, this sector won't be used to threaten or blackmail politicians. As budget of Rs.500 crore has been allocated for this sector, I hope this sector will get sufficient freedom to work for the benefit of

people.

Thank you.

श्री मितेश पटेल (बकाभाई) (आणंद) : सभापति महोदया, मेरे मतविस्तार से सम्बन्धित त्रिभुवन सहकारी विश्वविद्यालय विधेयक, 2025 पर मेरे विचार रखने के लिए आपने अवसर दिया, इसके लिए मैं आपका धन्यवाद करता हूँ।

महोदया, देश के पहले सहकारी विश्वविद्यालय की स्थापना के लिए विधेयक लाने और सहकारिता क्षेत्र के नायक स्वर्गीय श्री त्रिभुवनदास पटेल जी के नाम पर इसका नाम रखने हेतु मैं विश्व नेता और भारत के प्रधान सेवक आदरणीय श्री नरेन्द्र मोदी साहब एवं देश के जनमानस के मन में अपने कार्यों से दूसरे लौह पुरुष की छवि बनाने वाले देश के माननीय गृह एवं सहकारिता मंत्री अमित भाई शाह साहब का हृदय से आभार प्रकट करता हूँ।

महोदया, मेरा मतविस्तार आणंद स्वर्गीय त्रिभुवनदास जी के नेतृत्व में सहकारिता के क्षेत्र में क्रांति के लिए, श्वेत क्रांति के लिए और विश्व प्रसिद्ध सहकारी कंपनी 'अमूल' के लिए केवल भारत में ही नहीं, विश्व में जाना जाता है। 1940 के दशक में, जब गुजरात के खेड़ा जिले के किसानों को दूध के व्यापार में शोषण का सामना करना पड़ रहा था, तब त्रिभुवनदास पटेल ने सरदार वल्लभ भाई पटेल के मार्गदर्शन में एक क्रांतिकारी कदम उठाया। उन्होंने किसानों को एकजुट किया और 14 दिसंबर 1946 को "खेड़ा जिला सहकारी दुग्ध उत्पादक संघ" की स्थापना की, जिसे आज हम सब "अमूल" (आनंद मिल्क यूनियन लिमिटेड) के नाम से जानते हैं। उनका मानना था कि सहकारिता ही वह रास्ता है, जिसके जरिए छोटे किसानों को उनका हक मिल सकता है। उन्होंने "एक व्यक्ति, एक वोट" के सिद्धांत को अपनाया, जिससे हर किसान को बराबरी का अधिकार मिला, चाहे उसकी सामाजिक या आर्थिक स्थिति कुछ भी हो। इस पहल ने न केवल किसानों को आर्थिक रूप से सशक्त बनाया, बल्कि सहकारिता आंदोलन को पूरे भारत में फैलाने की नींव रखी। अमूल की कहानी त्रिभुवनदास पटेल के दूरदर्शी नेतृत्व की मिसाल है। उन्होंने किसानों को संगठित कर पोलसन डेयरी जैसे बड़े व्यापारियों के शोषण के खिलाफ लड़ाई लड़ी और दूध को सीधे बॉम्बे मिल्क स्कीम तक पहुंचाने का रास्ता बनाया।

महोदया, त्रिभुवनदास पटेल के नेतृत्व में अमूल ने 1973 में अपनी 25वीं वर्षगांठ मनाई, और तब तक यह देश की सबसे बड़ी दुग्ध सहकारी संस्था बन चुकी थी। जब वे 1970 के दशक में अमूल के अध्यक्ष पद से सेवानिवृत्त हुए, तो किसानों ने उन्हें 6 लाख रुपये का पुरस्कार भेंट किया-प्रत्येक किसान ने इसमें एक-एक रुपये का योगदान दिया था। इस राशि से उन्होंने "त्रिभुवनदास फाउंडेशन" की स्थापना की, जो आज भी ग्रामीण महिलाओं और बच्चों के स्वास्थ्य के लिए काम कर रही है।

महोदया, मैं अमूल के बारे में बताऊंगा कि अमूल जब शुरू हुआ तो ढाई सौ लीटर प्रतिदिन दूध आता था लेकिन आज अमूल में अकेले 60 लाख लीटर दूध प्रतिदिन आता है। पूरे गुजरात में 2 करोड़ 38 लाख लीटर दूध डेयरी से आता है। गुजरात का सबसे बड़ा और एशिया का भी सबसे बड़ा अमूल सहकारिता क्षेत्र में सबसे आगे है और यह उदाहरण है कि अमूल जैसे सहकारिता क्षेत्र से किसानों की कितनी आमदनी बढ़ती है, यह सब कुछ अमूल सहकारी संस्था से हुआ है। किसानों को अमूल के द्वारा जो भी चाहिए, अमूल उसे भी पूरा करती है। जब कांग्रेस का समय था तब किसानों को हर साल 300 करोड़ रुपये का बोनस मिलता था, लेकिन आज 600 करोड़ रुपये का बोनस किसानों को मिल रहा है। इतना बड़ा परिवर्तन अमूल जैसी सहकारी संस्था से ही मुमकिन हुआ है। ऐसी संस्था हर देश में होनी चाहिए। अमूल ने सहकारिता आंदोलन पूरे भारत में फैलाने की नींव रखी है।

महोदया, त्रिभुवनदास पटेल को उनके असाधारण योगदान के लिए 1963 में रेमन मैग्सेसे पुरस्कार से सम्मानित किया गया था, जो सामुदायिक नेतृत्व के लिए दिया गया। इसके अलावा, 1964 में भारत सरकार ने उन्हें पद्म भूषण से भी नवाजा था। त्रिभुवनदास पटेल एक ऐसे युग पुरुष थे, जिन्होंने सहकारिता को एक आंदोलन बनाया और छोटे किसानों को सशक्त करने का सपना साकार किया। सहकारिता क्षेत्र एवं श्वेत क्रांति के नायक स्वर्गीय त्रिभुवन दास जी के नाम पर इस विश्वविद्यालय का नाम रखने से न सिर्फ आदरणीय त्रिभुवन दास जी के महान योगदान को सम्मान मिला है, वरन पूरा सहकारिता क्षेत्र एवं इससे जुड़े लोगों को सम्मान मिला है। इसके लिए पुनः आदरणीय मोदी साहब एवं माननीय अमित भाई शाह साहब का मैं आणंद तथा देश की जनता की तरफ से धन्यवाद देता हूँ। मुझे पूर्ण विश्वास है कि आगे भविष्य में यह विश्वविद्यालय आदरणीय मोदी साहब के विजन आत्मनिर्भर एवं

विकसित भारत के लक्ष्य को प्राप्त करने एवं गांव किसान की समृद्धि में अपनी महत्वपूर्ण भूमिका निभाने वाला है। इस विश्वविद्यालय का लक्ष्य सहकारी शिक्षा और प्रशिक्षण पर ध्यान केंद्रित करते हुए राष्ट्रीय महत्व का संस्थान बनना है जो सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा को बढ़ावा देगा, विशेष प्रशिक्षण प्रदान करेगा, अनुसंधान एवं विकास को बढ़ावा देगा, सहकारी क्षेत्र में योग्य पेशेवरों की आवश्यकता को पूरा करेगा और विश्वविद्यालय सहकारी शिक्षा में वैश्विक मानक हासिल करना चाहेगा।

महोदया, माननीय गृह एवं सहकारिता मंत्री अमित शाह साहब ने सबसे पहले 2021 में राष्ट्रीय सहकारी विश्वविद्यालय की योजना की घोषणा की थी। उन्होंने राष्ट्रीय सहकारी सम्मेलन के दौरान इस तरह के संस्थान की आवश्यकता पर प्रकाश डाला। जर्मनी और केन्या सहित कई देशों में पहले से ही सहकारी समितियों के लिए समर्पित विश्वविद्यालय हैं लेकिन भारत जैसे देश में जब हम आज़ादी का अमृतकाल मना रहे हैं तब जाकर इस तरह का पहला संस्थान खोलने जा रहे हैं, जो "सहकार से समृद्धि" की अवधारणा को समर्पित होगा और महिलाओं, ग्रामीणों और किसानों को सहकारिता के माध्यम से आत्मनिर्भर बनाने और समृद्ध होने का प्रशिक्षण, तकनीक, शोध में मदद करेगा। इस पहल से देश में भारत के सहकारी आंदोलन को निश्चित रूप से मजबूती मिलने वाली है।

महोदया, जिस देश में सहकारिता से पैदा होने वाली अमूल जैसी संस्था, जो किसानों की समृद्धि एवं रोजगार के अवसर पैदा करने का बेहतरीन उदाहरण है, उस देश में सहकारिता क्षेत्र में शोध, प्रशिक्षण, तकनीक के विकास हेतु पहला विश्वविद्यालय मिलने में आज़ादी के बाद 75 साल लग जाना यह दर्शाता है कि आज़ादी के बाद जिन लोगों के हाथों में लम्बे समय से देश के विकास की ज़िम्मेदारी रही, वे देश के प्रति कितने गैर ज़िम्मेदार रहे होंगे।

महोदया, मैं देश की जनता के प्रति आभार प्रकट करना चाहूंगा कि उन्होंने ऐसे लापरवाह लोगों को, थोड़ी देर से ही सही, लेकिन अच्छा सबक सिखाया और देश के विकास पुरुष एवं प्रधान सेवक मोदी साहेब को देश को विकसित करने की बागडोर सौंपी और मोदी साहेब अपने परिश्रम, सेवा और विज्ञान से जनता के भरोसे पर लगातार खरे उतरे हैं। उस विश्वास को यह त्रिभुवन सहकारी विश्वविद्यालय की स्थापना और भी मजबूत करेगी, ऐसा मेरा विश्वास है।

सभापति महोदया, त्रिभुवन सहकारी विश्वविद्यालय भारत में अपनी तरह का पहला विश्वविद्यालय होगा। यह विशेष रूप से सहकारी शिक्षा पर ध्यान केन्द्रित करेगा। विश्वविद्यालय डेयरी, मत्स्यपालन, बैंकिंग और अन्य क्षेत्रों को कवर करने वाले क्षेत्र-विशिष्ट स्कूल स्थापित करने की योजना बना रहा है। ये स्कूल पूरे भारत में विभिन्न सहकारी क्षेत्रों की जरूरतों को भी पूरा करेंगे।

विश्वविद्यालय सहकारी समितियों की उच्च घनत्व वाले राज्यों में 4-5 संबद्ध कॉलेज स्थापित करेगा। यह कम सहकारी समितियों वाले राज्यों में 1-2 कॉलेज भी स्थापित करेगा। यह विश्वविद्यालय पहुंच बढ़ाने के लिए 'स्वयम' जैसे ऑनलाइन शिक्षण प्लेटफॉर्म का उपयोग करने का इरादा भी रखता है।

सभापति महोदया, सहकारी क्षेत्र भारत की अर्थव्यवस्था में महत्वपूर्ण भूमिका निभाता है। यह कृषि ऋण, उर्वरक उत्पादन और आवश्यक वस्तुओं की खरीद में योगदान देता है। सरकार का लक्ष्य इस क्षेत्र में खंडित शिक्षा और प्रशिक्षण के बुनियादी ढांचे को संबोधित करना है। विश्वविद्यालय की स्थापना को प्रशिक्षण की गुणवत्ता को मानकीकृत और बेहतर बनाने के लिए एक कदम के रूप में देखा जाता है। आई.आर.एम.ए., नए विश्वविद्यालय के भीतर एक स्कूल में परिवर्तित हो जाएगा। यह परिवर्तन सहकारी क्षेत्र में अपनी जिम्मेदारियों को बढ़ाते हुए अपनी पहचान को बनाए रखेगा।

सभापति महोदया, त्रिभुवन सहकारी विश्वविद्यालय की स्थापना से सहकारी शिक्षा के लिए एक मजबूत ढांचा तैयार होने की उम्मीद है। इसका उद्देश्य सहकारी समितियों के भीतर विभिन्न भूमिकाओं के लिए योग्य पेशेवरों की निरंतर आपूर्ति सुनिश्चित करना है। यह पहल भारत में सहकारी आंदोलन को मजबूत करने के सरकार के व्यापक दृष्टिकोण के अनुरूप है।

सभापति महोदया, अन्त में, मैं पुनः 'त्रिभुवन' सहकारी यूनिवर्सिटी विधेयक, 2025 लाने हेतु भारत के प्रधान सेवक नरेन्द्र मोदी साहेब एवं गृह एवं सहकारिता मंत्री अमित शाह साहेब का धन्यवाद करता हूँ।

वंदे मातरम् ।

श्री वीरेन्द्र सिंह (चन्दौली) : सभापति महोदया, धन्यवाद। मैं 'त्रिभुवन' सहकारी यूनिवर्सिटी विधेयक

के विषय में समाजवादी पार्टी की ओर से कुछ संशोधन पेश करना चाहता हूँ।

महोदया, आज़ादी से पहले वर्ष 1904 में ही सहकारिता आंदोलन की कल्पना की गयी थी। इस कल्पना का आधार था कि गांव के गरीबों, किसानों, मजदूरों के जीवन में जो बदहाली है, उसमें खुशहाली कैसे लायी जाए।

उस आंदोलन को आजाद भारत में एक पंचवर्षीय योजना के तहत सन् 1956 से ले कर 1961 के बीच में मज़बूत बनाया गया। मैं आभार व्यक्त करना चाहता हूँ स्वर्गीय पूर्व प्रधान मंत्री आदरणीय चौधरी चरण सिंह जी का, जिन्होंने सहकारिता आंदोलन के जरिए किसानों के हित में सहकारिता को मज़बूत करने के लिए सहकारी समितियों से ले कर बहुत बड़े-बड़े निर्णय लिए। उन्हीं के साथ-साथ अपने नेता आदरणीय स्वर्गीय मुलायम सिंह यादव जी को भी बार-बार धन्यवाद देना चाहता हूँ कि उन्होंने सहकारिता को इतना मज़बूत किया कि जो किसान साहूकारों के चंगुल में फंसा रहता था, वे तमाम गरीब समाज के लोग जो कर्ज़ ले कर उसकी अदायगी नहीं कर पाते थे, उन लोगों को निजात देने के लिए सहकारी समितियों को मज़बूत किया। मत्स्यजीवी सहकारी समितियों के माध्यम से समाज के कमज़ोर वर्ग – माझी, मल्लाह, बिंद को भी लाभ पहुंचाने के लिए योजनाएं बनाई, जिसमें मछुआरों को तालाब आवंटित करने एवं नदी पर अधिकार, नदी से निकलने वाला जो खनिज है, उस पर उनको अधिकार देने का प्रयास दे कर उनकी स्थिति को भी ठीक करने की कोशिश की गई। दुग्ध सहकारी समितियां बना कर पशुपालकों को आर्थिक रूप से मज़बूत करने का काम माननीय मुलायम सिंह जी के नेतृत्व में शुरू हुआ, जो मज़बूती के साथ आगे बढ़ रहा है।

महोदय, मैं इस बिल के विरोध में इसलिए खड़ा हूँ, क्योंकि सहकारिता आंदोलन को आज पहली बार शिक्षा से जोड़ा जा रहा है और जो बहुत से प्रश्न चिन्ह खड़ा करता है, जिसका निराकरण सदन में होना चाहिए कि उस विश्वविद्यालय का स्वरूप क्या होगा? संचालन हेतु बनाए जाने वाले बोर्ड की भूमिका क्या होगी? बोर्ड के सदस्यों की नियुक्ति में किसानों की क्या स्थिति होगी? उसमें सहकारिता से जुड़े लोगों की क्या स्थिति होगी? बोर्ड के सदस्यों को कृषि अनुसंधान, कृषि वैज्ञानिक, कृषि उत्पादक और दूध उत्पादक जैसे श्रेणी में काम करने वाले लोगों को भी चुन कर के बोर्ड के सदस्य के रूप में लाया

जाएगा कि नहीं लाया जाएगा? विश्वविद्यालय बनेगा, उसका सिलेबस क्या होगा? क्या वह सिलेबस यूजीसी के नियमों के अनुसार होगा? जो छात्र डिग्रियां ले कर उस विश्वविद्यालय से निकलेंगे, उनका भविष्य क्या होगा? उनका सिलेबस क्या इस लायक होगा, जिससे कि वे देश और दुनिया में किसी भी कंपटीशन में अपने आपको स्थापित करें या क्या स्वयं का काम करने के लिए उनको उस लायक टैक्नीकल बनाया जाएगा। यह पूरी तरीके से स्पष्ट होना चाहिए। यह संस्था ऑटोनोमस होगी या सरकार के अधीन होगी? इसमें कुलपति की नियुक्ति का स्पष्ट निर्देश नहीं है कि कैसे कुलपति की नियुक्ति होगी। सहसत्ता और लोकतांत्रिक सदस्यों के नियंत्रण को और कमजोर करने की बात इस बिल में लायी गयी है। सरकार द्वारा बोर्ड को सुपरसीड किए जाने का या सरकारी शेयर होल्डिंग की रिडक्शन को प्रतिबंधित किए जाने जैसा जोखिम इस बिल में है। केंद्र और राज्य सरकारों को अपनी शेयर होल्डिंग, रिडक्शन वीटो का अधिकार देने से लोकतांत्रिक सदस्यों के नियंत्रण और स्वायत्ता के सिद्धांत का उल्लंघन होगा। ये तमाम शंकाएं हम सदस्यों की हैं, जिसका समाधान करना इस सदन के सामने आवश्यक है।

मैं माननीय मंत्री जी को आपके माध्यम से निवेदन करना चाहता हूँ कि इन सारी समस्याओं का समाधान सदस्यों के सामने करें, ताकि हमारी आशंकाओं का समाधान हो सके। आपने समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

जय हिंद।

PROF. SOUGATA RAY (DUM DUM): Madam, I rise to speak on the Tribhuvan Sahakari University Bill, 2025, which has been brought by ... * Shri Amit Shah. ... (Interruptions) ...* यह अच्छी बात है कि अमित शाह जी होम मिनिस्टर होते हुए भी उन्होंने यूनिवर्सिटी के बारे में ध्यान दिया। बीजेपी से पहले जो माननीय सदस्य बोल रहे थे, उनका भाषण मुझे अच्छा लगा। त्रिभुवन दास पटेल जी ने गुजरात में कॉऑपरेटिव मूवमेंट की प्रतिष्ठा की थी। माननीय

* Expunged as ordered by the Chair.

सदस्य ने उनके बारे में अच्छा बोला। यह सही काम हुआ कि त्रिभुवन सहकारी यूनिवर्सिटी बिल आया है। त्रिभुवन दास जी को जवाहर लाल के समय भारत सरकार ने पद्मश्री दिया था। उनको मैगसेसे प्राइज भी मिला था। मुझे आश्चर्य हुआ कि बीजेपी के सदस्य ने उनके बारे में बोला। उन्होंने त्रिभुवन दास जी की बात जरूर बोली, लेकिन असल में जिन्होंने अमूल में टेक्निकल काम किया, उनके नाम का उल्लेख नहीं किया। उनका नाम वर्गीज कुरियन था। It was Kurien who gave shape to Amul. He was a dairy technologist, educated abroad. He joined up with this co-operative to give strength.

Madam, I do not know if you like films. The best film on co-operative was made by Shri Shyam Benegal, who passed away recently. Its name was Manthan. And it was starred by Shri Naseeruddin Shah and Smita Patil, who is not with us anymore.

If you saw the movement, how slowly milk farmers were persuaded to join the co-operative, and how the co-operative became a big success, you would have realized that Shri Tribhuvandas Ji was a Congressman and not a BJP man. He did things in his own way, but it was the addition of a dairy technologist who changed Amul totally.

Today, Amul is dominating in the Indian market. Amul is for milk. Amul is also for ice cream. Amul makes all the products related to the dairy industry, from ghee to butter to dahi to paneer, everything. It is the success story of this country. अमित शाह जी यह बिल लाये हैं। यह अच्छी बात है, लेकिन मुझे यह डर है कि इस बिल को लाने के बाद अमूल की जो स्वतंत्रता और ऑटोनॉमी है, वह कोऑपरेटिव मूवमेंट का लाइफ प्लान है, वह उसे ले लेगी।

The BJP Government does not believe in autonomy, it believes in

centralization of power. सेन्ट्रलाइजेशन के नाम पर इसकी स्वतंत्रता और ऑटोनॉमी नहीं जानी चाहिए।

My friend Bhartruhari Mahtab ji is saying that is a university not an institute. But it is entirely based on the Institute of Rural Management Anand. Dr. Kurien along with Ananda Dairy set up an Institute of Rural Management. Till date, that is the only institute imparting training to managers working for cooperatives and such organisations. Now that is being wholesale converted into a university. It is becoming a university, but there is nothing new. The structure is already there. The Institute of Rural Management Anand is the only institute producing technical people for managing the rural problems, including unemployment.

यह जो बिल प्रस्तुत हुआ है, इसमें आप देखेंगे कि स्टैंडर्ड यूनिवर्सिटी में जो कुछ होता है, वह सब इसमें है। The objects of the University have been defined. The appointment of Chancellor has been defined. How the Vice-Chancellor will be appointed is defined. There is appointment of a Director. I do not know why they need a Vice-Chancellor and a Director at the same time. But they are doing it. It will create two centres of power and thus lead to conflicts in future. The appointment of Dean will again create another centre of power because the Dean will look after all academic matters. Then, there is appointment of Controller of Examinations, Librarian, etc. यह तो हर यूनिवर्सिटी में होता है। Where is this very special? ... (व्यवधान) आप कुछ बोल रहे हैं, बोलिए न।... (व्यवधान)

माननीय सभापति : आप बोलिए।

... (व्यवधान)

PROF. SOUGATA RAY: Madam, I am not yielding. Nishikant ji is in favour of

creating disruption for the Opposition. ... (*Interruptions*) Normally the Ruling Party should let the Opposition speak. But Nishikant ji has been tasked with the duty of disrupting Opposition's speeches. यह नहीं करना चाहिए।... (व्यवधान)

मैडम, यहां अलग-अलग काउंसिल्स बनी हैं। There is Capacity Building Council; there is Assessment and Improvement Council; there is Research and Development Council, and then there is a Board for Affiliation. This is because the extra in this Bill is that you have an Institute of Rural Management in Anand. That will act as the vertex. From this vertex, we will spin out further institutes which will promote cooperative education and cooperative management. This is a good idea because in Maharashtra, there is an example of successful cooperatives, that of the sugar cooperatives, which are powerful in itself. But we need to put more managerial input in the Maharashtra sugar mills. Also in Uttar Pradesh, there are a large number of sugar mills. We should see that in Uttar Pradesh, this is managed by cooperatives. The cooperatives should run with the help of trained managers, trained at one of the Amul degrees.

Madam, I know that you are shaking your head, which means that according to you my time is over. But I crave your indulgence to have a little more time.

माननीय सभापति : आप अपनी बात कंप्लीट करिए।

PROF. SOUGATA RAY : All I want to say is this. Mr. Amit Shah is known as the ... * .किसी को हटाना है, किसी को लाना है, वही करते हैं। केवल एक बात बोलकर खत्म करूंगा। The main thing of a university is autonomy. It should have academic autonomy. It should

* Expunged as ordered by the Chair.

have administrative autonomy. It should have managerial autonomy. ...

(Interruptions)

The Central Government should not interfere in the affairs of the universities. If they promise that they will not do so, I will support the Bill.

Thank you, Madam.

... *(Interruptions)*

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदय, मैं रूल नम्बर 94 कोट करना चाहता हूँ। यदि कोई भी स्पीकर बोलेंगे तो बिल के परव्यू में ही बोलेंगे। अमित शाह ... * वह इस सदन के सदस्य हैं और किसी की दया पर नहीं हैं। जीत कर आए हैं, आपकी दया पर नहीं हैं और कोऑपरेटिव मिनिस्टर हैं। ये जितनी बातें कही गई हैं, उन सबको एक्सपंज कीजिए।

**** SHRI K. E. PRAKASH (ERODE):** Hon. Madam Chairperson, Vanakkam. I am thankful to hon. Chief Minister of Tamil Nadu and Chief of DMK *Annan* Thiru M.K. Stalin for this opportunity. I saw the name of the Bill as Tribhuvan *Sahkari* University Bill. I could not understand anything from the name of this Bill. Then I tried to know the meaning of the Hindi word *Sahkari*. Later I came to know that *Sahkari* means cooperation. We are aware of the fact that the BJP led Union Government is good at imposition of Hindi on us. Let us not talk about this now. Let us now talk about this Bill rather. This Bill is aimed to create a University for Education, Training and Research in Cooperative Sector. This new University is to be named as Tribhuvan *Sahkari* University which will be an institution of national importance. This special University is dedicated for Education, Training and Research in the field of

* Expunged as ordered by the Chair.

** English translation of the speech originally delivered in Tamil.

Cooperatives. I must say here that Tamil Nadu is a pioneer in the field of Cooperatives for several decades. Tamil Nadu Cooperative Training Institute imparts education and training on cooperatives, cooperative banks, rural loans and financing. Our State of Tamil Nadu well known for its culture and tradition is also a pioneer in the field of Cooperatives. Tamil Nadu has more than 1 lakh and sixty thousand Cooperative Societies and more than 2 Crore as members in these Societies. As regards the total number of Cooperative Societies, Tamil Nadu ranks first in the country. These Cooperative Societies operate in several fields including agriculture, milk, handloom, fisheries, housing and consumable items. These Cooperatives contribute to the socio-economic development of Tamil Nadu in a big way. The golden era of Cooperative Sector in Tamil Nadu is the Aavin Milk Cooperative Society. Tamil Nadu Cooperative Milk Producers' Federation (TCMBF) or the Aavin has an annual turnover of Rs 6000 Crore. This Aavin of Tamil Nadu is one of the successful milk cooperatives in the country.

Madam Chairperson, Modakurichi, Erode-East, Erode-West, Kangeyam, Dharapuram, Kumarapalayam are the six Assembly constituencies in Erode parliamentary constituency where there are large number of milk producers. I wish to remind you of Late Thiru S. K. Paramasivam, Ex-MP who was born in Sinniampalayam of Erode district and who had contributed a lot to the field of Cooperatives in Tamil Nadu. He is the man who was instrumental in finding Aavin Cooperatives and is fondly called as the "Father of the Dairy sector". He was also awarded the Dr. Varghese Kurien Award in the year 2010 by the National Dairy Development Board, NDDB. His contribution has been a turning point in the milk

production movement of Tamil Nadu. Dr. Varghese Kurien, as Chairman of the National Dairy Development Board, NDDB, visited Erode and had a conversation with more than 5000 farmers in the year 1969. Aavin has the unique distinction due to its close association with Dr. Varghese Kurien in the past. Tamil Nadu Veterinary and Animal Sciences University under the aegis of Government of Tamil Nadu has been imparting training to the students in fields of dairy and fisheries management. Vaikunth Mehta National Institute of Cooperative Management in Pune, has been functional since its inception in 1964 providing special management courses in this field. So what is new in this Tribhuvan Sahkari University? Instead of strengthening those Institutions which already exist, this Union Government is diverting all the benefits towards the State of Gujarat by ignoring those States which are pioneer in the field of Cooperatives. This Bill talks about strengthening the Cooperatives throughout the country. But the design is aimed to benefit only Gujarat. It is stated that besides Institute of Rural Management (IRMA) in Anand of Gujarat, there will be Schools of Learning in other States on different subject areas pertaining to Cooperatives. These Schools of Learning will include dairying, fisheries, sugar, banking, rural loans, cooperative funds, laws and auditing, Multi-State cooperatives, etc. But where will the University campuses be set up for these different Schools of Learning?

HON. CHAIRPERSON: Please conclude.

***SHRI K.E. PRAKASH :** Madam, just give me 10 minutes. Tamil Nadu has a

* English translation of the speech originally delivered in Tamil.

remarkable growth in cooperative dairy farms and cooperative banks. But I want to know from you that how Tamil Nadu will be benefitted. There is no assurance given for Tamil Nadu for setting up of a University Study Centre. I wish to remind this august House that Aavin Cooperative Society is one among the State run Cooperatives in India and it is earning more than Rs. 6,000 crore every year. Tamil Nadu State Apex Co-operative Bank, TNSC Bank, 23 District Central Cooperative Banks, 4,523 Primary Agricultural Cooperative Banks in Tamil Nadu are being looked after. It is providing loans to lakhs of farmers. During 2006, when DMK led by Dr. *Kalaignar* came to power in Tamil Nadu, our revered leader Thiru *Kalaignar* waived off the farm loans worth Rs 7000 Crore and saved the lives of the farmers of Tamil Nadu. But the Union Government led by Shri Narendra Modi has not even talked about farm loans and waiving off such loans. Our Chief Minister of Tamil Nadu *Annan* Thiru M.K. Stalin has been providing interest-free loans to farmers through Cooperative sector. If the Government really wants to develop education in the field of Cooperatives, it should not ask Tamil Nadu to be dependent on Gujarat for this Cooperative University. Rather the Union Government should invest more in the institutions located in Tamil Nadu for this purpose. This Bill fails to provide representation to the States including Tamil Nadu in the Management Committee of the University, and in priorities of this Cooperatives sector such as Teachers and Research to a large extent. If the policies and syllabus are controlling the States concerned then how will it be a National Cooperative University? Milk Cooperatives, Cooperative banks, and Cooperatives on Fisheries in Tamil Nadu are totally different from the ones that are set-up in Gujarat. We need localised

research and educational centres. We do not want the Gujarat Model to be followed in the entire country. Madam, there are several educational and training centres on cooperation which are in the forefront of providing quality education and training on Cooperatives. India is a proven example and is known for making the feelings of Cooperatives to remain stable for long. By setting up a campus for this Cooperative University in Gujarat, this Union Government may completely side-line the States like Tamil Nadu, Maharashtra, Karnataka and Kerala. These States contribute 30 percent of total income of Cooperatives in the country. There are several shortcomings in this Tribhuvan Sahkari University Bill. Staff issues are also a part of this shortcoming. I urge that such shortcomings are to be addressed and redressed. I remind one thing to our Hon. Prime Minister Shri Narendra Modi. You should look at all the States of our country leaving aside Gujarat. You are the Prime Minister of our country, India. You are not at present the hon. Chief Minister of Gujarat. You are now responsible for the growth and development of all the States of our country. I urge that all the States should be treated as equals and with equal opportunities. Hon. Prime Minister Sir, Tamil Nadu is supporting India. It is supporting India not only in maps but also in the financial matters of the Union. If that's so, new Schemes being brought out by the Union Government should first be implemented in Tamil Nadu and be taken to other States later. This will set an example for the development of India. Cooperation can only lead to nation's growth. Tamil Nadu will fight for its rights. Tamil Nadu will win. Thank you.

SHRI SRIBHARAT MATHUKUMILLI (VISAKHAPATNAM): Thank you, Madam. I rise today to speak on the importance of co-operatives and the potential

transformative impact of the Tribhuvan Sahakari University Bill.

Today, India is home to over eight lakh co-operative societies across 29 sectors, with about 29 crore members affiliated to them in some form or shape. This is a testament to the strength and resilience of our co-operative movement.

Madam, I want to acknowledge that until 2021, we never had a Ministry of Cooperation in the Government of India. Under the leadership of our Prime Minister and our hon. Minister for Cooperation, Shri Amit Shah ji, the Government took a historic step to start this Ministry of Cooperation on July 6th, 2021, recognising cooperative societies at the national level and acknowledging that their contribution to the GDP is invaluable.

I would like to highlight some achievements. Since the formation of this Ministry, 56 major initiatives have been taken to strengthen the sector, some of which include the on-going work to build the world's largest network of green godowns under the cooperative sector and multiple income tax reforms benefiting cooperatives.

Just last month, the oil marketing companies decided to give preference to sugar cooperatives over private companies for supplying 880 million litres of ethanol, a major boost for the cooperative businesses. All of these initiatives have been possible due to the dedicated efforts of the Government under the NDA leadership, and this significant step to introduce this Tribhuvan Sahakari University Bill, paving the way for the establishment of India's first-ever co-operative university and institute of national importance, is welcomed with open hands.

Madam, this University will play a crucial role in addressing the shortage of

skilled manpower in the cooperative sector. It aims to promote research and development, build the capacity of existing employees, and create a strong ecosystem for global excellence in cooperative education. The potential for this is that cooperatives could generate over 11 crore jobs in the next five years alone. We have some great success stories like Amul, IFFCO and Nandini, but there is a lot more that can be done.

I just want to highlight some of the objectives of the Bill. It includes strengthening the cooperative sector, enhancing capacity and professionalism, addressing manpower shortages, bringing in standardisation and quality control, empowering IRMA to become an Institute of National Importance, and creating sector-specific schools like dairy, fishery, sugar, banking, rural credit, cooperative finance, marketing, and audit. We welcome all of these. It aims at creating a network of affiliated cooperative educational institutions across the country based on the focus of each State.

For example, in Andhra, we have a very strong fishery and shrimp export business. We would welcome the idea of opening a fisheries training school in our State, promoting research and ensuring quality. I want to highlight some suggestions to the hon. Minister, knowing a little bit about education myself. I think the idea to give autonomy is great. I think it will be fantastic once IRMA becomes an INI to ensure that high-quality leadership is given autonomy within the agreed framework.

This can be a model for duplication. If IRMA succeeds, if Tribhuvan University succeeds, maybe other States will ask for such universities to come.

Maybe Andhra Pradesh will ask for it some time in the future. I do want to request that since the cooperative structure is different, there should be freedom for internal restructuring of office bearers in the University because the context and the challenges of the co-operative sector are different.

The budgetary support should be very strong in the early days so that this institution can really be strengthened. The organisational structure of co-operatives is very different. It is not a top-down management style. It is first amongst equals. We need to train people, carry people, and build trust because we should recognise that out of the eight lakh cooperatives today, about 20 per cent are not performing very well. There are only a few success models that States are speaking about very proudly. We should be speaking about many more success models, like 'One District, One Product'. What if we have 'One District, One Co-Operative' that is really highlighted in the country? We would really appreciate that.

One idea could be that all appointed elected leadership, and Directors of co-operatives are sent for short-term executive programmes to the Tribhuvan University to get trained, maybe for one week or a month or for a six-month period, on how they can rebuild or develop their cooperatives back home.

The Tribhuvan University should conduct research on these eight lakh societies to identify which ones are doing well, what the critical success factors are, and what can be replicated in other models, because some are doing very well, while most are not doing well.

So, if we can learn from these, I think, we can really strengthen this. The State of Andhra Pradesh has about 17,000 co-operative societies, of which 20 per

cent are not functional. There are few which are doing extremely well. On behalf of our State, we would seek the support of this University to really train our co-operatives, and our leadership to strengthen our co-operative sector.

Overall, I really welcome the introduction of this Bill, and the intentions behind this bill. I really hope that this becomes a shining model for success, and States in the future come forward to ask for such universities in their own States. More affiliated colleges are given to places where they can use it for learning. Thank you for this opportunity, Madam.

श्री दिलेश्वर कामैत (सुपौल) : सभापति महोदया, आपने मुझे “त्रिभुवन” सहकारी यूनिवर्सिटी विधेयक, 2025 पर चर्चा में भाग लेने का अवसर दिया, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। मैं यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी तथा माननीय गृह एवं सहकारिता मंत्री श्री अमित शाह जी के प्रति आभार प्रकट करता हूँ, जिनके द्वारा भारत की जनता के हित में, छात्रहित में तथा युवाओं के भविष्य को उज्ज्वल बनाने एवं सहकारी क्षेत्र में शिक्षा सुविधाओं को सुगम एवं आसान बनाने के लिए यह विधेयक लाया गया है तथा इस विधेयक का मुख्य उद्देश्य राष्ट्रीय महत्व की संस्था बनाना है।

महोदया, भारत गणराज्य के 76 वें वर्ष में “त्रिभुवन” सहकारी यूनिवर्सिटी विधेयक, 2025 में सरकार के द्वारा यह विधेयक इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, आणंद, “त्रिभुवन” सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने, सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने, सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा ‘सहकार से समृद्धि’ के दर्शन को चरितार्थ करने के क्रम में इसमें वैश्विक श्रेष्ठता के मानकों को प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए तथा उस संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबंधित विषयों के लिए लाया गया है।

महोदया, विश्वविद्यालय का मुख्यालय गुजरात राज्य के आणंद शहर में स्थापित होगा और

विश्वविद्यालय के द्वारा भारत में अन्य स्थानों पर विद्यापीठों या दूरस्थ परिसरों की स्थापना अथवा संस्थानों को सबद्ध, यानी एफिलेटेड कर सकेगा। यह विश्वविद्यालय सहकारी क्षेत्र में अपनी तरह का पहला विशिष्ट विश्वविद्यालय होगा, जो सहकारी शिक्षा, प्रशिक्षण, अनुसंधान एवं विकास को बढ़ावा देगा तथा देश में सहकारिता आंदोलन को मजबूत करेगा। मैं इसका स्वागत करता हूँ।

महोदया, आणंद जिला भारत की दूध राजधानी के रूप में जाना जाता है। यह अमूल डेयरी और इसकी दूध क्रांति के लिए प्रसिद्ध हुआ। इस शहर में गुजरात सहकारी दूध विपणन संघ लिमिटेड, भारतीय राष्ट्रीय विकास बोर्ड, प्रसिद्ध बिजनेस स्कूल (IRMA) और आणंद कृषि विश्वविद्यालय का मुख्यालय है। इसके अलावा शहर के अन्य प्रसिद्ध शैक्षणिक केन्द्र, वल्लभ विद्यानगर और करमसद हैं, जो आणंद के शैक्षिक उपनगर हैं, जो पूरे भारत से करीब 10 हजार छात्रों के घर हैं।

महोदया, “त्रिभुवन” सहकारी यूनिवर्सिटी विधेयक, 2025 की स्थापना के लिए तथा संरचना को सुगम एवं मजबूत बनाने के लिए मुख्य रूप से प्रशासनिक एवं शैक्षणिक क्षेत्र की स्थापना हेतु विभिन्न विभाग, पद और संस्थान को स्थापित किया गया है, जिसमें विद्या और अनुसंधान परिषद, शैक्षणिक कर्मचारिवृंद, नियत तारीख, निर्धारण और सुधार परिषद, सहबद्धता और मान्यता बोर्ड, सहकारी अध्ययन बोर्ड, क्षमता निर्माण परिषद, कुलाधिपति, सहकारी सिद्धांत, सहकारी सोसाइटी, संकायाध्यक्ष, निदेशक, कर्मचारी, कार्यकारी बोर्ड, कार्यकारी परिषद, वित्त समिति, निधि, शासी बोर्ड, छात्रावास, संस्थान, इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, अधिसूचना, दूरस्थ परिसर, रजिस्ट्रार, अनुसंधान, विकास परिषद, अनुसूची, स्कूल, परिनियम, विश्वविद्यालय के अध्यापक, विश्वविद्यालय, त्रिभुवन सहकारी यूनिवर्सिटी तथा कुलपति को शामिल किया गया है।

महोदया, विश्वविद्यालय प्रत्येक लिंग, जाति, वंश, मूलवंश या वर्ग के सभी व्यक्तियों के लिए खुला होगा, परंतु विश्वविद्यालय, प्रवेश और नियोजन में आरक्षण के संबंध में केन्द्रीय सरकार की नीति का अनुसरण करेगा।

15.00 hrs

महोदया, केन्द्र सरकार समय-समय पर विश्वविद्यालय के कार्यों और प्रगति का निरीक्षण या पुनः

अवलोकन करने के लिए एक या अधिक व्यक्तियों की नियुक्ति करेगी। इसके द्वारा अनुरक्षित इसकी इमारतों, पुस्तकालयों, प्रयोगशालाओं, उपस्करों एवं अन्य अवसंरचना सहित दूरस्थ परिसर और परीक्षाओं, अध्यापन और विश्वविद्यालय द्वारा संचालित या किए गए अन्य कार्यों और इस रिपोर्ट की प्राप्ति पर केन्द्र सरकार ऐसी कार्रवाई करेगी और ऐसा निर्देश जारी करेगी, जैसा वह आवश्यक समझेगी। जैसा कि रिपोर्ट में निपटाए गए किसी भी मामले के संबंध में आवश्यक समझे और विश्वविद्यालय जैसी कार्रवाई का पालन करेगा एवं ऐसे निर्देश का पालन करने के लिए बाध्य होगा।

महोदय, "त्रिभुवन" सहकारी यूनिवर्सिटी विधेयक, 2025 राष्ट्रहित, देशहित, आर्थिकहित, छात्रहित, सहकारिताहित, जनहित एवं किसान हित का है। मैं "त्रिभुवन" सहकारी यूनिवर्सिटी विधेयक, 2025 का समर्थन करते हुए अपनी बात समाप्त करता हूँ।

बहुत-बहुत धन्यवाद।

***SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI):** Hon'ble Chairperson, Jai Shivray. I rise to speak on the 'Thribhuvan' Sahkari University Bill, 2025. I am really thankful to you and our party leaders Shri Sharad Chandra ji Pawar and Supriyatai for this opportunity. This bill has been brought for the development of education facilities through co-operation. This will ensure to set-up higher education institutions through co-operation mode. But, some important issues must be discussed. Year 2025 is regarded as a year of international co-operation. In 2022-23 Budget, a special provision of Rs 11 crore was made for the conversion of Vaikunth Mehta National Co-operation Management institute, Pune into an independent institution and this was the first step towards setting up first co-operative university in India. But, this is being established at Anand in Gujarat and

* English translation of the speech originally delivered in Marathi.

we are still very happy for it. But, Maharashtra has got the largest area developed through co-operation and it has a legacy of co-operative movement leaders like late Vaikunthbhai Mehta, late Dhananjay Gadgil, late Yashwant Rao Chavan, late Shankararao Mohite, late Tatyasaheb Kore, late Vasantdada Patil, late Rajaram Bapu Patil, and Shri Sharad Chandraji Pawar. These leaders have played an important role in overall development of Maharashtra through co-operative movement. Hon'ble Minister Murlidhar Anna Mohol also knows about this fact that Maharashtra has a large and strong network of co-operation. We would be very happy if you had set up this university at Pune. Shri Sharad Pawarji and Devendra Fadnavisji had also written a letter supporting it.

Now, I will talk about some positive aspects of this bill. Co-operative institutions have played a very important role in the development of rural and financial sector. This university would run the courses regarding co-operation management and planning and create new opportunities in this sector. It would act like a special platform to undertake research related to co-operative banks, milk federations, industry, Agricultural co-operative institutions. This university would educate the rural and semi urban students about the very idea of co-operation and their field of interest.

There are some drawbacks in this bill as no guiding principles are mentioned here. Corrupt practices would influence the operations of this university as it lacks clarity about the governing body. There is an ambiguity about the recognition and approval of it. We are also doubtful about the validity and international acceptance of the degrees awarded by this university. The core features like quality of

education, teacher training, and research fund have no place in the bill.

As of now, this sector is facing many problems and the additional burden of education can cause adverse effects. Government should clearly mention about research fund. Political intervention is a serious issue and there is a possibility of affecting the operations of university due to it. So, strict guidelines should be framed in this regard. A special mechanism should be there to regulate it and UGC like institution must monitor its functioning. A separate body should be deputed to oversee the transparent recruitment process. International standard courses should be started by it.

This co-operative movement has flourished through co-operative banks, societies and chit funds, but today, these institutions are in very bad shape in Maharashtra. Around 48% societies are suffering losses. Nasik District Central co-operative Bank, Nasik is also facing financial problems due to demonetization, loan waiver scheme and other issues pertaining to farmers income, debt and taxation. An OTS scheme should be started for co-operative banks too to save them from liquidation.

Around 2000 co-operative sugar mills were there in Maharashtra but half of them have been shut down or acquired by private companies. Government policy is responsible for it. Only FRP was increased and not the sugar prices.

So, I would like to request the Union Government to provide sugar through PDS ration shop at cheaper rates and the remaining stock should be sold at market price. Privatization of sugar mills should be stopped immediately and a long-term policy should also be fixed for sugar industry. Thank you.

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : माननीय सभापति जी, इसे सही मायने में क्रांतिकारी कह सकते हैं, लेकिन इतिहास को भूले बिना क्रांतिकारी कहना गलत होगा। यह विधेयक जो लाया गया है, बहुत ही अच्छा कानून है, लेकिन हमें इस देश के इतिहास को नहीं भूलना चाहिए। 100 साल से भी ज्यादा हमारे देश में कोआपरेटिव मूवमेंट चलता रहा और आज हम एक यूनिवर्सिटी बनाने जा रहे हैं, मैं इसका स्वागत करता हूँ। आपने नाम भी क्या दिया, त्रिभुवन सहकारी यूनिवर्सिटी। इसके साथ यह भी ध्यान में रखना चाहिए कि त्रिभुवन जी कौन हैं? यहीं से मेरी बात शुरू होती है। आजकल देश में जो भी होगा, गुजरात में होगा।

महाराष्ट्र से जितने भी कारखाने जाएंगे, वे सब गुजरात में जाएंगे। यह त्रिभुवन पटेल जी का त्याग है। दुग्ध उत्पादक किसानों की लड़ाई हुई। उसमें वल्लभभाई पटेल, मोररजी देसाई और त्रिभुवन पटेल जी थे। आज आप उनके नाम से त्रिभुवन सहकारी यूनिवर्सिटी बना रहे हैं। इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, आणंद, यह आणंद भी गुजरात में है। आनंद ही आनंद है, आज कल सब कुछ आनंद ही चल रहा है। इसमें एक बात का स्वागत करते हुए मुझे कर्मवीर भाऊराव पाटील जी की याद आती है। कर्मवीर भाऊराव पाटील जी ने स्कूल के लिए घर-घर जाकर पैसे मांगे थे। वे खुद ज्यादा पढ़े-लिखे नहीं थे और प्रबोधनकार ठाकरे जी, जो वंदनीय हिन्दू हृदय सम्राट बालासाहेब ठाकरे जी के पिताजी थे। उन दोनों ने मिलकर, जब उन्होंने देखा कि उस वक्त भी बहुत रईस लोग थे, तो वे कहते थे कि आप हमारे नाम से स्कूल-कॉलेज बना दो तो मैं पैसा देता हूँ। उन्होंने कहा कि छोड़िये, मैं घर-घर जाकर लोगों से भीख मांग कर पैसा ले लूंगा। वे महात्मा गांधी जी से भी मिले। महात्मा गांधी जी ने कहा, एक विनोद है, मैं गरीब हूँ, आपको पैसे देने के लिए मेरे पास कहां से पैसे आएंगे। प्रबोधनकार ठाकरे जी तो बहुत ब्लंट थे, उन्होंने कहा कि गरीब मर्सिडीज कार में घूमता है। हम उस गरीब के पास आए हैं। फिर महात्मा गांधी जी ने उनको पैसे दे दिये। जो शिक्षा की संस्था बनी, आज शरद पवार साहब उस संस्था का काम देखते हैं और बहुत बड़े मायने में देखते हैं।

मेरा कहना इतना ही है, आपने अच्छा किया कि जितने भी कार्य सहकारी संस्थाओं से चलते हैं, चाहे शिक्षा हो। हमारे गांव में आज भी विकास सोसायटी है। कृषि उत्पादकों की भी विकास सोसायटी

है। दूध खरीदी केन्द्र हैं। महाराष्ट्र के बारे में अभी मेरे सहयोगी ने जैसे कहा, महाराष्ट्र सबसे अग्रसर रहा है। अगर यह यूनिवर्सिटी बाहर भी कहीं बनती है, कर्मवीर भाऊराव पाटील के नाम से बनती तो मुझे और भी आनंद होता। लेकिन भूलना नहीं, अगर आगे चलकर उसकी एक यूनिट बनाओगे तो कर्मवीर भाऊराव पाटील के नाम से बनाना। हमारे पास विखे पाटील जी हैं। हमारे विखे करके सांसद थे, हमारे राज्य में मंत्री जी हैं। उनके परदादा जी ने भी ऐसे ही गांव-गांव में घूम-घूम कर इंडस्ट्री शुरू कर दी थी। आज वे शिक्षा के क्षेत्र बहुत बड़े सम्राट बने हैं। Sugar industry is one of the biggest industries in Maharashtra. वहां भी कोऑपरेटिव सोसायटी चल रही है, लेकिन आज कल वह घाटे में जाती है। जैसे मेरे मित्र ने कहा, चीनी के भाव नहीं मिलते हैं और किसानों के गन्ने के भाव नहीं मिलते हैं। जैसे एमएसपी की बात आती रहती है, उसके बारे में बहुत सारे विषय आते रहते हैं। मैं इतना ही कहना चाहता हूं कि यह बिल बनने के बाद एक यूनिवर्सिटी बनेगी और उसको आपने एक्सीलेंस का क्रेडिट दिया है। आप जो क्रेडिट दे रहे हैं, वह बहुत बड़ी बात है। यह एक इंटरनेशनल, ग्लोबल लेवल की विद्यापीठ बनेगी और उसकी शाखाएं आपको खोलनी पड़ेंगी। मैं आपसे प्रार्थना करता हूं कि आप उसे वहां बनाइये, यह अच्छी बात है। देश में कहीं शुरू तो हुआ। जैसे तमिलनाडु में भी है। Right from 1903-1904, Tamil Nadu had a cooperative movement. उस वक्त मद्रास कहा जाता था। यह सब बनाने के बाद आज भी हमारे पास कानून है। महाराष्ट्र में बहुत सारे कानून हैं। यह कनकरंट लिस्ट के अंतर्गत कानून होगा या यह कानून पूरे देश में लागू होगा? अगर कनकरंट लिस्ट के अंतर्गत कानून होगा तो महाराष्ट्र में भी आज यह कानून है। उस कानून का क्या होगा? क्या वह कानून रद्द किया जाएगा या यह कानून पूरे देश में लागू होने वाला है? इसमें एक बड़ी बात है। मैंने जैसे बताया कि उस वक्त पोलसन डेयरी थी। पोलसन डेयरी के साथ लड़ाई-झगड़ा हुआ था। हमने एनडीडीबी बनाई, डेयरी डेवलपमेंट बोर्ड बनाया, हमने किसानों की मदद के लिए नाबार्ड बनाया। आज नाबार्ड की स्थिति क्या है? ये सारे एक-दूसरे से रिलेटिव हैं। इस यूनिवर्सिटी में लोग पढ़ेंगे और पढ़ने के बाद क्या उनको जॉब मिलेगी? कोऑपरेटिव मूवमेंट में जाकर, democratization of the cooperative sector ऐसा एक वर्ड उसमें आया तो the democratization of the cooperative sector was thought

during the British regime. उस वक्त भी उन्होंने सोचा था कि डेमोक्रेसी के साथ में होना चाहिए, चुनाव होने चाहिए। आज कल राजनीतिक दलों का उसमें बहुत दखल होता है और लड़ाइयां होती हैं। मुझे अच्छा लगता है कि जैसे शरद पावर साहब ने कृषि क्षेत्र में बहुत कुछ कोऑपरेटिव सेक्टर में काम किया है। हम लोग उनका स्वागत करते हैं और उनसे सीखते हैं। इस यूनिवर्सिटी में आगे चलकर फैकल्टीज़ होंगी। मैं तो पगारदार सोसायटी में हूँ, जिसे सैलरी अर्न कोऑपरेटिव सोसायटी कहते हैं। हम सारे नौकरी करने वाले लोग हैं। आप बैंकों में जाओ, you will find the cooperative credit societies or if you go to the LIC, you will find the Employees' Cooperative Credit Society.

आप चाहे किसी भी क्षेत्र में जाइए, आप एयरलाइंस, पेट्रोलियम सेक्टर जहाँ भी जाएंगे, तो आपको वहाँ को-ऑपरेटिव क्रेडिट सोसायटी का उल्लेख मिलेगा। कर्मचारी बैंक में काम कर रहा है, लेकिन वह अपने सहकारी सोसायटी से लोन लेता है।

मराठी में एक कहावत बोली जाती है, जिसका अर्थ है- एक-दूसरे का सहयोग करना ही को-ऑपरेटिव है। 'सुपंत' का मतलब है- अच्छा मार्ग दिखाना। आप जो मार्ग निकाल रहे हैं, it should not lead to privatization. मुझे यह ... * दिखता है, प्राइवेटाइजेशन में जाने से। यह डेमोक्रेसी के तहत चलना चाहिए, उसके चुनाव होने चाहिए।

आज मैं किसानों की मांगों पर नहीं बोलूँगा, क्योंकि किसानों की मांग तो बहुत है, वे परेशान हैं। अगर पूरे देश में को-ऑपरेटिव के क्षेत्र में सबसे ज्यादा काम करने वाला राज्य कोई है, तो वह महाराष्ट्र है। आप चाहे किसी भी क्षेत्र में जाएं, चाहे आप कृषि क्षेत्र में, रूरल एजुकेशन, अर्बन एजुकेशन में आए, अर्बन एम्प्लॉयमेंट में जाए, तो you will find the cooperative societies existing in Maharashtra.

मैं इस बिल का स्वागत करते हुए, यही अपेक्षा करता हूँ कि इस बिल के तहत आने वाली पीढ़ियाँ,

* Expunged as ordered by the Chair.

जिन्होंने डिग्री, डिप्लोमा और रिसर्च कर रखा है, यह अच्छी बात है कि आप व्यापक लेवल पर इस बिल को लाए हैं, लेकिन इसकी फंक्शनिंग डेमोक्रेटिक होनी चाहिए। नहीं तो, आजकल फेडरलिज्म ही खत्म हो रहा है। सब कुछ गुजरात और सब कुछ दिल्ली में है, बाकी सब चिल्लाते रहो। यह नहीं होना चाहिए।

मैं आशा करता हूँ कि सरकार के नेतृत्व ने जो उदार अंतःकरण से काम किया है, उसे आगे लेकर चला जाएगा। मैं इस बिल का स्वागत करता हूँ। इसलिए मैं कहता हूँ कि इस बात को ध्यान में रखें कि it should percolate down to the common man. हमारे जो सामान्य नागरिक हैं, उनको इसका लाभ मिलना चाहिए।

धन्यवाद।

श्री नरेश गणपत म्हरके (ठाणे) : माननीय सभापति महोदया, मैं सबसे पहले आपको धन्यवाद देता हूँ कि आपने मुझे इस महत्वपूर्ण “त्रिभुवन” सहकारी विश्वविद्यालय विधेयक, 2025 पर बोलने का अवसर प्रदान किया।

मैं महाराष्ट्र के उपमुख्यमंत्री और हमारे नेता आदरणीय श्री एकनाथ शिंदे जी और हमारे गट नेता श्री श्रीकांत शिंदे जी का भी आभार व्यक्त करता हूँ। मैं विशेष रूप से, माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी और देश के गृह मंत्री एवं सहकारिता मंत्री श्री अमित शाह जी को भी बधाई देना चाहता हूँ, जिनके नेतृत्व में सहकारी क्षेत्र में ऐतिहासिक सुधारों की नींव रखी गई है। आज सहकार हो या सरकार, दोनों ही मजबूती से आगे बढ़ रहे हैं और उसका श्रेय मोदी जी के नेतृत्व और अमित शाह जी की कुशलता को जाता है।

गृह मंत्री के रूप में श्री अमित शाह जी ने अनुच्छेद 370 हटाकर देश की एकता को नया आयाम दिया और अब सहकारी क्षेत्र को सुधारकर लोगों को सशक्त बना रहे हैं। इसके विपरीत, कांग्रेस के शासनकाल में सहकार का नाम लेकर भ्रष्टाचार किया गया। जहाँ हमारे समय में, सहकार से समृद्धि आ रही है, वहीं कांग्रेस ने किसानों के पैसे लूटकर, जिसने अभी इतिहास की बात की, उन्होंने सहकार को भ्रष्टाचार का अड्डा बना दिया था। यह वही कांग्रेस है, जो देश के विकास पर दीमक बनकर चिपकी

रही ।... (व्यवधान) अभी-अभी इतिहास की बात की गई, ये औरंगजेब की बातें करने वाले हैं । जिस औरंगजेब ने जज़िया कर लगाकर हिन्दुओं को खत्म करने का काम किया, उसी तरह से कांग्रेस और उबाठा ने हमारे महाराष्ट्र में अनगिनत घोटाले से देश को खोखला करने का काम किया ।... (व्यवधान) मुझे तो लगता है कि इनका नाम इंडी नहीं, बल्कि ... * होना चाहिए ।... (व्यवधान)

मैं महाराष्ट्र से आता हूँ, जो सहकार की जननी है । कुछ दिन पहले ही माननीय अमित शाह जी पुणे में जनता सहकारी बैंक के डायमंड जुबली समारोह में आये थे । जब मोरोपंत पिंगले जैसे दूरदर्शी हस्ती द्वारा साबित किया गया, जिन्होंने निःस्वार्थ भाव से समाज सेवा की थी, एक छोटे से बीज से शुरू हुआ, यह महल आज लाखों लोगों से जुड़ा और आज यह एक मजबूत संस्थान बन चुकी है । यही है सरकार की ताकत, जो समाज के सबसे निचले पायदान पर खड़े व्यक्तियों को मुख्य धारा से जोड़ सकती है ।... (व्यवधान)

श्री अरविंद गणपत सावंत : मैडम, मेरा पॉइंट ऑफ ऑर्डर है । ... (व्यवधान) हमारा बिल शिक्षा के क्षेत्र में क्रांति लाने का कदम रख रहा है । मैंने इसका स्वागत किया है, यह आप ध्यान में रखिएगा । ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप रूल नंबर बताइए ।

... (व्यवधान)

श्री अरविंद गणपत सावंत : इसमें औरंगजेब कहां से आ गया? ... (व्यवधान) भ्रष्टाचार के आरोप लगाते हैं, तो भ्रष्टाचार के आरोप ... (व्यवधान)

श्री नरेश गणपत म्हस्के : सभापति महोदया, “त्रिभुवन” सहकारी विश्वविद्यालय विधेयक, 2025 का उद्देश्य देश के सहकारी आंदोलन को नया आयाम देना और वैश्विक स्तर पर प्रतिस्पर्धी बनाना है । यह विधेयक गुजरात स्थित Institute of Rural Management Anand (IRMA) को एक नए केन्द्रीय विश्वविद्यालय के रूप में परिवर्तित करने का प्रावधान करता है ।

* Expunged as ordered by the Chair.

आईआरएमए को केन्द्रीय विश्वविद्यालय का दर्जा दिया जाएगा, जहां सरकारी क्षेत्र में शिक्षा, प्रशिक्षण और अनुसंधान को प्रोत्साहित किया जाएगा। इस विश्वविद्यालय को डिग्री कोर्स, डिस्टेंस लर्निंग, ई-लर्निंग और देश-विदेश में शाखा स्थापित करने का अधिकार होगा। सरकार ने इसके भौतिक ढांचे के निर्माण के लिए 500 करोड़ रुपये का प्रावधान किया है।

आईआरएमए के पास कार्यकारी बोर्ड (एग्जिक्यूटिव बोर्ड) तथा निदेशक (डायरेक्टर) होंगे। आईआरएमए के मौजूदा शैक्षणिक कार्यक्रमों को संरक्षित किया जाएगा। कोई भी बदलाव एग्जिक्यूटिव बोर्ड की सहमति से ही होगा। विधेयक आईआरएमए को रूरल मैनेजमेंट के सेंटर ऑफ एक्सिलेंस के रूप में घोषित करता है।

वाइस-चांसलर केंद्र द्वारा नियुक्त होगा। तीन वर्ष का कार्यकाल, जिसे दो साल तक बढ़ाया जा सकता है, होगा। वीसी विश्वविद्यालय की कार्यकारी परिषद (एग्जिक्यूटिव काउंसिल) की अध्यक्षता करेगा। इसका नेतृत्व चांसलर करेंगे, जिनकी नियुक्ति केंद्र सरकार करेगी। पांच वर्ष का कार्यकाल होगा। इनके सदस्यों में वीसी, सहयोगी मंत्रालयों के सचिव, NABARD, NDDDB, NFDB आदि के प्रमुख और सहकारी क्षेत्र के चार प्रतिष्ठित विशेषज्ञ शामिल होंगे।

आप जो बोल रहे थे, यह एकाधिकारशाही नहीं है। ... (व्यवधान) यह विधेयक लोगों के विकास के लिए लाया गया है। ... (व्यवधान) Board of Affiliation and Recognition – वाइस-चांसलर की अध्यक्षता वाला यह बोर्ड विश्वविद्यालय से संबद्ध/मान्यता प्राप्त संस्थानों को नियंत्रित एवं विनियमित करेगा।

सभापति महोदया, मैं यहां कुछ सजेशनस देना चाहता हूं। ... (व्यवधान) आप थोड़ी देर के लिए मेरी बात सुनिए। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, अब आप अपनी बात कंप्लीट कीजिए।

... (व्यवधान)

श्री नरेश गणपत म्हरके : मैडम, यह मेरा लास्ट पॉइंट है। त्रिभुवन सहकारी यूनिवर्सिटी को सहकारी फेडरेशनस, निजी कंपनियों और शासकीय संस्थानों के साथ मिलकर स्टार्टअप इनक्यूबेशन, संयुक्त

शोध परियोजनाएं और एक्सचेंज प्रोग्राम चलाने चाहिए। पैक्स को 100 परसेंट कम्प्यूटरीकृत करना चाहिए। ग्रामीण उद्योग के लिए डिप्लोमा, डिग्री कोर्स शुरू किए जाएं, जिनमें कृषि आपूर्ति श्रृंखला प्रबंधन, डिजिटल मार्केटिंग आदि शामिल हों। महिला स्वयं सहायता समूहों और युवा संगठनों से जुड़कर उद्योग के अवसर बढ़ाने चाहिए। स्कूली पाठ्यक्रमों, पंचायतों और स्थानीय निकायों को सहकारी मूल्यों को शामिल किया जाए, ताकि बचपन से ही सहकार की भावना विकसित हो। ... (व्यवधान)

मैडम, मुझे लास्ट में एक मिनट और बोलने दीजिए। सहकार के नाम पर कांग्रेस ने सिर्फ भष्ट्रचार फैलाया, जबकि हमारी सरकार ने सहकार में नवाचार और पारदर्शिता लाकर देश में समृद्धि का द्वार खोला है। ... (व्यवधान) हमारे नेतृत्व में सहकारी मॉडल 21वीं सदी के अनुरूप तेजी से विकसित हो रहा है। अब जरूरत है – मजबूत नियमन, बेहतर दक्षता, तकनीकी नवाचार और सामुदायिक भागीदारी की। ... (व्यवधान)

सभापति महोदया, मैं अंत में एक शायरी करता हूं :

राजनीति को विरासत समझ बैठे थे,
भ्रष्टाचार को सियासत समझ बैठे थे,
सत्ता के नशे में इतने चूर थे, ये औरंगजेब के समर्थक,
कि इस देश को अपनी रियासत समझ बैठे थे।

धन्यवाद। जय हिंद, जय सहकार।

SHRI M. K. RAGHAVAN (KOZHIKODE): Thank you, respected Chairperson for giving me an opportunity to speak on the “Tribhuvan” Sahkari University Bill, 2025. I have a difference of opinion on this Bill because of its current form. I would like to bring a few suggestions to the notice of the Government as well as before the august House.

I would like to begin my speech by using a quote from a great and patriotic Indian. The quote is,

“I was convinced that the biggest power in India is the power of its people – the power of millions of farmers and their families. What if we mobilized them, if we combined this farmer power with professional management? What could they not achieve? What could India not become?”

These are the words of the legendary Dr. Varghese Kurian. I am extremely proud that I represent the constituency Kozhikode and the State of Kerala, the birthplace of Dr. Varghese Kurian. Dr. Kurian established the Institute of Rural Management Anand in 1979 with an aim to create a new generation of professional managers who would bring in modern management to serve the underserved economy. Dr. Kurian further wrote about the IRMA, “My reasoning was even if only a handful of students each year from such an institute (IRMA) could grow, evolve, stride out into the world and, perhaps build some more Amuls, what a boon it would be for our rural people and for the nation.” Today we should remember Dr. Kurian who had sown the seeds for the White Revolution as well as the growth of the cooperative movement in India. We must also remember the contributions Pt. Jawaharlal Nehru ji, Sardar Vallabhbhai Patel ji, Lal Bahadur Shastri ji, Rajendra Prasad ji, Tribhuvandas Patel ji in making Anand the cooperative capital of India.

It is also appreciated that we could recognize through this Bill Shri Tribhuvandas Patel ji, who is regarded as the founding father of the co-operative movement in India. The database in co-operative sector shows today that 12 per cent of humanity is part of any one of the three million cooperatives on the earth. The 300 largest cooperatives report a total turnover of 2,409.41 billion US dollars

while providing the services and infrastructure that the society needs to thrive. Cooperatives contribute to the sustainable economic growth and stable, quality employment, providing jobs or work opportunities to 280 million people across the globe, which means 10 per cent of the world's employed population. India's cooperative movement, deeply rooted in its cultural and socio-economic landscape, has evolved into a powerful vehicle for inclusive growth, community empowerment, and rural development.

As per the National Cooperative Database, there are over eight lakh registered cooperative societies having membership of more than 29 crores at present. Hence, it is important that we elaborately discuss this Bill in this august House. I really do not understand what is the Government's intention to bring this Bill, especially when IRMA, an autonomous institute, is existing for years. With this, the Government is trying to destroy a great institution through the outlined structure of this University which is being planned. IRMA has a legacy. It was not established by the Government of India. It was a collaborative effort between the National Dairy Development Board, the Government of Gujarat, and other stakeholders. It had its own autonomy and was away from bureaucratic and political interference.

I feel that this Bill is drafted in a haste to complete some annual target of the Ministry without any larger discussions on this matter. There is a need for a Visitor who has to be the hon. President of India and who should have the authority to appoint the Chancellor on UGC guidelines. The appointment authority should not be the Central Government. All the appointments must be according to rules and regulations as laid down from time to time by the UGC. Now the present Bill brings

down the status of Director of IRMA to that of Dean. This downgrades the position and undermines leadership legacy. This is why, I feel that no thought or logic has been applied during the drafting of this Bill.

Madam, I am very proud to say that I have been associated with the cooperative movement in Kerala for a long time. In 1982, Madayi college was set up at Payyanur which was the first cooperative-aided college in India. Since then, my association with the cooperative sector has been continuing.

Madam, as you know, cooperative sector forms the central pillar of Kerala's economy. Kerala State is way ahead of the country in the cooperative sector including education, healthcare, agriculture, banking, construction and other sectors and has 16,988 cooperatives catering to 27 sectors. Of the total 941 Gram Panchayats, we have achieved 100 per cent coverage of cooperatives. Madam, 98.1 per cent of our Gram Panchayats are covered by dairy cooperatives and 26.9 per cent of our Gram Panchayats are covered under fishery cooperatives. There are 3,861 cooperatives in the urban areas of the State of Kerala and 13,290 cooperatives in rural areas of Kerala, and there are 457 cooperatives which cater to both urban and rural areas.

Madam, this Bill intends to create four to five institutions or affiliated colleges in the States with higher concentrations of cooperatives and one or two in States with lesser concentration of cooperatives.

Madam, however, I wish to state that the contents of this Bill clearly amount to eroding the powers of the State. Education, including technical education, medical education, and universities, are placed under Entry number 25 of the

Concurrent List, and many subjects listed under the current Bill such as fisheries, agriculture, education, and laws governing cooperatives, fall under the State list.

Madam, this Bill violates the cardinal federal principles. Any decision must be taken by respecting federal principles. We should understand that States have a great role in building and overseeing cooperatives. The authority of the State should not be eroded.

Madam, there are many other provisions under this Bill which violate federal principles. The Bill under Section 3 specifically mentions that cooperative societies means, all cooperative societies registered under the Cooperative Societies Acts of the State Governments and Union Territories. Now, this means indirectly this Bill defines and controls the State-owned cooperatives. Such a provision would be a violative of the federal principles.

Madam, what is the status of other universities in India? I wish to highlight a classic example here. A faculty of NIT Kozhikode recently praised Nathuram Godse saying, and I quote:

“Proud of Godse for saving India.”

That faculty has been appointed as a Dean directly from the ranks below. This action deviates from the standard principles. We should know what action the Government intends by supporting such thoughts, speeches, and individuals. Such a fundamentalist should not be entertained in educational sector. Unfortunately, no action has been taken against the offender who even disgraced our ‘Father of the Nation’. Madam, I would also like to know from the Minister concerned what action is being taken against the faculty. Also, I request the Minister to clarify the action

being taken before this House. What message will go to the country?

Madam, now, I am concluding. I believe that the Government needs to be a good facilitator. The Bill is highly critical due to its narrow focus, limited job prospects for graduates, high potential for political interference, and the possibility that it might not adequately prepare students for a wider range of career paths compared to a more general university education.

Madam, while concluding, I would suggest that this Bill should be withdrawn and a new Bill should be introduced. In fact, IRMA should be allowed to retain its autonomy in the existing form.

श्री अरुण गोविल (मेरठ) : जय श्री राम । सभापति महोदया, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का मौका दिया । भारत के सहकारी आंदोलन के इतिहास में 6 जुलाई, 2021 का दिन सोने के अक्षरों से लिखा जाना चाहिए । इस दिन भारत सरकार ने सहकारिता मंत्रालय की स्थापना करने का निर्णय लिया था । साथ ही देश के पहले सहकारिता मंत्री का अतिरिक्त दायित्व देश के गृह मंत्री श्री अमित शाह जी को दिया गया, जिनमें देश के करोड़ों लोग लौह पुरुष सरदार वल्लभ भाई पटले जी की छवि देखते हैं । 'जहां न पहुंचे रवि, वहां पहुंचे कवि' की तर्ज पर हमारे लोकप्रिय प्रधान मंत्री श्री नरेन्द्र मोदी जी अर्थव्यवस्था के हर क्षेत्र पर अपनी पैनी निगाह रखते हैं, इसीलिए जब उन्होंने सहकारिता क्षेत्र को सुधारने का निर्णय लिया और सहकारिता मंत्रालय बनाकर उसका पहला मंत्री, अत्यंत सक्षम मंत्री श्री अमित शाह जी को बनाया । वास्तव में इस मंत्रालय की स्थापना की जरूरत इसलिए पड़ी क्योंकि देश में सहकारिता आंदोलन कुछ सम्मानजनक अपवादों को छोड़कर भ्रष्टाचार, अक्षमता, भाई-भतीजावाद तथा अशिक्षा के बोझ तले दबा हुआ था । देश के ग्रामीण इलाकों में अनेकों लोग मजाक में सोसाइटी को 'सौ साठी' कहते थे, अर्थात् ऐसी संस्था जो अपने घटिया मैनेजमेंट से 100 रुपये को 60 रुपये कर दे ।

एक स्ट्रॉंग गृह मंत्री के हाथ में सहकारिता मंत्रालय आने के साथ ही लोगों की उम्मीद के अनुरूप नए सहकारिता मंत्री श्री अमित शाह जी ने सहकारिता आंदोलन में दशकों से सड़ते हुए एक नासूर की

‘पस’ को जब सर्जरी करके निकालना शुरू किया, तो एक के बाद एक ताबड़तोड़ एक्शन लेने के फलस्वरूप देश के भ्रष्ट तत्वों के मन में दहशत पैदा कर दी। महाराष्ट्र में भी राजनीतिक शक्ति बहुत कम होने के बावजूद, सहकारिता के कारण अकूत आर्थिक ताकत बटोरने वाले तत्वों के दिलों में भी दहशत पैदा हुई।

महोदया, एक समय उत्तर प्रदेश में भी सहकारिता आंदोलन एक आदरणीय पहलवान मुख्यमंत्री के पहलवान भाई के चंगुल में फंसा हुआ कराह रहा था, जिसने अपनी पहलवानी के दांव-पेंचों से सहकारिता आंदोलन को चारों खाने चित्त कर दिया था। ये मंत्री जी अधिकारियों की मीटिंग में खुलेआम ‘आटे में नमक’ के बराबर भ्रष्टाचार की पैरवी करके को-ऑपरेटिव सेक्टर को बर्बाद करने में योगदान दे रहे थे। आदरणीय श्री अमित शाह जी के नेतृत्व में ‘सहकार से समृद्धि’ का मूल मंत्र वास्तव में अंत्योदय, आदरणीय प्रधानमंत्री जी का ‘सबका साथ, सबका विकास’, तथा फार्मर प्रोड्यूसर्स ऑर्गेनाइजेशन, इत्यादि सभी विचारों का समावेश है।

महोदया, केन्द्र सरकार ने 8 लाख से अधिक सहकारी संस्थाओं की क्षमता का अधिकतम उपयोग करने के लिए बजट, जो वर्ष 2013-14 में 122 करोड़ रुपये था, उसे बढ़ाकर 1183 करोड़ रुपये कर दिया। इससे सहकारिता आंदोलन में जान पड़ गई। पुरानी सरकार द्वारा सहकारिता की उपेक्षा के कारण महाराष्ट्र में ही 101 चीनी मिलें बंद हो गई थीं। आदरणीय अमित शाह जी ने जल्दी ही पहचान लिया कि किसानों को समृद्ध बनाने तथा कृषि विकास में सहकारी क्षेत्र की बढ़ती भूमिका को देखते हुए इस क्षेत्र में तकनीकी रूप से दक्ष, स्किल्ड प्रोफेशनल तथा प्रशिक्षित युवाओं की बड़ी संख्या में जरूरत पड़ेगी। इस जरूरत को पूरा करने के लिए सहकारिता मंत्री के निर्णय के फलस्वरूप, देश में पहली सहकारिता यूनिवर्सिटी ‘त्रिभुवन यूनिवर्सिटी’ गुजरात के आणंद में स्थित इंस्टीट्यूट आफ रुरल मैनेजमेंट (IRMA), आणंद के कैंपस में इस साल से काम करना शुरू कर देगी तथा को-ऑपरेटिव क्षेत्र में एकाउंटिंग, एडमिनिस्ट्रेशन, टेक्नोलॉजी, को-ऑपरेटिव मूवमेंट, कंप्यूटर इत्यादि की रेगुलर शिक्षा देने के साथ ही साथ डिस्टेंस मोड व ई-लर्निंग के जरिए भी अनेक प्रकार के डिग्री व सर्टीफिकेट प्रोग्राम्स शुरू हो जाएंगे। IRMA को को-ऑपरेटिव यूनिवर्सिटी के रूप में नेशनल एमिनेंस का इंस्टीट्यूशन माना

जाएगा। यहां को-ऑपरेटिव सेक्टर के युवाओं को मैनेजमेंट शिक्षा और मार्केटिंग का प्रशिक्षण दिया जाएगा और को-ऑपरेटिव रिसर्च को भी बढ़ावा दिया जाएगा।

महोदया, को-ऑपरेटिव सेक्टर भारत की सोशियो-इकोनामिक फैब्रिक में एक बहुत महत्वपूर्ण रोल निभाता है। सहकारिता क्षेत्र में महिलाओं की भागीदारी 60 प्रतिशत से ज्यादा है। सहकारी आंदोलन में महिलाओं की अग्रणी भूमिका के बिना 'सम्पूर्ण सहकार' की परिकल्पना संभव नहीं है। 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' को सहकारिता की रीढ़ के रूप में मोदी सरकार ने हाशिए पर पड़े समुदायों, विशेषकर अनुसूचित जातियों और अन्य पिछड़े वर्गों को सहकारी क्षेत्र में शामिल करने में महत्वपूर्ण प्रगति की है। अब बहुराज्यीय सहकारी समितियों (MSC) के लिए अनुसूचित जाति या अनुसूचित जनजाति समुदाय से कम से कम एक निदेशक रखना अनिवार्य है।

वर्तमान में को-ऑपरेटिव क्षेत्र में ट्रेनिंग का कोई संगठित रूप नहीं है तथा इसमें एकरूपता की कमी है। डेयरी, मछली, कृषि, बैंकिंग, मार्केटिंग, अकाउंटिंग जैसे विभिन्न को-ऑपरेटिव सेक्टर में डिप्लोमा, डिग्री और सर्टिफिकेट कोर्सेज प्रदान करने से यह यूनिवर्सिटी को-ऑपरेटिव एजुकेशन को सिस्टमैटिक बनाएगी। को-ऑपरेटिव यूनिवर्सिटी बनने से इस यूनिवर्सिटी को इंटरनेशनल को-ऑपरेटिव ऑर्गेनाइजेशन के साथ को-ऑपरेशन करना आसान होगा और पूरे विश्व की को-ऑपरेटिव सेक्टर में जो भी बेस्ट प्रैक्टिसेज हैं, उनका भारत में भी आगमन होगा।

सभापति महोदया, अभी भारत में खेती न्यूनतम समर्थन मूल्य यानी एमएसपी से प्रेरित होती है। इस यूनिवर्सिटी से निकले हुए ग्रेजुएट्स को-ऑपरेटिव आधार पर बिक्री का मॉडल विकसित करेंगे। किसान अभी केवल उपज के उत्पादन की जानकारी रखता है। इस यूनिवर्सिटी से जब प्रशिक्षित विद्यार्थी निकलेंगे तो वे किसानों को अपनी उपज की बिक्री के लिए भी प्रशिक्षित करेंगे।

देश में विशेषज्ञता की आवश्यकता की पूर्ति करने के लिए सरकार ने गति शक्ति यूनिवर्सिटी, राष्ट्रीय रक्षा यूनिवर्सिटी, सिंधु केंद्रीय यूनिवर्सिटी, रेल यूनिवर्सिटी, स्पोर्ट्स यूनिवर्सिटी जैसी अनेकों यूनिवर्सिटी, पहले भी एस्टेब्लिश की हैं।

माननीय प्रधान मंत्री श्री नरेंद्र मोदी और दृढ़ निश्चयी सहकारिता मंत्री आदरणीय अमित भाई शाह

जी के मार्गदर्शन में त्रिभुवन सहकारी कोऑपरेटिव यूनिवर्सिटी एक केंद्रीय संस्थान के रूप में स्थापित होगा तथा यह संस्थान सहकारिता आंदोलन को एक नई ऊंचाइयों पर पहुंचा देगा। मैं त्रिभुवन सहकारी यूनिवर्सिटी, 2025 का समर्थन करने के साथ-साथ यह भी मांग करता हूँ क्योंकि उत्तर प्रदेश के पश्चिमी क्षेत्र में सहकारी आंदोलन प्रॉफिट में है तथा सफल है, इसलिए मैं इस विश्वविद्यालय से संबंधित उत्तर प्रदेश में पहला कॉलेज मेरे लोकसभा क्षेत्र मेरठ-हापुड़ में खोलने का अनुरोध करता हूँ तथा इस विधेयक का दिल और दिमाग दोनों से समर्थन करता हूँ।

जय श्री राम

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदया, आपने हमें 'त्रिभुवन' सहकारी विश्वविद्यालय विधेयक, 2025 की चर्चा में भाग लेने की अनुमति दी, इसके लिए मैं आपको धन्यवाद। महोदया, राष्ट्रीय सहकारी संघ, 2018 की संख्या की रिपोर्ट के अनुसार देश में 97 हजार 961 पैक्स हैं। एक लाख 51 हजार 956 दुग्ध सहकारी समितियां हैं। 23 हजार 670 मत्स्य सहकारी समितियां हैं। माननीय सहकारी राज्य मंत्री जी यहां बैठे हुए हैं। बिहार में 8 हजार 493 पैक्स हैं, जो तकरीबन लाखों किसानों को सहयोग दे रहे हैं। 7 हजार 386 दुग्ध सहकारी समितियां, जो ग्रामीण परिवारों को आर्थिक रूप से मजबूत बना रही हैं, बिहार में दो शहरी सहकारी बैंक वित्तीय समावेश को मजबूत बना रहे हैं। महोदया, इतनी समृद्ध सहकारी सरलता होने के बावजूद बिहार में एक भी प्रमुख सरकारी शिक्षा, अनुसंधान या कौशल विकास संस्थान नहीं है। महोदय, वहीं गुजरात के आईआरएमए को पहले से प्रतिष्ठित संस्थान माना जाता है और अब इसे विश्वविद्यालय का दर्जा दिया जा रहा है।

सभापति महोदया, मैं सरकार से जानना चाहता हूँ कि बिहार आपकी इस नीति में कहां है? बिहार में एक नारा बहुत जोर से लोग लगाते रहते हैं – डबल इंजन की सरकार है, डबल इंजन की सरकार है। एक इंजन दिल्ली का और एक इंजन पटना का है। लेकिन हकीकत यह है कि बिहार का इंजन बंद पड़ा है और मेन इंजन अपने विकसित राज्य गुजरात की ओर भाग रहा है। उन्हें पिछड़ा राज्य बिहार नज़र नहीं आ रहा है। विशेष राज्य की मांग की, उसमें भी ये भाग गए। महोदया, अगर डबल इंजन सच में काम कर रहा होता तो बिहार जैसे पिछड़े राज्य को भी एक ऐसा संस्थान दिया जाता, जो

ग्रामीण अर्थव्यवस्था को बदल सकता था। मैं सदन को बताना चाहता हूँ कि बिहार भारत के सहकारी आंदोलन का सिर्फ एक दर्शक नहीं है। बिहार स्टेट मिल्क कोऑपरेटिव फेडरेशन लिमिटेड के तहत सुधा डेयरी हमारे किसानों की मेहनत और सफलता की मिसाल है। मैं बताना चाहूँगा कि वर्ष 2018 में माननीय प्रधान मंत्री जी बिहार के दौरे पर गए थे और वहां पर उन्होंने बोला कि अगली बार हम आएं तो इसी फैक्ट्री की चीनी की चाय पिएंगे। महोदया, सात वर्ष हो गए हैं, पता नहीं कब आ कर चाय पिएंगे, बिहार इंतज़ार कर रहा है। गुरारू चीनी मिल जो गया में है, वह अपनी बदहाली पर रो रही है और उसके जो कर्मचारी थे, वे फटेहाल कई दशकों से आँसू बहा रहे हैं।

महोदया, हम एक दो बातों का जिक्र करते हुए अपनी वाणी को विराम देंगे। बिहार-झारखंड की प्रमुख सहकारी संस्था बिस्कोमान के अध्यक्ष का चुनाव अप्रैल, 2023 से शुरू हुआ और मार्च, 2025 तक 23 महीने बीत चुके हैं, फिर भी चुनाव प्रक्रिया पूरी नहीं की गई है।

इस दौरान आठ बार चुनाव स्थगित किया गया, जबकि सहकारी संस्थान मल्टीस्टेट है। इसकी चुनाव की जिम्मेवारी केंद्रीय सहकारिता विभाग की है। मैं माननीय मंत्री जी से आग्रह करना चाहता हूँ कि किधर खिचड़ी पक रही है। आज 23 महीने हो गए हैं। अब तो इसका चुनाव करा दीजिए।

महोदया, हमारी एक मांग होगी कि 'त्रिभुवन' सहकारी विश्वविद्यालय विधेयक, 2025 में संशोधन कर बिहार के गया में क्षेत्रीय परिसर स्थापित किया जाए। आपने इस विधेयक में प्रावधान भी किया है। अगर आप बिहार जैसे पिछड़े राज्य को आगे ले जाना चाहते हैं तो वहां पर क्षेत्रीय परिसर स्थापित कीजिए। इस विश्वविद्यालय में उन राज्यों के छात्रों के लिए 50 प्रतिशत सीटें आरक्षित की जाएं, जहां सहकारी गतिविधियाँ मजबूत हैं, लेकिन कोई प्रमुख सहकारी संस्थान नहीं है। खास कर मैं बिहार के लिए कहना चाहता हूँ। बिहार के छात्रों के लिए विशेष छात्रवृत्ति का आवंटन किया जाए, ताकि हमारे युवा सहकारी प्रबंधन में उत्कृष्ट शिक्षा पाने में अपना अधिकार समझ सकें।

सभापति महोदया, मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करना चाहता हूँ कि बिस्कोमान का जो चुनाव अधर में लटका हुआ है, उस पर ध्यान दिया जाए। वहां के लिए मैंने एक विशेष सहकारी उपबंध के बारे में बोला, अगर आप उसे करते हैं तो मैं समझता हूँ कि डबल इंजन का काम

कुछ तो बिहार में जाएगा। बहुत-बहुत धन्यवाद।

श्री आदित्य यादव (बदायूं) : सभापति महोदया, सर्वप्रथम मैं आपको धन्यवाद देना चाहूंगा कि आपने मुझे 'त्रिभुवन' सहकारी विश्वविद्यालय विधेयक, 2025 पर अपनी पार्टी की तरफ से बात रखने का मौका दिया।

महोदया, सहकारी आंदोलन में आज से पहले भी ऐसी कई सारी समितियाँ बनी हुई हैं, चाहे वह कैराना की एनडीआरआई हो, दिल्ली की इरमा हो, आनंदा हो, ये सारी वे संस्थाएँ हैं, जो कहीं न कहीं सहकारिता के आंदोलन को मजबूत करने में लगातार प्रयास करती रही हैं। वर्ष 2018 में हमने देखा कि हरियाण के किसान डेयरी का काम करते थे, उनको सहकारिता के माध्यम से बड़ा फायदा देने का काम किया गया। आईएआरआई में वर्ष 2020 में जो डिजिटल खेती थी, उससे पंजाब को सीधे फायदा मिला। मेरा सवाल सीधे तौर पर सरकार से है कि उत्तर प्रदेश इस देश का सबसे बड़ा प्रदेश माना जाता है, जहां सहकारिता के क्षेत्र में काफी काम हुआ है। लेकिन, उसके बाद भी सहकारिता मूवमेंट के व्यापक रूप से चलने के बावजूद भी इतना विकास सहकारिता का नहीं हो पाया? मेरा मानना है कि अगर इस यूनिवर्सिटी को हम उत्तर प्रदेश में लेकर आते तो मैं समझता हूँ कि भारतीय जनता पार्टी एक बड़ी चुनौती स्वीकार करती। हम लोग सुनते रहते हैं, चाहे प्रधानमंत्री जी हों, चाहे देश के गृह मंत्री जी हों, उन्हें चुनौतियों को स्वीकार करने का बहुत शौक होता है। लेकिन एक ऐसा प्रदेश, जो कोऑपरेटिव में पहले से ही बहुत डेवलप्ड है, चाहे वह एजुकेशन हो, चाहे वह मैन्यूफैक्चरिंग सेक्टर हो, हर जगह सहकारिता में गुजरात ने बहुत अच्छा काम किया है। आज इस यूनिवर्सिटी को एक बार फिर गुजरात ले जाना, कहीं न कहीं पावर का जो सेंट्रलाइजेशन है, उसको करने का प्रयास दिखाई देता है।

सभापति महोदया, हमने देखा है कि आज 500 करोड़ रुपये के इन्वेस्टमेंट के साथ इस यूनिवर्सिटी को बनाया जा रहा है। जब मैं इस विधेयक को पढ़ता हूँ तो उसमें एक ही चीज बार-बार दिखायी देती है। यह उत्तर प्रदेश में भी हुआ है। जो पुराने काम हैं, उन पर नया नाम चिपका कर, उनको रिवैम्प करके, एक नया प्रोजेक्ट बना कर सरकार पेश करने का काम कर रही है। अगर आपको यूनिवर्सिटी बनानी थी तो आप एक नया संग्रहालय क्यों नहीं बना रहे हैं? जो पुरानी इरमा है, आने वाले

सालों में उसकी क्या दुर्दशा होगी? वहां रहने वाले कर्मचारियों का क्या होगा? उसका जो उद्देश्य था, क्या वह अपने उद्देश्य तक पहुंच पाएगी या नहीं पहुंच पाएंगी या बीच में ही उसको आप खत्म करके एक नई यूनिवर्सिटी की शुरुआत करने का काम करेंगे? आने वाले समय में उसके अंदर जो कर्मचारी होंगे, इसकी बात अभी पीछे कही गई है। उसके अंदर आप चांसलर, वाइस चांसलर, डीन और प्रोफेसर रखने जा रहे हैं। उनके बारे में क्या मानदंड होंगे, उसके बारे में कहीं भी नहीं लिखा हुआ है। अगर आप दो-तीन लोगों को पावर देंगे तो कहीं न कहीं उनमें टकराव होने का भी शंका होती है।

महोदया, हम कोआपरेटिव को आगे बढ़ाना चाहते हैं। कोआपरेटिव मूवमेंट का मुख्य उद्देश्य था कि किसानों की समृद्धि में इसका योगदान हो। अगर हम वह करना चाहते हैं तो इस यूनिवर्सिटी को उत्तर प्रदेश ले जाने का हमारा प्रयास होना चाहिए।

मैं सिर्फ दो सुझाव देकर अपनी बात को खत्म करूंगा। मेरा पहला सुझाव, जैसा मैंने कहा कि इस यूनिवर्सिटी को हमें उत्तर प्रदेश में ले जाने का प्रयास करना चाहिए। हमारे देश के प्रधान मंत्री उत्तर प्रदेश के वाराणसी से सांसद चुनकर आते हैं। कितना अच्छा होता यदि इस यूनिवर्सिटी को आप उन्हीं के लोक सभा क्षेत्र में ले जाते, लेकिन आप वहां नहीं ले गए। हम मान सकते हैं कि आप इसे गोरखपुर नहीं ले जाएंगे, गोरखपुर न ले जाते। आप एफपीओ की बातें करते हैं। उत्तर प्रदेश के अंदर कानपुर देहात वह क्षेत्र है, जहां एफपीओ सबसे ज्यादा मजबूत है। अगर वहां पर सहकारिता को इतना बूस्ट मिल रहा है, तो क्यों नहीं कानपुर देहात के अंदर हम इस यूनिवर्सिटी को ले जाते? कानपुर देहात पहले से ही एजुकेशन का एक हब है। अगर हम वहां इस यूनिवर्सिटी की स्थापना करते, तो मैं समझता हूं कि आने वाले समय में सहकारिता को और मजबूती मिलती।

महोदया, मैं एक बार फिर से आपको बहुत-बहुत धन्यवाद देता हूं कि आपने मुझे इस महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया।

बहुत-बहुत धन्यवाद, बहुत-बहुत आभार।

DR. KADIYAM KAVYA (WARANGAL): Thank you, Chairperson. I rise today to speak on the Tribhuvan Sahkari University Bill, 2025, a proposal that carries the

seeds of promise but also the shadows of uncertainty. As the Member of Parliament from Warangal, a land steeped in the struggles and triumphs of its farmers, artisans and cooperative workers, I approach this Bill with both hope and caution. My duty is to ensure that the voices of my people, who are the backbone of Telangana's rural economy, are not just heard, but heeded.

The creation of the Tribhuvan Sahkari University in Anand, Gujarat as a national institution for cooperative education, is a step that, on paper, inspires optimism. Warangal knows the power of cooperatives. Our dairy farmers, our women's self-help groups and our small-scale producers have kept our rural economy alive through shared grit and collective effort.

The promise of technical training, management skills and cutting-edge research could modernize these institutions, making them engines of prosperity. '*Sahkar Se Samriddhi*', that is, 'Prosperity Through Cooperation', is a slogan that echoes in the fields of Telangana, where unity has always been our strength. But, as an Opposition representative, I must ask the hard questions. Will this University truly serve the farmers, students, artisans and unemployed youth of Telangana, or will it remain a distant dream, confined within Gujarat's borders?

The Bill elevates the Institute of Rural Management, Anand (IRMA) into a University. It is a commendable move. Yet, IRMA's history has often leaned towards urban elites and corporate partnerships. How will it adapt to the realities of rural India, where illiteracy, poor infrastructure and financial fragility define the cooperative landscape? I fear that without deliberate effort, this institution risks becoming a privilege for the few rather than a lifeline for the many.

Take Warangal as an example. Our cooperatives are not just economic units, they are lifelines for Scheduled Caste families, for women who stitch hope into every product, for youth who dream beyond the plow. These people need more than a University in Gujarat. They need accessible education, affordable programmes, and training that reaches their doorstep.

I propose that the Government consider satellite campuses or mobile training units in States like Telangana. Why should a farmer's son from Telangana travel hundreds of miles for skills he could learn closer to home? The Bill's focus on capacity building for cooperative employees is a step forward. But where is the urgency? In Telangana, cooperatives are crumbling under outdated practices and inadequate funding.

Last year, I met a dairy cooperative manager in Warangal who had not received training in a decade. How long will he wait for this University's benefits? I urge for an amendment to include a five-year action plan with clear targets, train 50 per cent of rural cooperative workers, establish 10 regional hubs and measure the impact on production and incomes. Without timelines and accountability, this Bill risks being another grand announcement lost to bureaucratic delays.

Hon. Chairperson, Madam, Warangal's Kakatiya legacy teaches us that true strength lies in collective progress, not hollow promises. I support the Bill's intent, but I cannot ignore its gaps. The Government must ensure it does not favour corporate giants over small farmers or urban centres over rural hamlets. Let us make this University a beacon of equity – one that lifts the poorest, empowers the marginalized, and honours the cooperative spirit that defines India.

In closing, the Tribhuvan Sahkari University Bill, 2025, can be a turning point, but only if we refine it. I call on this House to demand accessibility, inclusivity, and transparency in its rollout. Warangal watches for, Telangana awaits, and India deserves a Bill that delivers. Let us rise to the occasion.

Thank you, Madam.

श्री गणेश सिंह (सतना) : माननीय सभापति महोदय, मैं त्रिभुवन सहकारी यूनिवर्सिटी, 2025 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। इस विधेयक का उद्देश्य इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद (सीआईआरएमए) को टीएसयू के रूप में परिवर्तित कर सहकारी क्षेत्र में एक राष्ट्रीय स्तर के विश्वविद्यालय की स्थापना करना है। यह देश का पहला ऐसा विश्वविद्यालय होगा, जो सहकारी शिक्षण और प्रशिक्षण प्रदान करेगा। यह अनुसंधान और विकास को भी बढ़ावा देगा। राष्ट्रीय महत्व की संस्था घोषित करने, सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा व प्रशिक्षण प्रदान करने के उद्देश्य से “त्रिभुवन” सहकारी यूनिवर्सिटी के संबंध में यह विधेयक लाया गया है। इसके लिए मैं माननीय प्रधानमंत्री जी की दूरदृष्टि और दूरदृष्टि को जमीन पर उतारने का काम सहकारिता मंत्री आदरणीय श्री अमित शाह जी ही ने किया है। मैं उनका बहुत-बहुत धन्यवाद करता हूँ। “त्रिभुवन” सहकारी यूनिवर्सिटी के नाम से ज्ञात विश्वविद्यालय के रूप में इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद की स्थापना करने का निगमित निकाय होगा, जिसका अपना एक साक्षत उत्तराधिकार और अपनी सामान्य मुद्रा होगी, इससे इस अधिनियम के उपबंधों के अधीन सम्पत्ति का अर्जन करने, धारण करने और व्ययन करने का पूरा अधिकार होगा।

सहकारी विश्वविद्यालय की स्थापना की आवश्यकता क्यों पड़ी? हमारे देश में 70 प्रतिशत आबादी गांव में रहती है। समाज व्यवस्था, गांव की व्यवस्था, पंचायत की व्यवस्था में स्वरोजगार के लिए, किसानों की सहायता के लिए, महिला सशक्तीकरण के लिए, आत्मनिर्भर गांव और पंचायत बनाने के लिए, गांव का पैसा गांव में रहे, हरेक गांव का कोई एक उत्पाद हो, प्रति व्यक्ति आमदनी बढ़ाने में जितना सहकारिता का महत्व है, शायद इससे बड़ा और कोई योगदान दूसरी संस्था का नहीं हो सकता है। सबसे बड़ी कमी यह देखी गई कि इन सहकारी समितियों में तकनीकी जानकारी का अभाव है। देश

भर में लगभग 8 लाख समितियां हैं, तीस करोड़ से ज्यादा लोग इसके सदस्य हैं। मैं अनुभव करता हूँ कि अधिकांश ऐसी समितियां ऐसे जंजाल में उलझ गई हैं कि खुद भ्रष्टाचार में शामिल हैं, उनको तकनीकी जानकारी नहीं है। आठवीं पास, नौवीं पास बच्चों को उसका प्रबंधक बना दिया जाता है, जिनको कोई भी जानकारी नहीं होती। इससे सहकारिता कमजोर होता जा रहा था।

इस विश्वविद्यालय ने बनने के बाद अब सहकारिता में बहुत बड़ा काम होने वाला है। पिछले तीन वर्षों में सहकारिता मंत्रालय में सहकारी क्षेत्र को सशक्त बनाने के लिए 60 से ज्यादा नई पहलें की गईं। इन पहलों से नये रोजगार की मांग उत्पन्न होगी, जिसकी वर्तमान में मौजूदा संस्थागत व्यवस्था में कोई भी व्यवस्था पर्याप्त रूप से नहीं है। इस विश्वविद्यालय का प्रमुख उद्देश्य सहकारी क्षेत्र की उसके स्वयं के स्कूल की स्थापना करके या संस्थानों को सहबद्ध करके वर्तमान और भविष्य की आवश्यकताओं को पूरा करने के लिए अर्हित और प्रशिक्षित मानव शक्ति प्रदान करना। सहकारी सोसायटी के कर्मचारियों और बोर्ड के सदस्यों को सभी स्तरों पर प्रशिक्षण, शिक्षा प्रदान करने और क्षमता का निर्माण करना इस विश्वविद्यालय का प्रमुख उद्देश्य होगा। सहबद्ध सहकारी संस्थानों और प्रशिक्षण केन्द्रों के शैक्षिक और अनुसंधान क्रियाकलापों को एकीकृत, सरलीकृत और मानवीकृत करने के लिए यह शीर्ष निकाय के रूप में काम करेगा। सहकारी शिक्षा में पाठ्यक्रम तैयार करेगा, सहकारी शिक्षा प्रशिक्षण, अनुसंधान और सहायता के लिए उत्कर्ष केन्द्रों का विकास करेगा।

16.00 hrs

सहकारिता शिक्षा एवं शिक्षण के क्षेत्र में राष्ट्रीय और अंतर्राष्ट्रीय ख्याति के संस्थान के रूप में इनको विकसित करने का काम करेगा। इस विश्वविद्यालय का मुख्यालय आणंद में बनेगा, जिसका कुछ विपक्ष के साथियों ने विरोध किया है। मेरा उनसे कहना है कि अमूल डेयरी का सबसे सेटर वहीं है। वहीं से ही यह बात उत्पन्न होती है और जिनके नाम से यह विश्वविद्यालय बन रहा है, उनका इतना बड़ा योगदान रहा है। अगर वहां विश्वविद्यालय की स्थापना हो रही है, तो मुझे लगता है कि इसमें किसी को कोई आपत्ति नहीं होनी चाहिए। इस विधेयक में इस बात का प्रावधान है कि देश के दूसरे राज्यों में भी इसके विद्यापीठ खोले जा सकते हैं। वहां चल रहीं संस्थाओं को इसके साथ संबद्ध किया जा सकता

है। मेरे मध्य प्रदेश राज्य का सांची दुग्ध उत्पादन का बहुत बड़ा केन्द्र है। मैं चाहता हूँ कि उसको भी इसके साथ संबद्ध किया जाए। मध्य प्रदेश राज्य के मेरे संसदीय क्षेत्र सतना में एक विद्यापीठ खोली जाए, मैं ऐसी भी मांग करता हूँ।

देश में सहकारिता आधारित आर्थिक मॉडल के संवर्धन के लिए सहकारी समितियों को जीवंत, पारदर्शी और जिम्मेदार आर्थिक इकाइयों में परिवर्तन करने की आवश्यकता है, जिसको लंबे समय से महसूस किया जा रहा है। कई ऐसे राज्य हैं, जैसे गुजरात, महाराष्ट्र, तमिलनाडु इत्यादि में सहकारी समितियों के माध्यम से बहुत अच्छे काम हो रहे हैं। वहां के ग्रामीण क्षेत्रों की अर्थव्यवस्था मजबूत हुई है। वहां के लोगों की पर-कैपिटा आय भी बढ़ी है। महाराष्ट्र में अकेले एक लिज्जत पापड़ की सहकारी समिति है। उसमें 60,000 महिलाएं काम कर रही हैं। उसकी शुरुआत विधवा महिलाओं ने की थी। आज वह अंतर्राष्ट्रीय ब्रांड बन चुका है। आज इन समितियों में कहीं न कहीं तकनीकी ज्ञान की जरूरत है।

विश्वविद्यालय के युवा सहभागी प्रबंधकों को ऐसी रीति से शिक्षित और प्रशिक्षित किया जाएगा कि उनमें सहकारी सिद्धांतों, मूल्यों और संस्कृति के प्रति अवमूल्यन की भावना विकसित हो सके। माननीय प्रधानमंत्री जी ने इस नए विभाग की स्थापना की थी। उस विभाग की जिम्मेवारी माननीय श्री अमित शाह जी को दी गई है। जब से वह सहकारिता में आए हैं, तब से देश में एक नया आंदोलन खड़ा हुआ है। सहकारिता एक जन-आंदोलन बनता जा रहा है।

इसके संवर्धन और विकास के लिए उन्होंने यहां पर इस विधेयक के माध्यम से नई-नई तकनीक का प्रस्ताव भी रखा है। वह वाकई में एक स्वागत योग्य कदम है। विश्वविद्यालय अपने उद्देश्यों की प्राप्ति के लिए एक अखिल भारतीय नेटवर्क भी बनाने जा रहा है। संबंधित स्थानों में डेयरी, मत्स्यिकी, ग्राम सहकारी वित्त, सहकारी कानून, सहकारी संपरीक्षा इत्यादि जैसे सेक्टर व विशिष्ट विद्यालय स्थापित करेगी। प्रत्येक विद्यालय अपने सेक्टर के ज्ञान का केन्द्र होगा और इस सेक्टर में प्रभावशाली शिक्षा और प्रशिक्षण व्यवस्था सृजित करने का माध्यम बनेगा।

यह विश्वविद्यालय शिक्षा नीति के अनुसरण में कार्य करेगा। यह डिग्री भी देगा, डिप्लोमा भी देगा

और प्रमाण पत्र भी प्रदान करेगा। मेरा मानना है कि सहकारिता विश्वविद्यालय के माध्यम से हमारे देश की ग्रामीण अर्थव्यवस्था में व्यापक सुधार आएगा। यह इतना बड़ा क्षेत्र है, जो नए रोजगार को सृजित करेगा। जैसा हमारे प्रधानमंत्री जी कहना है कि विश्व की सबसे बड़ी अर्थव्यवस्था भारत बने। अगर हमारी ग्रामीण अर्थव्यवस्था मजबूत नहीं, तो यह कैसे संभव होगा? यह सहकारिता के माध्यम से ही संभव हो सकेगा। आज बहुत सारे निर्माण व विकास के कार्य हो रहे हैं, देश बदल रहा है, देश परिवर्तन की दिशा में आगे बढ़ रहा है। अगर सहकारिता पीछे रह जाएगी, तो मुझे लगता है कि देश के साथ न्याय नहीं होगा। इसलिए इस विधेयक का पुरजोर समर्थन करना चाहिए। इस विश्वविद्यालय की स्थापना होनी चाहिए।

मैं इस विधेयक का बहुत-बहुत समर्थन करता हूँ।

SHRI SACHITHANANTHAM R. (DINDIGUL): Thank you very much, Madam.

The 'Tribhuvan' Sahkari University Bill, 2025 was introduced by our Home and Cooperative Minister. Its name is in memory of the founder, Tribhuvan Das Patel, but the founder Secretary's name was not mentioned, namely, Verghese Kurien who is known as the 'milk-man of India' because he was a South Indian.

The cooperative sector is in the State Schedule, but the Modi Government formed a new Department, especially for Shri Amit Shah, but co-operative federalism is not followed by our Cooperative Minister and also the Modi Government.

The NITI Aayog's Report on expanding quality of higher education through States and through States' public universities is timely. Against the NITI Aayog's Report, our Union Government develops only the Central Universities and not the State Universities.

The Indian Government spends as much as 1.57 per cent of the GDP

whereas the UK spends 1.6 per cent and the US spends 1.7 per cent of their GDP on higher education.

The cooperative movement in India plays a crucial role in the sectors like agriculture, banking, and housing. In 1904, the British Government formed a cooperative rule in the Madras region. The first cooperative society was formed in Karnataka. The birthplace of the cooperative movement was also South India. So, our Union Government should choose a place for the Central University in South India. Kerala is the best model for the cooperative movement.

The most fundamental aspect of the Cooperative Act is a comprehensive reform. The Act, which was considered by the Select Committee in Kerala, aims to ensure a Government guarantee for investment. The insurance of the investment in cooperative societies affiliated with the Kerala Cooperative Investment Guarantee Fund Board has been increased from Rs. 2 lakh to Rs. 5 lakh. An Audit Committee has been formed to ensure the credibility and transparency of societies. As part of its modernization drive, the bank has tied up with Wipro, a leading provider of integrated systems to integrate core banking processes and provide all digital banking services. Kerala Bank has become the first bank in the cooperative sector to use the latest version of the banking software of Finacle. It is being implemented in districts other than Alappuzha, Wayanad, and Kottayam. The Cooperative Department has launched a new investment scheme called 'One Deposit Fund for a Family' as a useful scheme to help families in times of crisis. In Tamil Nadu, we have a Cooperative Department-owned college in Dindigul. Each District Cooperative Department conducts diploma courses from which their

recruitment is also done.

Gandhigram Rural University of Higher Education was started in 1956 to bring higher education closer to the villagers. In the year 1956, 11 rural institutes were established by the Ministry of Education. Of the 11, Gandhigram Rural University remains alive and is the only surviving institute. This institute specializes in rural development, and special research on Panchayat Raj is also conducted by the Political Science Department. Different courses like Rural Industrial Management, B.Tech (Civil), Cooperative Agriculture, Sanitation, Home Science, along with regular Arts and Science, are also conducted in the deemed-to-be university. Therefore, the Government of India should announce the Gandhigram Rural Institute as the Central University of Rural Studies. Thus, I object to the Tribhuwan Sahkari University Bill on behalf of the Communist Party of India (Marxist).

DR. GUMMA THANUJA RANI (ARAKU): Madam, I rise today to address the Tribhuwan Sahkari University Bill, 2025, a landmark piece of legislation that promises to revolutionize cooperative education and research in our nation. Clause 4 of this Bill seeks to establish the Institute of Rural Management Anand as Tribhuwan Sahkari University – an institution of national importance.

This transformation is not merely a change in nomenclature but is a bold step towards realizing our nation as '*Sahkar Se Samridhhi*' – 'Prosperity through cooperation'. Clause 6 outlines the comprehensive objectives of the University. It aims to provide education, training, and capacity building in the cooperative sector, and undertakes research and development of degree programs and e-learning

courses. Such initiatives are crucial for maintaining our competitive edge in the international arena.

Madam Chairperson, let me discuss some critical improvements that can be made in this Bill. Clause 21 grants significant power to the Central Government in appointing members of the Governing Body, potentially limiting institutional autonomy. Clause 28 establishes a Board for affiliation and recognition headed by the Vice Chancellors, which may lead to the over-centralization of decision-making regarding affiliated institutes. Clause 40 allows the University to receive funds from foreign sources with prior Central Government approval, raising concerns about potential external influences.

Madam, some of the problems in the State of Andhra Pradesh with respect to higher education sector include dilution of the Nadu-Nedu Scheme.

The YSR Government's Mana Badi Nadu Nedu has transformed 56,703 Government schools, welfare hostels and junior colleges encompassing essential components such as furniture, drinking water, improved sanitation, and well-equipped classrooms. While Phase-I covered 15,715 schools, Phase II- covered 22,344 schools. An amount of Rs. 7,163 crore was spent during Jagan Mohan Reddy's tenure under Nadu Nedu Scheme, covering 99.81 per cent schools with basic infrastructure. Such a scheme is now diluted.

Now, I will talk about the removal of English as medium of instruction in Andhra Pradesh schools. Our earlier Chief Minister, Jagan Mohan Reddy Garu understood that globalization and India's position as Vishwa Mitra requires Indians being able to communicate and transact with people across the globe. To make

our children globally competitive, our YSR Government had introduced English medium education in all Government schools, had affiliated 1,000 schools covering 4,39,595 students into CBSE, and taken steps to introduce IB syllabus and TOEFL certification to every child. Madam, I request the hon. Minister to kindly intervene in this matter and direct the State Government not to remove such an innovative thoughts of our former Chief Minister. It will be a great benefit for the students who are going to Government schools.

Thank you for giving me the opportunity to speak. The YSR Congress Party supports this Bill.

श्री राजेश रंजन (पूर्णिया) : सभापति महोदया, गांधी जी, विनोबा जी, सहजानंद सरस्वती जी और पंडित यदूनंदन शर्मा जी, चूँकि सहकारिता आंदोलन की शुरुआत ही बिहार से हुई थी। उस समय भूदान आंदोलन हुआ, सहकारी आंदोलन हुआ, चूँकि सहकारिता क्यों बनी थी? सहकारिता बनने के पीछे लघु, कुटीर, छोटे-छोटे किसान, मध्य वर्गीय किसान और सीमांत किसान थे, ताकि एक साथ ऐसी खेती की हम व्यवस्था करें, जिससे मुनाफे पर ज्यादा बल दिया जाए। अगर आप नील गाय आंदोलन से लेकर बाकी आंदोलनों को देखेंगे और सहजानंद सरस्वती जी और विनोबा जी को याद करेंगे तो आप बिहार को नहीं भूलेंगे।

दूसरा, इस देश के निर्माण में जिस प्रदेश से, जहां से मैडम, आप भी आती हैं, वहां बिहार के अत्यधिक मजदूर, आईआईएम, आईटी, आईआईटी, आईआरएस, आईएस हैं और इनकी हर क्षेत्र के निर्माण में सबसे ज्यादा भूमिका होती है, लेकिन सबसे ज्यादा पलायन भी बिहार से ही होता है। वहां से इतना पलायन होता है कि दुनिया में कहीं से भी इतना पलायन नहीं हो सकता है। बिहार के लोग जहां भी जाते हैं, चूँकि अभी पंजाब से हमारे बच्चों को मारकर भगाया गया। वहां पर वे कह रहे हैं कि हम बाहर के लोगों को नहीं आने देंगे। नॉर्थ और साउथ की भी लगभग यही स्थिति है कि हमारे यहां के लोगों को वहां से भगाया जा रहा है।

मैडम, वर्ल्ड की तीन कंट्रीज़ को छोड़कर रिसर्च में सबसे कम यदि किसी कंट्री में खर्च होता है तो वह हिंदुस्तान है। अगर हम टेक्नोलॉजी को बढ़ावा नहीं देंगे, रिसर्च पर पैसा खर्च नहीं करेंगे तो हम किस तरीके से तकनीकी दुनिया की प्रतिस्पर्धा में आगे बढ़ पाएंगे?

इसके अलावा सहकारिता के अंतर्गत जितनी भी छोटी-छोटी संस्थाएं हैं, पहले की जितनी संस्थाएं हैं, चाहे आप बैंकिंग को उठाकर देख लीजिए, उस पर आप ध्यान नहीं दे रहे हैं। जिन संस्थाओं ने आपको सहकारिता में आगे बढ़ाया है, उन संस्थाओं को आप धन नहीं दे रहे हैं। उन संस्थाओं की गुणवत्ता पर, रखरखाव पर, वाइस चांसलर और प्रिंसिपल पर आप ध्यान नहीं दे रहे हैं।

चौथी चीज यह है कि इस देश में जितनी सहकारिता संस्थाएं हैं, वे लगभग लूट के अड्डे बन गई हैं, राजनीतिकरण का हिस्सा बन गई हैं।

मैडम, आप इसको समझ लीजिए। मैडम, आप मेरी बात को गौर से समझने का प्रयास कीजिए। आज की डेट में जिस तरीके से सहकारी संस्थाओं में धान और गेहूं के नाम पर नैफेड-एफेड हों या जितनी ऐसी संस्थाएं हैं, वे सब के सब किसानों के धान और गेहूं की लूट में लगे हुए हैं। नैफेड से लेकर अन्य जितनी संस्थाएं हैं, उनकी जांच होनी चाहिए। उनके चेयरमैन करोड़ों-अरबों रुपए कमा चुके हैं, उनकी जांच होनी चाहिए।

मैडम, डेनमार्क के बाद सबसे ज्यादा दूध कोसी, सीमांचल और मिथिलांचल में होता है। वहां सबसे ज्यादा मत्स्य उत्पादन होता है, लेकिन वहां आज तक मत्स्य सहकारिता पर ध्यान नहीं दिया गया है।

मैडम, मैं मक्का और मखाना के बारे में कहना चाहता हूं। दुनिया में सबसे ज्यादा मक्का और मखाना हमारे यहां होता है। उस इलाके में पुर्णिया है। आप यह भी देख लीजिए कि सबसे ज्यादा फूड प्रोसेसिंग भी बिहार में होता है। दुनिया में वहां सबसे ज्यादा मत्स्य उत्पादन होता है। मिथिला, कोसी और सीमांचल में सबसे ज्यादा नदियां और पोखरे हैं। आखिर क्या कारण है कि सहकारिता बैंक को सबसे नीचे कर दिया गया है? सहकारिता बैंक की अच्छी स्थिति कहीं नहीं है। इसीलिए मेरा आग्रह है। ... (व्यवधान) मेरा एक आग्रह है कि पुर्णिया में एक यूनिवर्सिटी हर कीमत पर, पुर्णिया में त्रिभुवन

यूनिवर्सिटी की स्थापना, पटना में त्रिभुवन यूनिवर्सिटी की स्थापना...(व्यवधान)

श्रीमती भारती पारधी (बालाघाट) : मैडम, इन्होंने महामहिम राष्ट्रपति जी के बारे में जो कहा है, उसके लिए इनको माफी मांगनी चाहिए।

माननीय सभापति : अब्दुस्समद समदानी जी।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, क्या आप कुछ बोलना चाहते हैं?

...(व्यवधान)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी) : सभापति महोदया, इस देश में फर्स्ट ट्राइबल वुमन महामहिम राष्ट्रपति बनी हैं, इन्होंने इनके बारे में गलत स्टेटमेंट दिया है, तो इस लिए हमारे माननीय महिला सदस्यों की भावना को चोट पहुंची है। इसलिए उनको माफी मांगनी चाहिए।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, अब्दुस्समद समदानी जी।

... (व्यवधान)

श्री राजेश रंजन : मैडम, माइक ऑन कर दीजिए।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप बोलिए।

DR. M. P. ABDUSSAMAD SAMADANI (PONNANI): Madam, I thank you for permitting me to take part in this very important discussion on the Tribhuvan Sahkari University Bill. My understanding is that this University is named after one of the pioneers of our co-operative movement, Tribhuvandas Patel ji. His name has much relevance. When I understand about the name of this proposed University, and the name of the Bill, it brings to my mind the first part of a *sloka* of Sree Narayana Guru.

Sree Narayana Guru had said, and I quote:

Tribhuvana seema kadannu tingivingum,

Tripiti mudinju telingeedunna deepam

Sree Narayana Guru meant and envisaged that knowledge should cross the limits of a Tribhuvan.

Madam, I do remember the pioneering efforts of Dr. Verghese Kurien, with whom I was fortunate to have personal and close relationship. It was he who turned the barren lands of Gujarat into flourishing lands of dairy production. Dr. Verghese Kurien was responsible for the White Revolution which led to the transformation of India's rural economy. Even the Shyam Benegal's classical movie, in 1976, 'Manthan' actually tells the story of this transformation. That is the essence of the cooperative movement.

Madam, I take this opportunity to pay my tributes to Dr. Verghese Kurien, whose efforts are embodied in the Institute of Rural Management Anand (IRMA), which is now poised to become a University.

Madam, I am very sorry to state here that the Government fails to see the whole as a complex society. The prejudiced-sectarian agenda of the Government will not be able to help our campuses, and will not be helpful in creating and erecting a healthy campus and a healthy university. The very basic problem or issue, no doubt, is the autonomy of our educational institutions. One after the other, the Government's policies are becoming responsible for the destruction of the autonomous nature of our educational institutions.

Even in this present Bill, Madam, there are many provisions and clauses that affect federalism which is a very important aspect of our Constitution. As we all

know, education comes under the State List. ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude in one minute.

DR. M. P. ABDUSSAMAD SAMADANI: Madam, much of my time was lost due to the *hangama*.

Madam, this prejudiced-sectarian agenda has to be kept aside. Cooperatives were once envisioned and envisaged as instruments of economic democracy. But these cooperatives have nowadays become mere vote banks, controlled by local elites, sidelining the very farmers and labourers. So, a very important aim must be the empowerment of the rural population.

One of the noteworthy features of the present cooperatives is their non-inclusive character. So, I seek a clarification from the Government. What step is the Government going to introduce to ensure pluralistic and inclusive nature of the educational institutions and universities? Women, Dalits, local population, and tribal community continue to be under-represented in leading roles. So, financial management is another problem.

Madam, governance has to be reformed. Nowadays, there is a little room for the student's representation. The aim of a university should not be just to provide jobs. I understand that university should provide jobs. But there must be higher-ends in the changing scenario of the world. It should not be like as what a poet has said, and I quote:

“हम क्या कहें अहबाब क्या कार-ए-नुमायाँ कर गए ।

बी-ए हुए नौकर हुए पेंशन मिली फिर मर गए ।”

It should not be like that. There has to be other ends, great destinations of

life. There should be a significant aspect of it. This Bill barely scratches the surface of the deeper crisis of the afflicted cooperative sector.

So, I request the Government to bring changes and take urgent steps to ensure the autonomous nature of our universities and inclusive and pluralistic natures of the system of education.

Thank you, Madam.

ADV. FRANCIS GEORGE (KOTTAYAM): Thank you Chairperson.

Madam, at the outset, I would like to pay homage to the memory of late Shri Tribhuvan Das Patel and also late Dr. Varghese Kurien, the pioneers who established this institute in Gujarat.

Madam, I rise today as a representative from Kerala to address the pressing concerns regarding the recent legislative and regulatory developments impacting our nation's cooperative sector and higher education system. Specifically, I wish to discuss the Tribhuvan Sahkari University Bill, 2025, and the draft regulations proposed by the University Grants Commission concerning the appointment of Vice Chancellors. These initiatives, while ostensibly aimed at enhancing our cooperative movement and educational standards, raise significant questions about federalism, state autonomy, and the future of cooperative education in States like Kerala.

The introduction of the Tribhuvan Sahkari University Bill seeks to establish a national cooperative university by transforming the Institute of Rural Management Anand (IRMA) in Gujarat into the Tribhuvan Sahkari University, declaring it an institution of national importance. That is well taken, Madam.

The stated objectives include imparting technical and management

education, promoting cooperative research, and strengthening the cooperative movement across the country.

While the intent to bolster cooperative education is commendable, the centralization inherent in this move is concerning. Kerala has a robust cooperative sector with well-established institutions like the Kerala State Co-operative Union and the Co-operative Academy of Professional Education, which have been instrumental in providing cooperative education and training tailored to the State's unique socio-economic landscape.

By establishing a centralized university in Gujarat, there is a risk of marginalizing these State level institutions and undermining the cooperative movement's grassroots nature. Cooperative education thrives when it is closely linked to local communities and their specific needs. 'A one size fits all' approach may not effectively address the diverse challenges faced by cooperatives in different States.

Madam, Kerala's cooperative movement is a testament to the success of decentralized, community-driven initiatives. Institutions like the Co-operative Academy of Professional Education and the Kerala State Co-operative Union have been at the forefront in providing professional education and training in the cooperative sector.

These institutions have tailored their programs to meet the specific needs of Kerala's cooperative societies, contributing significantly to the State's socio-economic development. The proposed centralization through the Tribhuvan Sahkari University risks duplicating efforts and resources, potentially leading to

inefficiencies and a dilution of the quality of cooperative education that has been meticulously developed at the State level.

Madam, a concern has been raised about the introduction of multi-state cooperative societies because they offer high interest rates on deposits and thereby effectively blocking the fund-flow to local cooperatives without any commitment to the area of their operation.

They can deploy these funds anywhere. So, I request the Government to have very strict and effective control over these institutions.

Madam, Gujarat's Anand Milk Cooperative is a model in the cooperative sector led by the late Dr. Varghese Kurien. Such models are to be replicated in the country.

Madam, while going through the Statement of Objects and Reasons of the Bill, there is a mention about relief to cooperative societies in the Income Tax Act. But actually, the Government has brought an amendment in Section 7(1)(aa) of GST Act by Finance Act, 2021 giving effect from 1.07.2021 inserting an explanation deeming a club or association and its members to be two separate persons. The taxability was enlarged to include activities for transactions between a club or association and its members. It appears that the amendment was made to overcome the judgement of the Supreme Court of India in State of West Bengal Vs. Kolkata Club. By way of amendment in the GST Act by inserting Section 7(1)(aa), a heavy, unforeseen burden is cast on the co-operative societies in as much as the co-operative societies are to collect tax from its members.

I would request the Government to revisit this amendment, cancel it,

re-amend the law, and exempt the cooperative banks and societies from taxing their members.

Madam, I would like to conclude by emphasising the importance of upholding federalism and state autonomy. It is imperative that we uphold the principle of federalism and respect the autonomy of the State Governments in managing their cooperative sectors and educational institutions. I urge the Central Government to reconsider the Tribhuvan Sahakari University Bill, 2025 to ensure that it does not undermine the State-level cooperative institutions and allows for a more decentralized approach that respects the unique contributions of each State to the cooperative movement.

Additionally, I call for the withdrawal or amendment of the UGC's draft regulations on appointments of Vice Chancellors and reinstating the crucial role of State Governments in these processes to maintain the autonomy and integrity of state universities. Engaging in meaningful dialogue with State Governments and stakeholders is essential to develop policies that strengthen the cooperative sector and higher education system without encroaching upon the rights and responsibilities of the States. Thank you.

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam, I rise to support this Bill. After a long time, I am getting an opportunity to support a Bill moved by the Government. This is a good initiative on the part of the Government in bringing such a Bill. But I have strong reservations in some respects. I will come to them. Kindly allow me some time. Since I am supporting the Government, I hope that the Treasury benches will also support my cause.

Madam Chairperson, I will not delve into the historic movement of the cooperative sector in the country due to time constraints. However, I must highlight that India's cooperative movement is a powerful engine for inclusive growth, transforming the lives of millions and establishing India as a global leader in cooperatives. I would like to flag the problems and challenges faced by the cooperative sector: first, the lack of professional management leading to operational inefficiency and inadequate corporate governance; second, the lower capital and resource base; third, the lack of democratic control; fourth, the lack of transparency and accountability.

Nowadays, there are numerous corruption allegations, including those in my State of Kerala. There are so many allegations in respect of cooperative societies. There is excess political influence and bureaucratic control in cooperative societies, and there is a lack of awareness also. These are the main challenges confronting the cooperative sector. I hope that the Tribhuvan Sahakari University Bill, 2025 and its implementation will address some of these issues, particularly the lack of awareness and professional management.

The Bill aims to provide comprehensive education and training for all cooperative stakeholders, marking the first university of its kind in the cooperative sector to promote cooperative education, training, research, and development. I believe this is the need of the hour, as most staff and employees in the cooperative sector are not well trained, leading to a lack of professionalism in a competitive market economy. If the staff, employees, Directors, and the Board members of the cooperative sector are not competent to address the challenges, it will pose

significant problems.

Therefore, high-tech skilled professionals are required to manage cooperatives, which play a vital role in India's economic development. Hence, this Bill is of utmost importance. Therefore, I wholeheartedly support the Bill, but with certain reservations. Regarding the nomenclature of the Bill, I fully respect Shri Tribhuvan Patel and support the use of his name. However, I would like to make a suggestion.

If the government insists to use Tribhuvandas Patel's name for the University, I do appeal to the Government to change the name of the Institute of Rural Management Anand (IRMA) in the name of Dr. Varghese Kurien, who is the Father of the White Revolution in the country. Yes, let Tribhuvan Patel's name be there for the University. At least, the IRMA is founded by Dr. Varghese Kurien, is the Father of the White Revolution. Kindly change the name of IRMA in the name of Dr. Varghese Kurien. Or, if you are not ready to accept it, then I have another suggestion. There are schools which are being instituted under the University. I request you to start a school in the State of Kerala and give it the name of Dr. Varghese Kurien. If possible, let it be started in the State of Kerala, in my constituency, Kollam. I am fully supporting the Bill.

Now, I am coming to another problem in clause 9 of the Bill with regard to the power of the Government to review and issue directions. That is the point of autonomy. A university is an autonomous body, having administrative and academic autonomy. But, clause 9 of the Bill is giving excess powers to control the University. Madam, even by an order, the Central Government can annul any

proceedings of the University. Further through the statute, the Central Government has the authority to control the affairs of the University. Then, what is the administrative autonomy of the University? It is just becoming an organization of the Central Government. So, I request the Government to review clause 9 so as to bring back the autonomous character of the University.

The third apprehension is regarding the appointment of Chancellor in clause 10. This provision is vague and not clear. The Central Government may appoint a person of eminence as the chancellor of the university. What is the mode of appointment? I am seeking a clarification from the hon. Minister. The Bill is silent regarding the appointment of Chancellor. There is no rule or provision also relating to the appointment of the Chancellor. In the case of appointment of Registrar, in the case of appointment of Vice-Chancellor, in the case of appointment of the Financial Officer, there is a provision that in such manner as may be provided in the statute, the appointments will be made, but as far as the appointment of the Chancellor is concerned, clause 10 is silent. How is he being appointed? That is to be made explicit in the Bill.

My fourth apprehension is that in almost all the national universities, Parliament is having a representation. One or two Members of Parliament are being given a chance to represent, but unfortunately, in this University, the Tribhuvan University, there is no representation. There is no participation of the Members of Parliament or the Parliament has no representation. Kindly look into it.

My fifth point is about the role of the Vice Chancellor. Other than the duties and powers as principal executive officer and the academic officer of the University,

there are some other responsibilities of the Vice Chancellor. He is the ex-officio Chairman of the Executive Council, the Academic and Research Council, the Capacity Building Council, the Assessment and Improvement Council, the Research and Development Council, the Board for Affiliation and Recognition, and also the Finance Committee. Other than all the administrative responsibilities and duties, these functions are to be discharged by the Vice-Chancellor. How is it possible to give him excessive powers?

So, I urge upon the Government to look into all these aspects. With this observation once again, I fully support the Government in bringing such a Bill. It will change the workings of the cooperative sector in light of the present situation. With these words, I conclude and support. Thank you very much.

डॉ. प्रशांत यादवराव पडोले (भंडारा-गोंदिया) : सभापति महोदया, यह मेरा सौभाग्य है कि आपने मुझे “त्रिभुवन” सहकारी यूनिवर्सिटी विधेयक, 2025 पर बोलने का अवसर दिया।

सभापति महोदया, मेरे पिताजी स्वर्गीय श्री यादोरावजी पडोले ने अपना पूरा जीवन सहकारी क्षेत्र को समर्पित किया है। मैं विदर्भ से आता हूँ, जिसे सहकारिता का गढ़ कहा जाता है। आज से 50 वर्ष पूर्व जब मेरे पिताजी ने देखा कि धान उत्पादन के अलावा भंडारा-गोंदिया जिले के किसानों के पास वैकल्पिक आमदनी का कोई जरिया नहीं है, तब उन्होंने दूध उत्पादन के माध्यम से सहकारिता आंदोलन की शुरुआत की। उन्होंने गरीब किसानों को सशक्त बनाया और सहकारिता के माध्यम से आर्थिक निर्भरता का मार्ग प्रशस्त किया।

मुझे गर्व है कि मैं एक ऐसे परिवार से आता हूँ, जिसने सहकारिता को केवल एक आर्थिक मॉडल नहीं, बल्कि एक सामाजिक आंदोलन के रूप में देखा है। आज भंडारा-गोंदिया दुग्ध संघ बहुत ही खतरे में है, बहुत ही संकट में है। मैं सरकार से विनती करता हूँ कि उनको वित्तीय सहायता दी जाए। यह आंदोलन अभाव और संघर्ष की पृष्ठभूमि से जन्मा है, जिसे वे लोग नहीं समझ सकते, जो एसी कमरों में

बैठकर भव्य योजनाएँ बनाते हैं।

मेरे राज्य में सरकारी कृषि समितियों के माध्यम से धान की खरीद होती है। सरकार ने लंबे समय से धान गोदामों के भाड़े का भुगतान नहीं किया है। धान फसल निकालने के 6-7 महीने बाद समर्थन मूल्य पर धान की खरीदी की शुरुआत की जाती है। धान के वजन में जो गिरावट होती है, उसके लिए केवल आधा प्रतिशत दिया जाता है। धान की ढुलाई के लिए सबसे कम दर मेरे राज्य में दी जाती है।

हमारी सहकारी संस्थाएँ किसान-मजदूरों की आवाज रही हैं, लेकिन सरकार उन्हें अपनी कठपुतली बनाना चाहती है। सहकारिता का मतलब मिलकर काम करना है या किसी समान लक्ष्य के लिए कई लोगों या संस्थाओं का साथ देना है।

देश भर में करीब 5 लाख सहकारी समितियाँ सक्रिय हैं, जिनमें करोड़ों लोगों को रोजगार मिल रहा है। ये समितियाँ सामाजिक जीवन के अनेक क्षेत्रों में काम कर रही हैं, लेकिन कृषि, उर्वरक, दुग्ध उत्पादन और बैंकिंग क्षेत्र में इसकी भागीदारी सर्वाधिक है। देश में सहकारी आंदोलन में जब भी राजनीतिक दखल हुआ है, उससे आंदोलन को नुकसान पहुँचा है।

यह विधेयक स्पष्ट रूप से भारत के संविधान के अनुच्छेद 19(1)(सी) का उल्लंघन करता है, जो सभी को संघ, यूनियन या सहकारी समितियाँ बनाने की गारंटी देता है। अनुच्छेद 19 इन सहकारी समितियों की स्वायत्तता को भी संरक्षित करता है।

यह उल्लेख करना आवश्यक है कि राज्य के नीति निर्देशक सिद्धांतों के अनुच्छेद 43(बी) में यह भी कहा गया है कि राज्य सहकारी समितियों के स्वैच्छिक गठन, स्वायत्त कामकाज, लोकतांत्रिक नियंत्रण और पेशेवर प्रबंधन को बढ़ावा देने का प्रयास करेगा और इस मामले में केंद्र सरकार एक स्वायत्त संस्थान के कामकाज को पूरी तरह से अपने हाथ में ले लेगी। यह संविधान के प्रावधानों और राज्य नीति के निर्देशक सिद्धांतों के विपरीत है। वे धारा 5, उप-धारा 4 के तहत यह स्पष्टीकरण देना चाहते हैं कि स्वायत्तता की रक्षा की जायेगी, जबकि इस विधेयक का हर एक प्रावधान आईआरएमए की स्वायत्तता को छीनने का एक प्रयास है।

यह विधेयक सहकारी आंदोलन को कमजोर कर केंद्र के नियंत्रण में लेने की कोशिश है। महाराष्ट्र, गुजरात, केरल, कर्नाटक जैसे राज्यों में सफल सहकारी मॉडल है, फिर उन्हें केंद्र के नियंत्रण में लाने की क्या जरूरत है? असली मंशा सहकारिता के नाम पर कॉरपोरेट्स और पूँजीपतियों को लाभ पहुँचाने की है। अगर सरकार वास्तव में सहकारी आंदोलन को मजबूत करना चाहती है तो सहकारी समितियों की चिंताओं को समझकर उनका समाधान निकाले। पहले तीन काले कृषि कानून लाए गए और अब सहकारी आंदोलन को अपने फायदे के लिए इस्तेमाल किया जा रहा है। सरकार को स्पष्ट करना चाहिए कि यह विश्वविद्यालय किसानों और सहकारी संस्थाओं के हित में काम करेगा, न कि कॉरपोरेट एजेंडे को आगे बढ़ाने के लिए। स्थानीय सहकारी आंदोलन को आत्मनिर्भर बनाना ही एक सही रास्ता है। दावों में चमक है, हकीकत में धुँधली छायी है, विकास के नाम पर फिर वही सियासी लड़ाई है, जो कल दरिया था, अब रेत बन गया, सरकार और कॉरपोरेट की भूख में सब खो गया।

महोदया, मैं इस विधेयक पर अपना विरोध दर्शाते हुए अपनी बात समाप्त करता हूँ। धन्यवाद, जय हिन्द।

श्री जनार्दन मिश्रा (रीवा) : महोदया, धन्यवाद।

महोदया, सहकारिता हमारी ग्रामीण अर्थव्यवस्था की रीढ़ है। यह हमारे किसानों और छोटे उत्पादकों के लिए एक जीवन-रेखा है।

महोदया, आज भारत में 8 लाख 26 हजार से अधिक सहकारी समितियाँ हैं, जिनके 29 करोड़ सदस्य हैं। ये समितियाँ 98 प्रतिशत ग्रामीण क्षेत्रों को कवर करती हैं। 20 प्रतिशत भारतीय सहकारिता सेक्टर से जुड़े हुए हैं। कृषि ऋण का 46.31 प्रतिशत और उर्वरक उत्पादन का 23.5 प्रतिशत कोऑपरेटिव्स प्रदान करती हैं। डेयरी क्षेत्र में सहकारी समितियाँ प्रतिदिन 58.7 मिलियन किलोग्राम दूध खरीदती हैं जिससे भारत वर्ष में 8 करोड़ श्रमिक लोगों को प्रत्यक्ष और अप्रत्यक्ष रूप से लाभ मिलता है। विशेष रूप से छोटे और सीमांत किसानों का भारतीय को-आपरेटिव सेक्टर दुनिया का सबसे बड़ा को-आपरेटिव नेटवर्क है। दुनिया भर की लगभग 30 प्रतिशत को-आपरेटिव सोसाइटियाँ भारत वर्ष में काम करती हैं। एक सार्वजनिक रिपोर्ट के अनुसार वित्तीय वर्ष 2023 तक सहकारिता सेक्टर भारतीय

अर्थव्यवस्था में कुल रोजगार के 13 प्रतिशत निर्माण की भूमिका निभाता है। वर्ष 2030 तक करीब 5.5 करोड़ रोजगार एवं 5.6 करोड़ स्वरोजगार की संभावनाएं सहकारिता के क्षेत्र में हैं। इतने बड़े सेक्टर को भी यूपीए सरकार ने कृषि एवं सहकारिता मंत्रालय के अंतर्गत रखा था। यह तो प्रधान मंत्री नरेन्द्र मोदी जी की दूरदर्शिता है कि उन्होंने वर्ष 2021 में सहकारिता मंत्रालय को कृषि मंत्रालय से अलग करके अलग स्वरूप प्रदान किया और सहकार से समृद्धि का एक मुख्य उद्देश्य घोषित करके इस दिशा में 8 लाख सहकारी संस्थाओं का जनता द्वारा पूर्ण उपयोग करने का काम किया है। यूपीए सरकार के समय सहकारिता मंत्रालय के अंतर्गत केवल 122 करोड़ रुपये का आबंटन था। आज एनडीए की सरकार में 1183.39 करोड़ रुपये कर दिये गये हैं। इस तरह से यह 9.7 गुना अधिक बजट है। ये आंकड़े दर्शाते हैं कि वास्तव में प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में सहकारिता को कितना ज्यादा मजबूत बनाने का काम किया गया है। सहकारिता के माध्यम से गरीबों और किसानों को मजबूत करने का काम किया जा रहा है। इसी आधार पर 'त्रिभुवन' सहकारी युनिवर्सिटी विधेयक, 2025 लाया गया है।

महोदया, इस संस्थान के आने से सहकारिता आंदोलन में एक नई क्रांति होगी और इसे आत्मनिर्भरता की टैक्सस या कोऑपरेटिव की सिलीकॉन वैली कहना अतिशयोक्ति नहीं होगी। यह विश्वविद्यालय तीन आयामों सहकार, शिक्षा और समृद्धि को यहां से निकालेगा। यह युवाओं के लिए प्रशिक्षण का केंद्र बनेगा। तकनीकी, एआई और डिजिटल प्लेटफार्म से सहकारिता शिक्षण को जोड़ते हुए 21वीं सदी में सहकारिता का आधुनिकीकरण होगा। शोध एवं नीति निर्माण, राष्ट्रीय नीतियां एवं नीतियों पर शोध होगा, जो किसानों, महिलाओं, मछुआरों, कर्मियों और विभिन्न सेक्टरों को सीधा लाभ देगा। महिला सशक्तिकरण, सहायता समूहों एवं लखपति दीदी जैसी माताएं, बहनें अपने कौशल प्रबंधन, सूचना एवं शैक्षणिक योग्यता को आवश्यकता के अनुसार प्राप्त कर सकेंगी तथा सहकारिता दीदी जैसे नए आयामों को निर्मित करेगी। दैनिक मानक अमूल, इरमा, नाबार्ड और इफ्को जैसी संस्थाएं आपसे प्रेरणा लेकर शोध एवं स्टडी के माध्यम से मेड इन भारत सहकारी मॉडल को दुनिया में स्थापित करेगा।

सभापति महोदया, जैसा पूर्व प्रधान मंत्री अटल बिहारी वाजपेयी जी कहते थे कि सत्य को छिपाने

से उसकी ताकत कम नहीं होती है। इस देश ने दशकों तक विपक्ष में बैठे लोगों और सहकारिता से जुड़े लोगों के साथ अन्याय किया और सहकारिता को वोट बैंक और नोट बैंक की दुकान बनाया। कुछ प्रमुख राजनीतिक घरानों के लोग सहकारिता में सत्ता जमाकर बैठे हैं। उन्होंने युवाओं के लिए न तो ज्ञानार्जन की व्यवस्था की और न ही कौशल प्रबंधन और नए शोध की व्यवस्था की। दशकों तक अन्याय होता रहा। यह सहकारिता नहीं थी, यह विश्वासघात था। यही विश्वविद्यालय हजारों युवाओं को नेतृत्व कौशल देगा, उन्हें सशक्त करेगा, उन्हें न्याय देगा और घरानों तथा अन्यायपूर्ण व्यवस्था से लड़ने की चुनौती देगा। यह सहकारिता से परिवारवाद को हटाएगा और सहकारवाद को बढ़ाएगा। यह विश्वविद्यालय भारत के कोऑपरेटिव मॉडल को वैश्विक बढ़ाएगा। जैसे हमने योग और आयुर्वेद को विश्व को दिया, वैसे ही भारतीय सहकारी मॉडल अमरीका, अफ्रीका और दक्षिण एशिया में गरीबी उन्मूलन का रास्ता दिखाएगा। यह विश्वविद्यालय केवल हमारे लिए ही नहीं, बल्कि उस देश के लिए भी लाभदायक होगा जो सहकारिता की ताकत समझते हैं। इसके साथ ही साथ मैं बताना चाहूंगा कि एक सदस्य ने पूछा था कि आरक्षण का क्या होगा? इसका स्पष्ट उल्लेख है कि विश्वविद्यालय में प्रवेश और नियोजन में आरक्षण के संबंध में केंद्र सरकार की नीति के अनुसार काम होगा। दूसरा इसमें भ्रष्टाचार के बारे में पूछा गया। जिन सहकारी समितियों ने पहले भ्रष्टाचार किया था, वे आज डिफॉल्टर्स हैं। जिला सहकारी बैंक एक पैसे का कर्ज देने की स्थिति में नहीं हैं। सहकारी संस्थाओं की दुर्दशा करने का काम जिन लोगों ने किया, वही लोग इनके संरक्षण की बात कह रहे हैं। किसानों का अंगूठा लगाकर फर्जी सोसाइटी बनाकर जाली तौर पर ऋण निकाला गया और लाखों किसानों को कर्ज नहीं मिला। किसान कह रहा है कि हमने ऋण नहीं लिया, लेकिन सोसाइटी वाले कह रहे हैं कि तुमने ऋण लिया है। इस कारण देश की अधिकृत सहकारी सोसाइटियां डिफॉल्टर्स हो गई हैं।

वे एक पैसे का कर्ज नहीं दे सकतीं। इससे किसानों को खाद देने की क्षमता समाप्त हो गयी है, खरीददारी की क्षमता समाप्त हो गयी है। यह सब कुछ इन सहकारी माफिया की वजह से हुआ है।

महोदया, इसका शिक्षा से जोड़े जाने का विरोध किया जा रहा है। एक बहुत वरिष्ठ सांसद ने इसका यह कहते हुए मजाक उड़ाया कि क्या सहकारिता मंत्रालय अब यूनिवर्सिटी चलाएगा? इसके

पहले भी आंतरिक सुरक्षा के अध्ययन को सशक्त करने के लिए गृह मंत्रालय, राष्ट्रीय रक्षा विद्यालय को चला रहा है। जलवायु परिवर्तन के मामले में लद्दाख में सिन्धु केन्द्रीय विश्वविद्यालय चल रहा है। गतिशक्ति विश्वविद्यालय परिवहन और लॉजिस्टिक्स के मामले में चल रहा है, इसलिए यह कहना कि ये एक नया विश्वविद्यालय खोलने जा रहे हैं, इस पर कोई एकाधिकार करने जा रहे हैं, यह सही नहीं है।

महोदया, बिहार के एक साथी कह रहे थे कि बिहार को सेन्ट्रल यूनिवर्सिटी क्यों नहीं दी गयी? अभी पिछली ही लोकसभा में, वर्ष 2019 में डॉ. राजेन्द्र प्रसाद केन्द्रीय विश्वविद्यालय बिहार को दिया गया है। इसी वर्ष खाद्य प्रसंस्करण के लिए देश का जो एकमात्र नया यूनिट खुलेगा, वह बिहार में खुलेगा। इसलिए विपक्ष के लोग जो दिग्भ्रमित करने का काम कर रहे हैं, उनको इससे ईर्ष्या हो रही है कि पहले जो एक लूट का तंत्र था, उस लूट के तंत्र को खत्म करने के लिए प्रशिक्षित लोगों द्वारा इसे सुव्यवस्थित करने के लिए सहकारिता तंत्र को एक नया रूप दिया जा रहा है, एक नया चेहरा दिया जा रहा है। इसे साफ-सुथरा चेहरा देने के लिए जो यह काम किया जा रहा है, इससे इन पर ... * , इस वजह से ये सब इसका विरोध करने पर उतारू हैं।

महोदया, जिन माननीय सदस्यों ने इसका समर्थन किया है, उनको बहुत-बहुत धन्यवाद। इसी के साथ-साथ मैं अपनी बात समाप्त करता हूँ।

जय हिन्द। जय भारत।

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): Thank you, Madam. On behalf of my Jana Sena Party and myself, I stand here to support the 'Tribhuvan' Sahkari University Bill, 2025.

As we know, in the past, the Cooperative Department in our country was one of the most underestimated and ignored Departments. Under the leadership of our Prime Minister, Modi ji, a separate Ministry with its mantra 'Sahkar Se Samridhi'

* Not recorded as ordered by the Chair.

was created. Thereafter, under the leadership of hon. Minister, Shri Amit Shah ji, this Department has taken many steps. इस पूरे डिपार्टमेंट का उन्होंने रिव्यू किया, इसे स्ट्रेंथेन किया, इसका मॉडर्नाइजेशन किया and one of the best things was that पूर को-ऑपरेटिव डिपार्टमेंट का कम्प्यूटराइजेशन किया । The Ministry promoted two lakh more PACSs, which is one of the best things. There was increase in enrolment of members also. These are the key initiatives that the Ministry have taken.

It created the Cooperative Seed Producing Organization to bring improved seeds within the reach of even the smallest and the marginal farmers, and also made the small & marginal farmers as valuable seed producers to realise higher incomes.

It created a Cooperative Export Organisation for agricultural products on the lines of Credit Agricole of France, and it has already been made operational with Rs. 500 crore as seed capital. It also attracted farmers producers organizations as valuable partners in making agri-exports a big income as well as foreign exchange churning.

And now, Tribhuvan Sahkari University is being established to develop skilled professionals for managerial, technical, and administrative roles in cooperative services. Under Amit Shah ji's able leadership and guidance, who has a vast experience in the cooperative sector before he became the Union Minister, the cooperatives in Gujarat did a wonderful job and set an example for the improved performance of cooperatives across the country. And now, he is doing the same thing at the national level. I heartily congratulate him on his futuristic thinking.

Madam, I would like to add one suggestion here. While setting up Tribhuvan

Sahkari University is a welcome step, I wish to emphasize the outcome. As you are aware, the cooperative recruitment, promotions, etc., are having all sorts of ills. The management of professionals is lacking, which is the root cause of all. We can learn lessons from Germany, where they have an exclusive cooperative institute, and every employee of the cooperative should enrol as its participant. So, over a period of their service, the employees have to pass a series of exams and get certificates to achieve the next level of promotions. Hence, I request you to establish a proper protocol for the upcoming Tribhuvan Sahkari University with regard to courses, syllabus, conducting the examinations, and awarding certificates to the participants, which will enable them to achieve higher and marginal positions. With this, I am confident that there will be a day when we will truly get '*Gram Swaraj*'.

Lastly, I would like to make a small request to the hon. Minister that a Southern Centre of the University may be set up at Amravati in the State of Andhra Pradesh. There should be an independent institute of Sahkari University, not the one that provides affiliation or affiliated courses to the existing university but should be an independent college or institute under the University.

With this, I once again welcome this Bill.

***SHRI GURMEET SINGH MEET HAYER (SANGRUR):** I thank you, Ma'am Chairperson. You have given me an opportunity to speak on an important Bill.

Ma'am, Cooperative sector is the backbone of farmers and dairy industry of rural India. Whether it is Punjab, Maharashtra, Karnataka etc., these states have

* English translation of the speech originally delivered in Punjabi.

done very good work in the field of Cooperatives. This University is being established in Gujarat. My question to the Govt. is that how will you strengthen the entire country's cooperative system by setting up a university at one place? I understand the compulsion of the Govt. that the Hon. Prime Minister and the Hon. Cooperative Minister, both hail from Gujarat. But why should the entire country be ignored just for the sake of one State. Gujarat is the power centre. But, all other States are being ignored.

Hon. Ma'am Chairperson, I was a Minister in Punjab and the Sports Dept. was given to me. We asked for money for Khelo India for Punjab. Rs. 1800/- crores were granted under this Scheme for the entire country. But Rs. 1400/- crores were granted to Ahmedabad for construction of one stadium. For the rest of the country, only Rs. 400/- crores remained. Other States were given 10 crores or 20 crores.

Punjab has done very good work in the Cooperative sector. This is an important sector. Markfed is doing good work. Opening a university will not serve the purpose. Such universities should be opened in all States. If some States are doing good work in this sector, such research programmes should be encouraged. Collaboration with Markfed should be encouraged as it is doing good work. Similarly, faculty of this university should be recruited from various States. Experts from Punjab should also be recruited in this university.

So, I hope that the Govt. will do the needful in this matter and Punjab will be given its due rights.

Thank you.

17.00 hrs

श्री इटेला राजेंदर (मल्काजगिरि) : सभापति महोदया, धन्यवाद । Under the dynamic leadership of Modi Ji, many revolutionary decisions have been taken. इसमें एक सहकारी व्यवस्था है । मोदी जी के नेतृत्व में अमित शाह जी ने सहकारी व्यवस्था में 60 प्रकार के इनिशिएटिव्स लाकर इस व्यवस्था को मजबूत करने की कोशिश की है । अभी इसके रिजल्ट्स भी दिख रहे हैं । जिस जगह व्हाइट रेवॉल्यूशन सफल हुआ था, वह त्रिभुवन दास जी और कुरियन जी के कारण हुआ था । उन्होंने पूरे देश को मार्गदर्शन देने का काम किया था । वहां पर अभी जो इंस्टीट्यूट काम कर रही है, वह इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, आनंद है । अभी इस इंस्टीट्यूट को एक्सीलेंट सेंटर बनाया गया है । इसके लिए 500 करोड़ रुपये खर्च करके एक बहुत बड़ी यूनिवर्सिटी लाई जा रही है । मैं इसका वेलकम करता हूं ।

महोदया, आज दुनिया के अंदर बेरोजगारी की समस्या बहुत ज्यादा है । आज अमेरिका जैसे देश में क्या हो रहा है, इसे भी आप देख रहे हैं । आज देश में 8 लाख अलग-अलग सोसाइटियाँ हैं । उनमें डेयरी के भी हैं, एग्रीकल्चर के भी हैं, एसएचजी भी हैं और मछुआरे के भी हैं । देश में अलग-अलग 8 लाख सोसाइटियाँ काम कर रही हैं । अभी इन सोसाइटियों में 30 करोड़ मेम्बर्स हैं । ग्रामीण क्षेत्र के लिए महात्मा गांधी जी ने 'ग्राम स्वराज' का सपना देखा था । हमारे कंस्टीट्यूशन का जो स्पिरिट है, वह डेवलपमेंट विद इक्वल डिस्ट्रीब्यूशन है । आज कंप्यूटराइजेशन और जीनोम युग में भी हमारी 60 परसेंट आबादी ग्रामीण क्षेत्र में बसती हैं । ये सारे लोग अलग-अलग सेक्टर्स में अपनी जीवन बिताते हैं ।

महोदया, बीच में सहकारी व्यवस्था को नग्लेक्ट किया गया था । बहुत सारी सहकारी व्यवस्था को नुकसान भी हुआ था और वे बंद भी हुए थे । अमित शाह जी के आने के बाद इस सहकारी व्यवस्था को महत्व दिया गया है । यह जो यूनिवर्सिटी लाई जा रही है, यह एक सेंटर ऑफ एक्सीलेंस भी होगी । इसको केवल व्यापार करने के लिए, एग्रीकल्चर के लिए, डेयरी के लिए, पोल्ट्री के लिए और फिशरिज के लिए ही नहीं है, बल्कि इसे वैल्यू एडेड प्रोडक्ट करने के लिए भी ताकत दी जाएगी । इसे किस तरह

से फाइनेंस देना है, कैसे आगे ले जाना है, लोगों को किस तरह से जोड़ना है, इन सभी कामों को करने के लिए यह विश्वविद्यालय लाया जा रहा है। यह एक क्रांतिकारी बदलाव है।

महोदया, इस यूनिवर्सिटी के अण्डर अलग-अलग राज्यों में भी व्यवस्था की जाएगी। इसके तहत अलग-अलग स्टेट के अंदर सेंटर ऑफ एक्सीलेंस भी बनाना है। इसको और ताकत देकर अच्छा इंस्टीट्यूशन बनाना जरूरी है।

महोदया, आने वाले दिनों में हमारी सहकारी व्यवस्था और आगे जाएगी। हमारे प्रधानमंत्री जी की जो सोच है, वह यह है कि वर्ष 2014 तक जो अर्थव्यवस्था थी, उसमें हम 11वें स्थान से पांचवें स्थान पर पहुंचे हैं। अगर हमें तीसरे स्थान पर आना है तो इस सहकारी व्यवस्था को आगे बढ़ना बहुत जरूरी है। इस देश के अंदर मोदी जी के नेतृत्व में एक अच्छी व्यवस्था स्थापित होगी और हमारा देश भी आगे जाएगा। यह हमारी मांग भी है और यह जरूर फुलफिल होगा। धन्यवाद।

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : सभापति महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं गवर्नमेंट को भी बधाई देना चाहता हूं, whatever the agenda may be, this Bill is a step in the right direction. सब जानते हैं कि इस समय सहकारिता के क्षेत्र में एक अच्छी यूनिवर्सिटी की जरूरत है, जहां अच्छे बच्चे काम करने के लिए इस क्षेत्र में आएंगे।

पुराने जमाने में एक कहावत होती थी कि “बिना सहकार, नहीं उद्धार,” यानी सहकार के बिना इस राज्य की, देश की प्रगति मुमकिन नहीं है। बहुत प्राइवेटाइजेशन होता रहा तो बहुत लोग प्राइवेट नौकरियां करने लगे और सहकार में लोग नहीं आते थे। जो ग्रामीण इलाके के बच्चे हैं, वे इस यूनिवर्सिटी में जाएंगे, इस यूनिवर्सिटी में पढ़ें, सहकार क्षेत्र की शिक्षा लें तो यह बहुत अच्छा निर्णय है। वैकुंठभाई मेहता इंस्टीट्यूट-वैमनीकॉम पुणे में है। सहकार राज्य मंत्री भी पुणे से आते हैं। उस इंस्टीट्यूट को भी अगर यही दर्जा दिया जाता तो अच्छा होता। बहरहाल नहीं हुआ, तो भी the plan according to the Act is to make a hub-and-spoke model. अलग-अलग कैम्पसेज बनाने हैं। मैं यही रिक्वेस्ट करूंगा कि आगे जाकर ऐसा कैम्पस बने तो कैम्पस के बजाए महाराष्ट्र को भी, ‘वैमनीकॉम’ को एक यूनिवर्सिटी

का दर्जा दिया जाए। हमारे यहां वसंतदादा शुगर इंस्टीट्यूट और डेक्कन शुगर इंस्टीट्यूट हैं, जो बहुत बड़ी संस्थाएं हैं। वसंतदादा पाटिल जी ने, शंकरराव मोहिते पाटिल जी ने, शंकरराव कोल्हे जी ने उसकी स्थापना की थी, विठ्ठलराव विखे पाटिल साहब उसमें शामिल थे। इन सबने यह संस्था निकाली है। शरद पवार साहब अच्छी तरह से संस्था चला रहे हैं। इस संस्था को भी यूनिवर्सिटी का दर्जा दिया जाए, एक ऑटोनॉमी दी जाए।

मैं इस बिल का समर्थन करता हूँ।

श्री छोटेलाल (राबर्ट्सगंज) : आज मुझे 'त्रिभुवन' सहकारी यूनिवर्सिटी विधेयक, 2025 पर बोलने का मौका मिला है। समाजवादी पार्टी, पीडीए के मसीहा, इस देश-प्रदेश के करोड़ों युवाओं के प्रेरणास्रोत, देश के भविष्य माननीय अखिलेश यादव जी ने मुझे विधेयक पर बोलने का समय दिया है। माननीय मंत्री जी भी यहां बैठे हैं।

17.07 hrs

(Hon. Speaker in the Chair)

हम आपसे आग्रह करते हैं कि जो यह व्यवस्था त्रिभुवन सहकारी यूनिवर्सिटी के रूप में वृहद विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने की है, इस व्यवस्था को क्यों न पूरे प्रदेश में लागू कर दिया जाए? माननीय सदस्य यहां पर बैठे हैं। उत्तर प्रदेश इतना बड़ा राज्य है, पश्चिम बंगाल है, महाराष्ट्र है, राजस्थान है, बिहार है, तमाम प्रदेश हैं, हर जगह पर अगर इस व्यवस्था को लागू किया जाए तो बहुत अच्छी सुविधा होगी। डेयरी दुग्ध उत्पादन, मत्स्य पालन, चीनी, बैंकिंग, ग्रामीण ऋण, सहकारी वित्त, सहकारी विपणन, कानून लेखा परीक्षा और बहुराज्य सहकारी समितियों में क्षेत्र विशिष्ट स्कूल स्थापित करता है। बिन्द जाति, मल्लाह जाति और केवड़ जाति के लोगों को मछली पालन में पचास प्रतिशत सब्सिडी का सहारा मिलना चाहिए, वह नहीं मिल रहा है।

मैं ज्यादा समय नहीं लूंगा और जल्दी ही अपनी बात समाप्त करूंगा। किसानों के साथ-साथ हर गरीब, दलित, आदिवासी एवं पिछड़े लोगों को यूपी सहित सब जगह पर न्याय नहीं मिलता है। उनको न्याय दिलवाने की कृपा करें। पीडीए के लोग कहते हैं कि संविधान खतरे में है। सही में खतरे में है, यह भाजपा से साबित हो रहा है। किसानों की आय दो गुनी नहीं हुई, जातीय जनगणना नहीं हुई। मैं कहता

हूँ कि

“जिसकी जितनी हिस्सेदारी, उसकी उतनी भागीदारी, जातीय जनगणना से होगा भारी, यह सब बात कैसे रहेगी उधारी, 2027 में भाजपा को मिलेगा जवाब भारी, भाजपा को मिलेगा जवाब भारी।”

धन्यवाद।

माननीय अध्यक्ष : छोटेलाल जी, यह बिल है।

डॉ. जयंत कुमार राय जी, आप दो मिनट में अपनी बात कहिए।

DR. JAYANTA KUMAR ROY (JALPAIGURI): Sir, today, I rise to extend my whole-hearted support to the “Tribhuvan” Sahkari University Bill, 2025 – a visionary and a timely initiative under the leadership of hon. Home and Cooperation Minister, Shri Amit Shah ji. This Bill is not just about setting up another university. It is a national mission to revive, professionalise and modernise India’s cooperative sector, which is the very backbone of our rural economy and social structure.

Sir, as you are aware, India’s cooperative movement is one of the largest in the world, with over 8.5 lakh cooperatives and nearly 29 crore members. These cooperatives serve the poorest and the most marginalised -- our farmers, women, artisans, fishermen, and workers. But today, they are struggling due to lack of trained leadership, modern management practices, and technological integration.

Hon. Speaker, Sir, I may bring to your attention a specific case of West Bengal; a State where the cooperative movement once had a glorious past. But today, the cooperative sector in West Bengal is a shadow of its former self. Rampant politicisation and corruption have crippled these institutions. State-controlled interferences have eroded trust, turning cooperatives into political tools

rather than engines of social and economic empowerment. Farmers' credit societies, which should have been the lifeline of rural development, are now facing bankruptcy and public distrust. Women's cooperatives, artisans and weavers are left without markets or modern training, leading to loss of livelihoods.

Sir, the cooperative spirit that built rural West Bengal has been systematically destroyed. West Bengal stands as a glaring example of what happens when cooperatives are not nurtured. Therefore, this Bill is not only necessary but urgent. By establishing the Tribhuvan Sahkari University as an institution of national importance, we are sending a strong message that cooperatives matter and India is serious about reforming and empowering them.

Sir, this university will have multiple crucial roles. It will impart modern, technical, and professional education in cooperative management, creating a new cadre of trained cooperative leaders; people who know how to run cooperatives efficiently, transparently, and profitably. It will promote research and innovation in the cooperative sector so that we bring Artificial Intelligence, digital finance, and blockchain to agriculture, dairy, fisheries, and rural enterprises. It will provide training and capacity building for grassroot members -- be it a small farmer of Jalpaiguri, a tea garden worker of Dooars, or a fisherman in the Sunderbans -- so that they can compete in today's market-driven economy. It will also help in creating market linkages, promoting exports, and building global standards for the Indian cooperative products from handicrafts to organic food.

Sir, we must remember that cooperatives are not just about profit. They are about empowerment, equity, and dignity. They are the soul of Gandhian economics

and the dream of Gram Swaraj. Today, under the visionary leadership of Prime Minister Shri Narendra Modi ji and with Amit Shah ji's dedicated efforts to rejuvenate the Ministry of Cooperation, we are witnessing the rebirth of this sector and this university will be its intellectual and professional foundation.

Hon. Speaker, Sir, I also want to emphasize that for a State like West Bengal, where lakhs of poor farmers and workers have been let down by failed State policies, this University can train a new generation of cooperative leaders, young people who are educated, honest, and driven by the cooperative spirit of service.

The Tribhuvan Sahkari University will be the answer to that call, a place where rural people will learn to stand on their own feet, to manage their affairs, and to lead their communities towards prosperity.

Hon. Speaker, Sir, let us also remember that in an era where big corporates dominate markets, only strong, well-managed cooperatives can protect the rights of farmers, artisans, and rural producers. If we want 'Sabka Saath', 'Sabka Vikas', 'Sabka Vishwas', and 'Sabka Prayas', we must empower cooperatives and this Bill is a step towards that direction.

Sir, Shah Ji's vision of a Sahakari Bill is not a dream, it is necessary for inclusive self-reliant India and I believe this university will serve as the IIM, the IIT and the AIIMS of the cooperative sector giving it professional strength, academic rigour and technological edge.

In conclusion, hon. Speaker, I urge this House to pass this historic Bill unanimously and send a message to the people of India that cooperatives are the future and India stands with its farmers, women and workers. Let this University be

the lighthouse of a new cooperative revolution, transparent, professional and people-driven.

Thank you, Sir.

श्री अमित शाह : माननीय अध्यक्ष जी, यह सदन लगभग तीन घंटों से 'त्रिभुवन सहकारी विश्वविद्यालय विधेयक, 2025' पर चर्चा कर रहा है। इस चर्चा को समृद्ध करने के लिए श्रीमती गनीबेन ठाकोर जी से लेकर श्री जयंत राय तक, इस सभागृह में 30 सदस्यों ने अपने बहुमूल्य विचार सदन के पटल पर रखने का काम किया है।

माननीय अध्यक्ष जी, सहकारिता एक ऐसा क्षेत्र है, जो देश में एक प्रकार से हर परिवार को छूता है। हर गांव में कोई न कोई ऐसी इकाई है, जो सहकारिता के माध्यम से कृषि विकास, ग्रामीण विकास और स्वरोजगार के काम में जुटी हुई है और देश के विकास में योगदान देती है। यह जो विधेयक है, यह इस सदन के माध्यम से पारित होने के बाद, इससे ग्रामीण अर्थव्यवस्था सशक्त होगी, स्वरोजगार और छोटी उद्यमिता का विकास होगा। सामाजिक समावेशन भी बढ़ेगा और नवाचार और अनुसंधान में भी कई नए मानक गढ़ने के मौके उपलब्ध होंगे।

एक प्रकार से सहकारिता की भावना से युक्त और आधुनिक शिक्षा से लैस एक नया सहकारी नेतृत्व (कोऑपरेटिव लीडरशिप) पूरे देश को प्राप्त होगा। मेरे लिए एक प्रकार से यह सौभाग्य का विषय है कि आज मैं इस विधेयक को सदन के सामने प्रस्तुत कर रहा हूं। इस सहकारी विश्वविद्यालय की जो कल्पना आई है, उसके बाद जब इसका नाम रखने का सवाल आया, तो इसका 'त्रिभुवन सहकारी विश्वविद्यालय' नाम रखने का निर्णय हुआ।

मान्यवर, जो 'त्रिभुवन सहकारी विश्वविद्यालय' नाम रखा गया है, उसके पीछे सहकारिता का दुनिया भर को आश्चर्यचकित करने वाला एक मॉडल और गांधी जी के सिद्धांतों से युक्त सहकारिता के सिद्धांतों के आधार पर ही तथा प्रमाणिकता के साथ पूरा जीवन व्यतीत करने वाले एक व्यक्तित्व की भी इसमें बात आती है। जो 'त्रिभुवन' नाम आया है, यह श्री त्रिभुवन किशिबाई पटेल के नाम पर है। त्रिभुवन भाई पटेल वही व्यक्ति हैं, जिन्होंने अमूल डेयरी की नींव डालने का काम किया था।

आजादी से पहले गुजरात के आणंद-खेड़ा जिले के कुछ किसान दूध का उत्पादन करते थे, वह दूध वहां से मुंबई की पॉलसन डेयरी में जाता था। एक दिन कुछ किसानों ने दूध के भाव में बढ़ोतरी की मांग की, तो पॉलसन डेयरी ने दूध लेना बंद कर दिया।

किसान असहाय हो गए। त्रिभुवन भाई के नेतृत्व में सरदार पटेल के पास गए। सरदार पटेल ने कहा- अगर आपको गुलामी ही करनी है तो शोषण को भी सहन करना पड़ेगा और अगर गुलामी नहीं करनी है, शोषण को सहन नहीं करना है तो आप लोग अपनी कोऑपरेटिव सोसायटी बनाइए। अपने दूध का व्यापार आप खुद कीजिए। उसके बाद देश की पहली छोटी सी एक गांव की कोऑपरेटिव बनी, जिसमें ढाई सौ लीटर दूध एकत्र होता था। वहां से लेकर विश्व का सबसे मजबूत कोऑपरेटिव ब्रांड अमूल बनने तक की यह यात्रा त्रिभुवन दास पटेल के द्वारा हुई। त्रिभुवन दास सरदार पटेल जैसे महान नेता के सानिध्य में रहकर भारत के अंदर सहकारिता की नींव डालने वाले व्यक्तियों में से एक थे।

मान्यवर, आज जो गुजरात सहकारी दूध विपणन संघ (जीसीएमएमएफ) बना है, जिसे हम अमूल के छोटे नाम से हम जानते हैं, वह त्रिभुवन दास जी के विचार की देन है। मान्यवर, ढाई सौ लीटर से शुरू की गयी अमूल की यात्रा जो वर्ष 1946 में गुजरात के एक कस्बे से शुरू हुई थी, वह आज भारत का सबसे बड़ा डेयरी ब्रांड बनकर विश्व के सामने उपस्थित है।

मान्यवर, अमूल का मॉडल जो आज इतना विकसित है, जब इसकी स्थापना हुई, मैं तब की तो बात नहीं करता, मगर वर्ष 2003 में अमूल का टर्नओवर 2882 करोड़ रुपये था। आज अमूल की बिक्री 60000 करोड़ रुपये को पार कर गयी है। यह कई बड़ी मल्टीनेशनल कंपनियों- हिन्दुस्तान यूनीलीवर से पांच गुना बढ़ा है, नेस्ले इंडिया से आठ गुना बढ़ा है और आज मैं सदन को बताना चाहता हूं कि इतने बड़े आंदोलन में किसी की भी शेयर पूंजी हिस्सा सौ रुपये से ज्यादा का नहीं है। छोटी-छोटी गरीब किसान महिलाओं ने सौ-सौ रुपये इकट्ठा करके इसे बनाया है। आज जब इस चीज को आश्चर्यचकित होकर पूरी दुनिया देख रही है और अमूल का ग्रुप टर्नओवर, दूध के अलावा के कारोबार को मिलाकर 90,000 करोड़ रुपये तक पार कर गया है। गुजरात की 36 लाख महिलाओं को स्वरोजगार देने का काम हुआ है। यह मॉडल को, आज प्रधान मंत्री जी ने इस यूनिवर्सिटी को त्रिभुवन सहकारी यूनिवर्सिटी

नाम देकर त्रिभुवन दास पटेल को बहुत बड़ी श्रद्धांजलि देने का काम किया है। ... (व्यवधान)

मान्यवर, इस बिल की क्या जरूरत है, उस पर आने से पहले थोड़ा बैकग्राउंड बताना चाहता हूँ। मान्यवर, नरेन्द्र मोदी जी के नेतृत्व में वर्ष 2014 में भाजपा सरकार बनी थी। यह दस साल का कालखंड, इस देश के गरीबों के लिए जब भी इतिहास लिखा जाएगा, स्वर्णिम अक्षरों से लिखा जाएगा। इस दस साल के समय में इस देश के गरीब को घर देने का काम हुआ, शौचालय देने का काम हुआ, पीने का पानी देने का प्रयास हुआ, पांच किलो अनाज उनको मुफ्त में दिया गया ... (व्यवधान)

मान्यवर, अगर इनको सुनना है तो मैं जवाब देने के लिए तैयार हूँ। ... (व्यवधान)

माननीय अध्यक्ष : आप तो अपना जवाब दीजिए।

श्री अमित शाह : मान्यवर, इनको घर में गैस देने का काम हुआ। पांच लाख तक की दवाइयों का पूरा खर्च माफ कर दिया गया और उनके घर में बिजली भी पहुंचाई गई। अब आप लोग कह रहे हैं कि यह सब दस ही साल में हुआ तो मैं आपको बताना चाहता हूँ कि नरेन्द्र मोदी जी के आने से पहले 75 सालों में 12 करोड़ गैस के सिलेंडर, गरीबों के नहीं, अर्बन एरिया, चूँकि गरीबों की बहुत छोटी सी संख्या थी और नरेन्द्र मोदी जी ने 10 साल में 12 करोड़ गैस के सिलेंडर बांटे हैं। शौचालयों की संख्या भी आपके 75 सालों से कई गुना ज्यादा है। घर बनाने की संख्या आपके 75 सालों से कई गुना ज्यादा है।

मान्यवर, उसकी दवाई की कोई व्यवस्था नहीं थी, लेकिन आज देश के हर गरीब को, चूँकि दिल्ली में भी कमल खिल गया। दिल्ली बाकी था, वहां पर भी 'आयुष्मान भारत' आ गया। आज देश के हर गरीब को 5 लाख रुपये तक के खर्च की चिंता नहीं करनी है। दादा, सिर्फ पश्चिम बंगाल बचा है। चुनाव के बाद वहां पर भी कमल खिलेगा और वहां पर भी 'आयुष्मान भारत' आ जाएगा।

मान्यवर, मैं नहीं बोल रहा था। ये मुझसे बुलवा रहे हैं। मैं तो सीधे विषय पर बात कर रहा था। इन 10 वर्षों में 25 करोड़ लोग गरीबी रेखा के बाहर आए हैं। एक प्रकार से उसको घर मिल गया, घर में बिजली मिल गई, घर में पानी मिल गया, घर में शौचालय मिल गया। घर के ऊपर सोलर पैनल लगने लगा। उसको पांच लाख तक का बीमा मिल गया। पांच किलो अनाज मुफ्त मिल गया। अब गरीब को यह सब मिल तो गया, मगर उसके सामने एक बहुत बड़ी समस्या आ गई। समस्या यह आई कि पहले

उसका पूरा जीवन, पीढ़ियों तक, 365 दिन, जिन चीजों के लिए जाता था, उन सारी चीजों की समस्या मोदी जी ने 10 साल में समाप्त कर दी। अब वह क्या करे? उसके लिए तो कोई काम ही नहीं बचा। ...
(व्यवधान)

मान्यवर, इनकी बात सही है। ये भौतिक सम्पदा की बात कर रहे हैं। देश में ढेर सारे लोगों को यह मिली है, लेकिन विचारों की दरिद्रता आज भी खत्म नहीं हुई है। वह आज भी मेरे सामने है। वैचारिक रूप की दरिद्रता का तो भाई नरेन्द्र मोदी के पास ही इलाज नहीं है। विचारों की जो गरीबी है, उसको तो हम कैसे मिटा सकते हैं? वह तो पार्टी की हाइरार्की में ऊपर से नीचे की ओर आती है। अब ऊपर ही नहीं है, चूँकि हमारे गुजरात में एक कहावत है कि “कुएं में ही नहीं है तो खेत में कहां से आएगा।”

मान्यवर, इस वैचारिक दरिद्रता का मेरे पास कोई इलाज नहीं है। गरीब के सामने एक समस्या आ गई कि अब क्या करना है? मुफ्त अनाज मिल गया, बिजली का कनेक्शन आ गया, गैस आ गई। इनके लिए वह संघर्ष कर रहा था, लेकिन अब उसको आगे बढ़ना है। उसे कुछ उद्यम का कार्य करना है। देश के विकास में अपना योगदान देना है, लेकिन उसके पास पूंजी नहीं है, बेचारे के पास पूंजी नहीं है। पूंजी नहीं है तो वह कैसे उद्यम करे?

मान्यवर, पूंजी बगैर के व्यक्ति को उद्यमिता के साथ जोड़ने का एक ही रास्ता है, वह है – कोऑपरेटिव सेक्टर, जिसके माध्यम से 100-100 रुपये की पूंजी मिलाकर करोड़ों लोग साथ में आकर अपना उद्यम कर रहे हैं और सम्मानपूर्वक जी रहे हैं। वे स्वरोजगार भी प्राप्त कर रहे हैं और स्वरोजगारी के माध्यम से देश में अपना योगदान भी दे रहे हैं।

मान्यवर, ढेर सारे अर्थशास्त्रियों के हिसाब से देश के अर्थतंत्र का एक मानक, ‘जीडीपी’ है। इसे मैं भी स्वीकार करता हूँ। जीडीपी देश के अर्थतंत्र का स्वास्थ्य बताने का एक बहुत बड़ा मानक होता है, मगर भारत जैसा देश, जहां 130 करोड़ की आबादी है तो जीडीपी के साथ-साथ रोजगारी भी बड़ा माध्यम है और सहकारिता क्षेत्र एकमात्र ऐसा क्षेत्र है, जो 130 करोड़ लोगों को स्वरोजगार के माध्यम से देश के विकास के साथ भी जोड़ता है और अपने सम्मान की रक्षा भी कर सकता है।

मान्यवर, 75 सालों से देश के किसान, ग्रामीण व्यक्ति, कोऑपरेटिव लीडर्स मांग कर रहे थे कि

देश में भारत सरकार का एक कोऑपरेटिव मंत्रालय बने, लेकिन यह कोई नहीं सुनता था। मोदी जी ने साढ़े तीन साल पहले कोऑपरेटिव मंत्रालय बना दिया।

मान्यवर, कोऑपरेटिव मंत्रालय बनाया, उसके बाद सहकारिता के विकास का एक नया अध्याय शुरू हुआ। मान्यवर, कोऑपरेटिव मंत्रालय बनाने के बाद इसमें देश की आठ लाख सहकारी समितियां हैं, 30 करोड़ लोग इसके सदस्य बने हैं, एक प्रकार से हर परिवार से एक व्यक्ति जुड़ा है, देश में हर पांचवां व्यक्ति कोऑपरेटिव से जुड़ा हुआ है। मान्यवर, इसके विकास के लिए 75 साल से कोई प्रयास नहीं किया गया।

मान्यवर, इसीलिए मोदी जी ने कोऑपरेटिव मंत्रालय की स्थापना की है और इसके बाद क्या? मान्यवर साढ़े तीन सालों के अंदर कोऑपरेटिव मंत्रालय ने ढेर सारे काम किए हैं। 75 साल से देश की सहकारिता आंदोलन चलते-चलते पूरे देश भर में एक प्रकार से सिमिट्रिक आंदोलन नहीं रहा, विसंगतियां हुईं। यह पश्चिम में अच्छा चल रहा था, दक्षिण में अच्छा चल रहा था, मध्य में मध्यम प्रकार का था, उत्तर में निर्बल हो गया, पूर्व में थोड़ा निर्बल हो गया। देश भर में असमान सहकारिता का आंदोलन चल रहा था और इसका विकास करना है तो सबसे पहले गैप्स ढूंढने पड़ेंगे? हम गैप्स कैसे ढूंढेंगे, कोई डेटाबेस ही नहीं था, क्योंकि सहकारिता राज्य का विषय है तो गैप्स कैसे ढूंढेंगे? हमने सबसे पहला काम किया कि सभी राज्य सरकारों को साथ में रखकर सहकारिता का डेटा बेस तैयार किया और मान्यवर ढाई साल में सहकारिता का पूरा डेटाबेस बन चुका है।

मान्यवर, आज हमारे डेटाबेस की साइट पर कोई चला जाए और बिहार के नक्शे पर अंगुली रखे तो बिहार में टोटल कितनी कोऑपरेटिव्स हैं, डेयरी कोऑपरेटिव्स कितनी हैं, पैक्स कितने हैं, मार्केटिंग कितनी है, मत्स्य की कितनी हैं, हाउसिंग की कितनी हैं, ये सारी चीजें मिलेंगी। फिर बिहार के दरभंगा जिले में जाएगा, वहां अंगुली रखेगा तो वहां का मिल जाएगा। फिर एक गांव में जाएगा तो गांव का भी मिल जाएगा। फिर चिन्हित होगा कि गैप्स कहां हैं? फिर तय हुआ कि दो लाख नए प्राथमिक कोऑपरेटिव सोसाइटीज पैक्स बनाए जाएंगे। इसके बाद देश में एक भी पंचायत ऐसी नहीं होगी जहां पैक्स नहीं होगा। इस बात का भी अध्ययन किया गया है कि पैक्स पहले भी बने थे, लेकिन वे बंद क्यों हो गए?

मान्यवर, पैक्स इसलिए बंद हुए क्योंकि आर्थिक सुधारों के साथ-साथ इनकी गतिविधियों पर कई प्रकार की कटौतियां आ गईं। पहले पैक्स डिपॉजिट लेते थे, अब डिपॉजिट लेने में मनाही आ गई। पैक्स अपना ऋण खुद लेते थे, खुद ऋण देते थे, तो वे ब्याज की दर तय करते थे, लेकिन अब रिजर्व बैंक और नाबार्ड ने ब्याज की दर तय कर दी। अब उनके पास जो पूंजी आती है, इसके डेढ़ परसेंट में ही किसानों को देना पड़ता है तो पैक्स कभी मुनाफा नहीं कर सकता है। इसलिए हमने पैक्स के साथ इसके बायलॉज बदलने का निर्णय लिया और मैं देश भर की सभी दल की सरकारों का इस सदन में फ्लोर पर खड़ा रहकर बहुत-बहुत धन्यवाद करना चाहता हूं क्योंकि पैक्स के बायलॉज भारत सरकार नहीं बदल सकती है। पैक्स के बायलॉज राज्य सरकारें ही बदल सकती हैं। मैंने सभी राज्यों के मुख्यमंत्रियों से बात की। उन्हें पैक्स के बायलॉज मॉडल भेजे। मुझे आनंद है कि कश्मीर से कन्याकुमारी और नॉर्थ ईस्ट से लेकर द्वारका तक पूरे देश ने बायलॉज एक्सेप्ट किए और सभी बायलॉज बदले गए।

मान्यवर, हमने बायलॉज बदलकर क्या किया? 25 से ज्यादा आर्थिक कार्यकलाप पैक्स के साथ जुड़े। इसके अंदर चुनाव की पद्धति जुड़ी और इसके अंदर एक कॉमन अकाउंटिंग सॉफ्टवेयर डाला, जो देश की सभी भाषाओं में बना हुआ है। पैक्स लघु, मध्यम और दीर्घ अवधि के कृषि ऋण देता है। अब वह उन्नत बीजों का भी वितरण कर पाएगा, फल सब्जियों का उत्पादन कर पाएगा, मधुमक्खी पालन कर पाएगा, पैक्स मत्स्य सोसायटी भी होगी, पैक्स डेयरी भी होगा, पैक्स रेशम उत्पादन के साथ भी जुड़ेगा, पैक्स कॉमन सर्विस सेंटर भी होगा।

महोदय, मुझे बताते हुए आनंद हो रहा है कि आज देश के अंदर लगभग 43,000 टैक्स पैक्स सीएससी बन चुके हैं जिसमें केंद्र सरकार और राज्य सरकार की 300 से ज्यादा योजनाएं हैं। जन्म-मृत्यु रजिस्ट्रेशन कराना है तो पैक्स से करा लेते हैं, एयर टिकट बुक करानी है तो पैक्स से करा लेते हैं, रेलवे टिकट बुक करानी है तो वहीं से हो जाती है। इसके अलावा कई प्रकार के सत्यापन पैक्स कर सकता है। ऐसे 43,000 पैक्स बने हैं।

हमने प्रधानमंत्री किसान समृद्धि केंद्र पैक्स बनाए। 36,000 पैक्स पीएमकेएसके के रूप में काम कर रहे हैं। प्रधानमंत्री जन-औषधि केंद्र बनाने का भी हमने उनको मौका दिया। आज 4000 से ज्यादा

सोसाइटियां जन-औषधि केंद्र बन रही हैं। पेट्रोल और डीजल आउटलेट के लिए कहा, 400 पैक्स अपना पेट्रोल पंप बना रहे हैं। एलपीजी डिस्ट्रीब्यूशन के लिए कहा, कई पैक्स ने आवेदन कर दिया है। अब तक भंडारण का काम, अनाज स्टोरेज का काम, जो प्राइवेट हाथों में चला गया था, हमने विश्व की सबसे बड़ी भंडारण योजना नरेन्द्र मोदी जी के नेतृत्व में बनाई। अब तक 500 पैक्स गोदाम चिन्हित पैक्स में से 76 बनाने का काम चालू कर चुके हैं। 11 पैक्स का गोदाम का काम समाप्त हो चुका है और वहीं पैक्स के माध्यम से ही खरीदा हुआ धान और गेहूं स्टोरेज होता है और वहीं से हर व्यक्ति को 5 किलोग्राम अनाज पहुंचाया जाता है।

महोदय, हमने यह सब बिजनेस करने के लिए, सब काम करने के लिए कंप्यूटराइज सॉफ्टवेयर दिया। भारत एवं राज्य सरकार ने 2516 करोड़ रुपये परिव्यय करके देश के 67,000 पैक्स को कंप्यूटर दिया, सॉफ्टवेयर दिया और खर्चा करके लिगेसी डाटा का स्टोरेज भी कराया। आज 67,930 पैक्स में से 43,658 पैक्स, लगभग दो तिहाई पैक्स लाइव हो गए हैं। शाम को ही इनका अकाउंट हो जाता है, उनका ऑडिट भी ऑनलाइन होता है और सारा कारोबार ऑनलाइन हो चुका है। एक प्रकार से सहकारिता क्षेत्र में एक क्रांति आई है। दो लाख बहुद्वेशीय नए पैक्स बनाने हैं, इसके लिए एनडीडीबी, एनएफडीबी और राज्यों के साथ, इन तीनों को जिम्मेदारी दी है। पंचायतें भी चिन्हित हो चुकी हैं। उनके रजिस्ट्रेशन की कार्यवाही भी चालू है। अब तक 60,000 से ज्यादा एप्लीकेशनस आ चुकी है और 14,000 से ज्यादा पैक्स काम कर रहे हैं।

मान्यवर, दो लाख पैक्स हर पंचायत में पहुंचेंगे तो फिर से एक बार सिमेट्रिक तरीके से, संतुलित तरीके से हमारे देश का कोऑपरेटिव आंदोलन खड़ा होगा। जब पैक्स बनता है तो ऊपर डिस्ट्रिक्ट कोऑपरेटिव बैंक बनता है, जब ग्रामीण डेयरी बनती है तो ऊपर जिले की डेयरी बनती है। जब जिले की डेयरी सभी जिलों में बन जाती है तो प्रदेश की डेयरी का स्ट्रक्चर बनता है। मूल चीज पैक्स है, जब हम दूसरी बार देश की जनता के सामने जनादेश लेने के लिए जाएंगे, उससे पहले हर पंचायत में पहुंचाने का काम समाप्त कर देंगे। सहकारिता का व्यापार आगे बढ़ेगा।

जैम पर खरीदी के लिए लगभग 550 से अधिक सहकारी समितियां ऑन बोर्ड हो चुकी हैं। अब

हम खरीदी का अभियान चलाने वाले हैं। मैं कहूंगा तो ये फिर रुठ जाएंगे, कांग्रेस के शासन में पैक्स के साथ इनकम टैक्स में बड़ा अन्याय होता था। हमने सहकारी समितियों पर आयकर अधिभार 12 प्रतिशत से कम करके सात प्रतिशत किया। मैट को 18.5 प्रतिशत से कम करके 15 प्रतिशत किया और धारा 269 एसटी के तहत दो लाख से कम लेनदेन पर आयकर जुर्माने से छुट्टी दी। निर्माण करने वाली सहकारी समितियां की दर 30 प्रतिशत से घटाकर 15 प्रतिशत की पैक्स और बाकी लोगों के लिए दो लाख से बढ़ाकर नकदी जमा रकम बीस हजार से बढ़ाकर दो लाख रुपये की।

टीडीएस से मुक्ति की सीमा 1 करोड़ से बढ़ाकर 3 करोड़ कर दी। हमने राष्ट्रीय स्तर की तीन नई सहकारी समितियां बनाने का काम किया, जो बैकवर्ड और फॉरवर्ड लिंकेज का काम करेंगी।

मान्यवर, राष्ट्रीय सहकारी निर्यात लिमिटेड – हमने एक राष्ट्रीय कोऑपरेटिव संस्था बनाई, जिसमें अब तक लगभग 8 हजार पैक्स (PACS) जुड़ चुके हैं। इनके माध्यम से देश के किसानों का उत्पाद विदेश में एक्सपोर्ट करने का काम चल रहा है। हमने अब तक 12 लाख टन सामग्री एनसीईएल के माध्यम से दुनिया भर के बाजारों में भेजकर इसका मुनाफा सीधे किसान के पास पहुंचाया है। भारतीय जैविक सहकारी लिमिटेड के माध्यम से, जो ऑर्गेनिक प्रोडक्ट किसान उत्पादित करता है, इसको खरीदकर टेस्टिंग करके, भारत ब्रांड के विश्वनीय ब्रांड नेम देकर और पैकेजिंग करके आज बाजारों में बेचा जाता है। जिनको ऑर्गेनिक प्रोडक्ट्स चाहिए, वे उन लोगों को अच्छे दाम देने के लिए तैयार हैं, उनको विश्वसनीय ऑर्गेनिक चीजें चाहिए। दुनिया की सबसे आधुनिक लैबोरेटरी में टेस्टिंग की हुई चीजें अमूल और भारत ब्रांड के साथ जाती हैं। 5 हजार पैक्स के किसान अपने ऑर्गेनिक प्रोडक्ट को NCOL के माध्यम से आज देश और विदेश की मार्केट में बेचते हैं। इसकी टेस्टिंग की कम्पलीट व्यवस्था हुई है और टेस्टेड मटेरियल भारत ब्रांड के साथ जाता है। ढेर सारे ब्रांड्स, ढेर सारे प्रोडक्ट्स – मैं आपको प्रोडक्ट्स की लिस्ट के बारे में आगे बताता हूं। इसके साथ भारतीय बीज सहकारी समिति लिमिटेड भी है – जो मीठे बीज हैं, परंपरागत बीज हैं, जिसका टेस्ट ठीक है, जो स्वास्थ्य के लिए भी उपकारक है, एक बार भी हाइब्रिड नहीं किया गया है, ऐसे बीजों का संरक्षण और संग्रहण करके हमने इसको संरक्षित किया। हाइब्रिड बीज उत्पादन के लिए पहले बड़े किसानों से ही कॉर्पोरेट कंपनियां एग्रीमेंट करती थीं।

इसकी जगह हमने ढाई एकड़ के किसान को भी बीज उत्पादन के लिए जोड़ा और आज 20 हजार पैक्स के किसान बीज उत्पादन का काम कर रहे हैं। पूरा देश जानता है कि अनाज उगाने में और बीज की खेती करने में ढाई गुना नफा बीज की खेती करने में है। मगर छोटा किसान नहीं कर पाता था। इसके माध्यम से हुआ है।

मान्यवर, हमने भारत ऑर्गेनिक ब्रांड के लिए ऑर्गेनिक कोऑपरेटिव बनाई है। मैं इसलिए सदन के सामने कहता हूँ कि आपके माध्यम से यह देश भर में जाए। अगर उनको विश्वस्त ऑर्गेनिक प्रोडक्ट अपनी रसोई के लिए लेने हैं, तो वह ले भी पाए और ये ऑनलाइन भी मिलते हैं। इसमें जैविक चावल, आटा, अनाज, बाजारा, चीनी, गुड़, चाय, काफी, साबुत मसाले, जैविक तेल, शहद, पिसे हुए मसाले, सूखे मेवे, जैविक बेसन, जैविक चने की दाल, जैविक मसूर की दाल, जैविक राजमा, तुअर दाल और साबूत हरा मूंग – आज ये सारे 100 परसेंट ऑर्गेनिक भारत ब्रांड के नाम से उपलब्ध हैं।

दूसरी विशिष्ट बात यह है कि जो ज्यादा रेट मिलता है, वह रेट अमूल के ही पैटर्न पर, 20 प्रतिशत ही ऑर्गेनिक लिमिटेड के एकाउंट में जाता है, 80 प्रतिशत पर-केजी के हिसाब से सीधे किसान के एकाउंट में भेज दिया जाता है। हम किसान को पहले एक बेस रेट देते हैं, मगर जो ज्यादा रेट मिलता है, वह 31/3 तक इसका हिसाब-किताब करके पर-केजी वापस देने की बात की है।

मान्यवर, एनसीडीसी सालों से बनी है, सहकारिता मंत्रालय मोदी जी ने बनाया, क्या परिवर्तन हुआ? इसके बारे में सब जानते हैं कि एनसीडीसी सहकारी संस्थाओं को ऋण देने का काम करती है। मगर पहले कोई ऋण लेने के लिए आए, ऐसा सहकारी आंदोलन ही नहीं था। एनसीडीसी वर्ष 2020-21 में 25 हजार करोड़ रुपये का टर्नओवर करती थी, 25 हजार करोड़ रुपये का ऋण वितरित करती थी। वर्ष 2023-24 में 25 हजार करोड़ रुपये से 60 हजार करोड़ रुपये हुआ और 2024-25 से अब तक 1 लाख 28 हजार करोड़ रुपये का ऋण स्वीकृत किया गया। 25 हजार से 94 हजार करोड़ रुपये का ऋण कोऑपरेटिव सोसायटीज़ को देने का काम एनसीडीसी ने किया है।

ये सब होकर, एनसीडीसी का शुद्ध मुनाफा भी बढ़ाया है। इसका एनपीए कितना है? इसका नेट एनपीए जीरो परसेंट है। एक आना पैसा भी एनपीए नहीं है।

मैं आज इस सदन में कहना चाहता हूँ कि जो छोटे किसान हैं, जो ग्रामीण व्यक्ति हैं, वह प्रामाणिक ऋण लेता है, तो ऋण चुकाता भी है और सूद भी देता है। इसलिए नेट जीरो एनपीए के साथ इसने 1 लाख 28 करोड़ रुपए का कारोबार किया है। एनसीडीसी ने 44 समुद्री ट्रॉलर्स महाराष्ट्र और गुजरात के मछुआरों के लिए दिए हैं, जो डीप सी में जाकर मत्स्य का उद्योग करते हैं, 48 सहकारी चीनी मिलों को 10 हजार करोड़ रुपए दिये हैं, लगभग 1900 एफपीओज बनाए हैं, 1,070 एफएफपीओज बनाये हैं और इस बार 800 करोड़ रुपए का मुनाफा एनसीडीसी को होगा। इसने ऋण भी बढ़ाया, जीरो एनपीए भी किया और मुनाफे को 500 करोड़ रुपए से 800 करोड़ रुपए तक करने का काम एनसीडीसी ने किया है।

मान्यवर, कई सारे नये बदलाव किये गये हैं। सहकारी क्षेत्र में समस्त धन का प्रवाह, सहकारी बैंक्स को जोड़ने के लिए, हमने गुजरात के पंचमहल और बनासकांठा जिले में Co-operation among Co-operatives किया है। हर सहकारी संस्था का एकाउंट को-ऑपरेटिव बैंक में होगा। सहकारी समिति का जो सदस्य होगा, उसका भी एकाउंट को-ऑपरेटिव बैंक में होगा। मान्यवर, मैंने भी अपना एकाउंट को-ऑपरेटिव बैंक में कर लिया है।

मान्यवर, इस आन्दोलन के कारण गुजरात के बैंकों के अन्दर लगभग 8 हजार करोड़ रुपए के डिपॉजिट की बढ़ोतरी हुई है।... (व्यवधान) सहकारी चीनी मिलों के लिए हमने कई सारे काम किये हैं। पहले मैं सहकारी बैंकों की बात बताऊँगा। वर्ष 2003 से यूसीबी को नये ब्रांच खोलने की परमिशन नहीं थी, अब उनको रिजर्व बैंक ऑफ इंडिया के माध्यम से, अपने आप 10 प्रतिशत तक नयी शाखाएं खोलने की परमिशन मिल गई है। पहले इनको डोर स्टेप बैंकिंग की परमिशन नहीं थी, अब अर्बन को-ऑपरेटिव बैंक डोर स्टेप बैंकिंग कर सकता है। पहले उनको वन टाइम सेटलमेंट की परमिशन नहीं थी, अब वे भी नैशनलाइज्ड और शिड्युल्ड बैंक्स की तरह वन टाइम सेटलमेंट कर सकते हैं। उनको पीएसएल के लिए 5 साल का समय दिया गया है। पहले आरबीआई में को-ऑपरेटिव बैंक्स की कोई सुनवाई नहीं थी। अब वहाँ एक नोडल ऑफिसर बनाया गया है, जो को-ऑपरेटिव बैंक्स की समस्याओं को आरबीआई में सुनेगा। अर्बन को-ऑपरेटिव बैंक की आवासन ऋण की सीमा को दो गुना कर दिया गया

है और वाणिज्यिक रियल एस्टेट्स को भी ऋण देने की परमिशन भी अर्बन को-ऑपरेटिव बैंक से दी गई है। नॉन-शिड्युल्ड बैंकों के लिए ढेर सारे काम किये गये हैं ताकि वे मजबूत हों। घर लोन की सीमा को भी डबल किया गया है। राष्ट्रीय सहकारी वित्त विकास निगम ने एक अम्ब्रेला संगठन NUCFDC बनाया है, अगर कोई भी को-ऑपरेटिव बैंक वीक पड़ेगी, तो वह उसको फाइनेंस करेगा और उसे बंद होने से बचाएगा एवं डिपॉजिटर्स का जो बीमा था, श्री नरेन्द्र मोदी जी ने उसको भी 1 लाख रुपए से बढ़ाकर 5 लाख रुपए तक करने का काम किया है।

मान्यवर, इसके कारण को-ऑपरेटिव बैंकों में विश्वास बढ़ा है। अगर मैं सहकारी चीनी मिलों की बात करूँ, तो कई सालों से बड़े-बड़े को-ऑपरेटिव लीडर्स कृषि मंत्री रहे, मगर सहकारी चीनी मिलों की जो इनकम टैक्स की समस्या थी, वह कभी समाप्त नहीं होती थी। श्री नरेन्द्र मोदी जी ने सहकारिता मंत्रालय के बनने के बाद, वर्ष 2022 में, वर्ष 2016 से चलते हुए असेसमेंट की प्रॉब्लम को हमेशा के लिए समाप्त किया। चीनी मिलों की डिमांड, जो 46 हजार करोड़ रुपए थी, वह समाप्त हो गई और हर साल 8 हजार करोड़ रुपए की नई डिमांड जेनरेट हुई। शायद ही आज़ादी के बाद को-ऑपरेटिव चीनी मिलों को इतना बड़ा फायदा हुआ हो। 84 मिलों को 10 हजार करोड़ रुपए का हमने ऋण स्वीकृत किया।

इथेनॉल ब्लेंडिंग कार्यक्रम में सहकारी चीनी मिलों की प्रायोरिटी तय की गई। मोलासिस आधारित इथेनॉल संयंत्रों को और मल्टीफीड संयंत्र, मतलब जब गन्ने की मिल चल नहीं रही है, तो उसमें मक्के और बाकी सारे उत्पादों से भी वे इथेनॉल बना पाएं, इस तरह के मल्टीफीड संयंत्र में परिवर्तित करने की हमने फाइनेंस की योजना चालू की। मोलासिस पर जीएसटी की दर को 28 प्रतिशत से घटाकर पांच प्रतिशत करने का काम भारतीय जनता पार्टी की सरकार ने किया है। ... (व्यवधान)

मान्यवर, हमने सीआरसीएस के पूरे कार्यालय का कंप्यूटराइजेशन किया, राज्य के रजिस्ट्रार के पूरे कार्यालय का कंप्यूटराइजेशन किया, ग्रामीण विकास बैंको की सारी ब्रांचों का कंप्यूटराइजेशन किया। यह पूरा खर्चा भारत सरकार ने उठाया है। ... (व्यवधान) श्वेत क्रांति – 2.0 के लिए भी हमने लक्ष्य रखे। दूध के प्रोक्योरमेंट में अभी 660 लाख लीटर प्रतिदिन होता है। हम 2028-29 तक इसको 660 लाख लीटर से बढ़ाकर 1,000 लाख लीटर तक पहुंचाने का काम करेंगे। ... (व्यवधान) आज

विगत तीन सालों में भारत दुनिया में सबसे बड़ा दूध उत्पादक देश ऑलरेडी बन चुका है। ... (व्यवधान)

मान्यवर, विश्व के दूध उत्पादन का वन-फोर्थ उत्पादन भारत में होता है। वर्ष 2023-24 में यह बढ़कर लगभग 24 करोड़ टन हो गया है। वर्ष 2014-15 में जब हम आए थे, तब यह 14 करोड़ टन था। दस साल में ही, आजादी से वर्ष 2014 तक 14 करोड़ टन और वर्ष 2014 से 2024 तक 24 करोड़ टन हुआ है। ... (व्यवधान) ये कहते हैं कि सब मोदी जी ने ही किया है? ... (व्यवधान) भाई, मैं तो हिसाब-किताब लेकर आया हूँ। ... (व्यवधान) 75 सालों में दूध का उत्पादन 14.6 करोड़ टन तक पहुँचा और दस सालों में 14.6 करोड़ टन से 24 करोड़ टन तक पहुँच गया। ... (व्यवधान)

मान्यवर, आज 22 राज्य स्तरीय संघ हैं। ... (व्यवधान) अरे यार, राहुल जी नहीं हैं, क्यों बोलते हो? कोई नहीं सुनता है, सीआर नहीं सुधरेगी। ... (व्यवधान) 23 राज्य स्तरीय संघ हैं, 240 जिला स्तरीय संघ हैं और 28 विपणन डेयरियां भी बनी हैं। ... (व्यवधान) 2.30 लाख गांवों में प्राथमिक दूध उत्पादक कमेटियां भी बन चुकी हैं।

मान्यवर, लगभग हमने अब इसके अंदर चक्रीय व्यवस्था, सर्कुलर इकोनॉमी की व्यवस्था की है। प्राइवेट में दूध बेचने वाले पशु को भी आहार अब कोऑपरेटिव डेयरियां देंगी, उनका टीकाकरण भी कोऑपरेटिव डेयरियां करेंगी, उनके गोबर को भी कोऑपरेटिव डेयरियां कलेक्ट करके गैस बनाने का काम करेंगी। जब पशु की मृत्यु होती है, तो उसकी चमड़ी और हड्डी भी कोऑपरेटिव के माध्यम से बाजार में ऊँचे दामों में किसान को मिलने का काम ये डेयरियां करेंगी। ... (व्यवधान) इन सारे प्रोजेक्ट्स पर साइमलटेनियसली 10,000 करोड़ रुपये के खर्चे से काम चालू हो गया है। डेयरी के अंदर पशु के गोबर से लेकर पशु की हड्डी और चमड़ी तक सारा मुनाफा पशुपालन करने वाले गरीब किसान के पास जाए, इसकी हमने व्यवस्था की है। ... (व्यवधान)

मान्यवर, हम डेयरी के लिए काम करते हैं, इसमें 70 प्रतिशत से अधिक हमारी माताएं जुड़ी हुई हैं, बहनें जुड़ी हुई हैं, बच्चियां जुड़ी हुई हैं। महिला किसान डेयरी के उद्योग के साथ जुड़ी हुई हैं। जब डेयरी उद्योग के अंदर इतना बड़ा आर्थिक फायदा होगा, तो महिला इम्पावरमेंट भी इससे होगा।

मान्यवर, दलहन की एमएसपी पर खरीदी करने के लिए सालों से ये लोग मांग कर रहे थे, कांग्रेस

की सरकार ने कुछ नहीं किया। हमने तीन दालों में 100 परसेंट, जो हमारी एप पर जाएगा, नाफेड और एनसीसीएफ, इन दोनों की साइट्स पर जाएगा और अपने आपको रजिस्टर करेगा, तो एमएसपी पर उसका शत-प्रतिशत दलहन भारत सरकार खरीदेगी। ... (व्यवधान) मक्के का किसान देश में कहीं भी है, यदि वह नाफेड और एनसीसीएफ की साइट पर जाएगा, तो उसकी शत-प्रतिशत खरीद भारत सरकार एमएसपी पर करेगी।

मान्यवर, यह पहली बार हो रहा है। ... (व्यवधान) ये लोग, जो कह रहे हैं कि सब आपके आने के बाद हुआ है? हां जी, हमारे आने के बाद ही हुआ है। ... (व्यवधान) हमने पहली बार कोऑपरेटिव्स में सहकारी रैंकिंग फ्रेमवर्क बनाया है। सात प्रमुख क्षेत्र, सब क्षेत्र हम आवृत कर लेंगे, मगर अभी इनके पैरामीटर्स बनने हैं। पैक्स, डेयरी, मत्स्यपालन, अर्बन कोऑपरेटिव बैंक, आवास क्रेडिट और खादी और ग्रामोद्योग, इनकी समितियों की रैंकिंग के पैरामीटर्स बन गए हैं। अब जिला स्तर पर, राज्य स्तर पर और राष्ट्रीय स्तर पर एक्सिलेंस के अवॉर्ड भी दिए जाएंगे और इनकी रैंकिंग के हिसाब से कोऑपरेटिव बैंकों से उनको ऋण मिलने की भी व्यवस्था होगी।

मान्यवर, मोदी जी ने यह जो नारा 'सहकार से समृद्धि' का दिया है, यह सिर्फ नारा नहीं है, इसको जमीन पर उतारने के लिए 3.5 साल में सहकारिता मंत्रालय ने दिन-रात एक किया है। आने वाले दिनों में, कुछ ही महीनों में कोऑपरेटिव बेसिस पर ओला, उबर जैसी एक बहुत बड़ी कोऑपरेटिव सहकार टैक्सी आने वाली है, जो टू व्हीलर का भी रजिस्ट्रेशन करेगी, जो रिक्शा का भी रजिस्ट्रेशन करेगी और फोर व्हीलर का भी करेगी और उसका मुनाफा किसी धन्ना सेठों के हाथ में नहीं जायेगा, वह ड्राइवर के पास जायेगा। हम इस प्रकार का कोऑपरेटिव लेकर आ रहे हैं और बहुत कम समय के अंदर एक कोऑपरेटिव इंश्योरेंस कंपनी भी बनने जा रही है, जो देश भर की सभी कोऑपरेटिव व्यवस्था का इंश्योरेंस करने का काम करेगी।

मान्यवर, मैं विश्वास से बताता हूँ कि यह कंपनी बनने के बाद कुछ ही समय में प्राइवेट सेक्टर में सबसे बड़ी इंश्योरेंस कंपनी यह कोऑपरेटिव इंश्योरेंस कंपनी बन जायेगी। ... (व्यवधान)

मान्यवर, यह मैं अपने जवाब में कहने वाला था, मगर ये बीच में ही यूपी-यूपी-यूपी कर रहे हैं।

यह जो मैं यूनिवर्सिटी वाला विधेयक लेकर आया हूँ, इस यूनिवर्सिटी का स्थान गुजरात में है, क्योंकि गुजरात सरकार ने जगह दी है, परन्तु यूनिवर्सिटी का कार्य क्षेत्र पूरा भारत है। हर राज्य के अंदर जो कोऑपरेटिव... (व्यवधान) आप सुनिए। अगर पूछते हैं तो सुनिए। जरा सुनिए, जरा धैर्य रखिए।

मान्यवर, इसका कार्य क्षेत्र पूरा भारत है। पूरे देश में, चाहे असम में कोई कोऑपरेटिव ट्रेनिंग इंस्टीट्यूट है, उसको भी स्कूल या कॉलेज के नाते इसका स्टेट्स देखकर हम रजिस्टर करेंगे, यूपी में भी करेंगे, तमिलनाडु में भी करेंगे, केरल में भी करेंगे, ओडिशा में भी करेंगे, क्योंकि इतना सारा कोऑपरेटिव का विकास हो रहा है, तो हर जगह ट्रेड ह्यूमन रिसोर्स, ट्रेड बंदों की जरूरत है और वे हमें इसी यूनिवर्सिटी के माध्यम से मिलेंगे।

मान्यवर, आज जब मैं यहाँ आया हूँ, तब मैं आपको बताना चाहता हूँ कि यह यूनिवर्सिटी क्यों बनी? यह मैंने जो बैकग्राउंड बताया है, 3.5 साल में कोऑपरेटिव का जो विकास किया है, कोऑपरेटिव हर क्षेत्र में पनपी है। वहाँ कोऑपरेटिव वीक होने का एक कारण भी था कि जो समितियों में होता था, वे अपने चट्टों-बट्टों को नौकरी देते थे। अब क्योंकि सहकारिता के क्षेत्र में कोई डिग्री ही नहीं है, तो अगर कोई मानक बनाना है तो भी क्या बनाते? कोऑपरेटिव यूनिवर्सिटी बनने के बाद इसके डिप्लोमा और डिग्री वालों को ही नौकरी मिलेगी, जो मेरिट में होंगे। गरीब बच्चों को नौकरी मिलेगी। मान्यवर, प्रॉफिट बेस मॉडल को हम प्रोग्रेस बेस मॉडल बनाना चाहते हैं, प्रोस्पेरिटी बेस मॉडल बनाना चाहते हैं और मैं यह मानता हूँ कि डोमेस्टिक के साथ-साथ ग्लोबल वैल्यू चेन में भी हम बहुत बड़ा योगदान करेंगे।

मान्यवर, एक न्यू ऐज कोऑपरेटिव कल्चर भी इस यूनिवर्सिटी से शुरू होगा। सहकारी शिक्षण प्रशिक्षण संस्थान देश भर में हजारों की संख्या में फैले हुए हैं, मगर किसी का कॉमन कोर्स नहीं है। जैसे पैक्स का सेक्रेटरी है, तो इसका कोई कोर्स ही नहीं है।

18.00 hrs

को-आपरेटिव बैंक में काम करने वाला व्यक्ति, इसका कोई कोर्स नहीं है। चीनी मिल के अंदर काम करने वाला टेक्निशियन, इसका कोई कोर्स नहीं है। सादी इंजीनियरिंग पढ़कर ही वह वहां काम करता है। आज सारे को-आपरेटिव से जुड़े जो रिक्वायरमेंट्स हैं, इसके कोर्स डिजाइन करने का काम

हमने यूनिवर्सिटी बनने के पहले से ही चालू कर दिया है। डिग्री कोर्स भी बनेंगे। डिप्लोमा कोर्स भी बनेंगे। पीएचडी भी दी जाएगी और जो एग्जिस्टिंग कर्मचारी हैं, उनको एक सप्ताह का सर्टिफिकेट कोर्स भी देंगे।

माननीय अध्यक्ष : माननीय सदस्यगण, यदि आपकी सहमति हो तो सभा की कार्यवाही इस विषय की समाप्ति तक बढ़ा दी जाए।

अनेक माननीय सदस्य : जी हाँ।

श्री अमित शाह : मान्यवर, इस बिल के माध्यम से सहकारी सिद्धांतों का विस्तार होगा। सहकारी गतिविधियों का विस्तार होगा। नई प्रौद्योगिकी का फायदा को-आपरेटिव को मिलेगा। अनुसंधान और नवाचार भी बढ़ेंगे और जमीन पर एक मजबूत को-आपरेटिव खाका समग्र देश में सिमेट्रिक तरीके से डेवलप होगा, यह मेरा विश्वास है। इससे ग्रामीण अर्थव्यवस्था भी मजबूत होगी और यह जो एपेक्स सरकारी विश्वविद्यालय बनेगा, जो त्रिभुवन पटेल जैसे महान व्यक्ति के नाम के साथ जुड़ा है, वह इस देश के सहकारिता क्षेत्र को बहुत अच्छे सहकारिता कर्मों देने का काम करेगा।

मान्यवर, IRMA को सोसाइटी पंजीकरण अधिनियम, 1860 के तहत पंजीकृत किया गया था। त्रिभुवन सहकारी विश्वविद्यालय हब एंड स्पोक मॉडल पर चलेगा। विश्वविद्यालय का हब विश्वविद्यालय का कैम्पस और स्कूल होगा। विश्वविद्यालय का स्पोक संबंध संस्थान होगा और सहकारिता क्षेत्र के लिए समर्पित देश का पहला विश्वविद्यालय 75 वर्ष की आजादी के बाद अब बनेगा और यह पूर्णतः क्रियाशील होने के बाद प्रति वर्ष लगभग 8 लाख लोगों को शिक्षण चाहे डिग्री, चाहे डिप्लोमा, चाहे सर्टिफिकेट और चाहे अनुसंधान पीएचडी करने के लिए लगभग आठ लाख लोगों की कॅपेसिटी इस सहकारिता विद्यालय की होगी क्योंकि करीब-करीब हर जिले में इसके संबद्ध कालेज और स्कूलों को पहले एक साल के अंदर ही खोला जाएगा। इसके अंदर 10वीं और 12वीं पास लोगों के भी कोर्स होंगे। इंजीनियरिंग के बच्चों के लिए भी कोर्स होंगे। चार्टर्ड एकाउंटेंट के लिए भी को-आपरेटिव बैंकिंग के कोर्स होंगे। टेक्नोलॉजी के छात्र जो इंजीनियर बन कर आए हैं, इनको को-आपरेटिव की टेक्नोलॉजी की रिकवायरमेंट जैसे डेयरी है और बाकी दूसरी चीजें हैं, इन सबके लिए दरियाई सम्पदा की प्रोसेसिंग आदि इस प्रकार की कई चीजें

हैं। इसके लिए भी अनुकूल कोर्स होंगे। बड़े पैमाने पर ई-लर्निंग और 'स्वयं', जो प्रधान मंत्री जी का एक इनिशिएटिव है, इसके माध्यम से हम आगे बढ़ेंगे। राष्ट्रीय शिक्षा नीति के अनुरूप लचीली प्रवेश और निकास प्रणाली भी एक मल्टी डिसिप्लिनरी पाठ्यक्रम के साथ काम करेगी। को-आपरेटिव के साथ बच्चा बहुत सारा पढ़ पाएगा।

मान्यवर, जब ये आठ लाख लोग प्रति साल या तो सर्टिफिकेट या तो डिप्लोमा या डिग्री लेकर निकलेंगे, मुझे विश्वास है कि एक नए रक्त का संचार को-आपरेटिव मूवमेंट में होगा और हमने जो खाका बनाया है, वह खाका भी मजबूत होगा और सिमेट्रिक सहकारी स्ट्रक्चर का निर्माण होगा। मान्यवर, मैं यहां पर खड़ा रहकर इस पवित्र सदन में जब सहकारिता की बात कर रहा हूं, बहुत सारे लोगों को मालूम नहीं होगा कि मैं 18 साल की आयु से ही को-आपरेटिव से जुड़ा हूं और हर क्षेत्र के को-आपरेटिव का मुझे एक्सपीरिएंस है। इसकी कमियों को भी मैंने खुद झेला है और इसकी खूबियों का आनंद भी मैंने लिया है। कमियां बंद करके, खूबियां बढ़ाकर एक समृद्ध ग्रामीण भारत की नींव नरेन्द्र मोदी जी डालना चाहते हैं। ये विश्वविद्यालय का बिल इसमें मजबूत स्ट्रक्चर प्रदान करेगा, ऐसा मेरा विश्वास है और मैं प्रतिपक्ष के मेरे साथियों को अपील करना चाहता हूं कि कभी-कभार तो सर्वसम्मति से कुछ करिए। यह किसानों के लिए है, गांवों के लोगों के लिए है, इसे कम से कम विरोध के बगैर पारित कराइए, ऐसी मेरी विनती है। धन्यवाद।... (व्यवधान)

माननीय अध्यक्ष : प्रेमचन्द्रन जी, हमें प्रयास करना चाहिए कि सहकारिता क्षेत्र ही है, जो देश की ग्रामीण अर्थव्यवस्था से शहरी अर्थव्यवस्था को मजबूत कर सकता है और इसके लिए ट्रेनिंग, प्रशिक्षण और शिक्षण की बहुत आवश्यकता है इसलिए इसे सर्वसम्मति से पारित करें।

प्रश्न यह है:

“कि इंस्टीट्यूट ऑफ रूरल मैनेजमेंट, आणंद, “त्रिभुवन” सहकारी यूनिवर्सिटी के रूप में ज्ञात विश्वविद्यालय की स्थापना करने और उसे राष्ट्रीय महत्व की संस्था घोषित करने; सहकारी क्षेत्र में तकनीकी और प्रबंधन शिक्षा तथा प्रशिक्षण प्रदान करने; सहकारी अनुसंधान और विकास की प्रोन्नति करने तथा ‘सहकार से समृद्धि’ के दर्शन को चरित्रार्थ

करने के क्रम में इसमें वैश्विक श्रेष्ठता के मानकों को प्राप्त करने और संस्थाओं के तंत्र के माध्यम से देश में सहकारी आंदोलन को मजबूत करने के लिए, और उस संस्थान को विश्वविद्यालय के एक स्कूल के रूप में घोषित करने और उससे संबद्ध तथा उसके आनुषंगिक विषयों के लिए विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

CLAUSE 2

Declaration of Tribhuwan Sahkari University as institution of national importance

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 10 और 11 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, it is quite unfortunate to say that the hon. Minister has not even responded to any of the major issues which we have raised regarding the contention of the Bill. The contention of the Bill has to be responded by the hon. Minister. Otherwise, why should we speak? So many issues have been raised by us. Unfortunately, nothing has been responded.

So, I am moving the amendment. It is related to the name of the university.

I beg to move:

“Page 2, line 4,-

for

“‘Tribhuvan’ Sahkari University’

substitute

“‘National Co-operative University’.” (10)

“Page 2, line 6, -

for

“‘Tribhuvan’ Sahkari University’

substitute

“‘National Co-operative University’.” (11)

माननीय अध्यक्ष : अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 10 और 11 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 47 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN (ALATHUR): Sir, I beg to move:

“Page 2, line 4, -

for “‘Tribhuvan’ Sahkari University’

substitute “National Co-operative University of India”.” (47)

माननीय अध्यक्ष : अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 47 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

CLAUSE 3

Definitions

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 12 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, it has already become infructuous. So, I am not moving my amendment because it is already rejected.

माननीय अध्यक्ष : श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 48 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I am not moving my amendment.

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 3 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 3 विधेयक में जोड़ दिया गया।

CLAUSE 4 *Establishment and incorporation of
"Tribhuvan" Sahkari Univerisity*

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 1 और 2 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, my amendment No. 1 is for Tribhuvan Sahkari University. This should be named as 'National Cooperative University'. Tribhuvan Das Patel was not the only man doing cooperative in this country, and the Home Minister has not mentioned Dr. Kurien's name. So, I move the amendment.

I beg to move:

"Page 3, line 36, -

for "Tribhuvan" Sahkari University'

substitute 'National Cooperative University'." (1)

Page 3, *for* lines 41 and 42, -

substitute "Gujarat and an Eastern Campus of the University at Kolkata in the State of West Bengal. The University may also establish Schools or outlying campuses or affiliate institutes or sub-centres at all state capitals and at such other places in India as it may deem fit:." (2)

माननीय अध्यक्ष : माननीय गृह मंत्री जी, क्या आप कुछ बोलना चाहते हैं?

श्री अमित शाह : मान्यवर, ये जितने माननीय सदस्य कुरियन साहब का नाम लेते हैं, उन सबको यह मालूम भी नहीं होगा कि कुरियन साहब का शताब्दी वर्ष चल रहा है, जिसे गुजरात सरकार मना रही है। इसे न केरल सरकार मनाती है, न ही पश्चिम बंगाल सरकार मनाती है।

साहब, मैं एक बात स्पष्टता से कहना चाहता हूँ कि अमूल की नींव त्रिभुवनदास पटेल ने डाली। कुरियन जी को अमूल में जॉब देने का काम त्रिभुवन पटेल ने किया। उनको डेयरी विज्ञान बढ़ाने के लिए त्रिभुवन पटेल ने ही नीदरलैंड भेजा।

मान्यवर, हर व्यक्ति तक, हर गरीब महिला तक यह मुनाफा पहुंचे, यह स्पिरिट भी त्रिभुवन पटेल का ही था, इसलिए इसे त्रिभुवन पटेल के नाम से रखा गया है।... (व्यवधान)

कुरियन जी की कंट्रीब्यूशन है, इसलिए हम उनकी शताब्दी वर्ष मना रहे हैं। एक भी कांग्रेस शासित राज्य उनकी शताब्दी वर्ष नहीं मना रहा है।... (व्यवधान) आप क्यों नहीं मनाते हैं? ... (व्यवधान)

मान्यवर, अगर किसी भी यूनिवर्सिटी का नाम रखेंगे तो वह किसी एक ही व्यक्ति के नाम से ही होगा। क्या कभी व्यक्तियों के समूह के नाम से यूनिवर्सिटीज़ बनती हैं?... (व्यवधान) हमने तो कम से कम हमारे अपने नेता का नाम नहीं दिया है, त्रिभुवनभाई पटेल कांग्रेस के नेता थे, यह आपको मालूम नहीं है।... (व्यवधान)

माननीय अध्यक्ष महोदय, कांग्रेस के नेता के नाम पर भी इनका ऑब्जेक्शन इसलिए है, क्योंकि वे नेहरू परिवार के सदस्य नहीं थे।... (व्यवधान)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय जी द्वारा खंड 4 में प्रस्तुत संशोधन संख्या 1 और 2 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गये तथा अस्वीकृत हुए।

श्री एन. के. प्रेमचन्द्रन: सर, संशोधन संख्या – 13, मेरा सजेशन यह है कि त्रिभुवन पटेल का नाम यूनिवर्सिटी को दे दो, लेकिन आईआरएमए, इंस्टिट्यूट ऑफ रूरल मैनेजमेंट, आनंद को डॉ. वर्गिस कुरियन का नाम दे दो। यह हमारा अमेंडमेंट एक्सेप्ट करो।

Sir, I beg to move:

“Page 3, line 36,-

for “Tribhuvan” Sahkari University’

substitute “National Co-operative University”.” (13)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 4 में प्रस्तुत संशोधन संख्या 13 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री राजेश रंजन जी – उपस्थित नहीं।

श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 49 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN (ALATHUR): Sir, I beg to move:

“Page 3, line 36,-

for “Tribhuvan” Sahkari University’

substitute “National Co-operative University of India”.” (49)

माननीय अध्यक्ष : अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 4 में प्रस्तुत संशोधन संख्या 49 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 4 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 4 विधेयक में जोड़ दिया गया।

CLAUSE 5

Effect of establishment of University

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 14 और 15 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, it is a very important amendment.

I beg to move:

“Page 4, line 20,-

for “a Director”

substitute “an Executive Director”. ” . (14)

“Page 4, line 40,-

omit “and the like and at any place or location across
India”. ” (15)

माननीय अध्यक्ष : अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 14 और 15 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 5 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 5 विधेयक में जोड़ दिया गया।

CLAUSE 6

Objects of University

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 3, 4 और 5 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I beg to move:

“Page 5, line 16,-

after “through affiliating institutes”

insert “or by acquiring existing cooperative colleges across the
country.”. ” (3)

“Page 5, line 34,-

after “inter-disciplinary studies and research”
insert “and courses for proper management and running of all types of cooperative institutes of the country.”.”

(4)

“Page 5, line 38,-

omit “distance learning or” (5)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 3, 4 और 5 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 6 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 6 विधेयक में जोड़ दिया गया।

CLAUSE 7

Powers and functions of University

माननीय अध्यक्ष : प्रो. सौगत राय, क्या आप संशोधन संख्या 6 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I beg to move:

“Page 7, line 4,-

Omit “on contract or otherwise visiting”. (6)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 6 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 16 और 17 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: The University has the authority to withdraw the certificates, diplomas and degrees for good and sufficient cause. What is the definition of good and sufficient cause? That is my amendment. Kindly accept it.

I beg to move:

“Page 6, lines 12 and 13,-

omit “,and to withdraw any such certificates diplomas, degrees or other academic distinctions for good and sufficient cause”.”

(16)

“Page 7, lines 37 and 38,-

for “or upon such securities and transpose any investment”

substitute “the Nationalised Bank”.” (17)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 16 और 17 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

श्री अभय कुमार सिन्हा जी, क्या आप संशोधन संख्या 43 प्रस्तुत करना चाहते हैं?

श्री अभय कुमार सिन्हा (औरंगाबाद) : महोदय, मैं संशोधन संख्या 43 मूव करना चाहता हूँ।

पृष्ठ 8, पंक्ति 25-27 के स्थान पर निम्नलिखित प्रतिस्थापित करें।

"(xvii) आचार्यों, प्रतिष्ठित आचार्यों, परामर्शदाताओं और ऐसे अन्य व्यक्तियों को नियुक्त करना, जो विश्वविद्यालय के उद्देश्यों की अभिवृद्धि में योगदान दे सकें;"। (43)

माननीय अध्यक्ष : अब मैं श्री अभय कुमार सिन्हा जी द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 43 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 7 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 7 विधेयक में जोड़ दिया गया।

खंड 8 विधेयक में जोड़ दिया गया।

CLAUSE 9

*Powers of Central Government to
review and issue directions*

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 18, 19 और 20 को प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I have said this in my speech also, that is, annual the proceedings of the University. Let it seek the report.

I beg to move:

“Page 9, lines 3 and 4,-

omit “appoint one or more persons to”. (18)

“Page 9, line 12,-

for “annul”

substitute “seek report regarding”. (19)

“Page 9, lines 17 and 18,-

for “directions as the Central Government may give in
writing to it”

substitute “rules as the Central Government may frame”. (20)

माननीय अध्यक्ष : अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 9 में प्रस्तुत संशोधन संख्या 18, 19 और 20 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 9 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 9 विधेयक में जोड़ दिया गया।

खंड 10 से 20 विधेयक में जोड़ दिए गए।

CLAUSE 21

Governing Board

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 7 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I beg to move:

“Page 12, *after* line 5,-

insert “(ia) one representative of the West Bengal State
Cooperative Ltd.” (7)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 21 में प्रस्तुत संशोधन संख्या 7 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : श्री अभय कुमार सिन्हा जी, क्या आप संशोधन संख्या 44 प्रस्तुत करना चाहते हैं?

श्री अभय कुमार सिन्हा : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

पृष्ठ 15, पंक्ति 28 के पश्चात् निम्नलिखित अंतःस्थापित करें।

“(थक) बिहार राज्य सहकारी लिमिटेड का प्रतिनिधि – सदस्य, पदेन; और” / (44)

माननीय अध्यक्ष : अब मैं श्री अभय कुमार सिन्हा द्वारा खंड 21 में प्रस्तुत संशोधन संख्या 44 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 50 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I beg to move:

“Page 12, *after* line 21,-

insert “(qa) one representative of the Kerala State Cooperative
Ltd – Member, *ex-officio*; and” (50)

माननीय अध्यक्ष: अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 21 में प्रस्तुत संशोधन संख्या 50 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 21 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 21 विधेयक में जोड़ दिया गया।

खंड 22 से 40 विधेयक में जोड़ दिये गये।

Clause 41 *Conditions of service of employees etc.*

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 8 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY : Sir, this is a very important amendment because the law is anti-labour. So, I beg to move:

“Page 17, *for* lines 41 to 48,-

substitute “(1) Every employee of the University shall be
appointed as per rules and provisions of University
Grants Commission.

(2) Any dispute arising between University and any

employee shall be referred to departmental committee and the appeal against the decision of such committees shall be considered by the concerned High Court in accordance with existing rules and provisions of University Grants Commission."." (8)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय द्वारा खंड 41 में प्रस्तुत संशोधन संख्या 8 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 21 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I am moving my amendment No. 21 as it is anti-labour. So, I beg to move:

"Page 17, line 42,-

for "contract"
substitute "order". (21)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 41 में प्रस्तुत संशोधन संख्या 21 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : श्री अभय कुमार सिन्हा जी, क्या आप संशोधन संख्या 45 प्रस्तुत करना चाहते हैं?

श्री अभय कुमार सिन्हा: अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

पृष्ठ 22, पंक्ति 27-34 के स्थान पर निम्नलिखित प्रतिस्थापित करें।

"(1) विश्वविद्यालय का प्रत्येक कर्मचारी विश्वविद्यालय अनुदान आयोग के नियमों एवं उपबंधों के अनुसार नियुक्त किया जाएगा।

(2) विश्वविद्यालय और किसी कर्मचारी के बीच उद्भूत होने वाला कोई विवाद विभागीय समिति को निर्दिष्ट किया जाएगा तथा उक्त समिति के निर्णय के विरुद्ध अपील का निर्णय संबंधित उच्च न्यायालय द्वारा विश्वविद्यालय अनुदान आयोग के नियमों एवं उपबंधों के अनुसार किया जाएगा ।” (45)

माननीय अध्यक्ष : अब मैं श्री अभय कुमार सिन्हा द्वारा खंड 41 में प्रस्तुत संशोधन संख्या 45 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 41 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 41 विधेयक में जोड़ दिया गया।

Clause 42

Right to appeal

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 22 और 23 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, these are the amendments regarding Clause 42. So, I beg to move:

“Page 18, line 13,-

for “Executive Council”

substitute “High Court”. (22)

“Page 18, *omit* lines 14 and 15.” (23)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 42 में प्रस्तुत संशोधन संख्या 22 और 23 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गये तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 42 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 42 विधेयक में जोड़ दिया गया।

खंड 43 से 53 विधेयक में जोड़ दिये गये।

पहली और दूसरी अनुसूची विधेयक में जोड़ दी गई।

Clause 1

Short title and commencement

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 9 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, the hon. Minister has given an assurance that this Institute may be given the name of Dr. Varghese Kurien. So, I beg to move:

“Page 1, line 5,-

for ““Tribhuvan” Sahkari University Act, 2025’

substitute “National Co-operative University Act, 2025”.” (9)

माननीय अध्यक्ष: अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 1 में प्रस्तुत संशोधन संख्या 9 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : श्री के. राधाकृष्णन, क्या आप संशोधन संख्या 46 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN: Sir, I am moving my Amendment No.46 to Clause 1 of the Bill.

I beg to move:

“Page 1, line 5,-

for ““Tribhuvan” Sahkari University’

substitute “National Co-operative University of India”. (46)

माननीय अध्यक्ष : अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 1 में प्रस्तुत संशोधन संख्या 46 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है:

“कि खंड 1 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 1 विधेयक में जोड़ दिया गया।

अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : मंत्री जी, अब प्रस्ताव करें कि विधेयक को पारित किया जाए।

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : मान्यवर, मैं प्रस्ताव करता हूँ:

“कि विधेयक पारित किया जाए।”

माननीय अध्यक्ष : प्रश्न यह है:

“कि विधेयक पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : सभा की कार्यवाही गुरुवार, दिनांक 27 मार्च, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.21 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, March 27, 2025/Chaitra 06, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Amar Singh	366
2	Dr. Kirsan Namdeo	366
3	Dr. Rajeev Bharadwaj	380
4	Dr. T Sumathy Alias Thamizhachi Thangapandian	374
5	Shri Selvaganapathi T.M.	375
6	Shri Abhay Kumar Sinha	379
7	Shri Alok Sharma	373
8	Shri Amra Ram	362
9	Shri Bhartruhari Mahtab	369
10	Shri Charanjit Singh Channi	365
11	Shri Darshan Singh Choudhary	364
12	Shri Dushyant Singh	370
13	Shri G Kumar Naik	377
14	Shri G Lakshminarayana	363
15	Shri Gyaneshwar Patil	362
16	Shri Harish Chandra Meena	367
17	Shri Jagdambika Pal	370
18	Shri Janardan Mishra	373
19	Shri Naveen Jindal	361
20	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	378
21	Shri Parshottambhai Rupala	372
22	Shri Phani Bhusan Choudhury	376
23	Shri Ravindra Shukla Alias Ravi Kishan	369
24	Shri Sanjay Haribhau Jadhav	378
25	Shri Sunil Kumar	368
26	Shri Ujjwal Raman Singh	375

27	Shri Vijayakumar Alias Vijay Vasanth	371
28	Smt. Roopkumari Choudhary	364

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	4271, 4198
2	Adv Gowaal Kagada Padavi	4344
3	Adv Priya Saroj	4278
4	Adv. Adoor Prakash	4291
5	Adv. Chandra Shekhar	4268
6	Com. Selvaraj V	4335
7	Dr. Alok Kumar Suman	4318
8	Dr. Amar Singh	4368
9	Dr. Amol Ramsing Kolhe	4176, 4146
10	Dr. Anand Kumar	4171
11	Dr. Angomcha Bimol Akoijam	4257
12	Dr. Bhola Singh	4203, 4189
13	Dr. Byreddy Shabari	4261
14	Dr. C M Ramesh	4300
15	Dr. D Ravi Kumar	4314
16	Dr. D. Purandeswari	4230
17	Dr. Dharamvira Gandhi	4368, 4291
18	Dr. Ganapathy Rajkumar P	4157
19	Dr. Hemant Vishnu Savara	4345
20	Dr. Jayanta Kumar Roy	4265
21	Dr. K Sudhakar	4305, 4189
22	Dr. Kadiyam Kavya	4212
23	Dr. Kalanidhi Veeraswamy	4263
24	Dr. Kalyan Vaijinathrao Kale	4272

25	Dr. M K Vishnu Prasad	4331
26	Dr. M P Abdussamad Samadani	4142
27	Dr. Mallu Ravi	4327
28	Dr. Manna Lal Rawat	4153
29	Dr. Mohammad Jawed	4226
30	Dr. Nishikant Dubey	4233
31	Dr. Prashant Yadaorao Padole	4272
32	Dr. Rajesh Mishra	4158
33	Dr. Rajkumar Sangwan	4339
34	Dr. Shashi Tharoor	4246
35	Dr. Shivaji Bandappa Kalge	4298, 4159
36	Dr. Shrikant Eknath Shinde	4262
37	Dr. Thirumaavalavan Tholkappiyan	4319, 4301
38	Dr. Vinod Kumar Bind	4287
39	Km. Sudha R	4350
40	Kumari Selja	4358
41	Md. Rakibul Hussain	4164
42	Mrs Ruchi Vira	4365
43	Ms Iqra Choudhary	4277
44	Ms Kangna Ranaut	4338, 4294, 4189
45	Ms Sayani Ghosh	4188
46	Ms. Praniti Sushilkumar Shinde	4166
47	Ms. S Jothimani	4249
48	Prof. Sougata Ray	4295
49	Prof. Varsha Eknath Gaikwad	4146, 4176
50	Shri Chhotelal	4301

51	Shri Adhikari Deepak Dev	4264, 4211
52	Shri Adhikari Soumendu	4222
53	Shri Aditya Yadav	4275
54	Shri Ajay Bhatt	4306
55	Shri Amrinder Singh Raja Warring	4244
56	Shri Anand Bhadauria	4357
57	Shri Ananta Nayak	4309
58	Shri Anil Yeshwant Desai	4262
59	Shri Anto Antony	4285
60	Shri Anup Sanjay Dhotre	4172
61	Shri Anurag Sharma	4189
62	Shri Anurag Singh Thakur	4141
63	Shri Appalanaidu Kaliseti	4346, 4250
64	Shri Arun Bharti	4191
65	Shri Arun Govil	4252
66	Shri Arun Kumar Sagar	4167
67	Shri Arup Chakraborty	4322
68	Shri Arvind Dharmapuri	4282
69	Shri Arvind Ganpat Sawant	4210, 4352
70	Shri Asaduddin Owaisi	4259
71	Shri Azad Kirti Jha	4229
72	Shri B K Parthasarathi	4243
73	Shri Baijayant Panda	4163
74	Shri Bajrang Manohar Sonwane	4182
75	Shri Balashowry Vallabhaneni	4225
76	Shri Balwant Baswant Wankhade	4143
77	Shri Balya Mama Suresh Gopinath Mhatre	4219

78	Shri Bastipati Nagaraju	4192
79	Shri Benny Behanan	4263, 4291
80	Shri Bharat Singh Kushwah	4333
81	Shri Bharatsinhji Shankarji Dabhi	4190, 4177
82	Shri Bhartruhari Mahtab	4152
83	Shri Bhaskar Murlidhar Bhagare	4176, 4146
84	Shri Bhausaheb Rajaram Wakchaure	4169
85	Shri Bhojraj Nag	4240, 4189
86	Shri Bhumare Sandipanrao Asaram	4159, 4298
87	Shri Bidyut Baran Mahato	4355, 4158
88	Shri Brijmohan Agrawal	4254
89	Shri Buntty Vivek Sahu	4190
90	Shri C N Annadurai	4269
91	Shri Captain Brijesh Chowta	4148
92	Shri Chamala Kiran Kumar Reddy	4239, 4199
93	Shri Chandan Chauhan	4172
94	Shri Chandra Prakash Choudhary	4258
95	Shri Chandra Prakash Joshi	4321
96	Shri Chavan Ravindra Vasantrao	4224
97	Shri Chavda Vinod Lakhamshi	4325, 4189
98	Shri Chhatrapal Singh Gangwar	4241, 4181, 4158
99	Shri Chintamani Maharaj	4292
100	Shri Daggumalla Prasada Rao	4330
101	Shri Damodar Agrawal	4189
102	Shri Daroga Prasad Saroj	4370
103	Shri Devesh Shakya	4308
104	Shri Dhairyasheel Sambhajirao Mane	4224

105	Shri Dharambir Singh	4334
106	Shri Dharmendra Yadav	4340
107	Shri Dhaval Laxmanbhai Patel	4288
108	Shri Dileshwar Kamait	4337
109	Shri Dilip Saikia	4281
110	Shri Dineshbhai Makwana	4158
111	Shri Dushyant Singh	4185
112	Shri E T Mohammed Basheer	4213
113	Shri Eatala Rajender	4215
114	Shri Eswarasamy K	4144
115	Shri G Lakshminarayana	4261
116	Shri G M Harish Balayogi	4218
117	Shri Gajendra Singh Patel	4216
118	Shri Gaurav Gogoi	4201
119	Shri Gopal Jee Thakur	4351
120	Shri Gurjeet Singh Aujla	4242
121	Shri Gurmeet Singh Meet Hayer	4202
122	Shri Hanuman Beniwal	4248
123	Shri Haribhai Patel	4267
124	Shri Hasmukhbhai Somabhai Patel	4185
125	Shri Hibi Eden	4289
126	Shri Imran Masood	4234, 4226
127	Shri Jagannath Sarkar	4186
128	Shri Jai Prakash	4307
129	Shri Janardan Mishra	4189
130	Shri Janardan Singh Sigriwal	4245
131	Shri Jashubhai Bhilubhai Rathva	4367

132	Shri Jitendra Kumar Dohare	4332
133	Shri Joyanta Basumatary	4168
134	Shri Jugal Kishore	4177
135	Shri K Radhakrishnan	4364
136	Shri K Sudhakaran	4303, 4291
137	Shri Kalipada Saren Kherwal	4151
138	Shri Kanwar Singh Tanwar	4240, 4156
139	Shri Kesineni Sivanath	4154
140	Shri Khagen Murmu	4369
141	Shri Kodikunnil Suresh	4293
142	Shri Kota Srinivasa Poojary	4158
143	Shri Kripanath Mallah	4220
144	Shri Krishna Prasad Tenneti	4256
145	Shri Kuldeep Indora	4311
146	Shri Kunduru Raghuveer	4253
147	Shri Lavu Sri Krishna Devarayalu	4302, 4218
148	Shri M K Raghavan	4161
149	Shri Maddila Gurumoorthy	4260
150	Shri Madhavaneni Raghunandan Rao	4200
151	Shri Magunta Sreenivasulu Reddy	4149
152	Shri Mahendra Singh Solanky	4363
153	Shri Malaiyarasan D	4183
154	Shri Mani A	4208
155	Shri Manickam Tagore B	4280
156	Shri Manish Jaiswal	4178, 4363, 4172
157	Shri Manish Tewari	4247
158	Shri Manoj Tiwari	4181

159	Shri Mansukhbhai Dhanjibhai Vasava	4326
160	Shri Mitesh Patel Bakabhai	4185
161	Shri Mohite Patil Dhairyasheel Rajsinh	4176, 4146
162	Shri Mohmad Haneefa	4276
163	Shri Muhammed Hamdullah Sayeed	4205
164	Shri Mukeshkumar Chandrakaant Dalal	4341
165	Shri Murari Lal Meena	4175
166	Shri N K Premachandran	4347
167	Shri Naba Charan Majhi	4312
168	Shri Naresh Ganpat Mhaske	4165, 4320, 4262
169	Shri Navaskani K	4290, 4297, 4269
170	Shri Nilesh Dnyandev Lanke	4176, 4146
171	Shri P C Mohan	4223
172	Shri P P Chaudhary	4294, 4156
173	Shri P V Midhun Reddy	4360
174	Shri Parbhubhai Nagarbhai Vasava	4185, 4190
175	Shri Patel Umeshbhai Babubhai	4353
176	Shri Prabhakar Reddy Vemireddy	4266
177	Shri Pradeep Kumar Singh	4241
178	Shri Pradeep Purohit	4237
179	Shri Pradyut Bordoloi	4187
180	Shri Pratap Chandra Sarangi	4287
181	Shri Praveen Patel	4216
182	Shri Pushpendra Saroj	4196
183	Shri Putta Mahesh Kumar	4250
184	Shri R K Chaudhary	4284
185	Shri Raja A	4366

186	Shri Raja Ram Singh	4232
187	Shri Rajabhau Parag Prakash Waje	4354
188	Shri Rajeev Rai	4217
189	Shri Rajesh Naranbhai Chudasama	4195, 4190
190	Shri Rajesh Ranjan	4323
191	Shri Rajesh Verma	4165, 4320, 4262
192	Shri Rajkumar Chahar	4190, 4185
193	Shri Rajkumar Roat	4147
194	Shri Rajmohan Unnithan	4197, 4170
195	Shri Raju Bista	4179
196	Shri Ramashankar Rajbhar	4336
197	Shri Ramvir Singh Bidhuri	4162
198	Shri Ranjit Dutta	4317
199	Shri Ravindra Dattaram Waikar	4320, 4262, 4165
200	Shri Rudra Narayan Pany	4329
201	Shri S Jagathratchakan	4236
202	Shri S Venkatesan	4279
203	Shri Sachithanantham R	4315
204	Shri Sanatan Pandey	4221
205	Shri Sanjay Dina Patil	4176, 4146
206	Shri Sanjay Uttamrao Deshmukh	4352, 4210
207	Shri Sasikanth Senthil	4228
208	Shri Satpal Brahamchari	4238
209	Shri Selvam G	4297, 4290, 4269
210	Shri Shafi Parambil	4170
211	Shri Shankar Lalwani	4185
212	Shri Shashank Mani	4204

213	Shri Sher Singh Ghubaya	4362
214	Shri Shrirang Appa Chandu Barne	4286, 4174
215	Shri Shyamkumar Daulat Barve	4160
216	Shri Sudama Prasad	4214
217	Shri Sudhakar Singh	4356
218	Shri Sudheer Gupta	4224
219	Shri Sukanta Kumar Panigrahi	4313
220	Shri Sukhdeo Bhagat	4328
221	Shri Suresh Kumar Shetkar	4283, 4239
222	Shri T R Baalu	4343
223	Shri Tangella Uday Srinivas	4255, 4250
224	Shri Tanuj Punia	4173
225	Shri Tapir Gao	4207
226	Shri Tejasvi Surya	4270, 4207
227	Shri Tharaniventhan M S	4194
228	Shri Trivendra Singh Rawat	4207
229	Shri Ujjwal Raman Singh	4211
230	Shri Ummeda Ram Beniwal	4206
231	Shri Utkarsh Verma Madhur	4316
232	Shri V K Sreekandan	4349
233	Shri Vijay Baghel	4193, 4177
234	Shri Virendra Singh	4324
235	Shri Vishaldada Prakashbapu Patil	4231
236	Shri Vishnu Datt Sharma	4180
237	Shri Vishnu Dayal Ram	4235
238	Shri Y S Avinash Reddy	4274
239	Shri Yaduveer Wadiyar	4359

240	Shri Yogender Chandolia	4181, 4158
241	Shri Zia Ur Rehman	4251
242	Smt. Bharti Pardhi	4174, 4286, 4156
243	Smt. D K Aruna	4199
244	Smt. Delkar Kalaben Mohanbhai	4299, 4298
245	Smt. Geniben Nagaji Thakor	4227
246	Smt. Himadri Singh	4156
247	Smt. Joba Majhi	4361
248	Smt. Jyotsna Charandas Mahant	4198
249	Smt. Kamaljeet Sehrawat	4273
250	Smt. Kanimozhi Karunanidhi	4348
251	Smt. Lovely Anand	4342
252	Smt. Mala Rajya Laxmi Shah	4216
253	Smt. Mala Roy	4211
254	Smt. Malvika Devi	4296
255	Smt. Manju Sharma	4155
256	Smt. Poonamben Hematbhai Maadam	4150
257	Smt. Pratima Mondal	4304
258	Smt. Rachna Banerjee	4209
259	Smt. Roopkumari Choudhary	4189
260	Smt. Shambhavi	4165, 4320, 4262
261	Smt. Smita Uday Wagh	4152, 4240
262	Smt. Supriya Sule	4146, 4176
263	Smt. Vijaylakshmi Devi	4184
264	Thiru D M Kathir Anand	4145
265	Thiru Dayanidhi Maran	4310

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Prime Minister	:
Atomic Energy	: 362, 380
Coal	: 369
Communication	: 372, 374
Consumer Affairs, Food and Public Distribution	: 361, 365
Development of North Eastern Region	: 376
Earth Sciences	:
Electronics and Information Technology	: 366
Information and Broadcasting	: 373, 377
Mines	:
Minority Affairs	:
New and Renewable Energy	: 364
Parliamentary Affairs	:
Personnel, Public Grievances and	:

Pensions

Planning :

Railways : 363, 367, 368, 371, 375, 378, 379

Science and Technology : 370

Space :

Statistics and Programme
Implementation :

(ii) Ministry-wise Index to Unstarred Questions

Prime Minister	:
Atomic Energy	: 4189, 4197, 4208, 4224, 4230, 4272, 4301, 4310, 4319, 4341, 4346
Coal	: 4158, 4172, 4177, 4190, 4206, 4234, 4237, 4259, 4286, 4333, 4336
Communication	: 4149, 4152, 4157, 4170, 4174, 4176, 4183, 4186, 4194, 4203, 4218, 4223, 4225, 4231, 4250, 4254, 4276, 4327, 4352, 4353, 4368
Consumer Affairs, Food and Public Distribution	: 4161, 4166, 4171, 4180, 4192, 4195, 4205, 4213, 4215, 4221, 4227, 4244, 4245, 4260, 4266, 4269, 4295, 4302, 4304, 4320, 4337, 4343, 4350, 4359, 4362, 4366
Development of North Eastern Region	: 4168, 4281, 4328
Earth Sciences	: 4165, 4222, 4255, 4267, 4367
Electronics and Information Technology	: 4153, 4200, 4243, 4256, 4291, 4314, 4315, 4330, 4339, 4342
Information and Broadcasting	: 4146, 4150, 4185, 4207, 4240, 4252, 4287, 4293, 4307, 4313
Mines	: 4160, 4167, 4178, 4191, 4202, 4209, 4241, 4271, 4283, 4288, 4289, 4296, 4321, 4324, 4326

Minority Affairs	: 4144, 4164, 4187, 4261, 4277, 4309, 4311, 4338, 4370
New and Renewable Energy	: 4141, 4142, 4143, 4151, 4154, 4182, 4184, 4198, 4229, 4235, 4247, 4248, 4253, 4257, 4262, 4265, 4274, 4275, 4292, 4298, 4316, 4325, 4331, 4335, 4344, 4351
Parliamentary Affairs	: 4181, 4212
Personnel, Public Grievances and Pensions	: 4156, 4216, 4219, 4268, 4282, 4284, 4305, 4357
Planning	: 4169, 4312, 4340
Railways	: 4145, 4147, 4148, 4155, 4159, 4162, 4173, 4175, 4179, 4193, 4196, 4201, 4210, 4211, 4214, 4217, 4228, 4232, 4236, 4238, 4239, 4242, 4246, 4249, 4251, 4258, 4263, 4264, 4270, 4278, 4279, 4280, 4285, 4290, 4297, 4300, 4303, 4306, 4317, 4318, 4322, 4323, 4329, 4332, 4334, 4345, 4348, 4349, 4354, 4355, 4356, 4358, 4360, 4361, 4363, 4364, 4365
Science and Technology	: 4188, 4199, 4204, 4233, 4273
Space	: 4163, 4226, 4347, 4369
Statistics and Programme Implementation	: 4220, 4294, 4299, 4308

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
